

LOK SABHA DEBATES **(English Version)**

Fifteenth Session
(Tenth Lok Sabha)



सत्यमेव जयते

(Vol. XLVI contains Nos. 11 to 20)

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CORRIGENDA TO LOK SABHA DEBATES
(English Version)

Monday, December 18, 1995/Agrahayana 27, 1917 (Saka)

....

<u>Col./Line</u>	<u>For</u>	<u>Read</u>
81/12	Shri Syed Sibtey Razi	Syed Sibtey Razi
111/5	The Minister of the Ministry of Communications (Shri Sukh Ram)	The Minister of State of the Ministry of Communications (Shri Sukh Ram)
141/24	6768	2768
391/18(from below)	M.M OSWAL	M.M.OSWAL EXPORTS
391/17-18 (from below)	Silicon Diodes Exports	Silicon Diodes
407/12(from below)	55.44	55.87
407/7(from below)	302.40	320.40
408/15	201.93	101.93
464/12(from below)	3038	3083
497/18	94.86	-

CONTENTS

[Tenth Series, Vol. XLVI, Fifteenth Session, 1995/1997 (Saka)]
No. 16, Monday, December 18, 1995/Agrahayana 27, 1917 (Saka)

COLUMNS

HOME TO PARLIAMENTARY DELEGATION FROM VIETNAM	1—2
TEN ANSWERS TO QUESTIONS	
Starred Question Nos. 261 to 280 (14.12.95)	2—25
Starred Question Nos. 281 to 300 (15.12.95)	26—48
Starred Question Nos. 301 to 320 (18.12.95)	48—78
Unstarred Question Nos. 2707 to 2897 (14.12.95)	78—306
Unstarred Question Nos. 2898 to 3127 (15.12.95)	307—505
Unstarred Question Nos. 3128 to 3358 (18.12.95)	506—720

LOK SABHA DEBATES

LOK SABHA

Monday, December 18, 1995/ Agrahayana
27, 1917 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

WELCOME TO PARLIAMENTARY DELEGATION FROM VIETNAM

[English]

MR. SPEAKER : Hon. Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the Members of the House, I have great pleasure in welcoming His Excellency Mr. Dang Quan Thuy, Vice-Chairman of the National Assembly of the Socialist Republic of Vietnam and Members of the Vietnamese Parliamentary Delegation who are on a visit to India as our honoured guests.

Other Hon. Members of the Delegation are :

1. Mr. Trinh Tran, MP
2. Mr. Nguyen Hong Phuc, MP
3. Mr. Nguyen Chi Ben, MP
4. Ms. Hoang Thi Anh Tuyet, MP
5. Ms. Nguyen Thi An, MP
6. Mr. Le Ngoc Sanh, MP
7. Mr. Nguyen Minh Hong, MP
8. Mr. Nguyen Van Hai, MP
9. Mr. Ha Van Noi, MP

The Delegation arrived Delhi today morning. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the President of the State Council, the National Assembly, the Government and the friendly people of the Socialist Republic of Vietnam....(Interruptions)

MR. SPEAKER : I had meeting with the leaders of the different parties in my Chamber and I have decided to abide by what they have said. But at the same time, it is necessary to pass the Statutory Resolution for the extension of President's Rule in Jammu and Kashmir also, which we may not take up today. But please let us decide and take it up possibly tomorrow. Tomorrow is 19th and I am told that 19th has some significance, I do not know.

(Interruptions)

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, please convey something about it.

MR. SPEAKER : It may be conveyed later on.

(Interruptions)

[English]

MR. SPEAKER : It appears that we have to adjourn the House. The House stands adjourned to meet again tomorrow at 11 a.m., the 19th December 1995.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Increase in Oil Import Bill

*261 SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the import bills of petroleum products are likely to be increased due to recent devaluation of rupee;

(b) if so, the estimated additional increase during the financial year 1995-96; and

(c) the scheme formulated by the Government to compensate this additional increase in import bills?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). While due to recent variations in exchange rate of rupee in relation to US dollar, the import bill has increased in terms of the Indian Rupee for the quantities contracted so far, the exact increase in the import bill for 1995-96 will depend upon the quantities to be imported and the prices of crude oil and petroleum products in the international market for the remaining period of the year 1995-96.

(c) A view could be taken only when precise impact of this variation is known for the year 1995-96.

[English]

ISD/STD/PCOs

*262. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of ISD/STD/Public Call Offices allotted during the last two years, year-wise;

(b) the number of PCOs out of them allotted to, i.e. unemployed youths and handicapped persons etc; category-wise and State-wise;

(c) whether the Government propose to allot such PCOs in the near future also; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of ISD/STD/Public Call Offices allotted during 1993-94 and 1994-95 is 14605 and 26281 respectively.

(b) The number of STD/ISD/PCOs allotted to unemployed persons under the revised STD/ISD/PCO policy w.e.f. 24.7.93 to 31.3.95 Circle-wise is given in the Statement-I attached. No separate records have been maintained in respect of the No. of STD/ISD/PCOs allotted to unemployed persons for the period 1.4.93 to 23.7.93 and in respect of Handicapped persons etc. during the last two years.

(c) Yes, Sir.

(d) The Circle-wise target fixed for provision of STD/ISD/PCOs during 1995-96 is given in the Statement-II attached.

STATEMENT-I

S. No.	Name of Circles/ Districts	STD/ISD/PCOs Allotted to Unemployed Persons	
		From 24.7.93 to 31.3.94	during 1994-95
1.	Andhra Pradesh	379	1550
2.	A & N Islands	-	-
3.	Assam	177	476
4.	Bihar	72	272
5.	Gujarat	749	2719
6.	Haryana	237	866
7.	Himachal Pradesh	44	93
8.	Jammu & Kashmir	14	72
9.	Karnataka	626	2154
10.	Kerala	660	1600
11.	Madhya Pradesh	1348	2417
12.	Maharashtra	1769	2028
13.	North Eastern	43	118
14.	Orissa	167	447
15.	Punjab	385	1471
16.	Rajasthan	584	2163
17.	Tamil Nadu	208	1125
18.	Uttar Pradesh (East)	532	2836
19.	Uttar Pradesh (West)	-	-
20.	West Bengal	-	264
21.	Bombay	515	1492
22.	Calcutta	345	1297
23.	Delhi	62	511
24.	Madras	47	310
		8963	26281

STATEMENT-II

Targets for 1995-96

S.No.	Name of the Unit	
1.	Andhra Pradesh	4700
2.	Assam	350
3.	Bihar	1300
4.	Gujarat	5250
5.	Haryana	1500
6.	Himachal Pradesh	350
7.	Jammu and Kashmir	150
8.	Karnataka	5100
9.	Kerala	6750
10.	Madhya Pradesh	3200
11.	Maharashtra	6750
12.	North Eastern	350
13.	Orissa	900
14.	Punjab	5250
15.	Rajasthan	3950
16.	Tamil Nadu	3750
17.	Uttar Pradesh (W) & Uttar Pradesh (E)	3950
18.	West Bengal & A & N Islands	550
19.	Bombay	4500
20.	Calcutta	3400
21.	Delhi	8300
22.	Madras	4700

15-Point Programme for Minorities

*263. SHRI SARAT PATTANAYAK : Will the Minister of WELFARE be pleased to state :

(a) the name of the States lagging behind in implementing the 15-Point Programme for Minorities welfare; and

(b) the steps taken/proposed to be taken by the Union Government for effective implementation of the said programme in the country?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN): (a) The 15-Point Programme for the welfare of minorities is being implemented since May, 1983 in all States/UTs.

Point No. 1 to 7 deal with protection and security to life and property and manner in which communal situation should be dealt with. The nodal agency for monitoring implementation of these points at the Central level is the MHA. As the subject Matter of law and order falls in the jurisdiction of State Governments, responsibility for the actual implementation lie with them. Most of the States are sending nil reports in this regard. However, some States namely Haryana, Karnataka and U.P. have reported actions like the transfer of DMs/SPs in the context of communal violence, setting up of Special Courts for trial of communal violence cases, arrest of persons inciting communal violence etc.

The Points 8 to 11 deal with matters relating to recruitment in services. Information is collected from States by MHA on the representation of minorities in police forces and nomination of minority members on the Recruitment/Selection Boards. The States of Haryana, H.P., M.P., Maharashtra, Orissa, Rajasthan, Tripura, U.P., West Bengal, Delhi, D & N Haveli are having representation ranging from 2% to 8% in State Police Services. This information from the States of Punjab and Nagaland is not being received. Information about representation of minorities in other services is not collected. A scheme of pre-examination coaching is being implemented by the Ministry of Welfare since 1992-93 for training members of weaker sections among the minority communities in order to increase their intake in public employment and professional courses.

Regarding Point No. 12 to 15 there is no regular flow of information from States/UTs. The National Minorities Development & Finance Corporation has been set up for assisting backward sections among the minorities in setting up self-employment ventures. Project proposals in this regard have been received from 13 States/UTs. Among the major States lagging in this regard are Rajasthan, Assam, Gujarat etc.

(b) Besides the system of obtaining quarterly reports, the following steps have been taken for monitoring the implementation of the 15-Point Programme :

- (1) Prime Minister has reviewed the implementation of 15-Point Programme for Minorities recently.
- (2) The Prime Minister has written letters to all Chief Ministers in connection with the setting up of National Minorities Development & Finance Corporation.
- (3) D.O. letters from Welfare Minister were sent to all concerned States/UTs for the effective implementation of 15-Point Programme.
- (4) The review of the implementation of 15-Point Programme at the State level are being held.

- (5) MOS (PMO & W) has also taken review meetings with various Central Ministries/ Departments/State Governments regarding implementation of 15-Point Programme.
- (6) D.O letters were sent to the Chief Ministers by MOS (PMO & W) for the effective implementation of educational programme like intensive areas development programme and modernisation of Madarasa Education.
- (7) The need for giving publicity for awareness building of the 15-Point Programme and other minority welfare schemes is being emphasized at various levels.

Contract of VSNL

*264. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Videsh Sanchar Nigam Limited has signed a contract with foreign company Ericson to upgrade international telephone link centres based in Delhi, Madras and Calcutta; and

(b) if so, the details thereof and the expenditure involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Global tenders were invited for upgradation of international Gateways Exchanges at Delhi, Madras and Calcutta. After comprehensive techno-economic evaluation of bids received from internationally reputed vendors of telecommunication equipment, M/s. Ericson whose offer was the lowest and technically acceptable, was awarded the contract. The contract has been awarded at a CIF cost of Rs. 26.58 crores.

Independent TV Channels

*265. SHRI VIJAY NAVAL PATIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of Indian and foreign companies operating independent T.V. channels with the permission of the Government;

(b) whether the Union Government have put conditions while allowing T.V. channels to these companies;

(c) if so, the details thereof;

(d) whether the Doordarshan has been successfully telecasting its programmes through independent channels from satellite network; and

(e) if so, views of the Government towards competition of Doordarshan with other T.V. channels?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) to (c). Telecast of programmes by Indian and foreign companies operating independent TV channels is not permitted from Indian soil. However, release of foreign exchange has been granted for the payment of lease charges to hire a transponder on foreign satellite and uplinking facility abroad to the following Indian companies :

(1) M/s BITV, (2) M/s Ushodaya Enterprises Ltd., (3) M/s Udaya TV Pvt. Limited (4) M/s Srishti Video Corp. Ltd. (5) M/s Sumangali Pub. Pvt. Ltd. (6) M/s Asianet. (7) M/s Continental Television Ltd.

(d) Doordarshan is telecasting their programmes through INSAT series of satellites and their external service through transponders hired from PANAMSAT at present.

(e) It is the constant endeavour of Doordarshan to improve the quality/content of programmes to sustain the interest of the viewers.

[Translation]

Subsidy on Petroleum Products in Hilly Areas

*266. SHRIMATI SHEELA GAUTAM : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether subsidy is being given on LPG, Kerosene, High Speed Diesel and other petroleum products in hilly areas;

(b) if so, the quantum of subsidy given product-wise during the last three years;

(c) whether the Government propose to withdraw this scheme and introduce a new scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. Besides the normal subsidy on LPG, SKO and HSD, Government has decided in 1988 to subsidise the transportation cost for LPG & Kerosene in hilly areas including North-Eastern States. In addition to this, to reduce the high transportation cost for North-Eastern States & Sikkim, a fixed transportation charge is recovered on MS & HSD as against the actual transportation cost. However, in the State of Assam, the prices of these products are determined as in other States of India subject to the condition that such price exclusive of Sales-tax, local levies etc. do not exceed these specified for the State of Meghalaya, Mizoram, Arunachal Pradesh, Tripura, Manipur and Nagaland.

(b) The estimated quantum of freight subsidy on Kerosene and LPG (domestic) for North-Eastern States and hilly areas is as follows :

(Rs. Crores)		
	Kerosene	LPG
1992-93	25.72	21.25
1993-94	26.61	25.80
1994-95	27.80	31.19

North-Eastern States are also given freight subsidy on MS and HSD. The estimated amount is as follows:

(Rs. Crores)		
	MS	HSD
1992-93	4.09	11.78
1993-94	4.27	13.97
1994-95	4.55	16.89

(c) and (d). There is no such proposal.

[English]

Demand of Petroleum by Enron and Reliance

*267. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Enron and Reliance have started drawal of petroleum products from Panna and Mukta oil fields even without the finalisation of the terms and conditions;

(b) if so, the reasons therefor;

(c) whether the Government have received the final proposals of the Consortium; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) to (d). Do not arise.

Refinery by Kuwait in Orissa

*268. DR. RAMESH CHAND TOMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government/Indian Oil Corporation have signed a Memorandum of Understanding with the Kuwait Petroleum Corporation for setting up of a refinery in Orissa;

(b) if so, the details thereof; and

(c) the time by which the work on the refinery is likely to start and completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). IOC has signed a Memorandum of Understanding (MOU) with Kuwait Petroleum Corporation (KPC) on 16.9.1995 for setting up a 6 MMTPA refinery in Eastern India as a joint-venture project. The details, including the completion schedule, of the proposed refinery project, will be decided based on Detailed Feasibility Report. The Government has already accorded stage - I clearance of the project. DFR is likely to be completed by May, 1996.

Activities of Extremists

*269. DR. RAMKRISHNA KUSMARIA :
SHRI KRISHAN DUTT SULTANPURI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of incidents of violence by extremists have come to the notice of the Union Government during the last four months;

(b) if so, the details thereof;

(c) whether some instances of inter-State links of extremists have also come to the light; and

(d) if so, the steps taken by the Government to check the activities of the extremists?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b). The number of violent incidents by extremists during the last four months viz. August-November, 1995, was less than those reported during the preceding four months. As against 3406 incidents reported during April-July, 1995, the number of incidents reported for the period August-November, 1995 is 3143.

(c) Inter-State linkages of Sikh terrorists and nexus with other militant subversive groups including Kashmiri and Muslim militants, United Liberation Front of Assam, All Assam Students Union and National Socialist Council of Nagaland have come to notice.

(d) 'Public Order' and 'Police' being State subjects, it is for the concerned State Governments to devise various methods and take concrete steps in this regard. At the Central level, action is taken to facilitate coordination of the anti-extremist operations of different States and to improve flow of information useful for control of terrorist/insurgency activities among the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc. Some specific measures include:

- (i) Setting up of Coordination Committees at the District/Divisional/State level to exchange information, work out strategy and take co-ordinated action against extremist activities.

(ii) Constitution of a Nodal Group in the Ministry where information on the extremist activities is exchanged and transmitted to the State Governments for immediate action.

(iii) Exercise of sharper vigilance in the border areas.

(iv) Setting up of additional (Border Out Posts) with a view to reduce the distance between them.

(v) Fencing and flood-lighting of sensitive areas on the International border.

Upgradation of Post Offices

*270. SHRI PROBIN DEKA :
SHRI SHANTARAM POTDUKHE :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any criteria have been adopted for upgradation of post offices;

(b) if so, the details thereof, category-wise; and

(c) the details of post offices upgraded during 1994-95 and proposed to be upgraded during 1995-96, separately, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Criteria for upgradation of post offices, category-wise, are given in the attached statement-I.

(c) No Sub Post Office has been upgraded to head post office during 1994-95 and there is no proposal to upgrade any sub post office to head post office during the year 1995-96.

Postal Circle-wise details of extra departmental post offices upgraded during 1994-95 and 1995-96 are given in the attached Statement-II.

No separate target is fixed for upgradation of extra departmental post offices. Upgradation of extra departmental post offices is accommodated in the Plan for opening of sub offices.

STATEMENT-I

CRITERIA FOR UPGRADATION OF A SUB POST OFFICE TO HEAD POST OFFICE

A sub post office is upgraded to a head post office if the number of sub post offices under the jurisdiction of its head post office exceeds 60, and Both the parent and the new head post office will have at least 20 sub post offices under their jurisdiction.

Criteria for Upgradation of Extra Departmental Branch Post Office and Extra Departmental sub Post Office to Sub Post Office:

1. The minimum daily workload of the extra departmental post office should be at least five hours, according to the time standards fixed by the Department.
2. The annual loss should not be more than Rs. 2400/- in normal rural areas and Rs. 4800/- in tribal and hilly areas per annum. In urban areas, the post office should be initially self-supporting and at the time of the first annual review, it should show 5% profit to be eligible for further retention. Profit and loss are assessed according to the formula of income and cost, followed by the Department.
3. The distance between two post offices should not be less than 1.5 km. in cities with a population of 20 lakhs and above, and 2 kms. in other urban areas. If it is a delivery post office, the distance from the nearest delivery post office should not be less than 5 kms.

STATEMENT-II

Details of Extra Departmental Branch Post Offices Upgraded During 94-95 and 1995-96, Postal Circle-Wise

S. No. of Circles	Name of Postal	No. of extra departmental post offices	departmental branch upgraded into sub post offices
		1994-95	1995-96
			(Upto Oct. 95)
1.	Delhi	1	-
2.	Gujarat	2	-
3.	Himachal Pradesh	1	-
4.	Kerala	2	-
5.	Madhya Pradesh	2	-
6.	Maharashtra	2	-
7.	Punjab	1	-
8.	Rajasthan	-	-
9.	Tamil Nadu	-	-
10.	Uttar Pradesh	2	-
	Total	13	-

[Translation]

Installation of Specific Machines

*271. SHRI KESRI LAL : Will the Minister of COAL be pleased to state :

(a) whether the Government have installed specific machines for maintaining the quality of coal;

(b) if so, the details thereof;

(c) the names of the coal mines where these machines have been installed; and

(d) the extent to which the quality of coal has been maintained therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). Coal Handling Plants/Feeder Breakers, Auto Samplers and on-line Ash Analysers in washeries have been installed by the coal companies for maintaining the quality of coal supply to various consumers.

(c) and (d). Statement I and II is attached.

STATEMENT-I

(c) A total of 233 CHPs/FBs having installed capacity of 232.48 million tonnes per annum, six Auto Samplers and 10 Auto Analysers in coal washeries have been installed in the mines of CIL/Singareni Collieries Company Ltd. as detailed in the attached Statement-II.

(d) Through the use of the above equipment, quality of coal despatched to the consumers has been adequately maintained. The number of complaints per million tonnes of despatch by CIL is on the decline as is evident from the figures given below :

Year	No. of complaints per million tonnes of despatch
1993-94	1.72
1994-95	1.44
April-Oct.'95	0.73

STATEMENT-II

Name of the Company	Name of the mine where Coal Handling Plant/Feeder Breaker installed
1	2
Coal India Limited	1. Kapasara
	2. Raj mahal
	3. Khottadih
	4. Samla
	5. Dalurband
	6. Moira
	7. Tilaboni
	8. Bankola
	9. Shankarpur
	10. Siduli
	11. Bahula
	12. Chora

1	2
13.	New Kenda
14.	Naba Kajora
15.	Porascole
16.	Bansra
17.	Toposi
18.	Belbaid
19.	North Searsole
20.	Kunustoria
21.	Amritnagar
22.	Parasea 6&7
23.	Sonepur Bazari
24.	Girimint
25.	Sodepur
26.	Parbelia
27.	Chinakuri 1&2 Pits
28.	Chinakuri 3
29.	Dhemo Main
30.	Samla No. 1 Incline
31.	Samla No 3 Incline
32.	Dalurband No 4 Pit
33.	Dalurband No 8 Pit
34.	Haripur 1&2 Incline
35.	Nakrakonda 8&7
36.	Shyamsunderpur (Sarpi Unit)
37.	Khandra
38.	Visheswari Khandra
39.	Tilaboni (old SS pur Unit)
40.	Ningah 4&5 Pits
41.	Dubeshwari 2 Incline
42.	Bhamuria 4 Incline
43.	B.C. Incline
44.	Narsumda Incline
45.	Monthdih Incline
46.	Sodepur 3 A Incline
47.	Parascole 1&6 Pits
48.	Shyam Sunderpur (East Seetalpur Unit)
49.	Dhausar
50.	Katras
51.	Jhunkundar
52.	South Balihari
53.	Mohuda
54.	Damoda I
55.	Kankani
56.	Damagoria
57.	Kustori I

1	2
58.	Tetulmari
59.	Katri
60.	Govindpur I
61.	Govindpur II
62.	Kesalpur
63.	North Amlabad
64.	Nudkhurkee I
65.	Nudkhurkee II
66.	Block II (1st)
67.	Golukdih I
68.	Golukdih II
69.	Sendra Bansjora
70.	Block II (2nd.)
71.	Muraidih-I
72.	Muraidih II
73.	Bhowrah
74.	Kustore II
75.	Jamunia-I
76.	Jamunia-II
77.	Benidih
78.	North Tisra-I
79.	North Tisra-II
80.	South Tisra
81.	Sudamdih
82.	Angar pathra/Gaslitand
83.	Mudidih
84.	Bhatdee
85.	Damoda-II
86.	Bhurkunda
87.	Gidi 'A'
88.	Gidi 'C'
89.	Saunda
90.	Sayal North
91.	Dakra
92.	Bachra
93.	K.D. Hesalong
94.	Sirka
95.	Sel. Dhori
96.	Rohini-I
97.	Rohini-II
98.	Piparwar-I
99.	Piparwar-II
100.	Sayal South
101.	Kuju
102.	Chainpur
103.	Amlo
104.	Dhori

1	2
105.	Tarmi
106.	Kathara
107.	Sawang
108.	Jarangdih
109.	Kargali
110.	Kabribad
111.	Rajrappa
112.	Khasmahal
113.	Gidi (W)
114.	Banki
115.	Manikpur
116.	Surakachar
117.	Kusmunda
118.	Bishrampur O/C
119.	Churcha
120.	Dumanhill
121.	Bijuri
122.	Korea-I
123.	Korea-II
124.	West Jhagrakhand
125.	Jamuna U/G
126.	Gevra/Dipka
127.	NCPH
128.	Kumda
129.	Govinda
130.	Rajnagar O/C
131.	Kurasia
132.	Jamuna O/C
133.	Rajnagar U/G RO
134.	Bhatgaon
135.	Dhanpuri U/G
136.	Jhimar
137.	Rajgamar
138.	Balgi
139.	Dilwadi
140.	Dhanpuri O/C
141.	Amlai U/G
142.	New Chachai
143.	Navagaon
144.	Nowrozabad
145.	Birsiqgpur
146.	Umaria
147.	Pali
148.	Pinoura
149.	Kotma
150.	Katkona
151.	Chirimiri

1	2
152.	West Chirimiri
153.	Laxman
154.	Rajendra
155.	Pandavpura
156.	Mand
157.	Chal
158.	Mahamaya
159.	Bharatpur
160.	Jagannath
161.	Balanda
162.	Hingir Rampur
163.	Ananta
164.	Kalinga
165.	Belpahar
166.	Lajkura
167.	Samleshwari-I
168.	Samleshwari-II
169.	Lakhanpur-I
170.	Lakhanpur-II
171.	Lingraj-I
172.	Lingraj-II
173.	Lilari
174.	Jayant
175.	Dudhichua
176.	Gorbi
177.	Bina
178.	Jhingurda
179.	Kakri
180.	Nigahi
181.	Silewara U/G
182.	Eklehra U/G
183.	EDC U/G
184.	Shivpuri U/G
185.	Rajur U/G
186.	Chandameta U/G
187.	Pathakhera-II U/G (PKD-II)
188.	Satpura U/G
189.	Nakoda U/G
190.	Bellora Ghughus SDG.
191.	Patansaonji U/G
192.	Sasti U/G
193.	New Majri U/G
194.	Bhamori U/G
195.	Sukri U/G
196.	Shivpuri O/C

1	2
197.	HLC U/G
198.	Ukni
199.	Gouri
200.	Umrer O/C
201.	Pathakhera U/G
202.	Kamptee U/G
203.	Kamptee O/C
204.	Inder U/G
205.	New Majri O/C
206.	Durgapur O/C
207.	Ghughus U/G
208.	Ballarpur O/C
209.	Wani U/G
210.	Pipla U/G
211.	Chanda Rayatwari U/G
212.	Shobhapur U/G
213.	Sarni U/G
214.	Ghughus O/C
215.	HLP O/C & U/G
216.	Padampur O/C
217.	Sasti O/C
218.	Bellora & Taroda O/C
219.	Niljai Ph-I
220.	New Dhuptala
221.	Chargaon

Singareni Collieries Company Limited	Name of the CHP	No. of Mines Linked
1	2	3
	Rudrampur CHP (Kgm Area)	05
	Yellandu CHP (YA Area)	05
	Kondapuram CHP (MNG Area)	05
	GDK-1 CHP (RGM Area)	08
	FCI-CHP (RGM Area)	04
	6 Inc./OC-III CHP (RGM Area)	06
	OC-I CHP (RGM Area)	07
	Shantikhani CHP (BPA Area)	09
	K.K.I-CHP (MM Area)	05
	KK. 5-CHP (MM Area)	02
	RKP-1 CHP (RKP Area)	07
	RKP-2 CHP (RKP Area)	08

AUTO SAMPLERS IN COAL INDIA LIMITED

1. Gevra
2. Kusmunda
3. Rajmahal
4. Bharatpur
5. Jayant
6. Dudhichua

ASH ANALYSERS INSTALLED IN WASHERIES OF COAL INDIA LTD.

Name of the Washery	No. of Ash Analysers
Patherdih Washery	2
Moonidih Washery	1
Rajrappa Washery	2
Swang Washery	2
Kathara Washery	1
Nandan Washery	1
Sudamdih Washery	1
	10

[English]

Welfare Schemes for the Upliftment of Pooors

*272. SHRI TARA SINGH :

SHRI V. SREENIVSA PRASAD :

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have recently reviewed various welfare schemes introduced for the upliftment of the poors;

(b) if so, the details thereof;

(c) whether these schemes are being implemented properly;

(d) if not, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) to (e). Yes, Sir. The Government reviews various schemes introduced for the upliftment of the poor from time to time. The implementation is monitored at different levels in the Ministry as well as in other fora like the Planning Commission, the Consultative Committee etc. Periodical reports are obtained from the State Governments/UTs for monitoring. Complaints received from various sources are also looked into. If any deficiency/problems are brought out in these reports/complaints the remedial

measures are immediately taken. The deficiencies in the implementation of the schemes are also brought to the notice of the State Governments/UT Administrations at sufficiently high level which includes Chief Ministers/Ministers/Secretaries in charge of the Department.

[Translation]

Kidney Racket

*273. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of HOME AFFAIRS be pleased to state :

- the number of cases of kidney racket detected during the current year, State-wise;
- the action taken against those found guilty; and
- the steps proposed to be taken by the Government to check this illegal business?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) The information is being collected and will be laid on the Table of the House.

(b) and (c). As 'Police' and 'Public Order' are State subjects it is for the State Governments/UT Administrations to take steps to check any illegal activity in this regard being carried on in the States/UTs. The Central Government has, however, enacted the Transplantation of Human Organs Act, 1994 (42 of 1994) which came into force on the 4th February, 1995 in the States of Goa, Himachal Pradesh and Maharashtra and all the Union Territories. The State Governments of Tamil Nadu, Karnataka, West Bengal & Kerala have since adopted this Act. The main purpose of this Act is to regulate the removal, storage and transplantation of Human Organs and prevent commercial dealings in human organs. It is for the other States to consider adopting the aforesaid Act.

[English]

Lead Free Petrol Retail Outlets

*274. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- the number of lead free petrol retail outlets in India;
- whether there is any proposal to open more such outlets;
- if so, the locations thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Lead free petrol is available as on date in the country through 218 selected retail outlets in the four metropolitan cities of Delhi, Bombay, Calcutta, Madras and along highways emanating from these metros and in Agra Town as per details below :

	Within City	Highways	Total
Delhi	100	14	114
Bombay	46	5	51
Calcutta	31	5	36
Madras	10	4	14
Agra	3	-	3
Total	190	28	218

(b) to (d). Lead free petrol would be made available through more retail outlets in these metros and along the highways as the demand for it increases. Govt. have directed oil companies to supply lead free petrol in the capitals of State and Union Territories by 31.12.1998 and throughout the country by 1999-2000.

Oil Drilling Work

*275. SHRI LAKSHAMAN SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- the new places where oil drilling work has been started during the last three years;
- the extent of increase in the output of crude oil consequent to these efforts; and
- the name of the foreign companies who have been assigned this work?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) During the years 1992-93, 1993-94 and 1994-95, drilling was taken up at 190 new prospects/places in the onland areas of Sedimentary basins of Cambay, Saurashtra, Rajasthan, Cauvery, Krishna-Godavari, Upper Assam, Assam-Arakan, Bengal, Himalayan Foothills & Ganga Valley, Vindhyan besides West & East Coast Offshore areas.

(b) As a result thereof about 73 Million tonnes of hydrocarbon inplace reserves have been established.

(c) Under the Fourth, Fifth and Sixth exploration bidding Rounds, Government of India has approved award of various contracts to different Foreign/Indian

companies or consortiums thereof. The details thereof are as under :-

Fourth Round

Name of block	Name of company/ Consortium	State/Basin
1	2	3
GN-ON-90/3	Consortium of Hindustan Oil Exploration Company and Mafatlal Industries, both of India.	Andhra Pradesh Madhya Pradesh Maharashtra
KG-OS-90/1	Consortium comprising of M/s Albton International Resources, Inc., U.S.A. Complex Resources Limited of Australia, M/s. Niko Resources of Canada and Hindustan Oil Exploration Company of India.	Krishna-Godavari offshore
RJ-ON-90/1	Shell India Production Development B.V., Netherlands.	Rajasthan.
CY-OS-90/1	Consortium of HOEC of India, Vaalco Energy Inc. of U.S.A. and Tata Petrodyne of India.	Cauvery offshore
GK-ON-90/2	M/s Pan Energy Resources, USA, Stirling Resources, Australia, Okland Oil Company, USA, Pan Pacific Petroleum, NL, Australia and Trans Asia Consultants, India.	Gujarat Kutch Onshore

Fifth Round

RJ-ON-90/4	Essar Oil Limited, India	Rajasthan
RJ-ON-90/5	Essar Oil Limited, India	Rajasthan
BB-OS/5	Essar Oil Limited, India	Bombay Offshore
CY-OS/2	HOEC, Baroda, Tata Petrodyne India, Delhi, Vaalco Energy, U.S.A.	Cauvery Offshore
KG-OS/6	Command Petroleum, Australia, Videocon International Ltd., India.	Kirshna-Godavari Offshore
GK-OS/5	Rexwood Corporation and Okland Oil Company, U.S.A.	Gujarat-Kutch

Sixth Round

CB-ON/2	M/s Samson International Ltd., USA, HOEC, Baroda and G.S.P.C., Ahmedabad.	Cambay onshore
CB-ON/7	M/s Samon International Ltd., USA.	Cambay onshore
CB-OS/1	Vaalco Energy Inc., USA, TataPetrodyne (P) Ltd., New Delhi and HOEC, Baroda.	Cambay Offshore

[English]

Structural Reforms

*276. PROF. ASHOK ANANDRAO DESHMUKH : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- (a) whether the Government have made any study to evaluate the impact of structural reforms on the poor people in the country;
- (b) if so, the details thereof;
- (c) whether any such study has been made by the premier research institutions in the country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : (a) to (d). The estimates of poverty are made by the Planning Commission using the data on quinquennial National Sample Survey (NSS) of household consumer expenditure. The last two such surveys were held in years 1987-88 and 1993-94. Some provisional results based on sub-sample I of the 1993-94 survey carried out in the post reform period have been made available. However these pertain to only half of the sample households surveyed. Assessment of the impact of structural reforms on poverty, at this stage, is not possible because of non-availability of comparable NSS data on consumption expenditure.

Criteria for the Selection of National Award

*277. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government have prescribed any criteria for the selection of recipients of national awards such as Bharat Ratna, Padma Vibhushan, Padma Bhushan and Padma Shree;
- (b) if so, the criteria for each case;
- (c) the number of awards given during the last three years, award-wise and year-wise; and
- (d) the list of awardees with brief particulars of the profession and occupation and the field of achievement?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) Yes, Sir.

(b) The criteria/guidelines for awarding 'Bharat Ratna', 'Padma Vibhushan', 'Padma Bhushan' and 'Padma Shri' are contained at Regulation 5 of the following Notifications issued by the office of the Secretary to the President : (1) No.1-Pres/55 dated 8th January, 1955, (2) No.2-Pres/55 dated 8th January, 1955 (3) No.3-Pres/55 dated 8th January, 1955, and (4) No.4-Pres/55 dated 8th January, 1955. Regulation 5 reads as follows :

- (i) In case of Bharat Ratna : "The decoration shall be awarded for exceptional service towards the advancement of Art, Literature and Science, and in recognition of public service of the highest order".

- (ii) In case of *Padma Vibhushan*: "The decoration shall be awarded for exceptional and distinguished service in any field including service rendered by Government servants".
- (iii) In case of *Padma Bhushan*: "The decoration shall be awarded for distinguished service of a high order in any field including service rendered by Government servants".
- (iv) In case of *Padma Shri*: "The decoration shall be awarded for distinguished service in any field including service rendered by Government servants".

- (c) No awards were given during the last 3 years i.e. 1993, 1994 and 1995; and
- (d) Does not arise.

Coverage of Proceedings of State Legislative Assemblies

*278. SHRI J. CHOKKA RAO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Doordarshan has examined the entire matter regarding coverage of the proceedings of the State Legislative Assemblies;
- (b) if so, the outcome thereof and the decision taken by the Government thereon; and
- (c) if not, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) Yes, Sir.

- (b) Doordarshan is unable to provide live coverage of the proceedings of State Legislative Assemblies on account of constraints of manpower, infrastructural facilities and resources.
- (c) Does not arise.

Poverty Alleviation Programme

*279. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- (a) whether the Government are focussing on a comprehensive poverty alleviation programme with constructive support from the business houses;
- (b) if so, the details thereof;
- (c) whether the Government are keen to evolve the private sector in this programme including skill development, wage employment and setting up of rural industries;
- (d) if so, the details thereof;
- (e) whether a number of private parties have come forward for implementing the poverty alleviation schemes; and

(f) if so, the details of concessions and assistance proposed to be provided to them for implementing the poverty alleviation schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : (a) to (f). The Government have always welcomed and encouraged participation of business houses and Non-Governmental Organisations (NGOs) in poverty alleviation programmes. In fact there is a clear focus on involvement of various Non-Governmental Organisations in the implementation of poverty alleviation programmes.

Funds are provided to voluntary organisations for different projects through Council for Advancement of People's Action and Rural Technology (CAPART) by the Ministry of Rural Areas & Employment covering areas of Jawahar Rozgar Yojana (JRY), Integrated Rural Development Programme (IRDP), Development of Women and Children in Rural Areas (DWCRA), Public Cooperation (PC), Organisation of beneficiaries (OB), Advancement of Rural Technology Scheme (ARTS), Central Rural Sanitation Programme (CRSP) and Accelerated Rural Water Supply Programme (ARWSP).

To supplement Government efforts in regard to poverty alleviation, the Private Sector is being encouraged to take up training programmes. Private ITI's contribute substantially towards skill upgradation through their development programmes and by providing necessary training infrastructure support for Training of Rural Youth for Self-Employment (TRYSEM).

In addition, there is a National fund for Rural Development established in February, 1984, which attracts donations for rural development projects with tax concessions. It has been included under the category of activities eligible for 100 per cent income tax exemption under Section 35 CCA & 80 GGA of the Income Tax Act, 1961 consequent on the Amendment of the Direct Tax Law (Amendment) Act 1989. Since inception donations amounting to over Rs.8 crore have been received in the National Fund for Rural Development.

Private Radio and Television Stations

*280. SHRI RAM KAPSE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to permit the Private Radio/Television Stations in the country; and

(b) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) The matter regarding the enunciation of a comprehensive broadcasting law for the country is under the consideration of Government.

(b) No time frame can be indicated at present.

Budget Deficit

*281. SHRI RAMPAL SINGH :
SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of FINANCE be pleased to state :
(a) whether the budget deficit of the Union Government is increasing continuously;

(b) if so, the reasons therefor;

(c) the fiscal deficits estimated during the last three years and the actual deficits;

(d) the reasons for failure of Government to stick to the estimated figures; and

(e) the steps taken by the Government in this regard and to check the increasing budget deficit?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). The Budgetary deficit is measured by excess of total expenditure over total receipts, both on revenue and capital accounts. It is estimated at Rs.5000 crores in Budgets Estimates 1995-96. Because of a mis-match between receipts and expenditures there can be a temporary spurt in the budget deficit during the course of the year.

(c) The position regarding the fiscal deficit which is defined as the total net borrowing requirement of the Government from all sources is given in the table below for three years from 1992-93 :

	(Rs. crore)		
	Fiscal Deficit		
	BE	RE	Actuals
1992-93	34408	36722	4113
1993-94	36959	58551	60257
1994-95	54915	61035	*

* The Accounts are under finalisation.

(d) Compared to the original Budget the variations are explained below :

1992-93 : Mainly due to shortfall in tax revenue coupled with larger expenditure on Plan Account and on subsidies.

1993-94: Mainly due to shortfall in tax revenue and larger expenditure on Plan, Defence and subsidies.

1994-95: Due to larger expenditure on Plan, subsidies and loans to States against small savings collections.

(e) Priority is being accorded to maximising tax revenues and curtailing wasteful and avoidable expenditure. The deficit is closely monitored throughout the year with a view to containing it to a reasonable level.

Foreign Exchange Reserves

*282. SHRI J. CHOKKA RAO :
SHRI K. MURALEE DHARAN :

Will the Minister of FINANCE be pleased to state :

(a) the foreign exchange reserves in the country together with its various components as on October 31, 1995;

(b) whether there is any deficit in the balance of payments as at the end of October, 1995; and

(c) if so, the details of both visible and non visible deficits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) India's foreign exchange reserves and their components as on October 31, 1995 are as under;

	US \$ million
Foreign Currency Assets	17,753
Gold	4,408
Special Drawing Reights	39
Total	22,200

(b) and (c). Detailed balance of payments data for April-October, 1995 are not yet available. However, the movement in the country's foreign exchange reserves, which broadly reflects the developments in the external trade and payments situation, shows that the foreign exchange reserves have declined by US \$ 2986 million during April-October, 95. Trade deficit, as per DGCI & S data, during April-October, 1995 was US \$ 2701 million. The size of the current account deficit during 1995-96 is expected to be at a sustainable level of around 1.5 per cent of GDP.

ILO Reports

*283. SHRI SHRAVAN KUMAR PATEL : Will the Minister of LABOUR be pleased to state :

(a) whether the International Labour Organisation (ILO) in the latest report has censured India for its failure to adequately impose rules to eliminate bonded and child labour and for lack of follow-up to ILO recommendations aimed at ending these practices;

(b) if so, the main charges levelled by ILO against India and other developing countries; and

(c) the reaction of the Union Government thereon?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c). The Report of the LIO Committee on Experts on Application of Conventions and Recommendations, 1995, in its observation on India's implementation of ratifying ILO Convention No. 29 concerning Forced Labour, 1930, has suggested special

efforts for the identification, liberation and rehabilitation of bonded labour and children in bondage. The Committee of Experts has also observed that situation in practice in India did not appear to have improved very much. The Report of the Committee of Experts was discussed at the ILO's International Labour Conference Committee on Application of Standards in June, 1995. The Government representative of India had assured the Committee on Application of Standards that well funded critical concern expressed by the Committee of Experts would only spur the Government of India to intensify its efforts in the application of this Convention more effectively. He also elaborated the various measures being taken by the Government on a continuous basis to identify, liberate and rehabilitate bonded labour including children in bondage. However, in the Plenary of the International Labour Conference (ILC) India expressed its reservations on the Conference Committee's conclusions that all types of child labour is forced labour under ILO Convention No.29 and submitted that the ILO Committee on Experts should review this issue. The Committee took note of the comprehensive oral and written report of Indian Government and recognised the fact that the Government of India had prevented its cooperation with the ILO by providing the Committee with information. The Committee also urged the Government to improve and strengthen all possible efforts to eliminate all forms of bonded labour and to ensure that Government authorities were more active at the local level. The Committee also requested the Government to adopt measures and use all the resources available to them so that very soon and certainly well before the year 2000 A.D., a true degree of progress could be registered. The Report of the Committee on Application of Standards did not make any special or adverse mention against India.

Implementation of Convention No.29 in several countries, including many developing countries, was reviewed by the Committee of Experts and its observations in respect of some of those countries were also similarly discussed in the Committee on Application of Standards.

Export of Agricultural and Farm Products

*284. SHRI K.T. VANDAYAR : Will the Minister of COMMERCE be pleased to state :

(a) the total percentage of agricultural products exported both value-wise and item-wise;

(b) whether any proposal is being considered to boost the farm products exports;

(c) the incentives provided by the Government for the export of agricultural and farm products;

(d) whether the Government have decided to provide extra benefits incentives to boost the export of farm products;

(e) if so, the details thereof;

(f) if not, the reasons therefor;

(g) whether certain agricultural products are restricted for export; and

(h) if so, the details thereof, item-wise alongwith the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The value of export of agricultural products (including tea, coffee & raw cotton but excluding marine products) during 1994-95 was Rs. 9183.37 crores which constituted 11.1% of India's total exports. The details of the agricultural commodities exported are available in the Foreign Trade Statistics published by DGCI & S Calcutta, copies of which are available in the Parliament Library.

(b) to (f). Steps taken to enhance export of agricultural products include simplification of inspection procedures, removal of Minimum Export Price and quantity restrictions on selected items, provisions of concessional credit, product development to meet international needs, extension of benefits available under the scheme of EOUs/EPZs to agriculture sector and permitting 50% sale in the domestic tariff area, free import of raw cashewnuts for augmenting domestic supply, suspension of 2% export cess upto 31.3.96 on export of pepper, support @ Rs.20/ per kg. for meeting cost of export of 600 MTs of cardamom exported by air in consumer packs to Middle East destinations between 1.12.95 to 31.12.95 to meet the export development cost, suspension of 2% export cess on cardmom upto 31.3.96, air freight subsidy on export of specified perishable products to specified destinations, provision of cold stores at airports.

(g) and (h). All agricultural products may be exported without any restrictions except to the extent such exports are regulated by Para 123 read with Chapter XVI Part I, II & III of the Export and Import Policy, 1 April 1992 - 31 March 1997, publication of Ministry of Commerce, copies of which are available in the Parliament Library. It is the policy of the Government to allow the exports of items of mass consumption in such a manner that it does not compromise the food security system. It is with this objective in mind that Government prescribes restrictions like licensing, quantitative ceilings and minimum export price on items such as pulses, cereals, oil seeds, milk, milk products and sugar. At the same time, Government's objective is to maximise foreign exchange earnings from the agricultural sector to the benefit of the farmers.

[Translation]

Smuggling of Cosmetics and Electronics Items

*285. SHRI MOHAN SINGH (DEORIA) : Will the Minister of FINANCE be pleased to state :

(a) whether the smuggling of cosmetics and electronics items are on increase after the charges made in the Customs and Excise Rules in 1991;

(b) if so, the details thereof;

(c) the number of cases registered by the Department of Customs and Excise regarding smuggling of cosmetics and electronics items during the last three years; and

(d) the steps taken by the Government to curb the smuggling of these items?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). Government policy of lowering rates of Customs duties on various items including cosmetics and electronics has led to decline in smuggling. Available intelligence reports and seizure statistics indicate a decline in trend to smuggle cosmetics and electronics items. The number of seizure cases registered in respect of smuggling of cosmetics and electronics items during last three years are given below:-

	1993-94	1994-95	1995-96
Cosmetics	52	59	35*
Electronics	2075	2000	1228*

*(upto October, 1995 only)

(d) Field formations are alert to detect and prevent smuggling including smuggling of cosmetics and electronics items.

[English]

Development of Woollen Industry

*286. SHRI M.V.V.S. MURTHY :
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to develop the woollen industry;

(b) if so, the details of areas identified for this sector including the technological upgradation; and

(c) the time by which the execution on these areas are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b). Yes, Sir. Inter-alia, it has been decided to focus upon increasing of productivity per sheep; technological upgradation of machinery; improvement of designs and craftsmen skill; and adopting an aggressive marketing strategy to exploit untapped export potential outside the traditional market.

(c) Adopting various measures to develop the Woollen Industry is a continuous process.

Foreign Exchange Reserves

*287. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the level of foreign exchange reserves as on August 1, 1995, September 1, 1995, October 1, 1995, November 1, 1995 and December 1, 1995.

(b) whether there was any fluctuation in the exchange value of the rupee vis-a-vis US dollars and other leading currencies during this period;

(c) if so, the range of movement and the maximum and minimum value during each month and the average during each month;

(d) the steps taken by the Government and the authorities concerned to stabilise the exchange value of the rupee;

(e) whether the present value amounts to a *de facto* devaluation of the rupee; and

(f) if so, the percentage of devaluation as compared to the value as of April 1, 1991, April 1, 1992, April 1, 1993, April 1, 1994 and April 1, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) India's Foreign exchange reserves including gold and Special Drawing Rights held with the Reserve Bank of India as on August 1, 1995 to December 1, 1995 are as follows :

Spending balance as on	India's Foreign Exchange Reserves (US \$ million)	
	Foreign Exchange Reserves	
August 1, 1995	24,347	
September 1, 1995	23,449	
October 1, 1995	23,477	
November 1, 1995	22,200	
December 1, 1995	21,782	

(b) Yes, Sir.

(c) The month-wise highest, lowest and average exchange rates of the rupee vis-a-vis the leading currencies for August, 1995 to November, 1995 are given in the attached Statement.

(d) The Reserve Bank of India (RBI) intervened in the foreign exchange market to stabilise the exchange rate of the rupee at levels consistent with the underlying economic fundamentals. The RBI has also undertaken a number of measures to augment the supply of foreign exchange as also to reduce the demand. These included (i) a hike in the interest rate on Non-Resident (External) Rupee (NRE) term deposits and Non-Resident Non-Repatriable (NRNR) rupee term deposits; (ii) exemption from Cash Reserve Ratio requirements of banks in respect of increase in NRE and NRNR deposits over the level outstanding as on 27.10.1995 and FCNR (B) deposits over the level outstanding as on 24.11.95; (iii) increase in the interest rate on Post-Shipment Export Credits denominated in US dollars (PSCFC) for maturities beyond 90 days and upto 6 months; and (iv) an interest rate surcharge on import finance. In addition, the Government has also made some modifications of the requirements in regard to the issue of GDRs/FRNs/FCCBs, remittances into India of these proceeds and their utilisation.

(e) and (f). The percentage depreciation (-)/ appreciation (+) in the exchange rate of the rupee as on December 6, 1995 against the major currencies compared with the rates on the reference dates are as under :

Compared to the value as on	Depreciation(-)/Appreciation (+) of rupee as on December 6, 1995 against			
	US dollar	Pound Sterling	Deutsche Mark	Japanese Yen
April 3, 1991	-43.21	-35.11	-51.73	-58.52
April 2, 1992	-10.77	-0.70	-22.81	-32.84
April 2, 1993	-10.15	-11.14	-19.81	-20.35
April 4, 1994	-9.93	-14.07	-23.88	-11.97
April 4, 1995	-9.68	-5.50	-5.53	+6.49

STATEMENT

Exchange Rate of the Rupee
(Rs. per foreign currency)

Month	US dollar			Pound Sterling		
	Lowest	Highest	Average	Lowest	Highest	Average
1995						
August	31.9400	31.4050	31.5808	50.5588	48.7663	49.5849
September	34.1500	31.3200	33.1752	53.6563	49.4800	51.7342
October	35.6500	33.8300	34.5372	56.2400	53.3588	54.5095
November	34.9350	34.2750	34.7405	56.2400	53.3588	54.5095

(Month-wise rate)

Month	Deutsche Mark			Japanese Yen@		
	Lowest	Highest	Average	Lowest	Highest	Average
August	22.7025	21.3013	21.9108	35.6738	32.1363	33.5044
Spetember	23.9500	21.7225	22.6759	34.5038	32.1600	33.0550
October	25.5975	23.5288	24.4238	34.5875	33.3325	34.1173
November	25.5975	23.5288	24.4238	35.3363	33.3825	34.2758

@ Rs. per 100 Yens.

Improvement in Banking Service

*288. SHRI D. VENKATESWARA RAO :

SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of FINANCE be pleased to state :

(a) whether a high level meeting of the public sector banks chiefs under the Chairmanship of the Finance Minister was held in August-Septemeber, 1995 to discuss the action plan to improve the banking service in the country;

(b) if so, the main points discussed therein and the decision arrived at; and

(c) the extent to which this plan is likely to help customers and women entrepreneurs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). Finance Minister addressed a meeting with the chief executives of public sector banks on 28.8.95. The agenda for this meeting included, among other issues, items relating to customer service in banks, computerisation, non-performing assets, deficiencies in the legal framework relating to bank documents, helping Women entrepreneurs etc. As a result of the deliberations it was felt that banks need to take further steps to improve customer service as soon as possible. There was also a consensus that banks should find innovative ways of helping women entrepreneurs and meet their genuine credit needs in sectors such as agriculture, small scale, and exports. These issues have been taken up with the Reserve Bank of India and public sector banks. The implementation of these recommendations is expected to have a beneficial impact on the quality of banking services.

Export of Spices

*289. DR. VASANT NIWRUTTI PAWAR :

SHRI RAJENDRA AGNIHOTRI :

Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of spices exported during each of the last three years particularly during the first six

months of the current financial year in comparison to the corresponding period of 1994 and the foreign exchange earned therefrom during the above period;

(b) whether any consignments have been received back by the exporters;

(c) if so, the reasons therefor;

(d) the target fixed for 1995-96 and 1996-97 and the foreign exchange likely to be earned therefrom; and

(e) the steps taken by the Government to boost the export of spices?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The value of spices exported during the last three years is given below :-

Year	Value (Rs. Crores)
1992-93	418.64
1993-94	547.25
1994-95 (P)	607.34
1995-96 (Apr.-Oct.)	375.12
1994-95 (Apr.-Oct.)	301.92

(P) Provisional

(Source : DGCI&S, Calcutta/Shipping Bills/Exporter's Returns etc.)

The details of the quantity of spices exported during the last three years are available in the monthly bulletin/annual number of Foreign Trade Statistics published by DGCI&S, Calcutta copies of which are available in the Parliament Houe Library.

(b) and (c). As per the information available, only one consignment of around 20 MTs of Black pepper (shipped in January, 1994) was received back by an exporter for reprocessing due to presence of mould which occurred due to water spillage during tras-shipment. The material after reprocessing was re-shipped to the buyer.

(b) Targets for 1995-96 for exports of spices is Rs. 636 crores. As per the VIII Plan document, export of spices in 1996-97 is estimated to be Rs. 447 crores (at 1991-92 prices).

(e) Government/Spices Board has taken a number of steps for increasing export of spices. These include:-

- (i) Quality evaluation and upgradation to international standards;
- (ii) Promotion of export of value added spices in the form of curry power, spice oil and oleoresins, branded consumer packed spices, dehydrated green pepper etc.
- (iii) Strengthening the market base in existing markets and identifying new markets;
- (iv) Providing assistance for promotion of specific brands by individual exporters in overseas markets;
- (v) Popularising logo as a mark of Indianness and quality of spices in consumer packs;
- (vi) Sponsoring sales-cum-study delegation, participation in selected international food fairs and organising buyer-seller meets;
- (vii) With the objectives of upgrading the quality, promoting export of value added spices from India and generating income and employment opportunities in spice growing areas, a Project with UNDP assistance is under implementation, by the Spices Board.
- (viii) Providing Grant-in-aid for setting up laboratory and accreditation of ISO 9000;
- (ix) Providing project feasibility report for establishment of curry powder/ground spices manufacturing unit;
- (x) Providing assistance for setting up facilities for monitoring pesticide residues;
- (xi) Providing air freight support at the rate of Rs. 20 per kg. for export of cardamom in consumer packs to Middle East markets;
- (xii) Export incentive at the rate of Rs. 35 per kg. for exports of cardamom during December, 1995;
- (xiii) Exemption from payment of 2% export cess during the period 01.12.1995 to 31.03.1996 on cardamom export.

IMF Observations

*290. SHRI TARA SINGH :
SHRI ANADI CHARAN DAS :

Will the Minister of FINANCE be pleased to state:

(a) whether the International Monetary Fund has suggested that India reduce its fiscal deficit and speed up structural reforms so that inflation rate comes down and resources for private investment increase;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Government's policy of adjustment and reform initiated in June 1991 rests on the twin planks of fiscal consolidation and stabilization on the one hand and structural reforms on the other. The objective is to build a more efficient and competitive economy, free resources for private investment while focussing public expenditure in rural development, health, education, nutrition and infrastructural development to improve the quality of life of the people. Observers of India's reform programme, including the IMF, support this strategy as the best course to achieve sustained growth with rice stability.

(c) Government is taking all possible corrective measures to reduce avoidable expenditure and increase revenues with the objectives of reducing its fiscal deficit. State Governments are also being persuaded to do so. As far as structural reforms are concerned, it is an on-going process.

Changes in Excise Policy

*291. SHRI MANORANJAN BHAKTA : Will the Minister of FINANCE be pleased to state :

(a) the details of the changes introduced recently in the excise policy; and

(b) how these are expected to reduce imports and increase exports?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The changes in excise and customs tariff, introduced through the recent budgets, were intended to rationalise and simplify the tax structure and to move towards moderate rates of taxation. They were also intended to reduce cost and to increase competitiveness of the Indian Industry. These have been supplemented by some other changes, such as, reduction in dispersal of duty rates; broad banding of duty rates, reduction in the number of end use based exemptions; expanding the coverage of Modvat to other commodities, including capital goods and petroleum products; dispensing with filing of classification list and price list; further relaxation and extension of general exemption to small scale units, and substitution of gate passes by assessee's own invoices.

Foregoing measures are expected to increase domestic production, reduce litigation and provide a boost to Indian exports by making them more competitive as well as remunerative. As regards imports, their volume depends upon the requirements of the economy.

[Translation]

Financial Assistance to states

*292. PROF. PREM DHUMAL : Will the Minister of FINANCE be pleased to state :

(a) whether special central financial assistance or grant has been sought by some State Governments to overcome their financial constraints; and

(b) if so, the total amount sought and the amount provided by the Union Government during 1994-95 and 1995-96 so far State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) A Statement based on information readily available in Department of Expenditure, Ministry of Finance is attached. This Department is separately writing to State Governments for necessary information. Additional information, if any, received from the State Governments shall also be laid on the Table of the House.

STATEMENT

Special Central Financial Assistance or Grant sought by States to overcome their financial constraints and amount provided by the Ministry of Finance during 1994-95 and 1995-96 (upto 12.12.1995)

A. 1994-95

(Rs. in crores)

S. No.	State	Amount sought		Amount provided
1	2	3		4
1.	Andhra Pradesh	250.00	For implementing the balance component of AP Irrigation-II Project	Nil
2.	Assam			
	(i)	-	Moratorium on the repayment of all outstanding loans including interest for five years.	Not agreed
	(ii)	220.00	Additional market borrowing	30.00
	(iii)	300.00	Advance plan assistance for covering the closing deficit of 1993-94.	Nil
3.	Himachal Pradesh			
	(i)	550.00	Against outstanding loans of Rs. 1100.00 crores due from neighbouring States on account of share of energy from Bhakara and Beas Management Board (BBMB) system and supply of power to these States.	Not agreed
	(ii)	100.00	To give effect to the Supreme Court's order to enhance wages to all the daily wages employees in Government Sectors in the State.	Nil
	(iii)	268.74	To Convert the advance plan assistance of Rs. 268.74 Crores provided during 1993-94, as out right grant or a long term loan.	Not agreed
4.	Jammu & Kashmir			
	(i)	555.00	Advance Plan Assistance to cover budgetary deficit.	973.00
	(ii)	185.00	For Security related expenditure.	(special plan assistance)
	(iii)	733.00	Rescheduling of Rs.733.00 crores payable during the year 1994-95 without effecting recoveries.	

1	2	3	4	
5.	Kerala	100.00	Additional market borrowing	50.00
6.	Manipur			
	(i)	35.00	To liquidate the outstanding liabilities	Not agreed
	(ii)	119.00	Special package for economic development of Manipur	Nil
	(iii)	10.00	Request of for various schemes drawn up by the State Government for combating militancy.	Nil
7.	Meghalaya	50.00	Ways & Means Advance/short term loan to clear the overdraft	Nil
8.	Nagaland			
	(i)	152.75	To cover opening deficit, D.A. on Central Govt. pattern etc.	12.00 (plan-loan)
	(ii)	80.00	Advance Plan Assistance/Ways & Means Advance to tide acute financial crisis.	Nil
9.	Orissa	250.00	Medium term loan to bridge gap in resources for funding the State's Annual Plan 1994-95	Nil
10.	Punjab	310.00	For excuting Ranjit Sagar Dam Project and Shahpur Kandi Project.	Nil
11.	Uttar Pradesh			
	(i)	51.50	For providing 50% of the expenditure of the local cost of Anpara 'B' Thermal Power Project.	Nil
	(ii)	24.00	Additional Central Assistance against Advance Plan Assistance given in 1993-94 for debt relief to weavers.	Nil
B. 1995-96				
1.	Arunachal Pradesh	20.20	For construction of Capital Project	Under consideration
2.	Assam			
	(i)	50.00	One time grant for Bodoland Autonomous Council	Under consideration
	(ii)	67.50	to review the decision for release of Small Saving Loans adjusted against withdrawal of Rs.90 crores of small saving instalments in 1994-95.	Not agreed
	(iii)	136.00	To convert Ways & Means advance given in April, 1995 into term loan.	Not agreed
	(iv)		Proportionate increase in market borrowing to compensate for fall in resource mobilisation in lieu of ban imposed on investment in Samll savings by originations like UTI.	Not agreed
	(v)		Moratorium on loans and additional Central Assistance.	Not agreed
3.	Himachal Pradesh	516.00	To meet State's financial requirements on account of closing deficit of Rs.416.00 crores for 1994-95 and Rs.100 crores on account of liability	Under consideration

1	2	3	4
			due to Supreme Court Judgement on enhancement of wages of daily-wage employees in the Government Sectors in the State.
4.	J & K	62.00	For meeting the requirement of the State Govt. for interim relief of their employees on Central pattern.
			cut of Normal Central assistance of Rs.45.12 crores imposed on account of shortfall in Annual Plan 1990-91 was restored for meeting the State Government requirement
5.	Manipur	18.50	To strengthen State Police Force
			Under consideration
6.	Orissa	2100.00	To write off loans
			Nil
7.	Punjab	259.00	To complete Ranjit Sagar Dam.
			under consideration
8.	Uttar Pradesh		
	(i)	31.00	For waiver of loans of weavers of the non-rural areas.
			Nil
	(ii)	772.54	For clearing the dues of UPSEB to REC upto March, 1995 on account of Rural Electrification Programme in the State.
			Under consideration

Export of Textiles

*293. SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the Minister of TEXTILES be pleased to state:

(a) whether the growth rate of textile export in terms of dollar has reduced in the first half of the current financial year 1995-96 in comparison to the corresponding period in the year 1994-95;

(b) if so, the growth rate of textile export during first half of 1994-95 and 1995-96, separately;

(c) whether the Government have ascertained reasons for fall in the said growth rate;

(d) if so, the details thereof; and

(e) the steps taken by the Government to achieve the target fixed for 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) The growth rate of textile exports, including handicrafts, jute and coir, during the first half of 1994-95 and the corresponding period of the current year, was 26.6% and 13.5% respectively.

(c) to (e). The lower growth rate during the current year is primarily attributed to the recession and the slump in retailing activities in some of the major textile and garment importing countries.

In order to step up the exports of textiles and clothing, Government have been taking a number of steps which include encouraging exporters to participate in buyer-seller meets, fairs and exhibitions; enabling import of capital goods at concessional duty for export production; special arrangements for duty free import of raw materials for export production; ensuring increased availability of export credit etc. In addition, Government have also decided to revamp the Garment Export Entitlement (quota) policy for 1996-98, so as to make it more effective and stable. The revised Policy is expected to boost clothing exports.

[English]

Commissions/Committees for Textile industry

*294. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of TEXTILES be pleased to state :

(a) the number of Commissions and Committees appointed by the Government with a view to suggest measures to improve the working of textile industry during the last year;

(b) the details of the main recommendations made by those Committees/Commissions; and

(c) the steps taken by the Govt. on recommendations made by above mentioned commissions/committees?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (c). The Government has not appointed any Commission or Committee during the last one year with the view to suggest measures to improve the working of the Textile Industry as a whole. However, Small committees and groups are constituted from time to time to tackle specific problems thrown up by different segments of the textile sector. Presently one such committee under the Chairmanship of Ms. Mira Seth, Member, Planning Commission, constituted in July 1995, is studying the handloom sector.

[Translation]

Tenth Finance Commission

*295. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of FINANCE be pleased to state :

(a) whether the Tenth Finance Commission has fixed the percentage of share to be given to the State Governments out of total revenue earnings of the Union Government;

(b) if so, the percentage thereof;

(c) whether the requirement of the State Governments and the expenditure limit are increasing every year;

(d) if so, whether the percentage of share fixed by the above Commission is reasonable;

(e) if not, whether the Government propose to increase it;

(f) if so, the details thereof; and

(g) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The Tenth Finance Commission (TFC) has recommended 77.5% of net proceeds of Income-Tax, 47.5% of net proceeds of Basic Excise Duties and entire net proceeds of Additional Excise Duties (exclusive of share of UTs) for devolution to States besides grants in

lieu of Railway Passenger Fares and under Article 275 of the Constitution. The TFC has also recommended grants for upgradation of administration, special problems, financing relief expenditure and local bodies. The debt position of States has also been considered by the TFC and debt relief recommended wherever deemed necessary. The recommendations of the TFC have been accepted and the devolution during the current year i.e. 1995-96 is as per the recommendations of the TFC. The TFC has, however, also recommended an alternative scheme of devolution wherein 26% of gross receipts of central taxes as States' share in central taxes and additional 3% in lieu of additional excise duties is to devolve upon States. The alternative scheme of devolution requires detailed consultations with States followed by Constitutional amendment, if necessary.

(c) and (d). The TFC taken a judicious view of Centre's and States' finances to recommend for an integrated solution. The Commission, in view of the resource availability with the Centre and the needs of the States, has acted as an impartial, independent arbiter making its award after holistic assessment of existing arrangements. The TFC has also made its own assessment of revenues receipts and non-plan expenditure of States by adopting certain norms both in regard to revenues raising by the states and of expenditure containment, which are applied uniformly to all states, taking, however, into account their special circumstances in assessing their requirements for the period covered by the recommendations of the TFC (1995-2000). After considering the non-plan deficit of states before devolution and the estimated devolution, the Commission has provided a non-plan revenue deficit grant to cover the post-devolution deficit of states. The requirement of states, as reflected in their non-plan revenue expenditure, stand covered by the award of the TFC. The total transfers to states during 1995-2000 under the award of the TFC are estimated to be Rs. 2,26,643.30 crores as against Rs. 1,06,036.43 crores of the Ninth Finance Commission for 1990-95.

(e) to (g). Government of India have accepted the award of the TFC including the share recommended to states and at present there is no proposal to modify it.

National Policy of Income and Wages

*296. SHRIMATI SHEELA GAUTAM :
DR. MUMTAZ ANSARI :

Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government propose to formulate a national policy on income and wages;

(b) if so, the purpose and field of application thereof;

(c) the steps taken or proposed to be taken by the Government in this regard; and

(d) the progress achieved in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) There is no proposal to formulate a National Policy on Incomes and Wages.

(b) to (d). Do not arise.

[English]

Price of Cardamom

*297. SHRI K.M. MATHEW : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any steep fall in the price of cardamom;

(b) if so, the reasons therefor;

(c) whether the Government have made any plan to form a trade block for marketing of cardamom with Guatemala;

(d) whether the Government have received any request to set up a Cardamom Price Stabilisation Fund and provide incentives to the exporters of cardamom from the Fund;

(e) if so, the details thereof; and

(f) the steps taken by the Government to boost the export of cardamom from the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). The increase in production of small cardamom, decline in exports on account of stiff price competition faced from Guatemala and limited domestic demand has resulted in decline of prices of cardamom to around Rs. 189 per kg. in November, 1995, compared to Rs. 266.14 per kg. in November, 1994.

(c) Although efforts have been made to explore the possibility of working with Guatemalan cardamom exporters to ensure price stability in the international market, there has not been a positive response so far.

(d) and (e). Government has proposed setting up of a Fund, as a long term measure, by the cardamom growers and exporters for the marketing of cardamom both in India and abroad for stabilising domestic prices.

(f) Government/Spices Board have taken a number of steps to boost the exports of cardamom. These include:

1. Air freight support for exports in consumer packs to Middle East markets at the rate of Rs. 20/- per kg. since 6th October to 31st December, 1995.
2. Export incentive at the rate of Rs. 35 per kg. for exports during December, 1995.
3. Exemption of 2% export cess during 01.12.1995 to 31.03.1996.
4. Streamlining system of cardamom auctions.

5. Ensuring steady arrival of exportable grades at auctions for meeting the export requirements by persuasion.

6. Undertaking publicity/promotion in Middle East markets through press/TV/inflight promotion.

7. Sponsoring trade delegation to Middle East for business negotiations.

8. Popularising use of Indian cardamom through fair participation in important markets.

9. Popularising Indian branded consumer packs with Logo in Middle East markets through Logo Promotion campaigns and brand publicity promotion programmes.

Export of Agro-Products

*298. SHRI KASHI RAM RANA :
SHRI RAJENDRA AGNIHOTRI :

Will the Minister of COMMERCE be pleased to state:

(a) the share of the country in export of agro-products in the world during the last three years;

(b) the details of the agro-products exported from the country during the above period;

(c) whether the total export of agricultural products is much less as compared to its production in the country; and

(d) if so, the steps taken by the Government to boost the export of agriculture products?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) the world trade in agricultural commodities is estimated to be US \$ 300 billion. India's share in world trade is estimated to be above 0.9% during the past three years.

(b) The agricultural commodities exported include Basmati and non-basmati rice, tobacco, cashew, spices, oilmeals, guar gum, shellac, fruits and vegetables. The details of the agricultural commodities exported are given in the Foreign Trade Statistics published by the DGCI and S, Calcutta, copies of which are available in the Parliament Library.

(c) and (d). Steps taken to enhance export of agricultural products include simplification of inspection procedures, removal of Minimum Export Price and quantity restrictions on selected items. Provisions of concessional credit, product development to meet international needs, extension of benefits available under the scheme of EOUs/EPZs to agriculture sector and permitting 50% sale in the domestic tariff area, free import of raw cashewnuts for augmenting domestic supply, suspension of 2% export cess upto 31.3.96 on export of pepper, support @ Rs. 20/- per kg. for meeting cost of export of 600 MTs of cardamom exported by air in consumer packs to Middle East destinations between

1.12.95 to 31.12.95 to meet the export development cost, suspension of 2% export cess on cardamom upto 31.3.96, air freight subsidy on export of specified perishable products to specified destinations, provision of cold stores at airports.

[Translation]

Gross Domestic Product

*299. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of FINANCE be pleased to state :

(a) the extent to which the Gross Domestic Product has declined during the last three years and in the current year, so far;

(b) whether the Union Government have considered any scheme for increasing the Gross Domestic Product upto 10 per cent; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No Sir. In fact, growth in real gross domestic product (at factor cost at 1980-81 prices) has responded quite positively to wide ranging economic reforms undertaken so far. As per the estimates available with Central Statistical Organisation (CSO) real growth in gross domestic product which had fallen to 0.9, per cent in the crisis year 1991-92, recovered quickly to 4.3 per cent in each of the years 1992-93 and 1993-94, accelerated further to 6.2 per cent in 1994-95 and is forecast by CSO to attain 6 per cent in the current year, 1995-96.

(b) and (c). The Eighth Five Year Plan (1992-97) formulated by the Planning Commission has envisaged a growth rate of 5.6 per cent per annum in GDP in this period

[English]

Exodus of Bank Men

*300. SHRI C. SREENIVAASAN : Will the Minister of FINANCE be pleased to state :

(a) whether there is exodus of employees from the nationalised banks and financial institutions to private organisations in recent years;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to stop the brain drain from the banking sector?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). A few bank officers have taken pre-mature retirement to join service in the financial institutions and banks in the private sector or for seeking career opportunities elsewhere. The officers of the banks have to seek specific permission from their respective institutions to

join any private sector institution. Private sector banks/institutions, by their very size, cannot attract and absorb a large number of officials from the public sector banks. The scale of movement is not such as to call for any special preventive measure.

Setting up of Mega Power Projects

*301. SHRIMATI CHANDRA PRABHA URS :
SHRI S.M. LALJAN BASHA :

Will the Minister of POWER be pleased to state :

(a) the details of Mega Power Projects set up during the last two years, location-wise and capacity-wise;

(b) the details of such power projects location-wise and capacity-wise, planned to be set up during 1995-96; and

(c) the expected date when all the projects will start functioning?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) to (c). Government has announced its policy on mega power projects for the private sector on 10th November, 1995 wherein a mega project has been defined as projects of capacity of 1000 MW and more catering power to move that one State. No mega power project in the private sector has been set up under this policy during the last two years nor any planned to be set up during 1995-96. However, the National Thermal Power Corporation has commissioned the Farakka Super Thermal Power Plant, Stage-II located in West Bengal, having an installed capacity of 1000 MW in 1993-94 and plans to commission the Talcher Super Thermal Power Plant, Stage-I, located in Orissa, with approved capacity of 1000 MW in January, 1996.

Shortage of Fertilizers

*302. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government are aware of the shortage of Chemical Fertilizers in the country at present;

(b) if so, the details thereof;

(c) the main reasons therefor; and

(d) the steps taken/proposed to be taken by the Government to meet the shortage?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (d). The availability of major fertilizers, namely, Urea, Di Ammonium Phosphate (DAP) and Muriate of Potash (MOP) in reference to their demand is at present adequate in the country.

Urea is the only fertilizer under price distribution and movement control. As against the assessed demand of 107.62 lakh metric tonnes (LMTs) during Rabi 1995-

96, the availability upto November '95 was 39.01 LMTs which is 36% of the total allocation under Essential Commodities Act (ECA). This is higher than the availability in the corresponding period of the Rabi 1994-95 and adequate to support the sales. Statement-I giving the comparative availability and sales of urea during the first two months of Rabi season of 1994-95 and 1995-96 is enclosed.

The indigenous production of urea has been buoyant. During April to September '95, actual production was 75.38 LMTs which is 8.29 LMTs more than the corresponding period during 1994-95. During October-November '95, the production of urea is 1.39 LMTs more than the corresponding period of last year and this buoyancy in indigenous production of urea is expected to continue during the remaining part of the year. The import arrivals of urea during October '95 and November '95 (6.74 LMTs) have been higher than the corresponding period of the previous year (5.81 LMTs). The total arrivals from April '95 to November '95 have

been 22.05 LMTs against 14.42 LMTs during the corresponding period in previous year. Statement-II giving the indigenous production and imports is enclosed.

Shortages of temporary and localised nature resulting from constraints in movement and sudden spurt in demand on account of unexpected changes in cropping pattern, late rains, etc. have been met by rushing supplies from alternative sources. A close interface maintained amongst various agencies responsible for production and procurement, movement and distribution of fertilizers. Alongwith monitoring on a daily basis by Department of Fertilizers, the demand-supply position regarding availability of major fertilizers, is reviewed on weekly basis with the suppliers, in which representatives from State Governments and Ministry of Railways are also associated.

Availability of DAP and MOP which have been decontrolled since August '92, has also remained satisfactory in relation to the demand. Statement-III giving the availability of DAP and MOP is enclosed.

STATEMENT - I

E.C.A. Allocations (Indigenous and imported)

Availability and sales of urea during Rabi 1995-96 vis-a-vis 1994-95 upto 30.11.95

Dated. 14.12.95

(Figures '000 MT)

Rabi 1994-95

Rabi 1995-96

S. No.	States	Total E.C.A. Allocations	Opening stock 1.10.93	Despatch upto 30.11.94	Availability As on 30.11.94	Sales upto 30.11.94	% of Avail to E.C.A.	Total E.C.A. Allocat.	Opening Stock As on 1.10.95	Despatch Upto 30.11.95	Availability as on 30.11.95	Sales upto 30.11.95	% of Avail to E.C.A.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.
1.	Andhra Pradesh	1102.97	105.95	326.23	433.18	342.75	39%	1194.49	63.53	332.72	396.25	282.25	33%
2.	Karnataka	351.35	15.14	144.49	159.63	125.63	45%	398.75	23.02	155.90	178.92	109.25	45%
3.	Tamil Nadu	510.40	28.48	171.20	199.68	176.46	39%	539.55	36.69	186.63	225.32	1180.84	42%
4.	Gujarat	537.30	28.84	173.24	202.08	166.04	38%	621.55	23.71	162.94	186.65	124.37	30%
5.	Madhya Pradesh	550.50	38.86	223.95	260.81	201.91	47%	649.85	40.54	203.82	244.36	173.14	38%
6.	Maharashtra	666.60	48.72	199.38	248.10	134.20	37%	671.77	48.12	225.07	273.19	128.30	41%
7.	Rajasthan	539.50	55.22	163.27	218.49	158.49	40%	605.00	56.03	182.88	239.91	174.72	39%
8.	Haryana	643.50	32.62	187.81	220.43	170.25	34%	737.00	43.00	245.58	288.58	218.83	39%
9.	Punjab	1122.00	44.60	324.33	388.83	298.23	33%	1067.00	155.28	278.07	433.35	284.56	41%
10.	Uttar Pradesh	2603.70	135.56	694.54	839.10	498.22	32%	2677.43	191.28	730.98	922.26	542.20	34%
11.	Bihar	601.08	25.04	164.53	189.57	135.74	32%	659.00	45.70	176.40	222.10	163.58	34%
12.	Orissa	108.30	10.34	33.08	43.42	29.58	40%	137.38	17.84	48.51	65.55	32.67	48%
13.	West Bengal	558.83	12.12	105.08	117.20	93.09	21%	569.17	29.66	124.29	153.95	97.48	27%
14.	Assam	27.60	0.04	15.77	15.81	8.38	57%	28.36	1.01	8.59	9.60	5.71	34%
15.	Others	191.43	16.24	50.31	66.55	48.21	35%	285.36	19.40	42.81	62.21	50.06	30%
Total		101,09.26	596.77	2977.21	3573.96	2584.80	35%	10761.60	796.01	3105.19	3901.20	2567.96	36%

STATEMENT - II

Production and Import of Urea during Kharif and Rabi (Oct. - Nov.) 1994 and 1995.

(Fig. in Lakh MTs.)

	1994	1995
1. Production during Kharif April - September	67.09	75.38
2. Production during October - November	24.51	25.90
3. Total Production	91.60	101.28
4. Imports during Kharif April - September	8.61	15.31
5. Imports during October - November	5.81	6.74
6. Total Imports during April - November	14.42	22.05

STATEMENT - III

Availability and Sales of D.A.P. and M.O.P. during Kharif and Rabi (Oct.) 1994 and 1995

(Fig. in Lakh MTs.)

	D.A.P.		M.O.P.	
	1994	1995	1994	1995
1. Availability during Kharif (April-September)	23.48	26.37	10.63	13.09
2. Sales during Kharif (April-September)	18.46	17.90	7.05	9.26
3. % Availability over Sales during Kharif	127%	147%	151%	141%
4. Availability during October	8.03	13.63	5.14	5.24
5. Sales during October	2.39	5.13	1.50	1.47
6. % Availability Over Sales during October	336%	266%	343%	356%

Captive Power Plants

*303. SHRI V. SREENIVASA PRASAD : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have advised State Governments to encourage setting up of captive power plants by respective industries to meet their own power requirements;

(b) if so, the details of the guidelines issued in this regard;

(c) whether to encourage industries to set up captive power plants, Government propose to provide any kind of incentives; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) to (d). Yes, Sir. The State Governments have been requested to encourage setting up of captive generation plants and to create an institutional mechanism which may allow captive power units an easy entry into the Power Sector by quickly clearing captive power applications, giving the developers a rational tariff for purchase of surplus power by the grid and third party access for direct sale of power to other industrial units.

Mining Lease

*304. SHRI DHARMANNA MONDAYYA SADUL : SHRIMATI MAHENDRA KUMARI :

Will the Minister of MINES be pleased to state :

(a) the details of the requests pending with the Government for grant of mining lease of iron ore and other minerals pertaining to various States;

(b) the dates since when these are pending with the Union Government even after being approved by the concerned State Government;

(c) the reasons for delay in the grant of lease to the concerned applicants thereof; and

(d) the time by which these cases are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (d). Mining leases are granted by the State Governments. Therefore, requests for the same are also received and processed by them. The Central Government does not monitor pendency of such requests with different State Governments. Iron ore being a mineral listed in the First Schedule prior approval of the Central Government is required as per section 5 (1) of the Mines and Minerals (Regulation and Development) Act, 1957. Nine proposals for seeking such prior approvals are pending with the Central Government as listed below :

State	Date of Receipt	Remarks
1	2	3
Andhra Pradesh	2.1.1995	Information awaited from State Government.
Orissa	10.2.1995	Information awaited from Ministry of Steel.
Karnataka	20.3.1995	Under Process
Bihar	20.9.1995	Information awaited from State Government.
Madhya Pradesh	22.9.1995	Under Process

1	2	3
Karnataka	17.10.1995	Information awaited from State Government.
Karnataka	18.10.1995	Under Process
Karnataka	18.10.1995	Under Process
Orissa	27.11.1995	Under Process

On 14.12.1995 a total of 96 proposals seeking such prior approvals with respect to the non-atomic and non-fuel minerals listed in the First Schedule of the Mines and Minerals* (Regulation and Development) Act, 1957 are under process with the Central Government involving consultation with other concerned Ministries and Public Sector Undertakings, collection of complete information having been sent with the proposal etc. Such proposals are decided and disposed off expeditiously on receipt of complete information as per provisions of law.

Activation of NAM

*305. SHRI MANORANJAN BHAKTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any proposals were made to activate the role of NAM in future and the same were adopted at the summit meeting of heads of NAM countries recently; and

(b) if so, the details thereof and the follow-up steps taken/proposed to be taken by India in consultation with other countries, particularly its neighbours?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The XI NAM Summit reaffirmed the continued validity and relevance of the Movement and stressed that the Movement should work towards cooperation and a sense of full partnership in the international field for the promotion of peace and social and economic development. To that end proposals were made to activate NAM's role and enhance unity and cohesion of NAM countries for coordinating positions on major international issues for strengthening their negotiating power vis-a-vis the developed countries and initiating unified action at United Nations and other international fora on issues of common concern. The NAM Coordinating Bureau at New York has been entrusted to examine these proposals. India will actively participate in these deliberations.

Central Electricity Authority

*306. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of POWER be pleased to state :

(a) the details of present role of Central Electricity Authority with regard to assessing of power plants;

(b) whether there is any proposal to dis-band the CEA; and

(c) if so, the reasons therefor?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) (a) The role of the Central Electricity Authority in respect of assessment to be made for power plants is laid down in Sections 29 and 30 of the Electricity (Supply) Act, 1948. The provisions of these sections are summarised in the enclosed Statement.

(b) No, Sir.

(c) Does not arise.

STATEMENT

Summary of Sections 29 and 30 of Electricity (Supply) Act, 1948

- (a) According to Section 29(1) of the Electricity (Supply) Act, 1948, every scheme estimated to involve a capital expenditure exceeding such sum, as may be fixed by the Central Government, from time to time by notification in the official gazette, shall, as soon as may be after it is prepared, be submitted to the Central Electricity Authority for its concurrence.

As per the notification issued by the Ministry of Power on 19.10.1994, under the above provisions, every power scheme of a SEB/generating company estimated to involve a capital expenditure exceeding Rs. 100 crores is required to be concurred by CEA.

Before finalisation of any scheme referred to in Section 29(1) of the above Act, the SEB or generating company is required to publish the details of the scheme, the cost estimates and other salient features including accruable benefits from the scheme in the official gazette of the State concerned as well as local newspapers alongwith a two months' deadline before which licensees/other persons interested may make representations on such scheme. After making suitable modifications, based on the representations received, if any, the scheme shall be submitted to Central Electricity Authority.

- (b) Section 30 of the Act lays down the various issues to be considered by CEA before according concurrence to any schemes submitted to it under section 29(1) of the Act. The matters considered by CEA include the suitability of the location proposed for the project, the capital and revenue expenditures, likely benefits and revenue from it, evacuation arrangements, the resultant hydro-

thermal mix and technical, economic and other parameters as laid down by CEA in conformity with the national power policy and other directives of Government of India as may be given from time to time.

Power Project Agreement with Canadian Company

*307. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of POWER be pleased to state :

(a) whether India and any Canadian Company have decided to set up power projects in private sector;

(b) if so, whether any agreement was signed in this regard;

(c) if so, the salient features of the agreement and the capacity of the proposed power projects; and

(d) the places where these power projects are proposed to be set up?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :
(a) to (d). No agreement has been signed by the Government of India with any Canadian Company to set up power projects. However, a Canadian company, M/s. Pacific Electric Power Corporation Ltd. has signed a Memorandum of Understanding (MOU) with the Government of Uttar Pradesh on 17.11.1993 to set up the Jawaharpur Thermal Power Station (2x400 MW) in Jawaharpur, district Etah, Uttar Pradesh. Further, M/s. Canadian Hydro Developers/MMC Canada Enterprises, Canada, are co-sponsoring the Western Kallar Hydroelectric Project (5 MW) in district Idukki, Kerala, which is being set up by M/s. Ideal Projects and Services (P) Ltd. under its MOU with the Kerala State Electricity Board, signed on 29.9.1992.

[Translation]

R and D in Steel Sector

*308. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of STEEL be pleased to state :

(a) whether the Government have set up steel development fund in the country;

(b) if so, since when this fund came into operation and the amount deposited therein by the end of March, 1995;

(c) the total percentage of amount allotted from this fund to the steel industry for research and development work by the end of March, 1995; and

(d) the guidelines issued by the Government to spend the rest of the amount?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). The Steel Development Fund (SDF) was constituted in

June, 1978 to assist inter alia the modernisation and development programmes of the steel sector. Government had authorised the Joint Plant Committee (JPC) to add an "element" to the ex-works prices of different steel products of the main producers of steel, namely, Steel Authority of India Limited (SAIL), Indian Iron and Steel Company (IISCO) and Tata Iron and Steel Company (TISCO) and subsequently Rashtriya Ispat Nigam Limited (RINL), towards the SDF. This levy was discontinued with effect from 21/22-4-94. The total amount realised through this levy from June 1978 to March, 1995 was Rs. 4521.63 crores.

(c) Since Research and Development work was not among the major activities financed by the SDF, only an amount of Rs. 5 lakh has been disbursed upto 31.3.1995 towards study and survey (testing of low volatile medium coking coal).

(d) Loans from SDF have been sanctioned to the Main producers for financing their schemes for modernisation and expansion. In addition, SDF is also used for other purposes like funding certain research programmes, paying rebate to Small Scales Industries Corporations, and meeting expenditure incurred on Economic Research Unit (ERU) of the Joint Plant Committee.

The fund is managed by a Managing Committee with the following composition :

Secretary (Steel)	Chairman
Secretary (Expenditure)	Member
Secretary (Planning Commission)	Member
Development Commissioner for Iron and Steel	Secretary

The Committee approves utilisation of the SDF for various purposes including the grant of loans from the SDF, interest rates chargeable, etc.

[English]

Subsidy on Urea

*309 SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the cost per tonne of subsidy on indigenously produced urea and also in case of imported urea, separately;

(b) the import target for urea in the current year;

(c) the urea consumption during the last three years and imported quantum of the same; and

(d) the total subsidy paid during the last year and estimated subsidy for the current year?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :

(a) Based on the prevailing retention prices and freight subsidy rates, the subsidy on indigenously manufactured urea during 1994-95 worked out to Rs. 2232 per tonne. In the case of imported urea, as per the contracts signed during 1994-95, the subsidy works out to Rs. 3643/- per tonne.

(b) The gap between indigenous availability and assessed demand for urea is met through imports.

(c) The details of consumption and import of urea during the last three years are as under :

Year	Consumption	(lakh tonnes)
		Imports (On Government Accounts)
1992-93	149.06	18.57
1993-94	158.10	28.08
1994-95 (Estimated)	172.80	28.70

(d) During 1994-95, there was a total expenditure of Rs. 5241.02 crores on fertilizer subsidy in respect of controlled fertilizers. For the current year, a Budget provision of Rs. 5400 crores has been made for the same purpose.

Clearance of Power Projects

*310. SHRI MAHESH KANODIA : Will the Minister of POWER be pleased to state :

(a) whether Power Projects with financial involvement of less than Rs. 100 crores do not require clearance from the Central Electricity Authority;

(b) if so, the reasons therefor;

(c) whether the Government have studied the impact of this decision; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :
(a) to (d). Yes, Sir. As per the notification issued by the Government of India in October, 1994 under provisions of Section 29 of the Electricity (Supply) Act, 1948, every power scheme estimated to involve a capital expenditure exceeding Rs. 100 Crores is required to be submitted to Central Electricity Authority for its concurrence. Such threshold financial limits are fixed by the Central Government from time to time to enable the smaller schemes to be cleared by the State Governments/SEBs at their own level. No comprehensive and formal review of the decision to fix

the financial limit at Rs. 100 crores has been made by the Government. However, in view of the rising project cost and to give further autonomy to State Governments in the matter of according clearances to power projects, Ministry of Power has recently decided that projects costing between Rs. 100 Crores and Rs. 400 Crores and awarded on the basis of competitive bidding need not be required to be submitted to CEA for its concurrence.

[Translation]

Import of Fertilizers

*311. SHRI DATTA MEGHE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether chemical fertilizers were imported during last year;

(b) if so, the details thereof, fertilizer-wise;

(c) the countries from where imports were made alongwith the details of quantity and value thereof; and

(d) the sale price of those fertilizers in the country, fertilizer-wise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :
(a) to (c). Urea, Di-Ammonium Phosphate (DAP) and Muriate of Potash (MOP) are three major fertilizers which are presently imported. DAP and MOP are decanalized fertilizers and can be imported freely. Imports of urea are canalised.

The countries from which urea was imported during 1994-95 and its quantities and C & F value are given in the enclosed Statement-I.

From the information available with the Department of Fertilizers, imports of DAP and MOP during 1994-95 had been 8.25 lakh metric tonnes and 18.48 lakh metric tonnes, respectively. This includes MOP imports of the order of 4.33 lakh metric tonnes from Germany and 0.65 lakh metric tonnes from Canada under bilateral assistance programmes at a C & F value of Rs. 158.73 crores and Rs. 22.70 crores, respectively. The rest of imports were on private trade account, the details of which are not maintained by the Department of Fertilizers.

(d) The statutory maximum retail price of urea, which is the only fertilizer under price control, is Rs. 3320.00 per metric tonne. The prices of other fertilizers, namely DAP and MOP are fixed in consultation with the State Governments, as has been laid down by Department of Agriculture and Cooperation, Government of India under the Ad-hoc Concession Scheme. Statewise selling prices of DAP and MOP during kharif 1994 are given in the enclosed Statement-II.

STATEMENT - I

The Countrywise Quantities of Urea and its C & F Value Imported During 1994-95

S.No.	Country	1994-95	
		Qty. in lakh Metric Tonnes	C & F value in Rs. Crores
1.	Bangladesh	0.87	46.35
2.	Bulgaria	0.21	15.66
3.	CIS	11.29	634.47
4.	Indonesia	1.02	63.91
5.	Kuwait	3.07	178.00
6.	Libya	2.00	110.01
7.	Qatar	2.80	153.50
8.	Romania	0.99	48.90
9.	Saudi Arabia	4.23	236.25
10.	UAE	2.22	116.57
Total		28.70	1603.62

Note : In addition, 0.14 lakh MTs of urea at C & F cost of Rs. 6.55 crores was imported by MFL for their captive consumption.

STATEMENT - II

Retail Price (M.O.P.) of Fertilizers During Kharif-1994

No.	Name	DAP		MOP	
		(Rs. per tonne)			
1.	Andhra Pradesh	8038.00	4100.00		
2.	Karnataka	7600.00	3850.00		
3.	Tamil Nadu	8380.00	3883.00		
4.	Kerala	8301.00	3818.00		
5.	Gujarat	7400.00	3800.00		
6.	Madhya Pradesh	7650.00	3800.00		
7.	Maharashtra	7490.00	3800.00		
8.	Rajasthan	7980.00	3990.00		
9.	Haryana	7900.00	3900.00		
10.	Punjab	7200.00	3900.00		
11.	Uttar Pradesh	3450.00	4140.00		
12.	Bihar	8038.00	4080.00		
13.	Orissa	7600.00	3800.00		
14.	West Bengal	7789.00	3800.00		
15.	Assam	8250.00	3750.00		

* Excluding Sales Tax

[English]

National Highway Authority of India

*312. SHRI SHANTARAM POTDUKHE : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the main objective of National Highway Authority of India;

(b) whether it is a fact that National Highway Authority of India is yet to become operational since its inception in 1988;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government for early operation of the Authority?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKHARA MURTHY) : (a) The National Highways Authority of India was set up under the provisions of the National Highways Authority of India Act, 1988 for the development, maintenance and management of National Highways vested in or entrusted to it by the Government.

(b) No, Sir.

(c) and (d). Do not arise.

[Translation]

Wayside Amenities Along National Highways

*313. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have decided to develop comprehensive wayside amenities like parking places, petrol-diesel outlets, refreshment rooms etc. along National Highways in the country;

(b) if so, the details thereof;

(c) whether any oil companies have come up with such proposals;

(d) if so, the details thereof; and

(e) the steps taken to implement such schemes expeditiously?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKHARA MURTHY) : (a) and (b). Yes, Sir. However, Ministry of Petroleum has subsequently withdrawn from the scheme and petrol-diesel outlets will no longer be part of the scheme. The sites already identified for wayside amenities operated under public sector and private sector are given in the enclosed Statement - I and II respectively.

(c) No, Sir.

(d) Does not arise.

(e) Periodic reviews are carried out to identify and address the problems in implementation of the scheme.

STATEMENT - I*State-wise allocation of Govt.
Sector Schemes for Providing Wayside Amenities*

S.No.	State	Location
1.	Andhra Pradesh	Palamner N.H. 4
2.	Assam	Km. 338 on NH-37 (Jakhal - Bandal)
3.	Bihar	Piprokothi on NH-28
4.	Goa	Nagoa on NH-17
5.	Gujarat	Vapi on NH-8
6.	Himachal Pradesh	Nauni on NH-21
7.	Karnataka	Kittur on NH-4
8.	Kerala	Kakarzichera on NH-17
9.	Maharashtra	Manor on NH-8
10.	Madhya Pradesh	Kalaghat on NH-3
11.	Manipur	Km 256-257 on NH-39
12.	Orissa	Rameshwar on NH-5
13.	Rajasthan	Gomti Ka Chowraha on NH-8
14.	Tamil Nadu	Sattur on NH-7
15.	Tripura	Kumarghat on NH-44
16.	Uttar Pradesh	Km 115 near Khage on NH-2
17.	West Bengal	Near Farakka on NH-34

STATEMENT - II*Private Sector Scheme of Passenger Oriented
Wayside Amenities*

S.No.	State and Location
1	2
1.	Km. 369 on NH-8, Village Amjara, Durgapur (Rajasthan).
2.	Km. 400/475 490-625 on NH-4, Village Kolikoup Distt. Belgam Karnataka.
3.	Km. 805-806 on NH-31, Village Tajanganj, Distt. Cooch Bihar in West Bengal.
4.	Km. 192-600 on NH-24 near Village Madhyan Udairaj, between Rampur and Bareilly in U.P.
5.	Km. 242 of Allahabad-Varanasi Sec. of NH-2 Village Bheski Distt. Allahabad U.P.
6.	Km. 131-2 on NH-24 between Garh Mukteswar and Moradabad U.P.

1	2
7.	Km. 325 on Durg-Rajnand Goan Sec. of NH-6 in M.P.
8.	At Dhauhera on Km. 74 on NH-8 (Haryana).
9.	NH-1A at Km. 246/247 in Jammu and Kashmir.
10.	At Km. 100 village Swarajpur, near Gajrola on NH-24 (U.P.)
11.	At Km. 103 on NH-34 in Calcutta Krishanagar (W.B.).
12.	Between Km. 15/400-15/610 of NH-15 (Rajasthan).
13.	Km. 83 village Narkatpalli on Hyderabad Vijaywada Road on NH-9 Distt. Nalgonda in A.P.
14.	At Km. 393-399 at village Gynyal on NH-15 Distt. Ferozpur (Pb.)
15.	NH-17 Km. 457 from Panval on Panval-Panjim Sec. Maharashtra.
16.	Km. 46 on NH-7, Village Moranaspalli, Distt. Dharamapuri, on Bangalore Krishnagiri Tamil Nadu.
17.	Between Km. 471.10 to Km. 471.30 on NH-47 Village Karunagapally Distt. Quilon Kerala.
18.	Two plots one at Km. 358 and another at Km. 361 on NH-8 Distt. Alwar (Raj.) Entrepreneurs to confirm.
19.	At Km. 507 on NH-2 about 162 Km. from Calcutta near Paraghat Bazar in Durgapur Binoia Sec. Distt. Budrwan in West Bengal.
20.	Km. 111 on Calcutta-Kharagpur on NH-6, West Bengal.
21.	Km. 294 at village Bagru at Jaipur-Ajmer Sec. NH-8 (Rajasthan).
22.	At 217/195 on NH-1, Village Bapror Distt. Patiala (Pb.).
23.	At Km. 284 on Bareilly Sitapur Section NH-24, Bareilly (U.P.)
24.	NH-21 between Sundergarh and Bilaspur (H.P.).
25.	2.5 Km. from Barwada and 6.5 Km. from Asansol on NH-2 Village Udaipur, Dhanbad (Bihar).
26.	Km. 962-963 on NH-31 Village Rakhali Dubi, Distt. Bongaigaon in Assam.
27.	Km. 498/880 on NH-8 in Thane Distt. Maharashtra.

[English]

PSUs

*314. DR. RAMESH CHAND TOMAR : Will the Minister of STEEL be pleased to state :

(a) the performance in terms of turn-over and profit/loss earned by each public sector undertaking under his Ministry during the first months of current financial year;

(b) the corresponding details in regard to last financial year;

(c) whether the performance of these units is as per the targets; and

(d) if not, the corrective measures being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). The information regarding performance of public sector

undertakings under the Ministry of Steel during April-September, 1995 and during the last financial year (1994-95) is given in the enclosed Statement - I.

(c) and (d). During the period April-September 1995, there has been shortfall between the target and the actual turn-over in case of Rashtriya Ispat Nigam Limited (RINL), MSTC Limited, Hindustan Steelworks Construction Limited (HSCL), and Bharat Refractories Limited, (BRL). There has been shortfall between the target and actual profit/loss in the case of Metallurgical and Engineering Consultants India Limited (MECON), Hindustan Steelworks Consultants Limited (HSCL), Bharat Refractories Limited (BRL) and Sponge Iron India Limited (SIIL).

The corrective measures being taken are given in the enclosed Statement - II.

STATEMENT - I

PSUs	Turnover (In Crores)		Profit/Loss (In Crores)		Turnover (In Crores)		Profit/Loss (In Crores)	
	Target	Actual	Target	Actual	Target	Actual	Target	Actual
	Period (April-September, 1995)				Period 1994-95			
SAIL	6503.00	6509.00	(+) 265.00	(+) 433.20	13380.00	13867.00	(+)530.00	(+)1163.33
RINL	1346.95	1259.01	(-)196.91	(-)158.05	2462.00	2208.57	(-)352.00	(-)347.76
KIOCL	202.19	220.49	(+)25.36	(+)37.31	387.66	369.34	(+)57.07	(+)63.50
MOIL	29.7920	42.2065	(+)2.8525	(+)7.0884	82.7572	80.0190	(+)15.3233	(+)10.7312
MMDC	141.25	268.84	(+)28.70	(+)63.29	280.73	290.92	(+)57.17	(+)101.68
MECON	85.00	94.1950	(+)4.50	(+)0.7040	152.00	206.6667	(+)9.00	(+)10.3940
MSTC	133.14	55.73	(+)3.49	(+)3.55	197.09	177.67	(+)8.16	(+)8.52
HSCL	169.58	167.92	(-)67.35	(-)70.30	387.33	390.42	(-)98.21	(-)95.85
BRL	46.90	35.2302	(-)0.2179	(-)7.5768	82.7828	65.2204	(-)9.7654	(-)13.5811
FSNL	25.7523	28.1423	(+)4.3624	(+)4.8576	55.00	62.2550	(+)8.0110	(+)10.8631
SIIL	11.81	12.68	(+)0.06	(-)0.10	22.50	20.86	(-)2.36	(-)1.98

STATEMENT - II

Name of the Public Sector Undertaking	Corrective measures being taken
B.R.L.	
1	2
Shortfall in turnover and profit/loss	1. Concentration on high value items. 2. Technical composition of products changed. 3. Reduction in overhead costs by offering VRS to employees.

1	2
	4. Import of new technology.
M.S.T.C. Ltd. Shortfall in turnover only	1. Efforts being made to sell the unsold stock. 2. Diversification of activities.
H.S.C.L. Shortfall in turnover and profit/loss	Efforts are being made to make up the shortfall in subsequent months.

1	2	3
R.I.N.L. Shortfall in turnover	:	1. Increased transportation by Road. 2. Follow up action with Railway authorities.
S.I.I.L. Shortfall in profit	:	Action being taken for commissioning submerged Arc Furnace for production of pig iron.
M.E.C.O.N. Shortfall in profit	:	Strengthening of marketing efforts.

Development of National Highways

*315. SHRI D. VENKATESWARA RAO :
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the experts have expressed concern that privatisation cannot resolve national highway related problem;

(b) if so, whether they have stressed that Government should review priorities and find ways and means to augment allocation of funds for the highways;

(c) if so, whether the Government have considered the views of experts; and

(d) the steps taken to improve the highways development as a follow up of that?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKHARA MURTHY) : (a) to (c). Some experts have expressed concern that privatisation alone cannot resolve all National Highway related problem. The Government has accordingly been making efforts for increase in allocation which depends upon availability of resources and intersectoral priorities.

(d) The National Highways are being developed and maintained within the available funds.

[Translation]

Royalty Rates

*316. SHRIMATI BHAVNA CHIKHLIA :
SHRI SUSHIL CHANDRA VERMA :

With the Minister of MINES be pleased to state :

(a) the time when the rates of royalty of various minerals were fixed in respective States, State-wise;

(b) the mineral-wise present royalty rates of different States, State-wise;

(c) the names of important minerals regarding which the proposal for revision of royalty rates is pending with the Union Government; and

(d) the names of the States, who have submitted their proposals to the Union Government in this connection and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) and (b). Rates of royalty on major minerals excluding coal, lignite and sand for stowing were notified on 17.2.1992. These rates are applicable to all States except Assam and West Bengal where, royalty rates notified earlier on 5.5.1987 are applicable. The rates of royalty are given in the enclosed statement. The royalty rates for minor minerals are separately notified by different State Governments.

(c) and (d). Ministry of Mines constituted a Study Group to consider the existing rates of royalty on major minerals other than Coal, Lignite and sand for stowing and to recommend to the Government inter-alia new rates of royalty. The Study group sent questionnaires to all the State Governments for eliciting their views on this issue. 17 State Governments and 2 Union Territories, namely Andhra Pradesh, Assam, Bihar, Delhi, Goa, Gujarat, Himachal Pradesh, Madhya Pradesh, Maharashtra, Meghalaya, Karnataka, Kerala, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Chandigarh and Daman and Diu had sent their replies to the Study Group, and the same were appropriately considered by the Study Group. The Study Group has since submitted its report to the Government in November, 1995.

STATEMENT

Rates of Royalty Applicable in all States and Union Territories Except the States of Assam and West Bengal.

1	2	3
1.	Agate	Seventy rupees per tonne.
2:	(i) Apatite	
	(a) ore with more than 27 per cent P_2O_5	Seventy rupees per tonne
	(b) ore with 20 per cent P_2O_5 to 23 per cent P_2O_5	Forty rupees per tonnes
	(c) ore with less than 20 per cent P_2O_5	Seventeen rupees per tonne

1	2	3
(ii)	Rock phosphate	
(a)	above 30 per cent P_2O_5	One hundred and fifty two rupees per tonne.
(b)	above 25 per cent P_2O_5 and upto 30 per cent P_2O_5	Ninety six rupees per tonne
(c)	above 20 per cent P_2O_5 and upto 25 per cent P_2O_5	Fifty six rupees per tonne
(d)	upto 20 per cent P_2O_5	Twenty three rupees per tonne.
3.	Asbestos	
(a)	chrysetile	Seven hundred and twenty six rupees per tonne
(b)	amphibole	Twenty eight rupees per tonne
4.	Barytes	
(a)	white(including snow white and super snow white)	fifty four rupees per tonne.
(b)	off-colour	Thirty rupees per tonne
5.	Bauxite	Thirty four rupees per tonne
6.	Brown Ilmenite (Leucoxene)	One hundred and thirteen rupees per tonne
7.	Cadmium	seventy four rupees per unit per cent of cadmium metal per tonne of ore and on pro-rata basis
8.	Calcite	Forty four rupees per tonne
9.	China Clay; also called Kaolin (including ball clay) and white shale	
(a)	Crude	fourteen rupees per tonne
(b)	processed(including washed)	Sixty two rupees per tonne
10.	Chromite (both lumpy non-friable ore and concentrates)	
(a)	containing 47 per cent Cr_2O_3 and above	Two hundred and fifty five rupees per tonne

1	2	3
(b)	containing less than 47 per cent Cr_2O_3 and more than 40 per cent Cr_2O_3	One hundred and thirty five rupees per tonne
(c)	containing 30 per cent to 40 per cent Cr_2O_3	Ninety rupees per tonne
(d)	containing less than 30 per cent Cr_2O_3	Twenty three rupees per tonne
11.	Copper Ore	Seventeen rupees per unit per cent of copper metal contained per tonne of ore and on prorata basis.
12.	Corundum	Two hundred and ten rupees per tonne
13.	Diamond	Twenty per cent of the sale price at the pit's mouth
14.	Diaspore	Eighty three rupees per tonne
15.	Dolomite	Twenty five rupees per tonne
16.	Felspar	Fifteen rupees per tonne
17.	Fireclay (including plastic, pipe, lithographic and natural pozzalonic clay)	Thirteen rupees per tonne.
18.	Fluorsper (also called flourite)	
(a)	containing 85 per cent CaF_2 or more	Two hundred and seventy rupees per tonne.
(b)	Containing 70 per cent CaF_2 or more but less than 85 per cent CaF_2	One hundred and thirteen rupees per tonne
(c)	containing more than 30 per cent CaF_2 but less than 70 per cent CaF_2	One hundred and thirteen rupees per tonne
(d)	Containing 50 per cent CaF_2 or less	Forty five rupees per tonne
19.	O. Garnet (abrasive)	Forty five rupees per tonne

1	2	3
20.	Gold	(a) Eleven rupees per one gram contained gold per tonne of ore and on pro-rata basis. (b) by-product gold ten rupees per gram.
21.	Graphite	
(a)	with 80 per cent of More fixed carbon	One hundred and eighty five rupees per tonne
(b)	with 40 per cent or more fixed carbon but less than 90 per cent fixed carbon	One hundred rupees per tonne
(c)	with 20 per cent or more fixed carbon but less than 40 per cent fixed carbon	Forty rupees per tonne
(d)	with less than 20 per cent fixed carbon	Twenty five rupees per tonne.
22.	Gypsum	Twenty rupees per tonne
23.	Ilmenite	Thrity four rupees per tonne.
24.	Iron	
(i)	Ore lumps	
(a)	with 65 per cent Fe or more	Eighteen rupees per tonne
(b)	with 62 per cent Fe or more out less than 65 per cent Fe	Ten rupees per tonne
(c)	with 60 per cent Fe or more but less than 62 per cent Fe	Seven rupees per tonne
(d)	with less than 60 per cent Fe	Five rupees per tonne
(ii)	Ore fines	
(A)	Fines (including natural fines produced incidental to mining and sizing of ore)	
(a)	with 65 per cent Fe or more	Thirteen rupees per tonne
(b)	with 62 per cent Fe or more but less than 65 per cent Fe	Seven rupees per tonne
(c)	with less than 62 per cent Fe	Five rupees per tonne

1	2	3
(B)	On concentr-ates prepared by benefi-ciation and/or conce-ntration of low grade ore containing 40 per cent Fe or less	Two rupees and twenty five paise per tonne.
25.	Kyanite	
(a)	containing 40 per cent Al_2O_3 and above	Eighty five rupees per tonne
(b)	containing less than 40 per cent Al_2O_3	Forty rupees per tonne
26.	Lead ore	Eight rupees per unit per cent of contained lead metal per tonne of ore and on pro-rata basis.
27.	Limeshell (including calcareous sand and chalk)	Twenty five rupees per tonne.
28.	Limestone (including lime kankar)	
(a)	L.D. Grade (less than 1.5 per cent silica content)	Fifty rupees per tonne
(b)	Others	Twenty five rupees per tonne
29.	Magnesite	Twenty five rupees per tonne
30.	Manganese Ore	
(a)	Manganese dioxide (containing 78 per cent or more of MnO_2 and 4 per cent or below Fe)	One hundred and seven rupees per tonne
(b)	46 per cent Mn and above	Forty rupees per tonne
(c)	35 per cent Mn and above but below 46 per cent Mn	Twenty three rupees per tonne.
(d)	25 per cent Mn and above but below 35 per cent Mn	Seventeen rupees per tonne
(e)	below 25 per cent Mn	Seven rupees per tonne
31.	Mica	
(a)	Crude Mica	Thirty four rupees per one hundred kilogram
(b)	Waste and Scrap mica	Fourteen rupees per one hundred kilo gram

1	2	3
32.	Monazite	one hundred and thirteen rupees per tonne.
33.	Nicke' Ore	Two rupees and twenty five paise per unit per cent of contained nickel metal per tonne of ore and on pro-rata basis.
34.	Ochre	Ten rupees per tonne
35.	Precious and Semi-precious stones (except agate and diamond)	Twenty per cent of the sale price at the pit's mouth.
36.	Pyrites	Sixty paise per unit per cent of sulphur per tonne of ore and on pro-rata basis
37.	Pyrophyllite	Twenty two rupees per tonne
38.	Quartz, silica sand and moulding sand	Twelve rupees per tonne
39.	Quartzite	Twelve rupees per tonne
40.	Rutile	Two hundred and twenty five rupees per tonne
41.	Sand for stowing	forty paise per tonne
42.	Selenite	Fifty rupees per tonne
43.	Sillimanite	Ninety rupees per tonne
44.	Silver	Three hundred and forty rupees per kilogram of metal.
45.	Slate	Forty rupees per tonne
46.	Talc, Steatite and -Soap stone	
(a)	Insecticide grade	Twenty three rupees per tonne
(b)	Other than insecticide grade	Fifty six rupees per tonne

1	2	3
47.	Tungsten ore	Thrity rupees per unit per cent of contained WO_3 per tonne of ore and on pro-rata basis.
48.	Uranium	Three rupees and fifty paise for dry ore with U_3O_8 content of 0.05 per cent with pro-rata increase/decrease @ Re.1.00 per metric tonne of ore for 0.01 per cent increase/decrease.
49.	Vermiculite	Twenty eight rupees per tonne
50.	Wollastonite	Eighty rupees per tonne
51.	Zinc Ore	Sixteen rupees per unit per cent of zinc metal contained per tonne of ore and on pro-rata basis.
52.	Zircon	One hundred and eighty rupees per tonne.
53.	All other minerals not here-in-before specified	Twelve percent of sale price at the pit's mouth.

[English]

SAIL Plan for Revamping of Marketing Structure

*317. SHRI TARA SINGH : Will the Minister of STEEL be pleased to state :

(a) whether the SAIL has drawn up an ambitious plan to revamp its entire marketing structure;

(b) if so, the details thereof;

(c) whether the SAIL units suffering losses, would also be revamped; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Yes Sir. SAIL has plans to revamp its marketing functions and structure.

(b) Changing the strategies, structures and systems including in the marketing system is a continuous process in SAIL. Some of the major changes introduced in the marketing system are indicated below :

1.0 Marketing Strategies

- 1.1 Extensive Customer Contact : Marketing executives in SAIL are contacting customers extensively at their premises to interact with the customers, book orders as well as service their requirements.
- 1.2 Marketing-Oriented Product-Mix : Frequent meeting between marketing and production personnel are being held to regularly adjust the product-mix to the market requirements. More and more production is being made to the customer's specific needs.
- 1.3 Improvement in Quality : To meet the growing competition particularly from the new units, SAIL has laid great emphasis on improving the quality of its products & services. Number of steps have been taken including technological improvements in the finishing mills, modernisation of the steel plants, installation of requisite facilities, better operating discipline, etc.
- 1.4 Revision in order Booking System : SAIL has introduced an innovative order booking system wherein order are booked and supply commitments given to customers on annual basis at pre-defined mutually agreed terms.
- 1.5 Long-Term Relationship with Customer : To develop long term relationship, SAIL also enters in Memorandum of Understanding with customers covering supply for one year/ two years at mutually agreed terms.
- 1.6 Improving Customer Service : Number of changes have been introduced in the system to improve customer service including authorising field level personnel to settle quality complaints, faster after sale service, etc.
- 1.7 Internal Customer Satisfaction Model : SAIL has introduced a unique concept of internal customer satisfaction wherein each department in the organisation becomes an internal customer of the supplying department.
- 1.8 Marketing Orientation in the Plants : Aware of the market needs a culture of market orientation is being brought about at all levels in the plants.

2.0 Organisation Structure

- 2.1 Number of reporting levels in the marketing set up have been reduced for faster response to the customers.

2.2 To have focussed attention on each aspect of customer service, the business functions of order booking etc. have been differentiated from the operating functions of sales, delivery, etc.

2.3 The concept of unit-based marketing was implemented in the special steel plants, viz., ASP and SSP, to bring about closer interaction and better servicing of customer's demands.

2.4 The technical servicing wing of CMO was reorganised with focus on improved application Engineering support to customers.

2.5 The management information and other support groups at CMO headquarters were regrouped for speedier flow of information.

2.6 The functions in marketing as well as at plants and RDCIS have been changed to enhance market orientation and focus on market and product development.

3.0 INFRASTRUCTURE SUPPORT

3.1 All the plants and branches of marketing organisation have been computerised for better service to the customers. SAIL also plans to inter-connect different offices for faster flow of information.

3.2 Stockyard Development : SAIL is modernising most of its major stockyards to improve the handling systems, avoid damage to materials and give better service to customers.

(c) Yes, Sir.

(d) During 94-95, all units of SAIL except Durgapur Steel Plant and Alloy Steels Plant had made profits.

DSP : DSP is being modernised for upgrading the technology, increasing the production capacity, improving the quality, improving the techno-economics, reducing the production cost, etc. Some of the Units have already been commissioned. The production and financial performance of DSP has improved significantly during 94-95 as compared to 93-94.

ASP : SAIL has taken number of steps at ASP to improve its operations. The sales and financial performance of ASP has shown an improvement during 94-95 as compared to 93-94.

Road Network

*318. SHRI. RAJENDRA AGNIHOTRI : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total road network in the country at the end of 1993-94 and 1994-95;

(b) the percentage of National Highway in the total road network;

(c) the percentage of total traffic carried by National Highways;

(d) whether half of the total road network is made up of unsurfaced roads;

(e) if so, the reasons therefor; and

(f) the steps taken to increase the length of surfaced roads?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKHARA MURTHY) : (a) The total road network in the country at the end of 1992 was 20, 65,209 km. (as per the latest figure available)

(b) The percentage of National Highways length to the road network is about 1.65%

(c) The National Highways carry about 40% of the Total traffic carried by roads.

(d) Yes Sir.

(e) and (f). The Government of India is primarily responsible for development & maintenance of National Highways only. The responsibility of all roads other than National Highways rest with respective State Governments. As regards National Highways, entire length is surfaced.

Production of Sponge Iron

*319. SHRI C. SREENIVAASAN : Will the Minister of STEEL be pleased to state :

(a) whether sponge iron industry in the country is importing high grade iron ore for the production of sponge iron; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) The main raw materials for sponge iron production are high grade iron ore pellets and calibrated iron ore. There is limited availability of iron ore pellets as there are presently only 2 units in the country engaged in the production of iron ore pellets. One of the units is operating under the 100% EOU scheme and the other unit is not performing to its potential. There is also limited availability of sponge iron grade calibrated iron ore.

Jawahar Rozagar Yojana

*320. SHRI KHELAN RAM JANGDE :
SHRI RAM KRIPAL YADAV :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the target fixed in respect of number of mandays to be created under Jawahar Rozgar Yojana during the eighth five year plan;

(b) whether any directives have been issued to the State Governments in this regards; and

(c) if so, the details thereof?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (DR. JAGANNATH MISHRA) : (a) to (c). Targets for employment under Jawahar Rozagar Yojana are fixed on a year to year basis and communicated to the respective State Governments.

A statement showing the details regarding year-wise targets fixed under JRY during the Eighth Five Year Plan period (so far) and the corresponding achievements (Statewise) is enclosed.

STATEMENT

Employment Target and Achievement Under JRY (Lakh Mandays)

S. No.	State/UTs	1992-93		1993-94		1994-95		1995-96*	
		Target ment	Achieve- ment	Target ment	Achieve- ment	Target ment	Achieve- ment	Target ment	Achieve- ment
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	659.76	677.93	1025.61	1028.90	1145.23	812.25	742.72	209.22
2.	Arunachal Pradesh	10.01	6.52	10.01	4.85	9.38	5.58	9.51	0.83
3.	Assam	119.72	109.72	228.90	278.24	211.97	263.29	178.63	64.01
4.	Bihar	937.94	1036.16	1467.71	1474.25	1340.30	986.88	1372.41	528.49
5.	Goa	8.36	8.12	10.12	8.53	7.84	6.45	7.94	4.31
6.	Gujarat	236.73	235.03	211.40	232.64	240.49	258.48	230.59	74.17
7.	Haryana	33.71	32.63	38.64	33.29	33.29	33.96	34.63	7.02
8.	Himachal Pradesh	29.77	26.16	33.73	34.54	28.68	28.87	24.27	8.22

1	2	3	4	5	6	7	8	9	10
9.	Jammu & Kashmir	62.87	43.01	72.75	32.16	117.10	88.04	101.70	17.17
10.	Karnataka	441.08	418.29	718.01	651.30	513.65	499.67	514.02	130.95
11.	Kerala	138.63	134.54	113.47	120.43	97.10	101.01	108.01	34.09
12.	Madhya Pradesh	643.77	709.66	766.00	849.24	1015.23	1075.25	958.16	248.54
13.	Maharashtra	838.77	823.53	1378.27	1188.50	1119.13	1100.73	974.58	294.81
14.	Manipur	9.84	5.23	14.84	6.68	5.78	7.16	5.78	4.06
15.	Meghalaya	11.61	8.90	16.89	9.55	7.82	8.50	7.88	2.11
16.	Mizoram	4.37	4.78	5.24	6.32	4.08	5.72	4.15	1.46
17.	Nagaland	20.74	15.47	14.74	16.02	11.51	8.47	11.82	0.00
18.	Orissa	306.52	326.39	557.70	522.96	676.65	601.51	671.79	211.75
19.	Punjab	24.67	31.78	29.93	38.57	25.39	24.36	28.25	0.00
20.	Rajasthan	340.62	339.09	426.66	450.37	497.35	545.58	335.06	119.03
21.	Sikkim	6.66	13.42	8.19	10.14	6.19	7.03	5.38	3.94
22.	Tamil Nadu	671.94	767.86	853.62	881.10	815.47	1027.66	876.61	402.67
23.	Tripura	18.10	13.94	22.04	23.41	13.19	29.02	12.94	10.33
24.	Uttar Pradesh	1389.00	1496.29	1779.57	1791.16	1298.55	1395.94	1371.35	479.02
25.	West Bengal	557.24	525.55	563.81	554.03	613.39	580.82	455.79	159.15
26.	A & N Islands	4.47	1.71	3.27	1.81	2.46	2.59	2.26	0.31
27.	D & N Haveli	3.55	2.70	2.73	2.34	2.29	2.07	2.36	0.28
28.	Daman & Diu	1.63	0.12	1.63	0.59	1.48	0.55	1.55	0.31
29.	Lakshadweep	2.55	2.68	2.62	2.21	1.38	1.91	1.45	0.50
30.	Pondicherry	3.32	3.81	5.16	4.27	3.08	4.72	3.16	2.90
		7537.95	7821.02	10383.26	10258.40	9865.45	9517.07	9054.75	3019.65

*—UPT Sept.95

[Translation]

Akashvani Kendra

2707. PROF. RASA SINGH RAWAT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the steps taken so far to strengthen the Akashvani Kendra at Ajmer for production of programmes and transmission of Vividh Bharati therefrom;

(b) whether the necessary equipments and resources are available in the above Kendra to function independently;

(c) if so, the time by which the said Kendra is likely to be expanded as an independent and high powered Akashvani Kendra; and

(d) the amount provided for expansion of this Kendra?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) All India Radio does not have any scheme to start programme production or Vividh Bharati Service from Ajmer at present.

(b) to (d). Do not arise.

[English]

Telephones in Chandigarh

2708. SHRI PAWAN KUMAR BANSAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone connections released in Chandigarh during each of the last three years;

(b) the number of pending applications under different categories; and

(c) the time by which the waiting list is likely to be cleared and telephone connections made available on demand in the Union Territory?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Telephone connections released in Chandigarh (UT) each year are :

1992-93	2901
1993-94	2268
1994-95	13603
Upto 30.11.95	3629

(b) Categorywise waiting list in Chandigarh as on 30.11.95 is as follows :

OYT	24
General	12540
Special	152
Total :	12716

(c) A target of providing 20,000 telephone connections have been fixed for Chandigarh during 1995-96, subject to timely availability of equipment and other resources. With this most of the applicants presently in the waiting list are likely to be covered by March,96 however envisages provision of telephones on demand by 1997 throughout the country including Chandigarh.

[Translation]

Extraction of Coking Coal

2709. SHRI LALIT ORAON : Will the Minister of COAL be pleased to state :

(a) the quantum of the coking coal extracted from the various nationalised coal mines in Bihar during the year 1991-92, 1992-93, 1994-95 (upto October 31,1995);

(b) the quantity of coal supplied to Bihar and outside Bihar, out of it, year-wise; and

(c) the details of the amount of royalty paid to the Government of Bihar and the balance amount thereof, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Year-wise production of coking coal from various mines of Coal India Limited in the State of Bihar had been as under:

Year	Production (million tonnes)
1991-92	39.11
1992-93	38.85
1993-94	38.37
1994-95	35.55
1995-96 (upto Oct.95)	16.92 (Provisional)

(b) According to Coal India Limited, the year-wise Quantity supplied to Bihar as well as outside Bihar out of the coking coal production had been as under :

Year	(Million Tonnes)	
	Bihar	Other than Bihar
1991-92	22.63	11.51
1992-93	22.84	16.97
1993-94	23.42	16.21
1994-95	23.02	13.90
1995-96 (upto Oct.95)	12.21	7.52 (Provisional)

(c) According to Coal India Limited, the amount paid as royalty to the Government of Bihar year-wise is as under:

Year	Amount (Rs. crores)
1991-92	319.81
1992-93	504.31
1993-94	555.05
1994-95	613.18
1995-96 (upto Oct.95)	336.42 (provisional)

As on 31.10.95 balance amount as royalty to be paid to the State Government of Bihar was Rs. 4 64 crores.

[English]

Closure of Lodges

2710. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Supreme Court has ordered closure of all lodges, hotels and guest houses in residential areas in Delhi;

(b) if so, the details thereof;

(c) the action taken by the Government thereon; and

(d) the number of guest houses, lodges and hotels in the residential areas closed area-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d). The information is being collected and will be laid on the Table of the House.

[Translation]

Assistance to Gujarat

2711. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Gujarat have demanded arms from Union Government for maintaining effective law and order situation in the State;

(b) if so, the details of arms supplied during each of the last three years and till September 30, 1995; and

(c) the financial assistance allocated to States for this purpose during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI) : (a) There is no such request of the Government of Gujarat seeking arms from the Union Government for effectively maintaining the law and order situation in the State pending with the Government.

(b) Does not arise.

(c) There is no scheme for providing financial assistance to States for maintaining effective law and order situation in the State. However, a special financial assistance of Rs.22.75 lacs, Rs. 458.89 lakhs and Rs.474.14 lakhs had been extended to the State Governments of Goa, Gujarat and Maharashtra respectively during 1994-95 for meeting the expenditure incurred in connection with Coastal Surveillance Scheme.

[English]

Conversion of Telephone Exchanges in A.P.

2712. SHRI A. INDRAKARAN REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchanges in Andhra Pradesh converted into electronic exchanges;

(b) the number of telephone exchanges pending for conversion into electronic exchanges; and

(c) the time by which these are likely to be converted?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 1315 Nos. of telephone exchanges have been converted into electronic exchanges in Andhra Pradesh.

(b) 546 Nos. of telephone exchanges are pending for conversion into electronic exchanges as on 30.09.95.

(c) As per the objectives of 8th Five Year Plan, all MAX-III and MAX-II (L/F type) electro-mechanical exchanges are likely to be converted into electronic progressively by March, 1997.

The MAX-II US type and other MAX-I electro-mechanical exchanges will be converted into electronic on the expiry of their useful life.

Control of Head Works

2713. SHRIMATI MAHENDRA KUMARI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether in accordance with the provisions of Punjab Reorganisation Act, 1966 the control of head works of Ropar, Harike and Ferozpur should vest with Bhakra Beas Management Board (BBMB);

(b) whether the Government of Punjab has not handed over these head works to BBMB so far;

(c) whether the Chief Minister of Rajasthan had request him in June, 1994 to convene inter-State meeting of Chief Ministers of Punjab, Haryana and Rajasthan to resolve the issue; and

(d) if so, the action taken/proposed to be taken by the Union Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c). Yes, Sir.

(d) Minister for Water Resources held a number of meetings with the Chief Ministers of Punjab, Haryana & Rajasthan in July & August 1992 to discuss and sort out a number of Inter-State Water related issues including transfer of control of Head works of Ropar, Harike and Ferozpur to BBMB. However no further meetings could be held due to one reason or the other and the decisions taken in the earlier meetings could not be finalised.

The share of Rajasthan in surplus Ravi Beas Waters & Sutlej Waters is made available to Rajasthan through various contact/control points in Punjab and Haryana and transferring the three Head Works alone will not serve the purpose. The best arrangement would be that all the partner states honour the distribution made by the Technical Committee of BBMB in which Rajasthan is also represented and deliver the correct supplies at various control points.

Disabled Children

2714. SHRI DAU DAYAL JOSHI : Will the Minister of WELFARE be pleased to state :

(a) the percentage of disabled children attending schools in comparison to ordinary children;

(b) the steps taken by the Government to encourage disabled children to attend schools;

(c) whether the Government propose to provide special facilities to disabled children, who use wheel chairs and are suffering from various other forms of disability; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) A Statement is enclosed.

(b) The following are the major schemes under which the disabled children are encouraged to attend the schools;

- (i) Assistance to Organisations for disabled persons;
- (ii) Establishment and Development of Special Schools; and
- (iii) Integrated Education Scheme for Disabled children;

(c) and (d). Although no specific proposal is under consideration of the Government to provide special facilities, to the disabled children using wheel chairs the schools meant for the Handicapped Children who receive grant-in-aid from the Government are expected to have such special facilities.

STATEMENT

According to the survey conducted by the National Sample Survey Organisation in 1991, the educational level of disabled children in rural and urban areas is as follows :

	(per thousand population)			
	Not literates	Upto primary level	Middle level	Secondary level and above
Rural	701	203	53	35
Urban	462	298	110	123

As per the Selected Educational Statistics 1993-94, brought out by the Ministry of Human Resource Development, the gross enrolment ratios for the year 1993-94 were as follows :

Primary (1 to 5)	104.5
Upper Primary (6 to 8)	67.7

Note : The gross enrolment ratio is defined as the percentage ratio of the enrolment in the respective classes to the estimated child population in the corresponding age groups.

[Translation]

Telephone and Post Office Facility in Bihar/ Rajasthan

2715. SHRI RAM TAHAL CHOUDHARY :
SHRI KUNJEE LAL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Gram Panchayats in Bihar and Rajasthan having telephone and post office facilities, district-wise;

(b) the time limit fixed for providing the said facilities to each of the gram Panchayats;

(c) the number of Panchayats out of them, where telegraph facility is available in Post Offices and the scheme for the expansion of this facility; and

(d) the details of the programmes for providing speed-post service in major cities of the states, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) (i) The numbers of Gram Panchayats in Bihar and Rajasthan having public telephone facility upto 30.11.1995 and 30.10.1995 are 8376 and 7985 respectively. District-wise details are given in the enclosed Statements - I and II respectively.

(ii) The numbers of Gram Panchayats in Bihar and Rajasthan having post office facility, are 8254 and 7691 respectively. District-wise details are given in the enclosed Statement III and IV respectively upto 30-11-1995.

(b) (i) Government have adopted National Telecom Policy, 1994, which envisages provision of public telephone facility to each the village of the country including those of Bihar and Rajasthan progressively by the year 1997.

(ii) There is no such plan, however, to provide post offices in all the Gram Panchayats of the country. Government's objective is to provide post offices in Gram Panchayats subject to fulfilment of norms of distance, population and income and availability of resources according to laid down priorities.

(c) As on 30-11-1995, the numbers of post offices with telegraph facility in Bihar and Rajasthan are 1391 and 1277 respectively.

The telegraph facilities are provided wherever volume of traffic justifies it.

(d) Speed Post service is introduced if the same is justified on the basis of traffic and transit norms which ensure financial and operational viability and also specific customer needs. This is an ongoing process.

Details of the existing speed post stations in the States of Bihar and Rajasthan, are given in the enclosed Statement - V.

STATEMENT - I

District-wise details of Gram Panchayats in Bihar having Public Telephone Facility up to 30.11.1995.

Sl. No.	Name of the District	Gram Panchayats with Tel. facility
1	2	3
1.	Araria	159
2.	Aurangabad	124
3.	Bhojpur	184
4.	Buxur	100
5.	Bhagalpur	168
6.	Banka	114
7.	Begusarai	250
8.	Bokaro	63
9.	Bettiah	215
10.	Bhabhua	88
11.	Chapra	184
12.	Chatra	60
13.	Chaibasa	208
14.	Darbhanga	376
15.	Dhanbad	180
16.	Deoghar	58
17.	Dumka	140
18.	Dal Tonganj	143
19.	Gopalganj	163
20.	Godda	60
21.	Gaya	304
22.	Gindih	216
23.	Gumla	65
24.	Garwa	81
25.	Hazaribagh	221
26.	Jamui	81
27.	Jehanabad	86
28.	Jamshedpur	127
29.	Khagaria	147
30.	Katihar	156
31.	Kishanganj	103
32.	Lohar Dagga	35
33.	Mungher	157
34.	Madhubani	361
35.	Motihari	300
36.	Muzaffarpur	295
37.	Madhepura	144
38.	Nawada	99

1	2	3
39.	Nalanda	160
40.	Patna	335
41.	Purnea	164
42.	Ranchi	158
43.	Rohtas	177
44.	Siwan	219
45.	Samastipur	323
46.	Sahebganj	94
47.	Sitamarhi	257
48.	Sahasra	159
49.	Supaul	103
50.	Vaishali	210
Total :		8376

STATEMENT - II

District-wise details of Gram Panchayats in Rajasthan having public telephone facility upto 31.10.1995

Sl. No.	Name of the District	Gram Panchayats with Tel. facility
1	2	3
1.	Ajmer	269
2.	Alwar	408
3.	Banswara	262
4.	Barmer	375
5.	Bharatpur	284
6.	Bhilwara	328
7.	Bikaner	172
8.	Bundi	126
9.	Chittorgarh	309
10.	Churu	276
11.	Dholpur	135
12.	Dungarpur	179
13.	Jaipur and Dausa	579
14.	Jaisalmer	120
15.	Jalore	263
16.	Jhalawar	226
17.	Jhunjhunu	264
18.	Jodhpur	331
19.	Kota and Baran	260
20.	Nagaur	455
21.	Pali	316
22.	Sawai Madhopur	280
23.	Sikar	308
24.	Sirohi	146

1	2	3
25.	Sriganganagar and Hanumangarh	486
26.	Tonk	218
27.	Udaipur and Rajsamand	610
Total :		7985

STATEMENT - III

District-wise details of Gram Panchayats in Bihar having Post Offices District-wise (As on 30-11-1995)

Sl. No.	Name of the District	Gram Panchayats with Post Offices
1	2	3
1.	Araria	154
2.	Aurangabad	170
3.	Bhojpur	205
4.	Buxur	131
5.	Bhagalpur	184
6.	Banka	106
7.	Begusarai	204
8.	Bokaro	93
9.	Bettiah	151
10.	Bhabhua	65
11.	Chapra	551
12.	Chatra	76
13.	Chaibasa	284
14.	Darbhangha	252
15.	Dhanbad	69
16.	Deoghar	66
17.	Dumka	122
18.	Dal Tonganj	102
19.	Gopalganj	170
20.	Godda	93
21.	Gaya	190
22.	Girdih	174
23.	Gumla	168
24.	Garwa	22
25.	Hazaribagh	154
26.	Jamui	108
27.	Jehanabad	116
28.	Jamshedpur	180
29.	Khagaria	112
30.	Katihar	173
31.	Kishanganj	85
32.	Lohar Dagga	73
33.	Mungher	140
34.	Madhubani	306

1	2	3
35.	Motihari	98
36.	Muzaffarpur	281
37.	Madhepura	160
38.	Nawada	122
39.	Nalanda	227
40.	Patna	241
41.	Purnea	170
42.	Ranchi	251
43.	Rohtas	159
44.	Siwan	237
45.	Samastipur	281
46.	Sahebganj	93
47.	Sitamarhi	238
48.	Saharasa	145
49.	Supaul	149
50.	Vaishali	153
Total :		8254

STATEMENT - IV

District-wise details of Gram Panchayats in Rajasthan having Post Offices (As on 30-11-1995)

Sl. No.	Name of the District	Gram Panchayats with Tel. facility
1	2	3
1.	Ajmer	271
2.	Alwar	422
3.	Banswara	196
4.	Bharatpur	305
5.	Barmer	332
6.	Bhilwara	344
7.	Bikaner	157
8.	Bundi	146
9.	Chittorgarh	302
10.	Churu	278
11.	Dholpur	137
12.	Dungarpur	173
13.	Jaipur and Dausa	567
14.	Jalore	224
15.	Jaisalmer	125
16.	Jhalawar	209
17.	Jhunjhunu	264
18.	Jodhpur	224
19.	Kota and Baran	288
20.	Nagaūr	398
21.	Pali	298

1	2	3
22.	Sawaimadhopur	384
23.	Sikar	308
24.	Sirohi	134
25.	Sriganganagar and Hanumangarh	469
26.	Tonk	196
27.	Udaipur and Rajsamand	540
Total :		7691

STATEMENT - V

Details of programme for providing speed post office in Bihar and Rajasthan

BIHAR	RAJASTHAN
(i) National network	(i) National network
(1) Patna	(1) Jaipur
(2) Jamashedpur	(2) Jodhpur
(3) Ranchi	(3) Udaipur
(4) Dhanbad	
(ii) Point to Point SPC	(ii) Point to Point SPC
(1) Patna-Darbhanga	(1) Alwar
(2) Patna-Katihar	(2) Bharatpur
(3) Patna-Begusarai	(3) Beawar
(4) Patna-Motihari	(4) Bhelwara
(5) Patna-Purnia	(5) Kota
(6) Patna-Bettian	(6) Pali
(7) Patna-Munger	(7) Ajmer
(8) Patna-Giridih	(8) Sri Ganganagar
(9) Patna-Bokaro Steel City	(9) Pilani
(10) Patna-Gaya	(10) Bikaner
(11) Patna-Siwan	(11) Mount Abu
(12) Patna-Bhagalpur	(12) Jaisalmer
(13) Patna-Muzaffarpur	
(14) Giridih-Calcutta	
(15) Bokaro Steel City - Calcutta	
(16) Bokaro Steel City - Dhanbad	
(17) Bokaro Steel City - Ranchi	

Telephone Exchanges in Gujarat

2716. SHRI MAHESH KANODIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the telephone system at district and rural level in Gujarat generally remains out of order;

(b) if so, the reasons therefor;

(c) the number of electronic telephone exchanges operating in rural areas of Gujarat, district-wise and

(d) the time by which telephone connections will be provided in each village and the schemes formulated to improve the overall functioning of the telephone system?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir

(b) Does not arise in view of (a) above.

(c) The information is given in the enclosed Statement - I

(d) The telephone connections to all villages will be provided by 1997 subject to availability of equipment and other resources. The schemes formulated for overall improvement are given in the enclosed Statement - II.

STATEMENT - I

No. of Electronic Exchanges Working in Rural Areas of Gujarat Districtwise

S. No.	Name of District	No. of exchanges
1	2	3
1.	Ahmedabad (including Gandhinagar)	53
2.	Amreli	42
3.	Bharuch	51
4.	Bhavnagar	53
5.	Banasakantha (Palanpur)	81
6.	Jamnagar	55
7.	Junagarh	65
8.	Kheda	101
9.	Mehsana	107
10.	Panchmahala (Godhara)	56
11.	Rajkot	84
12.	Sabarkantha (Himatnagar)	88
13.	Surendranagar	54
14.	Surat	43
15.	Vadodara	48
16.	Valsad (including Danga)	46
17.	Kutch	93
Total:		1120

STATEMENT - II**Steps Being Taken for Improvement of Overall Functioning of Telephone System**

1. All MAX. II line finder exchange are being replaced irrespective of their life by state of the art Digital Electronic Exchange.
2. All the life expired electro-mechanical MAX.I exchanges are being replaced by Digital Electronic Exchanges.
3. Digital Microwave and Optical Fibre Systems are being introduced progressively in the local junction network of multi exchange areas progressively to improve the efficiency of inter exchange junctions.
4. Where Electro-mechanical exchanges have not outlived their life, electronic exchanges are being installed to take over the STD subscribers.
5. Trunk Automatic Exchanges and Transmission Media are being expanded to eliminate congestion in the long distance network.
6. Diverse transmission media are being provided to avoid complete disruption of traffic in case of failure of one medium.
7. Trunk Automatic Exchanges are being provided at all the SSA (Secondary Switching Area) Headquarters for smooth flow to the subscriber trunk dialled traffic.
8. Reliable transmission media are being inducted in the rural network.
9. Staff is being trained/retrained so as to acquire higher skills for better maintenance of telecom facilities.
10. Open wire lines serving local telephones are being replaced progressively by underground cables.
11. No new electro-mechanical exchanges are being installed in the network.
12. No paper core cable which are susceptible to faults are being added to the network.

[English]

Supply of Compressed Natural Gas

2717. SHRI SHIV SHARAN VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Gas Authority of India Limited has finalised the details about the supply of Compressed Natural Gas (CNG) to industrial units in Agra city;

(b) if so, the details thereof; and

(c) if not, the time by which the decision is likely to be outed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Compressed Natural Gas (CNG) is planned to be supplied to vehicles in Agra city. Two outlets have been identified for dispensing CNG. Natural gas is also planned to be supplied to industries in Agra and Ferozabad area through a distribution net work. 0.6 MMSCMD has been allocated for the above purpose.

Radio Paging Service

2718. SHRI MANORANJAN BHAKTA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the definition and main purposes of radio-paging;

(b) whether the Radio Paging Service is available on AIR;

(c) if so, the details alongwith its timings thereof; and

(d) the utilization of the said service by the listeners?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Radio paging is a service by which a signal is transmitted to a person who is on the move using a sub carrier on an FM transmitter. This service helps in passing information, to alert or summon a subscriber, in the form of a numeral or text message which is displayed on a pager or receiver carried on his person.

(b) and (c). Yes, Sir. This service is available from the AIR's FM transmitters for 24 hours at Delhi, Calcutta, Madras, Bombay, Surat, Cochin and Hyderabad and for 18 hours at Pune, Rourkela, Nagpur, Indore, Bhopal, Patna, Allahabad, Bareilly and Jalandhar.

(d) At present 18,000 subscribers are availing of AIR's paging service.

Telephone Connections in Metro Cities

2719. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Hitch over octroi hits DOT Line expansion' appearing in 'The Economic Times', New Delhi dated November, 22, 1995.

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) the action taken or proposed to be taken to meet the expansion target schedule and to ensure that the DOT does not lose subscribers, once the private operators capture the market; and

(e) the number of persons on the waiting list the metro cities who are likely to be provided with telephone connection by March 31, 1995?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). The counter offer price in the 17 lakh line tender for Large Digital Switching Equipment which had been indicated to vendors was inclusive of levies upto delivery at site. It was clarified to vendors on 13.07.1995 that wherever exemption from Octroi is not applicable, the octroi will be borne by DOT on submission of proof of payment.

(d) All efforts are being made that most of the wait listed applicants as on 31.3.1995 are covered with telephone connections by March, 1996. Also steps are being taken to bring out a quantum jump in the quality of service so that the subscribers do not switch over to the competitors of DOT. Many modern services, in addition to the existing voice and data services like ISDN, Internet connections and IN are either launched or are in the process of getting started.

(e) The target in 1995-96 for provision of telephones in Metro cities by March 31, 1996 is 6,87,700 which is considered adequate to more than cover the existing waiting list in the four Metro cities.

Functioning of Telephones in Delhi

2720. SHRI MRUTYUNJAYA NAYAK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of telephones presently functioning in the name of MP/Ex-MP in Delhi, telephone exchange-wise;

(b) whether any extra care or priority is taken to ensure the proper functioning of such telephones;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, the number of telephone connections (official as MP) functioning in the name of Hon'ble MPs Lok Sabha and Rajya Sabha are 759. Exchange-wise details are given in the attached Statement. No record of telephones of Ex-MPs is maintained.

(b) and (c). Yes, Sir. The Hon'ble MPs can book the complaints of their own telephone on a special complaint booking number '178'. All complaints booked on this number are attended to on a priority and monitored personally at the level of CGMs and GMs.

(d) Not applicable.

STATEMENT

List of Exchange-wise Hon'ble M.P. connections (Official) under the Jurisdiction of Delhi Telephone District

1. CENTRAL AREA :	
Sena Bhavan	409
Rajpath	110
Kidwai Bhavan	194
Jorbagh	33
2. NORTH AREA :	
Shakthi Nagar	1
3. EAST AREA/TRANS-YAMUNA :	
Mayur Vihar	1
4. WEST AREA-II :	
Rajouri Garden	1
5. SOUTH AREA-I :	
Chanakyapuri	3
Vasant Kunj	1
6. SOUTH AREA-II :	
Okhla	1
Nehru Place	5
	759

Dr. Ambedkar Award

2721. SHRI PRAKASH V. PATIL : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to amend the norms and guidelines for presenting the 'Dr. Ambedkar Award; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No, Sir.

(b) Does not arise.

[Translation]

Coal Washeries

2722. SHRI SUSHIL CHANDRA VARMA : Will the Minister of COAL be pleased to state :

(a) the number of washeries set up in the country so far for reducing the ratio of lac in the non-coking coal and locations thereof;

(b) the capacity of the each washery and actual production thereof, at present;

(c) whether any non-coking coal washery has been set up in the private sector;

(d) if so, the details thereof; and

(e) the average cost involved in setting up a non-coking coal washery and the number of persons employed and the quantity of coal in tonnes washed per year therein?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). Presumably, the Hon'ble Member wants to know the number of washeries set up to reduce ash in non-coking coal. As of now there is no washery in operation under Coal India Limited (CIL) for beneficiating non-coking coal. However, 2 non-coking coal washeries, one at Piparwar in Central Coalfields Limited (CCL) and the other at Bina in Northern Coalfields Limited (NCL) with a total throughput capacity of 11 million tonnes per annum are under construction.

(c) to (e). CIL have also decided to set up 4 non-coking washeries at Kalinga and Ananta-Bharatpur in Mahanadi Coalfields Limited (MCL), Dipka in South Eastern Coalfields Limited (SECL) and Sasti in Western Coalfields Limited (WCL) for a total throughput capacity of 20.70 million tonnes per annum under 'Build-Own-Operate' scheme with private investment.

The average capital cost involved in setting up a non-coking coal washery is in the range of Rs. 25 crores per million tonne of installed capacity. The manpower required is generally in the range of 50 to 75 per million tonne capacity depending on size, technology and extent of automation provided in the washery.

[English]

New Petrol Retail Outlets.

2723. SHRI ANNA JOSHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of new petrol retail outlets sanctioned by the Oil Selection Board during 1994-95 in Maharashtra;

(b) whether the above petrol retail outlets have since been allotted to the persons concerned; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). LOTs for all the 11 retail outlet dealerships recommended by the Oil Selection Board (Maharashtra, Goa, Daman and Diu) during the year 1994-95, have been issued by the Oil Marketing Companies in Maharashtra.

(c) Does not arise.

National Languages in DD Programmes

2724. SHRI A. VENKATESH NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the time allocated to each language (mentioned in the 8th schedule) for the Delhi Doordarshan programmes during the last six months;

(b) whether it is a fact that the regional languages have been neglected almost completely;

(c) if so, the reasons therefor; and

(d) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No specific time has been allocated for programmes to be telecast in a particular language by Doordarshan Kendra, Delhi.

(b) No, Sir.

(c) and (d). Do not arise.

Patrolling in Border Areas

2725. SHRIMATI VASUNDHARA RAJE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a need to intensify patrolling in the international borders where fencing is not possible; and

(b) if so, the steps taken and proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) Steps taken to intensify patrolling in the border areas include erection of OP Towers, increase in the number of Nakas, the supply of sophisticated gadgets, Jeeps, tractors, motor cycles and motor boats as well as reduction of gaps between BOPs in vulnerable areas.

Silting in Major Reservoirs

2726. SHRI J. CHOKKA RAO : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that most of the major reservoirs in Andhra Pradesh are fast silting up and depleting their storage capacity;

(b) whether the Union Government are, contemplating any scheme to prevent such silting and providing financial assistance to the States in this regard; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU):

(a) Silting of reservoirs is a natural phenomenon and provisions are made in the reservoirs for accommodating silt. The siltation in major reservoirs like Sriramsagar, Nizam Sagar, Himayat Sagar, Cumbum tank and Kaddam in Andhra Pradesh is of the order of 25.05%, 56.76%, 26.56%, 2.04% and 37.10% of the gross storage in a period of 14, 45, 49, 22 and 19 years respectively.

(b) Union Ministry of Agriculture is implementing Centrally Sponsored Scheme of Soil Conservation in the catchments of 29 River Valley Projects in India since 3rd Five Year Plan. Sriramsagar, Nizam Sagar, Nagarjuna Sagar and Muchkund catchments are included under the above scheme. These measures are expected to reduce the rate of siltation in the reservoirs to some extent.

(c) The state-wise information available upto March, 1994 are as follows :

State/Catchment	Priority Area (lakh ha.)	Area Treated (lakh ha.)
1. ANDHRA PRADESH		
(i) Muchkund	1.12	0.89
(ii) Pochampad	4.02	0.44
(iii) Nizam Sagar	1.92	0.25
(iv) Nagarjuna Sagar	9.94	0.17
2. MAHARASHTRA		
(i) Nagarjuna Sagar	21.23	0.10
(ii) Nizam Sagar	1.92	0.11
(iii) Pochampad	25.50	0.17
3. KARNATAKA		
(i) Nizam Sagar	1.20	0.34
(ii) Nagarjuna Sagar	34.16	0.51
4. ORISSA		
(i) Muchkund	0.67	0.56

Poverty Alleviation Programmes

2727. SHRI SRIKANTA JENA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether exodus of persons from villages to towns is increasing rapidly;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to ensure proper implementation of various poverty alleviation programmes in the country and particularly in Kerala?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (c). There is a continuous influx of people from villages to the towns in search of jobs. In order to arrest this trend, Central Government is implementing various Poverty Alleviation Programmes. The total allocations for the major poverty alleviation programmes specific to the State of Kerala is as follows :

Poverty Alleviation Programmes*

	(Rs. lakhs)
1993-94	9019.34
1994-95	10358.11
1995-96	10748.09

* Poverty Alleviation Programmes include Intergrated Rural Development Programme, Jawahar Rozgar Yojana and Employment Assurance Scheme.

Implementation of 20-Point Programme

2728. SHRI THAYIL JOHN ANJALOSE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the progress made with regard to implementation of 20-Point Programme in Kerala during 1994-95 and 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) A statement indicating the progress of 20-Point Programme in Kerala during 1994-95 and 1995-96 (April-October '95) is attached.

STATEMENT

State Name : Kerala

S. No.	Point Code	Point Discription	1994-95				1995-96 Aprl'95-Oct., '95		
			Units	Target	Ach.	%	Target	Ach.	%
1	2	3	4	5	6	7	8	9	10
1.	01A	I.R.D.P. (Families)	Nos.	40768	46294	114	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	9710000	10101000	104	5220482	3547000	68

1	2	3	4	5	6	7	8	9	10
3.	01C	SSI Units (Regd.)	Nos.	-	-	-	-	-	-
4.	05A	Distribution of Surplus Land	Acres	9230	239	3	1062	31	3
5.	07A	Drinking Water Problem Solved (VLG)	Nos.	235	220	94	621	47	8
6.	08A	Community Health Centres	Nos.	5	0	0	-	-	-
7.	08B	Primary Health Centres (PHC)	Nos.	15	0	0	-	-	-
8.	08D	Immun. of Children (DPT, Polio and (BCG)	Nos.	532000	571589	107	310158	306532	99
9.	09A	Fpsterilisation	Nos.	115000	136086	118	-	-	-
10.	09B	Eq. Sterilisation - IUD, CC, and OP	Nos.	66056	48740	74	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	99	99	100	80	99	124
12.	09D	Anganwadies (Cum.)	Nos.	12425	10220	82	10255	13208	129
13.	11A	SC Families Assisted	Nos.	63000	51647	82	20010	7024	35
14.	11B	ST Families Assisted	Nos.	5600	6101	109	2655	917	35
15.	14A	House Sites Allotted (Families)	Nos.	3000	4351	145	1620	409	35
16.	14B	Construction Assistance (Families)	Nos.	-	-	-	-	-	-
17.	14C	Indira Awaas Yojana (Houses)	Nos.	12570	5988	48	13297	2536	19
18.	14D	EWS Houses Provided	Nos.	13000	19525	150	5633	10140	180
19.	14E	LIG Houses	Nos.	1200	1444	120	520	1361	262
20.	15	Slum Improvement (Pop.)	Nos.	25000	22684	91	10833	11608	107
21.	16A	Tree Plantation on Private Lands	Nos.	30000000	21286000	7125410000	2698000		11
22.	16B	Area Covered - Public and Forest Lands	Hect.	16000	10865	68	13552	14038	104
23.	19B	Pumpsets Energised	Nos.	1000	13883	1388	5550	6215	112
24.	19C	Improved Chullahs	Nos.	40000	60414	151	18667	24360	130
25.	19D	Bio-Gas Plants (States)	Nos.	1500	1956	130	500	235	47

Rules for Selection of OSB

2729. SHRI TARA SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have set up fixed rule for all OSB's to finalise and send the panels of selected candidates to the concerned SLC cum secretary of OSB within 24 hours after the conclusion of interview;

(b) if so, the details of such cases in the country where OSB's have not sent the merit panel within 24 hours; and

(c) the action taken proposed to be taken against the OSB's for the such violation of rules?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Oil Selection Boards are already under advice to finalise and advise the merit panel to the State Level Coordinator within 24 hours of holding interview for a particular location. However, owing to unavoidable circumstances, the number of candidates for interview being very large and personal reasons of Members, like their illness, touring, etc., they do sometime take longer time.

In 855 cases, OSBs did not advise the merit panel to the concerned oil companies within 24 hours of the interviews.

Mechanisation of Postal Delivery System

2730. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry has mooted any proposal for launching mechanisation of the postal delivery system in the country for expeditious delivery of mail;

(b) if so, whether on a trial basis mopeds have been given to postmen in October, 1995 in some areas in the national capital for covering long distances in short time;

(c) if so, the details and the results thereof;

(d) whether the mechanised postal delivery system is likely to be extended to other areas in Delhi and also to other metropolitan and big cities in the country; and

(e) if so, the details thereof indicating the financial implications and the viability thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. The Scheme has been initially implemented in a limited way on experimental basis in Delhi, Bombay and Hyderabad for a period of one year.

(b) Yes, Sir. 10 mopeds have been given on trial basis to Postman in Delhi in October, 1995 where address sites are at a comparatively great distance from each other especially in newly developing residential areas.

(c) 5 Mopeds each have been supplied to Rohini and Patparganj Post Offices for use to by Postmen serving extensive and heavy beats.

(d) and (e). It is proposed to review the scheme after a period of time and extend it to other places depending upon the results of the review.

Infiltrators Intercepted on Borders

2731. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of infiltrators intercepted sector-wise, during the 1994-95 and till September, 1995;

(b) the number of infiltrators pushed back;

(c) the number of infiltrators handed over to the local authorities;

(d) whether it is a fact that many infiltrators cannot be intercepted; and

(e) the steps taken by the Government to seal the international borders against infiltration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (e). Apart from very long land borders with neighbouring countries, India has an extensive coast - line as well. Various push and pull factors result in infiltration into the country, a serious and ongoing problem. The measures taken to check it include raising of additional battalions under expansion plan of Border Security Force, reducing gaps between the Border Outposts, intensification of patrolling, raising of the riverine water wing of BSF, accelerated programme of construction of border roads and fencing on Indo-Pakistan and Indo-Bangladesh border, flood-lighting in the sensitive stretches of the Indo-Pak border, increase in the number of OP Towers, provision of surveillance equipments and night vision devices, intensive surveillance by Naval vessels on the high seas, joint Coast Guard-Navy surveillance in the territorial waters and patrolling by joint detachments of Navy Coast Guard, Customs and State Police through trawlers in the shallow waters along the shore, etc. Additionally, there are schemes such as Prevention of Infiltration of Foreigners (PIF) and Mobile Task Force (MTF) Schemes which are implemented by identified States to detect infiltrators. Standing instructions have been issued to the BSF, the State Governments and the UT Administrations for detection and deportation of infiltrators. Detection and deportation is an on-going process. It is, however, true that in view of the borders being long and, at many places, riverine mountainous as well as porous in many sectors, many infiltrators could not be detected/sent back despite the various measures taken.

Ground Water Resources

2732. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of WATER RESOURCES be pleased to state :

(a) the efforts made by the Government in collaboration with the cooperative sector the development and management of ground water resources;

(b) the areas where such efforts have been implemented on trial/experimental basis in the country; and

(c) the achievements made so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c). No efforts have so far been made by the Government for development and management of ground water resources in collaboration with the cooperative sector. Recently the Central Ground Water Board had organised a National Workshop on the Emerging Role of Cooperatives in Development and Management of Ground Water. The recommendations adopted in the Workshop have been circulated to the State Governments etc. for necessary action.

*[Translation]***Rise in Price of Petrol and Diesel**

2733. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the extent to which rise in prices of petrol and diesel have been noticed during the last three years;

(b) whether the Government have any scheme to control the continuous rise in prices; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The price of petroleum products are administered by the Government. The ex-storage point price of petrol and diesel has been revised in Sept., 1992 and Feb., 1994 during the last three years and the increase in price is given below :

	Rs./KL	
	Sept. 92	Feb., 94
MS-87	997.10	1000.00
Diesel	997.10	750.00

The prices of petroleum products are fixed taking into consideration various factors like production cost, socio-economic condition etc.

*[English]***New Pipelines**

2734. SHRI GURUDAS KAMAT :
KUMARI SUSHILA TIRIYA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the proposal for gas pipelines from Jorhat and crude oil pipeline from Noharkatia to Numaligarh refinery has not been cleared so far;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to clear the above pipelines?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Government has given first stage clearance on 5.12.95 for preparation of Detailed feasibility Report in connection with the proposal of GAIL for construction of gas pipelines for supply of gas to Numaligarh Refinery from Lakwa. For the Jorhat-Numaligarh crude oil pipeline project OIL have been requested to modify and resubmit their proposal, in the light of the latest crude oil production profile for the North-Eastern Region for the period 1996-97 to 2006-07.

Inclusion of Dalit Christians in SCs List

2735. SHRI K.M. MATHEW :
SHRI SHRAVAN KUMAR PATEL :
SHRI RAM VILAS PASWAN :
SHRI SHIV SHARAN VERMA :
SHRI RAM NIHOR RAI :
SHRI MANIKRAO HODLYA GAVIT :
SHRI SATYA DEO SINGH :
SHRI SOBHANADREESWARA
RAO VADDE :
SHRI CHANDRESH PATEL :

Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to include the Dalit Christians in the Scheduled Castes List and to accord the status of SCs/STs to them;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government propose to provide reservation benefits to Dalit christians and Dalits belonging to other minority communications;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The matter relating to inclusion of Christians of Scheduled Caste origin in the list of Scheduled Castes is under the consideration of the Government. In respect of Scheduled Tribes they may profess any religion.

(d) to (f). Reservation benefits as OBCs have already been extended with effect from 8.9.1993 to those sections of the Dalit Christians and Dalits belonging to other minority communications who have been included in the list of Other Backward Classes for the purposes of providing reservation in direct recruitment in civil posts and services under the Government of India.

Violation of Human Rights

2736. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government's attention has been drawn to the recently released annual report of Amnesty International, charging the Government and Indian security forces of largescale violation of Human Rights, in detention of thousands of persons without trial for long spells and perpetrating atrocities on undertrials and others in custody;

(b) if so, the details thereof; and

(c) the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). The Government is aware of the annual report of the Amnesty International which pertains to several countries throughout the world released in early July, 1995. The Chapter on India in the said report contains sweeping allegations stating that thousands of political prisoners were held without charge or trial and that torture and ill treatment of detainees in India was routine resulting in deaths of hundreds of these in police and military custody. Amnesty International has been making such wild allegations of a sweeping and generalised nature in their previous reports as well, which all along been firmly denied by the Government. Detailed response rebutting the general allegations made in the Annual Report in question alongwith factual details in respect of some of the specific incidents mentioned therein have been made available to the High Commission of India, London for transmission to Amnesty as well as for appropriate use in countering propaganda by vested interests.

Export of Naphtha and NGL

2737. SHRI CHIRANJI LAL SHARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantity of naphtha and Natural Gas Liquefied (NGL) exported during each of the last two years and likely to be exported during each the current financial year; and

(b) the steps proposed to be taken by the Government to boost the export of the above items?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The export of Naphtha and NGL during the years 1993-94, 1994-95 and 1995-96 (April-October) is as under :

Product	(Qty : Million Tonnes)		
	1993-94	1994-95*	1995-96* (Apr.-Oct.)
	Qty.	Qty.	Qty.
Naphtha	1.625	2.249	1.464
NGL	0.782	0.585	0.345

* Provisional.

(b) After meeting fully the domestic demand, surplus is exported. Therefore, the quantum of exports of Naphtha and NGL depends on domestic supply-demand balance.

[Translation]

Fake Notes

2738. SHRI RAM PAL SINGH :
SHRI PHOOL CHAND VERMA :
SHRI BRIJBHUSHAN SHARAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have recovered large number of fake 500 rupees-notes;

(b) whether any investigation has been carried out in this regard;

(c) if so, the outcome thereof and the action taken against the persons found guilty;

(d) whether the involvement of some of neighbouring countries is suspected in this fake currency note racket in Indian market; and

(e) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) According to available information, a total of 201 fake currency notes of Rs. 500 denominations were recovered during this calendar year so far.

(b) and (c). Since 'Police' is a State subject, it is primarily the responsibility of the State Governments to register, investigate and take appropriate action under law against persons indulging in any illegal activity.

(d) Yes, Sir.

(e) Apart from continued vigilance in the matter by the concerned Governmental agencies, press releases are issued by the Reserve Bank of India from time to time to enable the public to distinguish between genuine and fake currency notes.

Pending Projects

2739. SHRI SHIVRAJ SINGH CHAUHAN :
SHRI RAM SINGH KASHWAN :
SHRI KUNJEE LAL :
SHRI KHELAN RAM JANGDE :
SHRI PAWAN DIWAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the irrigations projects pending with the Union Government for approval including their estimated projected cost and benefits likely to be accrued therefrom State/UT-wise;

(b) since when these projects are pending and the reasons therefor;

(c) whether some of the State Governments have requested the Union Government for the early approval of these projects;

(d) if so, the steps taken by the Union Government in this regard; and

(e) the time by which these projects are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) A Statement giving State-wise/Union Territory wise details of New Irrigation Projects pending clearance is attached.

(b) The Projects were received in the Central Water Commission from time to time. The reasons for pendency are non-resolution of inter-State issues, non-receipt of environmental/forests/rehabilitation and resettlement Plans clearance from the Ministry of Environment and Forests and the Ministry of Welfare and non-compliance of the observations of various Central Appraising Agencies by the States.

(c) Request for early clearance of the projects are received from various State Governments from time to time.

(d) Central Water Commission has started holding periodical review meetings with the officials of State Governments to review the Status of projects pending clearance. Central Water Commission has also set up regional offices for expeditious appraisal of Medium Irrigation Projects.

(e) The clearance of Projects depends upon how soon the State Government complies with the observations of various Central Appraising Agencies and obtains environmental Forests/Rehabilitation and Resettlement Plans clearances.

STATEMENT

Statement/UT-wise details of new irrigation projects pending clearance

S No.	Name of the State/Union Territory	No. of Projects	Latest Estimated Cost (Rs. in Crores)	Benefits (thousand hectares)	Remarks
1	2	3	4	5	6
1.	Andhra Pradesh	9	4868.08	1006.96	5 Projects have been found acceptable by Advisory Committee subject to compliance of certain observations. Consideration of one project has been deferred by Advisory Committee due to non-resolution of inter-State issues. On review of 3 projects State Government is required to sort out various techno-economic issues.
2.	Assam	3	545.37	82.22	One Project has been found acceptable by Advisory Committee subject to compliance of certain observations. On remaining two projects State Government is requested to sort out various techno-economic issues.
3.	Bihar	15	4019.24	770.00	Six projects have been found acceptable by Advisory Committee subject to compliance of certain observations. Consideration of two projects was deferred by the Advisory Committee due to non-resolution of inter-State issues. On remaining 7 projects State Governments is required to sort out various techno-economic issues.
4.	Gujarat	10	289.94	47.32	One Project has been found acceptable by the Advisory Committee subject to compliance of certain observations. On 9 projects State Governments is required to sort out various techno-economic issues.

1	2	3	4	5	6
5.	Haryana	2	1501.88	117.46	These projects have been found acceptable by Advisory Committee subject to compliance of certain observations by the State Government.
6.	Himachal Pradesh	2	861.70	26.53	The State government is required to sort out various tech-economic issues.
7.	Jammu and Kashmir	6	102.11	59.42	Two Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining 4 projects the State is required to sort out various techno-economic issues.
8.	Karnataka	3	2932.77	396.15	One Projects has been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining two projects the State Government is required to sort out various techno-economic issues.
9.	Kerala	2	338.03	67.15	One project has been found acceptable by the Advisory Committee subject to compliance of certain observations. On remaining projects State Government has to sort out various techno-economic issues.
10.	Madhya Pradesh	16	9574.77	1883.40	9 Projects have been found acceptable by the Advisory Committee subject to compliance of certain obsideration by the State Government. Consideration of two projects was deferred by the Advisory Committee due to non-furnishing of rehabilitation and resettlement plans and action plan for environment and forest clearances. On remaining 5 projects the State Government is required to sort out various techno-economic issues.
11.	Maharashtra	33	4145.74	685.33	23 Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining ten projects State Government is required to sort out various techno-economic issues.
12.	Manipur	1	2899.00	150 Mega Watt	Found acceptable by the Advisory Committee subject to compliance of certain observations and sorting out submergence issues among States.
13.	Orissa	8	1584.13	324.66	1 Projects has been recommended to the Planning Commission for investment clearance. Four projects have been found acceptable by the Advisory Committee subject to compliance of certain observations. On remaining 3 projects State Government has to sort out various techno-economic issues.

1	2	3	4	5	6
14	Punjab	5	14441.69	176.84	1 Project has found acceptable by the Advisory Committee subject to compliance of certain observations. On remaining 4 Projects State Government is required to sort out various techno-economic issues.
15.	Rajasthan	12	1101.64	697.29	4 Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State. On 7 projects State Government has to sort out various techno-economic issues. One project has been sent to Planning Commission for investment clearance.
16.	Tamil Nadu	3	283.96	74.21	1 Project has been found acceptable by the Advisory Committee subject to clearance from inter-State angle. The State Government has to sort out various techno-economic issues on the remaining two projects.
17.	Uttar Pradesh	11	848.23	492.18	7 Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining 4 projects State Government is required to sort out various techno-economic issues.
18.	West Bengal	1	35.00	24.49	The State Government is required to sort out various techno-economic issues.

[Translation]

Telephone Connections in Gujarat

2740. SHRI RATILAL VARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone connections provided during the last three months in Gujarat district-wise;

(b) whether these connections are in working order;

(c) if not, the reasons therefor and the steps being taken in this regard;

(d) the number of persons on the waiting list for telephone connections, district-wise;

(e) whether any steps have been taken or proposed to be taken to provide more telephone connections in the State; and

(f) if so, the details thereof?

THE MINISTER OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) District-wise details is given in the enclosed Statement.

(b) Yes, Sir.

(c) Question does not arise in view of (b) above.

(d) District-wise detail is given in the attached Statement.

(e) and (f). The department has planned to provide 163100 telephone connections in Gujarat during the year 1995-96.

STATEMENT

S. District No.	No. of telephone connections provided during three months (August 95-October 95)	No. of persons on the W/L for telephone connections as on 31.10.95
1	2	3
1. Ahmedabad (including Gandhinagar)	3581	57179
2. Amreli	650	2341
3. Bhavnagar	389	13804
4. Bharuch	435	8640
5. Banaskantha (Palanpur)	823	4519

1	2	3	4
6. Bhuj		493	8383
7. Jamnagar		402	4006
8. Kheda (Nadiad)		693	6160
9. Mehsana		282	13614
10. Junagadh		243	9749
11. Panchmahal (Godhra)		684	4273
12. Rajkot		1027	15198
13. Sabarkantha (Himatnagar)		613	3685
14. Surendranagar		86	2399
15. Surat		1276	44474
16. Vadodara		3355	25397
17. Valsad (including Dang)		1050	13197
Total		16082	236988

Adoption of Children

2741. SHRI PANKAJ CHOWDHARY :

SHRI BRIJBHUSHAN SHARAN SINGH :

Will the Minister of WELFARE be pleased to state:

(a) the number of Organisations in Delhi at present which are offering children for adoption;

(b) whether it is a fact that for the lust of money the said Organisations are offering children to foreigner couples by ignoring the Indian couples and are also not complying with the rules for adoption; and

(c) if so, the action taken by the Union Government against these Organisations?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) At present there are seven recognised Voluntary Agencies in Delhi who are engaged in the field of adoption of children. Their list is given in the attached Statement.

(b) No, Sir.

(c) Does not arise.

STATEMENT

List of organisations in Delhi which are offering children for adoption.

1. Palna Delhi Council of Child Welfare, Qudsia Bagh, Civil Lines, Delhi-54.
2. Welfare Home for Children, 68, Raja Garden, New Delhi-27

3. Holly Cross Social Service Centre 34, Dr. Mukerjee Nagar (West), Delhi-9.
4. UDYAN, SOS Children's Villages of India, 1, Doctor Lane, Gole Market, New Delhi.
5. Shishu Sangopan Griha, St. Maechel Church Compound, Jangpura, New Delhi
6. Missionaries of Charity, 12, Commissioner Lane, Delhi.
7. Matri Chhaya, 1262, Sector-A, Pocket-B, Vasant Kunj, \ New Delhi.

[English]

Rehabilitation of Riot Victims of 1984

2742. SHRI HANNAN MOLLAH :

SHRI AJAY MUKHOPADHYAY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of relief and rehabilitation package given to 1984 riot victims of Delhi so far; and

(b) the number of victims yet to be rehabilitated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) The details of the relief and rehabilitation package given to victims of the 1984 riots in Delhi is given in the enclosed Statement.

(b) All the eligible victims of the 1984 riots in Delhi have been provided relief and rehabilitation.

STATEMENT

Under the directions of the Government of India, Government of National Capital Territory of Delhi has undertaken various relief and rehabilitation measures for the victims of November, 1984 riots by way of the following schemes :

1. COMPENSATION IN CASE OF DEATH/INJURY :

Financial assistance in the form of compensation has been given the next of kin of those who have suffered either death or injury during the riots. The compensation in case of death has been given @ Rs. 20,000/- per death and for sustaining injuries, it was between Rs. 500/- and Rs. 2000/-. The number of claims settled so far is as follows :

	No. of claims settled	Expenditures incurred
(i) Death	2564	512 lakhs
(ii) Injury	2603	54.62 lakhs

2. COMPENSATION IN CASE OF DWELLING UNITS:

The loss to the dwelling units of families affected by riots has been compensated at the following rates :-

- (i) For total damage @ Rs.20,000/-
- (ii) For impartial damage @ Rs.2,000/- to Rs.10,000/-

An amount of Rs.583.68 laksh has been spent as compensation in respect of 3567 dwelling units damaged during the riots.

3. MARRIAGE ASSISTANCE :

Financial assistance for the remarriage of riot-affected widows or their daughters @ Rs. 5,000/- and Rs. 3,000/- respectively has been granted and 228 cases involving an expenditure of Rs. 7.12 lakhs have so far been settled :

- 214 cases for daughters marriage;
- 14 cases o remarriage.

4. GRANT OF PENSION :

An adhoc relief of Rs. 400/- was granted with effect from 18.3.87 to riot-affected widows and aged persons who lost their earning and would be earning members. The scale of the relief was enhanced to Rs. 1,000/- p.m. with effect from 16.3.90. Besides, additional pension of Rs.1,000/- p.m. was granted with effect from 18.6.90 to the widows till such time that one son/daughter of theirs becomes an earning members. At present, 200 widows are getting pension, out of with: 35 widows were sanctioned additional pension. Out of these 35 widows, 22 widows are still getting additional pension while the remaining 13 cases are under process for verification. 66 old persons are getting this relief. The total expenditure under the scheme is Rs.250 lakhs.

5. EMPLOYMENT TO WIDOWS/WARDS :

In order to ensure rehabilitation of the riot-affected widows/wards, a scheme to provide employment has been implemented by Government of National Capital Territory of Delhi. A total of 684 persons has so far been given employment under the scheme.

6. ALLOTMENT OF TENEMENTS :

A large number of affected families during the riots have left their houses due to various reasons. A scheme to provide alternative accommodation to the affected families has been formulated and implemented. As many as 2181 tenements have so far been allotted to these families while 670 housing sites have been allotted in Rohini.

7. COMPENSATION OF UN-INSURED COMMERCIAL PROPERTIES :

Financial assistance to the extent of 50% of the loss or Rs. 50,000/-, whichever is low, was given to the un-insured commercial properties affected during the November, 1984 riots. 3415 cases have been covered under this category involving expenditure of Rs.477 lakhs.

8. ANCILIARY UNITS :

An ancillary unit has been set up at Tilak Vihar by the Delhi State Civil Supplies Corporation where a total of 58 widows have taken up gainful employment by undertaking packing of foodgrains and grinding of spices.

9. GRANT OF BANK LOAN :

The commercial institutions have granted liberal loan to the riot affected families so as to enable them to restart economic activities.

10. GRANT OF STIPEND TO WARD :

Stipend to the wards of 1984 riot-affected widows at rate of Rs.50/- per month and at the rate of Rs. 100/- for schools and college going students has been sanctioned, the payment for which is distributed on yearly basis. Payment in 3057 cases has been made involving an expenditure of Rs. 18.59 lakhs for the period 1993-94.

Relief By MTNL

2743. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the extent of relief given to the telephone subscribers in Delhi in their telephone bills by the Mahanagar Telephone Nigam Limited on account of telephones remaining out of order for a longer period during last three years, year-wise;

(b) the main reasons for telephones remaining out of order for a long time;

(c) whether any responsibility in this regard has been fixed;

(d) if so, the details thereof; and

(e) if not, the steps taken or proposed to be taken to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The relief given to the telephone subscribers in their telephone bills by MTNL Delhi is as given below :-

Year	Amount in Rs.
1992-93	4661.00
1993-94	157471.00
1994-95	2436645.00

(b) The main reasons for long duration faults in Delhi are break-downs of underground telephone cables due to cable thefts and damages done to them by various departments/agencies digging for sewerage works, electricity, water supply, drainage, horticulture etc.

Many telephones go faulty simultaneously due to ingress of water or moisture inside the cable through the damage done to their outer layers, especially during

the monsoon season. In spite of best efforts to localise and repair the cable and rectify the telephone faults quickly some times it may take longer to do so.

(c) No specific case has come to notice where the telephone remained out of order due to negligence of any official. However, for delayed rectification the notice of the performance of the official is taken care of while writing an Annual Confidential Report of the official.

(d) Does not arise.

(e) As a long term measure, MTNL Delhi is constructing ducts for laying cables in a protected environment. Jelly filled cables which are less prone to faults due to ingress of water or moisture are now being used instead of paper core cables.

Old life expired paper core cable are being replaced with new ones. Delhi's citizens have been requested to inform on 'Dial Before Dig' service number 344921 before starting digging. For cable thefts FIR is lodged every time a theft takes place and matter is being pursued with police authorities to nab the culprits.

Transfer of Telephones

2744. SHRI S.M. LALJAN BASHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have formulated any scheme regarding shifting of telephones by subscribers from one part of the country to another; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) yes Sir.

(b) Shifting of telephones is allowed either if the date of initial application of registration falls within the release period of the specific category pertaining to the exchange to which it is required to be shifted or if the telephone has worked for a period of at least one year and six months in case of Telephone connections provided under NOYT and special category and at least six months in the OYT category.

Recover one crore defaulting outside Producers

2745. SHRI BOLLA BULLI RAMAIAH :
SHRI M.V.V.S. MURTHY :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether contracts were given to some producers to produce programmes for Doordarshan/AIR;

(b) if so, whether advance money was also paid to some of the producers;

(c) if so, whether money so advanced has been recovered from those producers who failed to complete the programmes as per contract;

(d) if not, the reasons therefor;

(e) the amount pending realisation from the producers at present; and

(f) the steps taken to recover the outstanding dues?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SYEED) : (a) and (b). Yes, Sir.

(c) and (d). While there has been no case of default as far as AIR is concerned, Doordarshan has recovered the advance from the defaulting producer in some cases and initiated legal action in some other cases.

(e) and (f). The information is being collected and will be laid on the table of the House.

Supply of Coal

2746. DR. R. MALLU : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that adequate quantity of coal is not supplied to bulk linkage consumers like power plants during summer and rainy seasons;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to ensure adequate supply of coal to such plants?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c) The demand of power house is generally being met in full. Supplies to each of the power stations for the most part during the past few years have not been less than the long-term linkages accorded to them. Coal production is an activity being carried out in the open and seasonal variations in production are inevitable. The power houses are required to maintain adequate stocks of coal with them in order to tide over variations in supply due to seasonal variations as well as disruption in the transportation network. Coal Companies also build up coal stock before the onset of summer to even out the supply to the extent practicable.

Coal companies are striving to maximise coal production and supply the same to all the consumers including power sector as per the annual plan finalised in consultation with the Planning Commission. Supply of coal to power house is accorded topmost priority and is monitored regularly by an inter-ministerial committee. Corrective action is taken wherever necessary. However, coal can be freely imported and the power houses can supplement their supplies through imports to meet any increase in demand over and above the agreed levels. The option of captive mining is also now available for power generation.

Doordarshan Programmes

2747. SHRI CHANDRESH PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan has shifted some of its popular programmes from DD-II to DD-I and has also changed their timings;

(b) if so, the details thereof during the current year; and

(c) the reasons and justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b). Yes, Sir. Serials namely Imtihan, Junoon, Kanoon and Ajnabi have been shifted to the 10.30 p.m. slot on DD 1.

(c) Doordarshan decides the programme schedule on its different channels keeping in mind, inter-alia, its overall programme requirement from time to time ensuring in the process judicious mix of old and new programmes on each channel.

[Translation]

Professional Training Centres for SCs/STs

2748. SHRI DATTA MEGHE : Will the Minister of WELFARE be pleased to state :

(a) the names of the places where professional training centres are proposed to be set up for the

educated unemployed youth belonging to SCs/STs in Maharashtra;

(b) the amount sanctioned for each such centre; and

(c) the time by which the training facilities are likely to be made available in these centres?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c): There is no scheme being implemented by the Ministry of Welfare under which Professional Training Centres are proposed to be set up for the educated unemployed youth belonging to SCs and STs. However, there is a scheme of Vocational Training in tribal areas introduced in 1992-93. Amount of Rs. 54.12 lakhs was released to Maharashtra State for setting up of vocational Training Centres at Kotgul, Kasamsur, Vinval and Pathraj. These centres could not be set up in 1994-95. The State Government have sought for Central Government's permission to use the grant for 1995-96.

Under the scheme of Aid to Voluntary Organisations for the welfare of Scheduled castes, grant in aid is given to the voluntary organisations to set up vocational Training Centres for training the educated unemployed youth belonging to Scheduled Castes. The decision about the locations where these centres are to be sanctioned is not taken in advance but it depends upon the applications received from the different areas of the concerned State. The information pertaining to the already sanctioned training centres is given in the attached Statement.

STATEMENT

S. No.	Name & address of the organisation	Activity	1993-94		1994-95	
			Amount	Beneficiaries	Amount	Beneficiaries
1	2	3	4	5	6	7
1.	Bhartiya Adimjati Sevak Sangh, Vidharbha Nagar, Khamla, Malviya Nagar, Nagpur-440010.	Craft Centre	39,965	30	68,400	30
2.	Akhil Bharatiya Megasvargiya Samaj Prabodhan Samastha, 16, Prakash Apartment, Katamerivali-kalyan(East) Dist : Thane.421306.	Computer	—	—	2,67,575	30
3.	Navalbhou Pratisthan, Navalnagar, Tehsil & Dist. Dhula	Computer	—	—	2,67,575	30
4.	Ahilyadevi Mahila Mandal, 98, Old Subhedar Layout Extension-Nagpur-24.	Spinning & Weaving	—	—	20,790	30

[English]

Tapping of Telephone

2749. SHRI V. SREENIVASA PRASAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned " Armymen held for tapping Government's phone" as appearing in the *Statesman* dated November 8, 1995;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Yes, Sir. However, Army officials have given a rejoinder in Newspapers that no such tapping took place.

(c) Detailed investigations by Manipur Police is under progress. Suitable preventive measures will be taken based on the results of the investigation.

Freedom Fighters Pension

2750. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(b) whether the Government have received a number of representations to this effect from the organisations of Goa Mukti Sangram Freedom Fighters; and

(c) if so, the action taken by the Government in this regard; so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) The freedom fighters who fought for the independence of Goa, Daman

& Nagar Haveli are entitled to Samman pension and other facilities under the Swatantrata Sainik Samman Pension Scheme, 1980.

(b) Yes, Sir. Representations have been received regarding relaxation in the eligibility criteria and setting up of Special Committee for scrutiny etc.

(c) As Government has already recognised the freedom fighters who fought for independence of Goa, Daman & Nagar Haveli for the purpose of grant of pension from the Central Revenues subject to the applicants fulfilling the conditions prescribed under the Swatantrata Sainik Samman Pension Scheme, 1980, it has not been found possible for the Government to accept these representations.

Irrigation Projects

2751. SHRI GOPI NATH GAJAPATHI : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of on-going medium and major irrigation projects in Orissa;

(b) the number out of above projects expected to be completed by the end of the Eighth Five Year Plan;

(c) the progress made in this regard so far; and

(d) the total irrigation potential likely to increase on completion of above during the above Plan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (d). A Statement giving details of ongoing major medium irrigation projects of Orissa is attached. 12 projects are programmed for completion during the VIII Plan.

STATEMENT

Details of On-going major, medium & extension/renovation/modernisation irrigation projects of Orissa

Rs. in Crores/Potential in Thousand Hectares

S. No.	Name of the Project	Financial Progress				Physical progress		Likely date of completion.
		Latest Estimated Cost	Expdr. to the end of 3/92	VIII Plan Outlay	Anticipated Expenditure during 1992-93	Ultimate potential	Potential Created till 3/95	
1	2	3	4	5	6	7	8	9
A. MAJOR								
1.	Upper Indravati Irrigation Project	1480.96	73.29	256.00	53.13	213.60	10.94	Beyond VIII Plan
2.	Upper Kolab Irrigation	157.97	81.08	76.00	67.31	88.76	32.92	VIII Plan

1	2	3	4	5	6	7	8	9
3.	Subnarekha Irrigation	1013.68	168.33	795.00	54.34	187.46	-	Beyond VIII Plan
4.	Rengali Irrigation Project	1892.50	142.35	480.00	57.11	423.60	-	-do-
5.	Mahanadi-Chitrotpala.	105.90	6.84	87.00	26.10	35.95	-	-do-
6.	Potteru Irrigation	1.77	-	-	-	-	-	-do-
B. MEDIUM								
1.	Upper Jonk Irrigation	83.13	31.74	19.00	24.80	16.40	5.00	VIII Plan
2.	Badanalla	91.75	48.77	12.00	24.80	13.74	4.00	VIII Plan
3.	Hariharjore	58.59	31.64	13.00	12.73	13.70	-	VIII Plan
4.	Harbhangi	93.82	44.16	22.21	17.78	15.97	-	Beyond VIII Plan
5.	Reghua Stage-II	40.80	10.48	18.00	11.35	3.39	-	VIII Plan
6.	Deo	52.28	1.43	80.00	6.49	15.64	-	Beyond VIII Plan
7.	Baghalati	45.44	2.71	22.00	3.54	3.68	-	Beyond VIII Plan
8.	Sapuapadajore	33.21	2.37	33.00	6.67	3.75	-	VIII Plan
9.	Birupabhegkuti - Satiguda	11.46 1.50	6.76 *	3.20 -	3.14 0.50	8.09 -	0.50 -	VIII Plan VIII Plan
		(State share)						
10.	Titlagarh	21.13	0.16	10.20	0.97	3.03	-	Beyond VIII Plan
CENTRAL SECTOR PROJECT								
A. MAJOR ON-GOING								
1.	Potteru Irrigation project	102.39	77.43	**	18.42	109.88	10.85	VIII Plan
B. MEDIUM ON-GOING								
2.	Satiguda Irrigation		4.52	2.74	-	13.59	11.81	-do-
C. MODERNISATION								
1.	Strengthening of Hirakud Dam for Cracks.	25.39	3.65	22.00	1.33	-	No addl. benefits	Beyond VIII
2.	Hirakud Distributory System	81.82	2.66	20.00	2.19		-do-	-do-
3.	Rushikulya Phase-II	55.00	0.38	7.40	0.30		-do-	-do-
4.	Dhanei	4.40	0.40	1.55	0.10		-do-	-do-
5.	Jaimangal	0.63	0.07	0.19	0.10		-do-	VIII Plan
6.	Salia	2.82	0.27	2.60	0.15		-do-	Beyond VIII Plan
7.	Budhabudiani	4.53	0.20	0.32	0.32		-do-	-do-
8.	Utlei	6.44	0.25	2.20	0.05		-do-	-do-
9.	Saipal	0.74	0.30	0.10	0.10		-do-	VIII Plan
10.	Hiradharbati	1.34	0.05	0.78	0.10		-do-	Beyond VIII Plan
11.	Khadkhai	0.26	0.18	0.01	0.75		-do-	Beyond VIII Plan
12.	Nesa	0.39	0.14	0.10	0.05		-do-	-do-

1	2	3	4	5	6	7	8	9
13.	Okala Distributory	0.21	0.16	0.07	0.03		-do-	-do-
14.	Recycling of Chulkinalla	0.35	0.03	0.16	0.20		-do-	-do-
15.	Salgudi & Das Mouza Canal	1.87	0.25	0.31	1.50		-do-	-do-
16.	Delta Dev. Plan	600.75	7.02	100.00	14.62		-do-	Beyond VIII Plan

* = Transferred to State Government from Central Sector

** = The project is not a plan project. Expenditure upto Rs. 94.83 crore will be reimbursed by Government of India.

MPs Local Area Development Scheme

2752. PROF. PREM DHUMAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have received any complaints from Members of Parliament regarding non-cooperation in some districts of Himachal Pradesh by Deputy Commissioner and other officials in the implementation of MP's Local Area Development Scheme;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken against the erring Deputy Commissioner and other officials?.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) Prof. Prem Dhumal, MP, Lok Sabha and Shri Maheshwar Singh, MP, Rajya Sabha have made complaints about non-cooperation by the concerned Deputy Commissioner and other district officials in implementation of MPs Local Area Development Scheme.

The complaints are generally of the following type:

- (i) Non-starting of recommended and sanctioned works.
- (ii) Slow progress of works.
- (iii) District officials not present at work site when the MP wants to inspect.
- (iv) Estimates not prepared in time.
- (v) DC does not inform the MP expeditiously when the works recommended are not as per guidelines.
- (vi) Officers of the District not present during foundation laying/inauguration functions.
- (vii) Collectors not responding promptly whenever an inquiry is made by the MP.

(viii) MPs' letters are replied late and not replied by the DC himself.

(ix) Non-release of money for execution of recommended works.

(x) Modifications made by officials in the works recommended by MP.

(c) The matter has been taken up with the concerned District Collectors/State Government with the request to take suitable remedial measures on the issues raised by the Hon'ble Members of Parliament. On certain issues replies have been sent to Hon'ble Members. In such matters, wherever a specific complaint is received, the matter is taken up with the concerned district Collectors/State Government and appropriate instructions are issued.

[*Translation*]

Hydro Power Projects

2753. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of Hydel projects in Uttar Pradesh for which design consultative service has been demanded by the State Government;

(b) whether the Union Government have decided to provide special assistance for these projects; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c). The State Government of U.P. has requested for consultancy services for design of Lakhwar, Arch Gravity Dam of Lakhwar-Vvasi Multipurpose Project from M/s. Coyna Et Bellier of France at an estimated cost of French Franc 3.321 million. The financial protocol between the Government of France and India has been signed on 1st December, 1994.

Ashram Schools for SC/ST Students

2754. DR. P.R. GANGWAR : Will the Minister of WELFARE be pleased to state :

(a) the number of ashram schools opened for the students belonging to scheduled castes and scheduled tribes during each of the last three years;

(b) whether the Government propose to open more ashram schools in the country; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) During the last three years, the following number of ashram schools were sanctioned to the States/UTs under the Centrally Sponsored Scheme of Ashram Schools for Scheduled Tribes :

(1) 48 in 1992-93

(2) 64 including 41 second phase construction in 1993-94

(3) 18 in 1994-95

There is no such scheme for SC students.

(b) and (c). Yes, Sir. The number of ashram schools to be opened will depend on the proposals of the States/UTs and availability of funds.

[English]

Annual Plan

2755. SHRI RAJENDRA AGNIHOTRI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the sectors which have failed to achieve the targets; and

(c) the steps taken to improve performance of these sectors?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). The targets of growth are fixed for the Five Year Plan as a whole as average per year. The sectoral average annual growth targets for the Eighth Five Year Plan and achievements in 1993-94 and 1994-95 are given in the attached statement. The figures for 1995-96 are not available.

(c) Annual Plans have provided for increase in outlays. The total public sector plan outlays for the years 1993-94, 1994-95 and 1995-96 were increased by 23.95 percent, 12.06 percent and 14.72 percent respectively.

STATEMENT

The Sectoral Annual Average Growth Targets and Achievements

S. No.	Sector	Projected* Percentage of growth rate of GVA per annum during Eighth Five Year Plan at factor cost.	GDP Growth rate @ at factor cost.	
			1993-94	1994-95
			(Q)	(A)
1	2	3	4	5
1.	Agriculture, Forestry & Fishing	3.1	2.9	2.4
2.	Mining & Quarrying	8.0	4.8	5.7
3.	Manufacturing	7.3	3.6	8.7
4.	Electricity, Gas & Water Supply.	7.8	5.9	7.2
5.	Construction	4.7	1.2	4.0

* Source - Eighth Five Year Plan Document - Vol I

@ Source - National Accounts Statistics 1995.

Q Quick Estimates

A Advanced Estimates.

Internal Security from Organised Crime

2756. SHRI SUDHIR SAWANT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the threat to the internal security from organised crime;

(b) if so, the details thereof;

(c) whether Government are aware about the nexus of organised crime with Pakistan, industrialists, bankers, politicians and bureaucrats;

(d) if so, the action being taken to counter the attempts of Pakistan and organised crime to subvert the system;

(e) whether Nepal is being used as a conduit by organised crime for transfer of men, material and money; and

(f) if so, details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d). Government is aware of the seriousness of the situation and grave danger posed to the security of the country by the smugglers and other anti-national elements aided and abetted by Pakistan. The interrogation of some of the accused persons in recent incidents like Bombay bomb blast etc., have revealed that the Pak ISI has been involved in subversive activities in the country.

Reports available with the Government indicate plans of Pak ISI to send trained militants to India from various points along the border with the aim to carry out sabotage and subversive activities. Recent arrests of a large number of ISI trained men in different parts of the country have brought out the nexus between some overground organisations with the underground organisations of smugglers. Government is alive to the situation and are taking all necessary steps in this regard which include gearing up of intelligence machinery, coordinated action by Central and State agencies including intelligence sharing, deployment of paramilitary forces as well as intensified patrolling in vulnerable areas. Government is also aware of the possible nexus between criminal gangs and politicians, bureaucrats and businessmen. To deal with this problem, a Nodal Group under the Chairmanship of Home Secretary has also been constituted to collect and collate the information and to decide on the action that is required to be taken to ensure that the nexus of criminals with businessmen, politicians or bureaucrats is broken.

(e) and (f). Information is being collected and will be laid on the Table of the House.

Channel III and IV in Kerala

2757. PROF. K.V. THOMAS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether channel III and IV of Metro Service have started functioning in Kerala; and

(b) if not, the time by which these are likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b). Whereas Doordarshan's DD-3 and DD-4 channels services are available throughout the country, including the State of Kerala, with the help of an appropriate dish antenna system, terrestrially DD-4 channel service is relayed by all the transmitters in the State in the allotted time slot. There is, no proposal to relay DD-3 channel service terrestrially, in Kerala, at present.

Coal Supply

2758. SHRI RAM NIHOR RAI : Will the Minister of COAL be pleased to state :

(a) whether Dudhi-Chuwa cement factory, Uttar Pradesh, has been provided with coal from Central Coal Fields;

(b) if so, the quantity of coal provided during the last two years and the current year, so far;

(c) whether C.C.L. has been supplying the full quantity of coal regularly; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) According to the information available in the Ministry of Coal, there is no cement unit called "Dudhichua Cement Factory" in Uttar Pradesh.

(b) to (d). Do not arise in view of the reply given to part (a) of the question.

Foreign Contribution

2759. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of schools especially Christian convents, Muslim Islamic schools operating in the country which have been permitted to accept foreign contributions, State-wise;

(b) the criteria adopted for receiving such foreign contribution; and

(c) the total inflow of such foreign money during each of the last three years, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b). Associations covered under the Foreign Contribution (Regulation) Act, 1976 require registration or prior permission before accepting any foreign contribution for their various programmes including educational programmes. Separate data is not maintained for Christian convents and Muslim Islamic Schools.

(c) Figures of foreign contribution reported by these associations during 1991-92, 1992-93 & 1993-94 inter-alia, country-wise, are published in the Annual Report, copies of which have been supplied to Parliament Library.

Communications network in Goa

2760. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of development plan executed in Goa for urban and rural areas during the last three years in Postal and Telecommunications Department to strengthen, expand and modernise communication network and the investment made so far and results achieved;

(b) the schemes/projects presently under execution with total expenditure involved and physical targets set and achieved so far;

(c) the progress made in communication network in Goa and the details of plans formulated to meet the projected communication needs of the State; and

(d) the details of private/foreign investment proposals received for development and modernisation of communication network in the State and action taken thereon with present status?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) POST OFFICES :

During the last three years (1992-93 to 1994-95) 4 extra departmental branch post offices and 2 departmental sub Post offices were opened in Goa State. It is proposed to open 1 extra departmental branch post office and 1 departmental sub post office in 1995-96.

TELECOMMUNICATIONS

The details of Development plan executed in Goa for urban and rural areas during the last three years in Telecommunications Department to strengthen, expand and modernise communication network and the investment made so far and results achieved are given in the attached Statement-I.

(b) POST OFFICES

Under the scheme of computer-based modernisation of post office counter services three post offices in Goanamely, Panaji H.O., Mapusa S.O. and Marga S.O. are in the Programme for 1995-96 at a cost of Rs. 12 lakhs.

TELECOMMUNICATIONS

The details of the schemes/projects presently under execution with total expenditure involved and physical targets set and achieved so far, are given in the attached Statement-II.

(c) POST OFFICES

Goa has 249 post offices with a satisfactory mail network.

TELECOMMUNICATIONS

As per the telephone demand projections as on March 1995, the demand forecast for telephones in Goa by the Year 2005 is estimated as 1,24,913.

(d) TELECOMMUNICATIONS

Details of industrial entrepreneur memoranda received after announcement of New Industrial Policy

for Goa is given in the attached Statement-III. In addition, issue of licences for basic and value added services are under consideration.

STATEMENT - I

(A) Details of Development plan executed in Goa Telecom District during the last 3 years.

(i) Increase in Equipped Capacity :

	Urban	Rural	Total
92-93 :	1320	1224	2544
93-94 :	12200	2848	15048
94-95 :	8200	10188	18388

(ii) New connections provided :

	Urban	Rural	Total
92-93 :	1783	936	847
93-94 :	160	7371	1789
94-95 :	13506	6323	7183

(iii) Provision of STD :

92-93 :	4 stations
93-94 :	19 Stations
94-95 :	4 Stations

(iv) Group Dialling :

Group dialling facility was extended to all stations in Goa Telecom District during 1994-95.

(v) Gram Panchayat Telephones :

There are total 186 GPs in Goa Telecom District, out of which 180 nos. have been provided with PT facility.

Investment made during the last 3 year :

92-93 :	Rs. 13.95 crores
93-94 :	Rs. 12.80 crores
94-95 :	Rs. 28.69 crores.

STATEMENT-II

The schemes/projects under execution with physical/financial Target.

S.No.	Name of Project	Physical position of project	P/E Cost (in Rs.)
1	2	3	4
1.	1.5K DTAX, Panaji	Physical instln. in progress.	3,31,88,446/-
2.	3K E-10-B Expansion at Panaji.	Equipment expected	5,96,98,399/-
3.	2K E-10-B Expansion at Margao	1K expansion completed.	2,32,05,441/-

1	2	3	4
4.	(a) Calangute 1.5K RLU (b) Expn. from 1.5K to 2K	Physical instln. completed	1,05,61,600/- 1,00,88,846/-
5.	1K RLU expansion at Provorum.	Equipment expected.	2,51,18,960/-
6.	2K RLU at Mercedes	Equipment likely to be available for 1K during 95-96.	3,10,72,015/-
7.	3.5K(MBM) C-DOT at Mapuca.	Equipment ordered. supply expected in Feb.'96.	7,41,90,381/-
8.	1.5K C-DOT(MBM) expn. at Vasco.	Equipment is yet to be ordered.	3,86,43,406/-
9.	Mapuca-Calanquate 8 Mbs Digital M/W	Completed	94,71,554/-
10.	Mobor-Margao 2 GHz Digital M/W.	Completed	89,48,054/-
11.	Mandrem-pernem 10 Chl. UEF.	work in progress	13,41,701/-
12.	Panaji-Pernam OFC	Completed	47,33,600/-
13.	Anjuna-Calangute PCM	Completed	30,17,317/-
14.	Anjuna-Sio'im PCM	Completed	24,39,182/-
15.	Mapuca-Tivim	Completed	27,03,283/-

STATEMENT-III

Investment in Goa

			(In Rs. Lakhs)
1.	Ga Telecommunication Ltd	Optical Line Terminating Equip	270
2.	Goa Telecommunication Ltd	18 GHZ Microwave Equipment	
3.	Goa Telecommunication & Syste.	VHF/UHF and Microwave Communication	
4.	Jayanti Business Machines Ltd.	2 Line Telephone	352
5.	Jayanti Business Machines Ltd.	Desk Top Fascimile Machine	
6.	Jayanti Business Machines Ltd.	Cordless Telephones	266
7.	XEDD Telecom Ltd.	Multi Accessrural Radio Wireless	
Total Proposed Investment for all IEM'S = Rs.8.88 Crores			

**World Bank Assistance for Upper
Krishna Project**

2761. SHRI G. MADE GOWDA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that the World Bank has financed the Krishna River Basin project in Karnataka;

(b) if so, the amount sanctioned by the World Bank in this regard;

(c) the total amount released so far, by the World Bank;

(d) the reasons for delay in releasing the remaining portion of the amount; and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Yes, Sir.

(b) The total amount of assistance sanctioned by the World Bank for Upper Krishna Project Phase-II is US \$ 211 million equivalent to Rs. 618.08 crores.

(c) Upto November, 1995, an amount of US \$ 151.53 million equivalent to Rs. 427.91 crores was released by the Bank.

(d) and (e). There was temporary suspension of reimbursement due to resettlement and Rehabilitation aspect. As soon as the same is sorted out the reimbursement would start.

Irrigation Projects

2762. SHRI HARADHAN ROY : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of on-going medium and major irrigation projects in West Bengal including the estimated cost thereof and the benefits likely to be accrued therefrom;

(b) the funds allocated to these projects during each of the last three years and the current years;

(c) the time by which these projects are likely to be completed;

(d) the details of medium and major irrigation projects of West Bengal pending with the Union Government for approval alongwith the reasons therefor; and

(e) the time by which these projects are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) to (c). Details of on-going major and medium irrigation Projects of West Bengal are given in the attached Statement-I.

(d) Details of new major & medium irrigation projects of West Bengal pending clearance are given in the attached Statement-II.

(e) Clearance of Projects depends upon how soon the State Government complies with the observations of Central Appraising Agencies and obtains environmental/forests/rehabilitation and resettlement plans clearances.

STATEMENT-I

Details of ongoing major and medium irrigation projects or West Bengal

S.No.	Name of Projects	Latest	Expendi-	Expendi-	Expendi-	Outlay for 95-96 recomm- ended by working Group	Ultimate potential (Thousand hectares)	Schedule of completion
		Estima- ted cost.	ture during 92-93	ture during 93-94	ture during 94-95			
		Rupees in crores						
1	2	3	4	5	6	7	8	9
A. Major Projects								
1.	Barrage Irrigation System of Demodar Valley corporation	60.00	2.11	3.02	2.70	7.00	515.38	VIII Plan
2.	Kangsabati	205.41	7.41	9.03	7.00	10.00	401.66	Beyond VIII Plan
3.	Teesta Barrage Stage-I	695.00	29.88	55.85	60.00	80.00	533.52	-do-
B. Medium Projects								
1.	Hinalow	9.84	0.43	0.36	0.65	0.65	12.38	VIII Plan
2.	Sali Irrigation	2.00	0.03	0.03	0.02	0.10	0.59	-do-
3.	Barabhuh	2.77	0.05	0.03	0.10	0.10	2.73	-do-
4.	Golmarjore	1.82	0.10	0.05	0.15	0.15	7.00	-do-
5.	Ramchanderpur	4.83	0.27	0.27	0.27	0.20	2.56	-do-
6.	Sali Diversion	3.70	0.04	0.05	0.03	0.15	2.27	-do-
7.	Mouterejore	1.90	0.05	0.04	0.10	0.05	1.08	-do-
8.	Hunmata	5.48	0.34	0.40	0.40	0.40	2.78	-do-
9.	Tatka	7.60	0.37	0.91	0.80	0.80	2.48	-do-
10.	Patlai	2.85	0.21	0.19	0.30	0.40	2.16	-do-
11.	Beko	4.15	0.31	0.12	0.30	0.30	1.59	-do-
12.	Libaniajore	3.09	0.18	0.15	0.35	0.25	1.59	-do-
13.	Parga	2.50	0.08	0.10	0.15	0.10	0.92	-do-
14.	Karrior	2.65	0.18	0.13	0.22	0.15	0.51	-do-
15.	Khaira Beria	2.64	0.21	0.11	0.40	0.40	0.57	-do-
16.	Eutiary	4.82	0.02	0.03	0.10	0.40	1.20	-do-
17.	Ranichak Pump	4.91	0.34	0.09	0.20	0.20	1.25	-do-

1	2	3	4	5	6	7	8	9
<i>C. Ongoing Extension, Renovation and Modernisation</i>								
1.	Modernisation of Kangsabati Reservoir	186.07	0.18	0.06	-	-		
2.	Special Repairs to Myuraksli Reservoir	10.00	0.39	0.80	0.70	-		
3.	Special Repairs to Midnapore Canal	1.50	0.16	0.09	0.25	-		
4.	Modernisation of Mayurakshi	600.00	0.01	0.01	-	-		
5.	Modernisation of Barrage, Damodar Valley Corporation.	100.00	0.32	0.01	0.01	-		
6.	Extension of Bandhu Irrigation.	5.42	1.16	0.52	0.45	0.45		

STATEMENT-II

S. No.	Name of the Project	Estimated Cost (Rs. in crores)	Benefit in hectares	Status of appraisal
<i>Major</i>				
1.	Dollog Project	32.05	24,490	State Government has to comply with the observations of Central Water Commission on Design, hydrology, Construction Machinery aspects which were sent to them during the period from March to June, 1993.
2.	Modernisation of Kangsabati Project.	311.07 (1985)	3,40,000	The Project was approved by Advisory committee for Rs. 311.07 crores subject to environmental clearance. The State Government modified the project later which was discussed in the meeting of the Advisory committee in August, 1993 when suggestions to carry out flood studies or to modify the report were made. State Government has to comply with the same.
3.	Upper Kangsabati Project.	43.80	5,91,150	The Project was accepted by the Advisory committee in June, 1980 subject to clearance from Ministry of Environment and Forest.
<i>Medium</i>				
<i>Nil</i>				

Postal Packets by Air in Calcutta

2763. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have received any proposal from Postmaster, Calcutta (West Bengal) to sent insurance packets/money order and other essential postal packets by Air;

(b) if so, the details with reasons therefor; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). No such proposal has been received from West Bengal Postal Circle. However, first class postal articles are given air transmission. Second class postal articles are given air transmission if air surcharge is paid in addition to normal postage.

Loading of Coal

2764. SHRI HARIN PATHAK : Will the Minister of COAL be pleased to state :

(a) whether the joint sampling of coal of the loading end is being done as per Indian Standard IS436/1964 :

(b) if so, whether the loading is being done by Coal India Limited through mechanical means viz. belt conveyors or rapid loading system;

(c) if so, the details thereof;

(d) the time taken normally by the collieries to pick up samples from the selected wagons in the rake; and

(e) the time allowed to the collieries to load a rake?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The sampling of coal for determination of quality is required to be carried out as per clause 3 (A) of Colliery Control Order, 1945. The Coal Controller with the Government of India has requested Bureau of Indian Standards (BIS) to modify the sampling procedure to make it realistic and practicable. Based on study of Central Fuel Research Institute (CFRI), Jealgora, Dhanbad and further confirmed by Experiments carried out at the loading points by Coal Controller a simplified system of sampling of coal has been circulated by the Coal Controller which has been adopted by the Coal companies for verification of quality of despatches in their joint Sampling arrangements.

(b) and (c). According to Coal India Ltd. (CIL), loading of coal into wagons is being done partly through belt conveyors/rapid loading systems and partly through payloaders. During 1994-95 percentage of coal despatched by CIL through Rapid Loading and Ropeways/Belt Conveyors was 20.30% and 4.94% respectively.

(d) According to CIL the time taken for collection of samples after the rake is loaded varies from 2 to 4 hours.

(e) As per Railways Rules the following free loading time is allowed to the collieries to load a rake :

Mechanical Loading :

(A) For Rake size of less than 113 Four Wheeler Wagons (FWW) - 5 Hours

(B) For rake size above 113 FWW - 8 Hours

Manual Loading

(A) For rake size less than 133 Four Wheeler Wagons(FWW) - 8 Hours

(B) For rake size of above 133 FWW - 10 Hours

Indo-Sino Joint Working Group in the Coal Sector

2765. MAJ. GEN. (RETI.) BHUWAN CHANDRA KHANDURI : Will the Minister of COAL be pleased to state :

(a) whether the Government have decided to constitute an Indo-Sino joint working group in the coal sector; and

(b) if so, the details thereof, including the modalities of Corporation laid down in the agreement in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). An India-China Working Group on Coal has been set up for providing a formal framework in identifying new areas of bilateral cooperation in the coal sector. The Working Group is also to review and evaluate the progress made from time to time take steps to promote mutual cooperation. Working Group from Indian side is headed by Secretary, Ministry of Coal and from Chinese side by the Vice Minister of Coal Industry of China.

Petrol Retail Outlets

2766. SHRIMATI CHANDRA PRABHA URS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of Indian Oil Corporation retail outlets selling petrol, diesel and lubricants in Karnataka;

(b) whether there is any proposal to raise the service standards of these retail outlets; and

(c) if so, the amount proposed to be spent for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1.12.1995, IOC had retail outlet dealerships functioning in Karnataka.

(b) Yes, Sir.

(c) IOC proposes to spend Rs.1.12 crores to raise the service standards of these retail outlets.

Evaluation Committee

2767. SHRI RABI RAY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Tender Evaluation Committee of the Department of Telecommunications has found the highest fees quoted for 14 basic services licences as un-reasonable;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. The Tender Evaluation Committee found the highest fee quoted for 10 Service Areas for basic telephones Service as unreasonable.

(b) Details are given in the attached Statement.

(c) The Government has accepted the recommendations of the Committee and has decided to invite fresh Financial Bids from among the short listed parties.

STATEMENT

Name of the Circle	Category	Levy Quoted by Bidder (Rs. Crores)	Reasonable Levy Calculated by the TEC (Rs. Crores)
A & N Island	C	3.3	81.80
Assam	C	4.41	294.22
Bihar	C	244.00	602.22
Himachal	C	1.785	323.84
Karnataka	A	5796.00	6528.47
Madhya Pradesh	B	29.40	897.43
North East	C	1.785	147.57
Rajasthan	B	1110.00	1700.67
Tamilnadu	A	4520.29	8208
Uttar Pradesh (East)	B	13.65	1924.44

Non-payment of House Tax

6768. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news items captioned "Rich main defaulters on house tax" appearing in the *Times of India* dated November 30, 1995;

(b) if so, the facts thereof;

(c) the reaction of the Government thereof; and

(d) the number of house owners who are defaulters in the Government of house tax and the action taken by the Government to realise dues with penalty therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Consequent upon the coming into existence of the Legislative Assembly of the National Capital Territory of Delhi, the subject matter relating to property tax in Delhi now falls within the legislative jurisdiction of the Legislative Assembly of Delhi and in primarily the concern of the Government of National Capital Territory of Delhi. The Government of National Capital Territory of Delhi is already seized of the issue and it is for that Government to take a view thereon.

Setting up of Dalit Vikas Bank

2769. SHRI PRABHU DAYAL KATHERIA : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to set up a Dalit Vikas bank for economic upliftment of the dalits in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No, Sir.

(b) Does not arise.

(c) The Government of India has already set up the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC) in 1989 which provides financial assistance on concessional rate of interest to SC & ST entrepreneurs for income generating schemes. There are 23 State S.C./S.T. Development Corporations to extend similar facilities to young entrepreneurs belonging to Scheduled Castes and Scheduled Tribes. Besides, Central Government gives special Central assistance to States/UTs for encouraging income generating programmes for SCs/STs. In addition, under the National Scheme of Liberation and Rehabilitation of Scavengers, projects costing Rs.50,000 per beneficiary are being financed to rehabilitate the scavengers in dignified alternative occupations. All the above schemes are directed towards providing special facilities for economic development of the SCs and STs over and above the facilities available to them through the nationalised Banks under the scheme of priority sector lending.

Teesta Barrage Project

2770. SHRI AMAR ROYPRADHAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) the latest estimated cost of the Teesta Barrage project and the benefits accrued therefrom including the date from which the project was started;

(b) the total funds allocated by the Union Government for the above project including Central share therein;

(c) the total expenditure incurred thereon, so far;

(d) the area irrigated by the above project at present; and

(e) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The latest estimated cost of Teesta barrage Project is Rs. 695.00 crores. It envisages ultimate irrigation potential of 5,27,000 hectares (ha.)

(b) VIII plan outlay for the project is Rs. 315.00 crores. The project received special Central Assistance of Rs. 5.00 crores in 1983-84 and Rs. 10.00 crores each in the years 1986-87 and 1987-88, Additional Central Assistance (A.C.A.) of Rs. 150.00 crores has been approved for VIII Plan. The approved A.C.A. during first four years of VIII plan is Rs. 111.00 crores.

(c) Estimated expenditure upto March 1995 is Rs. 517.73 crores.

(d) Estimated potential created upto June 1995 is 94,150 hectares.

(e) The Project is scheduled for completion in VIII Plan.

[Translation]

ISD Facility

2771. SHRI CHINMAYANAND SWAMI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of the countries for which ISD facilities are available at present;

(b) whether the Government propose to extend this facility to some more countries; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, at present ISD facilities from India are available to 236 countries. Details of the countries are given in the attached statement.

(b) No, Sir. There is no specific proposal under consideration at the present time. ISD facility is available to almost all countries in the world which can support such service.

(c) Does not arise in view of 'b' above.

STATEMENT

List of Countries Accessible on ISD

S.No.	Ccountry
1	2
1.	Alaska
2.	Albania
3.	Algeria
4.	Andorra
5.	Angola
6.	Anguilla
7.	Antigua and Barbuda
8.	Argentine
9.	Armenia
10.	Aruba

1	2
11.	Ascension
12.	Australia
13.	Austria
14.	Azerbaijan Republic
15.	Azores
16.	Bahamas
17.	Bahrain
18.	Bangladesh
19.	Barbados
20.	Belarus
21.	Belgium
22.	Belize
23.	Benin
24.	Bermuda
25.	Bhutan
26.	Bolivia
27.	Boputatswana
28.	Bosnia & Herzegovina
29.	Botswana
30.	Brazil
31.	Brunei
32.	Bulgaria
33.	Burkina Fasso
34.	Burnundi
35.	Cameroon
36.	Canada
37.	Canary Island
38.	Cape Verde
39.	Cayman Island
40.	Central African Republic
41.	Chad
42.	Chile
43.	China
44.	Christmas Island
45.	Ciskei
46.	Cocos Keeling Island
47.	Colombia
48.	Comoros
49.	Congo
50.	Cook Island
51.	Costa Rica
52.	Cote D' Ivorie
53.	Croatia
54.	Cuba
55.	Cyprus (Nicosia)
56.	Czech Republic
57.	Denmark

1	2
58.	Diego Gracia
59.	Djibouti
60.	Domnica Island
61.	Domnician Republic
62.	Ecuador
63.	Egypt
64.	EL Salvador
65.	Equatorial Guinea
66.	Eritrea
67.	Estonia
68.	Ethiopia
69.	Falkland
70.	Faroe Island
71.	Fiji, Republic of
72.	Finland
73.	France
74.	Fr. Guinea
75.	Fr. Polynesia
76.	Gabonese Republic
77.	Gambia
78.	Georgia
79.	Germany
80.	Ghana
81.	Gibraltar
82.	Greece
83.	Greenland
84.	Greneda
85.	Guadeloupe
86.	Guam
87.	Guatemala
88.	Guinea
89.	Guinea Bissau
90.	Guyana
91.	Haiti
92.	Hawat
93.	Honduras
94.	Hong Kong
95.	Hungary
96.	Iceland
97.	Indonesia
98.	Iran
99.	Iraq
100.	Ireland
101.	Isreal
102.	Italy
103.	Jamaica
104.	Japan

1	2
105.	Jordan
106.	Kampuchea
107.	Kazakhstan
108.	Kenya
109.	Kirghizstan
110.	Kiribati
111.	Korea (North)
112.	Korea (South)
113.	Kuwait
114.	Laos
115.	Latvia
116.	Lebanon
117.	Lesotho
118.	Liberia
119.	Libya
120.	Liecestein
121.	Lithuania
122.	Luximhorq
123.	Macao
124.	Macedonia
125.	Madagascar
126.	Madeira Island
127.	Malawi
128.	Malaysia
129.	Maldives
130.	Mali
131.	Malta
132.	Mariana Island (Saipan)
133.	Marshal Island
134.	Martinque
135.	Mauritania
136.	Mauritius
137.	Mayotte
138.	Mexico
139.	Micronesia
140.	Moldova
141.	Monaco
142.	Mongolia
143.	Montoerrat
144.	Morocco
145.	Mozambique
146.	Myanmar
147.	Namibia
148.	Nauru
149.	Nepal
150.	Netherlands
151.	Netherlands Anthilles

1	2
152.	New Caledonia
153.	New Zealand
154.	Nicaragua
155.	Niger
156.	Nigeria
157.	Niue Island
158.	Norfolk Island
159.	Norway
160.	Oman
161.	Pakistan
162.	Palau
163.	Panama
164.	Papua New Guinea
165.	Paraguay
166.	Peru
167.	Philippines
168.	Poland
169.	Portugal
170.	Puertorico
171.	Qatar
172.	Reunion
173.	Rodrigues Island
174.	Romania
175.	Russian Federation
176.	Rwandese Republic
177.	Samoa American
178.	Samoa Western
179.	San Marino
180.	Sao Tome & Principe
181.	Saudi Arabia
182.	Senegal
183.	Seychelles
184.	Sierra Leone
185.	Singapore
186.	Slovak Republic
187.	Slovenia
188.	Solomon Island
189.	Somalia
190.	South Africa
191.	Spain
192.	Sri Lanka
193.	St. Helena
194.	St. Kitts. Nevis
195.	St. Lucia
196.	St. Pierre & Miquelon
197.	St. Vincent & the Grenadines
198.	Sudan

1	2
199.	Surinam
200.	Swaziland
201.	Sweden
202.	Switzerland
203.	Syrian Arab Republic
204.	Tadjikistan
205.	Taiwan
206.	Tanzania
207.	Thailand
208.	Togolese Republic
209.	Tonga
210.	Transkei
211.	Trinidad & Tobago
212.	Tunivia
213.	Turkey
214.	Turkmenistan
215.	Turks & Caicos Island
216.	Tabalu
217.	Uganda
218.	U.K.
219.	Ukraine
220.	United Arab Emirates
221.	Uruguay
222.	USA
223.	Uzbekistan
224.	Vanatu
225.	Vatigan City Utate
226.	Venda
227.	Venezuela
228.	Vietnam
229.	Virgin Island (A)
230.	Virgin Island (B)
231.	Wallis & Futina Island
232.	Yemen (Saana)
233.	Yugoslavia
234.	Zaire
235.	Zambia
236.	Zimbabwe

Capsizing of Boat

2772. SHRI V. SREENIVASA PRASAD :
SHRI PHOOL CHAND VERMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a motor boat capsized in Okhla Canal on November 3, 1995 while it was on a trial by PAC men;

- (b) if so, the details thereof and the reasons therefor;
 (c) the details of casualties suffered;
 (d) whether the Government have ordered probe into the accident;
 (e) if so, the details thereof;
 (f) whether any fault has been noticed with the boat; and
 (g) if so, the action proposed to be taken against its supplier?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c). Yes, Sir. A boat on trial was carrying 20 P.A.C. officers and men when it capsized in Yamuna river at about 1850 hours on 3.11.95. Eleven persons out of the 20 were rescued. Dead bodies of 9 personnel were fished out with the help of local divers. Enquiries have revealed that Government of Uttar Pradesh had purchased 16 motor boats from M/s. Fibro Plast, Okhla Industrial Area, New Delhi for flood control operations.

A case u/s 304-A/34 IPC at Police Station Srinwasपुरi has been registered and two persons have been arrested.

(d) to (g). Since the boats were purchased by the Government of Uttar Pradesh, the State Government has asked DIG, P.A.C., Meerut to conduct a detailed enquiry into the matter. Any decision in this regard lies with the State Government.

Welfare Schemes for Financially Backward Weavers

2773. DR. MUMTAZ ANSARI :
 SHRI RAJESH RANJAN ALIAS PAPPU
 YADAV :

Will the Minister of WELFARE be pleased to state:

- (a) whether the Government are formulating and implementing the welfare schemes for financially backward weavers;
 (b) if so, the details thereof;
 (c) whether there is any proposal to formulate some new welfare schemes for them; and
 (d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN): (a) and (b). Yes, Sir. Government in the Textiles Ministry is implementing following schemes for the welfare of handloom weavers. They are as follows :

1. Workshed cum housing scheme
2. Group Insurance scheme
3. Thrift fund scheme, and
4. Health package scheme

- (c) No, Sir.
 (d) Does not arise.

[English]

Central Assistance under Minimum Needs Programme

2774. DR. SAKSHIJI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- (a) whether the Central assistance being provided to Uttar Pradesh has been curtailed under the Minimum Needs Programme;
 (b) if so, the reasons thereof alongwith the details of the specific schemes for which it has been curtailed?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) No, Sir. During the year 1994-95, the outlays under the Minimum Needs Programme were of the order of Rs. 408.50 crores. Since there was no shortfalls in the expenditure under earmarked/MNP schemes, no cut was made on the normal Central assistance.

- (b) and (c). Does not arise.

[Translation]

Handicapped Girls Centres in Gujarat

2775. SHRI HARISINH CHAVDA : Will the Minister of WELFARE be pleased to state :

- (a) whether some Centres (Viklang Balika Grih) are being run for handicapped girls in Gujarat;
 (b) if so, the details thereof;
 (c) whether the Union Government are providing financial assistance to these Centres; and
 (d) if so, the financial assistance provided to each of these Centres during each of the last three years and the current financial year?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). Information is being collected from the State Government of Gujarat.

- (c) No, Sir.
 (d) Does not arise.

Annual Plan

2776. DR. AMRITLAL KALIDAS PATEL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- (a) the annual plan outlays sanctioned and disbursed to Gujarat during 1993-94, 1994-95 and 1995-96, sector-wise;
 (b) the targets set-up for the development of various-sectors during the above period, sector-wise; and

(c) the target achieved so far, sector-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Sector-wise details of the approved outlays for Annual Plan 1993-94, 1994-95 and 1995-96 of Gujarat and the expenditure for

Annual Plan 1993-94 and 1994-95 are given in the attached Statement - I.

(b) and (c). Targets set up for some of the selected sectors of development of Gujarat along with the achievement thereof are given in the attached Statement - II.

STATEMENT-I

Sector wise details of the outlays approved by the Planning Commission and expenditure reported by the Government of Gujarat for the Annual Plans 1993-94, 1994-95 and 1995-96 of Gujarat.

(Rs. in lakhs)
(At current prices)

Sector	Annual Plan 1993-94		Annual Plan 1994-95		Annual Plan 1995-96	
	Approved Outlay	Expenditure	Approved Outlay	Anti. Expdr.	Approved Outlay	
1	2	3	4	5	6	7
1. Agriculture and Allied Activities	12626.00	10637.17	13330.50	13330.50	18948.50	
2. Rural Development	8115.00	7644.23	8195.50	8195.50	16717.50	
3. Special Area Programme	0	0	0	0	0	
4. Irrigation and Flood Control	50300.00	49579.52	59683.00	59683.00	64923.00	
5. Energy	47160.00	47258.37	49890.00	49890.00	53390.00	
6. Industry and Minerals	14475.00	9806.85	12597.50	12597.50	14000.00	
7. Transport	11700.00	16282.80	10217.00	10217.00	11012.00	
8. Communications	165.00	128.24	165.00	165.00	165.00	
9. Science, Technology and Environment	300.00	63.52	105.00	105.00	568.00	
10. General Economic Services	5353.50	3280.55	4366.50	4366.50	5311.50	
11. Social Services	63437.50	48393.79	65382.00	65382.00	75896.50	
12. General Services	68.00	10.56	68.00	68.00	68.00	
Total	213700.00	193085.60	224000.00	224000.00	261000.00	

Note : Expenditure figures for 1993-94 and Anticipated Expenditure for 1994-95 as reported by the State Government in their Draft Annual Plan 1995-96 document.

Anti. Expdr. = Anticipated Expenditure

STATEMENT-II

Targets and Achievements in respect of some of the selected items under various sectors of development for the Annual Plan 1993-94, 1994-95 and 1995-96 of Gujarat

Item	Unit	1993-94		1994-95		1995-96
		Target	Achievement	Target	Anti-Achiemt.	Target
1	2	3	4	5	6	7
I. AGRICULTURE AND ALLIED ACTIVITIES						
Production of :						
(i) Foodgrains	000 Tonnes	6216	3778	6366	4732	6516
(ii) Oilseeds	000 Tonnes	3400	1572	3217	3725	3309
(iii) Sugarcane	000 Tonnes	10170	10232	10470	10210	10770

1	2	3	4	5	6	7
(iv) Cotton	000 Bales	2073	1623	2123	1650	2173
II. RURAL DEVELOPMENT						
(i) Integrated Rural Development Programme	No. of families assisted	74909	79725	61262	76498	N.F.
(ii) Jawahar Rozgar Yojana (Ist Stream)	Employment generated (Lakh Mandays)	211.40	210.55	177.45	195.68	197.40
(iii) Jawahar Rozgar Yojana (IInd Stream)	-do-	N.F.	22.09	63.04	62.80	33.19
III. IRRIGATION AND FLOOD CONTROL						
(i) Minor Irrigation						
(a) Potential	000 Hect.	34.00	20.00	22.00	22.00	22.00
(b) Utilisation	-do-	28.00	6.00	17.00	17.00	17.00
(ii) Major and Medium Irrigation						
(a) Potential	-do-	33.00	19.57	33.00	28.34	33.00
(b) Utilisation	-do-	60.00	66.33	60.00	55.90	60.00
IV. ENERGY						
(i) Intstalled Capacity (Additional)	MW	45.00	45.00	-	-	60.00
V. TRANSPORT						
Village Connectivity	Number	400	307	300	300	275
VI. SOCIAL SERVICES						
(i) Education						
(a) Elementary Education (Total additional enrolment in Classes I-VIII)						
Boys	000	54	54	84	87	69
Girls	-do-	100	100	31	33	58
Total	-do-	154	154	115	120	127
(b) Adult Education (15-35 Yrs.)	-do-	500	850	1981	1320	800
(ii) Housing Allotment of House Sites (No. of Minimum Needs Programme)	000	30.00	35.00	30.00	34.00	30.00
(iii) Rural Water Supply	No. of habitations	500	458	500	464	1100

Achiemt.	=	Achievement
Anti. Achiemt.	=	Anticipated Achievement
N.F.	=	Not Fixed
Potential	=	Creation of Additional Irrigation Potential
Utilisation	=	Utilisation of the Created Irrigation Potential

D.K. Gupta Report

2777. SHRI RAM KAPSE :
SHRI HARIN PATHAK :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have receive the Report of D.K. Gupta Committee on the restructuring of the headquarters of Department of Telecommunications;

(b) if so, the salient features thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The salient features/recommendations of the D.K. Gupta Committee Report broadly relate to streamlining administrative, technical and financial set-ups at the Headquarters of Department rationalisation of distribution of work and channel of submission of papers at the headquarters keeping in view the need for distancing policy making functions from operational functions in the context of implementation of National Telecom Policy announced by the Government.

(c) The Report has been considered but no final decision has been taken by the Government on the recommendations of D.K. Gupta Committee Report in so far as these relates to Restructuring of Headquarters of DOT for distancing policy making functions from operational functions.

Welfare Schemes

2778. SHRI PHOOL CHAND VERMA : Will the Minister of WELFARE be pleased to state the target fixed by the Government under the welfare schemes for scheduled castes, scheduled tribes, OBCs, handicapped and weaker sections, for 1995-96?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) A Statement is attached.

STATEMENT

Targets Relating to Various Welfare Schemes for Welfare of SC, ST, OBCs, Handicapped and Weaker Sections

(Rupees in Crores)

S. No.	1995-96	
	Fin. Target	Physical Target
1. 2.	3.	4.
SCHEDULED CASTE DEVELOPMENT :		
1. SCA to SCP	275.00	25.62 lakh (families)

1.	2.	3.	4.
2.	SCDC	30.00	5.82 lakh (families)
3.	Liberation of Scavengers	70.00	1.50 lakh (Reh.) 75,000 (Trg.)
4.	Post-Matric Scholarship	145.00	21.02 lakh awards
5.	Pre-Matric Scholarship	7.50	2.25 lakh awards
6.	Girls Hostels	7.00	73 Hostels 7,500 (inmates)
7.	Boys Hostels	10.00	327 Hostels 25,000 (Inmates)
8.	Book Banks	3.60	38,500 students
9.	Coaching and Allied	3.00	12,000 students
10.	Upgradation of Merit for SC/ST students	1.00	2,500 students
11.	Aid to Vol. Organisations	20.33	400 Organisations
12.	PCR and Atrocities	12.00	-
13.	Research and Training	0.40	30 Res. and Eval Studies 12 Seminar/ Workshop 2 Training
SCHEDULED TRIBES DEVELOPMENT :			
1.	SCA to TSP	330.00	10.83 lakh *1 families
2.	Grants under Proviso (1) to Article 275(1) of the Constitution	75.00	*Target of S.No. 1 and 2 are common.
3.	Aid to Voluntary Organisation	5.50	85 Non-Governmental Organisations
4.	Girls Hostels for STs	3.50	60 Hostels
5.	Boys Hostels for STs	3.50	60 Hostels
6.	Ashram Schools in TSP areas	3.00	60 Ashram Schools

1	2	3	4
7.	Vocational Training in Tribal Area	3.00	15VTIs+ maintenance
8.	Educational Complex in Low Literacy Pockets for the Development of ST girls literacy in tribal areas.	2.00	10Comp-lexes+ maintenance
9.	RESEARCH AND TRAINING :		
	(i) Grants to tribal Research Institutes and Award of Research Fellowships	1.50	14 TRIs 25 Fellowship
	(ii) Supporting Projects of All India and Inter State Nature for STs	0.25	15 Research Studies
10.	Grant in aid to State - Tribal Development Coop Corporations for M.F.P. Operations	4.00	10 STDCC
HANDICAPPED WELFARE :			
1.	National Institute for the Visually Handicapped	3.74	No physical targets are fixed.
2.	National Institute for the Orthopaedically Handicapped	2.82	-do-
3.	National Institute for the Hearing Handicapped	3.97	-do-
4.	National Institute for Rehabilitation Training and Research, Cuttack.	3.59	-do-
5.	Institute for the Physically Handicapped	2.22	-do-
6.	National Institute for the Mentally Handicapped	3.47	-do-
7.	Assistance to Voluntary Organisations for Handicapped	16.70	-do-
8.	Aids/Appliances for the Handicapped	13.00	-do-
9.	National Rehabilitation Programme for the Handicapped	1.50	-do-
10.	Employment of Handicapped	0.20	-do-
11.	Distt. Rehabilitation Centre	2.20	-do-
12.	Rehabilitation Council of India	0.68	-do-
13.	UN Decade of Disabled Persons	0.02	-do-

1	2	3	4
14.	National Trust for the Mentally Retarded	1.25	-do-
15.	Assistance to Voluntary Organisations for Rehabilitation of Leprosy Affected Persons	1.00	-do-
16.	Establishment and Development of Special Schools	0.50	-do-
17.	Assistance to Voluntary Organisations for Persons with Cerebral Palsy	0.30	-do-
18.	S and T Project in Mission Mode	0.50	-do-
19.	Miscellaneous Schemes	0.50	-do-
20.	Bilateral Agreements	5.49	-do-
21.	ALIMCO, Kanpur	0.91	-do-
22.	Indo Foreign Cultural Exchange	0.02	-do-
23.	Spinal Injury Centre	0.05	-do-
24.	National Handicapped Finance and Development Corporation	1.00	-do-
25.	National Institute for Multiple Handicapped	0.24	-do-
SOCIAL DEFENCE :			
1.	Scheme for Prevention and Control of Juvenile Social Maladjustment	2.00	-do-
2.	Scheme for Beggary Prevention	0.55	-do-
3.	Scheme for the Welfare of Street Children	5.00	-do-
4.	Scheme for Assistance to Voluntary Organisations for Programmes relating to Aged.	6.00	-do-
5.	Scheme for Assistance to Voluntary Organisations for providing Social Defence Services.	0.38	-do-
MINORITIES AND OTHER BACKWARD CLASSES :			
1.	Scheme of Pre-examination Coaching for Weaker Sections based on economic criteria	2.00	-do-
2.	National Backward Classes Finance and Development Corporation	120.00	4332 Lakh beneficiaries 1460 Lakh wage employment

Construction of Dam on Kosi River

2779. SHRI SURYA NARAYAN YADAV : Will the Minister of WATER RESOURCES be pleased to state :

(a) the latest position with regard to the construction of dam on river Kosi in Bihar;

(b) whether the Union Government have signed any agreement with Nepal for the purpose;

(c) if so, the details thereof;

(d) if not, whether any discussion was held between India and Nepal during the recent part in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (e). There is no proposal for construction of Dam on the river Kosi in Bihar. However, negotiations with His Majesty's Government of Nepal (HMGN) are going on to prepare pre feasibility report for the Kosi High Dam Project in Nepal. Secretary level meeting was held at Kathmandu in March '95. Time of completion of pre-feasibility report would depend on the response of HMGN.

Indira Gandhi Canal

2780. SHRI MANPHOOL SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) the capacity of water in cusecs of Indira Gandhi Canal Project;

(b) the quantum of water being released to Rajasthan through the above canal;

(c) the estimated cost of desiltation programme of the above canal; and

(d) the amount sanctioned and released by the Union Government for the above programme?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The design capacity of Indira Gandhi Canal at its head is 18500 cusecs.

(b) The deliveries made to Rajasthan by Bhakra Beas Management Board during last 5 years is given below :

Period	Deliveries (BCM)
21.5.90 to 20.5.91	10.543
21.5.91 to 20.5.92	10.002
21.5.92 to 20.5.93	9.108
21.5.93 to 20.5.94	7.299
21.5.94 to 20.5.95	10.619

(c) According to IGNB Rs. 98.44 crores has been provided in the estimate of IGNP-Stage-II for maintenance of the completed part of the project. Major part of this amount is for desilting the canals and restoration of banks.

(d) Central Assistance of Rs. 250 crores has been provided under Border Area Development Programme during Eighth Five Year Plan IGNP. The approved outlay and the amount released for the project for last three years is as below :

Year	Approved outlay	Rs. in crores amount Released
1992-93	52.00	52.00
1993-94	52.00	52.00
1994-95	60.00	60.00

Development of Water Resources

2781. DR. SATYA NARAYAN JATIYA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the progress achieved under the various schemes for the development of water resources being implemented with Central assistance during each of the last three years and current year, State-wise;

(b) the expenditure incurred thereon during the above period, State-wise; and

(c) the steps taken by the Government to meet the demand and supply of water in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The Central Plan assistance to the States is released in the form of Block Grant and Block Loan and is not tied up with any project/sector. Irrigation being a State subject, irrigation projects and schemes are planned, funded and implemented by the State Governments. Statements - I to IV showing year-wise and State-wise Irrigation Potential Created separately through 'Major and Medium' Irrigation Projects and Minor Irrigation schemes and achievements of different activities in the Command Area Development Programme during 1992-93 to 1995-96 are attached.

(b) A Statement-V showing total State-wise and Year-wise outlays/expenditure of funds released by the Central Government for Major and Medium, Minor and Command Area Development Programme during 1992-93 to 1995-96 is enclosed at Annexure-II.

(c) To meet the demand and supply of water in the country including Madhya Pradesh during Eighth Five Year Plan, Irrigation has been termed as one of the priority sectors with emphasis on items which inter-alia include (i) early completion of Major and Medium projects, (ii) priority to speedy completion of ongoing Surface water minor irrigation schemes, (iii) conjunctive use of surface and ground water, (iv) making Command Area Development Programme more effective, and (v) emphasis on Science and Technology components through Research and Development efforts in the field of water management through appropriate agencies.

STATEMENT-I

State-wise Irrigation Potential Created separately through 'Major and Medium' Irrigation projects and Minor Irrigation schemes and achievements of different activities in the Command Area Development Programme during 1992-93

(In Thousand Hectares)

S. No.	Name of States/UTs	Achievements under Command Area Development Programme					
		Irrigation Created	Potential	Field Channels	Wara-bandi	Land Leveling	Field Drains
		Major and Medium	Minor				
1.	Andhra Pradesh	6.35	10.60	3.36	16.83	3.17	0.00
2.	Arunachal Pradesh	-	3.20	0.00	0.00	0.00	0.00
3.	Assam	5.55	7.77	1.59	7.30	0.00	0.31
4.	Bihar	4.00	202.00	40.40	1.80	0.00	0.00
5.	Goa	-	0.48	0.50	1.90	0.03	0.00
6.	Gujarat	29.18	20.97	22.78	33.18	0.37	0.21
7.	Haryana	12.00	10.30	23.10	31.90	1.37	0.00
8.	Himachal Pradesh	0.21	2.44	1.10	1.93	0.00	0.00
9.	Jammu and Kashmir	14.10	2.80	8.00	8.00	1.52	0.43
10.	Karnataka	44.04	21.08	17.64	21.00	22.30	3.50
11.	Kerala	12.89	18.09	9.25	8.14	0.05	2.63
12.	Madhya Pradesh	70.00	40.67	11.57	25.00	0.00	0.00
13.	Maharashtra	46.39	32.00	22.13	5.43	1.83	20.47
14.	Manipur	2.80	1.65	0.39	0.00	0.75	1.00
15.	Meghalaya	-	2.57	0.00	0.00	0.00	0.00
16.	Mizoram	-	0.50	-	-	-	-
17.	Nagaland	-	0.80	0.00	0.00	0.00	0.00
18.	Orissa	17.56	31.12	18.32	60.58	0.00	14.82
19.	Punjab	14.70	29.55	-	-	-	-
20.	Rajasthan	44.36	36.91	39.49	36.66	1.58	1.58
21.	Sikkim	-	0.65	-	-	-	-
22.	Tamil Nadu	-	11.06	50.73	16.48	0.00	0.00
23.	Tripura	-	4.50	0.20	0.20	0.00	0.00
24.	Uttar Pradesh	54.00	980.00	90.16	360.50	0.00	23.00
25.	West Bengal	9.08	60.00	4.40	0.00	0.00	0.00
Total States		387.21	1531.71	365.11	636.88	32.97	67.95
Total UTs		0.13	0.52	0.00	0.00	0.00	0.00
Grand Total		387.34	1532.23	365.11	636.88	32.97	67.95

STATEMENT-II

State-wise Irrigation Potential Created separately through 'Major and Medium' Irrigation projects and Minor Irrigation schemes and achievements of different activities in the Command Area Development Programme during 1993-94

(In Thousand Hectares)

S. No.	Name of States/UTs	Irrigation Created		Achievements under Command Area Development Programme			
		Major and Medium	Minor	Field Channels	Wara-bandi	Land Leveling	Field Drains
1.	Andhra Pradesh	9.49	29.39	1.05	12.86	3.89	0.00
2.	Arunachal Pradesh	-	3.14	0.00	0.00	0.00	0.00
3.	Assam	9.55	15.00	1.50	1.00	0.00	0.64
4.	Bihar	23.00	215.00	0.75	2.07	0.00	0.00
5.	Goa	-	0.43	1.30	1.50	0.03	0.00
6.	Gujarat	19.57	16.83	9.25	17.84	0.14	0.14
7.	Haryana	18.00	16.80	30.74	18.87	0.96	0.00
8.	Himachal Pradesh	0.24	1.50	0.62	1.78	0.00	0.00
9.	Jammu and Kashmir	0.30	1.54	3.43	27.25	1.72	1.10
10.	Karnataka	69.99	22.00	27.05	7.91	25.58	0.80
11.	Kerala	13.30	18.56	25.57	13.46	1.10	0.00
12.	Madhya Pradesh	60.00	25.60	5.42	0.00	0.00	1.24
13.	Maharashtra	60.00	31.50	25.50	13.33	0.87	19.25
14.	Manipur	3.00	1.98	2.20	1.66	2.20	0.92
15.	Meghalaya	-	2.92	0.00	0.00	0.00	0.00
16.	Mizoram	-	0.51	-	-	-	-
17.	Nagaland	-	0.70	0.00	0.00	0.00	0.00
18.	Orissa	12.79	32.64	9.08	65.33	0.00	11.43
19.	Punjab	21.20	46.00	-	-	-	-
20.	Rajasthan	58.87	28.95	21.81	18.14	0.00	0.00
21.	Sikkim	-	0.72	-	-	-	-
22.	Tamil Nadu	1.62	21.97	47.40	49.80	0.00	0.00
23.	Tripura	-	3.00	0.00	0.00	0.00	0.00
24.	Uttar Pradesh	62.00	775.00	130.26	259.64	0.00	0.00
25.	West Bengal	29.00	90.00	3.76	0.00	0.00	0.00
Total States		471.92	1401.68	346.69	512.44	35.49	35.52
Total UTs		0.16	0.92	0.00	0.00	0.00	0.00
Grand Total		473.08	1402.60	346.69	512.44	35.49	35.52

STATEMENT-III

State-wise Irrigation Potential Created separately through 'Major and Medium' Irrigation projects and Minor Irrigation schemes and achievements of different activities in the Command Area Development Programme during 1994-95

(In Thousand Hectares)

S. No.	Name of States/ UTs	Irrigation Created	Potential	Achievements under Command Area Development Programme			
				Major and Medium	Minor	Field Channels	Wara-bandi
1.	Andhra Pradesh	98.04	27.87	1.19	14.39	3.26	0.00
2.	Arunachal Pradesh	-	3.00	0.00	0.00	0.00	0.00
3.	Assam	10.50	12.00	0.95	0.00	0.00	1.17
4.	Bihar	33.00	48.00	0.00	0.17	0.00	0.00
5.	Goa	0.53	0.38	0.79	1.50	0.04	0.01
6.	Gujarat	28.34	21.59	8.19	6.34	0.05	0.00
7.	Haryana	8.00	10.90	44.17	13.72	0.63	0.00
8.	Himachal Pradesh	0.25	1.62	0.10	0.88	0.00	0.56
9.	Jammu and Kashmir	0.50	2.70	2.06	16.00	1.78	1.36
10.	Karnataka	83.17	23.00	9.43	18.30	0.00	0.01
11.	Kerala	61.32	19.55	19.95	13.27	0.33	0.00
12.	Madhya Pradesh	72.00	20.00	8.27	0.00	0.00	15.69
13.	Maharashtra	60.00	31.50	27.42	15.18	0.00	0.00
14.	Manipur	5.70	2.42	1.31	1.99	0.00	0.00
15.	Meghalaya	-	2.50	0.00	0.00	0.00	0.00
16.	Mizoram	-	0.53	-	-	-	-
17.	Nagaland	-	0.65	0.00	0.00	0.00	5.84
18.	Orissa	18.56	40.26	6.73	71.26	0.00	0.00
19.	Punjab	27.52	28.70	-	-	-	-
20.	Rajasthan	67.37	21.67	34.52	31.31	2.21	0.00
21.	Sikkim	-	0.63	-	-	-	-
22.	Tamil Nadu	0.58	14.50	40.16	59.60	0.00	0.00
23.	Tripura	-	2.00	0.00	0.00	0.00	0.00
24.	Uttar Pradesh	54.00	1072.00	94.12	241.73	0.00	0.00
25.	West Bengal	41.38	100.00	4.77	0.00	0.00	0.00
Total States		670.76	1508.87	304.11	506.14	8.30	24.64
Total UTs		1.00	1.44	0.00	0.00	0.00	0.00
Grand Total		671.76	1510.31	304.11	506.14	8.30	24.64

STATEMENT-IV

State-wise Irrigation Potential Created separately through 'Major and Medium' Irrigation projects and Minor Irrigation schemes and achievements of different activities in the Command Area Development Programme during 1995-96

(In Thousand Hectares)

S. No.	Name of States/UTs	Irrigation Created	Potential	Achievements under Command Area Development Programme			
				Major and Medium	Minor	Field Channels	Wara-bandi
1.	Andhra Pradesh	120.80	31.62	1.17	14.53	4.20	0.00
2.	Arunachal Pradesh	-	3.50	0.00	0.00	0.00	0.00
3.	Assam	9.00	10.00	1.67	1.13	0.00	0.82
4.	Bihar	50.00	200.00	0.84	2.34	0.00	0.00
5.	Goa	0.96	0.34	1.45	1.69	0.03	0.00
6.	Gujarat	33.00	21.80	10.31	20.45	0.15	0.18
7.	Hayrana	10.00	10.00	34.27	21.82	1.05	0.00
8.	Himachal Pradesh	0.26	1.60	0.69	2.01	0.00	0.00
9.	Jammu and Kashmir	0.40	2.40	3.82	31.00	1.18	1.43
10.	Karnataka	99.85	24.00	30.16	8.93	27.13	1.00
11.	Kerala	63.00	20.00	28.50	15.20	0.11	0.00
12.	Madhya Pradesh	74.40	30.00	6.04	0.00	0.00	1.51
13.	Maharashtra	50.00	33.40	28.43	15.06	0.85	25.02
14.	Manipur	10.00	2.50	2.45	1.87	2.30	1.19
15.	Meghalaya	-	1.30	0.00	0.00	0.00	0.00
16.	Mizoram	-	0.53	-	-	-	-
17.	Nagaland	-	0.35	0.00	0.00	0.00	0.00
18.	Orissa	44.14	38.00	10.12	73.82	0.00	14.85
19.	Punjab	37.30	17.23	-	-	-	-
20.	Rajasthan	66.67	21.00	24.31	20.49	0.00	0.00
21.	Sikkim	-	0.80	-	-	-	-
22.	Tamil Nadu	2.18	14.50	52.55	56.27	0.00	0.00
23.	Tripura	-	1.30	0.00	0.00	0.00	0.00
24.	Uttar Pradesh	53.36	1000.00	144.03	293.39	0.00	4.00
25.	West Bengal	47.43	100.00	4.19	0.00	0.00	0.00
Total States		772.75	1586.17	385.00	580.00	37.00	50.00
Total UTs		1.00	1.96	0.00	0.00	0.00	0.00
Grand Total		773.75	1588.13	385.00	580.00	37.00	50.00

STATEMENT-V

Total Outlay/Expenditure on Major and Medium Projects, Minor Irrigation and Command Area Development Programme

(Rs. in Crore)

S. No.	States/UTS	1992-93 (Actual)	1993-94 (Actual)	1994-95 (Received outlay)	1995-96 (Approved outlay)
1.	Andhra Pradesh	421.66	698.19	495.19	1147.89
2.	Arunachal Pradesh	11.61	13.09	15.30	17.12
3.	Assam	69.86	64.83	67.82	72.28
4.	Bihar	225.77	180.68	195.56	508.81
5.	Goa	27.54	21.45	32.91	35.18
6.	Gujarat	463.19	493.34	596.06	595.23
7.	Haryana	116.82	130.40	147.81	238.36
8.	Himachal Pradesh	24.60	20.25	27.07	29.76
9.	Jammu and Kashmir	34.63	33.98	40.82	44.55
10.	Karnataka	353.16	524.66	504.16	872.90
11.	Kerala	104.76	134.56	148.50	159.00
12.	Madhya Pradesh	451.64	459.59	358.33	442.24
13.	Maharashtra	704.65	875.02	867.23	1016.36
14.	Manipur	25.10	32.40	36.34	47.24
15.	Meghalaya	7.74	5.62	4.68	10.50
16.	Mizoram	2.64	2.68	2.45	2.52
17.	Nagaland	2.51	3.97	2.25	3.50
18.	Orissa	246.10	217.97	248.65	295.79
19.	Punjab	59.40	73.53	121.27	135.64
20.	Rajasthan	258.58	282.61	380.86	470.76
21.	Sikkim	2.10	2.04	2.04	2.41
22.	Tamil Nadu	117.38	124.48	132.03	134.24
23.	Tripura	15.02	10.20	8.25	10.30
24.	Uttar Pradesh	371.11	375.17	366.17	447.19
25.	West Bengal	96.37	142.47	111.35	124.00
Total States		4213.94	4923.18	4913.10	6863.67
Total UTs		9.92	8.06	9.52	9.20
Total of States/ UTs		4223.86	4931.24	4922.62	6872.87
Central sector		151.39	217.52	190.29	229.50
Grand Total		4375.25	5148.76	5112.91	7102.37

*[English]***NHRC Report**

2782. SHRI AMAR ROYPRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Rights Commission is considering the conditions under which the Indian Citizens are residing in Indian Enclaves in Bangladesh and grant of right of franchise to these citizens;

(b) whether the said commission is also probing into the causes of facts due to which the Human Rights have so far been denied to these Indian Citizens;

(c) if so, the facts thereof; and

(d) the time by which the said Commission is likely to be submitted its report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d). In a complaint dated 3 June, 1995, Shri Amar Roypradhan, Member of Parliament, has brought to the notice of the National Human Rights Commission problems of Indian citizens residing in Indian Enclaves in Bangladesh. Since the problems concern various Ministries of the Government of India, the Commission has taken up the matter with all concerned.

*[Translation]***Telecom Services in M.P.**

2783. SHRI KHELAN RAM JANGDE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether postal and telecom services are satisfactory in Madhya Pradesh, particularly in Chhatisgarh region;

(b) if not, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) *Postal Services* : Postal services are generally satisfactory in Madhya Pradesh as a whole and also in Chhatisgarh region particularly.

Telecom Services : Telecom services are satisfactory.

(b) *Postal and Telecom Services* : Does not arise in view of (a) above.

(c) *Postal Services* : Operational lapses are dealt with by appropriate intervention. To further improve the services, multipurpose counter machines have been provided at 13 counters and more are being installed, V-SAT transmission facility has been provided at Raipur HO for money orders, hybrid mail service can also be availed of through this five new post office buildings have been constructed and front office activities are being improved.

Telecom Services : For further improving the services in Chhatisgarh region, there is a plan to provide 47,800 telephone lines and 2495 village public telephones in

its various Districts during the year 1995-96. As on 1st December, 1995, 3680 telephone lines and 35 village public telephones have already been provided in this region.

Petrol Retail Outlets

2784. SHRI KASHIRAM RANA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the places in Gujarat where the survey or process of allotment of dealership or outlets of diesel, petrol, kerosene and LPG has already been started;

(b) the time by which the work is likely to be completed;

(c) the places for which proposals for allotment of dealership or outlets have been received by the Government; and

(d) the action taken thereon and the time by which survey work is likely to be started there?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). Opening of dealerships/distributorships in different parts of the country including Gujarat is a continuous process. Locations are identified on the basis of the market survey, included in the Marketing Plan and advertised from time to time for selection of dealers/distributors through the Oil Selection Boards. Accordingly, 76 retail outlet dealerships and 4 SKO/LDO dealerships have been included in the Marketing Plan 1993-96, and 64 LPG distributorships in the Marketing Plan 1994-96, for different places in Gujarat. Selection process is also in progress.

Programmes for Rural Pooors

2785. SHRI CHHEDI PASWAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether it is a fact that most of the programmes meant for the rural development have not reached the ppoors;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) No, Sir. The major poverty alleviation programmes being implemented in the rural areas namely Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS) are reaching the poor. The details of financial and physical performance for these programmes during the last four years is given in the attached Statement.

(b) and (c). Do not arise.

STATEMENT

Financial Performance under major poverty alleviation Schemes during 1992-93; 1993-94; 1994-95 and 1995-96

(Rs. in crore)

S.No. Programme	1992-93		1993-94		1994-95(Prov.)		1995-96 (Prov.)	
	Total Allocation	Total Expenditure	Total Allocation	Total Expenditure	Total Allocation	Total Expenditure	Total Allocation	Total Expenditure
1. IRDP	662.22	693.08	1093.43	956.65	1098.22	995.26	1097.21	246.57*
2. JRY	3169.05	2709.59	3181.22	3590.21	3498.72	3359.88	4044.97	1352.50**
3. IJRY	-	-	878.20	288.50	878.20	908.45	500.00	311.12**
4. EAS	-	-	548.77 #	183.75	1410.25 #	973.01*	1235.45	552.11*

* Upto September, 1995

** Upto October, 1995

Central Release + State matching share

Physical Performance during 1992-93; 1993-94; 1994-95 and 1995-96

S.No. Programme	1992-93		1993-94		1994-95(Prov.)		1995-96 (Prov.)	
	Target	Achievement	Target	Achievement	Target	Achievement	Target	Achievement
1. IRDP (number of families)	18.75	20.69	25.70	25.38	21.15	21.82	-	4.77*
2. JRY (Lakh mandays)	7537.95	7821.02	10383.26	9523.45	7997.37	7453.59	8045.80	2791.58**
3. IJRY	-	-	-	734.95	1868.08	2063.48	1008.95	639.53**
4. EAS (Lakh mandays)	-	-	-	494.74	-	2739.56	-	1147.08*

* Upto September, 1995.

** Upto October, 1995.

Irrigation Projects

2786. SHRI ARJUN SINGH YADAV : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that the work on on-going irrigation projects have been suspended for the last few years;

(b) if so, the details thereof alongwith the dates of their starting and the reasons for delay;

(c) whether the Government propose to constitute a Committee of Members of Parliament to monitor the progress of on-going irrigation projects; and

(d) if so, the time by which the said Committee is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No, Sir

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[English]

Oil Refinery in Kerala

2787. SHRI KODIKKUNNIL SURESH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the gulf country has approached the Government of India to establish oil refinery in Kerala in joint venture;

(b) if so, the details thereof;

(c) whether the Government of Kuwait has also submitted any proposal to start oil refinery in Kerala.

(d) if so, terms and conditions thereof and the total cost of the project; and

(e) the time by which it is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLUUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). Kuwait Petroleum Corporation and Abu Dhabi National Oil Company have shown interest for forming alliances with CRL to set up a grassroot refinery in India. The discussions are in the preliminary stage.

Demand and Supply of Coal in the Country

2788. KUMARI FRIDA TOPNO : Will the Minister of COAL be pleased to state :

(a) the domestic capacity of coal production in the country of different grades;

(b) the extent of gap between the demand and supply of coal in the country during the last two years;

(c) the steps taken to meet the increasing demand of coal in the country particularly by the industrial sector; and

(d) the total quantity of coal consumed by the cement factories and steel plants in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Grade-wise mine capacity is not complied by Coal India Limited for the purpose to Management Information System. However, the grade-wise production of coal in the country during the year 1994-95 is as under :

		(Figs. in Million Tonnes) (Data provisional) 1994-95
Coking Coal		44.25
Non-Coking		
Grade	A	4.46
	B	22.83
	C	48.46
	D	29.64
	E	40.68
	F	58.64
	G	0.05
Ungraded		4.80
Total Non-Coking		209.56
Grand Total		253.81

(b) All India demand for coal as assessed by the Planning Commission and the actual off-take of coal during the last two years were as follows :

(In million tonnes) (Data provisional)		
Year	Demand	Off-take
1993-94	268.80 (6.00)	252.87 (2.73)
1994-95	268.50 (5.00)	260.64 (2.67)

Figures in brackets indicate middlings.

(c) Coal companies are endeavouring to meet the growing demand of coal including that of industrial consumers by increasing production of coal. Steps taken to improve the production of coal include opening of new mines and increasing efficiency and productivity in the existing mines by modernisation, application of new technologies and ensuring timely availability of inputs and infrastructure facilities. In addition private sector is being allowed to mine coal for specified captive use. Option for import coal is also available.

(d) The total quantity of coal despatched to steel plants and cement factories during the years 1993-94 and 1994-95 were as follows :

(In million tonnes) (Data provisional)		
Year	Demand	Off-take
1993-94	32.39	10.36
1994-95	34.56	11.12

* Includes imported coal.

Telephones in Delhi

2789. SHRI SHASHI PRAKASH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of complaints/representations received from Members of Parliament during the last six months regarding non-installation of the telephone connections by the Area Inspectors in Delhi;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of complaints received during the last six months regarding cases of non-installation of Telephones from Hon'ble Member of Parliaments in Delhi are 188.

(b) Out of 188 complaints, the Telephones have been installed for 148. The balance 40 are pending for the following reasons ;

Turn not matured :	10
Registration particulars not provided :	12
Due to subscriber's reasons (request):	01
Case in process/work in progress :	09
Technically not feasible (likely to be done by Feb;1996) :	07
Non Bonafide	01

(c) All the cases for which letters are received from Hon'ble M.Ps are looked into personally by the Senior Officers and installation is done expeditiously on priority, wherever feasible.

In case the Telephone can not be installed for technical non-feasibility or for other reasons, the Hon'ble M.Ps/Customers are suitably informed.

Welfare Schemes for SCs/STs

2790. SHRI ANADI CHARAN DAS : Will the Minister of WELFARE be pleased to state :

(a) the details of welfare schemes being implemented by the non-Governmental organisations for the development of Scheduled Castes and Scheduled Tribes in the country during the current year, so far;

(b) the amount of grants-in-aid provided by the Government to these organisations, so far;

(c) whether any check is exercised on these voluntary organisations for the effective implementation of the welfare schemes; and

(d) the number of checks exercised alongwith the number of non-Governmental organisations whose grants-in-aid was stopped due to financial irregularities during the above period?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The Ministry is implementing the scheme namely 'Aid to Voluntary Organisations' for the welfare of Scheduled Castes and Scheduled Tribes. The grant is generally restricted to 90% of the total cost of the project. The balance 10% is borne by the organisation. Under these two schemes, the information pertaining to the type of sanctioned projects is given in the attached Statement.

The amount of grant given to the organisations so far during the current financial year is Rs. 655 lakhs for Scheduled Castes and Rs. 281 lakhs for Scheduled Tribes.

(c) Yes, Sir.

(d) Second instalment of a year is released only after the receipt of Audited Accounts and inspection

report from the State Government/National Commission or officials of the Ministry. During current financial year, no case of stopping grant to any voluntary organisation due to financial irregularities has come to notice so far.

STATEMENT

Details of Welfare Schemes

1. Typing and Shorthand Training Centre
2. Computer Unit.
3. Residential School.
4. Non-residential School.
5. Hostel
6. Balwadies/Creches.
7. Mobile Medical Unit.
8. 10 - Bedded Hospital/Dispensary
9. Library
10. Audio-Visual Unit. (only for tribals)
11. Craft Centre
12. T.V./V.C.R. repair Training Centre.
13. Gems cutting.
14. Training in Leather Art.
15. Workshop cum light vehical driving centre
16. Paper craft.
17. House Keeping training centre.
18. Spinning and Weaving.
19. Commercial art and Painting.
20. Carpentry.
21. Photography.
22. Printing and Composing.

Oil Selection Boards

2791. DR. VASANT NIWRUTTI PAWAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of Oil Selection Boards functioning in the country as on date;

(b) the number of times these selection boards met during the past two years; and

(c) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on date 14 Oil Selection Boards are functioning in the country.

(b) to (c). During the years 1933-94 and 1994-95, Oil Selection Boards had 2135 sittings.

[Translation]

Coal Mines

2792. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of COAL be pleased to state :

(a) the details of coal mines in various States particularly in Gujarat and the matter of workers employed therein mine-wise and State-wise;

(b) the quantity of coal production during the last three years and as on September 30, 1995; mine-wise and State-wise;

(c) the profit earned by these mines during 1994-95 in comparison to the year 1993-94 State-wise; and

(d) the schemes launched by the Government for the welfare of mine workers and the number of workers benefited State-wise/area-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c). Information is furnished in the attached Statement.

(d) Welfare of workers in Coal India Ltd. and its subsidiaries has been receiving the same importance and attention as production, productivity and safety. The coal companies have been making all out efforts to improve the living conditions of coal miners. The three basic necessities that attracted more attention of the management were Housing, Water Supply and Medical Care in addition to education. Improvement of general environmental and ecological conditions in coalfields areas also received emphasis. As such 3,83,520 houses have been provided, 1,322 educational institutions are being run and 312 Co-operative societies/stores are operating in the coalfields areas catering to the needs of the miners. A total of 22,57,777 persons have been covered under Water Supply Schemes.

STATEMENT

State-wise Details of coal mines in the country operated by CIL and SCCL, Number of Workers Employed Company-wise, Coal Produced, during 1992-93 to 1995-96 (Upto Sept., 1995) in CIL and SCCL Mines Company-wise, and Profit/Loss position Company-wise during the last two years ending March, 1995.

State	ECL	BCCL	CCL	NCL	WCL	SCCL	MCI	NEC	SCCL	CMPDIL	Total
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.
West Bengal	108	3	-	-	-	-	-	-	-	-	111
Bihar	19	90	74	-	-	-	-	-	-	-	183
Madhya Pradesh	-	-	-	6	39	91	-	-	-	-	136
Uttar Pradesh	-	-	-	4	-	-	-	-	-	-	4
Maharashtra	-	-	-	-	49	-	-	-	-	-	49
Orissa	-	-	-	-	-	-	20	-	-	-	20
Assam	-	-	-	-	-	-	-	6	-	-	6
Meghalaya	-	-	-	-	-	-	-	1	-	-	1
Andhra Pradesh	-	-	-	-	-	-	-	-	71	-	71
Total:	127	93	74	10	88	91	20	7	71	-	581
No. of Emp- Workers employed as on 31.3.1995.	1,63,805	1,49,972	94,404	16,298	84,309	98,371	22,642	4,894	1,14,521	4,096	

PRODUCTION (MILLION TONNES)

1992-93	24.05	28.06	32.42	30.70	25.75	46.04	23.14	1.10	22.51	-
1993-94	22.61	29.04	33.51	31.41	26.50	47.53	24.30	1.20	25.20	-
1994-95	24.85	28.75	31.21	32.50	27.24	50.00	27.33	1.19	25.65	-
1995-96 (upto Sept. '95)	11.22	12.07	11.92	13.98	12.01	22.93	14.05	0.35	10.85	-

PROFITS (+)/LOSSES (-) EARNED/INCURRED BY THE COMPANIES

1993-94	-70.40	+21.56	+62.06	+225.23	+31.59	+139.84	+21.27	+2.64	+16.26	+2.64
1994-95	-108.47	-154.63	-118.96	+190.80	+71.57	+91.87	+68.01	+2.77	+24.99	+2.77

[English]

Religious Minorities

2793. SHRI A. INDRAKARAN REDDY : Will the Minister of WELFARE be pleased to state :

(a) whether there is any decline/increase in the population of religious minorities concentrated districts as compared to last census figures; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN): (a) and (b) Information is given in the attached Statement. The population of all the five minority communities put together registered growth of 33.58%, in 36 minority concentration districts on the basis of the decadal variance between 1981-1991 census. Five Districts namely Saharanpur, Basti, Cannanor, Purnia and Jaisalmer registered a decline in the population of minorities during the same decade.

STATEMENT

Name of the District	Population of Minorities		Increase/ Decrease
	1981 census	1991 census	
1 2	3	4	5
UTTAR PRADESH			
1. Rampur	607807	781455	173648
2. Bijnor	790525	1033201	242676
3. Moradabad	1215106	1778759	563655
4. Saharanpur	880731	851719	29012 (-)
5. Muzaffarnagar	665175	998640	337065
6. Meerut	721052	992178	271126
7. Baharaich	560013	837644	277631
8. Gonda	638620	912009	273389
9. Ghaziabad	402676	597869	195193
10. Pilibhit	254358	362999	108641
11. Deoria	725926	902217	176291
12. Barabanki	408300	527602	149302
13. Basti	731700	463534	268166 (-)
WEST BENGAL			
14. Murshidabad	2173408	2917382	743974
15. Malda	924283	1257657	333374
16. West Dinafpur	881927	1170484	288557
17. Birbhoom	656420	849446	1993026
18. Nadia	734721	987285	252564

1	2	3	4	5
19.	24-Parganas (North)	2630709	3547615	916906
20.	24-Parganas (South)	379799	508763	128964
21.	Cooch Bihar			
22.	Howray	606248	836114	229866
KERALA				
23.	Matappuram	1631207	2158186	526979
24.	Kozhikode	869954	1070635	200681
25.	Cannanore	988013	833083	154930 (-)
26.	Palghat	549491	701304	151813
27.	Wyanad	271602	331122	59520
BIHAR				
28.	Purnia	1499434	650749	848685 (-)
29.	Katihar	531024	731230	200206
30.	Durbhanga	433930	555794	121864
KARNATAKA				
31.	Bidar	229822	326606	96784
32.	Gulbarga	360987	462016	101029
33.	Bijapur	309105	395105	85996
MAHARASHTRA				
34.	Greater Bombay	2188158	2745489	557331
35.	Aurangabad	607850	616490	8640
ANDHRA PRADESH				
36.	Hyderabad	884156	1321142	436986
37.	Kurnool	477616	535465	57849
HARYANA				
38.	Gurgaon	266449	398986	132537
MADHYA PRADESH				
39.	Bhopal	236485	361460	124975
RAJASTHAN				
40.	Jaisalmer	169094	84218	84876 (-)
GUJARAT				
41.	Kachch	199453	252475	53022

Construction of Dam Jamrani River

2794. SHRI BALRAJ PASSI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a scheme to construct a dam on Jamrani river in Haldwani district of Uttar Pradesh is pending with the Union Government for clearance;

(b) if so, since when and the reasons therefor; and

(c) the time by which the scheme is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b). Jamrani Multipurpose Project was originally approved by the Planning Commission for Rs. 61.25 Crores in May, 1975. The revised estimate received in Central Water Commission in April, 1986, was found acceptable by the Advisory Committee for Rs. 144.84 Crores in May, 1989 subject to Rehabilitation and Resettlement plans being furnished to the Ministry of Welfare and Ministry of Environment and Forests, obtaining of environmental and forests clearances formulation of programme for conjunctive use of ground water allocation of share cost to power and recalculation of benefits-cost ratio by the State Government.

(c) Clearance of projects depends upon how soon the State Government complies with the observations of Advisory Committee.

[Translation]

Coal Production

2795. SHRI SUSHIL CHANDRA VERMA : Will the Minister of COAL be pleased to state :

(a) whether the quantum of production of coal per employee is either static or there is no specific increase therein;

(b) if so, the reasons therefor;

(c) the total number of mines including all the companies of Coal India Limited;

(d) the number of underground coal mines and open cast coal mines out of them;

(e) the per tonne cost of production of coal exploited from underground mines and open cast mines, separately;

(f) whether there are some coal mines in which coal reserves are likely to be completely exhausted during the period 1995-2000 and these coal mines are likely to be closed down; and

(g) the names of the new coal mines which shall start production during the period 1995-2000, the capacity of each of such coal mines alongwith the locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). Productivity in terms of Output Per Manshift (OMS) has been progressively increasing in Coal India Limited (CIL). OMS in CIL increased from 1.46 tonnes in 1992-93 to 1.63 tonnes in 1994-95.

(c) and (d). At present there are 510 working mines in different subsidiaries of CIL, of which 329 are underground mines, 144 open cast mines and 37 are combination of both opencast and underground mines.

(e) According to information furnished by CIL average cost of production during 1994-95 for underground mines had been Rs. 781.80 per tonne and for open cast mines Rs. 252.89 per tonne.

(f) Yes, Sir.

(g) Company-wise number of new coal mines alongwith their ultimate capacity which are likely to start yielding coal production during the period 1995-2000 are given in the enclosed Statement.

STATEMENT

Company	Name of Mine	Capacity (M.T. per Annum)	Location
1	2	3	4
ECL	Khottadih OC	1.10	West Bengal
	Rajmahal Expn.	4.00	Bihar
	Sankarpur	0.24	West Bengal
	Chitra West OC	0.70	Bihar
BCCL	Ghanudih Expn. OC	0.56	Bihar
	Block III OC	0.45	Bihar
	South Tisra Expn.	0.45	Bihar
	Tetulmari Aug.	0.48	Bihar
	Muraidih Expn.	0.97	Bihar
	Parbatpur	0.18	Bihar
	Sendra Hansjora Aug.	0.24	Bihar
CCL	Hindegir OC	0.78	Bihar
	Kathara OC RO	1.80	Bihar
	Montico OC	0.40	Bihar
	Jharkhand OC	0.50	Bihar
	Kedla Epr OC	1.30	Bihar
	Total OCRO	1.05	Bihar
	Religara OC	0.50	Bihar
	North Urimari OC	3.00	Bihar
	Ashoka Expn.	5.00	Bihar
KD EPR	3.00	Bihar	
WCL	Gondegaon OC	0.75	Maharashtra
	Wirur	0.32	Maharashtra
	Pauni	0.50	Maharashtra
	Nirguda	0.50	Maharashtra
	Urdhan	0.70	MP
SECL	Churcha West PSLW	0.65	MP
	New Kumda PSLW	0.60	MP
	Dipka Expn. OC	7.00	MP
	Bagdeva UG	0.20	MP
	Kesla UG	0.18	MP
	Saraipalli 1/2 UG	0.18	MP
	Saraipalli 3/4 UG	0.18	MP
	Saraipalli OC	0.50	MP
	Kusmunda Sec-I	6.00	MP
Gevra Sec-II	10.00	MP	
NCL	Nigahi Expn.	3.80	MP
	Bina II	1.80	UP
	Block B	3.00	MP

[English]

Telecom '95 at Geneva

2796. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether India had participated in the Telecom'95 at Geneva in October, 1995;

(b) if so, the highlights of the exhibition at Indian Pavilion at Telcom' 95;

(c) whether it is a fact that the media had described India's pavilion as a lacklustre and not so impressive as compared with the pavilion and exhibits of other countries;

(d) if so, the details thereof;

(e) whether a round-table on 'Barriers to Global Convergence', was organised at Telcom' 95, which was attended and addressed by him as well as Telecom giants of other countries; and

(f) if so, the details thereof indicating the highlights of his address as well as opinions expressed by other participants about liberalisation in India's telcom services?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Indian telecom. sector including telecom. products and services provided were highlighted.

(c) No such media reports have come to the notice of the Government.

(d) Does not arise in view of (c) above.

(e) Yes, Sir. A round-table was organised but no formal statement was made.

(f) The various steps taken by the Government to bring about substantial improvement in the Telecom infrastructure were high-lighted.

The attention was also drawn to uneven pace of telecom development between then developed and developing countries, problem of raising resources for telecom expansion and modernisation in the context of global convergence. Other participants showed keen interest in India's efforts.

Scholarships to SCs/STs

2797. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

(a) the monthly amount of pre-Matric Scholarships for scheduled castes and scheduled tribes at various levels;

(b) the average number of beneficiaries, during each of the last three years, State-wise;

(c) the monthly amount of Post-Matric Scholarships for scheduled castes and scheduled tribes;

(d) the average number of beneficiaries during each of the last three years, State-wise; and

(e) the year in which the scholarship amount was last revised?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) There is no Centrally Sponsored Scheme of pre-matric scholarship exclusively for Scheduled Castes and Scheduled Tribes in Ministry of Welfare. However, under the existing Centrally Sponsored Scheme of Pre-matric Scholarship for the children of scavengers of dry latrines, tanners, flayers and sweepers who have traditional link with scavenging are covered irrespective of their religion. The eligible students amongst Scheduled Castes and Scheduled Tribes are also covered under the Scheme. The scholarship rates under the Scheme are given below :

HOSTELLERS

Class III to VIII : Rs. 200/- per month.

Class IX to X : Rs. 250/- per month.

DAY SCHOLARS

Class I to V : Rs. 25/- per month.

Class VI to VIII : Rs. 40/- per month.

Class IX to X : Rs. 50/- per month.

An annual adhoc grant of Rs. 500/- is also admissible to hostellers and day scholars.

(b) The State-wise number of beneficiaries during the last three years under the Centrally Sponsored Scheme of Pre-matric Scholarship for the children of those engaged in unclean occupations are given in the attached Statement - I.

(c) The group-wise maintenance allowance rates as admissible under the Centrally Sponsored Scheme of Post-matric Scholarship for students belonging to Scheduled Castes and Scheduled Tribes are given below :

Group	Maintenance Allowance Rates (per month in Rupees)	
	Hostellers	Day Scholars
1	2	3
A. (Degree level professional Courses)	280	125
B. (Diploma in professional disciplines)	190	125
C. (Certificate/Diploma in technical courses, general Post-courses, Graduate courses)	190	125

1	2	3
D. (Graduate level courses, 2nd year and onwards)	175	90
E. (10+2 level courses and first year of graduate level courses)	115	65

(d) The State-wise number of beneficiaries during last three years under the Centrally Sponsored Scheme of Post-Matric Scholarship for students belonging to Scheduled Castes and Scheduled Tribes are given in the attached Statement - II.

(e) Under the Centrally Sponsored Scheme of Pre-matric Scholarship for the children of those engaged in unclean occupations the scholarship amount for hostellers was last revised with effect from 1-4-1986 and day scholars were for the first time included with effect from 1-11-1991.

Under the Centrally Sponsored Scheme of Post-matric Scholarship for students belonging to Scheduled Castes and Scheduled Tribes maintenance allowance rates were last revised with effect from 1-7-1989.

STATEMENT-I

Centrally Sponsored Scheme of Pre-Matric Scholarship for the Children of those Engaged in Unclean Occupations

S. No.	State/U.T.	Number of Beneficiaries Year-wise		
		1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	5252	4423	6725
2.	Assam	Nil	Nil	Nil
3.	Bihar	7300	??5	15821
4.	Gujarat	5050	8085	22000
5.	Haryana	100	6317	8750
6.	Himachal Pradesh	1990	1116	1477
7.	Jammu and Kashmir	Nil	73	1432
8.	Karnataka	741	542	1178
9.	Kerala	941	688	900
10.	Madhya Pradesh	38292	41810	50640
11.	Maharashtra	3603	41??	9020
12.	Orissa	1356	543	1490
13.	Punjab	1981	11252	11410
14.	Rajasthan	4500	13040	21420

1	2	3	4	5
15.	Sikkim	nil	nil	131
16.	Tamil Nadu	3828	5085	9986
17.	Tripura	2985	2907	3038
18.	Uttar Pradesh	18103	20313	40513
19.	West Bengal	39	nil	549
20.	Delhi	3113	1680	2546
Total		99254	13015	209018

STATEMENT-II

Centrally Sponsored scheme of post matric Scholarship for students belonging to Scheduled Castes and Scheduled Tribes

S. No.	State/U.T.	Number of Beneficiaries Year-wise		
		1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	1, 42,383	1,31,524	1,44,667
2.	Assam	36,464	13,640	1,99,489
3.	Bihar	1,89,474	N.A.	N.A.
4.	Goa	125	135	130
5.	Gujarat	1,29,240	1,49,021	1,59,798
6.	Haryana	12,077	12,304	13,068
7.	Himachal Pradesh	4,015	3,947	3,981
8.	Jammu & Kashmir	2,301	3,709	4,106
9.	Karnataka	1,02,080	1,09,457	1,27,384
10.	Kerala	44,992	40,304	42,914
11.	Madhya Pradesh	1,22,533	1,36,831	1,44,956
12.	Maharashtra	2,06,258	2,31,560	2,76,779
13.	Manipur	9,750	11,868	13,175
14.	Meghalaya	10,088	12,644	15,380
15.	Mizoram	9,920	14,533	19,686
16.	Nagaland	11,689	12,998	16,713
17.	Orissa	38,558	40,720	41,970
18.	Punjab	17,697	17,705	20,694
19.	Rajasthan	52,869	58,118	64,034

1	2	3	4	5
20. Sikkim		127	138	295
21. Tamil Nadu	1,12,322	1,43,487		1,50,660
22. Tripura	7,269	8,235		10,325
23. Uttar Pradesh	1,74,548	2,43,826		1,58,347
24. West Bengal	82,950	91,147		1,22,025
25. Daman & Diu	175	154		200
26. Dadra & Nagar Haveli	657	645		683
27. Delhi	8,734	N.A.		N.A.
28. Pondicherry	1,346	1,490		1,761
29. Andaman & Nicobar	175	103		128
30. Guwahati Project	64	71		120
Total	15,30,880	14,90,316		17,53,476

Deteriorating Conditions in Kanpur

2798. SHRI JAGAT VIR SINGH DRONA : Will the Minister of WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Sudhar Grihon main pet bhar Khana tak nasib nahi" appearing in Hindi 'Dainik Jagaran' dated August 11, 1994;

(b) if so, the facts and details thereof;

(c) whether the conditions/amenities of Balsadan, Kishore Griha, Bal Sudhar Griha, Brother Home and Mahila Ashram in Kanpur have been deteriorating;

(d) if so, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Union Government to improve the situation of these institutions?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (e). The information is being collected and will be laid on the Table of the House.

[Translation]

Funds for Poverty Alleviation

2799. SHRI RAM TAHAL CHOUDHARY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government propose to activate its machinery to provide funds for the programmes being implemented for poverty alleviation in the country; and

(b) if so, the step being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAYA) : (a) Government has considerably enhanced the Central outlay towards major

rural poverty alleviation programmes in 1995-96 as compared to the outlays made in previous year. The increase in outlay over the last four years is detailed below :

Poverty Alleviation Programmes * Central Outlay (Rs. crore)		
1992-93	2938.44	(Actuals)
1993-94	4405.99	(Actuals)
1994-95	5351.00	(Revised Estimate)
1995-96	6088.00	(Approved)

* Poverty Alleviation Programmes include Integrated Rural Development Programme, Jawahar Rozgar Yojana and Employment Assurance Scheme.

(b) Does not arise.

[English]

Large Dam Projects

2800. SHRI ANNA JOSHI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether agitation by environmentalists is causing delay to large dam projects;

(b) if so, whether the Government have formulated any policy with a view to stop agitational hindrances to check the delay and cost over-run;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (d). There have been a few cases of protests against construction of large dams in India on ground of rehabilitation and environmental issues. However, no delays have been caused in construction of the projects exclusively due to such agitation. A number of mitigative measures relating to environmental and resettlement/rehabilitation concerns are now made the integral part of such projects during their formulation and implementation.

[Translation]

Supply of Crude Oil to Refinery

2801. SHRI SATYA DEO SINGH :
SHRI RAMPAL SINGH :
SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the annual requirement of crude oil of Barauni Refinery;

(b) whether crude oil is not being supplied to the above Refinery in sufficient quantity;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to meet crude oil requirements of the Refinery?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). The capacity of Barauni Refinery is 3.3 MMTPA. The Crude oil availability from North-Eastern region is not sufficient to meet the requirement. IOC has submitted to the Government a proposal for laying a crude pipeline from Haldia to Barauni to augment the crude supplies to Barauni Refinery. The proposal is under process for investment approval. Presently a limited quantity of imported crude oil is supplied to Barauni Refinery from Haldia in Rail tank wagons.

Autonomy to Doordarshan and AIR

2802. SHRI NITISH KUMAR :

SHRI NAWAL KISHORE RAI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "National media policy remains a pipedream" appearing in the 'Financial Express' dated November 20, 1995;

(b) if so, the details thereof;

(c) whether the Government are considering to accord autonomy to the Doordarshan and All India Radio;

(d) if so, the details thereof; and

(e) if not, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) The term of the Sub-Committee of the Consultative Committee attached to this Ministry set up to prepare a positional/working paper on the National Media Policy has been extended till 15th February, 1996.

(c) and (d). Yes, Sir. Government are considering certain changes, inter alia, in the proposed organisational structure of the Corporation, envisaged in the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, which are warranted in the light of the rapidly changing broadcasting scenario because of the increased international satellite broadcasting in this part of the world. The details in this regard are being finalised.

(e) No specific time frame can be indicated at present.

[English]

Visit of Chinese Coal Team

2803. SHRI BOLLA BULLI RAMAIAH : Will the Minister of COAL be pleased to state :

(a) whether Chinese Coal Team visited India during November-December, 1995;

(b) if so, the details of that visit and the reasons therefor;

(c) whether Chinese team propose to offer latest technology to India;

(d) if so, whether any agreement between the two countries has been reached; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (e). Yes, Sir. A 6 member Chinese delegation led by the Deputy Director, Department of Policy and Legislation, Ministry of Coal Industry of China visited India during November-December, 1995 to study coal laws and legislation and its development in India. The purpose of this visit was mainly to acquaint themselves with the general information on regulations of the coal laws and legislation in the aspect of operation, production, reclamation of mining areas, damage and injury compensation, policy on support of coal mines and protection of mines etc.

World Bank Assistance for Water Resources

2804. SHRI SARAT PATTANAYAK : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the World Bank has agreed to provide assistance for water resources consolidation project in Orissa recently; and

(b) if so, the details thereof, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) For Water Resources Consolidation Project in Orissa, the World Bank has agreed to provide assistance of the order of 194.8 million SDR (US \$ 290.9 million) equivalent to Rs. 928 crores approximately. the total cost of this project is Rs. 1,403 crores approximately. A Statement giving project-wise details is enclosed.

STATEMENT

Details of Sub-projects including in Water Resources Consolidation Project, Orissa

(Rs. in crores)

S. No.	Name of the component	Estimated Cost	Remarks
(1)	(2)	(3)	
I SCHEME COMPLETION COMPONENT			
1.	Rengali Irrigation(Part)	125.40	
2.	Naraj barrage	117.00	
3.	Mahanadi Chitrotpala Island Irrigation Project	60.10	

1	2	3	4
4	Badanala	28.10	
5	Hariharjore	17.20	
6	Harabhangi	38.10	
7	Upper Jonk	38.70	
8	Baghua Stage-II Supplimentary Programme	22.20 44.70	
		491.50	
II SYSTEM IMPROVEMENT & FARMERS TURN OVER			
1.	Mahanadi Delta Stage-I	16.92	
2.	Mahanadi Delta Stage-II	36.10	
3.	Rushikolya (Main & Distributory No.10)	31.06	
4.	Baitarani (HCC III)	30.16	
5.	Hirakud Main & Basin Disty.	13.31	
6.	Janivali Anicut	33.21	
7.	Dadaraghati	2.01	
8.	Pitamahal	1.54	
9.	Aunli	1.05	
10.	Kalo	3.05	
11.	Baladiha	1.76	
12.	Jayamangal	5.03	
13.	Jaymangal Head Works	1.20	
14.	Hiradharbati	3.02	
15.	Ghadahado	4.01	
16.	Pilasaiki	1.89	
17.	Bhaskel	2.36	
18.	Uttei	4.63	
19.	Budhabulhiani	3.25	
20	Ex N.W.M.P Schemes	30.57	
Total		226.60	
III WATER PLANNING AND ENVIRONMENTAL ACTION PLAN			
27.70			
IV. WATER RESOURCES RESEARCH AND AGRICULTURAL INTENSIFICATION			
19.20			
V. INSTITUTIONAL STRENGTHENING			
80.40			

1	2	3	4
VI. RESETTLEMENT & REHABILITATION		63.00	
Total Base Line Cost		908.40	
Physical Contingencies		110.60	
Price Contingency		384.80	
Total Project Investment Cost		1403.80	

Delivery of Postal Articles in A.P.

2805. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the complaints with regard to delivery of registered postal articles and non-despatch of registered acknowledgement slips in Andhra Pradesh;

(b) if so, the number of such complaints received in Andhra Pradesh during 1994-95; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. Complaints about delivery of Registered Postal Articles and non-receipt of Acknowledgement Due slips by the senders of the articles in Andhra Pradesh Postal Circle, are received.

(b) During the year 1994-95, 22242 such complaints were received.

(c) As an on-going process, the following steps are taken to ensure proper delivery of Acknowledgement Due Cards to the Senders of the Registered articles :

(i) Immediate enquiries into such complaints are take up. An attested copy of the addressee's receipt is supplied to sender free of charge;

(ii) Instructions already prescribed are reiterated from time to time;

(iii) A close liaison is maintained with the Organisations receiving Registered articles with Acknowledgement Slips in bulk to pick up and despatch the Acknowledgement Slips;

(iv) Format and quality of Acknowledgement Slips Cards has been revised;

(v) Supervision is toned up wherever necessary.

Fire in Depot in West Bengal

2806. SHRI MOHAN RAWALE : Will the Minsiter of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a big fire broke out at the Indian Oil depot at Budge in South 24-Pargana district in West Bengal recently;

- (b) if so, the cause of the fire;
- (c) the loss suffered as a result thereof; and
- (d) the safety measures taken to avoid recurrence of such accidents?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir. However, a fire broke out in the drainage tank area (Pond) in front of the lube blending plant of IBP Caltex Ltd. opposite side of Cpt. Road.

(b) to (d). The cause of the fire is not known. There was no loss of life or property to the company. However, as a safety measure, all security systems and utilities have been kept on alert.

Advertisements are reaching through cable T.V.

2807. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Cable T.V. has become very popular throughout the country and large number of advertisements are reaching the public through this media;

(b) if so, the details thereof;

(c) whether the Union and State Governments have any plans to help the local bodies to collect moderate taxes and cesses on such commercial advertisements;

(d) if so, the details thereof;

(e) whether the Union Government propose to constitute a Committee to examine the above issue; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) Uptil February, 1995 there were 17,604 registered cable operators in the country. No details about the contents of the programmes carried on the cable television networks, including advertisements, are, however, maintained by the Government.

(c) and (d). The Central Government does not have any such plan. It is also not aware if any State Government is contemplating such a move.

(e) No, Sir.

(f) Does not arise.

Electronic Exchanges in A.P.

2808. SHRI S.M. LALJAN BASHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the places where electronic exchanges have been set up till date in Andhra Pradesh;

- (b) the number of such exchanges with STD facility;
- (c) whether the Government propose to set up more of such exchanges in Andhra Pradesh; and
- (d) if so, the details with locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). Updated information is being collected and will be laid out on the Table of the House.

[Translation]

Serial Ahilyabai

2809. SHRIMATI SUMITRA MAHAJAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have received any request for making a serial on Ahilyabai;

(b) if so, the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c). Doordarshan had asked the applicant of such a serial to submit a pilot for considering its telecast on the DD-2 channel. No pilot has been submitted to Doordarshan as yet.

[English]

Telecom Facilities in Assam/Maharashtra

2810. SHRI PROBINDEKA :
SHRI ANNA JOSHI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the position in Assam/Maharashtra with regard to the expansion of telecommunication facilities at national level in comparison to other States;

(b) whether infrastructural facilities and necessary funds have been made available to the States; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The State-wise telephone density including Assam/Maharashtra as on 31.3.95 is given in the attached Statement.

(b) and (c). Yes, Sir. The resources and infrastructural facilities needed for meeting the physical targets have been provided to the field units. As telecom system is an intergrated network and 'Circles' may overlap 'State' boundaries it is not practicable to work out the outlay statewide in a realistic manner.

STATEMENT

STATE-WISE DATA OF TELEPHONE DENSITY

No. of Telephones per 100 population (Based on 1991 Census figures)

S.No.	Name of Circle	Teledensity on 31.3.95
1.	Andhra Pradesh	0.97
2.	Assam	0.39
3.	Bihar	0.29
4.	Gujarat	1.88
5.	Haryana	1.48
6.	Himachal Pradesh	1.57
7.	J & K	0.6
8.	Karantaka	1.44
9.	Kerala	1.81
10.	Madhya Pradesh	0.82
11.	Maharashtra	2.51
12.	North East	0.65
13.	Orissa	0.43
14.	Punjab	2.05
15.	Rajasthan	0.9
16.	Tamil Nadu	1.43
17.	Uttar Pradesh	0.47
18.	West Bengal	0.72
19.	Delhi	10.32
	All India	1.16

Coal Supply

2811. SHRI BOLLA BULLI RAMAIAH :
SHRI M.V.V.S. MURTHY :

Will the Minister of COAL be pleased to state :

(a) whether coal supply to power sector has registered an increase during 1994-95;

(b) if so, quantum of coal supplied to the power sector during the above period;

(c) whether the Railway have provided sufficient number of wagons for above supply to coal; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Yes Sir.

(b) The total quantity of coal including middlings supplied to the thermal power stations in the country during the year 1994-95 was 169.12 million tonnes (provisional).

(c) and (d). Highest priority was accorded for allotment of wagons and movement of coal by rail to power sector. The daily average loading of coal for power sector from Coal India Limited and Singareni

Collieries Company Limited during the year 1994-95 was 12,292 FWWs (provisional). The materialisation of the target of despatches to the power sector by rail was 99.2%.

[Translation]

Clearance to Projects/Development Schemes

2812. SHRI DATTA MEGHE :
SHRI KHELAN RAM JANGDE :
SHRI PAWAN DIWAN :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether a number of projects/development schemes of the State Government are pending for clearance with the Union Government;

(b) if so, the details of such projects/schemes, State-wise;

(c) the projects/schemes cleared by the Government recently; and

(d) the steps taken to given clearance to the pending projects/schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (d). Details of the projects/schemes of the State Governments pending for investment clearance with the Planning Commission are provided in *Statement-I* attache Projects which have been cleared for investment in 1995-96 are listed in *Statement-II* attached.

STATEMENT-I

List of Pending Projects/Schemes for Clearance in Planning Commission

S.No.	Name of the Scheme	State	Estimated Cost
IRRIGATION & FLOOD CONTROL SECTOR			
1.	Subernarekha Irrigation Project	Orissa	790.32
2.	Kanupur Irrigation Project	Orissa	268.02
3.	Baghalati Irrigation Project	Orissa	45.44
4.	Haryana Water Resources Consolidation Project	Haryana	1442.12
5.	Extension of Anti-erosion measures at Bamuni Beel from erosion of Buridehing on left bank of Dehing bund at 6th kms.	Assam	1.9658
POWER SECTOR			
1.	Muzaffarpur TPS Extension Project (2 x 250 MW)	Bihar	1452.13

STATEMENT-II

LIST OF PROJECTS/SCHEMES CLEARED BY THE
PLANNING COMMISSION DURING 1995-96

(Rs. crore)			
S.No.	Name of the Scheme	State	Estimated Cost
1	2	3	4
Irrigation & Flood Control Sector			
1.	Tessta Barrage Project (Phase-I, Stage-I).	West Bengal	695.00*
2.	Tamil Nadu Water Resources Consolidation Project.	Tamil Nadu	807.49
3.	Providing Kharif Channels in Hindon Krishna Doab (Medium) Irrigation Project.	Uttar Pradesh	11.83
4.	Shivnatakli Medium Irrigation Project.	Maharashtra	34.7626
5.	Tembhapuri Medium Irrigation Project.	Maharashtra	18.0952
6.	Karwa Major Irrigation Project	Maharashtra	27.00
7.	Meja Modernisation and Meja Feeder Project	Rajasthan	31.62 \$
8.	Shahzad Dam Project	Uttar Pradesh	33.9575 @
9.	Bakhar Marihan Feeder Channel Scheme.	Uttar Pradesh	7.22025 \$\$
10.	Belan Bakhar Diversion Scheme	Uttar Pradesh	5.2020 \$\$
11.	Adwa Dam Project	Uttar Pradesh	8.3367 @
12.	Gosikhurd (Indira Sagar) Irrigation Project.	Maharashtra	461.19
13.	Bagh Barrage Irrigation Project.	Orissa	44.7170
14.	Extension of protection of Badapur Town in Khadiman area from erosion of river Barak.	Assam	1.0237
15.	Anti-erosion measures to protect the Brahmaputra dyke left bank from Gumi to Kalatoli at Alikash in the upstream of Stonespur No.2	Assam	1.0813
16.	Extension of protection of Dharapur and Garal area in the down stream of Dhoptala Bazar from the erosion of river Brahmaputra Phaseol.	Assam	1.1182

1	2	3	4
17.	Protection of Kokilamukh Area against the erosion of river Brhmaputra.	Assam	1.6954
POWER SECTOR			
1.	Installation of 6x20 MW Diesel Generating Power Station at Kozhikode.	Kerala	355.00

* Only environmental clearance given.

\$ Revised Estimate.

@ Revised; completed cost.

\$\$ Completed cost.

Telex/Fax Connections

2813. SHRI N.J. RATHVA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Telex and Fax connections released in the country, particularly in Gujarat during the last three years;

(b) whether there is any proposal to increase the number of these connections during 1995-96;

(c) if so, the details thereof, State-wise; and

(d) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

Death of Netaji

2814. SHRI GOPI NATH GAJAPATHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to probe into the circumstances led to the death of Netaji Subhash Chandra Bose; and

(b) if so, the details thereof and the steps taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) No, Sir.

(b) Does not arise.

Representation for Grant of Subsidy

2815. SHRI SANDIPAN BHAGWAN THORAT : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government have received any representation from Shri Jagdamba Anusuchit jati Shetkari Binkari Sahkari Sootgirani, Madha of Maharashtra for grant of subsidy on the loan paid by the Industrial Development Bank of India to the mill;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) and (b). Yes, Sir. The representation from Shri Jagdamba Anusuchit Jati Shetkari Binkari Sahkari Sootgirani, Madha of Maharashtra requesting to sanction subsidy of Rs. 50 lakh per annum for paying interest on the loan raised by the mill from the Industrial Development Bank of India, has been received by the Union Government.

The matter is being examined.

[Translation]

Employment Generation

2816. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have formulated any special scheme for generating employment in hilly areas of Uttar Pradesh;

(b) if so, the details thereof; and

(c) the recommendations submitted by the State Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). No specific scheme for the generation of employment in hilly areas of Uttar Pradesh has been formulated by the Union Government. Employment Generation in any State including Uttar Pradesh is primarily a function of the pace and pattern of development in the State and an employment strategy appropriate to the State has to be drawn up and implemented by the State Government. However, the Central Government supplements the efforts of the State Governments through the various Central sector and Centrally Sponsored Special Employment Programmes.

Three major Centrally Sponsored Programmes which are being implemented to increase the employment opportunities in the rural areas in the country including the State of Uttar Pradesh are: the Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS). While IRDP is a self-employment scheme, the JRY and EAS provide wage-employment. Under the JRY a Second Stream was introduced in 1993-94 (called Intensified JRY) in 120 backward districts where there is a concentration of unemployment and under-employment. Out of 12 JRY districts in Uttar Pradesh, three are in hilly areas, namely Pithoragarh, Pauri Garhwal and Almora. The Employment Assurance Scheme (EAS) was launched in 1993-94 with the specific objective of providing assured wage-

employment of 100 days per person to those seeking manual work in identified backward blocks situated in drought prone, desert, tribal and hilly areas. Out of 244 EAS blocks in Uttar Pradesh, 85 blocks are in hill districts of Almora (14), Chamoli (11) Dehra Dun (6), Nainital (12), Pauri Garhwal (14), Pithoragarh (12), Tehri Garhwal (10) and Uttar Kashi (6).

(c) No specific recommendations regarding special employment scheme in hilly areas of Uttar Pradesh have been submitted by the State Government to the Planning Commission.

[English]

SC/ST Population below Poverty Line

2817. SHRI RAJENDRA AGNIHOTRI :
DR. AMRIT LAL KALIDAS PATEL :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the number of persons belonging to scheduled castes/scheduled tribes living in rural and urban areas separately, State/UT-wise;

(b) the extent to which these estimates differ from those estimates given by the Expert Groups; and

(c) the reasons for differences, if any?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The latest State/UT-wise poverty estimates for scheduled castes and scheduled tribes in rural and urban areas of the country are available for the year 1983-84. These are given in the attached statement.

(b) The Expert Group on Proportion and Number of Poor has not made any estimate of poverty among scheduled caste and scheduled tribes.

(c) Does not arise.

STATEMENT

Percentage of Persons below the Poverty Line -
1983-84

States	Scheduled Castes		Scheduled Tribes	
	Rural	Urban	Rural	Urban
1	2	3	4	5
Andhra Pradesh	51.0	43.3	48.4	43.3
Assam	21.9	42.8	25.5	20.2
Bihar	71.1	52.2	64.9	39.8
Gujarat	39.9	19.3	52.1	56.6
Haryana	27.9	40.1	0	39.3

1	2	3	4	5
Himachal Pradesh	23.5	11.7	7.5	11.5
Jammu & Kashmir	32.9	27.5	0	0
Karnataka	54.1	36.6	59.9	45.2
Kerala	43.9	42.2	36.1	51.7
Madhya Pradesh	59.3	45.8	67.1	34.0
Maharashtra	55.9	44.8	58.7	41.3
Orissa	54.9	40.3	68.9	52.8
Punjab	21.8	33.0	15.4	47.1
Rajasthan	44.9	33.7	63.7	48.1
Tamil Nadu	59.4	54.5	50.9	51.1
Uttar Pradesh	57.3	46.3	45.8	24.3
West Bengal	52.0	41.3	58.6	33.1
All India	53.1	40.4	58.4	39.9

LPTs in Sindhudurg and Ratnagiri

2818. SHRI SUDHIR SAWANT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether LPTs in Sindhudurg and Ratnagiri districts of Maharashtra are proposed to be Commissioned soon;

(b) if so, the details thereof;

(c) the steps taken by the Government to improve Kankavli transmission range; and

(d) the time by which AIR Station at Sindhudurg district is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) At present, a Very Low Power Transmitter (VLPT) at Malwan in Sindhudurg district and two LPTs at Deorukh and Rajapur and VLPT at Khed in Ratnagiri district in the State of Maharashtra are under implementation and expected to be ready for commissioning in phases, in the current financial year and in 1996-97.

(c) There is no approved scheme, at present, to upgrade the power of the existing LPT at Kankavli.

(d) The Local Radio Station of AIR Malwan in Sindhudurg districts of Maharashtra is expected to be made ready in three years.

Inclusion of OBCs in SCs List

2819. SHRI RAM NIHOR RAI : Will the Minister of WELFARE be pleased to state :

(a) the details of Other Backward Classes included in the Scheduled Castes list during the last three years alongwith their total population;

(b) whether the Government propose to increase the SCs/STs percentage of quota in light of the insertion of other new castes; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) During last three years no Other Backward Class has been included in the list of Scheduled Castes.

(b) and (c). At present there is no proposal to increase the percentage of quota for Scheduled Castes and Scheduled Tribes.

Houses for Handloom Weavers

2820. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of WELFARE be pleased to state :

(a) whether the National Commission for Minorities has decided to build houses for handloom weavers in Tamil Nadu;

(b) if so, the number of labourers likely to be benefited by this scheme;

(c) whether Housing Urban Development Corporation has been consulted in this regard;

(d) if so, the suggestions given by the above Corporation; and

(e) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN) : (a) No, Sir.

(b) to (e). Does not arise.

Reclamation Work

2821. SHRI HARADHAN ROY : Will the Minister of COAL be pleased to state :

(a) whether instructions have been sent to the Eastern Coalfields Limited by the Coal India Limited for the reclamation of Open Cast Projects (OCPs) namely- Bonjemehari, Ghanashyam, Purusottampur and Ratibati under Eastern Coalfields Limited in the West Bengal;

(b) if so, whether the reclamation work has been started;

(c) if so, the progress made in this regard so far;

(d) if not, the reasons therefor; and

(e) the time by which the reclamation work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). Yes, Sir.

(c) to (e). In Bonjemehari, Ghanashyam, Purushottampur and Ratibati OCPs the total area physically and biologically reclaimed is 191.73 ha.

Reclamation work is nearing completion at Ratibati, Purushottampur and Ghanshyam OCPs. In Bonjemhari which is a working opencast project regular backfilling in the worked out area is done.

Allocation of Naphtha

2822. SHRIMATI KRISHNENDRA KAUR (DEEPA) : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have received any request regarding allocation of 2 lakh tonnes Naphtha per annum from the Mathura Refinery for industrial projects in Rajasthan;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c). Do not arise.

AT & T and Tata Telecom

2823. SHRI HARIN PATHAK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there has been a collaboration between AT & T and Tata Telecom; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) A statement is attached.

STATEMENT

M/s AT & T and Tata Telecom have set-up two joint venture projects for manufacture of Digital Electronic Switching System equipment and Digital Transmission Equipment viz. M/s. AT & T Switching Systems India Private Ltd. and M/s. Trans India Network Systems Private Limited. The details as per Industrial Entrepreneur Memorandum filed by these companies are as under :

1. AT&T SWITCHING SYSTEM INDIA PVT. LTD.

Item of manufacture : Digital Electronic Switching Equipment Production Capacity : 7.5 lakh Lines per annum.

Proposed Equity investment : Rs. 50 crores

Proposed Foreign equity : Rs.25.5 crores (51%)

Location : Bangalore, Karnataka.

Status : Already in production.

2. TRANS INDIA NETWORK SYSTEM PVT. LTD.

Item of manufacture ; Digital Network Access System.

Production Capacity : 1000 systems per annum.

Proposed Equity Investment : Rs. 7.15 Crores.

Proposed Foreign Equity : Rs.3.57 crores(50%)

Location: Gandhi Nagar, Gujarat.

Status : Already in production.

[Translation]

Telephones/P.C.Os

2824. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone connections sanctioned by him during last three years;

(b) the number of Public Call Offices with S.T.D. facility sanctioned during the above period, State-wise;

(c) the criteria fixed in this regard; and

(d) the number of PCOs recommended by M.Ps and numbers out of them allotted during last one year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). Updated information is being collected and will be laid on the Table of the House.

Per Capita Expenditure

2825. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is any disparity in the per capita expenditure in rural areas of madhya Pradesh and Uttar Pradesh;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to conduct a survey through a Commission for removing disparities; and

(d) if so, the time by which the said Commission is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). As per the National Sample Survey data on household consumer expenditure relating to 43rd Round, the monthly per capita consumption expenditure in rural areas of Madhya Pradesh is estimated as Rs. 141.98 and that of Uttar Pradesh as Rs. 148.67 in 1987-88.

(c) and (d). The Eighth Five Year Plan (1992-97) document prepared by the Planning Commission sets

out the strategy and programmes for agricultural and rural development, which will contribute to increase in investment and income in rural areas and thereby reduce inter-state disparity in per capita income and consumption.

[English]

Radio Paging Service

2826. SHRI RABI RAY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Radio Paging Service has grown up rapidly in the country;

(b) if so, the details thereof;

(c) whether many foreign investors have been put off due to lack of proper infrastructure in telecommunications; and

(d) if so, the steps taken or proposed by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) There are 80,489 subscribers in the country as on 1.11.95. The details are given in the attached statement.

(c) No Sir.

(d) Question does not arise in view of part (c) above.

STATEMENT

S. No.	Name of the City	No. of Subscribers	Remarks
1	2	3	4
1.	Ahmedabad	7126	
2.	Amritsar	-	Service not yet started.
3.	Bangalore	8011	
4.	Bombay	23592	
5.	Bhopal	-	Service not yet started.
6.	Calcutta	3787	
7.	Chandigarh	1675	
8.	Coimbatore	475	
9.	Delhi	8448	
10.	Ernakulam	688	
11.	Hyderabad	2742	
12.	Indore	1627	
13.	Jaipur	1588	
14.	Kanpur	679	
15.	Lucknow	693	

1	2	3	4
16.	Ludhiana	4010	
17.	Madras	7098	
18.	Madurai	177	
19.	Nagpur	—	Service not yet started.
20.	Patna	—	Service not yet started.
21.	Pune	2181	
22.	Rajkot	585	
23.	Surat	1779	
24.	Trivandrum	800	
25.	Vadodara	2108	
26.	Varanasi	324	
27.	Vishkapatnam	296	
Total		80,489	

Mail Sorting in Bombay

2827. SHRI ASHOK ANANDRAO DESHMUKH : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government proposed to introduce any integrated scheme for mail sorting in Bombay;

(b) if so, details of its functioning;

(c) whether there are proposals to extend the aforesaid facility other metropolitan cities also; and

(d) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) The Automatic Mail Processing Centre (AMPC) has already been established in Bombay in 1993 which has the arrangement of integrated processing of mail sorting.

(b) The system handles machineable quality mails i.e. mail fulfilling recommended specifications in regard to dimensions, thickness and weight. The machineable mails are barcoded by the operators, Pin-code wise, before they are fed to the sorting machine.

(c) Yes, Sir.

(d) Besides Bombay an integrated scheme for mail sorting has already been introduced in Madras. There are plans for setting up similar centres in other metropolitan cities, viz, Delhi, Calcutta and Bangalore in a phased manner.

[Translation]

STD Facility

2828. SHRI RAM SINGH KASHWAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the norms prescribed by the Government for providing S.T.D. facility;

(b) the names of places in Rajasthan from where there has been a long-standing demand for S.T.D. facility, which is yet to be fulfilled; and

(c) the names of those places out of them, where this facility is likely to be provided during the year 1995-96?

THE MINISTER OF STATE COMMUNICATIONS (SHRI SUKH RAM) : (a) As per the objectives of 8th plan, all the exchanges in the country are to be linked with the STD network by March, 1997.

(b) There are 64 places in Rajasthan from where there has been a long-standing demand for STD facility which is yet to be fulfilled. Name of places are given in the attached statement-I.

(c) 37 places are likely to be provided with STD facility during 1995-96 subject to timely availability of resources such as funds, land, building, equipment etc. Names of places are given in the attached Statement-II

STATEMENT-I

S.No.	Name of Station	S.S.A.
1	2	3
1.	Ghatwari	Jaipur
2.	Mozamabad	Jaipur
3.	Nayala	Jaipur
4.	Renwal	Jaipur
5.	Khejroli	Jaipur
6.	Itawa	Jaipur
7.	Alawada	Alwar
8.	Nowgaon	Alwar
9.	Barodamew	Alwar
10.	Machedi	Alwar
11.	Rampur Kaswa	Alwar
12.	Rajpur	Alwar
13.	Kotakashim	Alwar
14.	Kothumar	Alwar
15.	Bandbaratha	Bharatpur
16.	Jurehera	Bharatpur
17.	Sarmathura	Bharatpur
18.	Morak	Kota
19.	Suket	Kota
20.	Chechat	Kota
21.	Sunel	Kota
22.	Dabi	Bundi
23.	Kapren	Bundi

1	2	3
24.	Kurgaon	Sawaimadhopur
25.	Kundera	Sawaimadhopur
26.	Aligarh	Tonk
27.	Khariyawas	Sikar
28.	Mawanda	Sikar
29.	Malsisar	Jhunjhunu
30.	Ramdeora	Jaisalmer
31.	Lathi	Jaisalmer
32.	Netawali	Sriganga Nagar
33.	Gajisinghpur	Sriganga Nagar
34.	Lalgarh Jatan	Sriganga Nagar
35.	Kidmalsar	Sriganga Nagar
36.	Rawlamandi	Sriganga Nagar
37.	Ganeshgarh	Sriganga Nagar
38.	Gandela	Sriganga Nagar
39.	Chak 30	Sriganda Nagar
40.	Gajner	Bikaner
41.	Nal	Bikaner
42.	Himmatsar	Bikaner
43.	Baddoo	Nagaur
44.	Gachipura	Nagaur
45.	Dah	Nagaur
46.	Roli	Nagaur
47.	Ashop	Jodhpur
48.	Mogra	Jodhpur
49.	Lohawat	Jodhpur
50.	Jadon	Pali
51.	Nimaj	Pali
52.	Bagari Nagar	Pali
53.	Wanawas	Pali
54.	Parooli	Chittorgarh
55.	Bhopalsagar	Chittorgarh
56.	Parsola	Udaipur
57.	Tidi	Udaipur
58.	Jawar Mines	Udaipur
59.	Sindhari	Barmer
60.	Aral	Ajmer
61.	Jethana	Ajmer
62.	Bankor	Dungarpur
63.	Ratan Nagar	Churu
64.	Umedabad	Sirohi

STATEMENT-II

[English]

S.No.	Name of Station	S.S.A.
1.	Ghatwari	Jaipur
2.	Mozamabad	Jaipur
3.	Nayala	Jaipur
4.	Renwal	Jaipur
5.	Alawada	Alwar
6.	Nowgaon	Alwar
7.	Barodamew	Alwar
8.	Machedi	Alwar
9.	Rampur Kaswa	Alwar
10.	Rajpur	Alwar
11.	Bandbaratha	Bharatpur
12.	Jurchera	Bharatpur
13.	Sarmathura	Bharatpur
14.	Morak	Kota
15.	Suket	Kota
16.	Dabi	Bundi
17.	Kapren	Bundi
18.	Kurgaon	Sawaimadhopur
19.	Aligarh	Tonk
20.	Khariyawas	Sikar
21.	Ramdeora	Jaisalmer
22.	Netawai	Sri Ganga Nagar
23.	Gajsinghpur	Shri Ganga Nagar
24.	Lalgarh Jatan	Shri Ganga Nagar
25.	Ridmalsar	Sri Ganga Nagar
26.	Gajner	Bikaner
27.	Nal	Bikaner
28.	Baddoo	Nagaur
29.	Gachipura	Nagaur
30.	Dah	Nagaur
31.	Ashop	Jodhpur
32.	Mogra	Jodhpur
33.	Jadon	Pali
34.	Nimaj	Pali
35.	Bagarinagar	Pali
36.	Parsoli	Chittorgarh
37.	Ratan Nagar	Churu

Films Division Complex in Mumbai

2829. SHRI SHANTARAM POTDUKHE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have taken any steps for expeditious implementation of the third phase of Films division Complex in Mumbai;

(b) if so, the details thereof; and

(c) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c). In the third phase of Films Division Complex in Mumbai, it was originally proposed to build, a film storage vault apart from office accommodation. It has since been decided to have a festival theatre block in addition to the film storage vault.

The site has already been cleared by demolishing, the old structures. The work of construction of new electrical substation has been completed. The construction work of third phase will be completed after the approval of the competent authority is obtained and subject to availability of financial resources.

[Translation]

National Water Management Project

2830. SHRI LALIT ORAON : Will the Minister of WATER RESOURCES be pleased to state the details of subschemes sanctioned for Bihar under National Water Management project during 1993-94, 1994-95 and 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : During 1993-94 and 1994-95 a pilot scheme for purchase of diesel sets for Bihar Public Tubewells with an amount of Rs. 60 lakhs was approved on 28th July, 1994 for implementation under the World Bank assisted National Water Management Project (NWMP) subject to the following conditions :

(a) State Government confirming about budgetary provision for this purpose in their budget for the current financial year;

(b) Prior formation of farmers association and deposition of 10% cost of the sets in advance by them with the State Government;

(c) Operation and maintenance cost of the generating sets to be borne by the concerned farmers' association;

(d) The programme of procuring and installing 25 diesel generating sets should be completed by 31st

December, 1994. In any case, reimbursement would depend upon the availability of funds under the World Bank credit agreement.

The NWMP closed on 31st March, 1995. The objective of the scheme was to provide supplemental power to public tubewells where Bihar Electricity Board was not able to supply reliable power.

[English]

Allocation of Funds

2831. DR. SAKSHIJI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government propose to allocate more funds to Uttar Pradesh under the Irrigation and Flood Management Programmes during 1995-96; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAYA) : (a) and (b). Under the Constitution, irrigation including flood control being a State subject, the responsibility of investigation, planning, implementation and funding etc., of such projects including minor irrigation rests primarily with the concerned State. The Central assistance is provided in the form of block loan and block grant in the State's Plan and is not tied to any project/programme, except the amount earmarked under "Special Problem" criterion.

The approved outlays for irrigation sector in the State's Annual Plan for 1995-96 are as under :

(Rs. in crore)

Items	1995-96
Major & Medium Irrigation	372.01
Minor Irrigation	67.58*
C.A.D.	17.50
Flood control	13.23
Total	470.32

* Including Additional Central Assistance of Rs.10 crore for improvement of irrigation facilities in three districts of hill area (Tehri, Uttarkashi & Pithoragarh)

Production of Oil and Natural Gas

2832. SHRI PHOOL CHAND VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the areas in the country where the Government propose to explore oil and natural gas in near future;

(b) the estimated quantity of oil and natural gas being produced every day;

(c) the likely production of oil and natural gas at the end of 1995; and

(d) the extent to which it is estimated to be increased by the end of 1996?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Exploration activities are proposed to be carried out in the near future in the areas/basins of Cambay, Cauvery, Krishna-Godavari, Upper Assam including Arunachal Pradesh, Assam-Arakan fold belt, Rajasthan, Ganga Valley, Himalayan Foothills, Kutch-Saurashtra, Deccan Syncline, Pranhita-Godavari, Bengal, Frontier areas (like South Rewa, Satpura, Vindhya) and East and West Coast offshore include deep water areas.

(b) The average daily production (April - September, 1995) was around 96229 TPD of oil and 60 MMSCMD of natural gas.

(c) The estimated production level of oil and natural gas at the end of the year 1995-96 will be around 37 MMTPA and 60 MMSCMD respectively.

(d) At the end of the year 1996-97 the production level is likely to be around 38 MMTPA of oil and 62 MMSCMD of gas.

[Translation]

Telephone Exchanges in Bihar

2833. SHRI SURYA NARAYAN YADAV : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to set up new telephone exchanges in Bihar; and

(b) if so, the details with locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) New exchanges/expansions have been planned to be provided during 1995-97 at the following main locations in Bihar :-

S.No.	Name of locations
1	2
1.	Jamshedpur
2.	Adityapur
3.	Persudih
4.	Patliputra
5.	Ranchi
6.	Rajendernagar (Patna)
7.	Sitamarhi

1	2
8.	Saharsa
9.	Motihari
10.	Daltonganj
11.	Chapra
12.	Arrah
13.	Giridih
14.	Purnea
15.	Ramgarh
16.	Ratwara (MUZ)

In addition, about 30 small exchanges are also planned to be opened in rural areas of Bihar to provide village telephones.

[English]

News Announcers

2834. SHRI SRIKANTA JENA :
SHRIMATI GIRIJA DEVI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that most of the news announcers in Doordarshan do not have flawless expression and natural delivery; and

(b) if so, the steps taken to improve the quality and standard of television artists in general and news announcers in particular?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

[Translation]

LPG Agencies to Handicapped

2835. SHRI N.J. RATHVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG dealerships/agencies allotted to handicapped in the country particularly in the tribal areas of Gujarat during the last three years;

(b) whether the reservation quota has been fully implemented;

(c) if not, the steps taken in this regard; and

(d) the number of SCs/STs handicapped who have been allotted LPG dealership/agencies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) During the period from 1993-

94 to 1995-96, 87 LPG distributorships have been awarded under 'PH' category in the country, of which two distributorships have been awarded in the State of Gujarat.

(b) and (c). Prescribed reservation quota for different sections of the society in the allotment of dealerships/distributorships of petroleum products is being implemented as per 100 point roster States/UT wise.

(d) No separate record is maintained for the handicapped belonging to SC/ST category.

Current Affairs Programmes

2836. SHRIMATI SUMITRA MAHAJAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of programmes based on current affairs being telecast by various channels of Doordarshan during the last six months; and

(b) the details of producers of these programmes and the scheduled timings of these telecasts?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED): (a) and (b). The details are given in the attached Statement.

STATEMENT

Schedule of N and CA Programmes for DD-1

Day	Time	Programme	Producer
1	2	3	4
Saturday	7.40 AM	Kashmir File	Arun Kaul Kaul Prodns.
	8.20 AM	Business Breakfast	TV Bazaar
	7.15 PM	Simatati Duriyan	**
Sunday	9.32 PM	Surabhi	Cinema Vision
	11.00 PM	The World This Week	NDTV
	Monday	7.40 AM	North East File
8.20 AM		Business Breakfast	TV Bazaar
6.50 PM		Dateline Kashmir	Asian News Intl.
Tuesday	8.20 AM	Business Breakfast	TV Bazaar
	8.40 AM	APEX Judgements (EP.4)	Sh. Pawan Duggal
Wednesday	8.20 AM	Business Breakfast	TV Bazaar

1	2	3	4
Thursday	7.45 AM	World Report	Sh. Saeed Naqvi
	8.20 AM	Business Breakfast	TV Bazaar
	7.30 PM	Parakh EP-26	Sh. Vinod Dua

1	2	3	4
Friday	8.20 AM	Business Breakfast	TV Bazaar
** This programme is focussed on different welfare schemes of Government and various weaker sections of society. Each scheme/problem is covered by different producers.			

STATEMENT

Number of Current Affairs Programmes being Telecast on DD-II from June 1995 — December 1995 with details of Producers and timing of programmes

S.No.	Periodicity	Time	Programme	Duration	Producer
1.	Monday-Saturday	7.45am	Business Plus	15min.	Amit Khanna M/s Plus Channel
2.	Monday-Sunday	8.00am	First Edition	45 min. Sat & Sun. 1 hour	Dileep Padgaonkar M/s APCA
3.	Monday-Saturday	7.00pm	Surkhiyan	2 min.	Dr. Prannoy Roy, M/s NDTV
4.	Monday-Saturday (Except Friday)	9.00pm	-do-	2 min.	-do-
5.	Monday-Saturday	8.00pm	Headlines Tonight	2min.	-do-
6.	Monday-Saturday	11.00pm	-do-	2 min.	-do-
7.	Monday-Friday	10.00pm	Tonight	30 min.	-do-
8.	Monday-Friday	9.30pm	Aaj Tak	20 min.	Arun Purie M/s TV Today
9.	Saturday	10.10pm	Newstrack	25 min.	-do-
10.	Monday	9.00am	Perceptions	25 min.	Sashi Mehta M/s Signet Commns.
11.	Saturday	9.30pm	India This Week	25 min.	Romesh Sharma M/s Moving Picture
12.	Wednesday	9.00am	Karobarnama	30 min.	H. Vyas Samvad Parikrama
13.	Sunday	10.10pm	*Eyewitness	25 min.	Karan Thaper M/s HTV
14.	Thursday	10.30pm	*Chat show	25 min.	-do-
15.	Friday	3.40am	*Beech Behas Mein	25 min.	Ashwini Chaudhary M/s Pratibimb Commns.
16.	Monday-Friday	7.00am	*Newswave	25 min.	Vinod Dua M/s Comm. Group
17.	Wednesday	8.20 am	*Newswatch	25 min.	Pritish Nandy
18.	Thursday	9.20 am	*Lenseye	25 min.	Anuradha Prasad M/s BAG Films
* Concluded					

STATEMENT

Number of Current Affairs Programmes Being Telecast on DD-III From June 1995 - December 1995 with Details of Producers And Timings of Programmes

S.No.	Periodicity	Time	Programme	Duration	Producer
1.	Monday-Saturday	6.00pm	Asia Business News	30 min.	K.Lal, ABN
2.	Monday-Friday	8.30pm	Newshour	60 min.	Dr. Prannoy Roy, M/s NDTV
3.	Monday-Friday	11.00pm	Markets-Tonight	15 min.	Raghav Bahl M/s TV 18
4.	Saturday	8.30pm	Round Table	60 min.	In-House
5.	Sunday	8.30pm	Healing & Beyond	30 min.	Rosetta Stone

Schedule for N&CA Programmes for DD-CNNI Channel

Day	Time	Programme	Producer
Saturday	8.00AM	Today	NDTV
	9.15AM	Business Plus	Plus Channel
	10.00AM	The First Edition	India Plus TV
	8.00PM	North-East File	Sukriti Films
Sunday	10.00AM	The First Edition	India Plus TV
	12.00Noon	Newstrack	TV Today
	2.30PM	India this Week	Moving Picture
	3.00PM	Books & Ideas	Etcetera Commn
	8.00PM	Round Table	In-House
Monday	8.00AM	Today	NDTV
	9.00AM	Business Plus	Plus Channel
	10.00AM	The First Edition	India Plus TV
Tuesday	8.00AM	Today	NDTV
	9.00AM	Business Plus	Plus Channel
	10.00AM	The First Edition	India Plus TV
Wednesday	8.00AM	Today	NDTV
	9.00AM	Business Plus	Plus Channel
	10.00AM	The First Edition	India Plus TV
Thursday	8.00AM	Today	NDTV
	9.00AM	Business Plus	Plus Channel
	10.00AM	The First Edition	India Plus TV
Friday	8.00AM	Today	NDTV
	9.00AM	Business Plus	Plus Channal
	10.00AM	The First Edition	India Plus TV
	8.00PM	Kashmir File	Arun Kaul Productions

Houses for Telecom Employees

2837. SHRI MAHESH KANDODIA :
SHRI DHARMABHIKSHAM :

Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether the Government propose to construct more houses for telecom employees in the country;
(b) if so, the details thereof, State-wise; and
(c) the allocation made in this regard for the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Details are given in the attached Statement.

(c) The allocation for construction of staff quarters in the current year (1995-96) is Rs. 109.22 crores.

STATEMENT

S. No.	Name of the Circle	Qtrs planned to be constructed level by the end of 8th Five Year Plan to achieve 14% satisfaction	Staff qtrs. already during		
			1992-93	1993-94	1994-95
1	2	3	4	5	6
1.	Andhra Pradesh	1652	30	50	34
2.	Assam	456	39	40	36
3.	Bihar	109	31	38	84
4.	Gujarat	1865	17	40	56
5.	Haryana	290	84	30	12
6.	Himachal Pradesh	62	35	8	50
7.	J & K	325	6	12	4
8.	Karnataka	1097	52	42	6
9.	Kerala	1182	197	225	36
10.	Madhya Pradesh	77	235	237	99
11.	Maharashtra	2135	151	180	91
12.	North East	43	25	91	28
13.	Orissa	-	74	143	57
14.	Punjab	351	111	99	121
15.	Rajasthan	87	64	105	84
16.	Tamil Nadu	1349	158	91	21
17.	Uttar Pradesh	261	84	131	188

1	2	3	4	5	6
18.	West Bengal	318	119	120	40
19.	Madras	1006	24	40	31
20.	Calcutta	1254	20	158	2
21.	NTR New Delhi	-	-	-	54
22.	T and D Circle Jabalpur	-	-	-	2

Notes :-

- (1) The above details do not include MTNL, New Delhi and Bombay.
(2) The construction of more qtrs. is subject to the following constraints :
(a) Difficulty in getting suitable land at suitable locations.
(b) Litigations and encroachments in certain cases on Departmental lands.
(c) Delay in approval of building plans by local bodies/corporations, Urban authorities, Fire Departments and Civil Aviation etc., involved in formal clearance of the plans.
(d) Delay in Service connections :- Electrical/Water/Sewerage etc.

[English]

Oil Fields to Private Sector

2838. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Planning Commission had asked his Ministry to review the decision regarding offer of discovered oil fields to private sector;
(b) if so, the details thereof;
(c) whether any review has been made in the matter; and
(d) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA) : (a) and (b). Planning Commission had suggested a review of the decision to offer discovered Oil & Gas Fields for development by private sector during the formulation of Annual Plan 1995-96 and 1996-97.

- (c) No, Sir.
(d) Does not arise.

[Translation]

Reservation in Promotions to OBCs

2839. SHRI HARI KEWAL PRASAD : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are contemplating to provide reservation in promotions to the Government employees of Other Backward Classes;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The matter is under consideration of the Government.

[English]

Agreement with Egypt to Combat Crimes

2840. SHRI RAM KAPSE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government and the Government of Egypt has signed any agreement in October, 1995 to combat international and organised crimes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) During PM's visit to the Arab Republic of Egypt, an agreement of cooperation to combat all forms of criminal acts particularly those relating to terrorists, transnationals and organised crime was signed. This agreement is aimed to achieve better coordination/cooperation between the two countries so as to effectively deal with the menace of terrorism and organised crime.

Restricted Area in U.P.

2841. SHRI GURUDAS KAMAT :
KUMARI SUSHILA TIRIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Indians even with special permits are not allowed to go near Pithoragarh in U.P. while foreigners are allowed to go there; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (PROF. M. KAMSON) : (a) Yes, Sir.

(b) Consequent to the shifting of inner line 40 kms. away from the international border, certain areas in U.P. i.e. Milan Glacier, Dharamghat, Jolingkong area, Sobla, Dharchula, etc. have been thrown open to foreign tourists

vice notification dated, 22-993 issued under the Foreigners (Protected Areas) order, 1958. Similar relaxation in respect of Indians is to be permitted by an amendment to Criminal Law Amendment Act, 1961, in consultation with the State Government of Uttar Pradesh who have been requested to furnish a detailed proposal in this regard.

Setting up of Tribal Development Council

2842. KUMARI FRIDA TOPNO : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to set up a Tribal Development council to review the Scheduled Areas and Schedule Tribes Development Programmes;

(b) if so, the details thereof;

(c) whether the said council has been set up or is proposed to be set up in a tribal dominated area;

(d) if so, the details thereof alongwith the details of its Chairman and Members;

(e) if not, the reasons for delay in setting up the above Council; and

(f) the time by which the Council is likely to be set up?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (f). No, Sir. However, it has been decided to set up a Commission under Article 339 (I) of the Constitution. The Commission will have seven Members including the Chairman and Member-Secretary. Chairman of the Commission will be from amongst Scheduled Tribes and at least half of the Members of the Commission would be eminent persons from amongst the Scheduled Tribes. The headquarter of the proposed Commission will be in or around tribal area.

20 - Point Programme

2843. SHRI ANADI CHARAN DAS : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any survey has been conducted by the 20-Point Programme Division to find out the impact of actual implementation of the various poverty alleviation programmes; and

(b) if so, the number of families, who have crossed the poverty line as a result of these programmes during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The Twenty Point Division of this Department has not carried out any survey to find out the impact of various poverty alleviation programmes included in the Twenty Point Programme;

(b) The question does not arise.

Allocation of Naphtha

2844. SHRI V. SREENIVASA PRASAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of firms/companies allocated Naphtha/NGL;

(b) the details of pending applications for allocation of these products, and since when these are pending;

(c) the reasons of delay in this regard; and

(d) the steps proposed to be taken to clear all these applications?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). A number of applications for allocation of Naphtha/NGL are received from various firms/companies. As NGL/Naphtha are highly inflammable products and are likely to be used for adulteration of petrol/diesel, the applications are minutely scrutinised and carefully processed in consultation with the Oil companies. Oil Coordination Committee, various sponsoring Ministries/Departments like Ministry of Power, Department of Chemicals and Petrochemicals, Department of Fertilizers, Ministry of Steel and expert opinion. The applications are required to also furnish certificates/clearances from various authorities like the State Pollution Control Board, the Chief Controller of Explosives, Directorate of Industries of State, etc. As allocation is based on recommendations/clearances of other Ministries/authorities, expert opinion and logistic feasibility, the process is inherently time-consuming and it takes time to take final decision. All efforts are made to expedite decision.

Speed Post Customers Meet

2845. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Delhi Postal Department had organised a "Speed Post Customers Meet" during the National Postal Week celebration in the capital during the middle of October, 1995;

(b) if so, the details thereof;

(c) whether the Government have announced enhancement of the existing money back guarantee of delayed delivery by speed post and payment of compensation, in case an article sent by speed post was lost in transit;

(d) if so, the details thereof; and

(e) the other steps taken in recent months by the Government for popularising its Speed Post Service and weaning away the customers from private couriers and the results thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Delhi Postal Circle had organised a "Speed Post Customers Meet" on 13-10-95 at Vigyan Bhawan, conference Hall at 5 P.M. This meet was attended by 21 regular bulk customers. Details of various Value Added Services were announced such as :

(i) Track and Trace System.

(ii) Same day delivery of articles posted by 12 'O' Clock.

(iii) Priority handling of enquiries

(iv) Pick-up service

(v) Free intimation of despatch particulars.

(c) Yes, Sir.

(d) (i). Refund of double the composite Speed Post charge will be paid in case of delay.

(ii) A compensation of Rs.200/- will be paid for Speed Post articles lost in transit.

(e) The steps taken in recent months by the Government in popularising Speed Post are as below:

(i) Installation of computerised track and trace between Delhi and Bombay.

(ii) Rebate upto 10% given to bulk customers.

(iii) Free pick up service for bulk customers.

(iv) Direct marketing by marketing executives among existing and potential customers.

(v) Organising customer meets to give wide publicity to Speed Post.

(vi) Telecast of Speed Post publicity film through Doordarshan.

(vii) Refund double the composite tariff in case of delay.

(viii) Compensation of Rs. 200/- in case of lost in transit.

The results are an increase in Speed Post traffic from 1.09 crore articles during 1993-94 to 1.25 crore articles during 1994-95.

Telecom Package for Rural Areas

2846. SHRI SYED SHAHBUDDIN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the brief particulars of the telecom package for rural areas announced recently;

(b) the total number of blocks in the country, State-wise, and the number of those linked by telephones at present, State-wise and the time framed for the installation of telephones in the remaining blocks; and

(c) the total number of villages, State-wise and the number of those, State-wise which are linked with telephone and the time framed for the installation of telephone link in the remaining villages?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) A statement is attached.

(b) Such information is not maintained.

(c) The total number of villages in the country is 604925, out of which 1,94,848 have been given public telephone facility upto 30.11.1995. Statewise information is given in the annexure. Govt. have adopted national Telecom Policy, 1994, which envisages provision of a public telephone facility to each of the villages progressively by the year 1997.

STATEMENT

1. The Rural Telecom Package announced on 22 November 1995 has the following components :
 - (a) Free calls increased from 150 to 250 per billing cycle for rural subscribers.
 - (b) Registration fee reduced from Rs.2000 to Rs.1000 for rural subscribers serviced by exchange systems upto 10,000 lines.
 - (c) The telephone rental for all rural subscribers reduced to Rs.100.
 - (d) The amount of installation charges presently fixed at Rs.300 shall be maintained upto 31.3.98 for rural subscribers.
 - (e) Local, STD & ISD charges reduced by 25% for first 200 calls beyond free call limit for rural subscribers.
 - (f) Commission payable to Panchayat PCO Franchisees enhanced from 20% to 50% on gross turn-over including the telephones to be provided to the franchisees of Panchayat Sanchar Sewa Yojna launched by Deptt. of Posts.
 - (g) Commission to STD/ISD/PCO franchisees.
 - (i) in rural areas enhanced to 25% on gross turnover per month.
 - (ii) Commission to PCO franchisees in non-rural areas of the predominantly hilly states/ tribal and hilly areas enhanced to 20% on the gross turn-over upto Rs. 50,000 per month and 15% there after.
 - (iii) Commission to STD PCO Franchisees in the rest of the country to be paid @ 16% upto a gross of Rs. 20,000 per month; @ 15% on the gross turn over between Rs.20,000 and Rs.50,000 per month and @ 12% on the gross turnover beyond Rs.50,000 per month.

(h) Group dialling facility extended upto 30 kms in Rural hilly and tribal areas of the country and 20 kms in other areas if one of the following three conditions is met :

- (i) The calling and the called exchange are both in the Same SDCA.
 - (ii) Even if the calling and the called exchange are not within the same SDCA, the corresponding SDCAs are within a distance of 30/20 Kms from each other as the case may be.
 - (iii) Local areas of the calling and the called exchanges have a common boundary even if they fall in adjacent SDCAs.
2. The concessional rates will take effect from 1-1-1996. The financial impact of the package will be about Rs.200 crores per year.

Status of villages with public telephone facility as on 30.11.95

S.	State	Total No. of villages	No. of public villages with telephone facility
1	2	3	4
1.	Andhra Pradesh	29460	17000
2.	Assam	22224	7065
3.	Bihar	79208	11250
4.	Gujarat Including Dadar & Nagar Haveli, Daman & Diu	18735	12527
5.	Haryana	7190	6276
6.	Himachal Pradesh	16997	3211
7.	Jammu & Kashmir	6447	1421
8.	Karnataka	27024	11118
9.	Kerala	1530	1530
10.	Madhya Pradesh	71526	26400
11.	Maharashtra including Goa	40430	20596
12.	North-East Including Mizoram, Nagaland, Arunachal Meghalaya, Tripura & Manipur	14197	2111
13.	Orissa	46989	10600
14.	Punjab	13253	8411
15.	Rajasthan	37889	10601

1	2	3	4
16.	Tamil Nadu including Pondcherry	20196	13479
17.	Uttar Pradesh	112568	24979
18.	West Bengal including Sikkim	38337	5954
19.	A & N Islands	534	128
20.	MTNL	191	191
	Total	604925	194848

Flood in Delhi

2847. SHRI BALRAJ PASSI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether threat of flood in Delhi during August, 1995 was mainly increased due to excessive release of water by Haryana;

(b) whether there was excess water in Haryana even during summer but it was not released for Delhi;

(d) whether the officials of Uttar Pradesh Government also connived with unscrupulous persons to increase water-level in river Yamuna to increase the threat of floods in Delhi; and

(d) if so, the steps taken/proposed to be taken by the Union Government to avoid such manmade threats in future?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) There was no major flood in Yamuna at Delhi during August, 1995. There are no Storage structures in Haryana. Hence floods of the river Yamuna are not regulated in Haryana and pass down without any moderation.

(b) Yamuna waters are allocated amongst the beneficiary states of Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi as per the Memorandum of Understanding (MOU) signed on 12th May, 1994 by these States. Upper Yamuna River Board was constituted for implementation of the MOU on 11th March, 1995. The Board started functioning from 22nd April, 1995.

Haryana provided 200 cusec additional water to NCT of Delhi during the last summer as per directions of the Upper Yamuna River Board and Government of India.

(c) No, Sir.

(d) Does not arise.

[Translation]

Cooperation to African countries

2848. SHRI SATYA DEO SINGH :
SHRIMATI KRISHNENDRA
KAUR (DEEPA) :
SHRI RAMPAL SINGH :
SHRI BRIJBHUSHAN SHARAN SINGH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether India has offered its co-operation to African countries in the field of telecommunications;

(b) if so, the details thereof; and

(c) the response of the African countries in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) India has offered its co-operation to various African countries in Telecom fields in areas like establishment and management of telecom links, installation of Telecom Network, Telecom Consultancy etc.

(c) Very good, Sir.

[English]

Coal Mining

2849. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COAL be pleased to state :

(a) whether Central Mine Planning and Design Institute has acquired any orders for consultancy in the field of coal mining during the past two years;

(b) if so, the details thereof and the foreign orders secured by the above Institute alongwith the value of such contracts; and

(c) the details thereof, country-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c). Yes, Sir. Central Mine Planning and Design Institute Limited (CMPDIL) has secured 23 outside consultancy orders during two year period (Decemer, 1993 - December, 1995) including one from outside India. Total contract value of 22 local orders is Rs.10.80 million and the contract value of foreign order received from Tanzania for preparation of feasibility study report for Mchuchuma Colliery and Thermal Power Station in that country is US \$ 2.55 million.

Funds for the Children of Minority Communities

2850. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have earmarked funds for implementation of the welfare schemes for the children belonging to minority communities;

(b) if so, the funds earmarked for 1995-96; and

(c) the amount allocated to Andhra Pradesh for the above period?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN):

(a) Yes, Sir. Ministry of HRD has been implementing three separate educational development programmes in the minority concentration districts for the welfare of minorities. They are Area Intensive programme, Modernisation of Madrasa Education and Community Polytechnics. These schemes are implemented by States/UTs concerned as a centrally sponsored scheme.

The National Foundation for Communal Harmony is providing assistance to the children who become destitutes in communal riots. Monthly amounts are paid to the concerned children @ Rs.425/- per month per child in class 'A' & 'B' cities and Rs. 375/- per month per child in other places till they attain the age of 18 years, in exceptional cases upto 21 years. This assistance would cover items like fees, text books, stationery, uniform, food, clothing, health care and recreation.

The Maulana Azad Education Foundation is a registered society engaged in the promotion of educational activities among the educationally backward sections of the society including minorities and backward classes. This society provides assistance for the setting up of residential schools especially for girls and other related activities.

(b) Maulana Azad Foundation implements its schemes through the interest accrued on the corpus fund of Rs.30.01 crores. During 95-96 a sum of Rs. 4.63 crores has been earmarked under the head 'Educational Activities'.

The provision for Area Intensive Programme under Human Resources Development Ministry is Rs.2.20 crores. Provision made for Modernisation of Madrasa Education is Rs. 0.40 crores and the provision for Community Polytechnics is Rs. 0.30 crores. National Foundation for Communal Harmony implements its programmes with the interest on the corpus fund of Rs. 10 crores.

(c) No state-wise allocation is made under the scheme.

Racket in Telephone Calls in Delhi

2851. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any case of international racket in telephone calls in Delhi has been noticed by the Government in the month of October, 1995;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government against the persons found involved in the matter including MTNL employees?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) A case of misuse of 2 telephones in Tagore Garden area to the extent of Rs. 80 lakhs was detected. Preliminary investigation revealed involvement of some private persons who had taken telephones in fake names in connivance with MTNL officials.

(c) Three private persons and 4 officials of MTNL alleged to be involved in the misuse were arrested and subsequently released on bail. The 4 officials of MTNL have been placed under suspension. Suitable disciplinary/penal action against the MTNL officials and outsiders involved in the misuse will be taken after the results of the investigation by the CBI are known.

Professional Training Institutions

2852. SHRI S.M. LALJAN BASHA : Will the Minister of WELFARE be pleased to state :

(a) the number of educational institutions set up to provide the professional training to the girls belonging to minority communities in the country, particularly in Andhra Pradesh;

(b) the number of girls benefited by these institutions; and

(c) the financial assistance provided by the Union Government to Andhra Pradesh for these institutions?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE : (SHRI ASLAM SHER KHAN) : (a) The All India Council for Technical Education (AICTE) is an statutory body set up under Act 1987 for ensuring proper and coordinated development of Technical Education at Degree and Diploma levels in the country. The approval to start new institutions is accorded by the AICTE in accordance with the regulations provided under it.

No professional institute has been approved only for girls belonging to minority communities in the country.

(b) Does not arise.

(c) Does not arise.

[Translation]

Telephone Exchanges in Madhya Pradesh

2853. SHRIMATI SUMITRA MAHAJAN :
SHRI PHOOL CHAND VERMA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the places in Madhya Pradesh, where electronic exchanges are functioning at present with capacity of each exchange;

(b) the places where such exchanges are proposed to be set-up during 1995-96;

(c) the exchange-wise waiting list for telephone connections in the State; and

(d) the time by which it is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). Updated information is being collected and will be laid on the Table of the House.

[English]

Poverty Alleviation Schemes in Assam

2854. SHRI PROBIN DEKA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government of Assam have submitted any poverty alleviation scheme to the Union Government for approval;

(b) if so, the details including the assistance sought in this regard; and

(c) the action proposed to be taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) No, Sir. The Government of Assam has not submitted any fresh scheme for poverty alleviation. However, On-going poverty alleviation programmes like Integrated Rural Development Programme, Jawahar Rozgar Yojana, employment Assurance Scheme, Nehru Rozgar Yojana and Prime Minister's Intergrated Urban Poverty Eradication Programme are being implemented in the State.

(b) and (c). Dose not arise.

Combation with Terrorism

2855. SHRI BOLLA BULLI RAMAIAH :
SHRI M.V.V.S. MURTHY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Union Home Secretary and Canadian High Commissioner discussed recently about ratification treaty to combat terrorism in both the countries;

(b) if so, the main issues discussed;

(c) whether the treaty signed by the Home Minister in October last year in Canada has been fully implemented;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). Union Home Secretary and Canadian High Commissioner met on 19-10-1995 and exchanged the Instrument of Ratification of Mutual Legal Assistance signed earlier between Government of India and Government of Canada.

(c) and (d). It has become operational from the time of exchange of Ratification between both the countries. The MLAT provides for cooperation between the concerned agencies in India and Canada to work jointly in the investigation, prosecution and suppression of crime, including crime related to terrorism and tracing, restraint, forfeiture or confiscation of the proceeds of crime.

(e) Question does not arise.

[Translation]

Post Offices in Maharashtra

2856. SHRI DATTA MEGHE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of post offices and branch post offices functioning in the State of Maharashtra at present; district-wise;

(b) the number of post offices and branch post offices opened during the last three years, year-wise and district-wise; and

(c) the number of such post offices proposed to be opened this year district-wise and the criteria laid down for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of post offices and branch post offices functioning in the State of Maharashtra at present, district-wise is given in the attached Statement-I.

(b) The number of post offices and branch post offices actually opened during the last three years, year-wise and district-wise is given in the attached Statement-II.

(c) Annual Plan 1995-96 envisages opening of 8 extra departmental branch post offices and 11 departmental sub post offices in Maharashtra, District-wise details of which is given in the attached Statement-III. Actual opening of post offices would depend on availability of resources. Criteria for opening of post offices are given in the attached Statement-IV.

STATEMENT-I

Number of Post Offices and Branch Post Offices functioning in the State of Maharashtra as on 31.3.95 District-wise

S.No.	Name of District	No of post offices excluding EDBOs*	No. of Extra departmental branch post offices
1.	Bombay	265	9
2.	Ahmednagar	105	537
3.	Akola	53	340
4.	Amravati	74	372
5.	Aurangabad	59	299
6.	Buldana	66	280
7.	Bhandara	41	258
8.	Beed	34	285
9.	Chandrapur	39	261
10.	Dhule	54	397
11.	Gadchiroli	17	201
12.	Jalna	20	145
13.	Jalgaon	88	424
14.	Kolhapur	103	434
15.	Latur	30	256
16.	Nagpur	118	223
17.	Nanded	51	404
18.	Nasik	93	569
19.	Osmanabad	30	243
20.	Pune	208	578
21.	Parbhani	32	270
22.	Raigad	48	273
23.	Ratnagiri	85	552
24.	Solapur	100	431
25.	Satara	98	556
26.	Sangli	97	326
27.	Sindhudurg	62	291
28.	Thane	117	315
29.	Wardha	33	152
30.	Yeotmal	48	321
Total		2268	10002

*Extra Departmental branch post office.

STATEMENT-II

Details of Post Offices Actually Opened During The Last Three Year in Maharashtra As On 31.3.95, District-Wise.

S. No. District	1992-93		1993-94		1994-95	
	ED BOs*	DO Ss**	ED BOs	DS Os	ED BOs	DS Os
1. Bombay	-	3	-	-	-	-
2. Ahmednagar	3	-	9	-	-	-
3. Akola	2	-	1	-	-	-
4. Amravati	1	-	10	-	-	-
5. Aurangabad	-	1	-	-	-	-
6. Buldana	3	-	3	-	-	-
7. Bhandara	5	-	2	-	-	-
8. Beed	2	-	-	-	-	-
9. Chandrapur	5	-	4	-	-	-
10. Dhule	6	1	8	-	-	-
11. Gadchiroli	5	1	10	-	1	-
12. Jalna	1	-	1	-	-	-
13. Jalgaon	1	-	1	-	-	-
14. Kolhapur	12	1	1	1	-	-
15. Latur	-	1	-	-	-	-
16. Nagpur	-	-	3	-	1	-
17. Nanded	6	-	-	-	-	-
18. Nasik	4	2	5	-	-	-
19. Osmanabad	-	-	1	-	-	-
20. Pune	18	-	12	7	-	-
21. Parbhani	2	-	-	-	-	-
22. Raigad	6	-	5	-	-	1
23. Ratnagiri	4	-	2	-	-	-
24. Solapur	7	-	2	1	-	-
25. Satara	-	-	8	-	-	-
26. Sangli	5	1	1	-	-	-
27. Sindhudurg	8	-	-	-	-	-
28. Thane	14	4	13	-	-	-
29. Wardha	-	-	-	-	-	-
30. Yeotmal	2	-	3	-	-	-
Total	122	15	105	9	2	1

* Extra Departmental Branch post offices.

** Departmental sub post offices.

STATEMENT-III

*Details of Target Fixed For Opening of Post Offices,
Category-Wise and District-Wise in Maharashtra
Under Annual Plan 1995-96*

S.No.	Name of District	EDBO*	DSO**
1.	Ahmednagar	-	1
2.	Amravati	1	-
3.	Aurangabad	-	1
4.	Chandrapur	-	2
5.	Dhule	1	-
6.	Gadchiroli	1	-
7.	Jalna	-	1
8.	Kolhapur	1	-
9.	Osmanabad	1	-
10.	Pune	1	2
11.	Parbhani	-	1
12.	Raigad	1	-
13.	Sangli	-	1
14.	Thane	1	2
Total		8	11

* Extra Departmental Branch post offices.

** Departmental sub post offices.

STATEMENT-IV**1. Norms for opening of new Branch Post Office****1.1 POPULATION****(a) In Normal Areas :**

3000 population in a group of village (including the PPO Villages)

(b) In the Hilly, Tribal, Desert and Inaccessible Areas :

500 population in an individual village or 1000 population in a group of villages.

1.2 LISTANCE**(a) In Normal Areas :**

The minimum distance from the nearest existing Post Office will be 3 Kms.

(b) In Hill, Tribal, Desert and Inaccessible Areas:

The distance limit will be the same as above except that in Hilly Areas, the minimum distance limit can be relaxed by the directorate in cases where such relaxation is warranted by special circumstances which should be clearly explained while submitting a proposal.

1.3 ANTICIPATED INCOME :**(a) In Normal Areas :**

The minimum anticipated revenue will be 33½% of cost.

(b) In Hilly, Tribal, Desert and Inaccessible Areas:

The minimum anticipated income will be 15% of the cost.

2. Norms of opening new Departmental Sub Post Office.

2.1 The minimum of work load of the Extra Departmental Branch PO office should be five hours per day.

2.2 The permissible annual loss should be not more than Rs.2400/- in normal rural areas and Rs.4800/- in Tribal and Hilly area. However, in Urban Areas, the Post Office should be initially self supporting and at the time of the first annual review it should show 5% profit to be eligible for further retention.

2.3 The minimum distance between two post office should be 1.5 km. In cities with a population of 20 Lakhs and above, and 2Kms in other urban areas. No two delivery offices, however, should be closer than 5kms. for each other. Heads of Circles have powers to relax the distance condition in 10% of the cases.

2.4 A delivery Post Office in Urban Area should have a minimum of 7 Postmen's beats.

[English]

Cost of Empty LPG Cylinder

2857. SHRI CHIRANJI LAL SHARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the procurement cost of 14.2 Kg. empty LPG cylinder and its book value after one year of its purchase;

(b) whether any list indicating the number and series of the LPG cylinder procured by the Oil Corporation are circulated to their respective distributors/Area Offices of the Oil Corporation;

(c) if so, whether the technically spurious LPG cylinders were accepted by the respective Oil Corporations in their plants from the distributors; and

(d) if so, the number of such cylinders accepted by the bottling plants during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) the average procurement cost of a 14.2 Kg. cylinder comes to around Rs. 900 per cylinder inclusive of cost of valve and excise duty, sales tax and freight. The cost of cylinder is zero after full capitalisation.

(b) No, Sir.

(c) and (d). The empty cylinders received by the bottling plants from the distributors are subjected to close scrutiny to ascertain their genuineness. The details of the technically spurious cylinders received at bottling plants during the last three years are as under :

1992-93	-	21720
1993-94	-	22147
1994-95	-	20653

Delhi Telephones

2858. SHRI SHRAVAN KUMAR PATEL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the series of articles captioned "who cares for Delhi Telephones" appearing in the 'Hindustan Times' dated July 23-25, 1995;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The articles contained complaints regarding telephone services of MTNL, Delhi.

(c) The complaints contained in the articles have been investigated by MTNL, Delhi and suitable remedial action taken.

Delhi Police

2859. SHRI TARA SINGH :
SHRI V. SREENIVASA PRASAD :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to revamp the Vigilance Department of the Delhi Police; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) No, Sir.

(b) Does not arise, in view of (a) above.

Electronic Exchanges in Maharashtra

2860. SHRI SUDHIR SAWANT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the time by which separate division of Sindhudurg is likely to commissioned;

(b) The time by which waiting list of telephone connections is likely to be cleared at Sawantwadi, Vengurla, Malvan, Kudal, Konkaoli, Deogad, Rajapur. Lanja and Sangmeshwar;

(c) the places where STD is proposed to be commissioned by March 31,1996 in Sindhudurg and Ratnagiri districts of Maharashtra;

(d) the number of electronic exchanges with details likely to be commissioned by March 31,1996 in both districts; and

(e) the time by which STD facilities at Konkaoli, Vengurla and Sangmeshwar would be provided?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Separate Division of Sindhudurg has been sanctioned on 17.11.1995.

(b) Waiting list at Sawantwadi, Kudal and Sangmeshwar is likely to be cleared by 31.3.1996 & for remaining places by 31.3.1997.

(c) Sindhudurg - Nil
Ratnagiri - Sangmeshwar

(d) SINDHUDURG DISTRICT

1.	256P C-DOT	at	Oras.
2.	256P C-DOT	at	Malvan.
3.	256P C-DOT	at	Kankavali.
4.	128P C-DOT	at	Zarap.
5.	128P C-DOT	at	Ramgad.
6.	128P C-DOT	at	Malgaon.

RATNAGIRI DISTRICT

1.	256P C-DOT	at	Rampur
2.	256P C-DOT	at	Ranari.
3.	256P C-DOT	at	Pali.
4.	128P C-DOT	at	Vaghivare.
5.	128P C-DOT	at	Kondye.
6.	128P C-DOT	at	Angavali.
7.	128P C-DOT	at	Wakavali.
8.	512P ILT Exp.	at	Sangameshwar.

(e) STD at Konkaoli and Vengurla already provided. STD at Sangmeshwar is likely to be provided by 31.3.1996.

Coal Stockyard

2861. SHRI RAM NIHOR RAI : Will the Minister of COAL be pleased to state :

(a) the number of coal stockyards under Coal India Limited in operation;

(b) whether the Coal India Limited has closed down some of the stockyards after December, 1993;

(c) if so, the details thereof;

(d) whether the closed stockyards are being used for any other purposes; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) According to the information received from Coal India Limited (CIL), the company is presently operating 3 coal stockyards.

(b) and (c). Yes, Sir. CIL has closed down 12 stockyards. Seven of these are in West Bengal, three in Delhi and one each in Tamil Nadu and Orissa.

(d) and (e). The land and buildings for the stockyards had been obtained by CIL on contract. These have reverted back to their respective owners after closure of the stockyards. CIL is not aware of the present use of these properties.

Coal Supply

2862. SHRI HARIN PATHAK : Will the Minister of COAL be pleased to state :

(a) the number of wagons supplied by Railways against the number of wagons requisitioned by Coal India Limited since November, 1994 till date; and

(b) the steps taken by Coal India Limited to maintain its assured linkage to the consumers in the absence of adequate supply of wagons by Railways?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The details regarding target of wagon loading, offers for loading of coal by coal companies, and supply of wagons by the Railways during the period November, 1994 to October, 1995 and during the month of November, 1995 are as under :

(In four wheeler wagons per day)
(Data provisional)

	November,94 to October,95	November,95 (Unreconciled)
Target	17340	18129
Offer	18042	20114
Supply	16501	17306

(b) Coal Companies under Coal India Limited are offering coal to rail linked consumers for movement by road from available sources to make good the shortfall in movement of coal by rail.

[Translation]

Cables Contracts

2863. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the contracts awarded for laying of telephone cable in the country during the last one year;

(b) the depth prescribed for laying of cables;

(c) the dues of these contractors outstanding against the Department of Telecommunications; and

(d) the amount given to the State Governments during the last six months for the damage caused to the roads of Public Works Department, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Coal Production

2864. SHRI SHIVARAJ SINGH CHAUHAN : Will the Minister of COAL be pleased to state :

(a) the total coal produced in the country at present;

(b) the target fixed for production of washed and unwashed coal etc. from the open cast mines during 1994-95; and

(c) the steps taken by the Government to achieve the said target?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) During current year 1995-96 (till November,95) coal production in the country from mines of Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) is 151.54 million tonnes (Provisional).

(b) The washed coal target for the year 1994-95 was 9.77 million tonnes. The target fixed for raw coal production for the year 1994-95 for CIL and SCCL was 248.60 million tonnes, of which target of open cast mine was 172.73 million tonnes.

(c) Target for raw coal production was achieved for the year 1994-95. However achievement in case of washed coal production was 91.7%. Major steps taken to augment availability of washed coal and to achieve the target are as follows :

(i) Increasing raw coal feed to washeries by supply of low volatile medium coking coal of suitable quality;

(ii) modifications of the existing washeries to improve capacity utilisation and improve quality of washed coal;

(iii) increasing raw coal availability by re-organising existing mines and development of new mines; and

(iv) early commissioning of two new washeries under construction at Madhuband (BCCL) and Kedla (CCL).

*[English]***Structural Reforms**

2865. SHRI ASHOK ANANDRAO DESHMUKH : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is an increase in the number of poor people after the implementation of structural reforms;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure that structural reforms measures do not adversely effect the poor people?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). The estimates of poverty are made by the Planning Commission using the data on quinquennial National Sample Survey of household consumer expenditure. The last two such surveys were held in years 1987-88 and 1993-94. Some provisional results based on sub-sample I of the 1993-94 survey carried out in the post reform period have been made available. The partial results available for the 1993-94 survey, from the point of view of their implications for poverty situation in 1993-94, are being studied.

(c) The Government's strategy for poverty alleviation includes :

- (i) Overall programme of economic reform designed to promote rapid, broad-based, employment intensive economic growth;
- (ii) Increased allocation for special employment generation programmes for the poor;
- (iii) New programmes for providing social security to the poor; and
- (iv) Stepping up in the Plan Outlay of Central Government, the share of social sectors, such as education, health and welfare of weaker sections.

*[Translation]***Coverage by Akashvani and Doordarshan in Rajasthan**

2866. SHRI RAM SINGH KASHWAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have formulated any scheme to bring more area of Rajasthan under Akashvani and Doordarshan coverage and expansion of media;

(b) if so, the details thereof; and

(c) the time by which the proposed T.V. transmitter at Churu district of Rajasthan is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) Three schemes of All India Radio as well as seven High Power Transmitters, 38 Low Power Transmitters/Very Low Power Transmitters of Doordarshan in Rajasthan are envisaged to be set up in order to improve coverage subject to availability of requisite funds, infrastructure facilities and inter-se priorities.

(c) Low Power Transmitter at Rajgarh in Churu district is under implementation and is expected to be ready by March, 1996 subject to availability of resources.

Telecom Facility

2867. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to provide telecommunications facilities on priority basis, particularly in backward/rural areas; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. Government have adopted National Telecom Policy, 1994, which envisages provision of a Public Telephone facility to each village of the Country, including backward/rural areas, progressively by the year 1997. No priorities have been allotted as such. Telegraph facility is also being provided on such Public Telephones wherever there is a demand and traffic justifies it.

(b) Upto 30-11-1995, 194848 villages have been provided with Public Telephone facility out of which 50536 have also telegraph facility. The State-wise details are given in the attached Statement.

STATEMENT

Status of Telecom Facility Available in Villages upto 30.11.1995.

S. No.	State	Total No. of Villages	No. of Villages with Public Telephone facility (VPTs)	No. of VPTs* with telegraph facility
1	2	3	4	5
1.	Andhra Pradesh	29460	17000	1974
2.	Assam	22224	7065	230
3.	Bihar	79208	11250	3394

1	2	3	4	5
4.	Gujarat (Including Dadar & Nagar Haveli, Daman & Diu)	18735	12527	1147
5.	Haryana	7190	6276	64
6.	Himachal Pradesh	16997	3211	173
7.	Jammu & Kashmir	6447	1421	290
8.	Karnataka	27024	11118	1596
9.	Kerala	1530	1530	9
10.	Madhya Pradesh	71526	26400	26192
11.	Maharashtra	40430	20596	1365
12.	North-East (Including Mizoram, Nagaland, Aruncahal, Meghalaya, Tripura and Manipur)	14197	2111	Nil
13.	Orissa	46989	10600	3340
14.	Punjab	13253	8411	270
15.	Rajasthan	37889	10601	2193
16.	Tamil Nadu (Including Pondicherry)	20196	13479	2215
17.	Uttar Pradesh	112568	24979	4734
18.	East Bengal (Including Sikkim)	38337	5954	1350
19.	A & N Islands	534	128	
20.	M.T.N.L.,N.Delhi	191	191	Nil
Total		604925	194848	50536

*VPTs- Village Public Telephones.

[English]

New Petrol Retail Outlets

2868. DR.SAKSHIJI : Will the Minister of PETORLEUM AND NATURAL GAS be pleased to state:

(a) whether the new petrol retail outlets in Uttar Pradesh sanctioned by the Oil Selection Board during 1994-95 have been allotted to the concerned allottees;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Yes, Sir. LOIs for all the 111 retails outlet dealerships recommended by the OSB (UP) in the 1994-95 have been issued by the Oil Marketing Compaines.

(c) Does not arise.

[Translation]

Post Office Buildings

2869. SHRI N.J. RATHVA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the amount earmarked for construction of departmental buildings for post offices during 1995-96, State-wise; and

(b) the places, where these buildings are proposed to be constructed during the current financial year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Details of the amount earmarked for construction of departmental buildings for post offices during 1995-96 is given in the attached Statement.

(b) Information is being collected and will be laid on the Table of the House.

STATEMENT

Details of Amount Earmarked for Construction of Departmental Buildings for Post Offices During 1995-96 — Postal Circle-wise

Circle	Amount (Rupees in Lakhs)
Andhra Pradesh	1.30
Assam	13.50
Bihar	20.95
Delhi	2.80
Gujarat	68.78
Haryana	16.31
Himachal Pradesh	62.06
J & K	15.69
Kerala	88.20
Karnataka	48.37
Madhya Pradesh	53.70
Maharashtra	127.92
North East	36.89
Orissa	37.60
Punjab	-
Rajasthan	23.99
Tamilnadu	24.57
Uttar Pradesh	15.01
West Bengal	25.97
Total	683.61

[English]

Hostels for SC/ST Students in Maharashtra

2870. SHRI ANNA JOSHI : Will the Minister of WELFARE be pleased to state :

(a) the number of hostels for Scheduled Caste/ Scheduled Tribe students in Maharashtra at present;

(b) whether the Government propose to construct some more hostels during the current financial year; and

(c) if so, the details alongwith the locations thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) At present there are 192 hostels Scheduled Castes and 158 hostels for Scheduled Tribes in

Maharashtra. In addition, there are 2075 hostels for Scheduled Castes and Scheduled Tribes run by voluntary organisations.

(b) The proposal of Government of Maharashtra to construct 3 hostels each for Scheduled Castes Boys and Girls, and to extend the existing hostel buildings for 13 SC Boys Hostels and 1 SC Girls Hostel run by voluntary organisations, is under consideration for sanction of financial assistance. With regard to hostels for Scheduled Tribes Boys and Girls no proposal has been received from the State Government so far during the current financial year.

(c) The details of location and the number of inmates of these proposed hostels are given in the attached Statement.

STATEMENT

S.No.	Name of Schools/Hostels	Place	No. of inmates
1	2	3	4
(A)	GOVERNMENT SC BOYS HOSTEL		
(1)	Govt. BC Boys Hostel, Bhiwandi	Bhiwandi, Distt. Thane	75
(2)	Govt. BC Boys Hostel, Vaijapur	Vaijapur, Distt. Aurangabad	75
(3)	Government BC Boys Hostel, Latur	Distt. Latur	75
(B)	GOVERNMENT SC GIRLS HOSTEL		
(1)	Govt. BC and EBC Girls Washim Hostel	Washim, Distt. Akola	80
(2)	Govt. BC and EBC Girls Kotal Hostel	Kotal Hostel, Distt. Ahmednagar	80
(3)	BC Girls Hostel, Vaijapur	Vaijapur, Distt. Arungabad	75
(C)	SC BOYS SCHOOLS/HOSTELS RUN BY NGOS		
(1)	Bharshi Shikshan Prasarak Mandal, Barshi	Distt. Solapur	29
(2)	Shri Kapileshwar BC Pinjar Barshi Tal	Distt. Akola	60
(3)	Shivaji Gram Vikas Krushi Vikas Mandal	Khamgaon, Solapur	32
(4)	Adarsh Shikshan Sansta Khed Yeshvantra Chavan Vidyartigrih	Osmanabad	31
(5)	Janta Vidya Mandal Amravati Vidhyarthi Vastigarh	Akola	120
(6)	Vidya Vikas Shikshan Sanstha Nipani Tal Kalamb Vidyarthi Vastrigrih	Distt. Usmanabad	36
(7)	Shri Chatrapati Shivaji Shikshan Sanstha Adas Sanchalit Yeshvant Magas Vastigrih Kej	Distt. Beed	60
(8)	Vimukta Jati Samittee Vasantnagar Tal. Mukhed Sanchalit Fulsingnaik Magasvargiya V. Sasantnagar Kotyal Nanded.	Distt. Nanded	100
(9)	Adiwasi Seva Samittee Nasik Sanchalit Vidyarti Vasti. Ambepada	Distt. Nasik	28
(10)	Adiwasi Seva Samittee Nasik Sanchalit Harisul Peth.	Distt. Nasik	100
(11)	Shri Gadge Maharaj Adiwasi V.V.G.	Distt. Pune	84
(12)	Shri Ganesh Magasvastigriha Jaina	Distt. Jaina	20
(13)	Yeshwant Vbidyarthi V.G. Parbhani	Distt. Parbhani	31

1	2	3	4
(D)	SC Girls Schools/ Hostels run by NGOS (1) Adiwasi Seva Samittee Sanchalit Kanya Chh. for Girls	Distt. Nasik	40

[Translation]

Persons Below Poverty Line

2871. SHRI RAM TAHAL CHOUDHARY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the number of persons living below the poverty line;

(b) if so, the reasons therefor; and

(c) the percentage increase in the number of such persons?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (c). The Planning Commission estimates the incidence of poverty at national and state levels on the basis of quinquennial survey of household consumer expenditure conducted by the National Sample Survey Organisation. Comparable estimates of poverty for the last two periods are available for the year 1983-84 and 1987-88. The Planning Commission has estimated the number of people below the poverty-line as 271.0 million in 1983-84 and 237.7 million in 1987-88. The number of poor has declined by 12 percent between 1983-84 and 1987-88.

[English]

T.V. Studio

2872. SHRI MAHESH KANODIA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the criteria for setting up of T.V. studios in the country;

(b) the details of the existing T.V. studios, alongwith their locations;

(c) whether the Government propose to set up more TV studios during 1995-96; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) The broad criteria for setting up of Doordarshan Programme Production Centres (studios), inter-alia, includes (i) capitals of States/UTs; (ii) places of cultural importance; and (iii) selected relay centres with a view to cater to the needs of peculiarly distinct population groups.

(b) Details are given in the attached Statement.

(c) and (d). TV studios are expected to be completed at Patna, Itanagar, Jalpaiguri, Mau and Port Blair during the remaining period of 1995-96. Commissioning of these projects would, however, depend on availability of staff.

STATEMENT

Existing TV Programme Production Centres/Studios
(as on 10.12.1995)

S.No.	State/U.T.	Locations
1	2	3
1.	Assam	Guwahati Dibrugarh Silchar. Guwahati (PPFC)
2.	Andhra Pradesh	Hyderabad
3.	Bihar	Ranchi Patna (Int.) Muzaffarpur Daltonganj
4.	Goa	Panaji
5.	Gujarat	Ahmedabad Rajkot
6.	Himachal Pradesh	Shimla
7.	Jammu and Kashmir	Srinagar Jammu
8.	Kerala	Trivandrum
9.	Karnataka	Bangalore Gulbarga
10.	Madhya Pradesh	Bhopal Raipur
11.	Meghalaya	Shillong Tura
12.	Maharashtra	Bombay Nagpur
13.	Manipur	Imphal
14.	Mizoram	Aizawl
15.	Nagaland	Kohima
16.	Orissa	Bhubaneswar Sambalpur (Int.)

1	2	3
17.	Punjab	Jalandhar
18.	Rajasthan	Jaipur
19.	Tamil Nadu	Madras IInd Ch. Studio, Madras
20.	Tripura	Agartala
21.	Uttar Pradesh	Lucknow Gorakhpur Bareilly
22.	West Bengal	Calcutta IInd Ch. Studio, Calcutta
23.	Delhi	Delhi CPC, Delhi Parliament (Int.)
24.	Pondicherry	Pondicherry

Oil Refinery in Nellore District

2873. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether GSX Petroleum Ltd., an international group of Indo-USA, propose to set up an oil refinery in Nellore district;

(b) if so, whether the Government of Andhra Pradesh have signed a Memorandum of Understanding in this regard; and

(c) if so, the details thereof including the cost involved?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). M/s. GSX Petroleum Ltd., have proposed to set up a 6 MMTPA 100% EOU refinery and a Co-Generation Plant at Nellore Distt., Andhra Pradesh at an estimated cost of about Rs. 4047 crores. There was an MOU between M/s. GSX Petroleum Ltd., and Government of Andhra Pradesh for this purpose which has, however, since been cancelled by Government of Andhra Pradesh.

Danger Mark of River Yamuna

2874. SHRI AMAR PAL SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) the criteria laid down for determining the danger mark of a river;

(b) whether there is any proposal with the Central Water Commission to raise the current danger mark of river Yamuna in Delhi; and

(c) if so, the time by which the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The criteria laid down from determining the danger mark of a river is given in the attached Statement.

(b) No, Sir.

(c) Does not arise.

STATEMENT

To work out the danger level for any town which is in plains and is on the bank of river, following procedure is to be followed;

- (i) Work out the floods of 100 year frequency and 1000 year frequency for a point on the river, say, at Old Railway Bridge in NCT of Delhi.
- (ii) Work out the water level with respect to 100 year flood and 1000 year flood.
- (iii) Work out the water spread area for 100 year flood.
- (iv) Work out the cost on account of the following damages for every 0.30 m rise or fall in water level with reference to water level of 100 year flood.

Number of houses, number of factories, number of shopping centres, length of Road and Railway lines getting submerged; number of water treatment plants and pumping machinery, length of big and small drains; number of switch yards and other machinery, number of underground structures including buildings having basements and underground floors, vehicular traffic including private vehicles parked coming under submergence; number of offices and loss of office hours due to flood; the working hours of Government machinery affected; number of business hours affected; water supply, sanitary and electric supply affected etc:

- (v) Plot the relationship between damages and the water level.
- (vi) Work out the stage (level) of water upto which authorities of township have been able to provide safety by construction of embankments and other permanent structures including flood water pumping stations etc. The level upto which civil authorities will be able to bear to damages or have been able to provide safety to life and moveable property can be taken as danger level and stage (level) one metre below this level can be taken as warning level.

Telephone Exchanges in Uttar Pradesh

2875. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telephone exchanges in Gazipur and Jaunpur districts of Uttar Pradesh have been converted in C-Dot 250;

(b) if so, the details thereof and the reasons for those exchanges not rendering efficient, proper and satisfactory service to the subscribers;

(c) the steps taken/proposed to be taken to improve the telephone services in those districts;

(d) whether MARR type telephones have also been provided in the above districts; and

(e) if so, the places where these have been provided and the number of places where these are lying unserviceable and the steps taken to make them serviceable?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. However all the exchanges in Gazipur and Jaunpur are of the Digital Electronic type. Based on demand for telephones, Digital Electronic exchanges of different types have been installed.

(b) All exchanges have been working satisfactorily. However, interruption in telephone services have been reported due to frequent failure of power supply, thefts and damages to trunk telephone links.

(c) The matter regarding failure of power supply has been taken up from time to time with the State authorities. It is being vigorously pursued at a high level.

Overhead trunk lines are being replaced by reliable media in a phased manner to improve the reliability of long distance communication.

(d) Yes, Sir.

(e) The places where MARR systems have been provided in Jaunpur and Gazipur Districts, are given in the attached Statements I and II.

All the MARR systems are working satisfactorily.

STATEMENT - I

List of places where MARR have been provided in District Jaunpur

1. Rithi
2. Arjanpur
3. Nooara
4. Jaisingh Pur
5. Dhakura
6. Kanara Pur
7. Sherawan

8. Banki
9. Dalhan Pur
10. Kachgaon
11. Raja Pur
12. Shahpur
13. Leduka
14. SukhlalgaJ
15. Ram Nagar (Ramnipur)
16. Tilanga
17. Rampur Dawan Singh
18. Shah Pur Sahni
19. Mehura
20. Paltupur
21. Girdhar Pur
22. Gonda Khas
23. Vishun Pur
24. Kakahia
25. Behra
26. Bhadehi
27. Harbaspur
28. Gaurakalan
29. Bhuwakhurd
30. Chandpur
31. Gauna Par
32. Kohare Sultanpur
33. Pachokhar
34. Munshipur
35. Meethepar
36. Ranipur
37. Bibipur
38. Kabulpur
39. Jagdishpur
40. Jamau Patti
41. Ajoshi
42. Paparawan
43. Duhawar
44. Ahirauli
45. Rasulpur Urf Kali Patti
46. Tekari
47. Lajipar
48. Chaktuwan
49. Salkhapur
50. Banewara
51. Aura
52. Korri
53. Kalwari
54. Husepur
55. Chhablepur
56. Rasulha

-
57. Dayudpur
 58. Fattupur
 59. Sarasara
 60. Kasanahi
 61. Bharasath
 62. Budhipur
 63. Bhaghana
 64. Chakatala
 65. Suruhur Pur
 66. Nokara
 67. Ranapur
 68. Kharauna
 69. Denuwa
 70. Palli
 71. Gurainy
 72. Jaunipur
 73. Mahawa
 74. Ghusehra
 75. Khoiri
 76. Bhadakhin
 77. Dhanethu
 78. Khetapur
 79. Kamruddinpur
 80. Ataria
 81. Saidipur
 82. Harduwari
 83. Ahirauli
 84. Pathkhauli
 85. Marikpur
 86. Bhanaur
 87. Kanh Bansipur
 88. Gothawa
 89. Ghatampur
 90. Karmauwa
 91. Mahamudpur Patti Hulas
 92. Kanhpur
 93. Jarauta
 94. Raiput
 95. Katwar
 96. Tadipur
 97. Bhanaur
 98. Jamuwan
 99. Bankat Mahuwari
 100. Sirauli
 101. Gopalpur
 102. Gora Patti
 103. Tarati
 104. Sotipur
 105. Nonahari

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106. Thathar
 107. Gahalai
 108. Hariharpur
 109. Sureri
 110. Saraideeh
 111. Balaunakalan
 112. Damadara
 113. Katahari
 114. Kppa
 115. Marahi
 116. Jarasi
 117. Parapati
 118. Marahi
 119. Mai
 120. Gobara
 121. Bhitari
 122. Baramanpur
 123. Dewar
 124. Ailiya
 125. Amrauna
 126. Koilari
 127. Murkha
 128. Auwar
 129. Hisampur
 130. Mathurapur
 131. Gulra
 132. Bharehari
 133. Ramgarha
 134. Bardeeha
 135. Amiliya
 136. Karaur
 137. Bankat
 138. Kusumauli
 139. Bareri
 140. Barawan
 141. Ramgarhkhas
 142. Guljarganj
 143. Bibipur
 144. Basahara
 145. Uchdeeb
 146. Bhasot
 147. Mehaati
 148. Khanapati
 149. Kthar
 150. Sarawan
 151. Chhatidih
 152. Dharampur
 153. Sheshpur
 154. Madhupur
-

-
155. Deepapur
 156. Usraw
 157. Tiwaran
 158. Sevendih
 159. Chitwar
 160. Marupur
 161. Keshavpur
 162. Saraiya
 163. Kalyanpur
 164. Nahar Patti
 165. Ajourpur
 166. Kalyanpur
 167. Bari
 168. Pataura
 169. Bhuili
 170. Sultanpur
 171. Umari (Pandepur)
 172. Parauwa
 173. Kirtarpur
 174. Kotwalpur
 175. Nowarhiya
 176. Samaspur
 177. Bairama
 178. Binduli
 179. Tejibazar
 180. Dhema
 181. Bhabhour
 182. Gokula
 183. Saraibhani
 184. Ibrahimpur
 185. Arjunpur
 186. Burhanpur
 187. Machhligaon
 188. Bhawani
 189. Birbhanpur
 190. Chandapur
 191. Jannaur
 192. Parashurampur
 193. Deehdadari
 194. Krishnapur
 195. Agaraura
 196. Lala Bazar
 197. Kachhaura
 198. Baharipur Kalan
 199. Gajendrapur
 200. Mahada
 201. Mukundipur
 202. Kol
 203. Tekardeeh
-

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204. Sonikpur
 205. Kayar
 206. Harhahi
 207. Songar
 208. Urali
 209. Barangi
 210. Jainpur
 211. Rajepur
 212. Atardiha
 213. Jaharuddinpur
 214. Husainabad
 215. Mittupur
 216. Eumkaha
 217. Sarijahagir Patti
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STATEMENT - II

List of places where MARR have been provided in District Gazipur

1. Baraipara
 2. Parmath
 3. Suhawal
 4. Dillia
 5. Khetabpur
 6. Akraon
 7. Dharmagatpur
 8. Deochandpur
 9. Chochak Pur
 10. Bharsar
 11. Arakhpur
 12. Pahar Pur
 13. Newada
 14. Noorpur
 15. Marsan Maudha
 16. Nasipur Maudha
 17. Rasulpur
 18. Kurechawar
 19. Raipur
 20. Gadanpur
 21. Nagwa
 22. Sawana
 23. Belahari
 24. Sidawana
 25. Ishopur
 26. Murawal
 27. Hiranandpur
 28. Parasani Kala
 29. Agapur
 30. Bansipur Bhitari
-

- | | |
|-----------------------|---------------------|
| 31. Siyawan | 80. Rasoolpur |
| 32. Bhikhapur | 81. Rukunpur |
| 33. Anauri | 82. Mustafabad |
| 34. Bahadia | 83. Kashabadayalpur |
| 35. Bhusahaun | 84. Godaipur |
| 36. Gauri | 85. Mahmoodpur |
| 37. Chitapra | 86. Khajoor |
| 38. Totarpur | 87. Masandpur |
| 39. Kurba Sarai | 88. Lakhnawali |
| 40. Bhitari | 89. Bakikhurd |
| 41. Mahmoodpur Mathin | 90. Amawan Singh |
| 42. Maudhia | 91. Jasdepur |
| 43. Dhruwarjun | 92. Dilsadpur |
| 44. Jewad | 93. Sukhdehri |
| 45. Harilpur | 94. Baliyaria |
| 46. Babhrouli | 95. Sajana |
| 47. Suraha | 96. Tajpur |
| 48. Mahla | 97. Awathahi |
| 49. Sayar | 98. Mahon |
| 50. Kutabpur | 99. Banki |
| 51. Bareji | 100. Semur |
| 52. Baksara | 101. Paharipur |
| 53. Deokali | 102. Mubarakpur |
| 54. Mishrawalia | 103. Matadarbad |
| 55. Dewal | 104. Barachawar |
| 56. Nagdilpur | 105. Mirzabad |
| 57. Nasirpur | 106. Mahanpura |
| 58. Bakainia | 107. Pihuli |
| 59. Amaura | 108. Vairan |
| 60. Nagsarmir Rai | 109. Gausalpur |
| 61. Gagaran | 110. Kharabaroji |
| 62. Babhnawalia | 111. Asawar |
| 63. Reotipur | 112. Sewriamahat |
| 64. Bemoun | 113. Kamaisari |
| 65. Dergaonwa | 114. Siuri |
| 66. Kaloopur | 115. Birampur |
| 67. Pathania | 116. Haridaspur |
| 68. Midnipur | 117. Fakarabad |
| 69. Bhikhichaura | 118. Salempur |
| 70. Yuwarajpur | 119. Ahirauli |
| 71. Nagsamewaju | 120. Powjipur |
| 72. Asaon | 121. Sidhagar |
| 73. Kataghara | 122. Pali |
| 74. Bahrampur | 123. Bahrur |
| 75. Sultanpur | 124. Newada |
| 76. Bharauli | 125. Sawana |
| 77. Barahat | 126. Sagapali |
| 78. Adlia | 127. Sonbarsa |
| 79. Baghmai | 128. Paliwar |

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- 129. Gorari
 - 130. Bakhara
 - 131. Chakdoud
 - 132. Sarsauli
 - 133. Gaurauni
 - 134. Shekhari
 - 135. Baharampur
 - 136. Jauantipur
 - 137. Olrai
 - 138. Saraimenikraj
-

Course Relating to Petroleum and Natural Gas

2876. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to start a course in Andhra University (Waltare) in technical field to the persons engaged in Petroleum and Natural Gas sector;

(b) if so, the details thereof; and

(c) the date by which the course is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). It was decided in January, 1995 that a Delta Modelling Centre to promote exploration and production in deltaic basins in the country would be set up in one of the universities in Andhra Pradesh. However, the Centre is yet to be set up.

Tortures in Investigations

2877. SHRI ANADI CHARAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Rights Commission has asked to ban use of third-degree methods and tortures in investigations; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). The Chairperson of the Commission has suggested that the use of third degree methods and torture should be banned and eliminated. Torture and third-degree methods during investigation are already banned under the law. Criminal use of force during investigation is punishable under Sections 330 and 331 of the Indian Penal Code. Efforts have been made from time to time to sensitise the law enforcing agencies to ensure total compliance with these legal provisions. Although 'Police' is a State subject, the Government of India has been issuing instructions/guidelines from time to time to the

State Governments and Union Territory Administrations on the measures to prevent the use of questionable and coercive methods by the Police during investigation. While drawing attention to the legal safeguards, State Governments have been advised to repeatedly bring to the notice of Police Officers, the instructions contained in the Police Manuals regarding prohibiting or restricting use of force by the Police while effecting arrests, interrogating suspects or during any other stage of police enquiry or investigation. It has been emphasised that the Police personnel found guilty of using third-degree methods be given exemplary punishment. Apart from specific guidelines, State Governments have been advised to take measures to bring about qualitative change in the approach and behaviour of the Police towards the general public. With a view to sensitising the Police force suitably, Human Rights as a subject has been introduced in the curricula of several police training institutes, including the premier training Institute for IPS Officers viz., the National Police Academy, Hyderabad. Efforts are being made to cover other training institutes as early as possible.

Functioning of MP's Telephones

2878. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have received any complaints from Members of Parliament about non-functioning of their telephones in their respective constituencies;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Royalty on Oil

2879. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the royalty received from foreign oil companies which have taken Godavari basin on lease or on other commercial terms;

(b) whether the stipulated oil has been explored from such areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) A sum of Rs. 1,03,35,200/- has been received as royalty for the period 28.2.95 to 30.6.95 from the foreign oil companies, Command Petroleum and Marubeni, for the Ravva field.

(b) and (c). Peak production from the Ravva field is expected to be realised in 1996 after the implementation of the development plan. However, since the take over of the field by the consortium, a cumulative production of around 8.5 lakh barrels of oil has been obtained upto October, 1995.

AIR Tezpur in Assam

2880. SHRI PROBEN DEKA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether All India Radio, Tezpur in Assam has got the status of full fledged station;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the duration of broadcasting period of the programmes produced by this Centre and the extent of its range?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (d). A full fledged radio station with 20 KW MW Transmitter, Studios, Receiving facilities and staff quarters at Tezpur in Assam is in an advanced stage of implementation and is expected to be ready for commissioning during the year 1996-97 subject to availability of funds, infrastructural facilities and inter-se priorities.

Telecast of 1996 Wills World Cup Cricket matches

2881. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether Doordarshan has secured sole rights to telecast the 1996 Wills World Cup Cricket matches in India;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the companies to whom the telecast rights of the above cricket matches have been given?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c). Yes, Sir. Doordarshan has obtained the exclusive live broadcast rights within India with respect to all forms of television including, without limitation, commercial and non-commercial television, cable, satellite, pay TV and pay per view as well as radio with respect to all the 37 matches of the Wills World Cup from M/s World Tel Inc USA - the world wide TV rights holder of this event.

[Translation]

Theft of Telephone Cables

2882. SHRI DATTA MEGHE : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether the Government are aware of the theft of telephone cables in the country, especially in metropolitan cities;
- (b) if so, the total loss suffered by the Government during the last two years on that account; and
- (c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The information is being collected and will be placed on the Table of the House.

[English]

Cochin Refinery

2883. SHRI RAM NIHOR RAI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Cochin Refinery Limited has planned new projects costing Rs. 2606 crores and Rs. 8646 crores during Ninth and Tenth Five Year Plans respectively;
- (b) if so, the manner in which the company propose to meet the requirement of funds;
- (c) whether the new projects are proposed to be implemented under joint ventures; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Cochin Refinery Limited has proposed an outlay of Rs. 8646 crores and Rs. 9823 crores for Ninth and Tenth Five Year Plan respectively. The required funds are proposed to be mobilised by issue of equity, internal resources and debt, etc.

(c) and (d). The following projects are proposed by CRL to be undertaken with suitable joint venture partner:

- (i) Grassroot Refinery of 10 MMTPA Capacity.
- (ii) 500 MW Power Generation Project.
- (iii) Para-Xylene/PTA.
- (iv) Normal Paraffins/LAB.
- (v) C3/C4 Downstream projects.
- (vi) Non-conventional energy projects.
- (vii) Chemical Terminal
- (viii) Naphtha/Gas Crackear Complex.
- (ix) Gas based power Plant.

Time for Allotment of LPG Agencies and Petrol Retail Outlet

2884. SHRI HARIN PATHAK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it takes one to two years time to open a LPG agency and a petrol retail outlet in any area;
- (b) if so, the reasons for such a delay; and
- (c) the efforts made by the Government for accelerating these processes?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The delay in opening of a dealership/distributorship is mainly because of the following :

- (i) delay in selection by the Oil Selection Board due to heavy schedule and large number of candidates applying in response to advertisements.
- (ii) delay in putting up infrastructure due to problems in acquiring suitable piece of land and NOCs from concerned authorities.

Dealerships/distributorships not facing the above problems are commissioned in less than a year.

(c) Instructions have been issued to OSBs/oil companies to expedite selection/commissioning of dealerships/distributorships. Regular monitoring has also been introduced to watch the progress of selection/commissioning.

Joint Venture Between HPCL and France

2885. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Hindustan Petroleum Corporation Limited (HPCL) and the TOTAL S.A. of France propose to establish a joint venture company to engage in petroleum activities in India;

(b) if so, the details thereof indicating the benefits likely to be accrued to India by the proposed joint venture particularly in the development of infrastructure for import and marketing of LPG;

(c) whether any Memorandum of Understanding has been signed in this regard; and

(d) if so, the terms and conditions thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The proposed Joint Venture Company will study and pursue the development of infrastructure (import terminal, tankage, bottling plant (s), distribution facilities etc.) to be used for parallel marketing of LPG. It will also study the feasibility to develop retail fuels business,

by building new and modernising existing service stations to international standards within the existing policy. It would help in reducing the the substantial gap between supply and demand of LPG, thereby reducing the long waiting list of domestic LPG customers.

(c) Yes, Sir.

(d) The salient terms of MOU are :

- (1) To study and pursue the developments of infrastructure for import of LPG at port locations including storage and distribution facilities.
- (2) To study the feasibility to import, manufacture and/or market additional ranges of petroleum products in India as and when permitted by Government of India.
- (3) Joint Venture Agreement will be signed within one month of the approval of Government of India.
- (4) M/s TOTAL and HPCL will each hold 50% of the equity of the JVC.
- (5) JVC's facilities will be designed, constructed and operated to meet HPCL and TOTAL Standards

Sharing of Surplus Water

2886. SHRI RAM SINGH KASHWAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether an agreement was signed in 1981 for distribution of surplus Ravi and Beas water by Rajasthan, Punjab and Haryana;

(b) whether as per the agreement Punjab was allowed to utilise water surplus to Rajasthan's requirement until such time as Rajasthan was in position to utilise its full share;

(c) whether Rajasthan is now demanding its full share of water;

(d) whether the matter has been referred by the Union Government to the Eradi Tribunal for clarification;

(e) whether the meetings of this tribunal have not taken place for many years and consequently the State of Rajasthan is suffering; and

(f) if so, the action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Yes, Sir.

(b) Yes, Sir, to the extent of 6.74 BCM (0.6 MAF) in a mean year.

(c) Yes, Sir.

(d) to (f). The dispute concerning the allocation of surplus Ravi Beas Waters has been referred to Ravi Beas Tribunal constituted by the Central Government under the Inter-State Water Disputes Act, 1956 on 2.4.1986. The Tribunal gave its Interim Report in January, 1987, On the report-given by the Tribunal the States of Haryana, Rajasthan, Punjab and the Central Government sought explanation and guidance on certain points from the Tribunal. Due to resignation of one of the members of the Tribunal, the Tribunal could not hold further meetings. The Ministry of Water Resources has initiated the action to revive Ravi Beas Waters Tribunal so that its final report may be made available to Government.

Pak Trained Militants

2887. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some of the Pak-trained militants have settled in different parts of the Capital (Delhi);

(b) if so, the details thereof; and

(c) the steps taken by the Government to keep a vigil on their activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b). There is no specific information that Pak trained militants have settled in different parts of the Capital. However, following reports about the presense of these elements in Delhi, eight Pak-trained militants have been arrested in Delhi so far in 1995. Details of the persons arrested and the recovery made from them is given in the enclosed *statement*.

(c) The following steps are being taken by Delhi Police to keep a vigil on the activities of militants in general and Kashmiri militants in particular :

- (i) A database is maintained on activities and movements of known militants operating in various parts of the country including Kashmiri militants.
- (ii) Very close liaison is maintained with Central and State agencies by Delhi Police on a regular basis.
- (iii) For operational coordination with border States an institutionalized apparatus has been created. The SPs of neighbouring districts attend a meeting at Police Headquarters in Delhi once a month to exchange information and for strategic planning.
- (iv) The anti-explosive capabilities and bomb detection and disposal capabilities of various Headquarters units of Central Paramilitary Forces and NSG have been refurbished by acquisition of sniffer dog-squads, bomb-detection and disposal equipment etc. and by intensive training being imparted to CPMF personnel.
- (v) A watch is kept on known hideouts of militants, Guest houses, hotels, sarais etc. and a special watch is kept on neighbourhoods having a concentration of people from the States of origin of the militants.
- (vi) Verification of new tenants.

STATEMENT

S. No.	FIR, Date, Under Section and Police Station	Brief facts of the case	Organisation	Recovery
1	2	3	4	5
1.	DD No. 17-A dated 21.3.95 under section 41 (1) (a)/109 Cr. PC Police Station Jama Masjid, Delhi.	One Pak-trained militant Bashir Ahmed @ Abdullah Khan s/o Allah Rakha Pahlwan r/o Village Janyal, Gawar, Kane Chak Jammu arrested.	Hizb-UL-Mujahideen	
2.	DD No. 20-A dated 4.4.95 u/s 41(1) (a)/109 Cr. PC PS Adrash Nagar, Delhi.	One Gulam Rassol Baba @ Mohd. Shafi Baba s/o Mohd. Aziz Baba r/o Village Magrivpora, Teh. Sopore, J and K arrested.	Hizb-UI-Mujahideen	
3.	FIR No. 163 dated 28.4.95 u/s 3/4/5 TADA and 5 Explosive Substances Act PS Adarsh Nagar, Delhi.	One Pak-trained militant Gulam Hassan Hazmi s/o late Mohd. Ismail r/o Vill. Arampora Sopore J and K arrested.	Al-Barq	One Hand Grenade.

1	2	3	4	5
4.	DD No. 20-A dated 21.5.95 u/s 41 (1) (a)/109 Cr. PC PS Adarsh Nagar, Delhi.	One Kashmiri militant namely Mohd. Shabir s/o Nazar Mohd. r/o Vill, Sapra PS Mendhor, Punch, J and K arrested.	J.K.L.F.	-
5.	DD No. 28-A dated 12.9.95 u/s 41(1) (a)/109 Cr.PC PS Hazrat Nizamuddin, Delhi.	One Kashmiri militant namely Tariq Ahmed Bhatt s/o Ghulam Nabi Bhatt r/o Mugal Mohalla PS Safa Kuda Distt. Chhatabal, J and K arrested.	Hizb-UI-Mujahideen	-
6.	DD No. 11-A dated 8.10.1995 u/s 41(1) (a)/109 Cr. PC PS Adarsh Nagar, Delhi.	One Pak-trained Kashmiri militant namely Fiaz Ahmed Malik s/o Bashir Ahmed Malik r/o Vill. Rawalpora, PS Sopian Distt. Pulwama, J and K arrested.	Tahrik-UI-Mujahideen	-
7.	DD No. 29-A dated 19.10.95 u/s 41(1) (a)/109 Cr. PC Police Station Shalimar Bagh, Delhi.	One Pak-trained Kashmiri militant namely Ghulam Mohd. @ Ghulam Hussain @ Gulshan Abbas @ Khanda s/o Ali Mohd r/o Vill. Khanda PS Chardora Distt. Badgaon, J and K arrested.	Hizb-UI-Mujahideen	Rs. 30,000/-
8.	DD No. 25-A dated 7.11.95 u/s 41(1) (a)/109 Cr. PC PS Jama Masjid, Delhi.	One Pak-trained Kashmiri mititant namely Bashir Ahmed Sheikh @ Sabbir Shah s/o Gulam Ahmd. Sheikh r/o Village Gundrazak Handwara, Kupwara J and K arrested.	Hizb-UI-Mujahideen	

Development of Uttarakhand

[Translation]

2888. SHRI BALRAJ PASSI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government of Uttar Pradesh has earmarked Rs. 4.70 crore for developmental activities of Uttarakhand region of Uttar Pradesh;

(b) if so, the break-up of this amount, district-wise;

(c) the major schemes/activities, which are proposed to be executed; and

(d) the time by which these schemes/activities are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (d). An outlay of Rs. 547.00 crores comprising Rs. 322.00 crores as flow from State Plan and Rs. 225.00 crores as Special Central Assistance has been approved for the development activities of Uttarakhand region of Uttar Pradesh, in the Uttarakhand sub-plan 1995-96. The amount earmarked for 1995-96 are Rs. 10 crore for improvement of irrigation facilities. Rs. 4.125 crores for prevention and control of forest fire and Rs. 5 crore for continuing scheme of improvement of Rishikesh-Joshimath-Badrinath-Mana Road. The above earmarked schemes are likely to be completed by 1996-97.

Voluntary Organisations

2889. SHRI N.J. RATHVA : Will the Minister of WELFARE be pleased to state :

(a) the details of the organisations working for the welfare of the drug addicts in the country, State/UT-wise;

(b) the amount of financial assistance provided by the Government to these organisations during each of the last three years;

(c) whether the Government propose to sanction grants to some voluntary organisations for this purpose;

(d) if so, the details thereof;

(e) the details of the achievements made by these organisations during the above period;

(f) whether the Government have received complaints about the misuse of grants by these voluntary organisations;

(g) if so, the details thereof, State-wise; and

(h) the action taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The details are given in the attached Statement - I.

(b) The amount of financial assistance provided by the Government to the Voluntary Organisations during each of the last 3 years is indicated below :

Year	Amount		Total (Rs. in lakhs)
	Plan	Non-Plan	
1992-93	806	11	817
1993-94	986	16	1002
1994-95	1350	16	1366

(c) Yes, Sir.

(d) The sanctioning of the grant to Organisations depends upon the need, its seriousness of the problem in the State/District, competence of the Organisation, availability of funds in the Ministry and State Government's recommendations. Details with regard to amount of grant and number of organisations has not been finalised.

(e) The details of the achievements made by the Voluntary Organisations during the last three years are given below :

Years	(No. of Addicts registered beneficiaries)
1992-93	270173
1993-94	290528
1994-95	312118

(f) to (h). The information is given in the enclosed Statement-II.

STATEMENT

Government of India

Directory of NGO's Assisted by the Ministry of Welfare

(as on 31st March 1995)

S.No.	State	Name and Address of the Voluntary Organisation
1	2	3
1.	Andhra Pradesh	The Andhra Pradesh Peoples Socio-Economic Development Services Society, Near Laxmi Theatre, Solomon Centre, Chirala, Prakasam Lt. P-523 166

1	2	3
2.		Association for Social Health in India State Branch, 11-4-616, Humayun Nagar, Hyderabad, A.C. Gauds, Rd. 500 004.
3.		Dr.Pasupuleti Nirmala Hanumanth Rao, Q-3-20/9, Mahakal Street, Secundrabad - 500 003
4.		People Action for Social Service, Door No. 10-12, Maruthi Nagar, Tirupathi West, Chittoor Dist. - 517 502
5.	Assam	Association for Social Health in India, State Branch, Near Assam Press M.D. Road, Silpukhuri, Guwahati.
6.		Jagriti Samthla, 787 054, Unayan Kendra P.O. Islamgaon, Lakhimpur.
7.		Society for the Promotion of Youth and Masses (SPYM) Guwahati Chapter, Ashram Road (Near Water Tanks), Ulubari, Guwahati - 701 007
8.	Bihar	Abhinay Prashikshan Sansthan Baksama Vaishali.
9.		Adivasi Kalyan Seva Sadan Khanuan,P.O. Harrahi, Dhamdaha, Dist. Purnia.
10.		Alp Sankhyak Avam Harijan Samaj Kendra, Mushari, Muzaffarpur.
11.		Aniket Sewa, N-38, S.K. Nagar, Patna.
12.		Anjuman Urdu Sahitya Shukul, Toll Siwan - 841 226.
13.		Bihar Rehabilitation and Welfare Instt.,

1	2	3
		Jegadamba Bhavan, G-4, People Co- operative Colony, Kankar Bagh, Patna.
14.		Birsa Seva Sansthan, 25, Shradhanand Rd. Ranchi 834 001.
15.		Central English Academy New Jakkanpur, Patna.
16.		Gramin Vikas Even Kalyan Samiti, Shikhpura, Station Road, Munger.
17.		Gulab Singh Mahila Evam Bal Kalyan Sangh, Rukundipur, Deraunda, (Siwan), 841238
18.		Home for Mentally Retardated and Psychological Sufferers, Opp. K-116, Hanuman Nagar, Kankar Bagh, Patna.
19.		Indian Institute of Rural Reconstruction and Social change, East Gandhi Bagh, Jehnabad.
20.		Indian Rehabilitation Association, Rd. No. 3, House No. 161-C, Rajendra Nagar, Patna - 800 016.
21.		Indira Gandhi Samaj (Closed) Sevashram, 108-G, Peoples Co- operative Colony, Kankar Bagh, Patna.
22.		Kamini Seva Sadan Jai Prakash Nagar, Dhanbad - 826 001.
23.		Kedar Pandey Samaj Kalyan Sangh, Pank- baha Bazar (West Chomoarab List.) Bettiah.
24.		New Junior St. Michael Academy 368, A.P. Colony, Gaya - 823 001.
25.		Pandit Bachhan Pandey Mahila Vikas

1	2	3
		Sansthan Bankt, P.O. Dhehwa Distt. Gopal Ganj.
26.		Pandit Devinath Lakshmi Narayan Samaj Kalyan Kendra, AMI, Chapra.
27.		Prakritik Ardhyashram Rajgir, Distt. Nalanda
28.		Priyadarshni Ashok Kalyan Kendra Sangh, Ramkrishna Nagar, Dhehwa, Patna - 800 020.
29.		Rajendra Shiksha Evam Samaj Kalyan Sansthan, Halimpur, P.O. Dumari Sitamarhi, Bihar, Pin. 843 315.
30.		Rashtriya Gramin Krishi Vidyapeeth, Bharadwaj Ashram Pipra, P.O. Sahajitpur, Saran Dist. Pin. 841 422.
31.		Sarveshwar Development Instt., Vill + P.O. Basdiha, Via, Dinara, Rohtas. (closed)
32.		Sister Navdeeta Memorial Trust, Forum No. 18/Feroz Gandhi College, Jankpur Patna.
33.		Shri Narayan Samaj Kalyan Kendra, Lok Dihari, Karup Indrahiyan, Rohtas, (Bihar).
34.		Syed Immazudin Kadri Muslim Minority Welfare Society, Nimol, Katihar.
35.		Vishwa Bhojpuri Sahithya Sammelen, S-383, Room No. 5, West Lohiya Nagar, Patna - 800 020.
36.		Youth Mobilisation for National Advancement 303 Himgiri Bhavan, Anandpuri, Boring Canal Rd. Patna - 800 001.

1	2	3
37.	Goa	Asha Bhavan, Boa Vista Bastora, Goa.
38.		Association for Social Health in India, Goa State Branch, Asha Mahal, Goa.
39.		Kripa Foundation Mt. Carmal Church, 81/A Chapel Road, Baroda Bombay - 400 050.
40.	Gujarat	Gujarat Kelvanj Trust, Mangal Prabhat Building, opp. St. Xavier's High School, Mirzapur, Ahmedabad- 380 001.
41.		Indian Council of Social Welfare, Gujarat State Branch Municipal Bal Bhavan, Paldi, Ahmedabad.
42.		Nashabandi Mandal Gujarat, Opp. Multi Storey Building, Opp. Apna Bazar Ahmedabad.
43.		Rachnatmak Abhigam Trust "Hardik" Prerana Park, Society Opp. L.G. Hospital Mani Nagar, Ahmedabad- 380 008.
44.		S.C. Patel Trust Cancer Research Institute, De-addiction Centre, A/1, Mudra Complex, Ellora Park, Baroda.
45.	Haryana	Adarsh Saraswati Shiksha Samiti, Sonapat, (Kakroi Rd)-131 001.
46.		Association for Social Health in India, 134-A, Sector - 11A, Chandigarh.
47.		Haryana State Council for Child Welfare, Bal Vikas Bhavan, 650, Sector - 16 D, Chandigarh.

1	2	3
48.		Indian Red Cross Society, Yamuna Nagar (Distt. Branch)
49.		Indian Red Cross Society, Distt. Branch, Red Cross Bhavan, Sec - 14, Faridabad.
50.		Indian Red Cross Society Distt. Branch, Railway Rd. Hissar.
51.		Indian Red Cross Society Distt. Branch, Red Cross Bhavan, Jind (Haryana)
52.		Indian Red Cross Society, Distt. Branch, Red Cross Road, Karnal.
53.		Indian Red Cross Society, Distt. Branch, Red Cross Bhavan, G.T. Rd. Panipat.
54.		Indian Red Cross Society, Distt. Branch, Red Cross Bhavan, Rohtak.
55.	Jammu and Kashmir	Society for Promotion of Youth and Masses, Mashwara Hospital, Purkhoo Raod, P.O. Dumana, Akhnour Road, Jammu (J and K), Ph. No. 49236.
56.	Karnataka	CAIM Foundation, 4/6, 11th Main, Raj Mahal, Vilas Extn. Bangalore- 560080.
57.		Centre for Research in Education Services and Training for Family, Life Promotion, 71 North Road, Bangalore - 560005.
58.		Projana Counselling Centre Dr. Mascarenhas Lane, Palmir Road, Kankanady, Mangalore - 575 002.

1	2	3	1	2	3
59.		River Valley Organisation for Rural Development, Srirangapatna, Mandya Distt.			(Grant discontinued on the basis of complaint).
60.		Sathashruga Educational and Charitable Trust, Kolar Gold Field, Karnataka.	70.		Kerala Association for Social and Women's Affairs, NSSM Building, Manyilkulangara, Kollam - 691012.
61.	Kerala	Abhaya, Varada, Nandavanam, Tiruvananthapuram, Kerala - 695 033.	71.		Malankara Orthodox Syrian Church Medical Mission Hospital, Kolencherry, Ernakulam Dist. 682 311.
62.		Alcohol and Drug Addicts Research and Rehabilitation and Treatment Centre, Palai, Kottayam District.	72.		Mujahid Educational Trust, 7/852, S.M. Street, P.B. No. 59, Calicut - 673 001.
63.		Calicut Diocese Social Service Society, St. Michel's Church West Hill, Calicut - 673 005.	73.		Naranganam Rural Development Society Naranganam West, P.O. Pathanamthitta Distt.
64.		Changanacherry Social Service Society, P.B. No. 20 Archbishop's House, Changanacherry 686101.	74.		Nirmal Niketan Mukti Sadan S.N. Junction, Thripurithura-682 301. Kerala, Kochi.
65.		Daleview, Punalal P.O. Via Poovachal 695 575 Thiruvananthapuram.	75.		Satya Sai Human Helpage 5/587, K.M. Hospital Pallipport P.O. 683515.
66.		Indian Psycho Social Service, Holy Spirit Hospital, Vettuthura, Chananakara, Thiruvananthapuram.	76.		Social Action Forum Irinjalakuda, 11/117 Allor Kallettumkara - 680683 Trissure.
67.		International Centre for Study and Development Shang Village, Alkom P.O. Kollam - 691532.	77.		Thiruvananthapuram Social Service Society, Bishop's Palace, P.B. No. 828, Thiruvananthapuram - 698 003.
68.		Jawaharlal Memorial Social Welfare Public Co-operation Centre, Thalayolaparampu, Kottayam Dist. 686605.	78.		Total Response to Alcohol and Drug Abuse Mangam, Kottayam.
69.		K. Velayuddhan Memorial Trust P.B. No. 30, Cherthala, Kerala - 688524.	79.		Unity Group, Kochi, S.N. Junction, Thripunithura, Kochi - 682 301.

1	2	3	1	2	3
80.	Madhya Pradesh	Akhil Bharat Rachnatmak Samaj, E-4/1855, Mahavir Nagar, Near 10th Bus Stop, Bhopal.			Municipal Corporation premises, Panchpakandi, Thane.
81.		Association for Social Health in India, 98 Ram Prasad Bhargav Marg, Chhatri Chowk, Ujjain - 456006.	93.		Kalyan Education Society 103, Tikekar Raod, Dhantoli, Nagpur.
82.		Berojgar Mahila Sewa Samiti, Zone 3, Khurshipur Bhilai, Distt., Drug.	94.		Kripa Foundation Mt. Carmel Church, 81/A, Chapel Road, Bandra, Bombay - 400 050.
83.		Gandhi Bhavan Trust Shyamla Hills, Bhopal.	95.		Mahabodhi Education Society Lala Lajpatrai Rd. Near Nehru Garden, Bhandara - 441904.
84.		Indian Red Cross Society, Distt. Branch, Prem Kumari Hospital, 9, Biyabani, Indore.	96.		M.S.S. Institute of Social Work West High Court Road Bazaz Nagar, Nagpur.
85.		Indian Red Cross Society, Mandsaur.	97.		Muktangan Mitra Krishna Patrakar Nagar, Pune.
86.		Indian Red Cross Society, Distt. Branch Campus, Collectorate Office, Sagar (M.P.)	98.		New Friends Suvichar Education Society, Indora, Nagpur - 440004.
87.		Indore School of Social Work, Indore.	99.		Parivanthan De-addiction Institute, 155, Sedashiv Peth, Satara City - 415 002.
88.		Institute of Socio Economic Research and Development Jabalpur - 482 001.	100.		Rashtriya Vidhyan Manch Nemade Hospital, Visanji Nagar, Jilhapeth, Jalgaon - 425 001.
89.	Maharashtra	Bhartiya Adim Jati Sangh, Vidarbha Pandes Bunglao, Nagpur, Khamala - 440025.	101.		Sevadhan Municipal Hospital-Building IVth Floor, Bhardawadi, Andheri (W) Bombay - 400 058.
90.		Ganesh Shikshan Prasarak Mandal Ahmedpur, Gunaley Calli, Phuley Nagar, Ahmedpur, Distt. Latur.	102.		Sarva Seva Sangh Vadgaonsheri, Pune - 411004.
91.	International	International Mission of Dr. Ambedkar Education Society, Nawa Nakash, Nagpur - 440017.	103.		Samyak Deep Vichar Manch, P.L. Lokhande Marg, Rahul Nagar, Nagawadi, Chempur, Bombay - 89.
92.		Institute of Psychologically Handicapped, B-103, Centre Point, Behind	104.		Shaheed Abdul Hamid Education Society Darwha, Khatikpura, Wed No. 16, Dist. Yuvatmal - 445202.

1	2	3
105.		Veer Arjun Yuva Mandal, Near Medical College Hospital, Main Gate, Nagpur - 440003.
106.		Yugantar Education Society Tirpude Hospital, Indore, Kamptee Road, Nagpur.
107.		Yuva Shakti Pratisthan Srihit Vardhani Bldg., Lok Manya Nagar, Compound, Tilak Bhavan Kakasaheb, Kakasaheb Gadgil Marg, Bombay.
108. Manipur		Challengers Club, Cricket Faculty Oinam, Tiddim Road, Imphal
109.		Centre for Mental Hygiene, Sangaiprous, Airport Road, Imphal.
110.		Centre for Social Development, Palace Compound, Imphal (West) 795 001.
111.		Evangelical Convention Church Past Box No. 6, Lumka - 795128.
112.		Galaxy Club, Singjamei, Kathak Choughiam Leikai, Imphal - 795 001.
113.		Kha Manipur Yoga and Nature Care Association, KAKCHING, Manipur.
114.		KRIPA Foundation Mt. Carmel Church 81/A Chapel Road, Bandra, Bombay-400050
115.		Lamka Rehabilitation and Research Centre, Churachandpur.
116.		Manipur Hill Area Environment and conservation Agency, Environment House, Temenglong - 795141.
117.		Manipur Rural Institute Tera Bazar, Sapam Leikai Imphal - 795 001.

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118.		Rural Development Organisation, Lamsang Bazar, Imphal - 795 146.
119.		Rural Health Organisation Kangpokpi.
120.		Rural Women and Child Care Dev. Centre, Senapati Dist. 795 106.
121.		Service and Education for Welfare Action Soibam Leikai Ayangapalli Near Jawahar Lal Nehru Hospital, Imphal - 795 001.
122.		Social Care Ministry, I.B. Road, Churachandpur, 795 128.
123.		Suchinyum Women Society, Suny Cottage, New Lambulani, Manipur, Moreh Branch, Channel.
124.		Thangkhol Mayur, Nagala Long, Phungreitang, Ukhrul - 795 142.
125.		Thanhmeiband Women and Child Welfare Association Leikai, Imphal - 795 004.
126.		United Vol. Youth Council, West - II, Langtha - Bal Nambul, Chirachedpur P.O. Singjamei - 795 008.
127.		Wangjung Tantha Farmers Development Association P.B. No. 6, Imphal, Tanitha Village, P.O. Wangjirg - 795 148, Thoubal District.
128. Mizoram		Agape Moral Reformation Shetty-Buldg., E/19 Bawngkalsn, Ramnlun Veng. Aizwal - 796 012.

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129.		B e t h e s a d a Councelling Centre, Chanmari
130.		Faith Home, Chhingehhip, Aizwal 796 001.
131.		Mozoram Synod Social Front Synod Office, Mission Veng Aizwal - 796 001.
132.		New Life Home Society, 31/D, Mahatma Gandhi Road, Aizwal.
133.		Social Guidance Agency, L.T. Sailo Building, Darpui Venthar, P.O., Vaivakawn - 796 009.
134.		Zoram rivers Ramthim Rd. C/o Aizwal Mech. Engr. Works P.O. Chandmar, Aizwal.
135. Meghalaya		Khasi Jainai-tia Presbyterian Synod, Shillong, Christian C o m m u n i c a t i o n Deptt., Church House, Mission Compound, Shillong - 793 002.
136.		Kripa Foundation Near Horse Shoe Bldg. Lower Lachumiere, Shillong - 793 001.
137.		Sacred Heart Mission Home P.O. Barengapara, West Garohills, Meghalaya.
138. Nagaland		Bethesda Youth. Welfare Circular Rd. P.B. No. 33, Dimapur - 797 112.
139.		Nagaland Mother's Association, Youth and Women Welfare Organisation 40, c/o. Mrs. L. Hanglu Kevichusa Residence Mission Compound, Kohima.
140.		Prodigals Home P.B. No. 148, Circular Road, Dimapur, Nagaland.

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141.		Youth Mission P.B. No. 127, High School Road, North Block, Kohima.
142. Orissa		Akhil Bhartiya Adivasi Vikas Parishad B/1, Sec-21, Rourkela-719010.
143.		Association for Social Reconstructive Activities Satyabrata Press Premises, Pithapur, Cuttack.
144.		Bhairabi Club At- Kurumpada, P.O. Hadanpada, Dist. Khurda - 752 018.
145.		Centre for Youth and Social Development, A-70, Bhubneswar
146.		Citizen, Tulsipur, Cuttack - 753 008
147.		Council for All Round Development of Society Bhubaneshwar - 751 018.
148.		House of Economical Liberty Secretary and Prosperity, Plot No. 6/11, I.P.C. Village, Navapalli, Bhubaneshwar.
149.		National Institute of Community Health, 081, Santrapur, Bhubneswar - 751 002.
150.		Nilanchal Seva Pratisthan, Dayavihar, (Kanas), Puri - 752 117.
151.		Open Learning System 275/A, Bhubaneshwar
152.		Orissa Khadi and Village Industries Association Industrial Estate, Cuttack.
153.		Organisation for Social Change and Rural Development, A/85, Sahid Nagar, Bhubaneshwar - 751 007.
154.		Peoples Cultural Centre L-3-90, Acharya Vihar, Bhubaneswar.

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155.		Project Swarajya Thoria Sahi, Cuttack - 753 001.
156.		Rural Development Action Cell, At P.O. Ward No. 14, Baripada, Dist. Mayurbhanj- 757 001.
157.		Sanjeevani, 136, Surya Nagar Unit 7, Bhubaneshwar - 751 003.
158.		Shree Ramakrishna Ashram, M. Rampur, Kalahandi - 766 102.
159. Punjab		Child Welfare Council H.No. 15, Sec-3-A, Chandigarh - 160 001.
160.		Gururanak Charitable Society, Mullanpur Mandi, Ludhiana.
161.		Indian Red Cross Society, Distt. Branch, Faridkot - 151 203.
162.		Indian Red Cross Society, Amritsar.
163.		Indian Red Cross Society, Punjab State Branch, Madhya Marg, Sec-16.
164.		Indian Red Cross Society, Sangrur.
165.		Navjeevani, 51, Model Town, Patiala
166.		Society for Rehabilitation of Handicapped and persons suffering from social evils, 417, Sec-A, Chandigarh.
167.		Indian Red Cross Society (already indicated at S.No. 161) Distt. Branch, Red Cross Bhavan, Sadiq Road, Faridkot - 151 203.
168. Rajasthan		Adarsh Bikaner Bal Shikshan Parishad Subhash Pura, Bikaner.
169.		Asha Bal Mandir, Sikshan Samiti, Plot

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		No. 1-B, Krishnapuri, Hatwada Road Jaipur - 6. (Closed)
170.		Indian Asthma Care Society C-86, Shastri Nagar, Jaipur
171.		Jaipur Rural Health and Dev., Trust, B-7, Shiv Marg, Bani Parik, Jaipur.
172.		Mahabir International Manakchowk - 314 001. Dungerpur
173.		Marwar Medical Relief Society, D-10, Near Bus Stand, Jodhpur - 342 006.
174.		Methodist Hospital, Ajmer - 305 024.
175.		Nirashrit Mahila Bal Bh. Vikas Gramodyog Shiksha Samiti, Pai Bagh.
176.		Opium De-addition Treatment Training and Research Trust, Balia Niwas, Inside Sojati Gate, Manaklao, Jodhpur.
177. Sikkim		Association for Social Health in India State Branch, C/o. State Social Welfare, Advisory Board, Kazi Road, Gangtok.
178.		Sharadha St. Xavier's School Campus, H.No. 146, P.O. Pakyong East, Sikkim - 737 106.
179. Tamil Nadu		Alcoholics and Drug Abuse Rehabilitation Centre, M.C. Road, Madanur, NAA Dist. 635 804.
180.		Applied Interdisciplinary Development Research Institute 10, Nelson Manickam Road, II Floor, Choolaimedu, Madras 94.
181.		Association for Social Health in India, State Branch, 187 Cutchery Rd. Mylapore- 600 004, Madras.

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182.		Athencottasan Muthamil Kazhagam, 7-46 B, Naduyoorakarai, Mondaikad 629 252.
183.		Bharathi Women Development Centre, Distt. Nagar Quade, Millad.
184.		Congregation of the Sisters of the Cross of Chavanod, SOC, Soad P.B. No. 395, Old Shed Rd. Teppakulam Thiruchirappalli.
185.		Centre for Action and Rural Education, 64, Chennimalai Road, Perundurai - 638 052, Periyar Dist.
186.		Community Action for Rural Development, Samathuvapuram, Pulivalam - 622 507, Pudukottai District.
187.		Duraiswamy Generous Social Education Association, Vilvarayanallut, Pakkam Post Maduranthakam Taluk, Chengalpattu - 603 301. MGP District.
188.		Indian Institute of Women and Child Health Trust, Batlagundu Rd. Sempathi P.O. Dindigul - 624 707, Anna Dist.
189.		Indian society of crimirology, Deptt. of Psychology, University of Madras- 600 005 -
190.		Integrated Rural Community Development Society, 3, Perumal Koil Street, Siva Ganga-623 560.

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191.		Kalaiselvi Karunalaya social Welfare Society 124 Pursawalkam, High Road, Kellys, Madras-600 010.
192.		Khajamalai Ladies Association, Khajamalai Thruonyrappalli- 620 023
193.		Madhar Nala Thondu Niryanam, Thiruvendhipuram Main Rd, Pathirikuppam & P.O. Cuddalore-607 401
194.		N.M.S. Chekkamuthu Trust 643, K.K. Nagar, Madurai -20
195.		Rural Mltipurpose Social Welfare & Development Soci- ety, Sarevana Illam, Upstairs, Madurai Road, Andipatty Madurai Dist.626 512
196.		Social Welfare Society 2A, Main Road, Tittagudi - 606 101, South Aroct Dist.
197.		Society for Promotion of Research Education and Development 9, Alagarkoil Road, Madurai- 625 002.
198.		Society for Social Education and Development, Thandarampet, T.S. District Tamilnadu-606 707
199.		Sri Victoria Educational Society cum Sri Victorial Destitute Home for Boys Puthukottai (Rd) Mathakkottai Village Thanjavur District.

1	2	3
200.		St. John Sangam, Roever Educational Campus, Perambalur- 621 217
201.		St. Paul's Educational & Medical Trust, 21, Vanniar Street, Trustpuram, Madras- 600 094.
202.		Thiruchirappalli Multi- purpose Social Service Melapudur, P.B. No.12, Trichi
203.		TCNR Padmavathiammal Free Medical Charities, 122, Hospital Road, Kamarjar Nagar, Rajapalayam- 626 117
204.		T.T. Ranganathan Clinical Research Foundation IV-Main Road, Indira Nagar, Madras-600 020
205.		Women's Development Associ- ation, 77, Upplipalayam Main Road, Varadharaja- puram, Coimbatore.
206.		Women's Welfare Association cordite Factory Aruvankadu Branch Aruvenkadu- 643 202
207.		Young Women's Christian Association, Aninashi Rd. Coimbatore- 641 018.
208. TRI. RA		Association for Social Health in India, Tripura Branch No.3, Second Lane, Joy Nagar, Agartala- 799 001

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209.		Kalyan Samiti Agartala, Gaingall Road, Melarnath Agartala-799 001.
210. Uttar Pradesh		Adarsh Janta Shiksha Samithi Pri, karchana, Allahabad.
211.		Akhil Bhartiya Azad Sewa Sansthan, Azad villa, Daligung, Lucknow - 20
212.		Akhil Bhartiya Mahila Udyog Kalyan & Shikasha Samiti, Gaziabad Sec-30, Noida-201 301
213.		Akhil Bhartiya Samaj Kalayan Partisnhan, Deoria Sewa Puri, DEOIA.
214.		Ambedkar Shiksha Simiti 563 K/58 Shyam Nagar, Alambagh, Lucknow- 226 005
215.		Archana Mahila Mandal Kalyan Samiti, Abahipur P.O. Bhapmau, Barabanki.
216.		Association for Social Health in India, State Branch, Rani Hotel Building Begam Bridge, Meerut- 250 001
217.		Bhartiya Samaj Sewa Sansthan Bharat Khana, Mishai- Ki-Bagh Chowk, Lucknow.
218.		Bijnor Sewa Sansthan, Bijnor, Mandawali, SADU, Distt. Bijnor
219.		Dr. Bheem Rao Ambedkar Shiksha Niketan, Vill. Panchrvkhan, Mangripatti-233 307 Ghaziipur.

1	2	3	1	2	3
220.		Bodhi Satwa Baba Sahid Dr. Ambedkar Smarak Samiti 68/363, Chitwapur, Pajawa, Lucknow.	231.		Maya Purbachal Gramothan Sewa Sansthan, near Rajnik Jagran Press, Civil Lines Gorakhpur.
221.		Gram Vikas Sewa Sansthan 20-B/4A/1, Allapur Allahabad-211 006	232.		Madical Adviser Association 211/JI, Kidwai Nagar, Kanpur
222.		Grameen Vishal Jan Sewa Sansthan, P.O. Badri, Siddharth Nagar	233.		National Insit. of Social Welfare, 5/13/43-B, Behind Gurdwara, Khawaspuna, Faizabad.
223.		Grammiya Vikas Simiti Khandauli Rd. Baldeo Mathura -281 301	234.		Netaji Subhas Vidya Mandir Manogoli, Shahabad, Rampur
224.		Gramothan Jan Sewa Sansthan, Jafrabad, Jaurpur	235.		New Public School Samiti 504/63, Tagore Marg, Lucknow.
225.		Hasrat Mohani Charitable Society, 88/441 - Humayun Bagh Kanpur	236.		NIRVAN D-2239, Jimalayn Rd Indira Nagar, Lucknow-226 016.
226.		Indian Red Cross Society Distt. Branch, 53, Bahadurganj, Allahabad (U.P)	237.		Pratapgarh Mahila Kalyan Exam Shiksha Samiti Pratapgarh, Deokali Pratapgarh.
227.		Kanchahn Lal-Sauguna Sewa Sansthan, Vill. P.O. Para Kanduar, Kuraha, Distt. Hamirpur	238.		Prerna Samiti, C-390, Rajaji Puram, Lucknow-226 017.
228.		Kashi Club, Ganges Bhavan 8 A Ravindra puri Varansi -221 005	239.		Puttoolal Memorial Montessori & Jr. High School, Narainpur, Farukhabad.
229.		Shri Kanchilal Shastri Smarak Sansthan, C-49 Kayanpur, Kanpur	240.		Shri Ram Babu Verma Charitable Society 4/6, Bagh Fargana, Civil Lines, Agra-282 002
230.		Khandwari Devi Shishen Samiti, CHEMNIYA, JANPATH, - Varanasi.	241.		Rana Beni Madhav Jan Kalyan Samiti, Rai Bareilly-229 001
			242.		Ratna Gram Vikas Samiti Gram - Jahidpur P.O. Shahbad, Rampur

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243.		Saket Mahila Mandal Kalyan Samiti, Muthigami, Mawabganj (P.O) Ghonda.
244.		Samijik Avam Arthik Vikas Sansthan, C- 2116, Indira Nagar, Lucknow.
245.		Sarai Nahar Khan Oghotogic Samiti, Badaun, P.O. Sanai Nahan Khan, Dist. Badaun-243 601
246.		Sarvajanik Shikshan Samiti Puran Nagar, 5651/180 Alam Bagh, Lucknow.
247.		Sarvodaya Gram Evam Mahila Vikas Sansthan Milak P.O. Distt. Dampur.
248.		Sarvajanik Shisonevan Allipur, Hardoi (U.P.)
249.		Shakti Sadhana Sansthan Taranipur, Sitapur-261 001
250.		Shaheed Memorial Society E-1690, Rajaji Puram, P.O. Distt. Lucknow-226 017
251.		Sheel Gram Vikas Sansthan Harungla, Barelli.
252.		Shri Ganga Prasad Smarak Mahila Kalyan Sansthan, Kunda, Pratapgarh
253.		Society for the Urban and Rural Development, Vill. Kulbaramau. P.O. Kalichabad, Dist. Jaunpur
254.		Society for the Urban Rural Reconstruction U.P. B-27 Avas Vikas, Mal Avenue Lucknow

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255.		Swargiya Ram Deo Singh Swaantrate Sangram Senani Mirashrit Dalit Pichhra Verg Mahila Sanstha, Basti.
256.		Uttarakhand Shoshit Mahila Sansthan, Dehradun, U.P.
257.	West Bengal	Bikas Bharti Welfare Society No.20/1 B, Lal Bazar Street, Calcutta-700 001
258.		Calcutta Samritans 53/b Elliot Road, Calcutta-700 016
259.		Chiranahin Vill. Parbakshi P.C. Bakshi, Howrah- 711 301
260.		Centre for Psychological Testing and Research, 39-C, Sadananda Rd. Calcutta-760 026
261.		Elmhirst Instt. of Community Studies Mabbithika, Andrews Palit, Shanti Niketan, Shanti Niketan, Birbhum
262.		Haldia Samaj Kalyan Praishad, P.O. Anantpur, Via Sutahata, Distt. Midnapore- 721 635.
263.		Human Development and Research Institute Baurmanpur, 45, Peniatoal, Lane, Calcutta.
264.		Indian Institute of Human Welfare, 17/36 Dekshnindare Rd. Calcutta -700 040
265.		Indian Research Institute for Integrated medicine, Pullya, P.O. Unsani, Andulmouri, Howrah-711 302.

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266.		Institute of Psychological and Educational Research 27, Circus Avenue,
267.		Prabhusha Bharti Shashuthirtha Prabhudhan Bharti Bhavan, Khirinda Pingla P.O. Krishnapriya Midnapore.
268.		Ramkrishan Welfare Foundation, 132/12, Markedlanga Main Road. Calcutta-700 054.
269.		Society for Promotion of Youth and Masses, 33, D.B. Giri Rd. Darjeeling-734101.
270.		Sir Syed Group of Schools, 71/1C, diamond Harbour Rd. Calcutta - 700 023
271.		Vivekanand Education Society 13/3, Kali Charan Dutta Rd., Calcutta -700 061.
272.		West Bengal SCs/STs and Minority Welfare Association, Calcutta.
273.		West Bengal Voluntary Health Organisation 19 A Dr. Sundari Mohan Avenue, Calcutta-700 014.
274.		Womens Coordinating Council, 5/1, Red Cross Place, Calcutta-700 062
275. Chandigarh		Association for Social health in India,

1	2	3
		Chandigarh Branch, 1169 Sec-21-B Chandigarh-160 022.
276.		Servants of People Society Lajpat Rai Bhavan, Sec-15-B, Chandigarh
277. Delhi		Association of National Brotherhood for Social Welfare, 21, New Rohtak Rd. New Delhi.
278.		Association for Social Health in India, 4, Deen Dayal Upadhya Marg, New Delhi.
279.		Bapu Nature Cure Hospital Gandhi Nagar, Delhi & Yogashram, Gandhi Nidhi, Patparganj, Delhi-110091
280.		Delhi Police Foundation Sarai Rohilla Police Station Sarai Rohilla, Delhi.
281.		Indian Council of Education, 25 D.D.A. Commercial Plaza, Nanakpura, New Delhi.
282.		Society for promotion of youth and Messrs. B-3, 3054, Vasant Kunj, New Delhi-110070.
283.		Pondicherry Association for Social Health in India, 29, Vijjenyar Road, Rediyar Palyam, Pondicherry-10.

STATEMENT-II

List of Organisations against whom complaints about the misuse of funds have been received.

S.No.	Name of the Organisation	Action taken
1.	Veer Arjun Yuvak Mandal, Nagpur	Complaints being investigated by the State Govt. of Maharashtra
2.	K. Velayudhan Memorial Trust, Shertelly, Kerala	Complaint investigated and grant has been discontinued.
3.	Brij Bal Niketan, Bharatpur	Complaint investigated and grant has been discontinued.
4.	Madhu Smriti Mahila Evam Bal Kalyan Utthan Sansthan, Kota	Complaint investigated and grant has been discontinued.
5.	Rashtriya Shiksha Prasar Samiti Udaipur	Complaint investigated and grant has been discontinued.
6.	Sarvodaya Sewa Kendra, Udaipur	Complaint investigated and grant has been discontinued.
7.	Manav Kalyan Society, Jaipur.	Complaint investigated and grant has been discontinued.
8.	Sarvojanik Shikshonayan Sansthan; Hardoi (U.P.)	Complaint investigated and functioning of the organisation found satisfactory.
9.	Human Development and Research Institute, Calcutta.	Complaint investigated and the functioning of the organisation found to be satisfactory.

[English]

Splitting of Oil Refineries

2890. SHRI SULTAN SALAHUDDIN OWASI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether lead free petrol mandates requires substantial amount of investments in refinery upgradation;

(b) if so, the details thereof;

(c) whether the present refineries at Mathura and Barauni propose to split into light and heavy streams; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Reduction of lead content in petrol involve installation of plants and facilities in refinery projects. The estimated cost of setting up of Catalytic Reformers in Digboi, Barauni and Mathura is approximately Rs. 959.66 crores excluding the cost of the additional storage and distribution facilities required. Proposal of other refineries are at different stages of processing for investment decision.

(c) and (d). Full range Naphtha will be split into light and heavy streams both at Barauni and Mathura.

Heavy Stream Component will be used as CRU feed stock and Light component will be used as Naphtha.

Regional Office of ONGC at Rajahmundry

2891. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether he has issued instructions regarding establishment of a Regional Office at Rajahmundry by Oil and Natural Gas Corporation (ONGC);

(b) if so, whether the Government of Andhra Pradesh has allocated land to the ONGC at Rajahmundry;

(c) if so, the details thereof; and

(d) the date by which the Regional Office at Rajahmundry is likely to start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). An exercise is being carried out by ONGC Ltd. for setting up a Regional Office at Rajahmundry, and for this purpose, the Krishna-Godavari Project Office is being upgraded in Phases, Keeping in view the enhancement of exploration and

production activities in this area. No land has been allocated by the State Government to ONGC at Rajahmundry for the proposed Regional Office.

Foreign Assistance

2892. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total out-lay required by Government for improvement/expansion of telecom network in various States during the next two years;

(b) whether any foreign assistance has been sought for this expansion programme; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The Plan outlay required for 96-97 for improvement/expansion of telecom network in the country has been assessed as Rs. 15196 crores. For the year 97-98 which will be the first year of the 9th five year plan, plan size has not been finalised.

(b) and (c). Yes Sir. Foreign assisted loan for 96-97 from ABD is proposed at Rs. 27 crores for computerisation of Manual Trunk Exchanges and France has offered assistance of FRF 2 million for experimental SDH network.

Gas Piping Scheme in Andhra Pradesh

2893. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the government propose to start a gas piping scheme for Hyderabad city in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the Government propose to extend this scheme to other urban areas of the State; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, sir.

(b) Does not arise.

(c) and (d). 0.1 MMSCMD has been allocated for a city distribution project in Vijyawada, Machilipatnam etc.

Cancellation of Loan Assistance by World Bank

2894. SHRI BOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the suspension of World Bank loan assistance for the Upper Krishna project in Karnataka has highlighted the lackadaisical approach of State Government in implementing externally funded projects in the irrigation sector;

(b) if so, the total projects which are funded by the World Bank has been cancelled, State-wise;

(c) the factors responsible therefor; and

(d) the total loss suffered by the States due to cancellation of loan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The assistance for Upper Krishna Project Phase-II was suspended by the World Bank from 2nd September, 1995 due to slow progress in implementation of Resettlement and Rehabilitation. The State Government is putting their best efforts to meet the appropriate requirement in this regard.

(b) to (d). During last three years, primarily due to factors like portfolio rationalisation, currency adjustments, initial slippages, mid-course suggestions by the Bank Missions and slow implementation in certain cases, various portions of World bank assistance were cancelled in Irrigation Projects. The project and state-wise details are given in the Statement enclosed.

STATEMENT

S.No.	Name of the Project	State	Total Proj. Amount	Amount Cancelled	Date of Cancellation
1	2	3	4	5	6
I. COMPLETED PROJECTS					
1.	Periyar Vaigai Irrigation-II Project (Credit No. 1488-IN/Special fund credit 16-IN)	Tamil Nadu.	Credit 1 SD.R. 16.6 Sp. Fund Cre. S.D.R. 16.6	SDR 1.8	16.03.94
2.	Gujarat Medium Irrigation-II Project. (Credit 1496-IN)	Gujarat	SDR. 164.3	(a) SDR. 15.0 (b) SDR. 04.9 (c) SDR. 05.7	05-12-91 01-05-93 31-07-94

1	2	3	4	5	6
3.	Upper Ganga Irrigation Modernisation Project (Credit No.1483-IN)	Uttar-Pradesh	SDR. 99.1	SDR.18.4	31-12-91
4.	Bihar Public Tubewells (Credit No. 1737-IN)	Bihar	SDR. 59.5	SDR. 40	31-12-91
5.	Second Andhra Pradesh Irrigation Project (Loan 2662-IN Credit 1665-IN)	Andhra Pradesh	Loan US \$ 131.0 Credit; SDR 127.5	Loan : US \$ 90.0 US \$ 41.0 Credit : SDR 40.8 (Diverted to A.P. Cyclone)	31-05-91 30-06-93 31-08-90
II. ON-GOING PROJECTS					
1.	Dam Safety Assurance and Rehabilitation Project (Credit 2241-IN Loan 3325-IN)	Madhya-Pradesh Rajasthan Orissa Tamil Nadu	Credit : SDR.96.2 Loan : US \$ 23	US \$ 23	02-06-95
2.	Upper Krishna project phase-II (Credit 2010-IN) Loan 3050-IN)	Karnataka	Credit : SDR 119.0 Loan : US \$ 165.0	US \$ 80 US \$ 40	31-12-91 30-06-93

Refinery at Bina in Madhya Pradesh

2895. SHRI R. SURENDER REDDY :
SHRI PARAS RAM BHARDWAJ :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have recently given approval for setting up a grass-root refinery project at Bina in Madhya Pradesh in a joint venture between the Bharat Petroleum Corporation and the Oman Oil Company;

(b) if so, the details thereof indicating inter-alia the capacity of the refinery, financing and funding, period of completion and commissioning etc.;

(c) whether the refinery also involves setting up of the infrastructural facilities;

(d) if so, the details thereof;

(e) whether any Memorandum of Understanding/ agreement has been signed between the BPCL and the Oman Oil Company; and

(f) if so, the broad details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). Government has approved the proposal of M/s Bharat Petroleum Corporation Limited on 11.12.1995 for setting up of a 6 MMTPA Grassroot Fuel/Lubs Refinery at Bina in Madhya

Pradesh and related infrastructure facilities like Crude Import facility consisting of Single Point Mooring and Crude Oil Terminal at Vadinar and Cross-Country Crude Transport Pipeline at an estimated cost of Rs. 5277 crores with a foreign exchange component of Rs. 1686 crores to be implemented by a Joint Venture Company, viz. Bharat Oman Refineries Limited. The Refinery Project is to be mechanically completed within 42 months from the date of approval and commissioned within 6 months after mechanical completion.

(e) and (f). A J.V. agreement has been signed between Bharat Petroleum Corporation Limited and Oman Oil Company. BPCL and Oman Oil Company will contribute 26% each to the equity capital of the JVC. JVC under the name "Bharat Oman Refineries Limited" has been registered with the Registrar of companies on 25.2.1994.

[Translation]

Recruitment in Para-Military Forces

2896. SHRI N.J. RATHVA :
PROF. RASA SINGH RAWAT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Officers and Jawans recruited in para-military forces during the last three years; State-wise;

(b) the details of the forces for which the above recruitments have been made, State-wise;

(c) the places where special recruitment camps were organised during the above period;

(d) the number of candidates belonging to SCs/STs recruited in para-military forces during the above period, State-wise;

(e) whether the above recruitments are in accordance with the reservation proportion;

(f) if not, the reasons therefor;

(g) the steps taken to fill up the reserved vacancies for SCs/STs in the above forces; and

(h) the programme drawn up for recruitment in para-military forces during the current-year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). Direct recruitment of Officers in the Para Military Forces is made through All India Competitive Examinations. State-wise data of recruitment is not compiled. The following number of Gazetted Officers were recruited during 1992 to 1994 in BSF, CISF, CRPF and ITBP :-

Name of the Force	BSF	CISF	CRPF	ITBP
No. of Officers recruited.	227	52	324	32

The Number of jawans recruited in the Force during 1992 to 1994 is given in the Statement enclosed.

(c) and (h). Recruitment of Constables in the Para Military Forces is made on All India basis. The annual vacancies are allotted to each State/UT on the basis of population, taking into consideration the special needs and circumstances of different areas. Accordingly regular recruitment rallies are held by the Forces all over the country from time to time as a part of the on-going recruitment process.

(d) The number of Gazetted Officers belonging to SC/ST recruited in BSF, CISF, CRPF and ITBP during 1992 to 1994 is under :-

Name of the Force	BSF	CISF	CRPF	ITBP
No. of SC/ST Officers recruited.	57	5	92	6

The number of candidates belonging to SC/ST recruited as jawans in the Forces during the same period is given in the Statement enclosed.

(e) to (g). The recruitments were made in accordance with the reservation policy. The unfilled vacancies meant for SC/ST are filled up during the subsequent recruitments including special recruitment drives.

STATEMENT

Name of the State/UT	The number of Jawan recruited in Central Para-Military Forces during 1992-94									
	Assam Rifles		BSF		CRPF		CISF		ITBP	
	Total	SC/ST	Total	SC/ST	Total	SC/ST	Total	SC/ST	Total	SC/ST
1	2	3	4	5	5	6	7	8	9	10
Andhra Pradesh	97	15	1024	238	1411	604	907	214	18	4
Assam	403	117	762	182	458	411	459	118	19	19
Arunachal Pradesh	95	17	24	5	1	1	33	22	-	-
Bihar	838	14	1751	405	1596	879	1450	442	28	18
Goa	-	-	10	3	14	13	14	1	-	-
Gujarat	-	-	545	133	704	489	611	193	-	-
Haryana	110	11	345	77	150	30	211	30	-	-
Himachal Pradesh	531	155	190	44	275	47	122	25	333	77
Jammu & Kashmir	342	52	1196	185	262	91	214	38	249	40
Karnataka	14	2	949	231	703	268	351	99	-	-

1	2	3	4	5	5	6	7	8	9	10
Kerala	89	1	480	116	127	61	145	21	-	-
Madhya Pradesh	14	11	719	198	1266	668	1124	369	-	-
Maharashtra	-	-	603	142	1206	470	853	178	-	-
Manipur	334	94	74	17	101	71	30	20	9	4
Meghalaya	219	-	50	18	3	3	26	15	-	-
Mizoram	109	79	5	4	-	-	27	21	-	-
Nagaland	896	113	80	37	130	118	21	21	-	-
Orissa	166	159	681	165	749	389	581	221	-	-
Punjab	225	48	429	96	315	260	1136	316	335	78
Rajasthan	77	4	702	176	1031	658	711	257	-	-
Sikkim	108	16	6	1	4	3	14	4	-	-
Tamil Nadu	31	10	1094	268	1011	433	363	71	-	-
Tripura	163	148	191	89	60	60	79	34	20	18
Uttar Pradesh	678	59	1985	452	1053	530	812	159	501	115
West Bengal	94	15	1306	300	1023	398	1283	321	50	9
Andaman & Nicobar Islands	-	-	-	-	-	-	10	10	21	2
Chandigarh	-	-	-	-	74	26	85	14	103	25
Dadra & Nagar Haveli	-	-	-	-	2	2	-	-	-	-
Daman & Diu	-	-	-	-	-	-	-	-	-	-
Delhi	75	8	358	56	217	113	497	95	-	-
Pondicherry	-	-	17	4	-	-	-	-	-	-

Inclusion of Tanwar and Singhadia Castes in BCs List

2897. SHRI BALRAJ PASSI : Will the Minister of WELFARE be pleased to state :

(a) whether any recommendation was made in the Kaka Kalelkar Report of 1955 regarding the inclusion of Tanwar/Singhadia castes in the list of most backward classes;

(b) if so, whether the said castes have been included in the list of backward classes;

(c) if not, the reasons therefor; and

(d) the time by which these castes are likely to be included in the list of backward classes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) and (c). No Sir. The castes and communities which are included in central List of OBCs is not based

on the recommendations of Kaka Kalelkar Report of 1955. The Central List of OBCs for purpose of reservation consists in the first phase, the castes and communities which are common to both the lists in the report of Mandal Commission and the State Govt's list. Accordingly the Central Government have so far notified the central list of OBCs in respect of 25 States/UTs.

(d) A permanent Commission, namely, National Commission for Backward Classes has been constituted as per the Supreme Court direction for the purposes of entertaining, examining and recommending on requests for inclusion and looking into complaints of over-inclusion and under-inclusion in the lists of Other Backward Classes.

The inclusion of caste Tanwar/Singhadia in the Central List of OBCs in respect of any State/UT, as such will be considered as and when the recommendation of NCBC is received in this regard.

*[English]***House Rent Allowance**

2898. SHRI NARAIN SINGH CHAUDHRI : Will the Minister of FINANCE be pleased to state :

(a) whether an employee of Government/ autonomous body residing in the accommodation allotted to his/her brother by the concerned department, is entitled for HRA;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) to (c). An employee of the Central Government residing in the accommodation allotted to his/her brother is entitled for HRA subject to the condition that he/she pays rent or contributes towards rent.

Tax Holiday in Backward Areas

2899. SHRIMATI MAHENDRA KUMARI : Will the Minister of FINANCE be pleased to state :

(a) whether in the Union Budget for 1994-95, the benefit of section 80-IA of the Income Tax Act, 1961 has been extended thereby allowing five year tax holiday to new industrial undertakings commencing production in backward districts of some States (other than those specified in the 8th Schedule);

(b) whether the guidelines for identifying such backward districts have been issued so far;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) The matter regarding identification of backward districts was entrusted to a Group constituted earlier. The Report of the Group Submitted in October, 1994 is under review by another Group.

Upgradation of Airports

2900. SHRI CHHEDI PASWAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to upgrade some airports to the international level;

(b) if so, the details thereof; and

(c) the steps taken to decongest the international airports at New Delhi and Bombay?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Airports Authority of India (AAI) is developing 14 domestic airports at Jaipur, Lucknow, Nagpur, Indore, Vadodara, Hyderabad, Coimbatore, Calicut, Patna, Bhubaneswar, Guwahati, Imphal, Goa and Bangalore with facilities for limited international operations.

(c) In order to reduce congestion at Delhi and Bombay airports, separate terminal buildings have been designated for use by Indian Airline and private airlines. Expansion of the international terminals at these two airports and modernisation of the Air Traffic Control facilities have been planned and will be executed in a phased manner.

Infrastructural developments of Airports Authority of India

2901. SHRI R. SURENDER REDDY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Airports Authority of India (A.A.I.) has recently formulated a long term plan for developments of airport infrastructure in the country;

(b) if so, the details thereof indicating inter-alia the schemes charted, estimated expenditure involved, mode of funding and financing, period of completion of schemes and implementation of the proposed plan; and

(c) the reaction of the Government to the infrastructural developmental plan for various airports mooted by the Airports Authority of India?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). Airports Authority of India (AAI) have with the approval of Ministry of Civil Aviation proposed development of airports with an outlay of Rs. 1950 crores in the Eighth Five Year Plan. While the major portion of expenditure for its projects is financed through internal resources. AAI have also obtained loans and grants from foreign financing agencies.

Major projects envisaged during the 8th Five Year Plan include the following :-

(i) Modernisation of Air Traffic Services at Bombay and Delhi airports at a cost of Rs. 351.87 crores.

(ii) Procurement and installation of Airport Surveillance Radars and Monopulse Secondary Surveillance Radars at Hyderabad, Guwahati, Ahmedabad, Trivandrum, Calcutta and Madras at a cost of Rs.193.35 crores.

(iii) Procurement and installation of Instrument Landing Systems at Madras, Calcutta, Nagpur, Calicut, Coimbatore, Indore, Hyderabad, Aurangabad, Trivandrum, Bangalore, Rajkot, Mangalore, Udaipur and Port Blair at a cost of Rs. 24.35 crores.

- (iv) Development of Model Airports at Jaipur, Lucknow, Nagpur, Indore, Vadodara, Hyderabad, Coimbatore, Calicut, Patna, Bhubaneshwar, Guwahati and Imphal at a cost of Rs. 336.63 crores.
- (v) Construction of International passenger Terminal Complex (Phases-III) at Bombay airport at a cost of Rs.105.49 crores.
- (vi) Construction of Domestic Terminal Complex (Phase-II) at Bombay airport at a cost of Rs.126 crores.

[Translation]

Stamp Duties Dues

2902. SHRI VISHWANATH SHARMA : Will the Minister of FINANCE be pleased to state :

(a) the list of persons having as stamp duty of more than one lakh rupees outstanding against their names

in Jhansi District of Uttar Pradesh and since when this stamp duty is outstanding;

(b) whether recovery from persons having heavy stamp duty outstanding against their names is slow as compared to those having small stamp duty against their names;

(c) whether in view of financial crisis in State, there is any scheme to recover the amount with interest on market rates from the persons against whom such duty is outstanding; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) A list of the persons including dates since when dues are outstanding is enclosed as Statement.

(b) No, Sir.

(c) There is no legal provision under which such interest can be levied on the outstanding amount.

(d) Question does not arise.

STATEMENT

List of Persons

Name	Amount Due	Date Since when Outstanding	Recovered	Balance Amount
1. Smt. Garima Jain	Rs.4,84,575	24.9.94	Rs.3,25,000	Rs.1,59,575
2. Smt. Puspa Devi	Rs.4,84,575	24.9.94	Rs.2,34,000	Rs.2,50,575
3. Mr. Anoop Agrawal	Rs.1,00,485	23.8.95	Nil	Rs.1,00,485

[English]

Convenience to Passengers by Private Airlines

2903. SHRI SANAT KUMAR MANDAL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Air India is planning to enter into a hub and spoke arrangement with private airlines to provide more convenient connections to its passengers from/to various parts of the country;

(b) whether the Government have since examined the feasibility of the proposal;

(c) if so, the decisions taken thereon; and

(d) the measures taken by the Air India to have a serious crackdown on all factors leading to delays including connecting flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). Air India is examining the implications of entering into a Hub and Spoke arrangement with private airlines.

(d) Air India is taking the following steps to reduce delays :

- Daily monitoring of delays.
- Delays caused by non-technical reasons investigated in detail and corrective action taken.
- A punctuality coordination cell established in Bombay.
- Connection delays reduced. In case any flight is delayed beyond one hour, the connecting flight is sent off without further delays.

Seizures of Drugs

2904. SHRI CHANDRESH PATEL : Will the Minister of FINANCE be pleased to state :

(a) the quantity and details of seizure of Hashish and other narcotic drugs in the country during the last two months;

(b) how does it compare to the seizure of last three years;

(c) whether some custom officials and police personnel also found involved in this menace;

(d) if so, the details thereof; and

(e) the remedial steps taken by the Government to eliminate such illegal activities?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). A Statement showing the quantity and details of seizure of hashish and other narcotic drugs in the country during the last 2 months and the corresponding two months for the last 3 years is attached.

(c) and (d). As per the information available, no Customs and Police personnel were found to be involved in the NDPS case during the period in question.

(e) Instructions have been issued to all the enforcement agencies to maintain the utmost vigil and step up enforcement efforts under the stringent provisions contained in NDPS Act. Training is being imparted to officers to improve their effectiveness. Vehicles and communication equipments have been provided. A part of Indo-Pak Border has been fenced. BSF and Coast Guards, who are deployed on land and coastal borders have been vested with the powers under the Customs Act to interdict narcotic drugs on the border in addition to the central and State Government enforcement agencies empowered under the NDPS Act.

STATEMENT

Statement Showing the Seizure Details

Narcotic Drugs	1992		1993		1994		1995	
	10/92	11/92	10/93	11/93	10/94	11/94	10/95	11/95
	(In Kg)		(In Kg)		(In Kg)		(In Kg)	
Hashish	130.650	11.864	34.305	294.910	212.609	138.896	55.102	63.015
Opium	137.415	20.900	212.890	24.415	36.924	18.324	41.855	24.920
Morphine	1.300	-	0.240	0.235	0.050	-	7.455	0.250
Heroin	26.011	22.959	84.191	25.437	83.602	43.989	196.874	92.252
Ganja	3746.980	1256.897	5653.600	220.400	3763.280	6810.050	2121.045	716.950
Methaquaione	336.200	594.400	1073.600	439.100	265.200	4363.450	-	4729.100
Total No. of Cases	83	62	84	46	116	172	118	54

Committee on Working of Mutual Fund

2905. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state :

(a) whether the Government have set up experts committee to go into the operation/working of Mutual Funds;

(b) if so, the details of terms of reference of the Committee;

(c) whether the Committee has submitted its report to the Government;

(d) if so, the details of the important recommendations/ observations made by the committee; and

(e) the action taken/proposed to be taken thereon keeping in view the interest of small investors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). While Government have not set up any Committee, SEBI has set up a NAV Committee to look into the investment valuation norms adopted by various Mutual Funds and evolve uniform procedures for computation of NAV of units by Mutual Funds.

(c) to (e). The Committee has not yet submitted its report to SEBI. SEBI would take appropriate action after the report is received.

[Translation]

IDBI Assistance to Entrepreneurs of M.P. & Gujarat

2906. SHRI PAWAN DIWAN :
SHRI KASHI RAM RANA :
SHRI MAHESH KANODIA :
SHRI KHELAN RAM JANGDE :

Will the Minister of FINANCE be pleased to state :

(a) the number of applications received by IDBI from the entrepreneurs of Madhya Pradesh and Gujarat during the last three years;

(b) the number of application admitted/rejected during the above period and the reasons behind the rejection of these applications; and

(c) the details of the financial assistance provided by the IDBI to the industries located in the above States during the said period, Unit-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). the information is being collected and will be laid on the table of the House to the extent available and permissible under the Rules.

Welfare Schemes for the Labour

2907. PROF. RASA SINGH RAWAT : Will the Minister of LABOUR be pleased to state :

(a) the details of the welfare schemes proposed to be implemented by the Government for the welfare of the labourers working in Public Sector Undertakings, private sector industries, and factories;

(b) the number of labourers likely to be benefited by these schemes;

(c) whether any machinery is to be set up for the effective implementation of these schemes; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b). A number of welfare measures for workers working in the organised sector in Public Sector Undertaking, Private Sector industries and factories have been undertaken recently. Some of these are raising of Bonus ceiling, introduction of DA slabs in Public Sectors Undertakings, raising of wage ceiling for coverage under the Employees Provident Fund Scheme, enhancement of rate of Provident Fund contribution in respect of Textile Industry (except Jute) and promulgation of an Ordinance to amend the Employees Provident Fund & Miscellaneous Provisions Act for creation of a Pension Scheme for EPF subscribers, etc. Such Welfare Measures are taken on a continuous basis.

These welfare measures benefit all workers in Public Sector Undertakings, Private Sector Industries and Factories.

(c) and (d). Periodic inspections under the different labour laws are carried out by the competent authorities to ensure compliance with the provisions of the different Acts.

Bank Loans in Bihar

2908. SHRI CHHEDI PASWAN : Will the Minister of FINANCE be pleased to state:

(a) the total amount provided as loan under all categories in Bihar by nationalised banks during 1993-94;

(b) the amount kept separate by each bank for distribution of loan on Differential Rate of Interest (DRI) for eligible sectors; and

(c) the amount distributed as loan to handloom weavers on Differential Rate of Interest by each bank in Bihar during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The category-wise break-up of disbursal of advances of

scheduled commercial banks to priority sector for the year ended June 1993 (latest available) in respect of Bihar is given below :

Category	Amount (Rs. Lakh)
Agriculture	16709
Small Scale Industries	5639
Other Priority Sectors	7339

Reserve Bank of India has reported that no separate amount is earmarked for disbursement under Differential Rate of Interest (DRI) Scheme. However, banks are required to ensure that their lending under DRI scheme should be minimum of one per cent to their aggregate advances at the end of the previous year. Information regarding grant of loans under DRI Scheme to handloom Weavers in Bihar is not available since such information is not being compiled by RBI.

[English]

Attraction of Tourists

2909. SHRI JITENDRA NATH DAS : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the names of the historical places of West Bengal which has been included with tourist map of the country; and

(b) the reason for which the names of historical such as Berhampore, Palassey, Gour, Cooch Behar have not been included?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). The Department of Tourism, Government of India, has produced a Tourist Road Map of India wherein places of tourist interest have been shown. These places were selected taking into account several factors like accessibility, availability of tourism infrastructure, etc. Some of the historical places of tourist interest shown in West Bengal include Calcutta, Baharampur, Cooch Behar, Darjeeling, Kalimpong, Murshidabad, Bankura, Shantiniketan, etc. As it is an All India Map, it was not possible to include the names of all the places of historical interest in the country.

Cooperative Housing Finance Corporation Ltd.

2910. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of the fact that elections have not been held in the Delhi Co-operative Housing Finance Corporation Ltd for a long time;

(b) if so, the reasons thereof; and

(c) by what time the elections are proposed to be held in it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). Yes, Sir, Office of the Register, Co-operative Societies, Government of National Capital Territory of Delhi has reported that as the Government of NCT of Delhi has contributed huge financial outlay towards the share capital of the Corporation, it was felt necessary to extend the terms of the nominated Board with effect from 19th April, 1995 for a period of three years. There is a provision for nominated Board in terms of the bye-laws No. 42(b) of the Corporation.

Pending Advance Licence

2911. SHRI A. INDRAKARAN REDDY : Will the Minister of COMMERCE be pleased to state :

(a) the number of Advance Licences have been cleared by the Government during each of the last two years;

(b) the number of cases for Advance Licences pending for clearance with the Government alongwith the reasons for delay in clearing these pending cases; and

(c) the steps taken by the Government to clear these licences?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The Total Number of Advance Licences issued during 1993-94 and 1994-95 were 33, 636 and 44,257 respectively.

(b) and (c). Receipt of applications for advance licences and issuance of Advance Licences take place on day to day basis. Every effort is made by the licensing authorities to dispose of applications, complete in all respects, within the time limit prescribed as per paragraph 258 of the Hand Book of Procedures — Vol. I. While there have been instances where the prescribed time limit has been exceeded, such cases are closely monitored and instructions issued to ensure that they are disposed of at the earliest.

Deficiencies in respect of incomplete applications are immediately conveyed to the applicants. Licences in such cases are issued only on rectification of these deficiencies.

[Translation]

Deposits in Banks by NRIs

2912. SHRI N.J. RATHVA : Will the Minister of FINANCE be pleased to state the present position of amount deposited by Non-Resident Indians in various sector banks located in Gujarat, Bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : As reported by Dena bank, the convenor bank for Gujarat, the bank-

wise amount deposited by the Non-Resident Indians (NRIs) in various public sector banks in Gujarat during 1994-95 is given as under :-

S.No.	Name of Bank	Amount deposited by NRIs during 1994-95
1.	Bank of Baroda	26260.00
2.	Bank of India	13909.00
3.	Bank of Maharashtra	64.64
4.	Canara Bank	1498.00
5.	Central Bank of India	2165.00
6.	Corporation Bank	538.31
7.	Dena Bank	2143.88
8.	Indian Bank	180.71
9.	Indian Overseas Bank	914.00
10.	Punjab National Bank	169.99
11.	Punjab & Sind Bank	0.23
12.	Union Bank of India	3865.00
13.	United Bank of India	17.88
14.	UCC Bank	58.00
15.	Vijaya Bank	74.96
16.	State Bank of India	11626.00
17.	State Bank of Patiala	1.14
18.	State Bank of Sourashtra	2083.72

[English]

Deposits by NRI

2913. SHRI CHANDRESH PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether a large proportion of Non-Resident Indians (NRIs) deposits in India are in the share market;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to ensure that Mexico type debacle in the money market and the economy as a whole does not take place in India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Total Foreign Currency deposits by Non-Resident Indians (NRIs) at the end of February 1995 amounted to US \$ 17.08 billion, compared to which the NRI investments in the secondary market represent only small proportion. Unlike Mexico, the portfolio investment to gross reserve ratio is very low for India which indicates that any eventuality of outflows of NRI portfolio investments would not amount to substantial depletion of reserves. Ceilings have also been prescribed for individual/collective investments by NRIs in the paid up capital of an Indian company through the portfolio route.

Banking Ombudsman

2914. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) the details of the Banking Ombudsman appointed so far in the country;

(b) the location thereof and the dates on which each of the Banking Ombudsman commenced functioning;

(c) whether any of the Ombudsman has not yet started functioning;

(d) if so, the details thereof and the reasons therefor; and

(e) the number of complaints/issues settled/resolved by each of the Ombudsman till date?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d). Reserve Bank of India (RBI) have appointed Banking Ombudsmn at eight centres in the country. The location and dates on which each of the banking Ombudsmen has

commenced/likely to commence functioning, as also their jurisdiction is given below :-

S.No.	Centre	Jurisdiction over the State	Commenced/likely to commence functioning from
1.	Delhi	Delhi, Haryana and Jammu & Kashmir	14.6.95
2.	Bangalore	Karnataka	24.6.95
3.	Bombay	Maharashtra and Goa	14.6.95
4.	Bhopal	Madhya Pradesh	14.6.95
5.	Chandigarh	Himachal Pradesh, Punjab and Union Territory of Chandigarh	24.6.95
6.	Hyderabad	Andhra Pradesh	4.10.95
7.	Patna	Bihar	9.10.95
8.	Jaipur	Rajasthan	15.1.96 (expected)

(e) According to RBI, the number of complaints/issues settled/resolved (as on 20.9.95) are as under:-

S. No.	Centre	Number of Complaints received	Number of Complaints Not maintainble	Number of issues settled/resolved	Number of Complaints pending
1.	Bombay	195	-	143	52
2.	Bhopal	144	68	17	59
3.	Bangalore	97	61	8	28
4.	Chandigarh	90	22	14	54
5.	New Delhi	126	39	40	47
Total		652	190	222	240

[Translation]

Seizure of Goods

2915. SHRI LALIT ORAON : Will the Minister of FINANCE be pleased to state :

(a) the details regarding the seized goods brought from the foreign countries illegally, State-wise during the last three years and upto October, 1995; and

(b) the details of the revenue earned by the Government during the said period by way of sale/ auction of those seized goods?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Information is being collected and will be laid on the Table of the House.

[English]

Improvement of Buddha Purnima Hussain Sagar

2916. SHRI DHARMA BHIKSHAM : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any assistance has been sought by Andhra Pradesh Government for development of Buddha Purnima Hussain Sagar at Hyderabad;

(b) if so, the details thereof; and

(c) the details of the assistance provided?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). The Union Government received two proposals namely : construction of Restaurant and Toilet Block at Buddha Purnima Hussain Sagar Lake and purchase of boats for Hussainsagar Lake from the State Government of Andhra Pradesh. Out of the two proposals, the project

for construction of Restaurant and Toilet Block at Buddha Purnima Hussainsagar was sanctioned for Rs.19.73 lakhs during 1993-94. Subsequently, the State Government of Andhra Pradesh has dropped this project during the current financial year.

Handloom Units

2917. SHRI. R. SURENDER REDDY : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have recently undertaken any census of handloom weavers in various States of the Country;

(b) if so, the details and the objective thereof;

(c) whether the Government have any proposal to consider handloom as a craft and the handloom weavers as craftsmen;

(d) if so, whether the handloom weavers are likely to be benefited by the new designations; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) In order to arrive at macro-level figures like number of handlooms, yarn consumption, overall production of handloom cloth, level of employment etc. a Joint Census of Handloom and Powerloom sectors has been started which would cover all the States, and Union Territories with the objective of formulating useful and more effective schemes, based on accurate data, for the development of the handloom and powerloom sectors.

(c) to (e). The question of new designations does not arise, since there is no formal "designation" at present either. However, it is the policy of government to develop, preserve and enhance the craftsmanship, qualities of handloom weavers in order that handloom cloth so produced would have a higher added value and thus benefit the weavers more.

Employees in Government of India

2918. SHRI SUSHIL CHANDRA VARMA : Will the Minister of FINANCE be pleased to state :

(a) the number of Central Government employees under various categories in the country by the end of 1991-92;

(b) whether the number of these employees are on constant increase;

(c) if so, the number of such employees as on June 30, 1995;

(d) the expenditure incurred on the salary, allowance etc. of the employees during the last three years, year-wise;

(e) whether despite the announcement by the Government that the administrative expenses would be curtailed, the position is totally different from it; and

(f) if so, the way in which this contradiction will be removed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. M.V. CHANDRASHEKHARA MURTHY) (a) to (c). The estimated number of Central Government (Civilian) employees including employees of the Union Territories as on 1st March of the Years 1992 and 1995 was 41,39,256 and 39,45,436 respectively. It may be seen therefrom that the number of employees is on the decrease. This information is already available in Expenditure Budget (Volume 1) of the respective years. The information on category-wise number of Central Government employees is not maintained.

(d) The estimated Expenditure incurred on pay and allowances of these employees during the last three years was as follows :

Year	Expenditure (Rs.in crores)
1993-94	14,183.63
1994-95	15,531.89
1995-96	16,555.89

(e) and (f). Although the number of Central Government civilian employees including employees of the Union Territories is on the decrease during the last three years, the expenditure on their pay and allowances has increase in basic pay, etc. Keeping the Government expenditure under control is a continuous exercise and instructions relating to various economy measures such as reduction in posts, reduction in consumption/expenditure on petrol, restriction on OTA, entertainment, decorative lighting and electricity, restriction on purchase of vehicles etc. have been issued from time to time.

Export of Cardamom

2919. SHRI A. VENKATESH NAIK : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of cardamom exported and the foreign exchange earned therefrom during each of the last three years, country-wise; and

(b) the steps taken by the Government to boost the export of cardamom?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The total quantity and value of small cardamom during the last three years is as under :

Year	Qty. (MTs)	Value (Rs. in lakhs)
1992-93	189.6	750.57
1993-94.	338.31	1367.12
1994-95	254.85	737.13

Country-wise details of cardamom exported during each of the last three years is available in the monthly bulletin/annual number of Foreign Trade Statistics published by DGCI & S, Calcutta copies of which are available in Parliament House library.

(b) A number of steps have been taken by the Government/Spices Board for boosting exports of cardamom which, *inter alia*, include :

- (i) Providing air freight support at the rate of Rs. 20 per kg. for export in consumer packs to Middle East markets;
- (ii) Export incentive at the rate of Rs. 35 per kg. for exports during December, 1995;
- (iii) Exemption from payment of 2% export cess during the period 01.12.1995 to 31.03.1996 on cardamom export;
- (iv) Streamlining system of cardamom auctions;
- (v) Ensuring steady arrival of exportable grades at auctions for meeting the export requirements by persuasion;
- (vi) Undertaking publicity/promotion in Middle East markets through press/TV/inflight promotion/food festivals, etc.;
- (vii) Sponsoring trade delegation to Middle East for business negotiations;
- (viii) Popularising use of Indian cardamom through participation in fairs in important markets, joint promotion with Air India, and other international airways;
- (ix) Popularising Indian branded consumer packs with logo in Middle East markets through Logo Promotion campaigns and brand publicity promotion programmes.

Restructure of Central Excise and Customs

2920. SHRIMATI VASUNDHARA RAJE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to restructure the departments of Central Excise and Customs; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The Government has under consideration proposals for restructuring of Group 'A' posts and executive cadres of Group 'B' and 'C' in the Customs and Central Excise Departments. This involves creation of certain number of higher posts by upgrading some posts in the lower grades, to ensure more effective supervision and maximise revenue collection.

Financing of Short-Term loans in Kerala

2921. SHRI A. CHARLES : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Kerala has brought to the notice of the Union Government the serious anomalies in fixing Minimum Involvement (MI) for financing short term loans for Seasonal Agricultural Operations (SAO);

(b) if so, the details of the loss caused to the State Co-operative Banks on account of Interest w.e.f. 1990-91, year-wise; and

(c) the steps taken by the Union Government to rectify the anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). On the basis of the recommendations of the Study Group constituted by National Bank for Agriculture and Rural Development (NABARD) to examine the need for prescribing a minimum level of involvement of co-operative bank's own resources in short term agricultural loans, NABARD had, in May, 1984, introduced the Minimum Involvement (MI) norm from the year 1985-86 whereby State Co-operative Banks (SCBs) and Central Co-Operative Banks (CCBs) are required to involve atleast 25% and 40% respectively of their Net Lendable Resources (NLR) in short term agricultural loans. On fulfilment of this obligation, they can avail of refinance from NABARD only to the extent of their excess involvement in such loans. This has been done to progressively reduce dependence of State and District Central Co-operative Banks on NABARD's refinance support for agricultural lending. Minimum Involvement is an operational discipline uniformly applicable to all co-operative banks in India (except those operating in North-Eastern Region). There is, therefore, no anomaly in fixing of MI levels for banks in Kerala.

The extent of NABARD's concessional refinance availed of by banks in Kerala during the last five years is given below :

(Rs. crores)

Year	Refinance availed
1990-91	73.63
1991-92	38.45
1992-93	31.05
1993-94	29.50
1994-95	56.00

By availing concessional refinance from NABARD the negative margin suffered by co-operative banks in Kerala has been considerably reduced.

(c) With a view to enabling co-operative banks to earn a positive margin on agricultural lending, Reserve Bank of India (RBI) has with effect from 2.11.1994 deregulated the rates of interest chargeable by cooperatives at ultimate level. Further, in order to contain the concessional refinance support being provided for short-term Agricultural Operations within the levels permissible under the fiscal and monetary policy, a decision was taken to increase the minimum involvement levels for co-operative banks. However, following representations against this increase NABARD has decided to defer the increase in MI levels for this year (1995-96).

[Translation]

Cut in Non-Development Expenditure

2922. SHRI RAJ NARAIN : Will the Minister of FINANCE be pleased to state :

(a) the estimated trade deficit during 1993-94 and 1994-95 and the amount of domestic and foreign loans outstanding against the country and the interest paid or due thereon each year as on March, 1995;

(b) the amount of domestic and foreign loans taken during 1993-94 and 1994-95, year-wise and country-wise;

(c) whether the non-development expenses including administrative expenses is continuously on the increase in 1993-94 and 1994-95 as compared to that of during 1992-93;

(d) if so, the details of increase, year-wise along with the reasons therefor;

(e) whether the Government propose to curtail the expenses of the Government Ministries to check the rising expenditure; and

(f) if so, the details and the steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The details are as under :

	(Rs. crore)	
	1993-94	1994-95 (RE)
(1) Trade deficit	3259	6367
(2) Total outstanding Internal debt and other liabilities including external debt on Government account (at book value)	477668	541858
(3) Interest paid on (2) above	36695	44000

(b) Additional domestic and other liabilities raised during 1993-94 and 1994-95 (RE) were Rs. 70968 crore and Rs. 60378 crore respectively. The details of external loans raised during this period source-wise are as under :

		(Rs. crore)	
S.No.	Country/Institution	1993-94	1994-95
1.	Austria	17.33	-
2.	Belgium	-	4.11
3.	France	131.88	48.59
4.	Germany	452.86	357.51
5.	Italy	0.01	-
6.	Japan	3192.70	2126.84
7.	Sweden	63.39	99.99
8.	Switzerland	21.14	30.13
9.	I.B.R.D.	2826.47	1745.30
10.	I.D.A.	2082.92	3149.88
11.	I.F.A.D.	11.16	27.33
12.	Kuwait Fund	8.77	3.92
13.	O.P.E.C. Fund	5.29	1.96
14.	Saudi Fund	5.21	1.31
15.	U.S.S.R.	(-) 0.69	-
16.	A.D.B.	404.89	1000.98
17.	Australia	6.62	15.94
Total		9229.90	8613.79

(c) and (d). The non-developmental expenditure of the Government in the three years from 1992-93 is given in the table below :

				(Rs. crore)		
				1992-93	1993-94	1994-95
Interest Payments	31075	36741	44000			
Defence Expenditure	17582	21845	23544			
Police	2362	2685	2685			
Pensions	3005	3303	3651			
Tax collection charges	725	818	984			
Charges payable to IMF	666	866	687			
Issue of Voters identity card	225			
Other non-developmental expenditure	6157	5450	5027			
Total Non-developmental expenditure	61573	71708	80803			

The other non-developmental expenditure, excluding the obligatory and unavoidable items, has thus actually declined.

(e) and (f). Keeping the non-developmental expenditure under control is a continuous process. Instructions have already been issued on effecting reductions in establishment, reduction in fuel consumption, avoidance of conspicuous consumption, etc. Restrictions have also been imposed on reappropriation of savings for meeting additional expenditure. The Ministries have been advised to comply with the economy instructions.

[English]

Subsidies for Deep Sea Fishing Vessels by MPEDA

2923. SHRI THAYIL JOHN ANJALOSE : Will the Minister of COMMERCE be pleased to state :

(a) whether the MPEDA is giving subsidies for deep-sea fishing companies/vessels;

(b) if so, the details thereof;

(c) the amount disbursed to various companies/vessels during each of the last three years, company-wise;

(d) whether there is any plan to give subsidy or incentive to the traditional fishermen who are engaged in export oriented marine products; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). Yes, Sir. The following are the schemes operated by MPEDA;

(I) HSD PRICE REIMBURSEMENT SCHEME

Under this scheme during the period from 1992-93 till November 1995 MPEDA has disbursed Rs. 621.99 lakhs to 199 Indian deep sea vessel operators to enable them compete with their counter parts from other countries.

(II) ASSISTANCE FOR DIVERSIFIED FISHING

Under this schemes MPEDA has contributed Rs. 17.25 lakhs in the period from 1992-93 till October 1995, in the modification of 16 vessels, for undertaking diversified fishing and on-board freezing.

(c) The amount of subsidy disbursed to various companies/vessels from the years 1993-94 onwards under HSD Price Reimbursement Scheme is as follows:

Company	1993-94		1994-95		1995-96 (Upto Nov. 1995)		
	No. of vessels	Amount released (Rs. lakh)	No. of vessels	Amount released (Rs. lakh)	No. of vessels	Amount released (Rs. lakh)	
1	2	3	4	5	6	7	
1. Shrimp India Ltd.		4	6.40	4	5.57	4	10.54
2. Nava Bharat Ferro Alloys Ltd.		4	10.09	4	15.08	3	2.59
3. Akama Marines Ltd.		2	4.36	2	3.30	2	3.57
4. Buoy-dae Fisheries (P) Ltd.		1	13.54	1	12.89	1	12.04
5. Pron Magnate (P) Ltd.		2	7.43	2	5.66	2	3.66
6. Royce Marine Products Ltd.		1	2.10	1	1.17	-	-
7. Coastal Trawlers Ltd.		4	12.33	4	21.09	4	11.99
8. G P Marine Products India		2	7.49	2	14.51	-	-
9. Yeduguri Seafoods Ltd.		4	6.42	4	14.78	3	5.73
10. Victoria Fisheries Ltd.		2	10.13	2	6.96	-	-
11. VBC Exports		6	25.99	9	23.71	6	19.30
12. Indamar Fisheries Ltd.		-	-	3	8.59	-	-
13. Fishing Falcons Ltd.		-	-	2	10.21	2	26.30
14. Meenam Fisheries Ltd.		-	-	2	1.87	-	-
15. SBS Marine Exports Ltd.		3	6.72	3	6.20	3	7.71
16. Souza and Lewis Ltd.		1	0.77	1	3.17	1	1.57
17. Greenwave Marine Harvest Ltd.		-	-	1	1.24	-	-

1.	2.	3.	4.	5.	6.	7.	
18.	Sumura Maritimes Trades Ltd.	-	-	1	2.89	-	-
19.	Universal Cold Storages Ltd.	2	4.76	2	4.22	-	-
20.	Saphire Fisheries (P) Ltd.	2	3.06	2	4.43	1	2.27
21.	Nekkanti Seafoods Ltd.	2	9.67	4	25.73	-	-
22.	Oriental Highseas Fisheries Ltd.	-	-	1	9.23	1	33.14
23.	Seal Fisheries Ltd.	-	-	2	2.01	-	-
24.	Suryo Seafoods Ltd.	2	2.27	-	-	-	-
25.	Yeduguri Seafoods	1	1.80	-	-	-	-
26.	Goutham Constructions and Fisheries Ltd.	2	3.77	-	-	-	-
27.	G F D C Ltd.	4	10.56	-	-	-	-
28.	Fortune Oceamic Products	-	-	-	-	2	5.05
29.	Bay Liners	-	-	-	-	1	6.31
		51	149.66	59	206.51	36	151.77

The amount of subsidy disbursed to various companies during the last three years under the Diversified Fishing Scheme is as follows :

Name of Party	No. of vessels assisted	Amount (Rs. thousand)
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1992-93

1. Seal Fisheries Ltd., Madras	2	217.242
2. Premier Deepsea Fishing Company, Quilon	1	213.095
3. Victoria Fisheries Ltd., Madras	2	154.173
4. Yeduguri Seafoods Ltd., Vizag	4	488.7
5. Dana Shipping Ltd., Vizag	2	172.819
6. G P Marine Products (India) Ltd., Vizag	2	287.599

1993-94

1. Reghu Seafoods Ltd., Vizag	1	85.68
2. Sennai Fisheries Ltd., Vizag	1	85.71
3. Nekkanti Seafoods Ltd., Vizag	2	200.00
4. G P Marine Products India Ltd, Vizag	1	100.00
5. Columbia Seafoods P. Ltd., Vizag	1	103.57

1994-95

N I L

(d) and (e). MPEDA have proposed to assist South Indian Federation of Fishermen Societies at Trivandrum in fabricating pelagic long liners for shark fishing, on an

experimental basis. These long lines would be separated by traditional/mechanised fishermen who are registered with the Society. MPEDA also arrange extension programme for traditional fishermen on proper handling of catch on board, on shore and on maintenance of out board motors.

Parishad Cooperative Bank

2924. DR. LAL BAHADUR RAWAL : Will the Minister of FINANCE be pleased to state :

(a) whether the RBI has recently issued instructions to the Parishad Cooperative Bank, Delhi to make payment of Rs. 30000/- (Thirty thousand) to each of the depositors and creditors of the bank; and

(b) if so, whether the above instructions are applicable to those depositors/creditors who got Pay Orders of the said bank in 1992 and have not been honoured so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir. Reserve Bank of India (RBI) has reported that with effect from 5 January 1995 the bank has been allowed to make payment to any depositor and a creditor to the extent of Rs. 30,000/- only out of the total balance in a saving bank or current account or any other deposit account by whatever name called provided that the sum total of the amount paid in respect of all deposit accounts standing in the name of any one person (and not jointly with that of any other person) should not exceed Rs. 30,000/- and provided further that wherever such depositor is unsecured or secured by any tangible security, the amount should be adjusted to the relevant borrower's account.

(b) The depositors who were issued pay orders on maturity of their deposits before the date of Reserve Bank of India's directives effective from January 8, 1993 are eligible to receive payment on the same lines as applicable to depositors and creditors.

Overstaying of Officers in S.B.I.

2925. SHRI V. DHANANJAYA KUMAR : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2754 on March 31, 1995 and state :

(a) whether a number of officers are overstaying in various branches of the State Bank of India under Meerut Zonal Office;

(b) whether an officer is not supposed to work in one branch for more than three years;

(c) if so, the reasons for not transferring the staff after completion of three years service; and

(d) the details of officers overstaying at one branch for more than three years and the time by which they are proposed to be transferred in the interest of the banking service?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d). State Bank of India have reported that 26 officers (25 in Scale-I and II and 1 in Scale-III) of the 1026 officers under the administrative control of Meerut Zonal Office of the Bank have stayed for more than 3 years in their respective assignments. The normal tenure for an officer in an assignment is three years subject to administrative convenience, merit of individual cases and personal problems etc. Details of officers overstaying under the control of Meerut Zonal office are as under :

Name of District	Scale-I	Scale-II	Scale-III	Total
Muzaffarnagar	1	-	-	1
Meerut	2	-	1	3
Bulandshahr	1	1	-	2
Ghaziabad	4	2	-	6
Saharanpur	4	2	-	6
Hardwar	7	1	-	8
	19	6	1	26

Shares Premium

2926. KUMARI UMA BHARTI : Will the Minister of FINANCE be pleased to state :

(a) the number of companies come up with hefty Premium issues and whose shares are being continuously quoted much below the issue price during the first six months of the current year;

(b) whether the Government propose to take any action for safeguarding the public interest against these companies who had charged hefty Premiums; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The information is being collected and will be laid on the Table of the House.

(b) and (c). After the repeal of Capital Issues (Control) Act, 1947, there is no control by the Government over capital issues and their pricing. However, SEBI has issued guidelines for disclosure and investor protection governing capital issues. As per these guidelines, only companies which are listed on stock exchanges and new companies which have a track record of profitability for 3 years for 5 years are permitted to make capital issues with a premium. Other companies having no track record cannot issue shares at a premium.

Pepsico, India Holdings

2927. SHRI DHARAM PAL SINGH MALIK : Will the Minister of COMMERCE be pleased to state :

(a) the value of imports made during 1994 and 1995 by Pepsico, India Holdings and its subsidiaries;

(b) the value of imports proposed to be made during 1996 by the Pepsico, India Holdings and its subsidiaries; and

(c) the value of exports made during 1994 and 1995 by Pepsico, India Holdings and its subsidiaries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c). Imports and Exports figures company-wise are not maintained in this office. However, as per details given by M/s. Pepsi Foods Ltd, exports made by them during the years 1994 and 1995 is as under :

Year	Exports (Rs. Crores)
1993-94	40.38
1994-95	73.32

Rate Contract by DGS & D

2928. DR. P.R. GANGWAR : Will the Minister of COMMERCE be pleased to state :

(a) whether it is mandatory for all Central Government Ministries/Departments to operate rate contract concluded by DGS & D;

(b) if so, the details of notification thereof;

(c) if not, the reasons therefor and the purpose to form DGS & D;

(d) whether Ministries/Departments have concluded their own rate contract for their items while the same contracts has been concluded by DGS & D for the same items;

(e) if so, the rate contract of DGS & D was concluded at cheaper rates than it was not followed by all Ministries/Departments for the same item with the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c). As per Allocation of Business Rules, 1961 (as amended from time to time) the Department of Supply in the Ministry of Commerce is the nodal Department for the purchase and inspection of the stores of the Ministries/Departments and offices of the Central Government. The Central Purchase Organisation i.e., DGS & D make procurement of various items of common use required by Ministries/Departments and offices of the Central Government by concluding Rate Contracts with eligible firms. The Central Government Ministries/Departments are required to make purchases of items, covered under DGS & D Rate/Running Contracts, where the value of purchase exceeds their delegated powers of direct purchase which are presently Rs. 10,000/- at a time and Rs. 50,000/- aggregate in a year.

(d) Department of Supply are not aware whether Ministries/Departments have concluded their own rate contract for the items for which DGS & D have also concluded the Rate Contracts.

(e) and (f). In view of (d) above does not arise.

I.A. Booking Office, Mysore

2929. SHRIMATI CHANDRA PRABHA URS : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether a booking office of Indian Airlines is functioning at Mysore;

(b) whether there is any proposal to close down the above Office;

(c) if so, the reasons therefor;

(d) whether the Government have received any request from any quarter to drop the said proposal;

(e) if so, the details thereof; and

(f) the action taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) to (f). Indian Airlines has a proposal to replace its Booking Offices at several off-line stations, including Mysore, by Agency Offices. Requests have been

received to retain Booking Office at Mysore. Indian Airlines will take a final decision in the matter after examining cost-benefit and other implications.

[Translation]

Custom Officials on Duty

2930. SHRI UPENDRA NATH VERMA : Will the Minister of FINANCE be pleased to state :

(a) whether no custom officer was on duty at Export Cargo Complex in Delhi continuously for almost seven hours on October 16, 1995;

(b) whether the Government have suffered a considerable revenue losses due to nondeployment of Custom officer during this period of seven hours; and

(c) if so, the extent of loss suffered by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) No, Sir. Customs officers were on duty on both the shifts on 16.10.1995.

(b) No, Sir. On 16.10.95 Rs. 21,266/- of cess has been collected towards export of various goods.

(c) In view of the above, does not arise.

[English]

Balance of Trade

2931. SHRI SYED SHAHABUDDIN : Will the Minister of COMMERCE be pleased to state :

(a) the trade gap in rupees and dollars during April-September, 1994 and 1995;

(b) the inter-annual change for this period;

(c) the inter-annual rate of growth of import and export for this period; and

(d) the steps taken or proposed to be taken by the Government to reduce the trade gap?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). India's trade gap, which indicated a deficit of US \$ 1230 million (Rs. 3860 crores) during April-Sept.'94 increased to a deficit of US\$ 2381 million (Rs. 7554 crores) during April-Sept. '95.

(c) The percentage rates of growth, in rupees terms and dollar terms, for imports and exports, during April-Sept., '94 and April-Sept. 1995 are as follows :

	1994 (April-Sept.)		1995 (April-Sept.)	
	(Rupee)	(Dollar)	(Rupee)	(Dollar)
Imports	19.1%	19.1%	34.3%	32.8%
Exports	12.3%	12.2%	27.8%	26.4%

(d) The key to narrowing the trade deficit lies in export growth. Recognising this, the Government have taken a number of steps to encourage and maintain a strong export growth. India's trade policy was liberalised in July, 1991 to respond to the opportunities and challenges posed by the domestic and international developments. The trade policy is aimed at creating a freed environment for trade, removing procedural irritants through simplification and streamlining of procedures, increasing export production, improving efficiency and sharpening competitive edge, facilitating input availability, focussing on quality and technological upgradation besides introducing and strengthening schemes for export promotion. Efforts have been made to provide cheaper export credit and provide tax exemption on export profits. Export promotion is a continuous process and steps are taken to boost exports in consultation with trade, industry and concerned institutions.

Branches of Ind. Bank Housing Ltd.

2932. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of Ind. Bank Housing Ltd. in the country, State-wise particularly in the backward and tribal areas of Gujarat;

(b) the aims and objectives of this Bank;

(c) whether the Government have a scheme to set up a Research and Development Fund to explore low cost material for housing scheme of this Bank;

(d) if so, the details thereof and the amount of loan sanctioned and distributed by this bank in Gujarat during each of the last three years; and

(e) the extent of help received through it for cheaper housing in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Indian Bank has reported that the total number of branches of Ind. Bank Housing Ltd. is 14 in the Southern States/Union Territories as per details set out below :

Andhra Pradesh	2
Karnataka	2
Kerala	2
Tamil Nadu	7
Union Territory of Pondicherry	1

It has no branch in the State of Gujarat.

(b) The aims and objective of Ind. Bank Housing Ltd. is to provide financial assistance to construct/acquire house to individuals/groups of individuals and also for repairs/major upgradation of existing houses.

(c) No, Sir.

(d) and (e). Does not arise.

[Translation]

Schemes for Employment to Weavers

2933. SHRI LAKSHMAN SINGH : Will the Minister of TEXTILES be pleased to state :

(a) the scheme formulated by the Union Government for providing employment to the weavers of the country;

(b) the amount of financial assistance provided for weavers by the Union Government through nationalised banks during the last three years; and

(c) the amount of such assistance utilised in each state for upliftment of weavers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) The schemes formulated by the Government of India for providing employment to the handloom weavers are as under :

1. Scheme for setting up of Handloom Development Centres (HDCs) and Quality Dyeing Units (QDUs).
2. Integrated Handloom Village Development Scheme.
3. Project Package Scheme.
4. Coverage of 3.27 lakh loomless handloom weavers under Integrated Rural Development Programme (IRDP).
5. Coverage of 1.20 lakh SC/ST houseless handloom weavers under Indira Awas Yojana (IAY).
6. Training of 1 lakh handloom weavers under TRYSEM.
7. Setting of 1,000 Common Facility Centres under Jawahar Rozgar Yojana (JRY).
8. Janata Cloth Scheme.

(b) and (c). The Government provides financial assistance to the handloom weavers through Central Cooperative Banks/State Cooperative Banks under the NABARD through the State Governments. The data regarding financial assistance provided to handloom weavers through the nationalised banks is not maintained by the Government of India.

Welfare of Rural Labourers in Unorganised Sector.

2934. SHRI PHOOL CHAND VERMA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have launched any scheme for welfare of rural labourers working in unorganised sector;

(b) if so, the details thereof;

(c) the extent to which the rural labourers are benefited by these schemes; and

(d) the funds allocated for this purpose during the current financial year?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (d). Some of the major schemes undertaken for the welfare, by improving socio-economic conditions, of rural labour working in unorganised sector include :

(I) INTEGRATED RURAL DEVELOPMENT PROGRAMME (IRDP)

Under this scheme, financial assistance is provided for acquiring income generating assets, comprising of a varying mix of subsidies and term credit at differential rates for small farmers, marginal farmers, agricultural labourers and rural artisans with special provision for SC/STs and women. The number of families assisted under this scheme during 1994-95 was 21,82,018. Allocation of funds under this scheme for the year 1995-96 is Rs. 1,09,721.16 lakh which includes Rs. 54,950/- lakh as Central share.

(II) JAWAHAR ROJGAR YOJNA (JRY)

The scheme aims at generation of additional gainful employment and creation of productive community assets. Employment generation under this scheme during 1994-95 was 6,285.29 lakh mandays. This scheme has been intensified in 120 backward districts of the country where there is concentration of unemployment and under employment. An additional 1688.57 lakh mandays employment was generated under Intensive Jawahar Rojgar Yojna (IJRY) during 1994-95. Funds allocated under this scheme for 1995-96 are Rs. 4,044.97 crore including Central share.

(III) EMPLOYMENT ASSURANCE SCHEME (EAS)

On 2nd October, 1993 a new scheme 'Employment Assurance Scheme' has been launched in 1752 identified backward blocks. It seeks to provide assured wage employment of 100 days of unskilled manual work in lean agriculture season. The scheme will mainly benefit agricultural workers. Funds allocated under this scheme for 1995-96 are Rs. 1,27,809 lakh. In 1993-94, 494.74 lakh mandays employment was generated.

(IV) DEVELOPMENT OF WOMEN AND CHILDREN IN RURAL AREAS (DWCRA)

Besides, there is a scheme known as Development of Women and Children in Rural Areas (DWCRA) which was launched in 1982-83 for bringing about economic and social upliftment of rural women belonging to families below the poverty line using a group approach for taking up income generating activities suited to their skills and aptitude. The scheme operates in conjunction with TRYSEM and IRDP.

(V) TRAINING OF RURAL YOUTH FOR SELF EMPLOYMENT (TRYSEM)

The scheme aims at skill upgradation of rural youth for self-employment.

(VI) WELFARE FUNDS

The Ministry of Labour are administering five Welfare Funds to extend housing, education, medical and recreational facilities for beedi workers, cine workers and workers in lime-stone, dolomite, iron, maganese, chrome and mica mines. Budget allocation for these Funds is given below :

Fund	Actual Expenditure (1994-95)	Allocation (1995-96)
Beedi Workers Welfare Fund	21.60 crores	22.91 crore
Mica Workers Welfare Fund	2.03 crore	2.10 crore
Iron Ore Workers Welfare Fund	4.55 crore	7.25 crore
Lime Stone Workers Welfare Fund	2.71 crore	5.04 crore
Cine Workers Welfare Fund	0.05 crore	0.10 crore

(VII) GROUP INSURANCE SCHEME AND OLD AGE PENSION

In addition to the above, the Central and the various State Governments have taken up several Insurance and Social Schemes like Group Insurance Schemes for Landless Agricultural Labourers in 1987 under the Social Security Fund of the LIC for providing insurance cover to all landless agricultural labourers in the age group of 18 to 60 years. The Social Security Fund which was set up in 1988 also subsidises to the extent of 50% of the premium for the members of the approved occupations (23 in number) for a life cover upto a limit of Rs. 5000/-. The Ministry of Labour have taken up a Group Insurance Scheme for beedi workers since 1992-93 under which 10,57,048 lives were covered during 1994-95. Premium is fully paid by the Government. Several State Governments are running old age pension schemes with varying eligibility criteria and pension rates.

(VIII) LEGISLATION FOR CONSTRUCTION WORKERS

Construction industry employs nearly 8.5 million workers who constitute the second largest segment of the unorganised workforce after agricultural workers. On 31.11.1995, the Central Government have promulgated two Ordinances, namely, the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Ordinance, 1995; and the Building and Other Construction Worker's Welfare Cess Ordinance, 1995 to protect the interest of construction workers with regard to service conditions, health, safety and welfare. The Ordinances provide for, inter-alia constitution of welfare Funds at the State level to take up welfare schemes, e.g., medical assistance in case of

accident and major illnesses, old age pension, loans for construction of house, payment of Group Insurance premia assistance for childrens' education, maternity benefit to female workers, etc.

(IX) NATIONAL SOCIAL ASSISTANCE SCHEME-

The Government of India have announced a NSA Scheme for the poor. This contemplates old age pension @ Rs. 75/- p.m. to destitute persons over 65 years of age, lump-sum Family benefit of Rs. 5000/- and Rs. 10,000/- respectively to the families for natural death and accidental death of the primary bread winner and maternity benefit of Rs. 300/- per pregnancy two live births. The scheme is expected to benefit 5.3 million, 3.5 lakh beneficiaries and 4.5 lakhs women workers respectively.

Fodder Machine

2935. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 7322 dated May 26, 1995 and state :

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The information is being collected from field formations.

(c) Fodder Processing Units are presently lying in States of Tamilnadu, Andhra Pradesh, Uttar Pradesh and Rajasthan at various locations. Considering detailed information required to be collected and the large number of places where the machines are located, it is taking some time to collect the information.

[English]

Industrial Training to Women

2936. SHRIMATI SUMITRA MAHAJAN : Will the Minister of LABOUR be pleased to state the Institutionwise details of the financial assistance provided during the last three years to Uttar Pradesh and Madhya Pradesh for providing Industrial Training to Women?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Ministry of Labour is implementing two schemes for imparting Industrial Training to Women under the World Bank assisted Vocational Training Project. In Madhya Pradesh 10 ITIs for women and in Uttar Pradesh 9 ITIs for women are covered under the Scheme of Establishment of new ITIs/wings for women. In addition to this a scheme of Introduction of new trades in the existing women ITIs/wings is also being implemented in 5 ITIs in Madhya Pradesh and 8 ITIs in U.P. The financial assistance provided to these institutes during the last three years is given in the enclosed Statement.

STATEMENT

Details of Financial Assistance provided to the States of Madhya Pradesh and Uttar Pradesh during the last three years

(Rs. in lakhs)

S.No.	Scheme	ITI	1992-93	1993-94	1994-95
1	2	3	4	5	6
MADHYA PRADESH					
1.	Establishment of new ITIs for women	Koni Bilaspur	12.570	6.780	3.160
		Indore	1.340	1.780	1.900
		Sagar	1.390	1.780	5.780
		Betul	1.320	1.780	6.900
		Chindwara	5.860	1.780	1.900
		Ratlam	1.280	1.780	1.900
		Raipur	-	8.220	1.820
		Rewa	-	8.380	1.820
		Khandwa	-	16.550	1.820
		Raigarh	-	8.720	1.820
		Total	23.760	57.550	28.820

1	2	3	4	5	6
2.	Introduction of new trades in existing women ITIs	Jabalpur Bhopal Ujjain Gwalior Bhilai	- - - - 1.88	- 2.00 2.00 2.00 -	- - - - -
		Total	1.880	6.000	
UTTAR PRADESH					
3.	Establishment of new ITIs for women	Lucknow Meerut Kanpur Agra Allahabad Varanasi Gorakhpur Jhansi Bareilly	2.500 1.000 2.500 1.000 4.585 0.500 5.000 5.000 5.000	5.000 8.500 9.250 7.500 4.635 10.000 4.500 6.500 6.500	9.961 7.918 7.441 5.401 7.631 8.460 6.201 7.111 9.450
		Total	27.085	62.385	69.574
4.	Introduction of new trades in existing women ITIs	Rampur Bijnor Ghaziabad Dehradun Mirzapur Aligarh Mathura Kashipur	6.632 3.351 2.410 6.497 1.333 1.250 - -	- 0.035 - 0.260 - - - -	3.322 2.161 7.483 4.322 2.172 4.312 2.161 2.161
		Total	21.473	0.295	28.094

ESI Hospitals/Dispensaries in Uttar Pradesh*[Translation]*

2937. SHRI JAGAT VIR SINGH DRONA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware of the non-availability of lady doctors in ESI Dispensaries/Hospitals in Kanpur (Uttar Pradesh) and also non-availability of adequate requisite medicines;

(b) if so, the reasons therefor; and

(c) the steps taken to rectify the position?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) The administration of medical care under the ESI Scheme is the responsibility of the respective State Governments. According to available information, there is no shortage of medicines and lady doctors in the ESI hospitals and dispensaries in Kanpur (Uttar Pradesh).

(b) and (c). Do not arise.

Setting up of Tannery in Bhopal

2938. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of finance be pleased to state :

(a) whether the tannery is being set up in Bhopal with the assistance of SIDBI;

(b) if so, the share of State and Central Government in this unit; and

(c) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). The Small Industries Development Bank of India (SIDBI) has reported that it has not received any such proposal for assistance.

(b) Does not arise.

[English]

Centre-State Relation

2939. SHRI CHETAN P.S. CHAUHAN :
DR. RAMKRISHNA KUSMARIA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to have a fresh look at the Centre-State fiscal relations in view of rapid economic changes and to enable the States to fulfill their responsibilities;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) to (c). The fiscal relationship between Centre and States emanates from the provisions of the Constitution of India. The States are financially autonomous and are accountable to their respective State legislature for financial management of the States. The Constitution provides for devolution of funds from Centre to States based on the recommendations of a Finance Commission. In addition, States also get Central assistance as per allocation made by the Planning Commission. The devolution/allocation of resources from Centre to State as also among States inter-se are based on certain norms keeping in view the needs of States and availability of resources. The impact of rapid economic changes to get reflected, directly or indirectly, in the process of devolution/allocation of resources. The Tenth Finance Commission has also recommended an alternative scheme for devolution of resources, which would require detailed consultations with States followed by a Constitutional amendment, if necessary.

Import Duty on Oil

2940. SHRI DHARMANNA MONDAYA SADUL :
Will the Minister of FINANCE be pleased to state :

(a) whether the Government have been urged to lower import duty on oil;

(b) if so, the details thereof; and

(c) the likely impact of import duty on this account during the current and coming year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):
(a) and (b). Government have received representations to reduce customs duty on edible oils from 30% to 20%. Representations have also been received to reduce customs duty on vegetable oils, industrial grade. At present, there is no proposal under consideration of the Government to effect changes in the rates of customs duty on vegetable oils.

(c) Does not arise, in view of (a) and (b) above.

[Translation]

Sick Industrial Units in Bihar

2941. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of FINANCE be pleased to state :

(a) the number of industrial units lying closed at present in Bihar;

(b) whether the Industrial Development Bank of India and other banks had proposed to provide financial assistance to these units;

(c) whether the State Government has also requested the Union Government to provide Central assistance to these units for their revival;

(d) if so, the quantum of financial assistance provided by the Union Government for this purpose; and

(e) the time by which these industrial units are likely to be revived?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (e). The Industrial Development Bank of India (IDBI) has reported that at present there are 18 industrial units assisted by all India financial institutions in Bihar which are lying closed.

Detailed guidelines have been issued by the Reserve Bank of India (RBI) regarding formulation and implementation of rehabilitation packages in respect of sick/weak units found potentially viable for the revival. Rehabilitation packages inter alia, provide for funding of existing dues of banks and financial institutions with extended period for repayment (7-10 years) thereof in a phased manner, interest concessions, grant of fresh term loan as also fresh working capital facilities. As regards, non-SSI sick industrial companies, the Board for Industrial and Financial Reconstruction (BIFR), a quasi-judicial body set up under Sick Industrial Companies (Special Provisions) Act, 1985 has been adequately empowered to take necessary action for determination for the rehabilitation of sick units and expeditious enforcement of such measures. Where a scheme for rehabilitation of company is sanctioned by the BIFR, banks/financial institutions provide facilities including reliefs/concessions in terms of the sanctioned scheme.

[English]

Visakhapatnam Export Processing Zone

2942. SHRI RAMA KRISHNA KONATHALA : Will the Minister of COMMERCE be pleased to state :

(a) the details of funds earmarked and invested for the Visakhapatnam Export Processing Zone till-date and whether the project is functioning;

(b) the details of the unit registered and units in production alongwith their nature of activity and the estimated cost of each unit;

(c) the details of foreign exchange earned through exports and foreign exchange spent through imports, unit-wise;

(d) whether any bottlenecks observed in this regard; and

(e) if so, the steps taken by the Government to overcome them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) In the first phase, development of infrastructure has been taken up covering an area of 163 acres at a cost of Rs. 17 crores. The expenditure so far incurred is Rs. 15.92 crores. The Zone became operational from 1.4.1993.

(b) 17 projects have been approved involving the sectors of electronics, pharmaceuticals, gems and jewellery, food processing, garments and engineering. The total projected investment on these projects is about Rs. 195 crores. Two projects are already in operation. These are engaged in the manufacture of computer systems and fax paper rolls and in trading.

(c) The value of exports and imports effected by the operational units so far are Rs. 109.29 lakhs and R. 95.29 lakhs respectively.

(d) and (e). Further entrepreneurial response its awaited and due efforts are being made to enthuse investors to take to the zone.

[Translation]

Rest House in Vaishno Devi

2943. SHRI SURYA NARYAN YADAV : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to construct rest houses in the Vaishno Devi Complex for the palanquin bearers;

(b) if so, whether the allocation has been made for the purpose; and

(c) the time by when the rest houses are likely to be completed?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). According to the information received from the Department of Tourism, Government of J and K, the entire area of the holy shrine of Shri Mata VAishno Devi Ji is vested in Shri Mata Vaishno Devi Shrine Board. The Shrine Board itself constructs accommodation/rest house at the Complex. The Government does not have any proposal for raising any construction for palanquin bearers at the Vaishno Devi Complex.

[English]

Disparity in Salaries and Perks

2944. PROF. K.V. THOMAS : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is a disparity in salaries and other perks of pilots, flight engineers, ground engineers and ground staff of Air India;

(b) if so, whether the disparity in salary and perks of all sections of Air India employees has since been settled; and

(c) if not, the steps taken by the Government to rectify this disparity?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir. Salaries and other perks of different categories of employees of Air India are as per the Memorandum of Settlement reached with the recognised Unions/Associations/Guilds of the respective employee categories.

(b) and (c). Do not arise.

Japanese Assistance for Kerala

2945. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of FINANCE be pleased to state :

(a) whether the financial assistance sanctioned by the Japanese Government for development of the Altappadi tribal areas of Palakkad district in Kerala State has actually been received;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the action taken by the Union Government to procure the assistance expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) Loan agreement for the project would be signed after holding loan negotiations with the Government of Japan.

(c) The loan negotiations are expected to be held sometimes in January, 1996.

[Translation]

Domestic Savings

2946. SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the Minister of FINANCE be pleased to state :

(a) whether the rates of domestic savings has been declining in the country for the last few years;

(b) if so, the reasons therefor and the remedial measures taken in this regard;

(c) the rate of domestic savings in the country during the year of 1992-93, 1993-94 and 1994-95; and

(d) the estimated rate of the above savings in the country for the current year and the remaining period of the current plan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d). As per the latest data available with the Central Statistical Organisation, the savings rate measured in terms of Gross Domestic Savings as a percentage of Gross Domestic Product at current market prices was 23.1 per cent in 1991-92; 20.0 per cent in 1992-93 and improved to 20.2 per cent in 1993-94. The measured saving rate has declined largely because of a decline in the household savings in the form of physical assets. Under current methodology this form of savings is measured as a residual. As Export Group on Savings and Capital Formation has been set up by the Department of Statistics to review the existing methodology and recommend improvements in the methods and procedures. In general, the aggregate level of savings is determined by a number of factors such as, rate of growth of the economy, level of fiscal deficit, tax policies, inflation, efficiency of the banking system and the capital markets and confidence in the economy etc. The various

economic reforms undertaken by the Government since 1991 are expected to have a favourable impact on the level of aggregate savings.

Hotels/Bar-be-ques Leased out by ITDC

2947. SHRI KUNJEE LAL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether India Tourism Development Corporation has given various restaurants/Bar-be-ques on lease to private parties;

(b) if so, the names of such establishments which have been given on lease to the private parties by the various hotels of India Tourism Development Corporation; and

(c) the reasons therefor and the terms and conditions of the lease?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Yes, Sir. The requisite information is given in the Statement.

(c) The restaurants are leased out with a view to cater to the requirements of speciality cuisines for which either ITDC does not have the expertise or the operation of the activity is not economical due to high overhead costs etc.

STATEMENT

S. No.	Name of the Hotel	Name of the Restaurant (Name of the Licencee)	Lease Terms/Conditions in Brief
1	2	3	4
1.	Ashok Hotel, New Delhi	Jewel of the East—Chinese Restaurant (M/s Klass Associates)	36% of sales or minimum guaranteed amount of Rs. 42.84 lakhs per annum whichever is higher
2.	Lodhi Hotel, New Delhi	Wanchai Resaurant-Chinese Restaurant (M/s. Wanchai Caterers)	40% of food sales or minimum guaranteed amount of Rs. 12.00 lakhs per annum, whichever is higher.
		Sagar Ratna - Pure South Indian Vegetarian Restaurant (M/s. Sagar Food Home)	30% of food sales or minimum guaranteed amount of Rs. 29.20 lakhs per annum, whichever is higher.
3.	Ashok Yatri Niwas, New Delhi	Coconut Grove - South Indian Non-Vegetarian Restaurant (M/s. K.S. Kumar and Co.) Bagia Bar-Be-que (M/s. Excel Hotels and Restt. Inc.)	40% of sales or minimum guaranteed amount of Rs. 16.50 lakhs per annum whichever is higher. 21% of sales or minimum guaranteed amount of Rs. 3.01 lakhs per annum whichever is higher. (The Bar-be-que ceased its operation from 2.7.95 after the incident. A notice of termination has been issued to the licencee)

1	2	3	4
4. Hotel Janpath New Delhi	Food-Plaza - Fast Food Cafeteria (M/s. Kwaliti Caterers)		41% of sales or minimum guaranteed amount of Rs. 10.00 lakhs per annum whichever is higher.
5. Hotel Agra Ashok, Agra	Mandarin Restaurant - Chinese Restaurant (M/s. De-Lang and Co.)		39.5% of sales of minimum guaranteed amount of Rs. 3.00 lakhs per annum whichever is higher.
6. Temple Bay Ashok Beach Resort, Mamallapuram	Ashok Snack Bar Restt. (M/s. Abhinay Hotels Resorts, Madras).		Rs. 1.20 lakhs per annum for the period from 1.4.94 to 31.3.96 and thereafter an increase of 10% on the fee thereon.

[English]

Registered Unemployed

2948. SHRI GOPI NATH GAJAPATHI : Will the Minister of LABOUR be pleased to state :

(a) the number of unemployed registered their names in the State employment exchanges and Central employment exchanges by the end of Seventh Plan; and

(b) the number of persons provided with employment during the eighth Plan so far and expected to be provided with job by the end of Eighth Plan?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) The number of job-seekers, all of whom are not necessarily unemployed, on the live register of employment exchanges in the country at the end of Seventh Plan (as on 31st March, 1990) was 332.5 lakhs.

(b) The number of placements effected by the employment exchanges in the country during the period 1.4.92 to 31.8.95 of the Eighth Plan was 7.5 lakhs.

Providing jobs to the job-seekers by the employment exchanges depends on the number of vacancies notified to them and employment being generated in the economy.

Bank Loans to SSIs in Orissa

2949. DR. KARTIKESWAR PATRA : Will the Minister of FINANCE be pleased to state :

(a) the total number of loan applications received by the nationalised banks in Orissa from the small scale industries during the last three years; the number of applications rejected therefrom and the amount of loan sanctioned in this regard;

(b) whether the banks had provided loan to the applicants in time to save them from turning sick;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the remedial action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The data reporting system of the Reserve Bank of India (RBI) does not generate information in the manner asked for. However, according to the latest available data furnished by RBI, loans disbursed by all scheduled commercial banks to small scale industrial (SSI) units in the State of Orissa as on the last Friday of March 1992, March 1993 and March 1994 were as under :

(Rs. crores)		
As on the last Friday of March	No. of Accounts	Amount Outstanding
1992	129362	295.28
1993	134382	318.55
1994	144280	351.58

(b) to (e). RBI has issued instructions to all scheduled commercial banks that applications upto a credit limit of Rs. 25000/- should be disposed of within a fortnight and those for over Rs. 25000/- within 8-9 weeks from the date of receipt of applications. Banks have also been advised that requests for increase in credit limit should be considered expeditiously and decision taken promptly and in any case within six weeks.

Private Airlines

2950. SHRI RAM VILAS PASWAN :
SHRIMATI GIRIJA DEVI :
SHRI SANAT KUMAR MANDAL :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether private airlines are lobbying for extending routes and destinations across the Asian region;

- (b) if so, the details thereof; and
 (c) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Government have received proposals from two private airlines to operate to various destinations in Asia.

(c) At present there is no proposal to permit private airlines to operate on international routes.

Working of RRBs

2951. SHRI RAM KAPSE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received the Report of the Committee appointed by the NABARD to inquire into the working of the rural banks;

(b) if so, the details of the recommendations made by the Committee; and

(c) the action taken/proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) There is no specific Committee appointed by National Bank for Agriculture and Rural Development (NABARD) to inquire into the working of the Regional Rural Banks. However, all issues relating to Regional Rural Banks continue to receive close attention from NABARD, Reserve Bank of India and Government of India.

(b) and (c). Do not arise.

Safety of Mines

2952. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) whether the Indian School of Mines made any Survey in coal mines in West Bengal and Bihar;

(b) if so, whether they have made any observations about the safety in these mines; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) and (c). Do not arise.

Major Thrust in the Development of Tourist Centre

2953. DR. AMRITLAL KALIDAS PATEL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government of Gujarat has submitted any new tourism policy to the Government

giving major thrust in the development of the Tourist Centre in the State by inviting the private sector, including NRI's for investment;

(b) if so, the main features of the policy submitted by the State Government; and

(c) the assistance provided or proposed to be provided to the State Government in implementing the policy?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Yes, Sir. The salient features of the New Tourism Policy of Gujarat are :

- (1) Status of industry to tourism.
- (2) A package of incentives for new tourism projects.
- (3) Integrated development of tourism infrastructural facilities.

(c) It is the responsibility of the State Government to implement the policy. Central Government extends financial assistance to the State Governments on the basis of specific proposals received from them based on their merit, inter-se-priority and availability of funds. The Government of Gujarat has identified 4 schemes/projects involving an outlay of Rs. 15.00 lakhs for 1995-96. Detailed proposals in respect of these projects/schemes are yet to be received.

[Translation]

Funds for Handloom Sector

2954. SHRI RAMASHRAY PRASAD SINGH :
 SHRIMATI SHEELA GAUTAM :

Will the Minister of TEXTILES be pleased to state:

(a) the amount provided by the Central Government to the State Government for the implementation of the various schemes for the development of Handloom Sector in their respective States during the last three years, State-wise;

(b) whether the Government have decided to set up a revolving Fund for the development of Handloom Industry and its modernisation and for the rehabilitation of the weavers; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) A statement is annexed.

(b) No, Sir.

(c) Does not arise.

STATEMENT

Statement showing Statewise amount sanctioned by the Central Government to the State Governments on the basis of proposals received from them for the implementation of the various schemes for the development of handloom sector during the last three years.

S.No.	Name of the State	(Rs. in lakhs)		
		Year		
		1992-93	1993-94	1994-95
1.	Andhra Pradesh	2167.43	3059.66	2732.42
2.	Arunachal Pradesh	—	—	87.00
3.	Assam	1512.53	1236.56	1649.24
4.	Bihar	391.25	575.12	679.00
5.	Delhi	—	—	1.50
6.	Gujarat	165.03	461.87	300.71
7.	Haryana	17.79	69.39	51.77
8.	Himachal Pradesh	86.49	105.48	143.39
9.	Jammu and Kashmir	142.93	123.85	83.48
10.	Karnataka	1407.28	1614.60	1625.83
11.	Kerala	220.67	638.28	1452.82
12.	Madhya Pradesh	581.66	755.00	570.33
13.	Meghalaya	—	0.20	13.05
14.	Maharashtra	852.56	1177.88	1348.22
15.	Manipur	6.35	273.83	829.24
16.	Mizoram	—	10.00	18.94
17.	Nagaland	—	—	51.50
18.	Orissa	1092.48	1628.84	1691.08
19.	Pondicherry	0.15	—	34.62
20.	Punjab	112.70	91.70	4.88
21.	Rajasthan	171.60	500.56	244.25
22.	Sikkim	—	—	3.04
23.	Tamil Nadu	2990.87	4018.51	4723.94
24.	Tripura	171.37	165.89	289.39
25.	Uttar Pradesh	3618.15	3921.63	1964.28
26.	West Bengal	2229.51	1238.79	2756.93

[English]

Export of Tea to Russia

2955. SHRI ASTBUHA PRASAD SHUKLA :
SHRI R. SURENDRA REDDY :

Will the Minister of COMMERCE be pleased to state:

(a) the details of the volume and value of tea exported to the various States of Soviet Union during each of the last two years before the break-up of the

Soviet Union and whether the trend was quite encouraging;

(b) whether the export of different varieties/brands of India's tea to Russia suffered a set back and considerably declined after the break-up of the Soviet Union in 1991;

(c) if so, the details thereof for the years 1991-92, 1992-93 and 1994-95;

(d) whether the Government/Tea Board have recently decided to embark upon an aggressive market strategy to recapture the Russian markets for the Indian tea;

(e) if so, the measures taken by the Government/Tea Board in this direction in recent months and the results thereof;

(f) whether the Board also envisage to set up a joint venture to achieve the objective of capturing the markets in Russia and CIS countries; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c). Details indicating exports of tea to erstwhile USSR during 1990-91 and 1991-92 and Russia and other CIS countries during 1992-93, 1993-94 and 1994-95 is given in the enclosed Statement - I.

Prior to disintegration of the erstwhile USSR, trade between the two countries was governed by Annual Trade Agreements which, inter-alia, specified quantities of Indian tea for export to the USSR. After the disintegration of the USSR, exports of tea to Russia and other CIS countries have shown a decline on account of lower total tea imports by those countries, as well as intense competition from other exporting countries like Sri Lanka, Indonesia etc. which produce cheaper varieties of tea.

The scenario is, however, changing rapidly and during April-September, 1995 export of Indian tea to Russia and other CIS countries have been 33.17 million kgs. as compared to 14.90 million kgs. during the corresponding period of 1994, indicating a significant improvement.

(d) and (e). In order to step up exports of Indian tea to Russia, an agreement has been signed with the Russian Government which, inter-alia provides for import of tea by Russia under the debt repayment mechanism. A proposal for launching media campaign for Indian teas in the Russian markets has also been approved by the Government. In order to enforce strict quality control, exports of tea to Russia, under the debt repayment mechanism, have been brought under compulsory pre-shipment inspection.

Other steps taken to boost export of tea include promotional campaigns through Tea Board's Office at Moscow. These include (i) participation in trade fairs/exhibitions; (ii) media campaign to increase consumer

awareness towards various unique characteristics of Indian tea (iii) media campaign to popularise Indian tea through the Tea Board marketing symbol.

A trade delegation led by Chairman, Tea Board visited Russia and some of the other CIS countries in November, 1995 to promote exports of Indian tea.

(f) and (g). Indian exporters are encouraged to set up Joint ventures in Russia and other CIS countries to boost exports of Indian tea to these countries. Details of proposals for joint ventures in these countries approved by the Government are indicated in the enclosed Statement - II.

STATEMENT - I

Export of Tea from India to Russia and other CIS Countries

Country	1990-91*		1991-92*		1992-93		1993-94		1994-95	
	Qty.	Val.	Qty.	Val.	Qty.	Val.	Qty.	Val.	Qty.	Val.
Russian Fed.					49.51	269.33	46.50	314.97	41.32	248.74
Kazakhstan					7.79	37.96	0.07	0.45	2.81	14.53
Ukrain					0.97	6.22	12.30	79.15	3.72	20.83
Azerbaijan					0.01	0.05	-	-	-	-
Other CIS					0.01	0.03	0.22	1.23	1.52	9.02
Total CIS	112.85	597.34	107.59	574.25	58.29	313.39	59.09	395.80	49.37	293.12

* Pertaining to erstwhile USSR

STATEMENT - II

S.No.	Name and Address of the Indian party	Field of operation	Status
RUSSIA			
1.	Tata Tea Ltd., Calcutta	Processing, packaging and marketing of tea and allied products.	Under implementation
2.	Ratan Exports and Inds. Ltd. New Delhi.	Manufacturing of blended tea.	-do-
3.	Nav Bharat Enterprises Ltd., Hyderabad	Manufacturing and sale of cigarette and tea.	-do-
KAZAKHSTAN			
4.	Rassik Woodworth Ltd., New Delhi.	Tea packaging trading, food products	-do-

[Translation]

Investment by India Tourism Development Corporation

2956. SHRI KHELAN RAM JANGDE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the investment made by India Tourism

Development Corporation in its new units in Madhya Pradesh during each of the last three years respectively;

(b) whether the India Tourism Development Corporation has identified some new projects for the development of its units located in Madhya Pradesh;

(c) whether the facilities overtake in some units of the state have been found to be inadequate for the foreign tourists; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) ITDC has not set-up any new project in Madhya Pradesh during the last three years.

(b) ITDC has drawn up renovation/upgradation programme for Hotel Khajuraho during 1995-96 and 1996-97 envisaging an outlay of Rs. 28 lakhs and Rs. 30 lakhs respectively.

(c) and (d). ITDC hotels are providing standard facilities for tourists visiting the hotels.

[English]

Import Policy

2957. SHRI RAMESH CHENNITHALA : Will the Minister of COMMERCE be pleased to state :

(a) whether rubber and coffee have been put under OGL in the new import policy;

(b) if so, the reasons therefor;

(c) whether the Government have received any representation against the import of these items; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (d). Under the current Export and Import Policy, 1992-97, while the import of roasted or decaffeinated coffee in bulk packaging is freely permitted, the import of natural rubber is restricted. While deciding the importability of any item various factors like, inter-alia, indigenous prices, availability and requirement are kept in view. Review of EXIM Policy is a continuous process and changes in it are made as and when considered necessary.

[Translation]

Fake Notes

2958. SHRIMATI GIRIJA DEVI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of the incidents of preparation of fake notes from the soiled mutilated currency notes;

(b) whether the Government have detected the persons involved in this business; and

(c) if so, the measures proposed to be taken by the Government to stop this business?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

Price Rise

2959. SHRI V. SOBHANADRESSWARA RAO VADDE: Will the Minister of FINANCE be pleased to state :

(a) whether the rate of inflation and wholesale price index has been coming down on the other hand the prices of items of daily need are going up;

(b) if so, what benefit is derived out of the lowering the rate of inflation and WPI by the people;

(c) the details of the items of daily need whose prices have increased during 1995 and by how much over the last three years; and

(d) the steps taken by the Government to check the price rise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) Fairly steady declaration in the inflation rate observed after march this year implies that the rise in the prices is lower so far in the current financial year. In the first 8 months (April-November) of the current financial year, wholesale prices rose by 5 per cent compared to 7.4 per cent in the corresponding period last year. Out of 447 commodities whose wholesale prices are monitored, nearly 82 commodities registered absolute fall in their prices since March 1995. Amongst them are wheat (1.8%), maize (4.1%), jowar (6.9), gram (20%) coffee (21%), raw cotton (11.8%), vanspati (4.5%), ghee (4%) and razor blades (6.3%). The overall increase in the prices of 30 essential commodities registered a rise of 8.4 per cent which is less than the rise of 10.1 per cent recorded by this group in the corresponding period last year. Within this group absolute fall in the wholesale prices was recorded in wheat, jowar, gram, vansapati and fish. The essential commodities whose prices have increase more than last year are seasonal in nature mostly reflecting higher price rise in off season and fall in flush season. These are listed below :

Commodities	Increase (%) in WPI during		
	1995-96	1994-95	1993-94
Bajra	6.0	-8.2	16.5
Arhar	37.5	7.0	13.7
Moong	15.1	3.8	8.8
Potato	142.4	71.2	93.1
Onion	150.0	26.7	109.0
Tea	68.3	23.5	7.3
Sugar	3.6	-4.2	7.2
Salt	78.9	3.2	4.1
Chillies	32.2	28.7	-20.1
Atta	2.8	1.4	5.9
Safety Matches	4.7	0.5	8.2

(d) Some of the steps taken by the Government during the current financial year to moderate the growth of prices are as follows :

- (i) Strengthening of Public distribution system and supplementing supplies, if necessary, by imports such as edible oils, and sugar.
- (ii) Adjustment in trade and tariff policies in the Budget for current year to ensure that domestic prices of industrial products remain competitive.
- (ii) Substantial reduction in excise duties on a number of items.
- (iv) Reduction of fiscal deficit in the budget proposals for the current financial year.
- (v) Placing a cap on Central Government's borrowings from the RBI through the issue of ad-hoc Treasury Bills and containing monetary growth through a series of measures including raising of CRR and sale of Government Securities by the RBI.

Investment in Sick PSUs by Banks

2960. SHRI C. SREENIVAASAN : Will the Minister of FINANCE be pleased to state :

(a) whether the public sector banks have been asked to invest in the sick public sector undertakings by way of purchasing their shares;

(b) if so, the details of such purchasing by the nationalised banks and also the details of those undertakings whose shares have been purchased?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) Does not arise.

Dereservation in State Bank of Mysore

2961. SHRI RAM NIHOR RAI : Will the Minister of FINANCE be pleased to state :

(a) whether the State Bank of Mysore dereserved some vacancies in groups 'A' and 'B' during 1991-94;

(b) if so, the details thereof and the reasons therefor; and

(c) the reasons for not considering those SC/ST employees who had passed CAIIB Examination against such posts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Yes, Sir. The State Bank of Mysore has dereserved the following vacancies in promotions from clerical cadre to officers cadre under Group 'A' and Group 'B' channels of promotions during the period from 1991 to 1994 due to non-availability of required number of SC and ST

candidates even after relaxed norms applicable to them. The details of reserved vacancies so dereserved, year-wise, are as under :-

Year	Group B		Group A	
	SC	ST	SC	ST
1991	6	4	2	-
1992	1	-	-	-
1993	4	2	-	-
1994	7	2	-	-

(c) The bank has reported that passing of CAIIB examination either part-I or both part-I and part-II is a pre-condition for becoming eligible for promotions in 'B' Group in respect of Graduate and non-graduate candidates respectively. There is no such stipulation in 'A' Group promotions Reservation for SC/ST is being done separately under each group under the promotion policy. Dereservation was mainly required in 'B' Group as required number of qualified candidates who passed CAIIB examination among SC/ST was not available. In 'A' Group enough candidates were available and no dereservation was required from 1992 onwards.

[Translation]

Absorption of Officers and Employees

2962. SHRI N.K. BALIYAN :

SHRI CHINMAYANAND SWAMI :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether all the employees of Vayudoot have been merged with Indian Air Lines' Staff;

(b) if not, the reasons therefor and the remaining number of employees yet to be merged;

(c) whether different criterion has been adopted for merger of officers and employees;

(d) if so, the reasons therefor; and

(e) whether merger Committee constituted by the Ministry has been dissolved whereas task of merger of Vayudoot employees is yet to be completed?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Out of 1334 employees of Vayudoot, 310 have been absorbed in Air India and 997 in Indian Airlines. Remaining 27 employees have also been offered absorption in Indian Airlines, but have not joined so far.

(c) and (d). On absorption in Indian Airlines, the officers have been given the same grade as held by them in Vayudoot. The employees have been placed in appropriate grades on the basis of the length of service rendered by them in a particular cadre and in

accordance with the career progression scheme applicable in Indian Airlines.

(e) The Absorption Committee has completed the assigned task of absorption of Vayudoot employees in other organisations.

[English]

Labour Courts

2963. SHRI PROBIN DEKA : Will the Minister of LABOUR be pleased to state :

(a) the number of labour courts alongwith their locations functioning in Assam;

(b) whether the Government propose to set up such courts in every district of the State in view of the huge labour force in the State; and

(c) if so, by when these courts are likely to be set up?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c). The information is being collected from Government of Assam and will be laid on the Table of the House.

Under Invoicing Shipping Bills

2964. SHRI V. SREENIVASA PRASAD : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that a large number of exporting companies in collusion with custom officials at Bombay's Nhava Sheva port and clearing agents have been swindling crores of rupees by under invoicing shipping bills;

(b) if so, the facts, and details thereof;

(c) whether the Government propose to take action against custom officials involved in this racket; and

(d) if so, the details thereof and further steps the Government propose to take to put a check on such rackets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b). No case of under invoicing of Shipping Bills has come to notice. However, 111 exporters at Bombay and Nhava Sheva recently were found to have misdeclared export goods resulting in detection of duty evasion estimated to the tune of Rs. 55 crores (approximately) so far. An amount of Rs.13.3 crores of Customs duty has been voluntarily paid by some of the exporters (subject to realisation of cheques and drafts).

(c) and (d). 5 Customs Officers suspected to be involved have been placed under suspension. Further action against the guilty officers will be taken as per law. As regards check on recurrence of such frauds, Customs officers have been instructed to be more

vigilant. Besides, procedural changes for better control and coordination for the purpose of processing of Shipping Bills have also been made.

Operation of Pawan Hans

2965. DR. K.D.JESWANI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Pawan Hans Ltd. is going to expand its operations; and

(b) if so, the details of the area where the expanded services likely to be operated?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) Pawan Hans has recently introduced helicopter service linking Itanagar to Guwahati and Dibrugarh four times a week.

Setting up Export Promotion Industrial Parks

2966. SHRI SHANTARAM POTDUKHE : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have implemented any centrally sponsored scheme to set up Export Promotion Industrial Parks;

(b) if so, the details thereof;

(c) whether the Government have received any proposals from the State Governments for setting up of such parks in their respective States;

(d) if so, the details thereof, State-wise;

(e) whether the Government have approved any proposal in this regard, till-date;

(f) if so, the details thereof, location-wise; and

(g) the time by which the remaining proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) A scheme has been formulated to assist State Governments in establishing Export Promotion Industrial Parks (EPIPs) with requisite infrastructure. 75% of the capital expenditure thereon will be met by the Centre upto a limit of Rs.10 crores in each case. In addition, a maintenance grant equivalent to 2% of the export turnover of each unit would be made available to the State Governments for a period of 5 years from the date of commercial production.

(c) to (g). 16 proposals have been approved. One more proposal has been received from Govt. of Assam on 11.12.95 and will be duly considered. The details of these proposals are given in the enclosed Statement.

STATEMENT

S. No.	Name of State Govt.	Location of EPIP	Project Cost (excluding cost of land)
1.	Punjab	Dhandari Kalan, Distt. Ludhiana.	Rs.18.51 crores
2.	Maharashtra	Ambarnath, Distt. Thane.	Rs.14.82 crores
3.	Himachal Pradesh	Baddi, Distt. Solan.	Rs.9.99 crores
4.	Rajasthan	Sitapura, Distt. Jaipur.	Rs.16.62 crores
5.	Karnataka	Hoodi, Distt. Bangalore.	Rs.15.01 crores
6.	Kerala	Kakkanad, Distt. Ernakulam.	Rs.19.57 crores
7.	Haryana	Kundli, Distt. Sonapat.	Rs.14.85 crores
8.	Uttar Pradesh	Surajpur, Distt. Ghaziabad.	Rs.18.50 crores
9.	Tamil Nadu	Gummidipoondi, Distt. Chengai-MGR	Rs.14.62 crores
10.	Andhra Pradesh	Pashamylaram, Distt. Medak.	Rs.13.95 crores
11.	Gujarat	Savli, Distt. Baroda.	Rs.16.00 crores
12.	Bihar	Hajipur, Distt. Vaishali.	Rs.14.11 crores
13.	West Bengal	Durgapur, Distt. Burdwan.	Rs.14.12 crores
14.	Meghalaya	Byrnihat, Distt. Ribhoi.	Rs.13.00 crores
15.	Madhya Pradesh	Siya, Distt. Dewas.	Rs.13.64 crores
16.	Orissa	Bhubaneswar, Distt. Khurda.	Rs.15.25 crores
17.	Assam	Amingaon, Distt. Kamrup	Rs.14.62 crores

[Translation]

Accounts of Indian Citizens Abroad

2927. SHRI LALL BABU RAI : Will the Minister of FINANCE be pleased to state :

(a) whether a resident Indian citizen can have a saving account in any bank situated in a foreign country; and

(b) if so, the formalities required to be fulfilled and the procedure required to be followed for the operation of such account?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Persons who have come or returned to India after a minimum continuous stay of year abroad as persons resident outside India have been granted general permission to continue their existing bank accounts or open new bank accounts abroad without Reserve Bank permission provided the funds held in the bank accounts were acquired by such persons otherwise than in contravention of the provisions of FERA, 1973 while they were residents outside India. If their stay abroad is for a period less than one year and persons resident in India who have never gone abroad cannot open bank a/c. abroad without prior approval of Reserve Bank. Such permission to retain/open bank account abroad is granted on the merit of each case. Further, residents holding sizeable foreign currency shares/securities acquired through inheritance etc. are also allowed to maintain such foreign currency accounts to facilitate collection of interest/dividend.

(b) The account holder will have to apply to Central Office of Reserve Bank of India mentioning the purpose for which he wants to open the bank account abroad together with necessary documents.

[English]

Assistance for Curbing Terrorist Activity

2968. SHRI HARISINH CHAVDA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Gujarat has approached the Finance Commission/Union Government for assistance for curbing terrorist activities in the State;

(b) if so, the details thereof and when the request was made by the State Government; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c). Late Shri Chiman Bhai Patel, Ex-Chief Minister of Gujarat, in his speech before the Tenth Finance Commission during his visit to the State of Gujarat requested for an additional assistance of Rs.150 crores, on the ground that Gujarat, though it deserves a special attention even among the border States of the country, was not likely to get adequate share out of the Centrally Sponsored Schemes of Border Area Development Programme. No other request of the State Government was received. The Tenth Finance Commission has not recommended any grant to Gujarat on this account.

World Bank Aid

2969. DR. RAMESH CHAND TOMAR : Will the Minister of FINANCE be pleased to state :

(a) whether the Government has sought more World Bank Funds for infrastructure;

(b) if so, the details thereof;

(c) the achievements made in this regard by the Indian delegation led by the Finance Secretary; and

(d) the details of Bank's lending programme to India for 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d). The India Development Forum Meeting was held on 29th & 30th June, 1995, in Paris to discuss aid requirements of the country. The meeting of bilateral and multilateral donors took place on 29th June, 1995 where India's development partners pledged \$ 6.9 billion including \$2.8 billion by the World Bank as official development assistance for the year 1995-96. The second day of the meeting was devoted to an interaction with potential investors on this year's theme "Private Sector Investment in infrastructure- an enabling environment". The meeting provided a forum for Government to elaborate upon the recent initiatives taken to facilitate private sector entry in the area of infrastructure. The deliberations also provided a unique opportunity to Government to gather the perspectives of potential investors on how far the recent policy changes have succeeded in creating the required environment for private sector participation in infrastructure development. Overall, the meeting confirmed keen private investor interest with regard to the investment opportunities available in the country in the infrastructure sector. The details of the lending programme, however, are not discussed at the meetings. Such details are negotiated with the donor institution separately.

Primary Issue

2970. SHRI SRIKANTA JENA : Will the Minister of FINANCE be pleased to state :

(a) the number of primary issues floated during the last six months from April to September, 1995;

(b) the total amount of Capital raised from the market through those issues, the number of issues which could not be subscribed in full; and

(c) the steps taken by the Government to revive the capital market?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). According to the information furnished by SEBI, the total number of primary issues floated during the period April to September, 1995 was 658. The total amount of

capital raised through these issues was Rs. 7913.27 crores. As per the information available with SEBI, however, 23 issues could not get full subscription as on the dates of their closure.

(c) The development of the capital market is a continuous process. Several measures have been taken by the Securities and Exchange Board of India (SEBI) for the orderly growth and development of the capital market such as issue of guidelines for disclosure and investor protection governing capital issues by the companies. Rules and Regulations for Merchant Bankers, Registrars to an Issue and share transfer agents, underwriters etc., notified under the SEBI Act have created a regulatory framework for the development of the capital market and for enhancing the confidence of the investors in the functioning of the capital market.

Assessment of Bidi Tobacco in Andhra Pradesh

2971. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMERCE be pleased to state :

(a) whether Tobacco Board has made any assessment of the bidi tobacco grown in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the yield per annum of bidi tobacco in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) Does not arise.

(c) The total production of bidi tobacco in Andhra Pradesh is estimated to be 1.5 million Kgs. per annum approximately.

Assistance from IDBI

2972. PROF. SUSANTA CHAKRABORTY : Will the Minister of FINANCE be pleased to state :

(a) the number of units in the Eastern Region which have received assistance from the IDBI;

(b) the details in this regard;

(c) the norms for giving such assistance;

(d) whether the IDBI assists the already established projects instead of giving assistance to New Project; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). The Industrial Development Bank of India (IDBI) has reported that the details of assistance sanctioned and disbursed

to units in Eastern Region by IDBI upto end March 1995 were as Under :

No. of Units	Amount Sanctioned	(Rs. crores)
		Amount disbursed
93940	8279.2	5756.0

(c) IDBI has reported that financial, economic, commercial viability and technical feasibility of the project are the main norms for assisting a project. The project should also conform to the financial parameters fixed by financial institutions.

(d) and (e). IDBI assists new projects as well as expansion, modernisation, diversification projects for existing companies which are found economically, commercially and financially viable and technically feasible.

One-Time Settlement of Loans with Sick Industrial Units

2973. SHRI SUDHIR SAWANT : Will the Minister of FINANCE be pleased to state :

(a) whether some banks are making one-time settlement of loans in case of sick industries;

(b) if so, the number of such cases during the last one year and its impact on the health of industries;

(c) whether the NABARD is also proposing for one-time settlement of priority sector loans;

(d) whether the Union Government are aware that the cooperative Banks in Maharashtra particularly in Sindhudurg district are facing financial problem arising out of the Debt Relief Scheme;

(e) if so, whether one-time settlement between the farmers and the District Cooperative Banks is proposed to be implemented by NABARD in the State; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) to (f). The information is being collected and will be laid on the Table of the House to the extent available.

[Translation]

Loss Suffered by AIIA

2974. SHRI DATTA MEGHE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the loss incurred by Air India/Indian Airlines during the last two years due to introduction of private airlines; and

(b) the details of the steps being taken by the Government to avoid such loss in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) While the carriage of international traffic by Air India and Indian Airlines has not been affected by the introduction of private airlines, the carriage of domestic passengers by Indian Airlines has declined.

The notional loss cannot be computed since it depends on trend rates of transport growth, acquisition of airline capacity and load factors on each aircraft.

(b) To meet the competition and to increase revenue, Indian Airlines has taken several steps such as emphasis on 'time performance', improvement in passenger services both in the air and on ground and provision of incentives/concessions for customers.

Frauds in State Bank of India, Delhi

2975. SHRI HARI KEWAL PRASAD : Will the Minister of FINANCE be pleased to state :

(a) the details of branch-wise cases of frauds and cheating in Delhi Branches of State Bank of India and its associate banks recorded during 1994-95;

(b) the details of bank officials found involved in these cases bank-wise and branch-wise;

(c) the details of the officials suspended and charge-sheeted bank-wise and branch-wise; and

(d) the steps proposed to be taken to avoid recurrence of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

Unutilised Foreign Loan

2976. DR. K.D. JESWANI : Will the Minister of FINANCE be pleased to state :

(a) the total amount of loans sanctioned to Indian Government by foreign countries, International Monetary Fund, World Bank and its affiliates and Asian Development Bank as on March 31, 1995; and

(b) the total amount of unutilised foreign loans as on March 31, 1995, head-wise, project-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Externally Aided Projects in Maharashtra

2977. SHRI ANNA JOSHI : Will the Minister of FINANCE be pleased to state :

(a) the projects being implemented in Maharashtra with external assistance and locations thereof;

(b) the amount released by the Union Government for those projects and the amount of assistance being provided by the State Government of Maharashtra for these projects, project-wise;

(c) the time schedule fixed for completion for these projects, project-wise;

(d) whether the Government of Maharashtra has sent any more proposal for seeking financial assistance from international agencies for certain development projects in the State;

(e) if so, the details thereof; and

(f) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (f). The information will be compiled and laid on the Table of the House.

Rehabilitation of Bonded Labour

2978. SHRI HARIN PATHAK : Will the Minister of LABOUR be pleased to state :

(a) whether Government have released the matching grant to the States for the rehabilitation of bonded labourers under the Centrally sponsored scheme;

(b) if so, the details thereof during each of the last three years, State-wise;

(c) the details of the unutilised amount surrendered by the State Government, State-wise; and

(d) the number of bonded labourers freed and rehabilitated State-wise?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Yes, Sir.

(b) The details of Central Share of assistance released to the State Governments under Centrally Sponsored Scheme for rehabilitation of bonded labourers during last three years, State-wise, is as under :

(Rs. in lakhs)

Name of the State	Year		
	1992-93	1993-94	1994-95
1	2	3	4
Andhra Pradesh	26.60	101.41	31.25
Bihar	11.12	6.18	6.61

1	2	3	4
Karnataka	-	171.49	42.66
Kerala	-	6.03	-
Orissa	-	5.75	0.39
Rajasthan	5.67	1.69	3.28
Tamil Nadu	-	1.59	1.12
Total	43.39	294.14	85.31

(c) Nil.

(d) A statement is attached.

STATEMENT

Statement giving the details of Bonded Labourers released and rehabilitated

Name of the State	No. of Bonded Labourers	
	Released	Rehabilitated
Andhra Pradesh	36,289	28,971
Bihar	12,986	12,180
Karnataka	62,708	55,109
Madhya Pradesh	12,804	11,897
Orissa	49,971	46,804
Rajasthan	7,478	6,014
Tamil Nadu	38,886	39,261
Maharashtra	1,382	1,300
Uttar Pradesh	27,489	27,469
Kerala	823	710
Haryana	544	21
Gujarat	64	64
Total	2,51,424	2,29,800

Stock Exchanges in Gujarat

2979. SHRI CHHITUBHAI GAMIT : Will the Minister of FINANCE be pleased to state :

(a) the locations of Stock Exchanges in Gujarat;

(b) whether the Government propose to set up new stock exchanges during 1995-96 in the state;

(c) if so, the details thereof and the locations where these are likely to be set up; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The three recognised stock exchanges in Gujarat are located at Ahmedabad, Vadodara and Rajkot.

(b) No Sir.

(c) Does not arise in view of answer to (b) above.

(d) There are already three recognised Stock Exchanges in the State of Gujarat which can be considered adequate. Besides, the National Stock Exchange of India Ltd. and the Over The Counter Exchange of India (OTCEI) are providing services to investors from different parts of the country.

Seizure of Gold from Air India Aircraft

2980. SHRI MOHAN RAWALE : Will the Minister of FINANCE be pleased to state :

(a) the number of times gold was seized from Air India aircraft in Mumbai and Delhi during the last one year;

(b) the details of the seizure; and

(c) the action taken against the offenders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). No. of cases and details of smuggled gold seized from Air India crafts at Sahar International Airport, Mumbai and IGI Airport, Delhi, during the last one year are as follows :

	No. of cases	Value (Rs. in Lakhs)
Sahar International Airport, Mumbai	10	313.46
IGI Airport, Delhi	1	9.88

(c) In the case booked at IGI Airport, Delhi, the two accused along with seized goods were handed over to the CBI. Cases at Sahar International Airport, Mumbai, were unclaimed.

Committee Appointed by SEBI

2981. SHRI HARILAL NANJI PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether the SEBI has appointed a committee to suggest means to streamline the law for regulation of corporate sector takeover and substantial acquisition of shares recently;

(b) if so, the composition and the term of reference of the Committee; and

(c) the time by which the committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) and (b). SEBI has recently constituted a Committee for reviewing the SEBI (Substantial Acquisition of Shares and Takeovers)

Regulations, 1994. The Chairman of the Committee is Justice P.N. Bhagwati, Former Chief Justice of India and the other members of the Committee consist of representatives from Merchant Bankers, Solicitors and Legal Experts, Industry Associations and Chambers of Commerce, Stock Exchanges, the Institute of Chartered Accountants of India and also Senior Executives of SEBI. The terms of reference of the Committee include reviewing the regulations and suggesting amendments to strengthen it so that the regulations are fair, transparent and protect the interest of investors, and also of all parties concerned in the acquisition process, in a more effective manner.

(c) It is expected that the Committee would submit its Report to SEBI within the next three months.

Excise Duty Exemption

2982. SHRIMATI SUSEELA GOPALAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Kerala requested the Union Government for exemption from excise duty for Coir Processing machinery as a support for the modernisation efforts of Coir industry;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). Government of Kerala has requested the Union Government for exemption from excise duty for the following items of Coir processing machinery as a support for the modernisation efforts of the Coir industry.

- (1) Coconut husk crushers
- (2) Coconut husk defibering mills
- (3) Sifter or sieve (for separating coir fibre from pith)
- (4) Turbe Clearness (for cleaning the fibres)
- (5) Bailing presses
- (6) Willowing Machines (for cleaning & preparing the fibre for spinning)
- (7) Motorised spinning ratts

Shares of Reliance Industries

2983. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether thousands of duplicate shares belonging to Reliance Industries Ltd. (RIL) are floating in the market all over the country and the RIL has threatened to delist the shares of the company from Bombay Stock Exchange;

(b) if so, the circumstances under which duplicate RIL shares are floating in the market and have any investigations been made therein to find out the real cause thereof;

(c) if so, the details thereof;

(d) whether any proposal to ask the SEBI to delist all the RIL shares from all the stock exchanges in the country till the matter of these duplicate shares is sorted out to safeguard the interests of the investors; and

(e) if not, the reasons thereof and how does the Government ensure/assure the investors' interests?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The Securities and Exchange Board of India (SEBI) has indicated that as per information provided by Reliance Consultancy Services Ltd. (RCS), which is the share transfer agent of RIL, the company has issued a total number of 4.47 lakh duplicate shares since January 1991 to various shareholders after following certain procedure. RIL and three other group companies had recently sent letters to the Bombay Stock Exchange to give its consent to the delisting of the securities of these companies. SEBI has started inspection of RCS and matters relating to issue of duplicate shares are also being examined in this process.

(d) No, Sir.

(e) Delisting the securities of RIL from all the Stock Exchanges would adversely affect the interests of the investors. As indicated above, the inspection of RCS by SEBI is in progress and if any irregularities are detected, SEBI would take appropriate action to protect the interests of investors.

[Translation]

Raising of Interest Rates by American Banks

2984. SHRI SATYA DEO SINGH :

SHRI RAM PAL SINGH :

DR. RAMKRISHNA KUSMARIA :

Will the Minister of FINANCE be pleased to state :

(a) whether the American Banks have recently raised interest rates for advances to the projects going to be set up in India;

(b) if so, the details thereof;

(c) the likely percentage escalation in the cost of the projects going to be set up in India; and

(d) the details of the remedial action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d). Information is being collected and will be laid on the Table of the House.

[English]

False Depreciation Claims

2985. SHRI D. VENKATESWARA RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the Directorate of Income Tax (Vigilance), New Delhi has detected several companies involved in false depreciation claims;

(b) if so, the details thereof;

(c) whether the investigations covering assessment year 1989-90 to 1993-94 have revealed that more than eighty companies have made false claimed depreciation;

(d) if so, the action taken by the Government against these firms; and

(e) the Steps being taken to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e). Directorate of Income-tax (Investigation), New Delhi (and not Directorate of Income Tax (Vigilance) conducted search operations in January, 1993 in the case of a few companies. The material collected during the course of search operations indicates that certain assets were sold to different companies. These assets were later on leased by the buyer companies. These transactions, however, appear to be mere paper transactions, without any goods being involved. On preliminary scrutiny, it appears that on the basis of such transactions false claim of depreciation has been made by about 82 lessor companies. The Assessing Officers of the respective companies have started necessary verification and appropriate action under the provisions of the I.T. Act has been taken.

Documents of TAFCO with SBI

2986. SHRI TARA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the State Bank of India has been withholding the documents and papers of the Tannery and Footwear Corporation of India Limited, Kanpur;

(b) whether the bank has not allowed the company to revalue and reassess actual cost of the large properties held by the company;

(c) whether the failure of the bank on this count has turned the company sick; and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). In accordance with the practices and usages customary

amongst banks in conformity with provisions of statutes governing public sector banks, the information relating to individual constituents cannot be divulged.

(c) and (d). State Bank of India (SBI) has reported that it is not correct to say that SBI was responsible for the sickness of the company. It may however be added that the Board for Industrial and Financial Reconstruction (BIFR) in its last hearing held on 14.02.1995 formed the opinion that Tannery and Footwear Corporation of India Ltd. (TAFCO) was not likely to make its net worth exceed the accumulated losses within a reasonable time while meeting all its financial obligations and that TAFCO as a result thereof was not likely to become viable in future and that it was just and equitable that the company should be wound up. BIFR also directed that its opinion be forwarded to the concerned High Court for Necessary action. TAFCO Officers' Association went in appeal to Appellate Authority for Industrial and Financial Reconstruction (AAIFR) against the order of the BIFR. The appeal has since been dismissed by the AAIFR.

[Translation]

Bank Loans to SSI in Gujarat

2987. SHRI N.J. RATHVA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Gujarat has apprised the Union Government of the difficulties being faced by the Small Scale Industries/entrepreneurs in getting loans from banks due to Service Area Approach;

(b) if so, the details thereof; and

(c) the remedial steps proposed to be taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). In the light of the experience gained in the implementation of the Service Area Approach and the findings of the evaluation studies, the Reserve Bank of India has introduced certain modifications in the Service Area Approach. The Service Area branches may be grouped block-wise without disturbing their service area identities or their obligations to prepare village level plans/service area plans so that borrowers will have the flexibility to approach other branches in a block, in the event of inability of the service area branch to adequately make their requirements. Exemptions are granted from the service area approach in respect of large projects covering several districts/States. Reserve Bank of India has reported that they have no information regarding the difficulties being faced by Small scale industries/entrepreneurs in getting loans from banks in Gujarat due to service area approach.

Export of Cotton and Textiles/ Readymade Garments

2988. SHRI SURENDRA PAL PATHAK : Will the Minister of TEXTILES be pleased to state :

(a) whether country's export of cotton textiles has declined due to rising competition in this sector;

(b) if so, the details thereof and the steps being taken to improve the situation;

(c) whether the Government propose to give priority to export of readymade garments in place of cotton textiles; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b). Export of Cotton textiles during April-October, 1995 has increased by 15.2% in Rupees terms and 12.5% in Dollar terms over the corresponding period of the previous year.

(c) and (d). Readymade garments and Cotton textiles have their own separate markets and both are encouraged equally by Government.

[English]

Nagarjuna Sagar Tourist Centre

2989. SHRI DHARMABHIKSHAM : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the State Government of Andhra Pradesh have sent any proposal to the Union Government for its approval and financial assistance to develop Nagarjuna Sagar; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). The Union Government received two proposal namely : construction of Public Conveniences at Nagarjuna Sagar and 100 seater twin engine luxury launch for Nagarjuna Sagar from the State Government of Andhra Pradesh for development of Nagarjuna Sagar as tourist centre. An amount of Rs.4.94 lakhs was sanctioned for the construction of Public Conveniences at Nagarjuna Sagar.

[Translation]

Loss to Air India

2990. SHRI SUSHIL CHANDRA VERMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the total number of aircrafts in the fleet of Air India and their category alongwith the year in which these aircrafts were purchased; and

(b) the details of the number of employees working in Air India during each of the last three years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) At present Air India has 26 aircraft in its fleet. Necessary details of these aircraft are given in the enclosed Statement.

(b) The number of employees of Air India during the last three years are as under :

Year	Number of employees
1992-93	17,717
1993-94	18,067
1994-95	18,189

STATEMENT

Details of Aircraft in the Fleet of Air India

S. No.	Type of Aircraft	Registration Number	Year of purchase
1.	B747-200	VT EBE	1971
2.	B747-200	VT EBN	1972
3.	B747-200	VT EDU	1975
4.	B747-200	VT EFJ	1978
5.	B747-200	VT EFU	1979
6.	B747-200	VT EGA	1979
7.	B747-200	VT EGB	1980
8.	B747-200	VT EGC	1980
9.	B747-200	VT ENQ	1987
10.	B747-300	VT EPW	1988
11.	B747-300	VT EPX	1988
12.	B747-400	VT ESM	1993
13.	B747-400	VT ESN	1993
14.	B747-400	VT ESO	1993
15.	B747-400	VT ESP	1994
16.	A300-B4	VT EHN	1982
17.	A300-B4	VT EHO	1982
18.	A300-B4	VT EHQ	1982
19.	A310-300	VT EJG	1986
20.	A310-300	VT EJH	1986
21.	A310-300	VT EJI	1986
22.	A310-300	VT EJJ	1986
23.	A310-300	VT EJK	1986
24.	A310-300	VT E JL	1987
25.	A310-300	VT EQS	1990
26.	A310-300	VT EQT	1990

[English]

Unemployment Allowance to Educated Youth

2991. SHRI J. CHOKKA RAO : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to sanction unemployment allowance to all the educated youth registered in the employment Exchanges in the country; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No, Sir. Central Government is not in favour of paying unemployment allowance to any category of unemployed on account of resource constraints.

(b) Does not arise.

Export of Coconut

2992. SHRI A. VENKATESH NAIK : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have made any plan to explore the possibility of exporting tender coconut water;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c). Some private companies have made efforts for the export of tender coconut water. The Coconut Development Board has also initiated a project for preservation and packing of tender coconut water through the Defence Food Research Laboratory, Mysore. The possibility of exporting tender coconut water will be explored after perfecting the technology.

Indian Investment Centre

2993. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the locations of the foreign offices of the Indian Investment Centre with their jurisdiction and the expenditure for 1994-95 budget for current year;

(b) the mode of financing of the Indian Investment Centre and the contribution of the Government thereto;

(c) the representation of the Government on the governing body of the Indian Investment Centre; and

(d) their achievements since its inception?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Presently the Indian Investment Centre (IIC) has no foreign offices.

(b) IIC is financed by the Grants-in-aid made by the Government of India to the organisation as provided for in the Government's annual Budget.

(c) Apart from a Secretary level Officer functioning as the Chairman, the Governing Body of the IIC includes senior level functionaries from the Ministries of Finance, Industry, Commerce & External Affairs, Reserve Bank of India, State Bank of India.

(d) Since its inception in 1960 IIC have been functioning as a promotional and facilitating agency, disseminating information on Government's policies and procedures on foreign and Non-resident Indian Investment to potential investors.

National Savings Scheme

2994. SHRI A. CHARLES : Will the Minister of FINANCE be pleased to state :

(a) whether the problems faced presently by the investors and agents under National Savings Scheme have been brought to the notice of the Government;

(b) if so, the details thereof;

(c) whether there has been a heavy fall in deposit mobilisation in the above scheme;

(d) if so, the details and the reasons thereof; and

(e) the steps taken to solve the above problems and to improve deposit mobilisation under the above schemes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) Does not arise.

(c) to (e). The collection under National Savings Scheme, 1992 vis-a-vis deposits under all the schemes during the last two years and in the current year are as under.

	(Rs. in crores)	
	NSS,92	All Schemes
1993-94(prov.)	245.97	27292
1994-95(prov.)	214.37	35546
1994-95(upto Oct.94)	70.82	18162
1995-96 (upto Oct.95)	68.93	18793

The marginal decrease in NSS collections is due to various types of Small Savings Schemes catering to the diverse need of investors. However, there is an overall increase in the Small Savings Collections.

Development of Rubber in Kerala

2995. SHRI THAYIL JOHN ANJALOSE : Will the Minister of COMMERCE be pleased to state :

(a) the activities undertaken and achievements made by the Rubber Board in Kerala during each of the last three years; and

(b) the action plan drawn up by the Rubber Board for the development of rubber plantation in Karala?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) : The Rubber Board was implementing rubber plantation development scheme phase III for three years from 1990-91 to 1992-93 for promotion of rubber cultivation in India whose major share was that of traditional rubber tracts like Kerala.

From 1993-94 the Board has been implementing Rubber Plantation Development Scheme assisted by the World Bank with target of replanting 40,000 hectares and new planting 23,000 hectares in Kerala within the project period of five years from 1993-94. In addition other schemes are also implemented such as smoke house subsidy scheme, roller subsidy scheme, supply of sprayers/dusters and separate scheme for productivity enhancement under the World Bank project, schemes for the welfare of the unorganised labour under the rubber plantation sector like educational stipend, housing subsidy scheme, medical attendance scheme and scheme for providing sanitary facilities etc. Targets and achievements in respect of the major schemes for the last three years and action plan during the project period are as under :

Year	1992-93	1993-94	1994-95	1995-96	1996-97	1997-98
1	2	3	4	5	6	7

1. RUBBER PLANTATION DEVELOPMENT SCHEME

Physical target (Area in ha.)	12,000*	12000@	13000@	13000@	12000@	13000@
Achievements	13,050	8725	7600			
Financial target	1200	#962+	#867.58+	#426+		
(Rs. in lakhs)		608**	1008.00**	1030**		

1	2	3	4	5	6	7
Financial Achievements	1117.84	882.58+	498.34+			
(Rs. in lakhs)		330.79**	625.00**			
* Rubber Plantation Development Scheme Phase III.						
** World bank Assisted Rubber Project.						
@ Phase IV - World Bank Scheme.						
# Outside World Bank Project.						
2. OTHER SCHEME						
Target (Rs. in lakhs)	65.00	79.00	66.00			
Achievement (%)	55.64	51.91	61.00			
3. LABOUR WELFARE SCHEME						
Target (Rs. in lakhs)	45.00	65.00	94.00			
Achievement (%)	41.00	66.00	94.40			
4. DISTRIBUTION OF INPUTS AT CONCESSIONAL RATE.						
Physical target (mature area in ha')	70,000	40,000	45,000	50,000		
Achievement (%)	38,500	40,000	45,000			
Total Financial Outlay(Rs.in crores)	11.84	5.30	7.69			
Achievement (%)	6.51	5.29	6.32			

Opening of Banks in Gujarat

2996. SHRI CHANDRESH PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether proposals to open some more nationalised and cooperative Banks in various rural and urban areas of Gujarat are pending with the Union Government?

(b) if so, the details thereof and the action taken thereon;

(c) the locations of Banks opened during each of the last five years in the State; and

(d) the sites selected for opening of such bank branches in the State in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d). The Reserve Bank of India (RBI) have reported that it is left to the judgement of the individual banks to assess the need on the broad guidelines formulated by RBI for opening of additional branches in the rural and urban areas. The proposals of the banks which conform to the

norms and which are recommended by the concerned State Governments are considered by RBI on merits of each case.

At present, there are proposals for opening of five branches of the district Central Cooperative Banks which are under consideration of the Registrar of Cooperative Societies. The proposed sites/locations for these five branches are indicated below :

1. Nimradaya, District Panchmahal
2. Brahmanwada, District Mehsana.
3. Javinpura, District Jamnagar.
4. Chhappar, District Jamnagar.
5. Verid, District Jamnagar.

It has been reported that no new branch of Cooperative Banks has been opened in Gujarat State during the last five years.

The list of centres in Gujarat where the nationalised banks have proposed to open their branches but have not opened these branches so far is furnished in the enclosed statement.

STATEMENT

List of Centres in Gujarat

Where Nationalised Banks have proposed to open their branches but have not opened so far

S. No.	Centre	District	Name of Bank
1.	Dabod	Panchmahals Dahod	Banks of India
2.	Dabhan Rd., Nadiad	Kheda	Bank of Baroda
3.	Matavadi, Lambe Hanuman Rd., Surat	Surat	Bank of India
4.	Vishal Nagar, Surat	Surat	Dena Bank
5.	Ahmedabad	Ahmedabad	Bank of Baroda (Overseas Branch)
6.	Bhuj	Kutch	Bank of Baroda
7.	Gandhinagar	Gandhinagar	Oriental Bank of Commerce
8.	Rajkot, Shivnanagar, Gondal Rd.	Rajkot	Punjab National Bank
9.	Parimal Crossing Ellisbridge	Ahmedabad	Dena Bank
10.	Bardoli	Surat	Oriental Bank of Commerce
11.	Rangoli Complex Ellisbridge, Ahmedabad	Ahmedabad	Corporation Bank
12.	Ahmedabad	Ahmedabad	Union Bank of India (SSI Branch)
13.	Sayajiganj, Baroda	Baroda	Oriental Bank of Commerce
14.	Ahmedabad	Ahmedabad	Bank of India (Leasing)
15.	Bharuch Ankleswar	Bharuch	Punjab National Bank
16.	Vadodara, Gotri Rd.	Vadodara	Punjab National Bank
17.	Baroda	Baroda	Bank of Baroda (Corporate Bkg.)
18.	Vapi	Vapi	Punjab National Bank
19.	Ahmedabad	Ahmedabad	Bank of Baroda (Capital Mkt.)
20.	Baroda	Baroda	Bank of Baroda
21.	Rajkot	Rajkot	Bank of Baroda
22.	Surat	Surat	Bank of Baroda
23.	Porbandar, Chhaya Plot	Porbandar Junagarh	Bank of Baroda
24.	Rajkot-Vagmil Rd.	Rajkot	Bank of India
25.	Navrangpura	Ahmedabad	Punjab National Bank
26.	Satellite Rd.	Ahmedabad	Punjab National Bank
27.	Mohaena	Ahmedabad	Punjab National Bank
28.	Jamnagar	Jamnagar	Punjab National Bank
29.	Bhavnagar	Bhavnagar	Punjab National Bank
30.	Vadodara	Vadodara	Punjab National Bank
31.	Hajjra, Surat	Surat	Punjab National Bank

Changes in Taxation Policy Framework

2997. SHRI R. SURENDER REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received any suggestions/recommendations relating to changes in the Government's taxation policy work made at the Conference of Corporate Managers and Tax Executives and Consultants held under the auspices of the Federation of Indian Chamber of Commerce and Industry (FICCI) at New Delhi during the last week of November, 1995;

(b) if so, the details of the recommendations made by the eminent economists, tax experts, consultants at the above Conference; and

(c) the reaction of the Government to these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) Several recommendations ranging from reduction in Corporate tax rates to simplification and rationalisation of provisions have been made by the Conference.

(c) Such recommendations are considered during the annual budget exercise.

Robberies in Banks

2998. SHRI JITENDRA NATH DAS : Will the Minister of FINANCE be pleased to state :

(a) the number of attempts of bank robberies recorded from January, 1994 to October, 1995, in the branches of the State Bank of India under the State Bank of India, Zonal Office, Meerut.

(b) whether any FIR had been lodged with the local police;

(c) if so, the details thereof;

(d) whether the involvement of robbers and other persons connected with the robbery have since come to light;

(e) if so, the details thereof and whether there was any laxity in the security system of the banks; and

(f) if so, the steps taken to fortify security system both inside and outside the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) State Bank of India has reported that no incident of dacoity/robbery has occurred in the branches of SBI under its Meerut Zone during the period 1st January, 1994 to 31st October, 1995.

(b) to (f). Do not arise.

Tariff Concessions for SAARC Countries

2999. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have made a number of amendments in Export Promotion Capital Goods Scheme, Duty Exemption Scheme, Value based Advanced Licencing Schemes, Special Import Licence Scheme and Engineering products;

(b) if so, the details thereof and the extent upto which the several major changes in procedure for foreign trade in line with the latest export-import policy will help to push up India's exports and to facilitate essential imports;

(c) whether out of 53 items on which Pakistan proposed to offer tariff concessions for SAARC countries, 24 items are earmarked for least developed countries like Bangladesh, Nepal, Bhutan and Maldives; and

(d) if so, the extent to which India's offer of tariff concessions will help the economics of this region?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). Yes, Sir. A number of changes have been made in these schemes to facilitate exports and to enable the domestic supplier to participate in such exports. Some of the major changes that have been effected are as follows :

(a) Export Promotion Capital Goods Scheme : The indigenous suppliers of capital goods to zero duty EPOG licences holders have been allowed to import components at zero duty.

(b) Duty Exemption Scheme : Exemption from payment of additional customs duty, as prescribed under paragraph 4F of the Export & Import Policy, has been given to exporters of leather garments and textile garments including knitwear subject to actual user condition. Such exemption has also been given to non-transferable actual user quantity based advance licence holders, who are manufacturer-exporter.

(c) Passbook Scheme : Sensitive items not included in the restricted list can now be imported under the scheme.

(d) Engineering Products Exports Replenishment of Iron & Steel Intermediates Scheme : The Scheme now provides for transferability of advance intermediate licence issued to the producer of iron and steel intermediates, alloys import of spares up to 5% of the CIF value of such licences and also permits brand rate on duty drawback to the engineering exporters.

(e) Special Import Licence : Export Proceeds realised in Rupees will also be considered for recognition as Export House, Trading House, Star Trading House or Super Star Trading House, who are eligible to get Special Import Licences as per entitlement.

(c) and (d). Pakistan proposed to offer tariff concessions for SAARC countries on 64 items at six digit out of which 33 items are exclusively for Least Developed Countries (LDCs). SAPTA Agreement is likely to enlarge intra-SAARC trading opportunities which is expected to benefit all the trading partners.

Pepsico India Holdings

3000. SHRI DHARAM PAL SINGH MALIK :
SHRI R. JEEVARATHINAM :

Will the Minister of COMMERCE be pleased to state:

(a) whether Pepsico India Holdings and its subsidiaries have given or offered to give any undertaking or commitment to the Government or Directorate General of Foreign Trade that they would export three times the value of their imports;

(b) whether the Directorate General of Foreign Trade has granted or propose to grant any license to Pepsico India Holdings or any of its subsidiaries for import of items contained on the negative list of imports;

(c) if so, the details thereof with their terms and conditions; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (d). It has been decided to give two licences to M/s. Pepsico India Holdings with a cif value of Rs.10,11,84,000/- and Rs. 2,22,93,079/- for the import of 2,40,00,000 sets of 2-Piece Rip-Open Steel Cans and 10,58,400 Gross of Pranted Crown Caps with PVM Liner respectively. The Company has also filed an undertaking to export three times the CIF value of the imports.

Function of Officers in DGS&D

3001. DR. P.R. GANGWAR : Will the Minister of COMMERCE be pleased to state :

(a) the number of gazetted/non-gazetted Secretariat officers posted in Department of Supply;

(b) the details of their role in the functioning of DGS&D;

(c) the achievements made by them to strengthen the functioning of DGS&D;

(d) whether the Government propose to set up Supply Board after disbanding Department of Supply; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The number of gazetted and non-gazetted officers posted in Department of Supply is indicated below :-

Gazetted	:	34
Non-gazetted	:	146

(b) and (c). The Department of Supply is the nodal department for the purchase and inspection of stores for Central Government Departments and also for State Governments, PSUs, etc., at their request. Related functions like timely payment, shipment and clearance of stores are also looked after by the Department. It is also concerned with the testing and evaluation of materials, products and equipment and it is increasingly associated with the quality improvement/control measures. It also discharges Cadre management of 2 Group 'A' Services, viz., Indian Supply Service and Indian Inspection Service. It also administers scientific officers and other staff required for the chain of National Test Houses. The Department of Supply have been carrying out its functions effectively through the attached offices of DGS&D, Office of Chief Controller of Accounts and National Test House. The officers and staff of the Department are engaged in the above functions. In respect of DGS&D, the Department of Supply has, amongst other steps, constituted a High Level Committee to study the working of DGS&D, examined and implemented most of the recommendations, implemented the cadre review recommendations for ISS and IIS, decentralised some Rate Contract work to Regional Offices, and decentralised registration of firms to the field offices, etc.

(d) No, Sir.

(e) Does not arise.

Strike in Jute Industry

3002. SHRI M.V.V.S. MURTHY :
SHRI BOLLA BULLI RAMAIAH :
SHRI HARADHAN ROY :

Will the Minister of TEXTILES be pleased to state:

(a) whether attention of the Government has been drawn to the proposed indefinite strike by jute workers throughout the country;

(b) if so, the details of the demands of the workers; and

(c) the steps being taken by the Government to meet the situation?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (c). Central Trade Unions in jute industry of West Bengal had called for an indefinite strike in all the jute mills in West Bengal in connection with a charter of Demands. The demands inter alia were for revision of wages/allowances through a new industry-wise wage agreement, and related matters pertaining to workers benefits and service/working conditions.

Conciliatory dialogue for resolving industrial disputes is undertaken by the State Government. In this case the State Government conducted negotiations but

the strike commenced on 29.11.1995. Negotiations were resumed and the strike was called off by the Trade Union after a Tripartite Agreement was reached on 2nd December, 1995.

[Translation]

Refinancing by NABARD in M.P.

3003. SHRI LAKSHMAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) the total amount made available for refinancing by NABARD during the current plan period for developmental works in rural areas; and

(b) the details of the schemes proposed to be given assistance by NABARD in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) National Bank for Agriculture and Rural Development (NABARD) has made available a total refinance amount of Rs.9,45,119 lakhs under schematic lending during the current plan period upto 30.11.1995. Out of this Madhya Pradesh has received an amount of Rs.53,648 lakhs.

(b) The refinance allocation made by NABARD under schematic lending for Madhya Pradesh for the year 1995-96 for various purposes are given below :

Sector	Amount (Rs. Lakhs)
Minor Irrigation	2547
Land Development	8
Farm Mechanisation	6450
Plantation/Horticulture	163
Dairy Development	205
Fisheries	70
Storage/Market Yards	385
Forestry	649
Biogas	23
Poultry Farming	363
Sheep/Goat/Piggery	20
SC/ST Action Plan	1000
Integrated Rural Development Programme (IRDP)	3649
Agro-Processing	70
Non-Farm Sector	1263
National Seeds Project-III	75
Total	16940

Jute Policy

3004. KUMARI UMA BHARTI : Will the Minister of TEXTILES be pleased to state :

(a) whether the Union Government have constituted any Committee for formulating jute policy;

(b) if so, the details thereof and the terms of reference of the Committee; and

(c) the number of members of this committee and the categories to which they belong?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (c). The Government have not constituted any Committee for formulating Jute Policy.

However, a Committee to look into the problems faced by the jute industry, as listed in a memorandum submitted by Unions was set up in May, 1995. The Committee has since submitted its report.

[English]

PSUs referred to BIFR

3005. DR. VASANT NIWRUTTI PAWAR : Will the Minister of FINANCE be pleased to state :

(a) the details of the Public Sector Undertakings recommended for closure by Board for Industrial and Financial Reconstruction during the last one year;

(b) whether the recommendations of the Board have been accepted fully;

(c) if not, the reasons therefor; and

(d) the details of the schemes to help those employees who are likely to be rendered jobless due to closures of the above Public Sector Undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The Board for Industrial and Financial Reconstruction (BIFR) has reported that it has recommended the following two Central Public Sector Undertakings (PSUs) and three State PSUs to the High Court for winding up during the period December 01, 1994 to November 30, 1995:

CENTRAL PSUs

1. Cawnpore Textiles Limited
2. Tannery & Footwear Corporation of India Limited.

STATE PSUS

1. A.P. Steel Limited
2. Bhadohi Woollens Limited
3. Republic Forge Limited

BIFR has reported that in these cases BIFR arrived at a conclusion that despite adequate time having been allowed, there was no acceptable scheme for the revival

of the above mentioned companies. BIFR formed the opinion that it was just and equitable that the companies be wound up under section 20(1) of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA). Accordingly, the opinion of the BIFR has been forwarded to the concerned High Courts for necessary action.

(d) Under Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), BIFR is required to revive potentially viable sick industrial companies and recommend to the concerned High Courts closure of non-viable companies. While employment aspect is kept in view by BIFR at the time of considering the viability of a sick industrial company, the SICA does not provide for rehabilitation of staff as such.

Bonded Labour

3006. SHRI MANORANJAN BHAKTA : Will the Minister of LABOUR be pleased to state :

(a) whether the National Human Rights Commission has recently urged the Union Government to identify the sectors where bonded labour is still existing and to take steps to eliminate the same; and

(b) if so, the remedial steps taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) Question does not arise.

[Translation]

Growth Centres in Madhya Pradesh

3007. SHRI PAWAN DIWAN : Will the Minister of FINANCE be pleased to state :

(a) whether share money contribution and loan payable by growth centres to be set up in Madhya Pradesh with an investment of thirty crore rupees under Central Government policy of Industrial Growth Centre has been released;

(b) if so, the reasons thereof;

(c) whether representations have been submitted by the implementation agency (Industrial Growth Centre Corporation) of Madhya Pradesh in this regard;

(d) if so, the decision taken thereon;

(e) whether necessary instructions have been issued by the Central Government to financial institutions in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (f). The information is being collected and will be laid on the Table of the House.

[English]

Computerise Tax Assessment System

3008. SHRI RAMPAL SINGH :
SHRIMATI DIPIKA H. TOPIWALA :
SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government proposes to computerise the tax assessment system all over the country;

(b) if so, the details thereof;

(c) whether all the formalities have been completed in this regard; and

(d) if not, the time by which the above work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (d). It is proposed to computerise the tax assessment system in phases as a part of Comprehensive Computerisation in the Income-tax Department. The metropolitan Charges of Delhi, Bombay and Madras will be covered in the first phase in 1996-97 and the remaining Charges will be covered in subsequent phases. All the necessary formalities in this regard are under completion.

Setting up of International Airport

3009. SHRI RAMA KRISHNA KONATHALA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to set up an International airport at Visakhapatnam and a survey has since been conducted in this regard by RITES;

(b) if so, the details thereof; and

(c) by when this project is likely to be grounded and commissioned?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) and (c). Do not arise.

Cases of export of spurious items to Russia

3010. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether a number of cases have come to the notice of the Government in which some traders are misusing the "Moscow Conduct" to export spurious materials or junk and then secure huge amounts of foreign exchange;

(b) if so, the facts and details thereof;

(c) the reaction of the Government thereto; and

(d) the steps taken/proposed to be taken to protect the Indian economy from all ill effects of these malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) Details as per enclosed Statement.

(c) and (d). The Government have noted this with concern. The Government Enforcement Agencies are vigilant against the occurrence of such malpractices. Appropriate action would be taken against the offenders whenever such cases are detected.

STATEMENT

Cases of Exports of Spurious/Over-Invoiced Materials to Russia

S.No.	Name of Exporter	Goods	Value declared (Rs. in lakhs)	Remarks
1.	Texcomash Exports	Readymade Garments	7622.55	Against per PC. Value between Rs. 1196 and 1600 value assessed is at Rs. 210/pc.
2.	Rattan Exports	(i) Computers (ii) Floppy Disc Drives	439.64 102.64	Real Value is being ascertained. Goods were found to be only shells/ cases of Drives without any electronic parts, Real value is estimated at Rs. 5 lakhs only.
3.	Yogi Pharmacy	Ayurvedic medicine	1014.00	Real Value estimated at Rs. 16 lakhs.
4.	Kiran Overseas Ltd.	Finished Leather	262.70	Quantity misdeclared. Real Value assessed at Rs. 53.73 lakhs;
5.	M.M.Oswal	Silicon Diodes Exports	96.56	Actual Procurement price of these diodes was only Rs. 1.2 lakhs.

Bank Loans to Farmers in Assam

3011. SHRI PROBIN DEKA : Will the Minister of FINANCE be pleased to state :

(a) the number of marginal farmers provided with loans by cooperative commercial banks and regional rural banks for installing tube-wells during each of the last three years in Assam;

(b) whether the Government have received any complaints regarding irregularities in sanctioning such loans during the above period; and

(c) if so, the details thereof and the efforts being made to check these irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The information is being collected and to the extent available will be laid on the Table of the House.

Direct/Indirect Taxes

3012. SHRI K.T. VANDAYAR : Will the Minister of FINANCE be pleased to state :

(a) the target fixed for the realisation of direct and indirect taxes;

(b) the amount of direct and indirect taxes pending realisation as on date;

(c) the plans drawn up for expeditious collection of outstanding taxes; and

(d) the steps taken to bring to book the tax evaders, particularly big multinational companies and film personalities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The targets fixed for realisation for the year

1995-96 in respect of major taxes and arrear amounts pending realisation are as under :

(Rs. in crores)

Name of the tax	Budget Estimate for 1995-96	Amount pending realisation
Income Tax(incl. Corporation Tax)	29,000.00	23,375.61 (as on 31.10.95)
Customs	29,500.00	134.77 (as on 1.12.95)
Excise	42,579.20	2850.12 (approx.) (as on 31.10.95)

(c) and (d). Government's declared policy is to take stern action against tax evaders. Combating tax evasion is an ongoing process and the Government takes various steps/actions as envisaged under the law.

[Translation]

Tourist to Ajmer and Pushkar

3013. PROF. RASA SINGH RAWAT : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of domestic and international tourists visited Ajmer and Pushkar during 1995-96, till date;

(b) whether the Government are aware of the four-fold increase in the number of international tourist during Pushkar fair this year; and

(c) if so, whether any allocation has been made by the Union Government to enable the State Government to provide better facilities to these tourists in Ajmer and Pushkar?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). According to the information received from the Govt. of Rajasthan, the tourist arrivals at Pushkar and Ajmer during 1994 and 1995 are given below :-

Year	Tourist Arrivals			
	Pushkar		Ajmer	
	Domestic	Foreign	Domestic	Foreign
1994	505357	14710	423912	16024
1995 (estimated)	559900	17600	453600	21200
%Change	10.8	19.6	7.0	32.3

(c) The Central Department of Tourism provides financial assistance to the State Governments for the development of tourism infrastructure on the basis of specific proposals received from them. A sum of Rs.10.28 lakhs was sanctioned for the construction of a Pilgrim Shed at Ajmer during the current plan period.

Bird Hit Aeroplanes

3014. SHRI BRIJ BHUSHAN SHARAN SINGH :
SHRI PANKAJ CHOUDHARY :
SHRIMATI KRISHNENDRA KAUR (DEEPA):

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the incidents of bird hitting of aeroplanes has increased in the country;

(b) if so, the number of such incidents took place during each of the last two years;

(c) the loss suffered by the Government due to bird hitting of aeroplanes during the above period;

(d) whether the Government have taken any steps to check such incidents; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) The number of reported incidents of bird hits to aeroplanes, during the last two years, are as follows :

1994..... 147

1995 (till date)..... 113

(c) The loss suffered by Indian Airlines and Air India during the last two years on Account of bird hits is Rs. 13.37 crores approximately.

(d) Yes, Sir.

(e) Airfield Environment Management Committees have been set up at each airport to take steps for prevention of bird strikes like speedy removal of garbage and checking of illegal deskinning activities around airports. Action plans have been formulated at major airports for combating the bird menace. Airport authorities have taken measures like levelling of operational areas, construction of effective drainage system to prevent water logging, planting of dhub grass, pigeon proofing of building, installation of incinerators and scaring of birds etc in order to reduce the sources of bird attraction to airfield areas.

[English]

Health Insurance Scheme of LIC

3015. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of FINANCE be pleased to state :

(a) whether a new Health Insurance Scheme 'Asha Deep II' has been launched by Life Insurance Corporation recently;

(b) if so, the details thereof; and

(c) the beneficiaries likely to be covered under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBIP ROSAD PAL) : (a) to (c). The Life Insurance Corporation of India (LIC) have reported that they have introduced 'Asha Deep II' policy w.e.f. 21st November, 1995 to cover the risk of 4 major ailments viz. Cancer (malignant), paralytic stroke leading to permanent disability, renal failure of both kidneys or coronary artery disease where by-pass surgery has been done. the salient features of the Scheme are given in enclosed Statement-I and II. all persons between the age group 18 years to 50 years who satisfy the underwriting criteria of the LIC are eligible for cover under the Scheme.

STATEMENT-I

1. The Life Insurance Corporation of India (LIC) have introduced Asha Deep-II policy w.e.f. 21 November, 1995 to cover the risk of four major ailments viz. Cancer (malignant); paralytic stroke leading to permanent disability; renal failure of both kidneys; or coronary artery disease where by-pass surgery has been done.

2. The age of entry is between 18 and 50 years. Maximum age at maturity should not exceed 65 years. Minimum and maximum sum assured is Rs.50,000 and Rs.3 lakhs respectively. The policy terms are for 15 years, 20 years or 25 years. Mode of payment of premium is monthly, quarterly, half-yearly, yearly or under Salary Saving Scheme. Double Accident Benefit can be availed under this Plan on payment of additional premium at the rate of Re.1 per thousand sum assured.

3. The following are the exclusions :-

- (a) Non-surgical techniques such as the use of either balloon or laser via a catheter introduced through the arterial system;
- (b) Nature of evidence required to establish eligibility for benefits under this Plan will be as stipulated by the Corporation.

4. The benefits which accrue to the insured are as under :-

- (a) During the term of the policy, if the life assured is afflicted by any of the above listed major ailments and the same is established as per rules (in case of coronary artery disease, the life assured must have undergone the by-pass surgery), then the policyholder will be eligible for the following benefits, provided, the policy is in force for the full sum assured:-
 - (i) Immediate payment of 50% of the sum assured;
 - (ii) Waiver of subsequent premiums falling due from the policy anniversary immediately

following the date on which the conditions for the eligibility to the benefits are established;

- (iii) Payment of an amount equal to 10% of the sum assured, every year commencing from the policy anniversary falling on or after the date of affliction and ending with the policy anniversary preceding the date of maturity or the date of death of the life assured, whichever is earlier;
- (iv) Payment of balance 50% of the sum assured and vested bonuses on the date of maturity or on death of the life assured, whichever is earlier. The bonuses will be calculated on the full sum assured even though 50% of the sum assured would have been paid earlier.

(b) A lien for a period of one year will be imposed on all policies under this plan. That is, if the life assured is afflicted by any of the four ailments mentioned above and its onset falls within a period of one year from the date of issue of first premium receipt, then the policyholder will not be eligible for additional benefits mentioned under (a) above.

(c) If the life assured does not get afflicted by any of the diseases mentioned above, then the full sum assured and vested bonuses will be paid on the date of maturity of the policy or on death of the life assured, whichever is earlier.

STATEMENT-II

Premium Schedule

Age at Entry	Policy Term		
	15	20	25
1	2	3	4
18.	70.95	51.40	40.55
19.	71.00	51.45	40.65
20.	71.05	51.55	40.75
21.	71.10	51.60	40.85
22.	71.15	51.75	41.05
23.	71.25	51.85	41.20
24.	71.35	52.00	41.45
25.	71.50	52.20	41.65
26.	71.65	52.40	41.95
27.	71.80	52.65	42.30
28.	72.05	52.95	42.65
29.	72.30	53.30	43.05
30.	72.60	53.65	43.50
31.	72.90	54.05	44.05

1	2	3	4
32.	73.30	54.55	44.60
33.	73.75	55.05	45.25
34.	74.20	55.65	45.95
35.	74.75	56.30	46.70
36.	75.45	57.10	47.70
37.	76.25	58.05	48.85
38.	77.15	59.10	50.10
39.	78.15	60.30	51.50
40.	79.25	61.65	53.05
41.	80.55	63.10	
42.	81.95	64.80	
43.	83.55	66.65	
44.	85.35	68.70	
45.	87.35	71.00	
46.	89.30		
47.	91.40		
48.	93.35		
49.	96.35		
50.	99.20		

Nationalisation of ITC

3016. SHRI PRAKASH V. PATIL : Will the Minister of FINANCE be pleased to state :

- whether the financial institutions have expressed their interest in nationalising India Tobacco Company;
- if so, whether this would be in the interest of share holders; and
- the Policy of the Government with regard to taking over such companies through proxy management?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) and (c). Do not arise.

Utilisation Certificate

3017. SHRI KUNJEE LAL : Will the Minister of FINANCE be pleased to state :

- whether the amount of grants is released without utilisation certificate;
- if so, the reasons therefor; and
- the number of utilisation certificates pending for submission for the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). State Governments get grants from the Government of India in the various forms as follows :

- Statutory grants i.e. Revenue Deficit Grants under Article 275 of the Constitution and grants in lieu of Railway Passenger Fare :-* These grants are released to States under the Award of the Finance Commission. Being statutory grants, there is no need for utilisation certificate from State for releasing these grants. Centre's contribution to States' Calamity Relief Funds (CRF) is also released as per the recommendation of the Finance Commission. Government of India (GOI) has, however, notified a scheme for the constitution and administration of States' CRF under which expenditure details shall be collected by the Ministry of Agriculture, Government of India.
- Upgradation and special problems grants recommended by Eighth Finance Commission (EFG) and Ninth Finance Commission (NFC) (first report for 1989-90 :* Certain percentage of these grants were released on an 'on account' basis. The 'on account' payments made to the State Governments have been adjusted against the completion certificates submitted by the State Governments and balance grants due on the basis of completion certificates received were released by Ministry of Finance.
- Grants for State Plan Schemes i.e. normal Central Assistance and additional Central assistance for externally aided projects and grants under Central Plan Schemes and Centrally Sponsored Schemes :* Normal Central Assistance is released during the year based on anticipated expenditure reported by State Govts. subject to adjustments on the basis of departmental actual/and audited figures of expenditure to be submitted by State Govts. in the subsequent years. The additional Central assistance for Externally Aided Project is released on reimbursement basis based on progress of expenditure on the Project(s). Grants under Central Sector Schemes and Centrally Sponsored Schemes are also released on the basis of progress of expenditure to be reported by the State Governments/implementing agencies. Generally these grants are subject to adjustment on the basis of audited figures of expenditure.

2. The submission of utilisation certificate/details of expenditure by State Governments to Central Government is a continuous process. At any given point of time, there may/will be a fairly large number of grants for which utilisation certificates/details of expenditure are either in transit or yet to be furnished by the respective State Governments.

Production of Wool

3018. SHRI GOPI NATH GAJAPATHI :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of TEXTILES be pleased to state:

(a) the production as well as the consumption of wool in the country during each of the last three years;

(b) whether the Government have formulated any plan to boost the production and export of wool; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) The figures of production and consumption of wool in the country during the last three years are as under :-

Year	Production (million kgs.)	Estimated consumption (million kgs)
1992-93	39.9 (provisional)	78.4
1993-94	41.2 (anticipated)	98.3
1994-95	43.6 (target)	80.3

(b) and (c) A Centrally Sponsored Scheme 'National Ram/Buck Production Programme and Programme for Rabbit Development' is under implementation during the Eighth Five Year Plan. Under this programme, financial assistance is provided to the State Governments on a 50:50 basis inter alia for strengthening of sheep farms for producing quality rams with a view to increase wool production. The Central wool Development Board has also taken up an Integrated Sheep & Wool Development Project in the wool producing States to boost up wool production, under which 12.54 lakhs sheep will be covered in the country in the current year.

Opening/Closure of Bank Branches

3019. DR. KARTIKESWAR PATRA :
SHRI DATTA MEGHE :
SHRI LALIT ORAON :

Will the Minister of FINANCE be pleased to state :

(a) whether applications for opening more branches of nationalised banks in the country are pending with the Union Government;

(b) if so, the details thereof, State-wise and the progress of action taken thereon;

(c) whether any proposal for closure of certain branches of nationalised banks in the States is also under the consideration of the Union Government; and

(d) if so, the details thereof, State-wise and bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Under the extant policy of Reserve Bank of India (RBI) banks are free to submit proposals for opening of branches at centres of their choice. However, in rural areas, the centres/villages identified by the banks should fall in the service area of the applicant bank and the proposal should be recommended by the concerned State Government. The applications of the banks as and when received are considered by RBI on merits.

(c) and (d). Reserve Bank of India have reported that the bank's proposals for closing of loss making branches located at well-banked urban/metropolitan centres would be considered by them. At rural centres served by two commercial bank branches (excluding Regional Rural Banks), the decision for closure of one of the branches may be taken by the banks by mutual consultation. Banks have also been permitted to convert their unviable rural branches into satellite offices. During the period from April 1, 1992 to March 31, 1995 a total of 118 branches of public sectors banks were closed/merged.

Fake Employment Rackets

3020. SHRI JAGAT VIR SINGH DRONA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware that many educated unemployed youths have been cheated by fake employment Officer on the plea of giving them jobs and taken money from them in Unnao in Uttar Pradesh;

(b) if so, whether the Government have conducted any enquiry in this regard;

(c) if so, the outcome of the enquiry;

(d) if not, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government to avoid such re-occurrence in future?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b). No, Sir.

(c). Question does not arise.

(d) No comments.

(e) As per the information furnished by the State Government, the Distt. Administration has alerted all the Police Stations of the District.

Treasury Bills

3021. SHRI ATAL BIHARI VAJPAYEE :
SHRI NIRMAL KANTI CHATTERJEE :
DR. LAXMINARAYAN PANDEYA :
MAJ. GEN. (RETD.) BHUWAN
CHANDRA KHANDURI :
SHRI AMAL DATTA :

Will the Minister of FINANCE be pleased to state :

(a) the amount of additional treasury bills issued by the Government of India between April 1, 1995 and July 31, 1995; and

(b) whether there has been an enormous monetary expansion in the current financial year resulting in upsurge of inflation rate causing threat to the economy; and if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The additional 91 day Treasury Bills issued during the period between 1.4.1995 to 31.7.1995 amounted to Rs. 17247 crore.

(b) There has been a smaller monetary expansion in the current financial year upto November 10, 1995 - Rs. 30,174 crores (5.7 percent) as against Rs. 56,855 crore (13.1 percent) in the last financial year upto November 11, 1994. From 10.4% at the start of the current financial year there has been a continuous, though gradual, decline in inflation rate touching a low of 7.96 per cent (provisional) by the end November, 1995. Some of the steps taken by the Government during the current financial year to moderate the growth of prices are :

- (i) Strengthening of Public Distribution System and supplementing supplies, if necessary, by imports such as edible oils and sugar.
- (ii) Adjustment in trade and tariff policies in the Budget for current year to ensure that domestic prices of industrial products remain competitive.
- (iii) Substantial reduction in excise duties on a number of items.
- (iv) Reduction of fiscal deficit in the budget proposals for the current financial year.
- (v) Placing a cap on Central Government's borrowing from the RBI through the issue of ad-hoc Treasury Bills and containing monetary growth through a series of measures including adjustments periodically of CRR and sale of Government Securities by the RBI.

Employment in Tobacco and Beedi Sector

3022. SHRI S.M. LALJAN BASHA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have directed to National Commission on Applied Economic Research (NCAER) to study the economic impact of restrictive legislation on employment in the tobacco and beedi sector;

(b) if so, the details thereof;

(c) the ambit of such a study;

(d) whether any guidelines have been issued in this regard; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (e). No such proposal is under consideration at present.

Losses by Regional Rural Banks

3023. SHRI RAM KAPSE :
SHRI RAJENDRA AGNIHOTRI :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received the latest report of the NABARD;

(b) if so, the losses incurred and profit earned by each of the Rural Banks as on March 31, 1994 and March 31, 1995; and

(c) the steps taken for recovery of the loss and the action taken against the officials found responsible for such losses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Presumably the Hon'ble Member is referring to the annual review report of the working of Regional Rural Banks (RRBs). A report for the year ended on 31.3.94 has been received from NABARD.

(b) A statement showing the losses incurred and profit earned by each of the RRBs as on March 31, 1994 and March 31, 1995 is enclosed.

(c) The losses incurred by the RRBs are mainly on account of low margins, high establishment costs relative to volumes of business and poor recoveries. As such, these losses cannot be related to the working of the officers of the banks. The efforts for financial recovery of these banks are being made through a comprehensive revamping process including implementation of bank specific development action plans, signing of memoranda of understanding by these banks with their sponsor banks, identification of banks in batches for cleansing of balance sheets and through policy relaxations made by Reserve Bank of India for increasing the earnings on Assets.

STATEMENT

Statement of Profit and Loss of Regional Rural Banks

S.No.	Name of the RRB	1993-94	1994-95
1	2	3	4
1.	Haryana Ksh Gr Bank	-310.83	-539.81
2.	Gurgaon Gramin Bank	-134.04	-202.28
3.	Hissar-Sirsa Ksh Gr Bank	-33.87	-120.05
4.	Ambala Kurukshetra Gr Bk Haryana	-97.97 -576.71	-150.63 -1012.77
5.	Himachal Gramin Bank	-202.56	-182.23
6.	Parvatiya Gramin Bank	-41.11	9.45
7.	Himachal Pradesh	-323.67	-172.78
8.	Jammu Rural Bank	-410.54	-112.77
9.	Ellaqui Dehati Bank*	-387.61	
10.	Kamraz Rural Bank Jammu and Kashmir	-282.51 -1080.66	-403.90 -516.67
11.	Shivalik Ksh Gr Bk	-16.06	-78.37
12.	Kapurthala-Ferozpur Ksh Gr. Bk.	-52.51	-142.39
13.	Gurdaspur-Amritsar Ksh Gr Bk	-99.93	-99.35
14.	Malwa Gramin Bank	-5.79	38.63
15.	Faridakot-Bhatinda Ksh Gr Bk Punjab	8.12 -166.17	19.84 -261.64
16.	Jaipur Nagaur Anch Gr Bank	-189.70	-295.01
17.	Marwar Gramin Bank	-467.73	-259.26
18.	Shekhawati Gr Bank	-467.94	-341.58
19.	Marudhar Ksh Gr Bk	-283.04	-316.98
20.	Alwar-Bharatpur Anch Gr Bk	-358.91	-344.89
21.	Aravali Ksh Gr Bk	-247.03	-198.21
22.	Hadoti Ksh Gr Bank	-224.46	-207.48
23.	Mewar Anch Gr Bank	-249.21	-185.93
24.	Thar Anch Gr Bank	-260.19	-257.87
25.	Bundi-Chittorgarh Ksh Gr Bk	-226.28	-221.53
26.	Bhilwara-Ajmer Ksh Gr Bk	-144.51	-78.35
27.	Dungarpur-Banswara Ksh Gr Bk	-132.11	-106.57
28.	Sriganganagar Ksh Gr Bk	-146.04	-168.40
29.	Bikaner Ksh Gr Bk Rajasthan	-71.61 -3468.76	-68.97 -3054.03
30.	Arunachal Pradesh Rural Bank*	-27.69	
	Arunachal Pradesh	-27.69	

1	2	3	4
31.	Pragjyotish Gaonlia Bank	-573.67	-572.50
32.	Lakhimi Gaonlia Bank	-711.83	-472.60
33.	Cachar Gramin Bank	-197.91	-269.16
34.	Langpi Dehangi Rural Bank	-162.58	-162.58
35.	Subansiri Gaonlia Bank Assam	-175.46 -1821.35	-162.08 -1638.92
36.	Manipur Rural Bank Manipur	-96.96 -96.96	-107.79 -107.79
37.	Khasi Jaintia Rural Ka Bank* Meghalaya	122.31 122.31	0.00
38.	Mizoram Rural Bank Mizoram	-67.46 -67.46	-25.46 -25.46
39.	Nagaland Rural Bank* Nagaland	-28.86 -28.86	0.00
40.	Tripura Gramin Bank Tripura	867.55 -867.55	-542.57 -542.57
41.	Bhojpur Rohtas Gr Bk	-79.37	-347.77
42.	Champaran Ksh Gr Bk	-494.38	-665.34
43.	Magadh Gramin Bank	-197.15	-352.15
44.	Kosi Ksh Gramin Bank	-779.93	-911.96
45.	Vaishali Ksh Gr Bk	-972.46	-1060.93
46.	Monghyr Ksh Gr Bk	-557.92	-434.70
47.	Santhal Parganas Gr Bk	-116.23	-207.51
48.	Madhubani Ksh Gr Bk	-368.73	-534.43
49.	Nalanda Gramin Bank	-376.26	-364.83
50.	Singhbhum Ksh Gr Bank	-363.48	-323.21
51.	Mithila Ksh Gr Bank	-374.75	-293.10
52.	Samastipur Ksh Gr Bk	-346.52	-483.74
53.	Palamau Ksh Gr Bank	-470.73	-395.93
54.	Ranchi Ksh Gr Bank	-289.78	-436.41
55.	Gopalganj Ksh Gr Bank	-77.97	-90.34
56.	Saran Ksh Gramin Bk	-236.32	-185.58
57.	Siwan Ksh Grami Bk	-98.81	-116.83
58.	Giridih Ksh Gr Bk	-24.25	-56.08
59.	Hazaribagh Ksh Gr Bk	-65.75	-43.94
60.	Pataliputra Gr Bank	-55.11	-60.98
61.	Bhagalpur-Banka Ksh Gr Bk	-47.01	-42.41
62.	Begusarai Ksh Gr Bk Bihar	-17.26 -6410.17	-33.98 -7442.15
63.	Puri Gramin Bank	-586.52	-514.50

1	2	3	4
64.	Bolangir Anch Gr Bk	-497.91	-1068.59
65.	Cuttack Gramin Bank	-350.23	-2259.69
66.	Korapat Panchabati Gr Bk	-117.31	-145.43
67.	Kalahandi Anch Gr Bk	-238.55	-310.10
68.	Baitarani Gr Bank	-389.98	-375.71
69.	Balasore Gr Bank	-282.85	-300.56
70.	Rushikulya Gr Bk	-226.21	-283.32
71.	Dhenkal Gr Bk Orissa	-203.97 -2893.53	-194.23 -5452.13
72.	Gaur Gramin Bank	-551.83	-806.08
73.	Malla Bhum Gr Bk	-355.90	1048.31
74.	Mayurakshi Gr Bk	-338.36	-434.47
75.	Uttar Banga Ksh Gr Bk	-276.58	
76.	Nandia Gramin Bank	-167.89	-132.19
77.	Sagar Gramin Bank	-282.71	-164.62
78.	Bardhaman Gr Bank	-163.17	-284.17
79.	Howrah Gramin Bank	-47.89	-225.20
80.	Murshidabad Gr Bk West Bengal	-76.77 -2261.10	-299.60 -3394.64
81.	Kshetriya Gr Bk Hoshangabad	-234.18	-477.77
82.	Bilaspur-Raipur Ksh Gr Bk	-568.13	-532.44
83.	Rewa-Sidhi Gr Bank	-38.51	-437.87
84.	Bundelkhand Ksh Gr Bk	-403.26	-305.92
85.	Sharda Gramin Bank	-164.91	-206.84
86.	Surguja Ksh Gr Bk	-286.31	-175.89
87.	Bastar Ksh Gr Bk	-224.83	-290.35
88.	Durg-Rajmandgaon Gr Bk	-279.09	-230.16
89.	Jhabua-Dhar Ksh Gr Bk	-243.17	-182.87
90.	Raigarh Ksh Gr Bk	-272.06	-193.08
91.	Shivapuri-Guna Ksh Gr Bk	-335.91	-282.15
92.	Damoh-Panna-Sagar Ksh Gr Bk	-279.44	-343.52
93.	Dewas-Shajapur Ksh Gr Bk	-200.21	-201.26
94.	Nimar Ksh Gr Bank	-241.65	-273.19
95.	Mandla-Balaghat Ksh Gr Bk	-152.20	-204.52
96.	Chhindwara-Seoni Ksh Gr Bk	-367.00	-368.11
97.	Rajgarh-Sehore Ksh Gr Bk	-253.75	-168.60
98.	Shahdol Ksh Gr Bk	-180.08	-246.93
99.	Ratlam-Mandsaur Ksh Gr Bk	-145.54	-112.06
100.	Chambal Ksh Gr Bk	-204.88	-204.88

1	2	3	4
101.	Mahakaushal Ksh Gr Bk	-129.45	-156.70
102.	Indore-Ujjain Ksh Gr Bk	-68.07	-77.10
103.	Gwalior-Datia Ksh Gr Bk	-79.51	-67.68
104.	Vidisha-Bhopal Ksh Gr Bk Madhya Pradesh	-83.07 -5455.21	-92.41 -6172.30
105.	Prathama Bank	84.28	1.00
106.	Gorakhpur Ksh Gr Bk	927.58	994.91
107.	Samyut Ksh Gr Bk	222.80	251.46
108.	Barabanki Gr Bk	7.45	11.31
109.	Raebareli Ksh Gr Bk	-207.36	-210.50
110.	Farrukhabad Gr Bk	39.55	8.73
111.	Bhagirath Gr Bk	219.53	87.57
112.	Ballia Ksh Gr Bk	9.76	-56.88
113.	Sultanpur Ksh Gr Bk	7.10	37.47
114.	Avadh Gramin Bank	128.25	71.14
115.	Kanpur Ksh Gr Bk	-157.89	-289.52
116.	Srasvasti Gr Bk	-157.15	-287.32
117.	Ettawah Ksh Gr Bk	-141.68	-139.22
118.	Kisan Gramin Bank	-195.11	-212.27
119.	Kshetriya Kisan Gr Bk	-262.11	-203.30
120.	Kashi Gramin Bank	-233.79	-218.98
121.	Basti Gramin Bank	25.04	43.56
122.	Allahabad Ksh Gr Bk	-444.32	-317.49
123.	Pratapgarh Ksh Gr Bk	-212.84	-128.44
124.	Faizabad Ksh Gr Bk	-124.84	-87.31
125.	Fatehpur Ksh Gr Bk	-197.98	-229.54
126.	Bareilly Ksh Gr Bk	-300.65	-324.82
127.	Devi Patan Ksh Gr Bk	-162.93	-258.33
128.	Aligarh Ksh Gr Bank	-422.55	-148.40
129.	Tulsi Gramin Bank	-269.24	-306.88
130.	Etah Gramin Bank	-198.05	-108.28
131.	Gomti Gramin Bank	-136.29	-165.11
132.	Chhatrasal Gr Bank	-166.85	-120.32
133.	Rani Lakshmi Bai Ksh Gr Bk	-209.50	-266.00
134.	Vidur Gramin Bank	-134.47	-119.21
135.	Shahjahanpur Ksh Gr Bk	-92.80	-79.40
136.	Nainital-Almora Ksh Gr Bk	-158.25	-182.47
137.	Vindhyavasini Gr Bk	18.47	6.54
138.	Sarayu Gramin Bank	36.71	17.23
139.	Jamuna Gramin Bank	-135.75	-158.03

1	2	3	4
140.	Muzaffarnagar Ksh Gr Bk	-30.93	-52.87
141.	Pithoragarh Ksh Gr Bk	-31.73	-3.17
142.	Ganga-Yamuna Gr Bk	-69.09	-52.68
143.	Alaknanda Gr Bank	-49.47	-36.64
144.	Hindon Gramin Bank Uttar Pradesh	-56.62 -3233.72	-63.37 -3289.49
145.	Kutch Gramin Bank	-138.86	-89.94
146.	Jamnagar Gramin Bk	-116.69	-209.25
147.	Banaskantha-Mehsana Gr Bk	-246.25	-302.84
148.	Panchmahal Gr Bank	-144.68	-122.12
149.	Surendranagar-Bhavnagar Gr Bk	-99.82	-144.04
150.	Valsad-Dangs Gr Bk	-22.09	0.50
151.	Surat-Bharuch Gr Bk	-60.85	-41.05
152.	Sabarkantha-Gandhinagar Gr Bk	-64.75	-61.19
153.	Junagarh-Gandhinagar Gr Bk Gujarat	-66.91 -960.90	-105.19 -1075.12
154.	Marathwada Gr Bank	-2077.74	-903.17
155.	Aurangabad-Jalna Gr Bk	-91.54	-99.30
156.	Chandrapur-Gadchiroli Gr Bk	-222.05	-231.03
157.	Akola Gramin Bank	-352.18	-265.44
158.	Ratnagiri-Sindhudurg Gr Bk	-106.69	-97.88
159.	Solapur Gramin Bank	-101.31	-117.32
160.	Bhandara Gramin Bank	-164.12	-191.11
161.	Yavatmal Gramin Bank	-119.91	-40.36
162.	Buldhana Gramin Bank	-55.44	-54.44
163.	Thane Gramin Bank Maharashtra	-9.11 -3300.52	-31.41 -1977.02
164.	Nagarjuna Gr Bank	-157.63	-198.08
165.	Rayalseema Gr Bk	-68.28	44.34
166.	Sri Visakha Gr Bk	-302.40	-479.00
167.	Sree Anantha Gr Bk	5.61	43.64
168.	Shri Venkateshwara Gr Bk	-291.59	-332.86
169.	Sri Saraswathi Gr Bk	8.82	34.97
170.	Sangameshwra Gr Bk	124.47	-81.41
171.	Manjira Gr Bk	-10.15	18.14
172.	Pinakini Gr Bk	-285.56	-373.86

1	2	3	4
173.	Kakathiya Gr Bk	-115.14	-68.21
174.	Chaitanya Gr Bk	-8.01	-152.42
175.	Shri Sathavahana Gr Bk	-45.00	-102.68
176.	Golconda Gr Bk	83.50	-64.69
177.	Srirama Gr Bk	39.20	45.39
178.	Kanakdugra Gr Bk	5.03	25.13
179.	Godavari Gr Bk Andhra Pradesh	21.62 -1429.45	45.91 -1595.69
180.	Tungabhadra Gr Bk	64.94	102.62
181.	Malaprabha Gr Bk	10.87	372.29
182.	Cauvery Gr Bk	-187.07	-153.08
183.	Krishna Gr Bk	-576.21	-280.25
184.	Chitradurga Gr Bk	-201.93	-241.78
185.	Kalpatharu Gr Bk	-178.86	-167.08
186.	Kolar Gr Bk	-221.71	-212.16
187.	Bijapur Gr Bk	-37.37	13.37
188.	Chickmagalur- Kodagu Gr Bk	-112.29	-78.50
189.	Sahyadri Gr Bk	-67.81	1.89
190.	Netravati Gr Bk	-65.92	-56.45
191.	Varada Gr Bk	-121.80	1.48
192.	Isveshwaraya Gr Bk Karnataka	-122.17 -1017.33	-77.67 -775.32
193.	South Malabar Gr Bk	125.31	210.50
194.	North Malabar Gr Bk Kerala	52.44 177.75	215.46 425.96
195.	Pandyan Gr Bk	-525.91	-568.07
196.	Adhiyaman Gr Bk	-65.89	-61.59
197.	Vallalar Gr Bk Tamil Nadu	-16.01 -607.81	-0.30 -629.96
All India		-36695.52	-38707.49

Note : 1. Data Provisional

2. *Blanks Indicate Annual Report not Received.

[Translation]

Development of Tourism in Bihar

3024. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of the proposals received by the Central Government for providing financial assistance for the development of Tourism in Bihar;

(b) the number of proposals accepted, rejected and still pending under consideration; and

(c) the reasons for rejecting the proposal?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). The Department of Tourism received 6 proposals from the Government of Bihar for Central financial assistance during 1994-95 and all of them have been sanctioned.

For the year 1995-96, seven projects/schemes have been prioritised for assistance. However, no detailed proposal has been received from the Government of Bihar.

[English]

Setting up of Committees

3025. DR. LAXMINARAYAN PANDEYA :
MAJ. GEN. (RETD.) BHUWAN
CHANDRA KHANDURI :
SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have taken any policy decision to put a complete freeze on setting up of new Commissions and Committees by the Ministries/ Departments;

(b) if so, the details thereof;

(c) the number of existing Commissions and Committees, Ministry-wise;

(d) whether the Government also propose to review the question of continuance of the above Commissions/ Committees; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a), (b) and (d) and (e). On the basis of a review of the functioning of various Committees/Commissions made by the concerned Ministries/Departments, it has been decided that :

- (i) There should be a complete freeze on setting up of new Committees/Commissions. Specific approval of a Group of Ministries would be required before any new Committee/ Commission is set up.
- (ii) No intra-ministerial Committees or Groups should be set up where expenditure on TA/ DA in respect of outstation members is involved.
- (iii) The Committee in all the Ministries should be reviewed with the approval of the concerned Minister with a view to reducing the number of Committees at least by 50%.

(c) No centralised data regarding the number of Committees/Commissions set up by various Ministries/ Departments is maintained.

[Translation]

Development of Civil Aviation in M.P.

3026. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of the projects approved for the development of civil aviation in Madhya Pradesh during the Eighth Five Year Plan;

(b) the details of the funds provided by the Union Government to the State, project-wise during the Eighth Five Year Plan; and

(c) the details of the development works launched/ to be launched in the State during the current Five Year Plan?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). During the Eighth Five Year Plan period upgradation at Bhopal, Gwalior, Indore, Khajuraho and Raipur airports has been undertaken by the Airports Authority of India which includes expansion and modification of terminal building and resurfacing of runway at Indore, Bhopal and Raipur airports, extension of runway at Khajuraho, construction of boundary walls at Indore, Gwalior and Khajuraho, installation of equipments for aeronautical communication services and ground and safety services at these airports.

Upgradation of Jabalpur airport is still in the Planning stage.

The Union Government has not provided any funds to the Madhya Pradesh Government during the Eighth Five Year Plan for upgradation of airports.

Schemes for Handloom Sector

3027. SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the Minister of TEXTILES be pleased to state:

(a) whether a scheme envisaging the identification of largely used vats, naphthols and chemicals for supply to the cooperatives either by the NHDC or by the apex societies at reduced excise rates is still pending with the Union Government for implementation;

(b) if so, the reasons for not implementing the proposed scheme/recommendations; and

(c) the steps taken by the Government to implement those Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Presently there is no Scheme for supply of vats, naphthol and chemicals to the cooperatives at reduced excise rates.

(b) and (c). Do not arise.

Performance of RRBs

3028. SHRI KHELAN RAM JANGDE :

SHRI LAKSHMAN SINGH :

SHRI KASHIRAM RANA :

Will the Minister of FINANCE be pleased to state :

(a) the number of the Regional Rural Banks functioning in the country and the total deposits and working capital of each of them, State-wise;

(b) the number of the customers benefited by these banks during the last three years, State-wise; and

(c) the amount of loan disbursed and recovered by each of these banks during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) There are 196 Regional Rural Banks (RRBs) functioning in the country. The State-wise information about the total deposits and working capital of the RRBs is given in the enclosed Statement-I.

(b) and (c). The number of loan accounts and amount of loan disbursed in these accounts and recovery by RRBs during last three years are given State-wise, in enclosed Statement II and III.

STATEMENT - I

Statement of Deposits and Working Funds of Regional Rural Banks for the period ended 31 March 1995

S. No.	Name of the State/RRB	Total Deposits	Total Working Funds
1	2	3	4
1.	Haryana Ksh Gr Bank	9516.69	10104.69
2.	Gurgaon Gramin Bank	22050.18	25373.26
3.	Hissar-Sirsa Ksh Gr Bank	3252.57	4189.09
4.	Ambala Kurukshetra Gr Bk Haryana	3465.13 38284.57	4042.84 43709.08
5.	Himachal Gramin Bank	12158.69	13186.13
6.	Parvatiya Gramin Bank Himachal Pradesh	1811.07 13969.76	2237.44 15423.57
7.	Jammu Rural Bank	8055.13	8482.93
8.	Elazui Dehati Bank		

1	2	3	4
9.	Kamraz Rural Bank Jammu and Kashmir	5002.25 13057.38	5340.40 13823.33
10.	Shivalik Ksh Gr Bk	4438.86	5184.65
11.	Kapurthala-Ferozpur Ksh Gr Bk	3549.20	4079.39
12.	Gurdaspur-Amritsar Ksh Gr Bk	5046.38	5976.87
13.	Malwa Gramin Bank	3090.30	4282.07
14.	Faridakot-Bhatinda Ksh Gr Bk Punjab	2376.94 18501.68	3007.70 22530.74
15.	Jaipur Nagaur Anch Gr Bank	12113.72	12889.82
16.	Marwar Gramin Bank	12733.95	13662.72
17.	Shekhawati Gr Bank	9527.42	11133.96
18.	Marudhar Ksh Gr Bk	2472.29	2823.14
19.	Alwar-Bharatpur Anch Gr Bk	5630.89	6191.74
20.	Aravali Ksh Gr Bk	3526.46	3994.44
21.	Hadoti Ksh Gr Bank	6525.31	7359.61
22.	Mewar Anch Gr Bank	2903.70	3433.29
23.	Thar Anch Gr Bank	2513.47	2933.59
24.	Bundi-Chittorgarh Ksh Gr Bk	3754.89	4995.80
25.	Bhilwara-Ajmer Ksh Gr Bk	3543.85	4522.13
26.	Dungarpur-Banswara Ksh Gr Bk	1872.12	2320.72
27.	Sriganganagar Ksh Gr Bk	1965.08	2243.89
28.	Bikaner Ksh Gr Bk Rajasthan	683.05 69766.20	837.82 79342.67
29.	Arunachal Pradesh Rural Bank* Arunachal Pradesh	0.00	0.00
30.	Pragjyotish Gaonlia Bank	15242.59	17491.21
31.	Lakhimi Gaonlia Bank	6386.89	7041.34
32.	Cachar Gramin Bank	1631.21	1812.79
33.	Langpi Dehangi Rural Bank	1570.72	1849.39
34.	Subansiri Gaonlia Bank Assam	2486.59 27318.00	2817.70 31012.43
35.	Manipur Rural Bank	494.57	847.73
36.	Khasi Jaintia Rural Ka Bank* Meghalaya	0.00	0.00
37.	Mizoram Rural Bank	2509.45	2987.66
38.	Nagaland Rural Bank* Nagaland	0.00	0.00

1	2	3	4	1	2	3	4
39.	Tripura Gramin Bank	10008.71	13255.81	75.	Nandia Gramin Bank	4518.24	5620.89
	Tripura	10066.71	13255.81	76.	Sagar Gramin Bank	11552.81	12696.45
40.	Bhojpur Rohtas Gr Bk	20158.38	21372.61	77.	Bardhaman Gr Bank	7649.66	8640.15
41.	Champaran Ksh Gr Bk	7312.78	7767.45	78.	Howrah Gramin Bank	5610.52	6225.24
42.	Magadh Gramin Bank	18867.48	19933.20	79.	Murshidabad Gr Bk	2414.10	2891.59
43.	Kosi Ksh Gramin Bank	7091.14	8394.32		West Bengal	67082.70	76524.99
44.	Vaishali Ksh Gr Bk	10934.47	11862.22	80.	Kshetriya Gr Bk	5672.26	6405.81
45.	Monghyr Ksh Gr Bk	7477.25	7922.00		Hoshangabad		
46.	Santhal Parganas Gr Bk	9962.88	11379.16	81.	Bilaspur-Raipur Ksh Gr Bk	8401.17	9495.94
47.	Madhubani Ksh Gr Bk	3303.93	3786.58	82.	Rewa-Sidhi Gr Bank	9214.56	10122.84
48.	Nalanda Gramin Bank	4206.72	4646.14	83.	Bundelkhand Ksh Gr Bk	5415.74	6190.50
49.	Singhbhum Ksh Gr Bank	4789.75	5202.29	84.	Sharda Gramin Bank	4417.99	4791.28
50.	Mithila Ksh Gr Bank	3674.20	4383.14	85.	Surguja Ksh Gr Bk	4524.23	4807.78
51.	Samastipur Ksh Gr Bk	3624.79	4087.90	86.	Durg-Rajnand Gaon Gr Bk	8113.18	9678.19
52.	Palamau Ksh Gr Bank	4869.50	5099.72	87.	Bastar Ksh Gr Bk	2213.17	2430.89
53.	Ranchi Ksh Gr Bank	3806.61	4051.57	88.	Jhabua-Dhar Ksh Gr Bk	5125.24	6123.62
54.	Gopalganj Ksh Gr Bank	5110.29	5391.17	89.	Raigarh Ksh Gr Bk	2835.72	3106.27
55.	Saran Ksh Gramin Bk	4015.56	4330.12	90.	Shivpuri-Guna Ksh Gr Bk	4086.88	4412.97
56.	Siwan Ksh Grami Bk	5599.88	6128.72	91.	Damoh-Panna-Sagar		
57.	Giridih Ksh Gr Bk	1241.86	1402.89		Kr Gm Bk	3100.00	3640.18
58.	Hazaribagh Ksh Gr Bk	2283.22	2477.46	92.	Dewas-Shajapur Ksh Gr Bk	3440.56	3702.43
59.	Pataliputra Gr Bank	903.32	1016.27	93.	Nimar Ksh Gr Bank	4863.19	5762.11
60.	Bhagalpur-Banka Ksh Gr Bk	1150.72	1266.86	94.	Mandla-Balaghat Ksh Gr Bk	1971.89	2053.31
61.	Begusarai Ksh Gr Bk	877.31	1028.08	95.	Chhindwara-Siwan		
	Bihar	131262.04	142930.77		Ksh Gr Bk	2890.52	3054.37
62.	Puri Gramin Bank	5719.35	7904.11	96.	Rajgarh-Sehore Ksh Gr Bk	2265.53	2602.72
63.	Bolangir Anch Gr Bk	7098.03	9946.89	97.	Shahdol Ksh Gr Bk	1939.36	2098.36
64.	Cuttack Gramin Bank	9703.30	11725.56	98.	Ratlam-Mandsaur Ksh	2411.98	2873.57
65.	Koraput Panchabati Gr Bk	7110.71	9613.75		Gr Bk		
66.	Kalahandi Anch Gr Bk	3130.51	4380.40	99.	Chambal Ksh Gr Bk	1444.30	1889.29
67.	Baitarani Gr Bank	4779.75	6148.89	100.	Mahakaushal Ksh Gr Bk	1472.90	1597.20
68.	Balasore Gr Bank	2751.09	3929.92	101.	Indore-Ujjain Ksh Gr Bk	1411.69	1824.41
69.	Rushikulya Gr Bk	4602.62	6182.69	102.	Gwalior-Datia Ksh Gr Bk	1781.12	2077.33
70.	Dhenkanal Gr Bk	2991.37	4127.01	103.	Vidisha-Bhopal Ksh Gr Bk	1081.66	1243.61
	Orissa	47896.73	63959.21		Madhya Pradesh	90094.44	101934.98
71.	Gaur Gramin Bank	11411.93	13800.75	104.	Prathama Bank	20607.73	27522.58
72.	Mallabhum Gr Bk	17588.21	19439.36	105.	Gorakhpur Ksh Gr Bk	30450.20	40385.11
73.	Mayurakshi Gr Bk	6337.23	7210.56	106.	Samyut Ksh Gr Bk	26918.89	29874.64
74.	Uttar Banga Ksh Gr Bk *			107.	Barabanki Gr Bk	9959.44	11372.48
				108.	Raebareli Ksh Gr Bk	7403.84	8266.53
				109.	Farrukhabad Gr Bk	9628.51	11377.76
				110.	Bhagirath Gr Bk	14219.01	16353.41

1	2	3	4
111.	Bhalla Ksh Gr Bk	9297.23	10506.73
112.	Sultanpur Ksh Gr Bk	12051.08	14169.95
113.	Avadh Gramin Bank	14374.07	16828.38
114.	Kanpur Ksh Gr Bk	9968.09	11558.91
115.	Srasvasti Gr Bk	7106.99	8540.52
116.	Ettawah Ksh Gr Bk	3923.48	5036.39
117.	Kisan Gramin Bank	2785.86	3464.50
118.	Kshetriya Kisan Gr Bk	3189.35	4057.44
119.	Kashi Gramin Bank	8205.31	9161.87
120.	Basti Gramin Bank	9512.81	11189.21
121.	Allahabad Ksh Gr Bk	8981.10	10036.18
122.	Pratapgarh Ksh Gr Bk	6720.30	7290.23
123.	Faizabad Ksh Gr Bk	6641.24	7406.40
124.	Fatehpur Ksh Gr Bk	3491.99	4254.92
125.	Bareilly Ksh Gr Bk	5414.50	6187.64
126.	Devi Patan Ksh Gr Bk	5820.29	6539.45
127.	Aligarh Ksh Gr Bank	8469.52	10779.07
128.	Tulsi Gramin Bank	5206.75	5967.62
129.	Etah Gramin Bank	3993.86	4935.67
130.	Gomti Gramin Bank	9377.39	10847.32
131.	Chhatrasal Gr Bank	5779.80	6742.34
132.	Rani Lakshmi Bai Ksh Gr Bk	2584.13	3371.12
133.	Vidur Gramin Bank	3205.30	3904.12
134.	Shahjahanpur Ksh Gr Bk	2100.23	2798.94
135.	Nainital-Almora Ksh Gr Bk	2991.21	3776.12
136.	Vindhyavasini Gr Bk	4339.25	5202.77
137.	Sarayu Gramin Bank	4334.08	5117.86
138.	Jamuna Gramin Bank	2955.10	3039.81
139.	Muzaffarnagar Ksh Gr Bk	1959.97	2533.54
140.	Pithoragarh Ksh Gr Bk	2015.64	2372.27
141.	Ganga-Yamuna Gr Bk	2236.09	2626.79
142.	Alaknanda Gr Bank	2044.44	2377.56
143.	Hindon Gramin Bank Uttar Pradesh	1395.75	1563.07
		301660.62	369147.21
144.	Kutch Gramin Bank	3144.34	3619.87
145.	Jamnagar Gramin Bk	3132.40	4274.16
146.	Banaskantha-Mehsana Gr Bk	3192.73	4374.72
147.	Panchmahal Gr Bank	3300.22	1835.36
148.	Surendranagar-Bhavnagar Gr Bk	1960.92	1976.66

1	2	3	4
149.	Valsad-Dangs Gr Bk	2766.22	3689.58
150.	Surat-Bharuch Gr Bk	2340.64	3313.79
151.	Sabarkantha-Gandhinagar Gr Bk	1995.76	2230.27
152.	Junagarh-Amreli Gr Bk Gujarat	1525.59	2075.07
		22528.48	30389.48
153.	Marathwada Gr Bank	15171.17	18281.68
154.	Aurangabad-Jalna Gr Bk	3732.70	5059.02
155.	Chandrapur-Gadchiroli Gr Bk	3105.63	3397.81
156.	Akola Gramin Bank	1911.00	2377.97
157.	Ratnagiri-Sindhudurg Gr Bk	1926.91	2414.17
158.	Solapur Gramin Bank	1352.18	2626.73
159.	Bhandara Gramin Bank	1669.63	1893.40
160.	Yavatmal Gramin Bank	1859.19	2172.17
161.	Buldhana Gramin Bank	1003.40	1483.59
162.	Thane Gramin Bank Maharashtra	1595.72	1796.87
		33327.61	40903.40
163.	Nagarjuna Gr Bank	11306.66	12972.42
164.	Rayalseema Gr Bk	15763.34	23838.18
165.	Sri Visakha Gr Bk	14116.51	18379.68
166.	Sree Anantha Gr Bk	6593.01	9545.51
167.	Shri Venkateshwara Gr Bk	5158.57	7512.25
168.	Sri Saraswathi Gr Bk	6738.92	8865.50
169.	Sangameshwra Gr Bk	5215.46	7577.35
170.	Manjira Gr Bk	4622.87	8024.35
171.	Pinakini Gr Bk	6746.91	9005.58
172.	Kakathiya Gr Bk	2449.64	3742.52
173.	Chaitanya Gr Bk	3494.28	5580.63
174.	Shri Sathavahana Gr Bk	3777.77	5341.50
175.	Golconda Gr Bk	1409.34	1891.29
176.	Srirama Gr Bk	2237.22	3948.35
177.	Kanakdugra Gr Bk	2119.49	3414.50
178.	Godavari Gr Bk Andhra Pradesh	2398.80	3822.96
		94148.79	133462.57
179.	Tungabhadra Gr Bk	15413.02	23750.50
180.	Malaprabha Gr Bk	19584.12	31091.86
181.	Cauvery Gr Bk	6918.25	9752.23
182.	Krishna Gr Bk	7351.62	9189.34
183.	Chitradurga Gr Bk	4502.79	6560.37
184.	Kalpatharu Gr Bk	4864.20	6806.00

1	2	3	4
185.	Kolar Gr Bk	4142.88	6106.05
186.	Bijapur Gr Bk	6446.99	10430.33
187.	Chickmagalur-Kodagu Gr Bk	2450.67	3463.89
188.	Sahyadri Gr Bk	1921.55	2964.28
189.	Netravati Gr Bk	810.11	1175.58
190.	Varada Gr Bk	1376.48	2102.66
191.	Visveshwaraya Gr Bk Karnataka	1013.24 76795.92	1356.90 114755.99

1	2	3	4
192.	South Malabar Gr Bk	16198.80	16542.03
193.	North Malabar Gr Bk Kerala	9807.33 26006.13	16658.05 42600.08
194.	Pandyan Gr Bk	9907.59	12899.28
195.	Adhiyaman Gr Bk	1270.46	2064.95
196.	Vallalar Gr Bk Tamil Nadu	1185.78 12363.83	2149.82 17113.25
Total for All India		1097067.61	1347655.75

Blank indicates, Annual Reports not submitted.

STATEMENT II

Statement of Loans Issued by Regional Rural Banks during last three years

(Amount Rs. in lakhs)

S.No.	Name of the	1992-93		1993-94		1994-95	
		Accounts	Amounts	Accounts	Amounts	Accounts	Amounts
1.	Haryana	37957	3842.42	45883	5803.67	48635	7970.00
2.	Himachal Pradesh	13111	1026.00	23029	1502.05	16247	2014.00
3.	Jammu and Kashmir	2700	208.60	4852	465.59	6016	841.82
4.	Punjab	32255	2346.51	31782	2747.88	39310	4759.26
5.	Rajasthan	80075	4828.86	92566	6806.33	99637	10671.53
6.	Arunachal Pradesh	1234	57.36	1343	103.21	1355	84.07
7.	Assam	21613	1233.70	22744	1079.78	28139	1529.07
8.	Manipur	409	38.74	333	29.15	207	38.83
9.	Meghalaya	2374	152.56	3211	303.39	2913	245.00
10.	Mizoram	1693	115.44	458	54.72	1709	263.09
11.	Nagaland	18	3.03	30	2.21	48	4.16
12.	Tripura	5092	236.28	6595	310.41	4636	137.77
13.	Bihar	96419	4079.75	8566.79	3966.79	73232	4698.29
14.	Orissa	155170	6994.08	124005	5013.59	130482	7183.42
15.	West Bengal	139773	4694.15	120349	4586.80	129756	6277.64
16.	Madhya Pradesh	70909	3589.26	69391	4501.13	93968	15435.04
17.	Uttar Pradesh	363946	21587.48	345803	25127.46	381845	33472.36
18.	Gujarat	56738	3376.94	52884	3820.85	61888	6511.28
19.	Maharashtra	42661	3141.24	41574	2333.98	55919	5181.95
20.	Andhra Pradesh	494576	29129.41	635198	32822.57	633903	42464.86
21.	Karnataka	365255	19821.59	286400	21019.05	399737	39088.41
22.	Kerala	471092	17177.00	356461	15391.00	591733	30436.00
23.	Tamil Nadu	155188	6338.72	135968	6128.06	154205	10491.60
All India		2610264	133019.12	2486528	143999.67	2955520	229801.03

STATEMENT III

Statement of Loans Recovered by Regional Rural Banks as at end June of last three Years

S. No.	Name of the State	(Amount Rs. in lakhs)		
		1991-92 Amounts	1992-93 Amounts	1993-94 Amounts
1.	Haryana	3472.03	3673.12	713.03
2.	Himachal Pradesh	443.64	555.42	553.62
3.	Jammu and Kashmir	326.36	117.29	342.84
4.	Punjab	1938.50	3018.18	2902.73
5.	Rajasthan	2862.33	3042.93	4365.75
6.	Arunachal Pradesh	13.50	35.60	26.28
7.	Assam	860.32	853.84	1059.30
8.	Manipur	32.25	41.44	48.24
9.	Meghalaya	121.12	130.86	107.29
10.	Mizoram	97.08	192.69	197.26
11.	Nagaland	2.76	5.09	1.79
12.	Tripura	356.05	137.08	438.34
13.	Bihar	3078.46	2381.42	4607.81
14.	Orissa	4879.03	5741.81	6115.07
15.	West Bengal	3732.59	4360.19	5985.80
16.	Madhya Pradesh	4155.46	4696.83	5238.92
17.	Uttar Pradesh	18135.38	19205.71	22939.00
18.	Gujarat	2249.31	3470.21	3987.88
19.	Maharashtra	2173.78	2612.68	4974.59
20.	Andhra Pradesh	13797.51	19226.66	25171.62
21.	Karnataka	13217.67	14014.28	23128.39
22.	Kerala	17097.40	20803.26	24353.60
23.	Tamil Nadu	5614.87	4031.02	5704.87
All India		98657.40	112348.51	146964.02

[English]

Textiles Trade Show

3029. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have any proposal to arrange textile trade show of India to provide textile market related information and to give a real boost to the textile industry and also to help the industry to become more competitive for the world market; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) The India Trade Promotion Organisation is organising a composite textile exhibition. "Tex-Styles India '96," from February 11-14, 1996 at Bombay with the active support of the Ministry of Textiles and various Export Promotion Councils and apex bodies related to textiles. This is a comprehensive exhibition on textiles which will cover yarns, fabrics and made-ups of cotton, silk, jute, wool, rayon and synthetic fibres. The purpose of this exhibition is to project the wide range of India's textiles before international buyers as well as to provide an exposition of our fabric base to our manufacturers of garments for production of high quality garments.

Concessions to Big and Small Exporters

3030. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state :

(a) whether the industrialists from Andhra Pradesh have requested the Government to extend the concessions which are now available to the big-exporters to the medium and small level exporters also including total exemption on import duty;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) No, Sir.

(b) and (c). Question does not arise.

Trade with Sri Lanka

3031. SHRI C. SREENIVAASAN : Will the Minister of COMMERCE be pleased to state :

(a) whether India-Srilankan economies both of the bilateral level and in the wider context of SAARC are improving as per the desired level;

(b) if not, the reasons therefor;

(c) whether the Government have imposed non-tariff barriers on the import of spices and rubber from Sri Lanka; and

(d) the steps taken by the Government to improve economic ties with Sri Lanka in regard to both import and export of specific items of goods?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). India-Sri Lanka economic ties, both at bilateral level and in the context of SAARC, are progressing well. They are expected to receive further impetus with the recent operationalisation of the SAARC Preferential Trading Arrangement.

(c) No, Sir.

(d) Efforts to improve economic ties with Sri Lanka, in regard to both import and export of specific items of goods, continue on an ongoing basis.

[Translation]

Employment in State Bank of Mysore on Fake SC/ST Certificates

3032. SHRI RAM NIHOR RAI : Will the Minister of FINANCE be pleased to state :

(a) whether some instances of securing employment in State Bank of Mysore by producing fake SC/ST certificates have come to the notice in the recent past;

(b) if so, the details of such cases; and

(c) the action taken against the persons found responsible?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) There are 22 cases of alleged false caste certificates. These cases relate to the period from 1981 to 1995.

(c) (i) In 14 cases Disciplinary action has been initiated.

(ii) In 3 cases, the employees have obtained stay orders from High Court.

(iii) In the remaining 5 cases reports from Civil Rights Enforcement Cell are awaited.

All cases are being followed by the bank properly.

[English]

Bank Loans in Gujarat

3033. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of FINANCE be pleased to state :

(a) the quantum of loans provided by the various nationalised banks to the farmers in the country particularly in Junagarh district of Gujarat since the last financial year, till date;

(b) the number of beneficiaries therefrom in Gujarat;

(c) the number of farmers to whom loan was provided within one, two and three months of applying for the loan, separately;

(d) whether any complaints were received about the hardships faced by the farmers in getting the loan in time; and

(e) if so, the action taken/proposed to be taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Reserve Bank of India (RBI) has reported that the total outstanding amount of loans towards agriculture for the last two years (for which information is available) by the public sector banks is as under :

Year	(Rs. crores)	
	Balance	Outstanding
	All India	Gujarat
March 1993	19934.69	1077.52
March 1994	21564.63	1155.55

The achievement of agriculture and allied activities under Annual Credit Plan 1994-95 in respect of all commercial banks in Junagarh District which includes the nationalised banks is given below :

District	Period	(Rs. in crores)
		Amount
Junagarh	April 1994 to March 1995	69.33

(b) The total number of accounts of agricultural advances in the State of Gujarat of public sector banks for the last 2 year is as under :

Year	No. of accounts
March 1991	9,29,728
March 1994	8,89,214

(c) to (e). RBI does not collect data on the duration/period after which loans are disbursed after applications are submitted. RBI has, however, advised banks that all loan applications upto a credit limit of Rs. 25,000/- should be disposed off within a fortnight and those over Rs. 25,000/- within 8 to 9 weeks. Credit proposals from weaker sections are to be cleared promptly. Appropriate sanctioning powers have been delegated to the rural branch managers so that majority of loan applications are sanctioned at branch level itself.

[Translation]

Survey Regarding Wages and Income

3034. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of LABOUR be pleased to state :

(a) whether the survey report regarding wages and income treating 1983 as base year has been brought out;

(b) if so, the details thereof;

(c) if not, the reasons for delay; and

(d) the efforts made by the Government to bring out the survey report in respect of latest wages and income?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Yes, Sir.

(b) The main findings of the survey are as follows:

- (1) Estimated number of Rural households was 10003 million.
- (2) Percentage of All Rural Labour households to Rural households was 37.3.
- (3) Percentage of Agricultural labour households to Rural households was 30.7.
- (4) Extent of wage employment in Agricultural employment for males was 159 days in a year for females was 136 days in a year, in Agricultural labour households. The corresponding figures for wage employment in All Rural labour households was 159 for males and 134 for females.
- (5) Average size of the household in Agricultural labour household and All Rural Labour household was 4.6 members and 4.8 members respectively.
- (6) Average earning strength of Agricultural labour household and All Rural labour household was 2.1 members and 2.0 members respectively.
- (7) Average daily earnings of workers engaged in Agricultural operations and non-agricultural operations in Agricultural labour households and All rural labour households in 1983 is given in the enclosed Statement.

(c) Does not arise.

(d) Subsequent to the survey with 1983 as the base year, a report on wages and earnings with 1987-88 as the base year has also been published in 1994.

STATEMENT

Items	Agricultural All Rural	
	Rural house- holds	Labour house- holds
1	2	3
Average Daily earnings of workers engaged in Agricultural Operations (in Rs.)		
Men	4.72	4.63
Women	3.56	3.46
Children	2.32	2.20

1	2	3
Average Daily earnings of workers engaged in Non-Agricultural Operations (in Rs.)		
Men	5.12	7.27
Women	2.98	3.70
Children	2.83	3.18

[English]

FERA Laws

3035. SHRI V. SREENIVASA PRASAD : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to review the FERA and other relevant laws;

(b) if so, the reasons there for and the details thereof;

(c) whether the Government have taken into consideration the views expressed by FICCI, UNDP and UNCTAD in this regard; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) to (d). Major changes in FERA were carried out vide Foreign Exchange Regulation (Amendment) Act, 1993 (29 of 1993). However, a comprehensive review of FERA is currently being undertaken and further changes, if necessary, may also be considered.

[Translation]

Proposal for Development of U.P. Tourism

3036. SHRIMATI SHEELA GAUTAM : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of proposals received from the Government of U.P. during the last three years for the development of tourism in Uttar Pradesh;

(b) the number of the proposals cleared/rejected and the number of those still pending for clearance; and

(c) the reasons for rejection of each of the case?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The Union Government received 32 proposals from the State Government of Uttar Pradesh seeking financial

assistance for development of tourism in the State during the last three years i.e. 1992-93, 1993-94 and 1994-95. The details of proposals received and sanctioned with amount are given in the enclosed Statement I, II and III.

(b) and (c). All the proposals which were found complete in all respects received during the last 3 years for grant of financial assistance were sanctioned.

STATEMENT-I

Projects/Schemes sanctioned during 1992-93

S. Name of the project No.	Amount sanctioned (Rs. in lakhs)
UTTAR PRADESH	
1. Setting up of tented accommodation at Nandprayag	6.38
2. Setting up of nodal centres at	
(i) August Muni (stic shifted to Chand Nagar)	10.36
(ii) Relang (site shifted to Virahi)	10.41
3. Yatri shed at Haridwar including public conveniences	20.68
4. Improvement of Keshighat at Vrindavan	18.00
5. Floodlighting of Fatehpur Sikri	15.15
6. Tented accommodation at Vrindavan	10.00
7. Taj Mahotsav	5.36
8. Nodghat festival	1.00
Total	97.34

STATEMENT-II

Projects/Schemes sanctioned during 1993-94

S.No.	Name of the project	Amount sanctioned (Rs. in lakhs)
1	2	3
UTTAR PRADESH		
1.	Wayside amenities at Muradnagar	8.35
2.	Wayside amenities at Pharenda	8.27
3.	Wayside amenities at Shahganj	8.28
4.	Tourist Lodge at Sardhana (Meerut dist.)	13.48
5.	Tourist Lodge at Khandia	10.07

1	2	3
6.	Tourist Lodge at Bateshwar	13.59
7.	Improvement of Ghats at Bateshwar	20.00
8.	Trivani Ghat at Rishikesh	23.97
9.	Jashne-Avadh	4.70
10.	Akbar Festival	2.88
11.	Golf Course at Noida	37.45
Total		151.04

STATEMENT-III

Projects/Schemes Sanctioned for the year 1994-95

S. Name of the projects/ No.	Amount sanctioned
UTTAR PRADESH	
1. Meditation Centre at Sarnath	28.24
2. Visitor's Centre at Sarnath	64.71
3. Development around Chaukhandi Stupa	3.40
4. Floodlighting of Varanasi Ghats	16.50
5. Restaurant-cum-waiting hall, Sravasti	12.26
6. Restaurant-cum-waiting hall, Kushinagar	12.25
7. Restaurant-cum-waiting hall, Pallia	12.26
8. Publicity, Fairs and Festivals	5.00
9. Floodlighting of Council House at Lucknow	15.00
10. Avadh Festival 1995	2.34
11. Taj Mahotsav 1995	5.00
12. Assistance for printing of publicity material	11.10
13. Yatri Niwas at Chitrakoot	35.74
Total	223.80

[English]

Import of Rubber

3037. SHRI K.M. MATHEW : Will the Minister of COMMERCE be pleased to state :

(a) the estimated production, balance of stock and the total quantity of natural rubber available for manufacturers during the current year;

(b) the difference between the domestic and the international price of natural rubber;

(c) whether the Government propose to encourage export of natural rubber to some extent during the current year;

(d) if so, the details thereof; and

(e) the policy of the Government in regard to export and import of rubber?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Sir, total availability of rubber during the year 1995-96 as well as the balance of stock at the end of year is as under:

	In tonnes
Opening Stock	69,550
Estimated Production	511,000
Imports till Sep. 95 (Including imports under Advance Licence and Special Import Licence)	43,545
Total Availability	624,095
estimated consumption	530,000
Balance of Stock	94,095

(b) Prices of indigenous (RSS 4) and comparable imported (RSS 3) rubber are as under :

	Rs./Quintal
Indigenous (as on 9.12.95)	5650
International (as on 6.12.95)	5551

(c) and (d). Export of rubber is on OGL.

(e) Natural rubber is included under "Restricted Items" in the negative list of imports and its import is permitted only against a licence or in accordance with a public notice issued in this behalf. Natural rubber can also be imported against Special Import Licence, which attract normal customs duty and carry premium as applicable from time to time. Import of rubber is also allowed under Advance Licences. Export of rubber is freely allowed.

Unemployed in Gujarat

3038. SHRI HARISINH CHAVDA :

SHRI N.J. RATHVA :

Will the Minister of LABOUR be pleased to state :

(a) the number of jobless persons registered with various Employment Exchanges in the State of Gujarat so far, district-wise;

(b) the action taken/proposed to be taken by the Government to provide employment to these persons in the near future;

(c) whether Government propose to provide special grants to the State to give unemployment allowance to the jobless youth of the State; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) 9.16 lakh job-seekers, all of whom are not necessarily unemployed, are registered with various employment exchanges in the State of Gujarat as on 30th September, 1995. Districtwise information is not maintained.

(b) The Eighth Five Year Plan envisages a strategy for achieving the goal of near full employment situation in the country as a whole by the year 2002. This goal is sought to be achieved by accelerating growth of productive employment opportunities on the basis of faster growth of employment - intensive sectors, sub-sectors and activities. The action taken by the Government of Gujarat in creating employment opportunities is as under :

(i) Industrial 'Bharati Melas' are being organised in the industrial areas.

(ii) Minimum Employment Programme is launched in 34 talukas of 17 districts to provide the Employment, Training and Self employment.

(iii) Prime Minister's new scheme of self employment is receiving top priority in motivational Shibir of unemployed youths.

(c) and (d). No, Sir.

Revenue Collection in Goa

3039. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state :

(a) the total revenue collection from Income Tax, Wealth Tax, Customs and Central Excise in Goa State during the last three years, year-wise;

(b) whether in view of the high growth rate in collection of these taxes and spurt in Central revenues over the last one decade, the Government have decided to strengthen/upgrade the administrative set-up for collection and settlement of claims under the taxes by the respective Central agencies;

(c) if so, the details of the steps taken/proposed to strengthen/upgrade tax collectorate agencies to facilitate better services to the tax-payers; and

(d) the details of representations received by the Government in this regard and the action taken/proposed thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Total revenue collection from Income Tax, Wealth

Tax, Customs and Central Excise duties in Goa during the last three years was as under :

	(Rs. in crores)		
	1992-93	1993-94	1994-95
Income Tax	48.69	44.45	55.78
Wealth Tax (Provisional)	3.53	0.82	0.77
Customs	118.54	95.42	202.06 (Prov.)
Central Excise	159.24	194.73	232.59 (Prov.)

(b) and (c). In view of the growth in tax collection, the Income tax office in Panaji (Goa) has been upgraded from the level of Assistant Commissioner of Income Tax. On an ongoing basis the Government endeavours to improve the services to the tax payers.

(d) No representation to strengthen/upgrade the administrative set-up of tax collection agencies at Goa is pending consideration.

Study on Bidi Tobacco

3040. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMERCE be pleased to state :

(a) whether an expert Committee of his Ministry has studied the bidi tobacco economy;

(b) if so, the details thereof;

(c) whether there is no proper system of sale for bidi tobacco; and

(d) if so, the steps proposed to be taken to redress the grievances of bidi tobacco grower?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). An Expert Group of the Ministry of Commerce and Civil Supplies (as it was then called) was set to study and examine the problems of production and marketing to tobacco including bidi tobacco and to recommend measures to resolve them.

(c) and (d). Currently bidi tobacco is sold by the growers mostly in the form of lakhs to the commission agents of the bidi manufacturers and the sale and cultivation of bidi tobacco is not regulated under the Tobacco Board Act, 1975. The Tobacco Board is in touch with Government of Gujarat to look into the feasibility of marketing of non-virginia tobacco from the stand-point of ensuring proper grading of the produce from quality angle, proper cleaning, weightment and packing etc.

Person Involved in COFEPOSA

3041. SHRI SUDHIR SAWANT : Will the Minister of FINANCE be pleased to state :

(a) the names of COFEPOSA detainees in the last three years;

(b) the details of people having first offence being placed under COFEPOSA;

(c) the guidelines for placing a person under COFEPOSA;

(d) the number of people arrested under COFEPOSA, who have been proved to be innocent of their charges;

(e) whether any action is taken against officers, who use Preventive Detention for extortion and whose actions are vindictive; and

(f) if so, the action taken by the Government against such officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a), (b) and (d). Details regarding number of persons detained under COFEPOSA Act, 1974 both by the Central and the State Government and those released on the basis of opinion of the Advisory Boards during the years 1992, 1993 and 1994 are given below :-

Year	Number of persons detained	Number of persons released
1992	423	98
1993	372	90
1994	363	81

Figures given above include cases where detention orders had been issued on the basis of first offence. Furnishing of names of more than 1150 persons detained during the last three years would involve considerable labour and time which will not be commensurate with the object of this question. In case the Hon'ble Member would like to seek information regarding any particular detainee(s), the required information could be furnished on receipt of specific name(s).

(c) The basic objective of preventive detention under COFEPOSA Act, 1974 is to immobilise organisers, financiers and behind-the-scenes operators engaged in smuggling and foreign exchange racketeering and to break their links. Towards this end, Government have issued guidelines from time to time prescribing certain monetary limits and nature of activity etc. for the purposes of applying preventive detention law.

(e) Government have not come across any case where preventive detention law has been applied by any officer for extortion or in a malafied manner.

(f) In view of reply to (e) above, the question of taking action against any officer does not arise.

Branches of Bank of Cylon in India

3042. DR. K.D. JESWANI : Will the Minister of FINANCE be pleased to state :

(a) whether the Bank of Cylon is going to open its branches in India; and

(b) if so, the details thereof with the proposed locations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Reserve Bank of India has reported that the Bank of Ceylon has opened its first branch at Madras on 30th October, 1995.

Provident Fund Office in Kerala

3043. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to open a Regional Provident Fund Office at Cannanore, in Kerala to cater to the claims of EPF subscribers of Kasargod and Cannanore; and

(b) if so, the time by which it is likely to be opened?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) The proposal for opening a Sub-Regional Office, E.P.F. at Cannanore, Kerala has been examined by the EPF Organisation. The Proposal, however, does not meet the norms laid down for opening a Sub-regional Office, EPF.

(b) Does not arise.

[Translation]

NRF Funds for M.P.

3044. SHRIMATI SUMITRA MAHAJAN : Will the Minister of TEXTILES be pleased to state :

(a) whether any funds have been provided to textiles mills located in Madhya Pradesh from National Renewal Fund during each of the last three years; and

(b) if so, the mill-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) Statement giving mill-wise details of funds provided to NTC mills located in Madhya Pradesh from National Renewal Fund under voluntary Retirement Scheme during each of the last three years is given in the enclosed Statement-I.

Statement giving mill-wise details of funds released to mills under NTC (MP) Ltd. out of the interim liquidity funds during the years 1992-93 and 1993-94 is also given in the the enclosed Statement-II.

STATEMENT-I

Statement giving Details of V.R.S. Funds provided to NTC Mills in M.P. from NRF for the last Three Years.

S. No.	Name of the Mill	(Rs. in lacs)		
		1992-93	1993-94	1994-95
1.	Indore Malwa Mills	568.30	245.77	18.89
2.	New Bhopal Mills	374.03	21.99	7.39
3.	Burhanpur Tapti Mills	-	-	-
4.	Bengal Nagpur Mills	305.31	7.24	16.04
5.	Kalyanmal Mills	454.79	61.72	15.35
6.	Swadeshi Mills	544.20	47.07	13.14
7.	Hira Mills	202.03	152.69	101.79
8.	Corporate Office	23.34	6.40	6.35
		2472.00	542.88	178.95

STATEMENT-II

Statement giving details of funds released to mills under NTC (MP) Ltd. Out of the interim liquidity funds during the years 1992-93 & 1993-94.

S. No.	Name of the Mill	(Rs. in Lakhs)	
		1992-93	1993-94
1.	Indore Malwa Mills, Indore.	200.25	82.50
2.	Kalyanmal Mills, Indore	115.63	123.76
3.	Swadeshi Cotton Mills, Indore	119.83	66.99
4.	Hira Mills, Ujjain	136.42	117.59
5.	Burhanpur Tapti Mills, Burhanpur	-	-
6.	New Bhopal Textile Mills, Bhopal	72.64	11.16
7.	Bengal Nagpur Cotton Mills, Rajnandgoan.	234.31	-

[English]

Assistance to Industries by Financial Institutes

3045. SHRI ANNA JOSHI : Will the Minister of FINANCE be pleased to state the amount of assistance, sanctioned and disbursed by all Financial institutions in the country to industries in backward areas of Maharashtra, during the last two years and the current year, so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : The Industrial Development Bank of India (IDBI) has reported that the details of assistance sanctioned and disbursed by All India Financial Institutions* to industrial units in backward areas of Maharashtra during the last two years and the current year (April-September, 1995) are as under :

	(Rs. Crores)	
	Sanctions	Disbursements
1993-94	1801.1	921.7
1994-95	3057.0	1344.1
1995-96 (April-September)	785.5	570.8

* Financial Institutions covered include IDBI, Industrial Finance Corporation of India Limited, Industrial Credit and Investment Corporation of India Limited, Industrial Reconstruction Bank of India and Small Industries Bank of India.

Import of Gold

3046. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state :

(a) the quantity and value of gold imported during the last three years, country-wise and agency-wise; and

(b) the steps taken by the Government to encourage gold mining in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The information is being collected and will be laid on the Table of the House.

Foreign Assisted Projects in Gujarat

3047. SHRI CHHITUBHAI GAMIT : Will the Minister of FINANCE be pleased to state :

(a) the names and the locations of foreign assisted projects under implementation in Gujarat State;

(b) the amount disbursed so far and the likely time for completion of these projects; and

(c) the funds provided by the State Government for these projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The information will be compiled and laid on the table of the house.

Visit by Director-General, GATT

3048. SHRI RAJENDRA AGNIHOTRI : Will the Minister of COMMERCE be pleased to state :

(a) whether the Director-General of GATT had visited the country recently;

(b) if so, the main purpose of his visit;

(c) the details of the issues discussed in the meeting with the Director-General, GATT; and

(d) how far these would help in finalising Government's decision on 'Dunkal Draft Treaty'?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The Director General of the World Trade Organisation (ITO) had visited India in end May 1995.

(b) Commerce Minister had invited the Director-General, World Trade Organisation (WTO) to visit India while on his tour of Asian countries, so that he could also be acquainted with India's point of view concerns.

(c) The discussions covered subjects like the negotiations on financial services and movement of natural persons, the social clause, regional trading blocs, trade and the environment and intellectual property rights. The DG, WTO was apprised of India's position on these issues. He appreciated India's concerns on these issues and recognised the need to increase awareness in developed countries about the importance of open market and market access to developing countries.

(d) The Uruguay Round negotiations concluded on 15th December 1993 and India ratified the Uruguay Round Agreement on 30th December, 1994.

India Tourism Development Corporation Hotels

3049. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there has been any increase in the business done by the hotels running under India Tourism Development Corporation during the last two years;

(b) the names of the hotels of India Tourism Development Corporation which have utilized more than 90 per cent of their capacity during the last year; and

(c) the steps being taken by the Government for the development of India Tourism Development Corporation hotels in Rajasthan?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir. The details

of turnover and percentage increase during the last two financial years are given below :

(Rs. in crores)

Year	Turnover	Percentage increase over previous year
1993-94	114.45	18.7
1994-95	139.29	21.7

(b) During 1994-95, Hotel Samrat, New Delhi registered 91% occupancy.

(c) ITDC is presently operating Hotel Jaipur Ashok, Jaipur; Laxmi Vilas Palace Hotel, Udaipur and Bharatpur Forest Lodge, Bharatpur in the State of Rajasthan. The Annual Plan proposals for 1996-97 do not envisage any specific plan scheme/provision for setting up any new hotel in the State of Rajasthan.

However, a lump-sum plan provision of Rs.100 lakhs is proposed for expansion of some hotels including Laxmi Vilas Palace Hotel Udaipur.

Duplicate Shares

3050. PROF. K.V. THOMAS : Will the Minister of FINANCE be pleased to state :

(a) whether duplicate share dealing is going on in many financial institutions like U.T.I.;

(b) whether this duplicate share dealing is likely to affect the stability of the stock exchanges; and

(c) the steps taken by the Government to stabilise the stock exchanges in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Issue of duplicate share certificates is governed by the provision of Section 84 of the Companies Act, 1956 and the Rules made thereunder. Duplicate share certificates, which are genuinely issued after complying with the necessary legal requirements and procedures, are not illegal, and therefore, are not likely to affect the stability of the Stock Exchanges.

(c) The Securities and Exchange Board of India (SEBI), which is the statutory regulatory body for the securities market, is keeping a constant watch on the functioning of the Stock Exchanges for ensuring the orderly working of the Stock Exchanges.

Foreign Tourists

3051. SHRI ANADI CHARAN DAS : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of foreign tourists, excluding tourists from Pakistan and Bangladesh, visited India during the current year upto October 31,1995;

(b) the percentage of these foreign tourists as compared to tourist from Pakistan and Bangladesh;

(c) whether the number of foreign tourists, except tourists from Pakistan and Bangladesh, has declined during this year in comparison to the corresponding period of last year; and

(d) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). The details of foreign tourist arrivals during the period from January to October, 1995 as compared to the corresponding period of the previous year are as given below :-

Tourist Arrivals	(January-October)		
	1994	1995	%Change
1. Excluding the nationals of Pakistan and Bangladesh.	12,40,062	13,54,043	9.2
2. Nationals of Pakistan and Bangladesh.	2,69,944	2,95,229	9.4
Total	15,10,006	16,49,272	9.2

(d) Does not arise.

Lending Rates of Banks

3052. SHRI RAJ NARAIN : Will the Minister of FINANCE be pleased to state :

(a) whether the lending rates of the nationalised banks are higher for small scale tiny units and Khadi Gram Udyog and are not in accordance with the guidelines of the Reserve Bank of India;

(b) if so, the details thereof and the rates of interest being charged on bank loans to SSIs, tiny units and Khadi Gramodyog;

(c) whether the State Financial Corporations are empowered to extend financial assistance to small and medium industries by way of term loan etc; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Reserve Bank of India (RBI) has reported that its extant policy relating to lending rates is applicable to term loans and short term advances and banks may provide financial assistance to industries including small scale industries (SSI) and medium industries by way of term loans. RBI has prescribed the following lending rates in

respect of SSI including tiny and khadi gramodyog industries:

	Interest Rate (%)
Credit limits upto Rs. 25,000/-	12%
Credit limits over Rs. 25,000/- and upto Rs. two lakhs	13.5%

Banks are however free to determine the interest rate for larger borrowers, including SSI, tiny and khadi gramodyog borrowers, with credit limit of over Rs. two lakhs.

(c) and (d). Yes, Sir. State Financial Corporations provide term loan assistance for setting up new units and also to existing units for their expansion, diversification and modernisation programmes.

Black Money

3053. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to overhaul the tax collection system;

(b) if so, the details thereof;

(c) whether unaccounted money in 1994-95 has amounted to Rs. 300,000 crore; and

(d) if not, the quantum of unaccounted money in circulation in the last three years and the tangible steps taken/proposed to be taken to plug the unaccounted money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). There is no proposal to overhaul the tax collection system though improvements in the system is the constant endeavour. The Government is of the view that a reasonable tax regime coupled with strict enforcement leads to better tax collection. This approach has been vindicated by improved tax collection during the last 3 years as shown below :

Financial Year	Collection (Rs. in crores)
1992-93	17,513
1993-94	19,910
1994-95	26,651

(c) and (d). No estimate of unaccounted money has been made for Financial Year 1994-95 or any other year. However, Government's declared policy is to take stern action against tax evaders as per the provisions of law. The Act empowers conduct of surveys, search and seizure, pre-emptive purchase of properties,

restriction on cash transactions and other investigations to plug unaccounted money and these provisions are restored to in appropriate cases. In addition, the Government have been taking legislative, fiscal and administrative measures to reduce tax rates, simplify and rationalise tax laws to encourage voluntary compliance. This approach will substantially reduce, if not eliminate generation of unaccounted money.

Anti Dumping Duties

3054. SHRI BOLLA BULLI RAMAIAH : Will the Minister of COMMERCE be pleased to state :

(a) whether some of the steel majors have requested the Government for enforcing the anti-dumping duties similar to that in the US in order to check it rampant misuse by the International Steel Companies;

(b) whether they have also urged to assist the companies in creating independent data base to assess the extent dumping by International steel majors;

(c) if so, the details thereof; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Steel Authority of India Limited filed a petition alleging dumping of steel plates by Germany, U.K. and Italy. The petition was examined in accordance with the Customs Tariff Act. No prima facie evidence of dumping or injury was found. The fact was intimated to the petitioner in March, 1994. No other petition supported by due evidence alleging injury to the domestic industry arising out of dumping has been received.

(b) No, Sir.

(c) and (d). Do not arise.

[Translation]

Export of Cotton Cloth and Readymade Garments

3055. SHRI SATYA DEO SINGH : Will the Minister of TEXTILES be pleased to state :

(a) the names of the countries to whom cotton cloth and readymade garments had been exported during the last three years; and

(b) the details of the foreign exchange earned as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b). Cotton cloth and readymade garments had been exported to a

large number of countries during the last three years. Some of the major importers of these items are as follows :

	Value in Rs. Crores		
	1992-93	1993-94	1994-95
(I) COTTON CLOTH			
E.U.	525.04	726.19	983.83
USA	392.48	396.57	517.16
Bangladesh	264.60	269.75	360.74
UAE	153.11	164.21	186.02
Sri Lanka	73.73	104.17	142.30
Australia	37.61	44.13	70.60
Singapore	42.28	58.61	58.64
(II) READYMADE GARMENTS :			
E.U.	3835.00	4761.63	6383.47
U.S.A.	2423.59	2910.88	3931.90
UAE	382.87	532.04	415.62
Switzerland	278.26	354.89	331.86
Canada	240.09	337.65	424.26
Japan	314.72	376.00	466.90
Australia	113.29	154.24	179.00

[English]

Suspension of Crew Members

3056. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

- the number of crew-members of Indian Airlines suspended during the last six months;
- the reasons for their suspensions; and
- the guidelines issued by the Government to avoid the recurrence of such incident in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Seven crew members have been suspended during the period 1.5.1995 to 31.10.1995 for misconduct.

(c) Action in such cases is taken under the relevant rules of Indian Airlines.

Vayudoot Service

3057. SHRI A. VENKATESH NAIK : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether about 1000 acres of land have been allocated for the purpose of Vayudoot Air Service in Raichur, Karnataka;

(b) if so, the details thereof; and

(c) the time by which the Vayudoot service is likely to be operated from there?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) Does not arise.

(c) Vayudoot has no plans to operate service to Raichur.

Child Labour

3058. SHRI J. CHOKKA RAO : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to introduce compulsory family planning programme as a part of the scheme of prevention of child labour; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) Does not arise in view of reply to (a) above.

Handicrafts Marketing and Service Extension Centre

3059. SHRI A. CHARLES : Will the Minister of TEXTILES be pleased to state :

(a) whether there is any proposal for setting up of Handicrafts Marketing and Service Extension Centre and a branch office of the Development Commissioner (Handicrafts) at Trivandrum;

(b) if so, the details thereof; and

(c) the steps at which matter stands at present?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b). Yes, Sir. In order to render assistance in marketing, raw material, credit facility and design development to craftspersons in the State of Kerala, it is proposed to set up another Marketing and Service Extension Centre at Trivandrum in Addition to the one already setup at Trichur by the Development Commissioner (Handicrafts).

(c) The proposal is being examined.

Development of Fisheries in Kerala

3060. SHRI THAYIL JOHN ANJALOSE : Will the Minister of COMMERCE be pleased to state :

(a) the activities undertaken and the achievements made by the Marine Product Export Development Authority during the last three years in Kerala; and

(b) the action plan drawn up by MPEDA for the development of fisheries sector in Kerala?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The Marine Products Export Development Authority (MPEDA) is engaged in undertaking various promotional measures for augmentation of the capabilities of the seafood industry in India so as to enhance exports of Seafood from the country. To this end, MPEDA's promotional activities are broad based and are not exclusively directed at any one state. However, the activities and the achievements of MPEDA in the State of Kerala, during the last three years, are indicated below:-

A. DEVELOPMENTAL :-

MPEDA is operating a number of subsidy schemes such as subsidy for purchase of generator sets, acquisition of machinery and equipment for production of IQF shrimp, distribution of Insulated Fish Boxes, installation of improved plate freezers etc. Under these schemes Rs.93.48 lakhs was disbursed to 20 beneficiaries in 1992-93, Rs. 88.37 lakhs to 23 beneficiaries in 1993-94 and Rs. 27.52 lakhs to 12 beneficiaries in 1994-95.

B. QUALITY CONTROL :-

- (i) under the subsidy scheme for setting up quality control laboratories Rs.2.06 lakhs was disbursed to 5 units in 1992-93, Rs. 1.00 lakh to 2 units in 1993-94 and Rs.0.94 lakh to 2 units in 1994-95.
- (ii) subsidy assistance of Rs. 22.5 lakhs has been paid during 1994-95 to four units for setting up pre-processing units with modern facilities.
- (iii) In 1992 an intensive short term programme was introduced by MPEDA to improve hygiene. In 1992-93, 130 peeling sheds, 1993-94, 250 peeling sheds and in 1994-95 276 peeling sheds workers were trained.

C. PRAWN FARMING :

The area developed for prawn farming and the resultant production has been 13400 ha. and 9750 tonnes respectively in 1992-93, 13,860 ha. and 11,500 tonnes in 1993-94 and 14,100 ha. and 12,000 tonnes in 1994-95.

D. APPRAISAL AND INVESTMENT :-

An assistance of Rs.14.51 lakh was extended to 13 vessels for undertaking modification of mechanised vessels.

E. EXTENSION SERVICES :-

For creating awareness amongst workers of seafood industry regarding maintenance of hygienic standards, extension services were provided to 1891 participants in 1992-93, 2354 participants in 1993-94 and 1704 participants in 1994-95.

F. OTHER ACTIVITIES:-

- (i) Seminar on the dissemination of the findings of the experts from the EU on quality standards (Cochin—August 1993)
- (ii) Symposium on prospects for Indian Seafood exports to Germany (Cochin—March 1994)
- (iii) Workshop-cum-Training Programme on Export marketing and Quality Maintenance of seafood for EC markets (Cochin—February 1995)
- (iv) Three training programmes in processing of Surimi and Surimi based products (Cochin—November 1995).

(b) During the year 1995-96 MPEDA's target is to export the value of US \$ 1340 Million of marine products from India. In line with this objective, MPEDA would continue its promotional activities in various States of India, including Kerala.

New Visitors Lounge

3061. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to set up new visitor lounge at airports during the Eighth Five Years Plan; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). During the 8th Plan period, Airports Authority of India have already constructed visitors launges at Leh and Srinagar Airports. A new visitors launge at Indira Gandhi International Airport, Delhi, is under construction, at an estimated cost of Rs. 17.14 crores and would be operational by May, 1996.

Induction of Aircraft by Private Airlines

3062. SHRI R. SURENDER REDDY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether some of the private airlines presently operating in the country under the open Sky policy, have sought Government's permission to induct more aircraft into their small fleets;

(b) if so, the details of the aircraft presently owned and operated by the private airlines and also the number of aircraft sought to be inducted into their fleets alongwith reasons therefor;

(c) whether the requests from some of the private airlines have been pending for a long time;

(d) if so, the reasons therefor;

(e) whether some of the private airlines have also sought the Government's permission to operate and extend their services to foreign countries where Indian airlines are operating their services; and

(f) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) Details of the existing fleets of aircraft and additional fleet permitted to be acquired by private scheduled airlines for augmenting their capacity is given in the enclosed Statement.

(c) No, Sir.

(d) Consideration of proposals for granting permission to augment fleet size is an on-going process. The proposals are considered with reference to the laid down guidelines/policy after receiving detailed information from the applicants.

(e) and (f). Government have received proposals from two private airlines to operate flights to various destinations in Asia. At present, however, there is no proposal to permit private airlines to operate on international routes.

STATEMENT

Aircraft Operated by Scheduled Private Airlines

S.No. Operator	Existing Fleet Aircraft type No.	Permission to import Aircraft type No.
1. East West Airlines	B-737-200 7 F-27-500 3	B-737-400 4
2. Jet Airways	B-737-300 4 B-737-400 4	B-737 2
3. Damania Airways	B-737-200 4	B-737 1
4. Modiluft	B-737-200 4 B-737-400 2	B-737-400 2
5. Archana Airways	L-410 3 Dash 8-300 2	Dash 8-200 2
6. NEPC Airlines	F-27-500 7 Beech King 2(%) C-90	F-27-500 2

% Aircraft is being operated for Non-Scheduled/Charter flights under air taxi operator permit.

[Translation]

Indian Investment in Sudan

3063. SHRI RAMPAL SINGH :
DR. RAMKRISHANA KUSMARIA :
SHRI SATYA DEO SINGH :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government of Sudan has invited Indian industrialists to invest in various units in their country;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). The Government of Sudan has, at Ministerial level, generally expressed interest in Indian companies

making investments in Sudan. However, no specific or formal proposal has been received in this regard.

(c) The Government would in principle encourage Indian investment in Sudan.

[English]

Upgradation and Modernisation of Airports

3064. SHRI SHRAVAN KUMAR PATEL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to upgrade and modernise airports and air-strips in the Western and Central sector, including Madhya Pradesh, Maharashtra and Gujarat;

(b) if so, the details of air-strips and airports which are to be upgraded and modernised and cost thereof;

(c) whether the work in this regard has since been started; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d). A list of airports which are being upgraded/modernised in the States of

Maharashtra, Gujarat, Madhya Pradesh and Rajasthan is given in the enclosed Statement. Estimated cost of providing various facilities, present status and estimated date of completion have been indicated, airportwise.

STATEMENT

S.No.	Name of Airport	Name of the Project/ facility	Estimated cost Rs. in Crores	Present status/ Expected Date of completion
1	2	3	4	5
1.	MAHARASHTRA			
1.1	Aurangabad	DVOR	01.20	April, 1996
		ILS	01.75	Feb., 1996
		DME (LP)	00.60	Feb., 1996
		Extension of runway to 7500 ft. and associated pavements	12.75	Commissioned in Sept., 1995
1.2	Belgaum	DVOR	01.20	Installed
1.3	Bombay	Modernisation of Air Traffic Services	206.57	Dec., 1996
1.4	Nagpur	DVOR	01.20	April, 1996
		ILS	01.50	Installed
		DME (LP)	00.60	Installed
		X-BIS	00.23	March, 1996
		Construction of new Terminal Building.	08.87	Jan., 1996
		Resurfacing of runway and associated pavements	04.14	Completed in March, 95
1.5	Pune	DVOR	01.50	June, 1996
		DME	00.65	June, 1996
2.	GUJARAT			
2.1	Ahmedabad	DME	00.50	Installed
		ASR/MSSR	29.42	March, 1996
2.2	Bhav Nagar	DVOR	01.20	Dec., 1995
2.3	Bhuj	DVOR	01.50	June, 1996
		DME (HP)	00.60	June, 1996
		X-BIS	00.23	March, 1996
		Construction of new Terminal Building	02.10	Land is to be acquired
2.4	Jam Nagar	DVOR	01.50	June, 1996
		DME (HP)	00.60	June, 1996
2.5	Porbandar	Construction of new Terminal Building	-	Estimates under preparation.
2.6	Rajkot	ILS	01.75	Installed
		DME (LP)	00.60	Installed

1	2	3	4	5
		DVOR	01.20	Installed
		DME (HP)	00.85	Installed
		Resurfacing of runway	-	Tender stage
2.7	Vadodra	ILS	01.50	Installed
		DME (LP)	00.60	Installed
		DME (HP)	00.85	Installed
		Construction of new Terminal Building	11.43	completed in November, 95.
		Resurfacing of runway	02.05	Completed
3.	MADHYA PRADESH			
3.1	Bhopal	DVOR	01.00	Installed
		Expansion of Terminal Building	03.38	December, 1996
3.2	Gwalior	DVOR	01.50	September, 1996
		DME (HP)	00.85	September, 1996
3.3	Indore	ILS	01.75	Installed
		DME (LP)	00.60	Installed
		DME (HP)	00.85	Installed
		Expansion of Terminal Building	06.01	Phase I completed Phase II Feb.,96 Phase III Apr, 96
		Runway extension to 7,500 feet	07.92	December, 1996
		Construction of Technical Block-cum-Control Tower.	03.64	June,1997
		Installation of X-BIS	00.23	March,1996
3.4	Khajuraho	DVOR	01.50	Installed
		DME (HP)	00.85	Jan.,1996
3.5	Raipur	ILS	00.50	April,1996
		DME (LP)	00.60	April, 1996
		DVOR	01.50	Installed
		DME (HP)	00.85	Installed
		Resurfacing of runway taxitrack, expansion of apron.	06.91	Tendering stage
		Construction of new Terminal Building	08.55	Tendering stage
3.6	Jabalpur	Extension of runway to 6500 ft.	-	Project report Prepared and estimates under preparation.
		construction of Terminal Building extension of apron and taxiway.	-	Planning Stage

1	2	3	4	5
4.	RAJASTHAN			
4.1	Jaipur	DVOR	01.20	Installed
		Construction of Terminal Building	05.90	Completed
		Extension of runway to 7500 ft.	04.59	Work awarded
		Improvement to the drainage system in the operational area	04.42	
		Construction of Technical Block.	02.19	Planning stage.
4.2	Jodhpur	DME (HP)	00.85	Installed
		Extension of Terminal Building	07.63	December, 1996
4.3	Udaipur	ILS	01.75	Dec., 1996
		DME (LP)	00.60	Dec., 1996
		DME (HP)	00.85	Installed
		Extension & resurfacing of runway	05.96	Tender stage
		Modification of Existing Terminal Building	04.40	
4.4	Kota	Repair of runway, up-gradation of Terminal Building, improvement of fencing, approach road & construction of control tower.	00.62	Completed
4.5	Jaisalmer	Modification of Terminal Building.	00.27	Completed

ABBREVIATIONS :

DVOR	Doppler Very High Omni Frequency Range
ILS	Instrument Landing System
DME (LP)	Distance Measuring Equipment (Low Power)
X-BIS	X-Ray Baggage Inspection System
ASR	Airport Surveillance Radar
MSSR	Monopulse Secondary Surveillance Radar
DME (HP)	Distance measuring Equipment (High Power)

Renaming of Santacruz and Sahar Airports

3065. SHRI RAM NAIK : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government have received a request from the Government of Maharashtra to rename the Santacruz airport after the name of late JRD Tata and the Sahar International airport after Chatrapati Shivaji Maharaj; and

(b) if so, the decision taken by the Union Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Yes, Sir.

However, the Government has already decided in 1988 to rename Bombay Airport as Jawaharlal Nehru International Airport after bringing it to international Standards.

Duty Concession on Indian Rice

3066. SHRI D. VENKATESWARA RAO : Will the Minister of COMMERCE be pleased to state :

(a) whether US and Pakistan have raised strong objection over the European Union's duty concession to Indian rice in July, 1995;

(b) if so, the details of the main objections raised;

(c) the details of the countries who have supported India;

(d) whether the Government have agreed to remove the objection raised by these countries; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (e) the European Commission has introduced a new regulation for import duties on rice with effect from 1.7.95. Under this regulation inter alia, a Reference Price System has been adopted which provides import tariff concession of 250 ECU per tonne for Indian origin husked basmati rice and 50 ECU per tonne for Pakistani origin husked basmati rice. The US Government has sought consultation with the EU under the WTO framework on, inter-alia, grounds of validity of the Reference Price System. It is gathered that Pakistan has also sought a dispensation from EU similar to that accorded to Indian origin husked basmati rice. The outcome of the EU-US consultations is awaited. India has also made its position known to EU through diplomatic channels.

Losses to Banks in Orissa

3067. DR. KARTIKESWAR PATRA : Will the Minister of FINANCE be pleased to state :

(a) whether several branches of nationalised banks and rural banks operating in the rural parts of Orissa have been incurring losses continuously for the last three years;

(b) if so, the details thereof; and

(c) the remedial steps taken or proposed to be taken to ensure easy availability of loans to farmers and village artisans in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Reserve Bank of India (RBI) has reported that a number of rural branches of some of the nationalised banks operating in Orissa have been incurring losses continuously for the last 3 years (upto 1994-95), As per available data, the position of loss making rural branches of some of the public sector banks is given below :

S.No.	Name of the Bank	No. of branches incurring losses
1.	Bank of India	34
2.	Central Bank of India	4
3.	Indian Bank	7
4.	Punjab National Bank	14
5.	Syndicate Bank	13
6.	Union Bank of India	7
7.	United Bank of India	43

As on 31.3.95, out of 9 Regional Rural Banks (RRBs) functioning in Orissa, 8 were running in losses for the last 3 years and the remaining one has incurred a loss during the last 2 years.

(c) Some of the measures taken inter-alia to ensure easy availability of loans to farmers and village artisans are as follows :

- (i) Advances to priority sector, which include agriculture, village and cottage industries, artisans, trade, etc. should be atleast 40 per cent of net credit.
- (ii) advances to agriculture should be atleast 18 per cent of net credit (within the overall target of 40 per cent).
- (iii) Advances to weaker sections (i.e. small and marginal farmers, SC/ST, Integrated Rural Development Programme (IRDP) beneficiaries, Differential Rate of Interest (DRI) beneficiaries, etc. would be atleast 10 per cent of net bank credit (Within the overall target of 40 per cent).
- (iv) Disposal of loan applications upto Rs. 25,000 within a fortnight and those over Rs.25,000 within 8 to 9 weeks.
- (v) Delegation of appropriate sanctioning powers to the rural branch managers so that majority of loan applications from weaker sections are sanctioned at branch level itself.
- (vi) Relaxed norms for collateral security and margins.

Nayak Committee Report

3068. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FINANCE be pleased to state :

(a) the date on which the Nayak Committee on village and tiny industries was set up together with its composition and terms of reference;

(b) the details of the recommendations made by the Committee;

(c) the recommendations which have been accepted and those which have been rejected by the Government; and

(d) the directives issued by RBI specially in regard to small scale industrial sector as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The Reserve Bank of India (RBI) had appointed a Committee in December, 1991 under the Chairmanship of Shri P.R. Nayak to review the arrangements for meeting the working capital requirements of the small scale industrial (SSI) sector, review the guidelines for the rehabilitation

of sick SSI units and examine any other related matters. The composition and terms of reference of the Committee were as under :

S.No.	Composition	
1.	Shri P.R. Nayak, Dy. Governor, RBI	Chairman
2.	Shri S.L. Kapur, Secretary, Ministry of Industry, GOI	Member
3.	Shri K.J. Reddy, Additional Secretary, Banking Division	Member
4.	Shri Asim Chatterjee, Adviser (Village and Small Industries)	Member
5.	Shri V. Mahadvan, MD, State Bank of India	Member
6.	Shri R.S. Agarwal, MD, Small Industries Development Bank of India	Member
7.	Dr. S.L. Shetty, Officer in Charge, Deptt. of Eco. Analysis Policy, RBI	Member
8.	Shri Jagdish Capoor, Chief Officer, IECD, RBI	Member
9.	Smt. Sarita J. Das, Commissioner-cum-Secy. Govt. of Orissa	Member
10.	Shri A.W. Bhadkamkar, Secretary, Industries, Govt. of Maharashtra	Member
11.	Shri A.N. Srinivasa Rao, 63, IVth Main Road, Gandhinagar, Madras	Member
12.	Shri V.G. Kalntri, President, All India Manufacturers Orgn. Bombay	Member
13.	Shri N. Dutta, President, Indian Federation of Tiny Enterprises, Howrah	Member
14.	Shri Chakradhari Agarwal, President, National Alliances of Young Entrepreneurs. N.Delhi	Member
15.	Shri M.S. Parthasarathy, President, National Confederation of Small Industries, Madras	Member
16.	Shri R.K. Jalan, Chief Officer, RPCD, RBI, Bombay.	Member Secretary

TERMS OF REFERENCE :

- I. to examine the adequacy of the institutional credit for working capital to the SSI Sector, particularly, with reference to the increase in the cost of raw materials and locking up of the available resources due to the delay in the realisation of sale proceeds from large companies and Government agencies.

II. To examine the need for making any modifications/relaxations in the norms of Tandon/Chore Committee in respect of SSI units.

III. To examine whether any revision is required in the present RBI guidelines for rehabilitation of sick SSI units.

IV. In the light of the above to suggest:

- (a) suitable arrangements for ensuring adequate flow of institutional credit for working capital to SSI Sector including refinance arrangements by SIDBI/NABARAD etc.
- (b) Modifications/relaxations, if any, required in the norms of Tandon/Chore Committee in respect of SSI units.
- (c) Methods by which the locking up of resources on account do delay in realisation of bills can be minimised.
- (d) changes, if any, required in the present guidelines for rehabilitation of sick SSI units.

V. To make recommendations on any other matter as the Committee may consider germane to the subject.

(b) to (d). RBI has reported that almost all the major recommendations of the Nayak Committee have been accepted by it and necessary instructions issued to banks. The details of instructions issued by RBI to scheduled commercial banks, inter alia, include :

- (i) to grant working capital credit limits to SSI units computed on the basis of a minimum of 20% of their projected annual turnover to the SSIs whose credit limit in individual cases is less than Rs. on crore.
- (ii) To give preference to village industries, tiny industries and other small scale units in that order while meeting the credit requirements of the sector.
- (iii) to prepare annual budget on the 'bottom-up' basis to ensure that the legitimate requirements of SSI sector are met in full during the VIII Five Year Plan Period.
- (iv) to extend the 'Single Window Scheme' of Small Industries Development Bank of India (SIDBI) to all districts.
- (v) to ensure that there should not be any delay in sanctioning and disbursal of credit to SSI sector.
- (vi) banks should not insist on compulsory deposits as a 'quid pro quo' for sanctioning credit limits.

- (vii) to pen specialised SSI branches or convert those branches which have a fairly large number of SSI borrowal accounts into specialised branches.
- (viii) the viable sick units should be identified and urgent action should be taken to put out them on the nursing programme.
- (ix) the standardised loan application forms to be used by SSI units for applying for loans have been further simplified.

Debt Burden

3069. SHRI ATAL BIHARI VAJPAYEE :
DR. LAXMINARAYAN PANDEYA :
MAJ. GEN. (RETD.) BHUWAN
CHANDRA KHANDURI :

Will the Minister of FINANCE be pleased to state :

(a) the amount of external debt and domestic debt as on March 31, 1995;

(b) whether there has been an abnormal increase in the stock of debt over the 1993-94 levels;

(c) if so, the reasons therefor; and

(d) the debt service ratio (DSR) during the years 1993-94 and 1994-95 in terms of the percentage of total revenue receipts, the Components of "repayment of principal" and "interest on debt"?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). The details are as under :-

(Rs. crore)

Total outstanding internal debt and other liabilities and external debt on Govt. account (at book value)	1993-94	1994-95 (RE)	Variation
	477668	5413229	63661

(c) Expenditure had exceeded the budget estimates in 1994-95 mainly on account of plan, subsidies and loans to states against small saving collections.

(d) the details are as under :-

(Rs. crore)

S. No.	Debt Servicing	1993-94	1994-95 (RE)
1	2	3	4
1.	Repayment of debt*	63432	62256
2.	Total Interest payment	36695	44000
3.	Total debt servicing (1+2)	100127	106258

1	2	3	4
4.	Revenue Receipts	75453	88770
5.	Percentage of 2 to 4	48.6%	49.5%

* Excluding discharge of 91 day Treasury Bills, Reserve Funds and deposits not bearing interest and suspense transactions.

Electronic Clearing System in Banks

3070. SHRI S.M. LALJAN BASHA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to introduce electronic clearing system in banks;

(b) if so, the details thereof;

(c) the steps taken to improve the efficiency in clearing outstation cheques;

(d) whether such modernisation proposals are being implemented in any of the banks in Andhra Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (e). Information is being collected and will be laid on the Table of the House.

[Translation]

Facilities to Export Units

3071. SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government had declared relaxation alongwith providing several types of facilities for all the exporter industrial units from time to time for selling their products in domestic market during the last three years;

(b) if so, the details thereof alongwith the terms and conditions;

(c) the reasons for providing these facilities;

(d) whether these units had been economically affected due to provision of this type of special facilities to these industries;

(e) if so, the details thereof; and

(f) if not, the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c). Export Oriented Units have been given a liberal package of incentives which include permission to sell their products in the domestic market. They have access to

the domestic market upto 25% of production on payment of applicable duties, besides sale of rejects upto 5% of production. In respect of agro based products they can sell even 50% of their production. Production in the domestic market.

(d) to (f). Exports from Export Oriented Units have been growing steadily and the rate of growth has been above the national growth rate of exports. As against exports of Rs. 2170.14 crores during 1992-93, the export performance of Export Oriented Units was Rs. 3086.05 crores during 1993-94.

[English]

Bifurcation of MPEDA

3072. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to bifurcate the existing Marine Products Export Development Authority into marine and aquaculture exports;

(b) if so, the reasons therefor;

(c) whether MPEDA had not bestowed adequate attention to marine exports from Andhra Pradesh;

(d) whether the neglect of marine exports by MPEDA has led to negative impact on Indian deep sea fishery; and

(e) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) No, Sir.

(e) Does not arise.

[Translation]

Privatisation of Cooperative Spinning Mills

3073. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to privatise Cooperative Spinning Mills in the country particularly in Gujarat;

(b) the details thereof and the reasons therefor; and

(c) the steps proposed to be taken to safeguard the interest of the workers of these mills in the case of their privatisation?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) No, Sir.

(b) and (c). Do not arise.

Welfare Scheme for the Organised Labour

3074. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of LABOUR be pleased to state :

(a) the number of labourers in organised sector in Bihar;

(b) whether the Government have agreed to provide funds for the welfare measures launched by the State Government for the welfare of these labourers during 1994-95; and

(c) if so, the details of the schemes launched and the amount provided for this purpose?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) According to the Quick Estimates of employment brought out by the Directorate General of Employment & Training, the total employment in the organised sector in the State of Bihar as on 31.3.95 was 1.74 million.

(b) and (c). Welfare measures are being taken by the employers for the welfare of their labourers in accordance with the provisions of various labour laws.

Integrated Scheme by Indian Airlines

3075. SHRIMATI SHEELA GAUTAM :

SHRI RAMESHWAR PATIDAR :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Indian Airlines has submitted an integrated scheme for improvement and promotion of its customer service and business; and

(b) if so, the main features of the scheme?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Indian Airlines has taken various measures for improvement of its customer services which include better quality inflight catering, passenger comforts by increasing seat pitch in the economy class, concessions for various categories of customers, liberalisation of refund rules, waiver of cancellation on charges, etc.

[English]

Trade under WTO

3076. SHRI K.M. MATHEW : Will the Minister of COMMERCE be pleased to state :

(a) whether the U.S. administration has put India in the Priority Watch List under section 301, of the US Trade Act in 1995;

(b) if so, the details thereof;

(c) the details of the activities India has performed for bettering out trade and commercial interests under WTO;

(d) the details of the negotiations for the intellectual property rights; and

(e) the steps taken by the Government in this regard and to take advantage for its own benefit?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (e). The USTR retained India on the Priority Watch List under the 301 provision of the US Trade Act, in 1995, allegedly for weak intellectual property rights' protection particularly in respect of patents. The Priority Watch List is not a classification created by U.S. law, but an administrative practice. No legally compelling consequences for the U.S. administration flow from the Watch List.

India is an original Member of the WTO. It is represented in all the WTO bodies and plays an active role in arriving at decisions under the WTO which are taken on the basis of consensus. In cases where a consensus cannot be arrived at decisions may be taken by voting. In the WTO every Member country including India has one vote and, therefore, exercises equal power on the decision making process. Lowering of trade barriers and establishment of an effective dispute settlement mechanism under the WTO is, inter-alia, likely to be beneficial to India.

The negotiation on intellectual property rights in the Uruguay Round concluded on 15 December, 1993. At present, the implementation, inter-alia, of the Agreement on intellectual property rights, is being discussed in the WTO.

Funding by IFC

3077. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of FINANCE be pleased to state :

(a) the total funds provided by International Finance Corporation as loan/equity for investment in private sector projects during the year 1994-95; and

(b) the details of the projects for which funds have been provided by IFC?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). During the year 1994-95 International Finance Corporation had approved total investment of \$ 554.81 million as loan/equity in private sector projects from its own resources and through syndication. The details of the projects for which funds have been provided is given in the enclosed Statement.

STATEMENT

List of Funds Provided by IFC during 1994-95

(in US \$ million)				
S.No.	Name of Company	Loan	Equity	Total
1	2	3	4	5
1.	GESCO	-	2.23	2.23
2.	DLF Cement Ltd.	28.00	8.50	36.50
3.	India Lease Development Ltd.	-	0.30	0.30
4.	GVK Power	110.00	8.30	118.30
5.	Global Trust Bank	-	3.19	3.19
6.	Chowgle Steamship Ltd.	42.00	5.00	47.00
7.	ST-CM Electric Company Neyveli Power	60.00	18.00	78.00
8.	Infrastructure Leasing and Financial Services Ltd.	25.00	-	25.00
9.	Nippon Denro	90.00	6.00	96.00
10.	Invel	-	0.33	0.33
11.	SARA Fund	-	7.97	7.97
12.	Ib Valley Power	50.00	20.00	70.00
13.	Prism Cement	30.00	5.02	35.02
14.	JM Share and Stock Broker	1.20	1.26	2.46
15.	IL and FS Stock Broking and Investment Company Ltd.	-	0.64	0.64
16.	SPIC Fine Chemicals	-	0.86	0.86

1	2	3	4	5
17.	Centurion Bank Ltd.	-	5.41	5.41
18.	Credit Capital Venture Fund	-	0.60	0.60
19.	Exim Bank	25.00	-	25.00
Total		461.20	93.61	554.81

Employment in the Beedi Sector

3078. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of LABOUR be pleased to state :

(a) whether there has been a demand for the constitution of an Expert Committee or Working Group to study the trends of employment in the beedi sector in Andhra Pradesh;

(b) if so, whether such a body has been constituted; and

(c) if so, the details of objectives of this Committee?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c). In the context of their legislative proposals to ban the advertisement of tobacco etc., the Ministry of Health and Family Welfare have set up an Expert Committee to undertake a comparative study on the economics of tobacco use inter-alia examining the tax revenue and foreign exchange earnings, employment and consumer expenditure on the one hand and the cost of tertiary level medical care facilities for treatment of tobacco related diseases, losses due to fire hazard, ecological damage due to deforestation and disposal of tobacco related waste on the other hand with a view to making an economic study of the impact of tobacco consumption. It has been decided to provide an opportunity among others to the representatives of Trade Unions and Employers of beedi workers including from Andhra Pradesh to formulate their views singly or jointly and place them before the Director General of Health Services of the Ministry of Health and Family Welfare for bringing the same to the notice of the Government.

Purchase Policy after DGS & D Decentralisation

3079. DR. P.R. GENGWAR : Will the Minister of COMMERCE be pleased to state :

(a) whether any model code of purchase has been framed which will be applicable/bindings on all Ministries/Departments while concluding contract and arranging supplies;

(b) if so, the details thereof;

(c) whether officers posted in various Ministries/Departments after decentralisation of DGS & D have

been directed to follow universality applicable purchase policy framed by his Ministry;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) The basic principles governing Government purchases are laid down in the General Financial Rules (GFR's). The detailed purchase procedures being followed in the DGS & D have been framed keeping in view the principles laid down in the GFR's.

(c) No, Sir.

(d) and (e). Various Central Government Ministries/Departments may also have evolved their own purchase procedures keeping in view the aforesaid provisions of GFR's. The officers of DGS & D transferred to these Ministries/Departments consequent upon decentralisation of adhoc purchases would thus have to follow the purchase procedures adopted by the concerned Ministry/Department.

Enhancement in the Compensation Amount

3080. SHRI CHANDRESH PATEL : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have taken a decision recently to increase the amount of compensation to be given on the sudden death of labourers;

(b) if so, the details thereof;

(c) the reaction of the various labour organisations thereon;

(d) the action taken/proposed to be taken to implement this scheme/decision; and

(e) the details of additional facilities proposed to be provided to their families?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (e). The Government have since amended the Workmen's Compensation Act, 1923, inter-alia, to enhance the minimum amount of compensation payable under the Act for death and permanent total disablement from Rs. 20,000/- to Rs. 50,000/- and from Rs. 24,000/- to Rs. 60,000/- respectively. The monthly

wage limit for determining the maximum amount of compensation has also been enhanced from Rs. 1000/- to Rs. 2000/-. In addition, a provision for payment of Rs. 1000/- towards funeral expenses of the deceased workman has also been made. These provisions which came into effect with effect from 15.9.95, have generally been welcomed by the labour organisations.

Rise in Price of Coffee

3081. SHRI ANNA JOSHI : Will the Minister of COMMERCE be pleased to state :

(a) whether the prices of coffee has gone up manifolds during the last one year;

(b) if so, the details of international and domestic price structure during each of the last two years;

(c) the reasons for the sudden rise in coffee prices;

(d) whether the imposition and lifting of ban on exports of coffee has helped in the increase in the domestic market prices;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (f). Price of coffee both in the domestic and international markets had experienced a sharp upward movement from May-June, 1994 onwards due to shortage of coffee in the world market owing to the damage caused by frost to the coffee crop in Brazil. In the international market, the coffee prices sky-rocketed from around 71.21 US Cents/LB for Arabica and 60.91 US Cents/LB for Robusta in January 1994 to 220.10 US Cents/LB and 182.83 US Cents/LB respectively during September 1994 and settled to 107.83 US Cents/LB for Arabica and 103.50 US Cents/LB for Robusta respectively as on 1st December, 1995. The domestic prices also moved upwards along with the international prices and there was also a pull effect in favour of exports. In order to increase the domestic availability and stabilise the prices, Government had imposed a quantitative restriction on exports of coffee apart from banning a few grades for exports in August, 1994. The ban was removed on 31st Dec., 1994. As the price of coffee in the domestic market continued to be influenced by international prices and remained high, the Government of India directed the Coffee Board to intervene in the market by offering coffee at rates lower than the open market prices. Accordingly, the Board has been selling coffee blends through its outlets at Rs. 125/- and Rs.130/- per kg. for plantation 'c' and commercial blends respectively, from 15.7.95. With effect from 1.4.95, Government has also allowed the import of decaffeinated/roasted coffee in bulk packaging under OGL to supplement overall availability of coffee in the domestic market.

Production and Domestic Price of Tea

3082. SHRI HARIN PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) whether there has been excess production of tea during each of the last three years;

(b) if so, the details thereof year-wise;

(c) whether excess production has lead to slump in the domestic market price of tea;

(d) whether the Assam Tea Companies are contemplating stoppage of tea production of sustain price level;

(e) if so, the details thereof; and

(f) the steps being taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b).. Production of tea during the past three years has been as follows :

Year	Production (in Mn Kgs)
1992	732.32
1993	758.06
1994	743.78
	(Estimated)
	(Source : Tea Board)

(c) As a result of higher production of tea coupled with lower export demand, prices of teas at auctions had shown a declining trend during 1994. There has, however, been some improvement in the prices of teas at auction centres, in the later part of the current year.

(d) and (e). No, Sir. There were unconfirmed reports of North Indian Tea Industry deciding to halt production in North East India from December, 1994 till the next season. This was however repudiated by the Industry.

(f) Does not arise.

[Translation]

Bank Loans to Farmers

3038. SHRI N.J. RATHVA : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of the nationalised/cooperative banks in the country, bank-wise, particularly in the rural/backward/tribal dominated areas of Gujarat;

(b) the amount deposited in these branches of banks during the last three years and in the current year till date, State-wise and Bank-wise and the amount sanctioned and disbursed to the farmers;

(c) whether the nationalised/cooperative banks have achieved the target fixed in regard to grant of loans during the above period;

(d) if not, the reasons therefor; and

(e) the amount recovered from the farmers during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (e). The bank-wise number of branches of nationalised banks in the country and in Gujarat is given in the enclosed Statement - I.

The amount deposited in nationalised banks during the last three years in each State is given in the enclosed Statement - II. The bank-wise amount of deposits of nationalised banks and credit extended by these banks to agriculture during the last three years is given in enclosed Statement - III.

The percentage of agriculture advance to net bank credit of nationalised banks as at the end of March 1993, 1994 and 1995 are 15.6%, 15.1% and 14.00% respectively as against the target of 18%. Reserve Bank of India has reported that the fall in the percentage of agricultural lending to net bank credit can be attributed to factors such as greater emphasis laid on the profitability of banks since 1988, prudential norms stipulated by RBI in regard to income recognition provisions and capital adequacy and high transactions and risk cost involved in lending to priority sector. RBI have however, advised all banks to make every effort to achieve this stipulated target for lending to priority sector including agricultural advances.

The recovery position of direct agricultural advance of nationalised banks as at the end of June 1991, 1992 and 1993 are given below :

(Rs. in lakhs)	
Year	Amount Recovered
June, 1991	341976
June, 1992	345737
June, 1993	407298

As regards Cooperative Banks, National Bank for Agriculture and Rural Development (NABARD) has reported that as at the end of March, 1994 there were 11262 District Central Cooperative Banks in the country of which 1007 were in Gujarat. The amount deposited in the District Central Cooperative Banks in Gujarat and the amount of advance during the last three years are given below :

(Rs. crore)		
Year	Deposits	Advances
1992-93	1860	1481
1993-94	2232	1546
1994-95	2564	1700

The percentage of recovery of loans to demand of the District Central Cooperative Banks in Gujarat during the last three years is given below :

1991-92	1992-93	1993-94
61 percent	67 percent	67 percent

STATEMENT - I

Branches of Nationalised Banks in the Country and in Gujarat as on 30-6-1995

S.No.	Bank Name	No. of Branches	
		country as a whole	in Gujarat
1.	Allahabad Bank	1842	20
2.	Andhra Bank	970	5
3.	Bank of Baroda	2407	646
4.	Bank of India	2440	212
5.	Bank of Maharashtra	1121	31
6.	Canara Bank	2147	31
7.	Central Bank of India	3062	213
8.	Corporation Bank	494	22
9.	Dena Bank	1087	527
10.	Indian Bank	1426	37
11.	Indian Overseas Bank	1334	51
12.	Oriental Bank of Commerce	617	17
13.	Punjab and Sind Bank	691	7
14.	Punjab National Bank	3716	80
15.	Syndicate Bank	1572	43
16.	UCO Bank	1792	76
17.	Union Bank of India	1930	168
18.	United Bank of India	1331	14
19.	Vijaya Bank	813	28
Total		30792	2228

STATEMENT-II

State-wise Aggregate Deposites of Nationalised Banks as at the end of March 1993, 1994 and 1995

State/Union Territories	March 1993	March 1994	March 1995
1	2	3	4
Haryana	348313	405335	491539
Himachal Pradesh	106096	121557	147210
Jammu and Kashmir	58971	66057	74543

1	2	3	4
Punjab	909382	1056783	1241174
Rajasthan	335780	390690	461641
Chandigarh	128276	148113	203195
Delhi	1505996	1968971	2438795
Arunachal Pradesh	2059	3466	5331
Assam	157067	179879	215287
Manipur	5937	7330	9626
Meghalaya	20993	24398	30174
Mizoram	1816	2156	2273
Nagaland	9989	10820	12807
Tripura	17107	19566	23977
Bihar	644604	712315	852889
Orissa	186417	210121	260172
Sikkim	4553	5003	6254
West Bengal	1364099	1555250	1727504

1	2	3	4
Andaman and Nicobar Islands	3468	4191	5390
Madhya Pradesh	502344	572225	710592
Uttar Pradesh	1605283	186324	2227909
Goa	145733	167805	198631
Gujarat	1187247	1389262	1636625
Maharashtra	3304882	3701566	4183529
Dadra and Nagar Haveli	1732	2562	4090
Daman and Diu	2953	3187	4031
Andhra Pradesh	708889	834466	971278
Karnataka	810274	853808	1082165
Kerala	455659	549385	646853
Tamil Nadu	1156129	1285643	1486317
Lakshadweep	1361	1530	2023
Pondicherry	29564	35250	41266

STATEMENT-III

Bank-wise deposits and agricultural credit of nationalised banks as at the end of March 1993, 1994 and 1995.

(Rs. in crores)

Bank	Deposit			Agricultural Credit		
	March 1993	March 1994	March 1995	March 1993	March 1994	March 1995
1. Allahabad Bank	7692.23	8457.80	9231.01	708.00	678.00	593.84
2. Andhra Bank	4188.20	4941.47	5311.65	400.64	399.12	425.99
3. Bank of Baroda	20981.28	23115.65	26286.56	1378.11	1563.67	1828.52
4. Bank of India	19517.49	21419.86	24480.24	1193.00	1196.00	1323.69
5. Bank of Maharashtra	3873.85	4483.76	5341.70	318.50	341.00	408.78
6. Canara Bank	16466.07	19838.94	22475.11	1415.87	1489.91	1644.63
7. Central Bank of India	13824.20	15966.80	17654.55	915.91	877.00	947.21
8. Corporation Bank	2853.56	4118.41	6136.29	178.23	164.00	220.00
9. Dena Bank	4143.59	4923.57	5779.43	295.61	316.46	352.28
10. Indian Bank	11476.11	11818.02	12739.96	912.00	954.00	1140.00
11. Indian Overseas Bank	9506.66	10804.81	12686.92	547.40	623.80	685.61
12. Oriental Bank of Commerce	4276.72	5239.06	6673.46	418.00	493.25	664.20
13. Punjab National Bank	18241.31	21930.87	24713.35	1583.30	1695.00	1639.50
14. Punjab and Sind Bank	3391.33	4025.07	5277.52	289.24	304.01	332.60
15. Syndicate Bank	8865.13	10111.79	11777.01	520.00	510.00	612.00
16. Union Bank of India	9309.14	11800.95	15402.52	662.56	766.16	1009.68
17. United Bank of India	6154.38	6991.95	8042.16	285.00	353.00	418.00
18. UCO Bank	10000.82	9298.14	10328.34	469.31	480.66	462.46
19. Vijaya Bank	3307.15	4294.62	5870.01	285.59	291.67	329.46

[English]

Development of Civil Aviation

3084. SHRI RAJENDRA AGNIHOTRI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have formulated any policy to develop Civil Aviation facilities in the country; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). The present policy on civil aviation is oriented towards modernisation, expansion and liberalisation. As a part of this policy, the Air Corporations Act, 1953 was repealed thereby permitting operation of scheduled domestic services by private airlines. Both Air India and Indian Airlines were converted into companies for development and expansion. It has been decided to merge Vayudoot with Indian Airlines for better management and utilisation of resources. To ensure that air transport services grow in a balanced manner have been issued requiring operators of trunk routes to provide defined minimum capacity in the North East, Jammu and Kashmir, Andaman and Nicobar and Lakshadweep islands. Regional airlines are being encouraged to airlin far flung and hitherto unconnected districts and towns. Pawan Hans is providing essential helicopter services to oil sector and has plans to acquire modern helicopters. Commercial services have been recently introduced by Paswan Hans to connect Itanagar, the capital of Arunachal Pradesh which is located in a hilly/difficult terrain.

Development of airports/aviation infrastructure which was funded by Government so far has been opened to private parties/NRIs. Airport traffic management facilities are being modernised and the country is moving towards satellite based communication system for more efficient and modern air transport management system. Fourteen airports are being developed as model airports for limited international operations.

Air India and Indian Airlines have been operating international services to utilise the bilateral entitlements available for this country. Air India is also augmenting its capacity by wet leasing aircraft to meet the short term capacity shortfall. New destinations are being added. During bilateral negotiations efforts are being made to obtain more traffic rights for the airlines of this country so that services could be operated to more destinations.

[Translation]

Bank Loan to SSI in Rajasthan

3085. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of FINANCE be pleased to state :

(a) the comparative figures of loans disbursed to small scale industries by the nationalised banks in Rajasthan and in other States; and

(b) the comparative figures of repaying position of the small scale industries of Rajasthan and other States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). The data reporting system of the Reserve Bank of India (RBI) does not generate information in the manner asked for. However as per the latest available data with RBI, the details on the number of small scale industries (SSI) accounts and the amount of public sector banks' loans outstanding in the State of Rajasthan and for the country as a whole as on the last Friday of March 1992, March 1993 and March 1994 are as under :

(Rs. crore)

As on the Last Friday of March	Rajasthan		All India	
	No. of SSI Accounts	Amount Outstanding	No. of SSI Account	Amount Outstanding
1992	114147	440.80	2862777	17487.08
1993	112476	466.13	2828596	18737.55
1994	111474	509.85	2879483	21440.32

[English]

Levy on Flight Charges

3086. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware that the flight charges being levied by Private Airlines on their tickets;

(b) if so, the details thereof;

(c) whether flights charges are also being charged by Indian Airlines and Air India and also being increased;

(d) if so, the reasons therefor;

(e) whether any study has been conducted to know the effect of the hike of flight charges; and

(f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d). Air India, Indian Airlines and Private airlines charge airfare from passengers. While the international airfare charged by Air India is generally in line with the IATA guidelines, domestic fares in case of Indian Airlines are decided by its Board of Directors. Any increase in fare is necessitated by increase in cost of operations. Private airlines charge fares keeping in view the market conditions.

(e) and (f). Do not arise.

Funds Collected by Pearless Company**STATEMENT**

3087. PROF. K.V. THOMAS : Will the Minister of FINANCE be pleased to state :

(a) the total deposits collected by Pearless Company so far

(b) the manner as to how interest of the depositors is protected; and

(c) the details of the projects/schemes where the Pearless Company is investing the huge amount so collected?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Reserve Bank of India (RBI) has reported that as on 31st March, 1995, Pearless General Finance and Investment Company Ltd. (PGFI) had collected deposits amounting to Rs. 3810.04 crores.

(b) A residuary non-banking company (RNBC) is required to comply with the provisions of the Residuary Non-Banking Companies (Reserve Bank) Directions, 1987 under which an RNBC is required to maintain 10% of its deposits liabilities in fixed deposit with public sector banks and 70% of such deposits in approved and Government securities. As regards the balance 20% or ten times the net owned fund, whichever is less, an RNBC is free to invest it at its discretion with the approval of its board. Further, fixed deposit receipts and other securities are required to be kept with a designated bank for safe custody which shall not be withdrawn except for repayment to the depositors.

(c) RBI has reported that PGFI extends several loans and advances to its subsidiaries and other associate companies for development of projects.

Committee to suggest Reforms for IA

3088. SHRI RAM KAPSE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have under their consideration a proposal to appoint a High Power Committee for suggesting reforms for Indian Airlines;

(b) if so, the composition thereof and the details of the areas to be covered; and

(c) the time by which it is likely to submit its report?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). A Committee of Experts has already been set up to make a comprehensive examination of the reasons for losses in Indian Airlines, and develop strategies for turning around Indian Airlines, in the context of a competitive market environment. The composition of the Committee of Experts is given in the enclosed Statement. The Committee is likely to submit its report shortly.

1.	Dr. Vijay Kelkar, Secretary, Ministry of Petroleum and Natural Gas	Chairman
2.	Shri Deepak Parikh, Chairman, HDFC	Member
3.	Shri P.G. Mankad, Director General, National Productivity Council	Member
4.	Shri Suresh Krishna Chairman, TVS Group	Member
5.	Capt. D.S. Mathur Ex-Managing Director, Air India	Member
6.	Shri P.C. Sen, Managing Director, Indian Airlines	Member
7.	Dr. G.K. Agarwal	Secretary

Mutilated Notes

3089. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether currency notes in the villages get mutilated, torn and eaten by mice and the villagers find it difficult to get such notes replaced particularly when the note is not full but in pieces with numbers of the notes intact;

(b) if so, the reasons for not replacing such notes by the public sector banks; and

(c) the action Government propose to take in this regard and remove the hardships of the people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Currency notes may get mutilated, torn and eaten up by mice etc. in villages. To facilitate the general public residing in remote corner to exchange such notes, the public sector banks maintaining currency chests have been given full powers to adjudicate such notes. Similarly, all branches of public sector banks have been authorised to exchange under RBI's Special Procedure.

(c) These banks are also required to display the availability of note exchange facility at their branches. Whenever specific complaints are received in RBI against public sector banks regarding non-availability

of facility to public in exchanging their mutilated currency notes these are promptly attended to and the grievances are redressed.

Tax on External Commercial Borrowings

3090. SHRI BOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the Minister of FINANCE be pleased to state :

(a) whether banks of UK, US have urged India to exempt external commercial borrowings from withholding of tax;

(b) whether the Union Government have taken any decision in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) A number of representations were received by the Government from various quarters, particularly from Indian Financial Institutions, for restoring the exemption of interest payments on external commercial borrowings from payment of withholding tax which was withdrawn with effect from April 01, 1995.

(b) and (c). Government have since decided to restore the exemption from payment of income tax under Section 10(15) (iv), sub-sections (b) to (g) of Income Tax Act, 1961, on interest payable on external commercial borrowings with effect from April 01, 1995.

(d) Does not arise.

Welfare Schemes for the Workers

3091. SHRI ANADI CHARAN DAS : Will the Minister of LABOUR be pleased to state :

(a) the programme and schemes being implemented in Orissa for the welfare of workers in beedi, cinema and mines sectors during the year 1995-96;

(b) whether any demand has been received for a 30 bedded hospital for the beedi workers in district Jaipur, Rajasthan; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Lists of Welfare Schemes for beedi, cinema and mines workers being implemented in all States including Orissa during the year 1995-96 are given in the enclosed Statement - I, II and III.

(b) No, Sir.

(c) Does not arise.

STATEMENT-I

List of Welfare Schemes for Beedi Workers

S.No.	Name of the Scheme
1	2
HEALTH	
1.	Static-cum-Mobile/Static Allopathic and Static Ayurvedic Dispensaries.
2.	Scheme for Reservation of Beds in T.B. Hospitals.
3.	Scheme for Domiciliary Treatment of beedi workers suffering from T.B.
4.	Scheme for Treatment of Beedi Workers suffering from Cancer.
5.	Scheme for Treatment of Beedi Workers suffering from Mental Diseases.
6.	Scheme for Treatment of Beedi Workers (including Gharkhata workers) suffering from Leprosy.
7.	Grant of Financial Assistance to Beedi Workers for purchase of Spectacles.
8.	Maternity Benefit Scheme for Female Beedi Workers.
9.	Scheme for payment of Monetary Compensation for Sterilisation to Beedi Workers.
10.	Re-imbursment of expenditure as financial assistance to Beedi Workers in respect of Heart Diseases.
11.	Re-imbursment of expenditure as financial assistance to Beedi Workers in respect of Kidney Transplantation.
SOCIAL SECURITY :	
1.	Group Insurance Scheme.
HOUSING :	
1.	Build Your Own House Scheme.
2.	Housing Scheme for Economically Weaker Section of Beedi Workers.
3.	Grant of subsidy to Co-operative Societies of Beedi Industry for construction of worksheds and godowns
4.	Group Housing Scheme.
EDUCATION :	
1.	Award of Scholarship to the Children of Beedi Workers (including Gharkhata Beedi Workers).
2.	Composite Scheme for Financial Assistance to the School going children of Beedi Workers for supply of one set of dress, slates, note books and text books.

1	2
3.	Payment of incentives on passing final University/Board examinations from High School onwards.
4.	Scheme to provide incentive/financial assistance of Re. 1/- to female children of Beedi Workers, on the basis of attendance in schools.
RECREATION :	
1.	Establishment of Audio-Visual Sets/Cinema Vans/Exhibition of Films.
2.	Organising sports, games, social and cultural activities for Beedi workers.
3.	Holiday Home Scheme for Beedi Workers.
4.	Supply of T.V. sets to the Beedi Workers industrial Co-operative societies.
5.	Establishment of Community Hall in Beedi Workers Housing Colony with colour T.V. set.

STATEMENT - II*List of Welfare Schemes for Cine Workers*

S.No.	Name of the Scheme
HEALTH :	
1.	Scheme for re-imburement of expenditure as financial assistance to Cine Workers suffering from Heart diseases.
2.	Scheme for re-imburement for actual treatment charges to cine workers suffering from Cancer.
EDUCATION :	
1.	Payment of incentives on passing final University/Board Examinations from High School onwards.
2.	Scheme to provide incentive/financial assistance of Re. 1/- to female children of cine workers, on the basis of attendance in Schools.
3.	Award of Scholarship to the children of cine workers.

STATEMENT - III*List of Welfare Schmes for Mine (Iron ore, Manganese ore, Chrome ore Mines; Limestone and Dolomite mines; Mica Mines) Workers.*

S.No.	Name of the Scheme
1	2
HEALTH :	
1.	Scheme for reservation of beds in T.B. Hospitals.
2.	Scheme for treatment of Mine Workers suffering from Mental diseases.

1	2
3.	Schemes for treatment of Mine suffering from Leprosy.
4.	Scheme for Domiciliary treatment of mine workers suffering from T.B.
5.	Maternity benefit schem for female mine workers.
6.	Re-imburement of actual cost of treatment to mine workers suffering from Cancer.
7.	Grant of financial assistance to mine workers for purchase of Spectacles.
8.	Scheme for payment of extra monetary compensation for sterilisation to mine workers.
9.	Re-imburement of expenditure as financial Assistance to mine workers in respect of Heart Diseases.
10.	Re-imburement of expenditure as financial assistance to mine workers in respect of Kidney Transplantation.
11.	Scheme for payment of Compensation in case of Fatal and Serious Accident to mine workers.
12.	Scheme for providing artifical limbs to mine workers.
13.	Grant-in-aid to Iron Ore and Limestone and Dolomite Mines Management for purchase of Ambulance Vans.
SOCIAL SECURITY :	
1.	Group Insurance Scheme.
HOUSING :	
1.	Build Your Own House Scheme.
2.	Group Housing Scheme.
3.	Type-I Housing Scheme.
4.	Type-II Housing Scheme.
EDUCATION :	
1.	Award of Scholarship to School/College going children of mine workers.
2.	Composite Scheme for Financial Assistance to the School going children of mine workers for supply of one set of dress, slates, note books and text books.
3.	Assistance to mine owners for running Central Library.
4.	Assistance for purchase of School buses to the mine managements.
5.	Assistance to the mine managements for maintenance of Libraries.
6.	Grant-in-aid for recognised schools in the Iron Ore Mining areas for purchase of furniture and equipment.

1	2
7.	Mid-day meals scheme.
8.	Payment of incentives on passing final University/Board examinations from High School onwards.
9.	Scheme to provide incentive/financial assistance of Re. 1/- to female children of mine workers, on the basis of attendance in schools.
RECREATION :	
1.	Organising Sports, Social, Cultural activities for mine workers.
2.	Scheme to provide buses for transportation of mine workers.
3.	Establishment of Audio Visual sets/Cinema Vans/Exhibition of Films.
4.	Excursion-cum study tours.
5.	Supply of T.V Sets.
6.	Setting up of Multipurpose Institutes/Developed Multipurpose Institutions.
7.	Setting up of Welfare Centres.
8.	Grants to M.P.s/D.M.P.s./Welfare Centres.
9.	Sports Grounds.
10.	Holiday Homes.
WATER SUPPLY :	
1.	Sinking of Wells.
2.	Assistance to small mine owners.
3.	Water supply Scheme for big mines.

World Bank Funding

3092. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the amount of World Bank funding available for approved projects but not drawn upon as on January 1, 1995;

(b) the funds outlay for additional projects approved by the World Bank during 1995;

(c) the World Bank assistance drawn during 1995, so far; and

(d) the break-up of this assistance project-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The amount of World Bank assistance available for approved projects as on January 1, 1995 (undrawn balances of 31.12.94) was US \$ 6719 million on Government account and US \$ 1118 million Non-Government Account.

(b) The Projects approved by the World Bank Board during the financial year 1995-96 upto November, 1995 are as follows :

Name of project	Amount (In US \$m)
1. Bombay Sewage Disposal	192.00
2. IInd Madras Water Supply (Veeranam)	275.80
3. Assam Rural Infrastructure and Agriculture Services	126.00
4. Hydrology Project	142.00
5. TN Water resources Consolidation	282.90

(c) The amount of World Bank assistance received during 1995-96 upto Nov. 1995 is estimated to be US \$ 400.40m on Government Account and US\$ 75.14m on Non-Government account.

(d) Information is given in the enclosed Statement.

STATEMENT

Statement Showing Disbursement During 1995-96 upto November 1995 of World Bank Aided Ongoing Projects

S.No.	Name of the Project	Disbursement during April to Nov. 95 (US \$ million)
1	2	3
ANDHRA PRADESH		
1.	A.P. Forestry	1.12
2.	Hyderabad Water Supply and Sanitation	3.24
3.	A.P. First Referral Health Project	0.11
ASSAM		
1.	Assam Rural Infrastructure	2.00
BIHAR		
1.	Bihar Plateau Development	4.31
GUJARAT		
1.	Gujarat Rural Roads	3.54
2.	Gujarat Urban Development	13.74
HARYANA		
1.	Haryana Water Resources Consolidation	4.75

1	2	3
KARNATAKA		
1.	Karnataka Rural Water Supply and Sanitation	0.45
2.	Upper Krishna Ph. II	9.57
KERALA		
1.	Kerala Power	1.66
MAHARASHTRA		
1.	Maharashtra Irrigation	8.54
2.	Maharashtra Power	11.77
3.	Maharashtra Power-II	14.35
4.	Maharashtra Forestry	6.52
5.	Maharashtra Rural Water Supply	3.32
6.	Maharashtra Earthquake	16.53
7.	Illrd Bombay Water Supply	9.51
8.	Illrd Bombay Water Supply	0.00
MADHYA PRADESH		
1.	M.P. Forestry	3.00
PUNJAB		
1.	Punjab Irrigation	14.25
RAJASTHAN		
	Rajasthan ADP	6.41
TAMIL NADU		
1.	T.N. Agri. Development	9.35
2.	T.N. Agri. Development	0.00
3.	T.N. Nutrition II	7.48
4.	Madras Water Supply and Sanitation	1.14
5.	T.N. Urban Development	0.00
6.	T.N. Water Supply	0.78
UTTAR PRADESH		
1.	U.P. Sodic Land Reclamation	2.96
2.	U.P. Primary Education	7.85
3.	U.P. Urban Development	9.74
4.	Upper Ganga	0.00
WEST BENGAL		
1.	W.B. Forestry	2.61
MULTISTATES		
1.	Shrimp and Fish culture (AP, Bihar, Orissa, UP and WB)	1.16
2.	Integrated Watershed (Development (Plains)(Gujarat, Rajasthan and Orissa)	4.95

1	2	3
3.	Integrated Watershed Development (Hills) (HP, J & K, Punjab and Maharashtra)	4.59
4.	Ind National Highway (Haryana, Orissa, Punjab and TN)	5.14
5.	States Road Project (Bihar, Maharashtra, UP and Rajasthan)	17.16
6.	Dam Safety Project (MP, TN, Orissa and Rajasthan)	1.05
7.	Dam Safety Project (MP, TN, Orissa and Rajasthan)	0.00
8.	Tech. Education-II (AP, HP, WB, TN, Assam, Haryana, Maharashtra and Punjab)	8.27
9.	Population -V (TN and Maharashtra)	0.45
10.	Tehnician Education-I (MP, UP, Bihar, Gujarat Karnataka, Kerala, Raj., Orissa and Goa)	9.06
11.	Integrated Child Dev. Services (AP and Orissa)	3.70
12.	Family Welfare (Assam, Karnataka and Rajasthan)	0.35
13.	National Sericulture (AP, J & K, Karnataka, TN and WB)	4.84
14.	Agriculture Human Resources Development Project (AP, Ha., TN and ICAR)	3.02
15.	National Agriculture Ext. III	4.91
16.	National Water Management	2.45
CENTRAL SECTOR		
1.	Ind National Dairy	0.62
2.	Illrd National Seeds	0.64
3.	Ind National Agriculture Research	7.88
4.	Forest Research Education Extension Project	0.73
5.	Rubber Project	2.28
6.	Tharia Mine Fire Control	1.53
7.	Coal Mining and Quality Improvement	0.00
8.	National Capital Power Supply	0.00
9.	Talcher Thermal Power	1.34
10.	Nathpa Jhakri Power	26.27

1	2	3
11.	Northern Region Trans.	24.82
12.	Power Utilities Eff. Improvement	18.25
13.	Renewable Resources Dev.	0.11
14.	Industrial Financial Technical Assistance	0.00
15.	Export Development	0.00
16.	Electronic Industry Development	2.06
17.	Industrial Tech. Dev.	1.97
18.	Cement Industry Restructuring	8.83
19.	Ind Petrochemicals	0.00
20.	Industrial Pollution Control	3.38
21.	Industrial Tech. Dev.	0.00
22.	Industrial Pollution Control	0.43
23.	Railway Modernisation	0.63
24.	Vocational Training	9.13
25.	Population VII	0.17
26.	ICDS II	1.91
27.	Child Survival and Safe Motherhood	8.16
28.	National Aids Control	6.84
29.	Population VI	1.97
30.	Family Welfare	0.00
31.	Container Corporation of India	1.61
32.	National Leprosy Elimination	13.79
33.	Industrial Pollution Prevention Project	0.00
34.	Financial Sector Development Loan	1.64
35.	District Primary Edu.	0.54
36.	Cataract Blindness Control	2.78
PRIVATE		
1.	Private Power Utilities	19.13
2.	Bombay Suburban Electric Supply	8.08
3.	T.N. News Print and Paper Renewable Resources	3.14
4.	Power Grid System Dev.	13.97

1	2	3
5.	T.A. for P.P.D(PFC)	0.08
6.	NTPC Power Generation	14.70
7.	Gas Flaring Reduction	0.00
8.	S.A.I.L.	1.43
9.	Industrial Pollution Prevention	0.00
10.	Financial Sector development	0.00
11.	IPCL-II Petrochemical Development	14.01

Commission of Railway Safety

3093. SHRI A. VENKATESH NAIK : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the posts of Commissioner and other officers in the Commission of Railway Safety are vacant for the last several years;

(b) if so, the details thereof; and

(c) the time by which the Government propose to fill up these posts?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). No, Sir. At present there are three vacancies in the grade of Commissioner of Railway Safety and one vacancy in the grade of Deputy Commissioner of Railway Safety.

(c) A candidate has already been selected for appointment as Deputy Commissioner of Railway Safety. For filling up three vacancies of Commissioners of Railway Safety, a proposal has been forwarded to the Union Public Service Commission.

Excise Duty Concessions

3094. SHRI RAMPAL SINGH :

SHRI CHETAN P.S. CHAUHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government Propose to provide exemption in the custom duty applicable on the materials being used for the manufacture of leather and readymade garments;

(b) if so, the extent of exemption proposed to be provided thereon;

(c) the date from which the above exemption would be provided; and

(d) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Concessional rates of basic customs duty are prescribed for specified materials for use in leather and garment industries vide notification Nos. 45/94-Cus.

dated 1.3.94 and 167/94-Cus. dated 7.9.94 respectively. At present, there is no other proposal in this regard under consideration of the Government.

(b) to (d). Does not arise in view of (a) above.

Schemes for Women Development and Welfare

3095. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether World Bank had come up with schemes to invest with emphasis in women development and welfare on the eve of Beijing International Women Conference; and

(b) if so, the details of such schemes, indicating the specific gender issue aimed at and the extent of investment in India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) Question does not arise.

New Hotel Projects

3096. SHRI M.V.V.S. MURTHY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government are to set up new hotel projects in one to five star categories in the country;

(b) if so, the details thereof;

(c) the availability of hotel accommodation as at present;

(d) whether the capacity of rooms is likely to be improved after setting up these hotels;

(e) if so, the details thereof;

(f) whether in view of the great rush of foreign tourists, the Government have made provisions to accommodate all the tourists with better facilities; and

(g) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Hotel building projects are largely in the private sector. I.T.D.C. do not have any new hotel project in hand at present.

(c) The total accommodation available under approved category is 56904 rooms at present.

(d) and (e). Yes, Sir. The category-wise details of hotel rooms which are in various stages of completion at present are as below :

5-star	6083 rooms
4-star	1827 rooms
Heritage	641 rooms
3-star	18403 rooms
2-star	5403 rooms
1-star	1037 rooms
Total	33394 rooms

(f) and (g). Government encourage the private sector to invest in the Hotel sector by providing interest subsidy on loans and tax concessions.

IDA Aid

3097. SHRI D. VENKATESWARA RAO :

SHRI SHRAVAN KUMAR PATEL :

SHRI RAMASHRAY PRASAD SINGH :

SHRI M.V.V.S. MURTHY :

SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of FINANCE be pleased to state :

(a) whether the US has decided to end up cutting all contributions to the International Development Associates;

(b) if so, the details thereof;

(c) the main reasons of US move to cut IDA aid;

(d) the extent up to which it has affected India; and

(e) the alternative arrangements made by the India to meet the reduced aid by the IDA?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) to (e). Do not arise.

Dispute in Industrial Finance Corporation of India Assisted Companies

3098. SHRI S.M. LALJAN BASHA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to review the role of Industrial Finance Corporation of India (IFCI) in view of growing dispute in Industrial Finance Corporation of India assisted private companies;

(b) if so, the details thereof; and

(c) the manner in which the Government keep a watch on the undeclared financial assets of nominee directors of IFCI nominated on the Board of Mega Corporations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir. According to Industrial Finance Corporation of India Limited (IFCI), there have been no reports that disputes in IFCI assisted private sector companies are on the rise.

(b) and (c). Do not arise. It may also be added that the nominee directors, on the Boards of assisted companies of financial institutions (FIs) are appointed by the FI concerned which also reviews the performance of its nominee directors.

[Translation]

Flights from Calicut Airport

3099. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of Indian Airlines/Air India/private Airlines flights operating to and from Calicut Airport daily;

(b) whether a section of passengers from Calicut Airport are being given special facilities over and above normal facilities extended to passengers; and

(c) if so, the details thereof alongwith the charges if any, paid of such services?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) There are eight daily flights to and from Calicut apart from some flights on certain days in a week from Calicut. Indian Airlines operates one flight daily to Bangalore, one flight daily to Bombay, one flight daily to Madras and also connects Coimbatore, Madurai and Goa. On the International side one daily flight is operated to Sharjah by Indian Airlines which also operates flights to Fujairah, Kuwait and Ras-al-Khaimah. Air India flights to Muscat and Abu-Dhabi are operated daily through Indian Airlines aircraft as a joint venture. East West Airlines and Jet Airways operate one flight each daily from this airport.

(b) No, Sir.

(c) Does not arise.

[English]

Export of Agricultural Products by MMTC

3100. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMERCE be pleased to state :

(a) whether the Minerals and Metals Trading Corporation of India Ltd. has made any plan for import and export of agricultural products and inputs required for agricultural sector; and

(b) if so, the details thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b). MMTC is exporting agricultural products like soyabean meal, rice and castor seed. Agricultural inputs like Urea and DAP are being imported by MMTC. It also has plans to import pulses.

Beedi Workers of Gujarat

3101. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have conducted any survey regarding the number of workers engaged in the

Beedi Industry in certain States particularly in the tribal and backward areas of Gujarat State till September 30, 1995;

(b) the number of identity card holders and non-identity card holders among them as on September, 1995, separately;

(c) the efforts being made by the Government to liberate them from the harassment/oppression of contracts system;

(d) the rate on which Tendu (ebony) leaf is made available to the Beedi workers in the country particularly in the tribal areas of the Gujarat State and the rate of daily wages paid to them;

(e) whether the Government are aware of irregularities being committed by major industrialists to escape from cess on Beedi; and

(f) if so, the efforts being made by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) Due to peculiar conditions prevailing in the beedi industry, it is not feasible to abolish contract labour system. The State Government have been requested to ensure strict implementation of the Beedi and Cigar Workers (Conditions of Employment) Act, 1966, the Minimum Wages Act, 1948 and setting up. Tripartite Committees to standardise issue of raw material etc. to prevent exploitation of beedi workers.

(d) The information is being collected and will be laid on the Table of the House.

(e) and (f). Stringent anti-evasion measures and frequent surprise checks are conducted by the Central Board of Excise and Customs and penalty is imposed wherever considered necessary after issue of show cause notice.

Trade Agreement with France

3102. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received any request from the Government of France for joint exports with India in products where both the countries have comparative advantage;

(b) if so, the details thereof;

(c) whether France is also willing for expanding trade opportunities in different parts of the country jointly;

(d) whether any agreement has been signed in this regard with the Government of France;

(e) if so, the details thereof; and

(f) the time by which these are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (f). No specific request for joint exports or for jointly expanding trade opportunities in India has been received from the Government of France, nor any agreement signed in this regard. However, it is Government's endeavour to expand bilateral trade and economic cooperation with countries like France through interactions both at official and business levels at the meetings of the Indo-French Joint Commission, Indo-French Joint Business Council and through the regular exchange of business and other delegations, participation in trade fairs etc.

State-wise Income Tax Contribution

3103. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are monitoring the income tax contribution, State-wise;

(b) if so, income tax collected from Andhra Pradesh in 1993-94, 1994-95 and the estimates for the first six months in 1995-96.

(c) whether the collections for income tax have exceeded expected targets;

(d) if so, whether the Government propose to provide any relief to the middle class people; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Income-tax collections are monitored by Chief Commissioner of Income-tax Region-wise;

(b) and (c). The desired information is given below:

Collection from Andhra Pradesh

(Rupees in crores)

	93-94	94-95	95-96
Corporation Tax Collection	223.82	295.96	53.45
(Annual Target)	222	290	350
Income Tax Collection	340.61	479.63	180.43
(Annual Target)	410	500	600

The targets for the Regions are administratively fixed by the Central Board of Direct Taxes and these are generally higher than the Budget estimates for the year to maximise the revenue collection. Though some Regions may have collected less than the targets fixed by the Board, the All India collections have exceeded the Budget Estimates during 1994-95.

(d) and (e). In view of the Budget secrecy, it would not be proper, at this stage, to furnish information relating to budget proposals.

[Translation]

Boeing 737 Overshot Runway

3104. SHRI CHANDRESH PATEL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a Boeing 737 of the Indian Airlines overshot the runway while landing on December 2, 1995 at the Palam Airport;

(b) if so, the details thereof;

(c) the reasons for the accident and whether any enquiry has been made into the incident and if so, the details thereof;

(d) the details of the loss of life and property and the loss to be shared by the the Government and Indian Airlines;

(e) whether such accidents took place on 3rd and 4th December, 1995 at Lucknow and other places and between September 1, 1995 to December 1, 1995 at the various parts of the country;

(f) if so, the details of each accident along with the details of loss of life and property;

(g) the details of compensation paid to the family members of those who died and injured in each case; and

(h) the remedial steps Government propose to take to check such accidents?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Yes, Sir. Indian Airlines flight IC-492 operating on Bombay - Aurangabad - Udaipur - Jaipur - Delhi route on 2.12.1995 was involved in an accident while landing at Delhi airport. After touchdown, the aircraft went beyond the runway end and came to a halt in kutchra area. The aircraft suffered substantial damage. All the 102 passengers on board were evacuated safely.

(c) The accident is under investigation by a Court of Inquiry appointed under Rule 75 of the Aircraft Rules, 1937.

(d) There was no loss of life in this accident. Indian Airlines does not incur any loss on account of property damage as all aircrafts are insured and any loss is fully compensated by the Insurers.

(e) No, Sir. There was no such accident either at Lucknow on 3rd and 4th December, 1995 or between 1st September, 1995 and 1st December, 1995 to any Indian Civil registered aircraft in India.

(f) and (g). Do not arise.

(h) Steps are continuously taken to enhance the level of air safety such as implementation of recommendations emanating from investigation of aircraft accidents and hazardous incidents, dissemination of safety information, surveillance by Flight Inspectors, carrying out periodic inspection of aerodromes, safety audit of operators, etc.

[English]

Export, Production and Consumption of Coffee

3105. SHRI ANNA JOSHI : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of coffee produced, exported and consumed during each of the last three years;

(b) the average requirement of coffee for the domestic consumption during a year; and

(c) the steps taken by the Government to regulate the supply of coffee for domestic consumption?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) The year-wise figures of the total quantity of coffee produced, exported and consumed during the last three years are as under :-

Year	(In tonnes)		
	Production	Exports	Domestic consumption
1992-93	169395	113602	52535
1993-94	208000	136690	60000*
1994-95	180100	137350	60000*

* Estimated

(b) The average estimated domestic consumption is around 60000 tonnes per annum and is based on the maximum release made by the Coffee Board to the domestic market.

(c) For a brief period, from August, 1994 to December, 1994 Government had imposed a quantitative restriction on exports of coffee apart from banning a few grades for export. The ban was lifted on 31st December, 1994. Sufficient quantity of coffee is now available for domestic consumption. Besides, the Coffee Board has taken the following steps to make coffee available for domestic consumption at a reasonable price :

- (i) 2500 MTs of coffee have been earmarked to be sold through Coffee Board's promotional outlets all over the country; and
- (ii) The Coffee Board has come out with a scheme to sell pure quality coffee power blends at a reasonable price of Rs. 125/kg. for Plantation 'C' and Rs. 130/kg. for commercial blends.

With effect from 1.4.95, Government has also allowed the import of decaffinated/roasted coffee in bulk packaging under OGL of supplement overall availability of coffee in the domestic market.

[Translation]

Closure of Industrial Units

3106. SHRI N.J. RATHVA : Will the Minister of LABOUR be pleased to state :

(a) the details of the industrial units closed down or those which are on the verge of closure in Gujarat;

(b) the time, from which the said units are lyign closed or are on the verge of closure and the reasons therefor;

(c) the steps taken by the Government to restart these industrial units;

(d) the number of employees and labourers rendered jobless due to closure of the said units; and

(e) the details of the financial assistance provided by the Union Government/State Governments to the workers engaged in these units?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (e). Information is being collected and will be laid on the Table of the House.

[English]

Profit of National Airport Authority and International Airport Authority of India

3107. SHRI RAJENDRA AGNIHOTRI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the net profit earned by National Airport Authority and International Airport Authority of India during 1994-95 as compared to 1993-94;

(b) the reasons for fall in profit earned; and

(c) the steps taken to tone up the financial position of National Airport Authority and International Airport Authority of India?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The net profit earned by National Airports Authority and International Airports Authority of India during 1993-94 and 1994-95 are :

	(Rs. in crores)	
	1993-94	1994-95
IAAI	50.22	97.70
NAA	53.50	45.41
Total	103.72	143.11

(b) and (c). While the total profit of Airport Authority has shown an increase in 1994-95 as compared to 1993-94, there is a fall in the net profit of NAA which is mainly due to heavy expenditure on development

projects at various airports. Revenue earnings and expenditure of both the divisions of Airports Authority of India are being monitored regularly.

[Translation]

Closure of Loss-Incurring Banks

3108. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are formulating any scheme to close down those branches of the nationalised banks which are running in losses; and

(b) if so, the details thereof and the norms prescribed for closing down such bank branches?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). Reserve Bank of India (RBI) have reported that they have not formulated any scheme as such for closure of loss making branches of nationalised banks. However, in connection with the release of additional capital to the nationalised banks by Government, these banks have signed Memorandum of Understanding (MOU) regarding performance obligations and commitments wherein some of these banks have agreed to merge/close a few of their loss making branches. The banks have also been permitted to convert their unviable rural branches into satellite offices. At rural centres served by two commercial banks branches (excluding RRBs), the decision for closure of one of the branches could also be taken by the concerned banks by mutual consultation.

Emigration of Labour

3109. SHRI C. SREENIVAASAN : Will the Minister of LABOUR be pleased to state :

(a) whether the number of skilled and semi-skilled labourers going abroad has declined during the last three years;

(b) if so, the reasons therefor;

(c) the steps have been taken/proposed to be taken in this regard;

(d) the foreign exchange earnings by these labourers repatriated every year; and

(e) the loss of foreign exchange suffered due to reduction in Indian labour abroad?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) Does not arise.

(c) Emigration procedure has been further simplified by bringing the following six additional categories of workers under 'Emigration Check Not Required (ECNR)' category w.e.f. 1.10.91 :

- (i) Supervisors (all professions);
- (ii) Skilled workers (all professions);
- (iii) Semi-skilled workers (all professions);
- (iv) Light/Medium/Heavy Vehicle Drivers;
- (v) Clerical workers of all categories including stenographers, store-keepers, time-keepers, typists etc.;
- (vi) Cooks excluding those in domestic employment;

This is intended to promote emigration of Indian workers abroad.

(d) Information regarding remittances received from such emigrants is not maintained.

(e) Does not arise.

[English]

Wage Board Report for Journalists

3110. SHRI BOLLA BULLI RAMAIAH : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have received the wage Board Report for Journalists;

(b) if so, the details of the main recommendations made therein;

(c) the details of the recommendations accepted and implemented; and

(d) if not, the time by which the above report is likely to be submitted by the above Board?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c). The Government have received only a report on interim rates of wages from the Manisana Singh Wage Boards for Journalists and Non-journalist Newspaper and News-Agency Employees constituted on 2.9.1994. The Wage Boards have recommended 15% increase of the basic wage to the journalists and non-journalist newspaper and news-agency employees. No final decision has been taken by the Government on the issue of grant of interim rates of wages.

(d) The Government, while constituting the Wage Boards, have not fixed any time frame for the submission of the final report of the Wage Boards.

Runway of Vijayawada Airport

3111. SHRI DATTATRAYA BANDARU : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to widen the Vijayawada airport runway;

(b) if so, by when a final decision is likely to be taken in the matter;

(c) whether there is any proposal to shift the Ganavaram Airport at Vijayawada;

(d) if so, the location identified in this regard and by when it is likely to be shifted; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) Airports Authority of India has formulated a plan for widening the runway at Vijayawada airport; this is yet to be approved.

(c) No, Sir.

(d) and (e). Do not arise.

[Translation]

Review of Pawan Hans working

3112. SHRI SURENDRA PAL PATHAK : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have ever reviewed the working of Pawan Hans Limited;

(b) if so, the details thereof;

(c) whether the Government propose to allow private sector companies to operate helicopter service; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). The working of Pawan Hans Limited is reviewed from time to time. The salient features of the last review are :

(i) Optimal utilisation of the existing fleet

(ii) Need to expand its fleet to retain market share

(iii) Safe flying record for past five years

(iv) Consistent profit earnings

(c) and (d). Eight private operators are already operating helicopter services in India. In addition, Six operators have also been given no Objection Certificate for starting helicopter service.

[English]

Liaison Officer in ITPO

3113. SHRI PIUS TIRKEY : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any Liaison Officer in India Trade Promotion Organisation belongs to Scheduled Caste/Scheduled Tribes as on date;

(b) if not, the reasons therefor;

(c) whether there is no SC/ST Cell in ITPO;

(d) if so, the reasons therefor;

(e) how many officers/employees are posted in this Cell;

(f) the number of Liaison Officers working since 1977; and

(g) the action taken by the Government for safeguarding the interest of SC/ST Reservation Policy?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) Does not arise.

(c) to (g). There is no specific SC/ST Cell in ITPO. However, to look after the grievances of employees in ITPO, an Employees' Grievance Cell under the Chairmanship of General Manager (Admn.) alongwith two officers of the rank of Joint Manager and one other officer, as its members is working. The Cell is asked to give particular attention to grievances of SC/ST/OBC employees. Presently the Member Secretary of the Cell is also the Liaison Officer for SC/ST/OBCs in ITPO.

Since 1977, the Liaison Officers have been posted in ITPO for safeguarding the interests of SC/STs. The Government directives on SC/ST reservation as applicable for Public Sector Undertakings are being followed by ITPO.

Foreign Airlines

3114. SHRI AJOY MUKHOPADHYAY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to persue different foreign airlines to operate their flights from Calcutta.

(b) if so, the details thereof; and

(c) the steps taken by the Government to expedite the same?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). As a matter of policy, Government has been offering Calcutta as a point of call for foreign airlines on liberal terms in bilateral agreements. The measures taken to promote air services from Calcutta are as follows :

(i) Some of the foreign airlines like British Airways, Balkan Bulgarian Airlines, KLM, Lufthansa, Myanmar Airways International and Tarom have been allowed the facility to combine their flights to Calcutta with other prime gateway points to make the operations economical.

(ii) Access to Bombay and Delhi has been permitted for certain airlines subject to their simultaneously operating to Calcutta.

(iii) In certain cases, there is a provision to reduce the capacity entitlement if the foreign airline does not operate to Calcutta.

(iv) Liberal fifth freedom rights have been granted to from Calcutta to encourage operations from Calcutta.

The actual operations of foreign airlines, however, depend upon the Commercial judgement of the carriers concerned.

Pawan Hans

3115. SHRI SANAT KUMAR MANDAL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the outcome of the on-going negotiations between US-based Bell Helicopter and Public sector Pawan Hans for a joint venture to maintain helicopters, spares management and undertaking other related activities;

(b) how far this tie-up help the Pawan Hans to improve its operational results; and

(c) the salient features of the proposed joint venture?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) There is no proposal for a joint venture between US-based Bell Helicopters and Pawan Hans Ltd.

(b) and (C). Do not arise.

Diversion of Foreign Flights

3116. SHRI AJOY MUKHOPADHYAY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to divert some flights of foreign airlines from Delhi and Bombay to Calcutta to reduce pressure on these two airports;

(b) whether the Government also propose to operate more Air India's flights from Calcutta to different countries; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Due to the geographic location and other factors, Calcutta cannot be offered as an alternate airport to Delhi/Bombay. However, as a matter of policy, Government has been offering various incentives to promote Calcutta as a point of call for foreign carriers. The actual operations are left to the commercial judgement of the airlines. At present, nine foreign carriers are operating to/from Calcutta.

(b) and (c). Air India is operating 4 flights a week to/from Calcutta offering convenient connections over Bombay to various countries on Air India's network. Indian Airlines have recently commenced a once weekly new International Service on Calcutta-Yagon-Calcutta sector. Operations of more flights by national carriers will depend upon factors like traffic demand and availability of aircraft.

[Translation]

Financial Assistance for Development of Tourism

3117. SHRI RAJ NARAIN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of financial assistance given to each State by the Union Government for the development of tourism during 1993-94 and 1994-95;

(b) the details of financial assistance given to each State for the development of tourism in Private sector during 1995-96 so far;

(c) whether the Government have given any suggestion issued guidelines to the State Governments for giving loans to the private sector to encourage tourism therein; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Central financial assistance is provided on the basis of specific proposals received from the State Govts. and Union Territories. The amounts sanctioned and released during 1993-94 and 1994-95 to various State/UT Governments are given in the enclosed Statement.

(b) to (d). To encourage investment in Tourism by Private Sector the Government provides incentives such as Interest Subsidy to One, Two and Three Starred Hotels and heritage Hotels (located outside 4 Metro politan Cities) on the loans granted by TFCI, IFCI and SFCI at the rate of 3% to 5%. In addition, the Government also provides concessions under the Income Tax Act, 1961.

STATEMENT

Central Financial Assistance sanctioned and released to the State Governments/Union Territories During 1993-94 and 1994-95.

		(Rs. in lakhs)			
S. No.	States	1993-94		1994-95	
		Amount Sanctioned	Amount Released	Amount Sanctioned	Amount Released
1	2	3	4	5	6
1.	Andhra Pradesh	114.28	48.15	171.99	73.00
2.	Arunachal Pradesh	45.40	23.50	-	-
3.	Assam	78.11	28.83	52.99	27.00
4.	Bihar	9.75	4.95	10.10	24.00
5.	Goa	78.82	37.83	76.74	32.65
6.	Gujarat	65.76	35.48	14.50	7.50
7.	Haryana	226.76	44.70	173.98	45.00

1	2	3	4	5	6
8.	Himachal Pradesh	369.25	125.92	297.90	100.00
9.	Jammu & Kashmir	286.19	88.38	143.47	61.25
10.	Karnataka	177.44	58.53	229.96	104.50
11.	Kerala	97.40	26.50	237.05	113.75
12.	Madhya Pradesh	30.42	7.00	-	-
13.	Maharashtra	309.11	86.57	207.39	52.19
14.	Manipur	45.50	23.35	-	-
15.	Meghalaya	1.85	1.85	-	-
16.	Mizoram	88.18	12.50	56.49	28.50
17.	Nagaland	16.66	8.00	23.08	11.00
18.	Orissa	191.52	61.79	164.60	30.00
19.	Punjab	111.21	49.86	113.93	45.50
20.	Rajasthan	285.70	136.44	94.86	38.30
21.	Sikkim	130.89	86.39	94.86	-
22.	Tamil Nadu	402.45	196.89	132.45	46.50
23.	Tripura	9.31	4.69	46.61	11.72
24.	Uttar Pradesh	166.04	66.65	149.62	107.75
25.	West Bengal	158.38	67.00	164.87	42.00
UNION TERRITORIES					
1.	Andaman & Nicobar	53.47	26.00	-	-
2.	Chandigarh	18.66	8.64	21.38	8.11
3.	Dadra & Nagar Haveli	-	-	23.62	4.00
4.	Daman & Diu	12.03	7.50	44.29	11.45
5.	Delhi	133.71	76.48	37.41	19.00
6.	Lakshadweep	-	-	19.95	10.00
7.	Pondicherry	29.75	15.00	-	-
Total		3604.00	1465.37	2842.29	1054.67

Construction of International Airport

3118. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Uttar Pradesh regarding construction of international airport with the assistance of private sector at Agra;

(b) if so, the details thereof;

(c) whether the Union Government have received any objections regarding the locations proposed by the State Government;

(d) if so, the details thereof; and

(e) the time by which a decision is likely to be taken by the Union Government on the objection raised?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) to (e). Do not arise.

Development of Kheria Airport

3119. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to renovate and develop the civil aviation area of the Kheria airport located at Agra;

(b) the cost of the project and the time by which this project is likely to be completed;

(c) the propose time-schedule for the commencement and completion of the project;

(d) whether the Government propose to introduce some new flights from Agra on completion of this project; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). Renovation and development work of Civil Enclave at Agra airport commenced in May, 1995 is likely to be completed by November, 1997. The estimated cost is Rs. 10.34 crores.

(d) and (e). Agra is well connected by Air Operation of new flights depends on the traffic growth and the commercial judgement of the airline operations.

[English]

Rosters System in India Trade Promotion Organisation

3120. SHRI PIUS TIRKEY : Will the Minister of COMMERCE be pleased to state :

(a) whether 40/100 points Rosters are being prepared or followed by India Trade Promotion Organisation;

(b) if not, the reasons therefor;

(c) the details of different cadres and specialised cadre in India Trade Promotion Organisation; and

(d) the details of the rosters prepared by India Trade Promotion Organisation since its inception?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) Does not arise.

(c) India Trade Promotion Organisation has 6 cadres as given below :

- (1) General Cadre
- (2) Finance Cadre
- (3) Works Cadre
- (4) Design Cadre
- (5) Security Cadre
- (6) Trade Development Cadre

Except General Cadre, all other are specialised.

(d) Roster for each category of post where reservation is applicable have been prepared in India Trade Promotion Organisation (Ex-Trade Fair Authority of India) since inception of Ex-Trade Fair Authority of India i.e. 1977 onwards.

Open Sky Guidelines

3121. SHRIMATI VASUNDHARA RAJE :
SHRI DEVENDRA PRASAD YADAV :
SHRIMATI GIRIJA DEVI :
SHRI MOHAN RAWALE :
SHRI SANAT KUMAR MANDAL :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware of the violation of open sky guidelines by some private airlines;

(b) if so, the details thereof; and

(c) the steps the Government propose to take to remedy the situation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). Action is taken against any airline violating laid down procedure/guidelines. Directorate General of Civil Aviation keeps proper vigilance by carrying out periodical safety audit and proficiency and standardisation checks of pilots of various operators.

[Translation]

Modernisation of Aerodromes in Uttar Pradesh

3122. SHRI MUMTAZ ANSARI :
SHRI RAMESHWAR PATIDAR :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of the projects started for modernisation of aerodromes and aviation facilities in Uttar Pradesh and Bihar during the last three years;

(b) whether the progress of the said works is going on schedule; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The details of the project for modernisation of aerodromes in Uttar Pradesh and Bihar taken up during the last three years is given in the enclosed Statement.

(b) Yes, Sir.

(c) Does not arise.

STATEMENT

S.No.	Airport & Details of Project	Remarks
1	2	3

UTTAR PRADESH

1. Agra

Expansion and Modification of Terminal Building

Likely date of Completion
May,97

Extension and Modification of Apron and construction of new taxiway

August,96

Installation of Doppler Very High Frequency Omni Range

April,96

Installation of Distance Measuring Equipment (High Power) DME (HP)

April, 96

2. Lucknow

Construction of New Terminal Building

Completed

Resurfacing of runway and associate pavements

Completed

Construction of turning pads

December,95

Installation of Automatic Message Switching System (AMSS)

Installed

Installation of Digital Airport Terminal Information System (DATIS)

Installed

3. Varanasi

Modification of Terminal Building

Planning Stage

Replacement of Doppler Very High

Installed

Frequency Omni Range (DVOR)
Installation of AMSS

Installed

1	2	3
BIHAR		
1. Patna		
Extension and Modification of Terminal Building		March,96
Resurfacing of Runway		Completed
Installation of DVOR		Installed
Installation of AMSS		Installed
2. Ranchi		
Resurfacing of Runway		Completed
Installation of Instrument Landing System (ILA)		Completed
Installation of Distance Measuring Equipment (Low Power)		Installed
3. Gaya		
Activation of Airport for operation of 60 seater class of aircraft		Completed
Installation of DVOR		Installed
Installation of DME (HP)		December,95

[English]

Modernisation of Airport Facilities

3123. SHRI HARISH NARAIN PRABHU ZANTYE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have drawn a comprehensive and integrated plan to upgrade Airport facilities at Goa; and

(b) the details of projects approved, amount sanctioned and actually utilised for modernisation/upgradation of airport facilities at Goa during the last three years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) The details of projects approved, amount sanctioned and actually utilised for modernisation/upgradation of airport at Goa during the last three

financial years is as under :

S.No.	Details of Project	(Rs. in lakhs)	
		Amount Sanctioned	Amount utilised
1.	Upgradation of runway lights	81.00	81.00
2.	Expansion of Terminal Building	922.00	417.00
3.	Expansion of Apron, Construction of new taxiway.	856.00	Tendering Stage
4.	Installation of Distance Measuring Equipment (DME)	80.00	80.00
6.	Installation of Automatic Message Switching System (AMSS)	25.00	25.00

Aviation Facilities in Gujarat

3124. SHRI RATILAL VARMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of projects to be launched for the development of civil aviation facilities in Gujarat during the Eighth Five Year Plan;

(b) the details of those projects on which the work has already been stated;

(c) whether the projects of work is as per time schedule; and

(d) if not, the steps taken/proposed to be taken to complete all these projects in time?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). The details of the projects approved for the development of Civil Aviation in Gujarat during the 8th Five Year Plan is given in the enclosed Statement.

(c) and (d). Since construction of facilities, installation and commissioning of equipments involve many agencies, project schedule cannot be maintained strictly. However, close monitoring is being done of each project, to ensure completion as far as possible, with minimum time and cost overruns.

STATEMENT

S.No.	Name of Airport	Project/Facilities	Likely Date of Completion
1	2	3	4
1.	Ahmedabad	DME (LP) ASR/MSSR	Installed March,1996

1	2	3	4
2.	Bhuj (Civil Enclave)	Construction of Terminal Building DVOR DME (HP)	*State Govt. has been requested for Land Acquisition. June,1996 June,1996
3.	Bhavnagar	Extension of Runway To 7500 Ft. DVOR	Planning Stage December,1995
4.	Jamnagar (Civil Enclave)	DVOR DME (HP)	June,1996 June,1996
5.	Porbandar	Construction of New Terminal Building	Estimates Under Preparation. It will take 24 months for completion after award of work.
6.	Rajkot	Resurfacing of Runway ILS, DME (LP), DVOR & DME (HP)	Estimates Prepared. It will take one year for completion after award of work. Installed
7.	Vadodara	Resurfacing of Runway construction of New Terminal Building. Construction of Technical Block Cum Control Tower. Extension of Apron and construction of additional Taxiway. ILS, DME (LP) & DME (HP)	Completed. Completed. Estimates are under preparation. It will take 18 months for completion after award of work. Estimates are under preparation and It will Take 12 months for completion after award of work. Installed

* No date has been fixed for completion of this work since land has not yet been handed over to Airports Authority of India.

ABBREVIATIONS

- | | | |
|-------------|---|---|
| 1. DME (HP) | : | Distance Measuring Equipment (High Power) |
| 2. DME (LP) | : | Distance Measuring Equipment (Low Power) |
| 3. ASR | : | Airport Surveillance Radar |
| 4. MSSR | : | Monopulse Secondary Surveillance Radar |
| 5. ILS | : | Instrument Landing System |
| 6. DVOR | : | Doppler Very High Frequency Omni Range |

[Translation]

Go-Slow tactics

3125. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the engineers of Indian Airlines have adopted the 'go-slow' tactics for getting their demand of increase in salary fulfilled;

(b) if so, their main demands;

(c) whether the Government have appointed any Committee to look after their demands; and

(d) if so, the outcome thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). All India Aircraft Engineers' Association issued certain safety related directives to the members on 10.11.95 which have had an effect similar to a 'go-slow'. Their main demand now is that emoluments paid to them should not be linked to productivity.

(c) No, Sir.

(d) Does not arise.

*[English]***Management of Blue Chip Companies**

3126. SHRI PRAKASH V. PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether the Government has any say on the selection by top management of blue chip companies assisted by financial institutions;

(b) whether any directions have been issued to the financial institutions in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). No, Sir.

(c) Does not arise.

Availability of Rooms in Hotels

3127. SHRI KESRI LAL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the availability and requirement of room accommodation in public and private hotels of Delhi at present;

(b) whether the Government are aware that no room is available in any of the hotels for the coming many months in Delhi;

(c) whether it is likely to have an adverse effect on the foreign tourist arriving in the country;

(d) if so, whether the Government had anticipated such situation;

(e) the steps taken by the Government to tackle the situation; and

(f) if not, the reasons, therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) There are at present 7502 rooms in the approved sector in Delhi both public and private, information about the unapproved sector is not available. It is estimated that the requirement of accommodation in the approved sector in Delhi by the turn on century will be around 16000 rooms.

(b) The Govt. of India is aware that there is a shortage of accommodation in Delhi, especially from October to March.

(c) to (f). The non-availability of accommodation does have an adverse effect on the foreign tourist traffic to the country. In this connection, the Government has taken steps for making use of the available and unutilised accommodation in the nearby areas of Delhi. The overseas tourist offices of the Department of Tourism have been asked to inform the prospective tourists of the availability of such accommodation in the nearby areas of Delhi.

*[English]***Interest Payable to Depositors**

3128. SHRI RAM NAIK : Will the Minister of POWER be pleased to state :

(a) whether there is a demand to increase the rate of interest payable to the depositors of electricity consumers to Reserve Bank rate for permanent deposits by suitable amendment in the Central Electricity Act;

(b) if so, the present rate paid to the depositors by various State Electricity Boards; and

(c) the present rate of Reserve Bank of India for permanent depositors?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b). The interest rate paid by a few of the SEBs to the consumers for their deposits with them is indicated below:

Andhra Pradesh	:	6%
Maharashtra	:	12.5% to 14%
Uttar Pradesh	:	3%
Haryana	:	10%

(c) The maximum rate of interest payable by the commercial banks for term deposits of 46 days and upto 2 years is 12% per annum as per the existing Reserve Bank of India guidelines. For term deposits with a maturity of over two years, the Banks are free to fix their own interest rates.

Small Project in Maharashtra

3129. SHRI ANNA JOSHI : Will the Minister of POWER be pleased to state :

(a) whether the Government of Maharashtra has sought any assistance for setting up the proposed small power project during 1994-95 and 1995-96; and

(b) if so, the amount sanctioned and disbursed by the Union Government therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b). Proposal for setting up a 2.5 MW capacity wind power project at Chalkewadi and 3 small biomass gasifier power projects at other sites were received from the State of Maharashtra during 1994-95.

A central assistance of Rs.3.84 crores has been sanctioned for the wind power project and Rs.38.4 lakhs has been released so far. For the 3 small biomass gasifier power projects an amount of Rs.14.40 lakhs has been provided.

Setting of Pineapple Processing Factory

3130. SHRI P.C. THOMAS : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether there is any proposal to set up a factory for processing of pineapple in Kerala; and

(b) if so, the details thereof including the location, cost of project and expected time of its commissioning?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) and (b). A fruit processing plant for Rs. 18.5 crores is planned by Kerala Government in Muvattupuzha Taluk, Avoly Panchayat, Ernakulam District, as a component of the Kerala Horticulture Development Programme supported by the European Economic Community. Its commissioning is expected two years after the construction starts. This depends on the EEC's approval for the tender evaluation. Probable date of commissioning is March, 1998.

Bhadrawati Power Project

3131. SHRI SHRAVAN KUMAR PATEL : Will the Minister of POWER be pleased to state :

(a) whether the Government of Maharashtra is seeking serving of the Bhadrawati Power Project assigned to M/s Nippon Denro Ispat Limited;

(b) if so, the main questionable issue raised by the State Government; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) The Maharashtra State Electricity Boards has informed that the proposal of M/s. Nippon Denro Ispat Ltd. to establish a coal based power station at Bhadrawati is under active consideration of the Government of Maharashtra.

(b) and (c). Do not arise.

Storage Facilities

3132. SHRI A. INDRAKARAN REDDY : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether there is shortage of cold storage facility for storing perishable food products like Potato, Grapes, Onion etc.;

(b) if so, the details thereof, and the reasons therefor;

(c) whether the Government have any proposal to invite private participation in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) to (d). Considering the substantial production of fruits & vegetables, cold storages available for fruit & vegetable products are not adequate. During the 8th Plan period, Ministry of Food Processing Industries, National Cooperative Development Corpn. and National Horticulture Board, under the administrative control of Ministry of Agriculture are operating schemes for providing assistance for setting up of cold storage facilities for horticulture produce and processed food items. Assistance under these schemes is also available to private sector undertakings, who intend to set up cold storage facilities for storing perishable Horticulture produce.

Pak's Plan to Torpedo J&K Polls

3133. SHRI CHANDRESH PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem appearing in 'Tribune' dated June 27, 1995 regarding Pak's plan to torpedo J&K polls;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) and (c). Government are aware of Pakistan's concerted strategy to use various means to foment subversion in J&K so as to create an atmosphere of terror and thereby disrupt and the political process in J&K, including the conduct of elections.

Government are resolved to take all necessary steps to defeat the designs of the terrorists and their mentors. Government are committed to the holding of free and fair elections in J&K.

Agreements Signed with other Countries

3134. SHRI DHARMABHIKSHAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state the salient features of each of the agreements/MOUs signed with various countries during the last six months, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : The salient features of each of the agreements/MOUs signed with various countries during the last six months, country-wise, are as per the enclosed statement.

STATEMENT

Salient Features of Agreements/MOUs signed during the last six months

MALAYSIA

During Prime Minister's visit to Malaysia in August 1995, the following agreements/MOUs were signed:

- (i) MOU on cooperation in the Development of Highways—to deal with the formulation of strategy for the planning, development and implementation of the Super National Highway Project in India.
- (ii) Agreement for the Promotion and Protection of Investment—create favourable conditions for investment in each other's country and to protect investments.
- (iii) Agreement for the Provision of Technical Training and Consultancy Services between Malaysian Space and Telecom Research Consortium (MAXSTAR) and Antrix Corporation Ltd. - to provide technical training and technical consultancy service to Malaysia in the field of space science, in particular satellite programmes, as well as assisting the overall development of Malaysia's Space Science Programme.
- (iv) MOU between Doordarshan and MEASAT Broadcast Network System - for collaboration to jointly develop quality new programmes, produce a premium channel of Indian programmes and to market an encrypted Direct to Users (DTU) satellite broadcasting service in India.
- (v) MOU between the Confederation of Indian Industries (CII) and Malaysian Industrial Development Authority (MIDA), to assist in promotion and development of industrial cooperation and overseas investment between India and Malaysia.

BRUNEI DARUSSALAM

An Air Services Agreement was signed with Brunei Darussalam in November, 1995.

RUSSIA

- (i) MOU on Coal with Russia on 25/7/95 for cooperation in the sectors of coal mining and development.
- (ii) MOU on Ferrous and Non-Ferrous Metallurgy with Russia on 27/7/95 for establishment of framework for cooperation between India and Russia in steel industry.
- (iii) MOU on Joint Liner Service under sub-group on Transport with Russia on 25/8/95 - contains agreement on establishment of a joint

shipping service and on identification of ports in the two countries for dedicated use by the shipping lines of each other.

- (iv) MOU on Cooperation in Oil Industry with Russia on 27/9/95 - proposes a joint venture for joint projects between India, Russia and third countries for joint projects in petroleum sector, and bilateral cooperation in the sectors relating to oil field development and refineries upgradation.
- (v) MOU on Science and Technology with Russia on 9.10.95 - reviews the progress in scientific and technological cooperation between India and Russia, and identifies some new projects for future cooperation.
- (vi) MOU in the field of Environment and Natural Resources with Russia on 29/9/95 - identifies areas for possible cooperation between the two countries in environmental protection and conservation of natural resources.
- (vii) Second Indo-Russian Joint Commission Protocol on 12/10/95 - reviews the development in India-Russia bilateral trade and economic cooperation as well as the work of its various Working Groups. Established a new Working Group on pharmaceuticals.

GEORGIA

Agreement between the Government of the Republic of India and the Government of the Republic of Georgia on Trade and Economic Cooperation on 15/8/95 - identifies common interests between India and Georgia in trade and economic cooperation and establishes mechanism for such cooperation.

ESTONIA

protocol for Consultations between the Ministry of External Affairs of the Republic of India and the Ministry of Foreign Affairs of the Republic of Estonia on 28/8/95 - establishes a mechanism for regular exchange of views between the Ministry of External Affairs and the Foreign Affairs of Ministry of Estonia on issues of mutual interest.

LITHUANIA

Protocol for Consultations between the Ministry of External Affairs of the Republic of India and the Ministry of Foreign Affairs of the Republic of Lithuania on 31/8/95 - establishes a mechanism for regular exchange of views on issues of mutual interest between the Ministry of External Affairs and the Foreign Affairs Ministry of Lithuania.

LATVIA

- (i) Agreement on Economic and Technical Cooperation between the Government of the Republic of India and the Government of the

Republic of Latvia on 1/9/95 - identifies commonality of interest between India and Latvia in economic cooperation between the two countries and identifies the possibilities of appropriate assistance in technical training in India.

- (ii) Declaration of Principles and Directions of Cooperation between the Republic of India and the Republic of Latvia on 1/9/95 - General Agreement on a framework of political and economic cooperation between India and Latvia.
- (iii) Protocol for Consultations between the Ministry of External Affairs of the Republic of India and the Ministry of Foreign Affairs of the Republic of Latvia on 1/9/95 - establishes mechanism for regular exchange of views on issues of mutual interest between the Ministry of External Affairs and the Foreign Affairs Ministry of Latvia.
- (iv) MOU on Cooperation in Culture, Arts, Education, Science, Mass Media and Sports between the Government of the Republic of India and the Government of the Republic of Latvia on 1/9/95 - establishes a framework for cooperation between the two countries in the areas mentioned in the title of the MOU.

ROMANIA

Agreement between the Government of India and the Government of Romania regarding the re-admission of persons having an illegal status on 2/11/95 - deals with prevention of illegal immigration and establishes a mechanism for dealing with the problem of illegal immigrants.

SLOVAK REPUBLIC

MOU on Defence Cooperation between the Government of the Republic of India and the Government of the Slovak Republic on 13/11/95 - identifies the areas of common interest between the two countries for cooperation in defence related sectors.

MALDIVES

A Tripartite Agreement for the Human Resource Development of the Maldives was signed between the Government of the Republic of Maldives, Government of India and M/s. Educational Consultants India Ltd. (EdCIL) on 20/9/95. Under this Agreement, EdCIL will undertake placement in Indian Institutions of Maldivian candidates in the identified formal training needs of the key sectors in the Maldivian economy, for which the Government of India will provide scholarships under ITEC. The Government of Maldives will indicate the level of training needs to the Government of India/EdCIL and will also pay to EdCIL service charges @ 15% of the institutional and student cost plus US \$ 35.00 per student as fixed cost.

YEMEN

An Agreement on Economic and Technical Cooperation was signed between India and the Republic of Yemen on July 11, 1995. The salient features of the Agreement are as follows :

(a) Establishment and promotion of industrial, commercial enterprises, joint ventures, and other infrastructures particularly in the sectors of mining and metallurgy, petroleum and gas, transport system including civil aviation and ports, telecommunications, travel and tourism, water and electricity, housing and construction.

(b) Transfer of technology including exchange of scientists and specialists, technical documentation, technical assistance and expertise, and exchange of experts and other officials in economic, technical, industrial and scientific fields, and other manpower such as skilled, semi-skilled and non-skilled persons.

(c) To provide Indian expertise and services to Yemen to develop agriculture, fisheries, medicine and other allied fields and also to develop and train Yemen nationals in these fields.

IRAQ

MOU signed between Indian Railways and Iraqi Railways on July 20, 1995. It provides for sending a team of specialists to Iraq to review thoroughly various aspects of Iraqi railway system and participation by Indian Railway organisations such as IRCON and RITES in the future development of Iraqi Railways.

KUWAIT

- (i) An MOU signed between Indian Oil Corporation and Kuwaiti Petroleum Corporation on September 16, 1995. It provides for setting up a joint venture oil refinery in Orissa. The OIC and KPC would contribute 26% each towards the equity capital and the remaining 48% would be financed by public subscriptions. The refinery is designed for a capacity that will be capable of refining at least 50% of Kuwaiti crude.
- (ii) An MOU signed by Joint Secretary, Ministry of Civil Aviation and Kuwaiti Director of Air Transport on July 6, 1995 at New Delhi, providing for additional seating capacity in the air transport between the two countries.
- (iii) A Protocol on cooperation between FACE and Kuwait Chamber of Commerce and Industry signed in Kuwait, providing for exchange of Trade information and business delegation and for participation in exhibitions and trade fairs.

FINLAND

An Air Services Agreement between India and Finland - for the purpose of establishing regular air services link between our respective territories - was signed in New Delhi on July 18, 1995.

DENMARK, NORWAY AND SWEDEN

- (i) A Memorandum of Understanding between the Government of India and the Governments of Denmark, Norway and Sweden - for the purpose of establishing Regular air services between the territories - was signed in New Delhi on July 27, 1995, pending the signing of a formal Air Services Agreement.
- (ii) A Bilateral Investment Protection Agreement (BIPA) between India and Denmark - for the purpose of mutual protection and promotion of each other's investments - was signed in New Delhi on September 6, 1995.
- (iii) A Bilateral Protocol between India and Denmark - for the purpose of establishing regular foreign office bilateral consultations between the two countries - was signed in New Delhi on September 6, 1995.

PORTUGAL

A Communique on Foreign Office consultations was signed during EAM's visit to Portugal (13-15 July, 1995). The Communique seeks to strengthen bilateral relations by regularising political dialogue.

ITALY

A Bilateral Investment Protection Agreement (BIPA) was signed with Italy by Italian Foreign Minister and our EAM on November 24, 1995 during EAM's visit to Italy in November 1995.

BURKINA FASO

- (i) Trade Agreement between the Government of India and Government of Burkina Faso - to accord each other the Most Favoured Nation Treatment in all matters relating to import and export licences, customs duties and all other charges and taxes applicable to importation, exportation and transit of goods.
- (ii) Memorandum of Understanding between the Government of India and the Government of Burkina Faso relating to the implementation of the Sahel Railway Project in Burkina Faso - envisages Indian participation in the construction of a metre gauge railway track between Kaya and Tambao in Burkina Faso with the objective of transporting mineral ore deposits.

GHANA

Agreement on Establishment of an Indo-Ghana Joint Commission for political, economic, and cultural cooperation - is a normal framework agreement where specific issues of bilateral cooperation are to be dealt, if necessary by working groups set up through mutual agreements.

NAMIBIA

- (i) Trade Agreement between the Government of Republic of India and the Government of the Republic of Namibia - to grant each other most-favoured nation treatment in all matters relating to customs duties and charges of any kind including the method of levying such duties and charges, imposed on or in connection with importation or exportation, or imposed on the transfer of payments for imports or exports. Both countries also agreed to encourage establishment of joint ventures in their territories.
- (ii) Memorandum of Understanding on cooperation in potable ground water resources in Namibia between the Government of India and the Government of Namibia - is an extension of the project initially undertaken under AFRICA Fund for the exploration and recovery of Potable ground water resources in Eastern Caprivi region of Namibia. The extension project would involve sitting, drilling and equipping of 70 boreholes with Indian Mark-III pumps by WAPCOS of India.

EGYPT

- (i) Agreement on Scientific and Technological Cooperation between the Government of the Republic of India and the Governments of the Arab Republic of Egypt signed on 16/10/95 - includes implementation of joint research and development projects, organisation of and participation in scientific conferences, workshops, exhibitions, mutual use of research and development facilities and scientific equipment, organisation of joint scientific meetings.
- (ii) Agreement between the Government of the Republic of India and the Government of the Arab Republic of Egypt on cooperation in the sphere of Information signed on 16/10/95 - is designed to encourage dissemination of news and information of each other's country among their citizens through press, news agencies and other information media. Implementation of this agreement is expected to take several forms including exchange of information, scientific research books, exchange of press reporters and photographers, experts and trainees and publicity material.
- (iii) Cooperation Agreement between the Government of the Republic of India and the Government of the Arab Republic of Egypt to combat all forms of criminal acts, particularly, Terrorist, Transnational and Organised Crimes

signed on 16/10/95 - will enable both countries to exchange information, experiences and techniques in combating these crimes.

TUNISIA

- (i) Agreement between the Government of the Republic of India and the Government of the Republic of Tunisia on Scientific and Technological Cooperation Signed on 17/10/95 - designed to promote cooperation in the field of science and technology, including holding of joint projects and research work, and exchange of scientists.
- (ii) Joint Declaration between the Government of the Republic of India and the Government of the Republic of Tunisia on cooperation in Combating Terrorism, Drug Trafficking & Organised Crime signed on 17/10/95 - this Declaration reflects the political determination of the two countries to combat problems of terrorism and organised crime.

KYRGHYZSTAN

- (i) Agreement on cooperation in the field of Tourism signed on 22/9/95 - seeks to promote cooperation in tourism including cooperation between tourist companies of the two countries, for dissemination of information about each other, cooperation in building tourist establishments like hotels, restaurants and exploring possibilities of joint investment.
- (ii) Agreement on cooperation in the field of Science and Technology signed on 22/9/95 - seeks to promote cooperation in the field of science and technology by arranging exchange of scientists, scientific and technical information, holding of seminars and exhibitions and conducting joint research programme.
- (iii) An Amendment to the Credit Agreement for extension of a line of credit for US \$ 5 million signed on 19/10/95. This was a technical amendment changing the name of the Kyrgyz Bank responsible for servicing the Agreement signed earlier.

TURKMENISTAN

- (i) Agreement for the promotion and protection of Investment signed on 20/9/95 - is for creating conditions favourable for fostering greater investment by investors of one State in the territory of the other State and encouragement and reciprocal protection under International agreement of investment conducive to the stimulation of individual business initiative and to increase prosperity in both States.

- (ii) Credit Agreement of US \$ 10 million signed on 20/9/95 - will make available to the Government of Turkmenistan second line of credit upto an amount of US \$ 10 million for further strengthening economic relations between the two countries.
- (iii) Agreement on the Inter-governmental Commission on Trade, Economic, Scientific and Technical Cooperation signed on 20/9/95 - would provide the basis for enhancing cooperation in all the spheres covered by it and would endeavour to formulate steps to enhance trade and economic cooperation. The Agreement also outlines the composition of permanent and provisional bodies which would be established to monitor cooperation in all spheres.
- (iv) Agreement on Cultural Exchange Programme signed on 20/9/95 - provides for cooperation in the spheres of culture, arts, education, mass media and sports. This Agreement, which was signed in April 1992 and was valid till 1994, has been extended for a further period of two years i.e. 1995 and 1996.

[Translation]

Port Based Steel Plants

3135. SHRI N.J. RATHVA : Will the Minister of STEEL be pleased to state :

(a) whether the Government propose to set up port based steel plants in the country, especially in the backward and tribal areas of Gujarat State;

(b) if so, the details thereof, State-wise; and

(c) the estimated cost involved therein , alongwith other details?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) There is no proposal under the consideration of the Government to set up port based steel plants in the country, especially in the backward and tribal areas of Gujarat State.

(b) and (c). Do not arise in view of (a) above.

[English]

Development in Power Sector

3136. SHRI G. GANGA REDDY : Will the Minister of POWER be pleased to state :

(a) whether there are any comprehensive plan to develop power sector during the Eighth Five Year Plan in private and public sectors; and

(b) if so, the amount likely to be spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAJ PATEL):

(a) Yes, Sir.

(b) The approved outlay for the power sector during the Eighth Five Year Plan is Rs. 79,589 crores for Public Sector. In addition, 245 expression of interests have been received from private sector companies to set up power projects involving an investment of about Rs. 3,39,708 crores.

Sick Drug Units

3137. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some drug units in public sector were declared sick;

(b) if so, the number and names of such drug units, State-wise and when these units were closed;

(c) whether the employees in each unit were given employment and if so, the details thereof during last three years;

(d) whether the Government have taken steps to make these units viable; and

(e) the steps taken to safeguard the interest of the employees working therein?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (e). Yes, Sir. Four Central Public Sector Undertakings, namely, Indian Drugs & Pharmaceuticals Ltd., Gurgaon (Haryana), Bengal Chemicals & Pharmaceuticals Ltd. Calcutta (West Bengal), Bengal Immunity Ltd., Calcutta (West Bengal) and Smith Stanistreet Pharmaceuticals Ltd., Calcutta (West Bengal) have been formally declared sick by the BIFR. Two joint sector drug companies, namely, Uttar Pradesh Drugs & Pharmaceuticals Ltd., Lucknow (Uttar Pradesh) and Orissa Drugs & Chemicals Ltd., Bhubaneswar (Orissa) have also been formally declared sick by the BIFR.

The revival packages, approved by the BIFR, for all these six companies are under implementation. None of these companies has been closed.

[Translation]

Membership of UN Security Council

3138. PFOF. RASA SINGH RAWAT : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the grounds on which India is seeking to become a member of the UN Security Council; and

(b) the names of the other countries that are seeking membership of the UN Security Council?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) India believes that selection of new permanent members of the Security Council should be based on objective criteria which include population, size of the economy, contribution to and participation in UN activities and future potential. We have also supported the Charter principle of equitable geographical distribution and contribution to maintenance of international peace and security as basis for selection.

(b) Germany, Japan, Brazil, Nigeria and Indonesia have announced that they are seeking Permanent membership of the UN Security Council.

[English]

Rural Housing Plan

3139. SHRI VIJAY NAVAL PATIL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to raise funds for the rural housing project; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) and (b). Yes, Sir. The utilisation of funds under Indira Awas Yojana (IAY) has been extremely satisfactory in several States and owing to its popularity there has been a persistent demand for greater allocation of funds under the scheme. It has also been a fact that the number of homeless poor house-holds has been on the increase at an alarming rate. Taking these facts into consideration, the Government has stepped up allocation of funds from the normal about Rs.438 crores during 1994-95 to Rs.1250 crores for 1995-96 targetting construction of one million houses in the country. It is also proposed to raise funds under IAY during the next coming years.

[Translation]

External Affairs Minister's Visit to UK

3140. SHRI SURENDRA PAL PATHAK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the issues discussed with the British leaders during his recent bilateral visit to UK and the outcome of the visit;

(b) whether the issues relating to Jammu and Kashmir figured in his talks with British leaders; and

(c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Bilateral issues, and a wide range of regional and international issues were discussed.

(b) and (c). The British leadership were briefed on the latest situation in Jammu & Kashmir. This was attentively received.

[English]

Power Supply to Hilly Districts of U.P.

3141. SHRI BALRAJ PASSI : Will the Minister of POWER be pleased to state :

(a) whether power supply in eight hilly districts of Uttar Pradesh is very irregular;

(b) whether sub-stations for power supply are located at very large distance, which cause considerable loss of power during transmission; and

(c) if so, the steps being taken or proposed to be taken to construct more sub-stations at reasonable distance?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c). During the period April-October, 1995, the energy requirement in Uttar Pradesh (including the eight hill districts) was 22305 Million Units against which the availability was 19756 Million Units, which represents a shortage of 11.4%. Supply and distribution of power to different regions of the State is the responsibility of State Government/State Electricity Board.

Pollution By DSP and IISCO

3142. SHRI SANAT KUMAR MANDAL : Will the Minister of STEEL be pleased to state :

(a) whether the Supreme Court has imposed a fine on Durgapur Steel Plant, and on Indian Iron and Steel Company, Burnpur, for not providing pollution control devices in time;

(b) if so, the details thereof, and the difficulties, which lay in the way of these two Steel Plants in providing pollution control devices; and

(c) the steps now being taken by them to provide the above device within the prescribed time?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) At DSP, the main scheme under implementation covered by the Supreme Court case is installation of a Gas Cleaning Plant for the Twin Hearth Furnace. This is a scheme of retrofitting nature involving plant shut downs and being carried out in a restrictive space. The work volume is also large-comprising 3400 Cubic metre concreting, 225 tonnes structural fabrication and 250 tonnes of erection work. Though, considerable progress

has been made, the work could not be completed as required by the Supreme Court, namely, by 30th November, 1995 due to the above constraints.

At IISCO, two schemes are involved namely Dedusting System at Boiler A & B and Dedusting System at Dolomite Kiln. Here also, the jobs are of retrofitting nature involving plant shut downs. The problem is compounded by the very restrictive space available in this 70 year old steel plant. Both these jobs have made considerable progress though there have been delay in supply of equipment from the main supplier.

(c) For DSP, the time has been extended to February, 1996 and for IISCO till December, 1995. In case of all the three schemes, micro detailed planning has been done and close monitoring at the highest level in the plant is being maintained. In case of IISCO jobs, since the payments were not being made regularly by the main supplier to the sub vendors, steps have been taken to make direct payments to the sub vendors to ensure speedy implementation of the jobs.

TRYSEM in Kerala

3143. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether special training institutes have been set up in the State of Kerala for imparting training under their TRYSEM Programme;

(b) if so, the location of such institutes and date of their setting up;

(c) whether there are proposal to set up more such units/institutes in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) No, Sir.

(b) Question does not arise.

(c) and (d). The State Government have reported that the proposal of the Government of India advising the State Governments to set up min-Its is being examined by them.

EAS Scheme

3144. SHRIMATI VASUNDHARA RAJE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the year of the introduction of the Employment Assurance Scheme (E.A.S.);

(b) the main objectives of EAS and the States where the scheme is under operation; and

(c) the achievements made under the scheme during the Eighth Plan period, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) The Employment Assurance Scheme was introduced w.e.f. 2nd October, 1993.

(b) The primary objective of the EAS is to provide gainful employment during the lean agricultural season in manual work to all able bodies adults in rural areas who are in need and who are desirous of work, but

cannot find it, either on farm or on other allied operations or on the normal plan/non-plan works during such period. The secondary objective is the creation of economic infrastructure and community assets for sustained employment and development. The Scheme is under operation in Andhra Pradesh, Arunachal Pradesh, Assam, Bihar Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep.

(c) The achievements made under the scheme since the commencement of the scheme year-wise and State-wise may please be seen at the enclosed statement.

STATEMENT

Physical Achievements Under Employment Assurance Scheme (EAS)

S.No.	Name of the State/UT	Mandays Generated (Lakh Mandays)			Works Completed (Nos.)		
		1993-94	1994-95	1995-96*	1993-94	1994-95	1995-96*
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	62.42	277.24	126.99	1336	19460	1822
2.	Arunachal Pradesh	3.64	20.84	4.79	156	662	243
3.	Assam	31.75	95.50	44.25	260	1636	494
4.	Bihar	31.44	193.72	107.83	648	4369	3388
5.	Gujarat	6.75	35.26	38.75	71	988	1034
6.	Haryana	15.20	34.64	22.67	792	3657	3944
7.	Himachal Pradesh	0.05	3.20	1.41	NIL	420	107
8.	Jammu & Kashmir	3.46	59.85	32.32	237	4346	2274
9.	Karnataka	32.12	177.45	116.28	1263	18143	5756
10.	Kerala	2.60	27.64	16.39	89	989	701
11.	Madhya Pradesh	51.26	363.78	187.81	572	5747	4324
12.	Maharashtra	31.53	233.89	111.91	496	7026	2290
13.	Manipur	3.06	28.60	14.99	NR	NR	495
14.	Meghalaya	0.00	1.39	2.04	NIL	437	556
15.	Mizoram	8.52	41.71	16.22	388	3359	NR
16.	Nagaland	33.92	28.81	0.00	2056	2041	NR
17.	Orissa	31.43	281.24	138.68	1381	12316	5199
18.	Rajasthan	50.00	273.11	125.20	187	4110	2142
19.	Sikkim	0.82	8.50	4.27	24	348	431
20.	Tamil Nadu	10.96	141.29	70.51	800	8870	4267
21.	Tripura	16.14	60.35	19.90	1184	8872	1047
22.	Uttar Pradesh	15.00	165.63	102.06	97	590	867
23.	West Bengal	52.53	184.79	64.20	1942	5786	1234

1	2	3	4	5	6	7	8
24.	A & N Islands	0.10	0.57	0.03	NIL	3	NR
25.	D & N Haveli	0.04	0.10	0.09	NIL	20	3
26.	Daman & Diu	0.00	0.12	0.01	NIL	1	2
27.	Lakshadweep	0.00	0.31	0.67	NIL	3	3
Total		494.74	2739.56	1370.27	13979	114199	42623

* Information till Oct. 1995

[Translation]

Displaced persons of Bhakra Dam

3145. PROF. PREM DHUMAL : Will the Minister of POWER be pleased to state :

(a) whether the Government have received any representation from displaced persons of Bhakra dam now rehabilitated in Haryana, regarding redressal of their grievances;

(b) if so, the details of the action taken thereon; and

(c) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) to (c). Representations have been received from some Bhakra Dam Oustees mainly regarding demands relating to conferment of proprietary rights to plots, removal of unauthorised occupations, placement of surplus land in Hissar and Sirsa at the disposal of Pursharthi Committees, reservation of 10% profit for oustees, reservation of posts for oustees, preferential treatment in providing connections for the supply of water both for drinking and irrigation purposes, rebate in electricity bills, bus permits on concessional rates, running of bus services between Himachal Pradesh and Haryana, restoration of domicile status to the oustees settled outside Himachal Pradesh, removal of ban on the purchase of land in Himachal Pradesh, declaration of Bhakra Dam Oustees as backward class, etc.

Bhakra Beas Management Board (BBMB) has been responsive to the demands which are within its purview. Proprietary rights in respect of 2207 cases out of 2285 cases have been conferred upto 30.9.1995. Proprietary rights in the remaining cases could not be conferred on account of non-compliance of the legal and administrative formalities by the oustees as well as non-payment of dues. BBMB is unable to remove unauthorised occupations due to pendency of cases in various Courts in Haryana. Surplus/common lands lying vacant in Bhakra Oustees' Villages have been approved to be placed at the disposal of Pursharthi committees by entering into lease agreements. BBMB is a non-profit organisation and therefore reservation of 10% profit for oustees is not possible. Recruitment to the

BBMB posts is made in accordance with BBMB Regulations.

The other demands of the oustees do not fall within the purview of BBMB and would have to be addressed to the State Governments within whose jurisdiction these matters lie.

Recruitment by U.P.S.C. for DESU

3146. SHRI RAM VILAS PASWAN : Will the Minister of POWER be pleased to state :

(a) the number of posts of Assistant Engineer in Delhi Electricity Supply Undertaking advertised by the Union Public Service Commission during the last one year;

(b) whether any relaxation has been given to the candidates belonging to the Scheduled Castes/Tribes and backward classes; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) During the year 1995, the Union Public Service Commission had advertised 69 posts of Assistant Engineers in DESU.

(b) Yes, Sir.

(c) Do not arise.

[English]

Performances Under Jawahar Rozgar Yojana

3147. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the performance under Jawahar Rozgar Yojana has been reviewed/evaluated for the past three years, State-wise, particularly in Goa;

(b) if so, the details thereof, both physical and financial as well as employment benefits State-wise particularly in Goa;

(c) the arrangement made at field level, District, State and national levels for effective monitoring and evaluation of works executed under the scheme, State-

wise, particularly in Goa, and the extent of employment generated and physical achievements made under various sectors reported/permanent assets created in Goa State during the past three years; and

(d) the details of irregularities observed and action taken thereon alongwith financial allocations made to Goa State during the current year and target set?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) to (c). The performance under Jawahar Rozgar Yojana (JRY) is regularly reviewed for all the States (including Goa) on the basis of monthly and quarterly reports received from the respective States. As per the guidelines for implementation of JRY, officers dealing with the scheme at the State headquarters, district and blocks are required to closely monitor the scheme through field visits. Further, this Ministry also regularly inter-acts with the concerned officials of the State Government through meetings, workshops etc. where issues relating to the schemes are discussed. Statements showing the employment generated and the expenditure incurred under the scheme (Statewise - including Goa) for the last three years are at the enclosed Statements I and II respectively. During the last three years (1992-93 to 1994-95) a total of 23.10 lakh mandays of employment was generated under the JRY in Goa. Further, under the Indira Awas Yojana and the Million Wells Scheme (which are sub-schemes of the JRY) about 340 houses and 43 wells have been constructed during the aforesaid period.

(d) No irregularity has been reported in Goa in respect of JRY. An amount of Rs. 278.77 lakhs has been allocated by the Centre under JRY for the current year (1995-96) against which a target of generating 7.94 lakh mandays of employment has been set.

STATEMENT-I

Employment Generated Under Jawahar Rozgar Yojana

S.No.	State/UT's	1992-93	1993-94	1994-95
		(lakh mandays)		
1	2	3	4	5
1.	Andhra Pradesh	677.93	1028.90	812.25
2.	Arunachal Pradesh	6.52	4.85	5.58
3.	Assam	109.72	278.24	263.29
4.	Bihar	1036.16	1474.25	986.88
5.	Goa	8.12	8.53	6.45
6.	Gujarat	235.03	232.64	258.48
7.	Haryana	32.63	33.29	33.96

1	2	3	4	5
8.	Himachal Pradesh	26.16	34.54	28.87
9.	Jammu and Kashmir	43.01	32.16	88.04
10.	Karnataka	418.29	651.30	499.67
11.	Kerala	134.54	120.43	101.01
12.	Madhya Pradesh	709.66	849.24	1075.25
13.	Maharashtra	823.53	1188.50	1100.73
14.	Manipur	5.23	6.68	7.16
15.	Meghalaya	8.90	9.55	8.50
16.	Mizoram	4.78	6.32	5.72
17.	Nagaland	15.47	16.02	8.47
18.	Orissa	326.39	522.96	604.51
19.	Punjab	31.78	38.57	24.36
20.	Rajasthan	339.09	450.37	545.58
21.	Sikkim	13.42	10.14	7.03
22.	Tamil Nadu	767.86	881.10	1027.66
23.	Tripura	13.94	23.41	29.02
24.	Uttar Pradesh	1496.29	1791.16	1395.94
25.	West Bengal	525.55	554.03	580.82
26.	A and N Islands	1.71	1.81	2.59
27.	D and N Haveli	2.70	2.34	2.07
28.	Daman and Diu	0.12	0.59	0.55
29.	Lakshadweep	2.68	2.21	1.91
30.	Pondicherry	3.81	4.27	4.72
Total		7821.02	10258.40	9517.07

STATEMENT-II

Annexure Referred to in Reply to part (a) to (c) of Lok Sabha Unstarred Question No. 3147 Due for Answer on 18/12/95 Regarding Performance Under Jawahar Rozgar Yojana

State-wise Expenditure incurred under JRY

S.No.	State/UT's	1992-93	1993-94	1994-95
		(lakh mandays)		
1.	2.	3.	4.	5.
1.	Andhra Pradesh	19866.06	32815.59	36264.38
2.	Arunachal Pradesh	234.80	191.60	222.22
3.	Assam	4034.49	7911.51	10386.94
4.	Bihar	41257.59	68523.99	50731.49
5.	Goa	340.36	353.83	372.24
6.	Gujarat	8327.77	11715.95	14166.06

1	2	3	4	5
7.	Haryana	2012.13	2164.35	2583.42
8.	Himachal Pradesh	1049.73	1303.08	1150.10
9.	Jammu and Kashmir	2118.67	1406.91	3813.23
10.	Karnataka	12533.91	19257.68	23746.02
11.	Kerala	6843.94	7788.38	7234.60
12.	Madhya Pradesh	29328.16	40178.27	50503.16
13.	Maharashtra	18648.24	27015.01	36760.33
14.	Manipur	292.23	301.82	370.54
15.	Meghalaya	413.10	359.46	407.31
16.	Mizoram	213.27	350.70	336.38
17.	Nagaland	637.21	668.66	410.70
18.	Orissa	13067.13	21493.65	25542.96
19.	Punjab	2590.84	1922.31	1673.48
20.	Rajasthan	12246.06	15875.91	19909.03
21.	Sikkim	303.56	273.07	189.21
22.	Tamil Nadu	20094.35	27324.02	33982.35
23.	Tripura	485.40	838.66	1131.61
24.	Uttar Pradesh	52257.00	71511.16	74606.88
25.	West Bengal	21412.74	25915.32	29856.99
26.	A and N Islands	67.50	107.20	161.26
27.	Chandigarh	0.00	0.00	0.00
28.	D and N Haveli	76.31	80.68	91.41
29.	Daman and Diu	5.33	25.94	27.36
30.	Delhi	0.00	0.00	0.00
31.	Lakshadweep	61.66	73.58	80.27
32.	Pondicherry	139.39	122.53	121.21
Total		270958.93	387870.82	426833.14

[Translation]

Bridge on Agra-Jaipur National Highway

3148. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is a provision to construct a bridge near village Mahuar on the Agra Fatehpur Sikari (Agra-Jaipur, National Highway), Highway during the Eighth Five Year Plan;

(b) if so, the time by which construction work is likely to commence; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) to (c). Yes, Sir. There is a provision of construction of bridge in km. 18 of Agra-Jaipur National Highway No. 11 in the Annual Plan 1995-96.

The work can be taken up/sanctioned only after the receipt of the estimate/proposal from the State Government of Uttar Pradesh. It is, therefore too early to indicate the time by which the work is likely to commence.

[English]

Stock-Piling of Nuclear Weapons by Pakistan

3149. SHRI SYED SHAHABUDDIN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Pakistan has stock-piled nuclear weapons in its arsenal;

(b) if so, the estimated number of such weapons in its stock-pile;

(c) whether Pakistan possesses plutonium production and uranium enrichment facilities of its own, and whether in addition Pakistan has acquired plutonium and enriched uranium from other countries;

(d) if so, the estimated plutonium production and uranium enrichment capacity and the number of additional nuclear weapons that Pakistan is in a position to manufacture annually; and

(e) the names of the countries which have supplied or are supplying plutonium or enriched Uranium to Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). It is a well known fact that Pakistan has been pursuing a clandestine weapons oriented nuclear programme for over two decades. Pak Foreign Secretary Shahryar Khan stated in February 1992 that Pakistan possessed all elements necessary to assemble at least one nuclear explosive device. Subsequently, former Pak Chief of Army Staff Gen. Beg stated that Pakistan had acquired complete nuclear capability to assemble one nuclear device at very short notice and former Pak PM Nawaz Sharif stated that Pakistan possesses nuclear bombs.

(c) and (d). Pakistan has an uranium enrichment plant at Kahuta. There are also reports that Pakistan is constructing, with the assistance of China, a 40 MW experimental reactor at Khushab, near Sargodha in northern Pakistan, which will produce plutonium. Independent studies by SIPRI indicate that given Pakistan's enrichment capability it could have acquired a weapon-grade uranium stockpile of 430-520 kgs, considered adequate for 20-25 nuclear bombs.

(e) Pakistan has had extensive cooperation with China in the nuclear field. In addition, Pakistan has made clandestine acquisitions of nuclear materials and technology from a large number of countries including the Netherlands, USA and Canada.

Chamera Hydroelectric Project Executed by NHPC

3150. SHRI BHUPINDER SINGH HOODA : Will the Minister of POWER be pleased to state :

(a) the total cost of Chamera Hydroelectric Project which was executed by National Hydroelectric Power Corporation (NHPC) and the total revenue NHPC is earning out of the same every year;

(b) whether NHPC have not finalised all the payments of the agencies who executed the project;

(c) if so, the details of such payments due to the agencies; and

(d) the time by which NHPC propose to make payments to these agencies?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) The total cost of Chamera Hydroelectric Project Stage-I, executed by the National Hydroelectric Power Corporation (NHPC), is Rs. 2,114.02 crores including interest during construction. The total revenue earned by NHPC from May 1994 (when the Project started commercial generation) to March 1995 was Rs. 289.73 crores. The revenue target for the year 1995-96 is Rs. 306.29 crores.

(b) to (d). NHPC has cleared all the payments due in terms of the contracts except the claims arising out of extra/deviated/substituted or other items not directly/ clearly covered by the contracts. Such claims will be settled by NHPC after the admissibility or otherwise is settled between NHPC and the contractors, either by mutual agreement or in terms of the arbitration/court rulings.

Capacity of National Highways

3151. SHRI R. SURENDER REDDY : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there was any proposal for conducting feasibility studies with regard to enhancement capacity of the existing national highways in the country;

(b) if so, the details thereof, indicating inter-alia the total length of the existing national highways, the estimated total cost involved in carrying out the studies, and also the per kilometre cost involved;

(c) whether his Ministry have recently mooted a novel proposal for carrying out feasibility studies, free of cost by private corporations with a view to enhance the capacity of the existing national highways;

(d) if so, the details thereof;

(e) whether the aforesaid proposal was sent to the Ministry of Finance for concurrence and advice;

(f) if so, the details thereof; and

(g) the reaction of the Ministry of Finance thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) and (b). Feasibility studies are carried out wherever required for sections of National Highways needing capacity augmentation. The scope of these studies vary from case to case and are generally carried out through consultants on the basis of competitive bidding. The approximate cost varies from 0.5 to 2.0 lakhs per km. of road.

(c) No, Sir.

(d) to (g). Do not arise.

Financial Assistance to Panchayat, Municipal Corporation Members in Kerala

3152. SHRI KODIKUNNIL SURESH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have received representation from Government of Kerala for getting financial assistance to newly elected Panchayat, Municipal Corporation members training programme;

(b) whether the Union Government have given any specific direction to State Governments for giving proper training to all elected members of Panchayati Raj and Nagarpalika; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) and (c). Panchayati Raj and Nagarpalikas being State subjects, no direction has been given by the Union Government to States for giving training to all elected members of Panchayati Raj and Nagarpalika. However, as far as Panchayati Raj is concerned this Ministry, has impressed upon the States the need for giving proper Training to elected members of Panchayats.

Food Processing Industries in Gujarat

3153. SHRI SRIBALLAV PANIGRAHI : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have any proposal to set up and promote food processing industries in each State;

(b) if so, the steps taken in this regard;

(c) the number of training centres on food processing set up in Orissa specially in Western Orissa; and

(d) the steps being taken to set up more such centres in Western Orissa?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) to (d). The Ministry of Food Processing Industries does not set up any food processing unit directly in any State. However, for promotion of food processing industries in the country, various policy measures and incentives including fiscal incentives have been provided by the Government. Besides,

Ministry is implementing various developmental Plan Schemes under which financial assistance is provided to State Government Organisations/Joint Sector Companies/Voluntary Organisations/Cooperatives etc. However, no State specific allocation of funds is made.

Out of 250 Food Processing and Training Centre (FPTCs) proposed to be assisted during the 8th Plan period, assistance has been extended for setting up 150 such Centres in the first 3 years of the Plan period. Of these, assistance has been extended to set up 30 FPTCs in the State of Orissa. A statement indicating the FPTCs proposed to be set up is enclosed.

STATEMENT

Food Processing and Training Centres assisted for the State of Orissa during 1st three years of 8th Plan

S.No.	Name of the Organisation	Location of FPTC
1	2	3
1.	SEVA, Nayagarh	Nayagarh
2.	Fascimile, Nayagarh	Nayagarh
3.	Joy Bharti Sathi Samaj, Chandol	Chandol
4.	SERVE, Paralakhemundi	Paralakhemundi
5.	Mahila Parishad, Vitiripade	Vitiripada (Sundergarh)
6.	SHED, Toyaput	Toyaput (Rayapada)
7.	Jay Durge Yubak Sanghe, Baikala	Baikala
8.	Ankuran, Narayanapatna	Koraput
9.	Yube Bandhu Cultural Group	Kishorenagar (Cuttack)
10.	The Citizen, Kujimchal (Khurdn)	Kujimchal (Khurdn)
11.	Dhakotha Jubak Sangha, Dhakotha	Dhakotha (Keonjhar)
12.	DWCRA Group, Tikarpada	Tikarpada (Keonjhar)
13.	The Change, Narla Road, Kalahandi	Narla Road, Kalahandi
14.	Gouri Devi Sevashram, Matimandap Sahi	Kshiharipur (Puri)
15.	Mahila Samiti, Rasgobindpur	Rasgobindpur
16.	Multi Development Project, Ashryagada	Ashryagada
17.	Gajapati Samaj Kalyan Samiti, Parlakhemundi	Parlakhemundi
18.	Nilakantheswar Juva Samaj, Ganjam	Ganjam
19.	Binjeswari Mahila Samiti, Muninda	Muninda
20.	O.A.I.C.	Pamposh (Sundargarh)
21.	O.A.I.C.	Satyanagar (Bhubneshwar)
22.	O.A.I.C.	Dhenkanal
23.	New Hope Leprosy Trust, Munigada	Munigada
24.	Srikrishna Institute of Social Service and Culture, Nayapally (Puri)	Nayapally
25.	Patnagarh Mahila Samiti, Patnagarh	Patnagarh
26.	Mahila Samiti, Soro	Soro, Balasore

1	2	3
27.	Mahila Samiti, Aul, Cuttack	Aul, Cuttack
28.	Maneswar Mahila Samiti	Maneswar (Sambalpur)
29.	Hirijilicut Veg. Growers Society, Hirijilicut	Hirijilicut (Ganjam)
30.	Sarvodaya Samiti, Gandhinagar, Koraput	Gandhinagar (Koraput)

[Translation]

IISCO Pipe Manufacturing Factory

3154. DR. SATNARAYAN JATIYA : Will the Minister of STEEL be pleased to state :

(a) the profit earning period of I.I.S.C.O. pipe manufacturing factory, Ujjain since its inception and the reasons for incurring loss thereafter;

(b) the measures taken to restart production in the said factory and the value of production before its closure and the value of orders received thereafter and the manner in which the orders are being meted out; and

(c) the maximum number of workers/officers in the said factory while in production and number of workers/officers at present and the measures taken to retain the employees in employment?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) IISCO Ujjain Pipe and Foundry Company Ltd. started its operation in 1968 and incurred loss in 1968 and 1969. There were continuous profits from 1970 to 1985-86. Subsequently, there were losses for three consecutive years i.e. 1986-87, 1987-88 and 1988-89. In 1989-90 and 1990-91, there were marginal profits and from 1991-92 till the current financial year there were continuous losses. The cumulative loss as on 31.3.95 amounted to Rs. 1137.66 lakhs. The losses were mainly due to high input costs and negative contribution with no corresponding increase in selling price.

(b) The information is being collected and will be laid on The Table of the House.

(c) Total number of workers/officers before the closure of the factory in January, 1993 was 505 Nos. (Executive - 43 and Non-Executive - 462). The total number of workers/officers as on December, 1995 is 266 Nos. (Executive - 7 and Non-Executive - 259).

[English]

Four Laning of NH-10

3155. SHRI JANGBIR SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is a plan to construct four lanes on NH-10 between Bahadurgarh and Rohtak during the Eighth Five Year Plan;

(b) if so, the width of the said highway at present and the proposed width of this highway to be constructed during the period;

(c) whether any land has been acquired or is proposed to be acquired for the purpose; and

(d) if so, the details of area acquired/proposed to be acquired for the purpose alongwith the amount paid/likely to be paid to the owners of land in lieu of acquiring the land?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Yes, Sir.

(b) The present width of carriageway is 7 m. (2 lane) and proposed width is 14 m (4 lane divided carriageway).

(c) and (d). It is proposed to acquire about 150 acres of land at likely estimated cost of Rs. 6 crores. However, no compensation has yet been paid.

Hurriyat Leaders Visit to US

3156. SHRI GURUDAS KAMAT : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Hurriyat leaders, during their recent visit to U.S.A., have urged the U.S. senators to play an active role in J. and K.;

(b) if so, the details thereof,

(c) whether the Government propose to ban such leaders from visiting foreign countries;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Government have seen reports that Mirwaiz Umar Farooq, during his visit to the U.S., met, inter alia, U.S. Senators and officials and discussed issues relating to the State of J and K.

(c) to (e). Government keep a watch on the activities of Hurriyat leaders while abroad and would take such actions as may be deemed necessary and appropriate.

Fertilizer Production Target

3157. SHRI M.V.V.S. MURTHY :
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that production target of fertilizer may hit the target during 1995-96;

(b) if so, whether Government is confident of delivering and providing fertilizers to farmers adequately during 1995-96;

(c) the percentage of increase in the production of Fertilizers in comparison to previous three years; and

(d) the demand and supply of urea in the country during 1994 and 1995, State-wise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :

(a) The production target of 113.0 lakh tonnes of fertilizer nutrients set for 1995-96 is likely to be achieved.

(b) Yes, Sir.

(c) After a decline of 9% recorded during 1993-94, fertilizer production rose by 15% during 1994-95. The production target for 1995-96 is 8.3% higher than the actual production in 1994-95.

(d) Under the system of crop season-wise allocation of urea for the States as per the provisions of the Essential Commodities Act, 1955, the availability of urea is maintained so as to meet the demand in time and space. The cumulative availability of urea in the States and its demand as reflected in the sales are given in the enclosed *statement* separately for each crop season during the year 1993-94 and 1994-95.

STATEMENT

State-wise Availability and Sales of Urea in the country during 1993-94 and 1994-95

('000'MT)

Name of State	Kharif, 93		Rabi, 93-94		Kharif, 94		Rabi, 94-95	
	Cumulative Availability as on 30.09.93	Sales as on 30.09.93	Cumulative Availability as on 31.03.94	Sales as on 31.03.94	Cumulative Availability as on 30.09.94	Sales as on 30.09.94	Cumulative Availability as on 31.03.95	Sales as on 31.03.95
Andhra Pradesh	998.47	776.22	1052.61	965.48	887.20	776.02	1147.82	1009.27
Karnataka	412.05	369.20	334.87	302.38	414.36	388.83	369.72	347.28
Tamil Nadu	278.67	229.03	477.60	422.19	250.45	224.28	518.58	479.29
Gujarat	361.45	327.04	430.41	372.12	423.68	391.05	560.43	550.70
Madhya Pradesh	594.89	508.36	502.67	422.77	601.79	580.25	552.53	519.73
Maharashtra	988.27	870.34	558.38	521.89	969.08	900.88	676.09	591.58
Rajasthan	337.78	298.16	452.96	376.63	414.34	352.34	543.26	504.30
Haryana	525.07	431.37	667.80	579.65	473.48	439.93	669.39	614.83
Punjab	1004.15	827.30	1280.86	1065.06	914.40	887.49	1158.51	1068.24
Uttar Pradesh	1873.19	1519.56	2584.74	2277.10	1814.93	1875.44	2604.59	2272.35
Bihar	462.78	430.63	532.39	488.66	519.87	491.09	578.99	524.49
Orissa	205.20	165.02	97.60	83.19	167.94	157.23	118.68	111.20
West Bengal	335.87	317.85	511.66	432.06	347.60	334.27	553.21	472.26
Assam+NE States	91.91	76.85	88.44	80.82	78.58	72.32	99.32	73.47
Others	185.88	151.42	121.24	114.52	189.49	156.08	138.88	126.18
All India Total :	8815.59	7298.25	9854.23	8502.50	8442.19	7788.09	10274.55	9285.11

Construction of Gas Turbine in Assam

3158. SHRI KABINDRA PURKAYASTHA :
SHRI DWARAKA NATH DAS :

Will the Minister of POWER be pleased to state :

(a) whether DLF company of Delhi have inaugurated its office at Silchar for construction of Gas turbines out of the gas available from Baskawdi and Adamtilla of Barak Valley of Assam;

(b) if so, when these projects are going to be started and the time by which electricity is likely to be generated; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):
(a) to (c). Assam Electricity Board has informed that DLF Power Limited have established construction office on 4th October, 1995 at Rangpur, Silchar for the power projects at Adamtilla and Baskandi and activities on both the projects have already started. The projects are scheduled for commissioning by 1996-97.

Construction of Transmission Grid at Mirganj and Rupauli

3159. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of POWER be pleased to state:

(a) whether a transmission grid has been constructed at Mirganj and Rupauli, in the Purnea district of Bihar, but has not been started;

(b) whether due to non-functioning of both the transmission grid electricity is not being supplied in and around Purnea;

(c) if so, whether the Government propose to start both the transmission grids; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):
(a) to (d). 33/11 KV power Sub-Stations at Mirganj and Rupauli are under construction. BSEB has informed that this work is presently held up due to paucity of funds.

Energy Conservation Practice

3160. DR. LAXMINARAYAN PANDEYA :
MAJ GEN. (RETD.) BHUWAN
CHANDRA KHANDURI :

Will the Minister of POWER be pleased to state :

(a) whether the Government have taken note of the suggestion of the International Energy Initiative (IEI) Director for Asia, Mr. V. Balasubramaniam that a quarter

of power consumed by motor drive systems in India could be saved by effecting energy conservation practice;

(b) if so, whether the Government have initiated any steps to identify and implement the energy conservation practice; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):
(a) to (c). No such formal suggestion has been made to the Government. However, energy conservation is a thrust area identified by the Government. Various measures undertaken by the Government to encourage energy conservation inter-alia include several training programmes held regularly for enhancing inhouse capabilities of various industrial units to increase energy efficiency in motors. A specific demonstration project on energy saving through efficiency improvement in motor operated fans in cement industry has also been taken up. Strengthening of inhouse capabilities of industrial units through demonstration projects such as these will help industry adopt energy efficiency practices.

[Translation]

Construction of Bridge in U.P.

3161. SHRI PRABHU DAYAL KATHERIA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether a foundation stone was laid for the construction of a bridge over river Chambal in Western Uttar Pradesh;

(b) if so, the steps taken by the Government to construct the bridge; and

(c) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (c). The question does not mentioned the specific location of the bridge, the year of laying foundation stone etc. However, this Ministry had approved a bridge at Pinhatghat over river Chambal in Agra District in Uttar Pradesh in January 1989 under the Scheme 'Roads in Special Problem Areas' of Uttar Pradesh, Madhya Pradesh and Rajasthan. This scheme covered construction of roads and bridges in the dacoity affected areas of these States. The State Government, however, could not take up the construction of this bridge.

The Ministry reviewed the progress of works sanctioned under this scheme in these States in February 1992 and found that the progress was generally slow. Taking into account the improvement in the dacoity problem, the State Governments were requested not to take up any works which were not

started till February 1992 and to complete the ongoing works for which funds were being released each year by this Ministry.

[English]

Allotment of Land

3162. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Delhi has stated in August 1994 to set up an enquiry Committee on the allotment of 28,397 plots to landless people in Delhi in rural areas during 1980-90, there being no record of eligible allottees, repeated sale of allotted lands etc;

(b) if so, whether any Committee has been set up and if so, the details thereof;

(c) whether the Committee has submitted any report and the details thereof;

(d) if not, the reasons therefor and the steps taken to expedite the report from the Committee;

(e) whether bhumidhars to whom agricultural land in Delhi was given for cultivation have sold/transferred those lands; and

(f) if so, the reasons as to why the weaker sections of people cannot sell/transfer their plot to others similarly?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (f). The information is being collected from the Government of National Capital Territory of Delhi.

Review of Stand on Nuclear Weapons

3163. SHRI SRIKANTA JENA :
PROF. RASA SINGH RAWAT :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government propose to review its stand on nuclear weapons capability in view of the recent changes in policies of various countries in this regard and in view of the indefinite extension of NPT;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). India's nuclear programme is extensive and geared exclusively towards peaceful purposes. The decision taken by states parties to indefinitely extend the NPT does not change our position which enjoys national consensus. While we are opposed to the NPT since it

is a discriminatory treaty, we remain committed to the goal of non-proliferation. India will continue to work for achieving genuine non-proliferation through elimination of all nuclear weapons.

However, the security situation of India remains constantly under review and Government will take all necessary measures designed to cope with any threat that may be posed to the security of the nation.

Instigation of Neighbours

3164. SHRI DATTATRAYA BANDARU :
SHRI LAKSHMAN SINGH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "US training ISI in Pak, says Chavan" appearing in the "Hindustan Times" dated October 25, 1995;

(b) if so, the details thereof;

(c) whether neighbouring countries are being assisted by the other countries in their defence preparedness which is creating security implications for our country; and

(d) if so, the names of the countries that are assisting Pakistan and China in defence preparedness?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) At a press conference on October 25, 1995 the Home Minister, stated that his address to the Indo-Tibetan Border Police officers on October 24, 1995 had been misquoted by the media and that what he had actually said was that the Army officers of Pakistan were setting up training camps and interfering in the internal affairs of India.

(c) and (d). Government are aware of the substantial acquisition of arms by neighbouring countries from a variety of sources. This is not in the interest of peace and stability in the region and has adverse implications for Indian security. The clandestine acquisition of missiles and nuclear technology by Pakistan has been a matter of particular concern to India.

Bulk Drugs

3165. DR. (SHRIMATI) K.S. SOUNDHAM : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether bulk drugs have been kept reserved for the public sector, if so, the names thereof and also the reasons therefor;

(b) whether drugs produced using recombinant DNA technology alongwith specific cell or tissue targeted,

formulations also remain under compulsory licensing, if so, the reasons therefor; and

(c) whether substantial price decontrol will now enable drug companies to make more money, if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) As per the "Modifications in the Drug Policy, 1986" five bulk drugs viz. (1) Vitamin B1 (2) Vitamin B2 (3) Folic Acid (4) Tetracycline and (5) Oxytetracycline have been kept reserved for public sector for the reason that adequate capacity exists in public sector to meet the country's demand and heavy public investment has been made for their production.

(b) Bulk drugs produced by the use of recombinant DNA technology, bulk drugs requiring in-vivo use of nucleic acids as the active principles and specific cell/tissue targetted formulations have been kept under compulsory licensing, since there is need to keep constant watch on these new and upcoming products in view of risks associated with their production.

(c) The pricing policy has been decided taking into consideration the aspects of availability, quality and price of medicines which are all equally important in the interest of common man.

[Translation]

Supply of Power to H.P.

3166. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of POWER be pleased to state :

(a) the percentage of power being supplied by the Punjab Electricity Board to Himachal Pradesh;

(b) the percentage of power agreed to be supplied to Himachal Pradesh at the time of division of Punjab;

(c) whether the Government of Himachal Pradesh and the Members of Parliament from that State, have urged the Union Government to persuade Punjab Electricity Board to give the agreed share of Himachal Pradesh to that State;

(d) if so, the reaction of the Union Government thereto and efforts being made in this regard; and

(e) the time by which the issue is likely to be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) There is no agreement for the supply of power from Punjab to Himachal Pradesh. However, Himachal Pradesh has been sharing power from the Bhakra-Nangal Beas Project.

(b) The provisions of the Punjab Re-organisation Act, 1966 do not specify the share of Himachal Pradesh out of the Bhakra-Nangal Beas Project.

(c) to (e). The Government of Himachal Pradesh has been claiming for the enhancement of its share from the Bhakra-Nangal Beas Project. The Government of India's stand in this connection is that this issue is to be resolved by the concerned States themselves since this is not a central sector project.

Ghatsila Copper Complex

3167. SHRI SHAILENDRA MAHTO : Will the Minister of MINES be pleased to state :

(a) whether the Dhobuni, Chapri and various other mines of H.C.L. (Hindustan Copper Limited)/I.C.C. have been lying closed since long and as a result of it, all the units of Ghatsila Copper Complex have been suffering heavy loss;

(b) if so, the details thereof;

(c) the steps being taken by the Government to restart these mines; and

(d) the number of the employees and their dependents facing financial loss/unemployment due to the closure of these copper producing mines/units?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) and (b). Dhobani mine was not in Operation when Government nationalised ICC Group of Mines. Dhobani mine was closed by the erstwhile private management in 1953. As far as Chapri mine is concerned it is still a deposit and not an operating mine.

(c) HCL is examining the possibility of bringing back Dhobani mine in operation. To exploit the deposit of Chapri Sidheswar, Global tenders were invited for setting up of a joint venture proposal. However, the process of tendering has been suspended as the lease of the above deposit has not been renewed by the Government of Bihar and the matter is pending in Central Mining Tribunal. Since Dhobani mine was closed before HCL took over ICC group of mines in 1972, the losses due to its closure are not known.

(d) Does not arise in view of reply given at (a) and (b) above.

[English]

High Level Appointments

3168. SHRI MOHAN RAWALE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact the age of superannuation of Board level officers of public sector undertakings is 58 years;

(b) if so, the details of such Board level officers in public sector undertakings under the Ministry of Surface Transport, who continued on their posts beyond the age of 58 years during 1993, 1994 and 1995 so far;

(c) whether their continuation/extension had been approved by the Appointment Committee of the Cabinet;

(d) if not, the reasons and justification for their continuation/extension in service;

(e) whether in some cases the requests for such extensions were rejected by the Appointment Committee of the Cabinet but they continued in service; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) to (f). The information is being collected and will be laid on the Table of the Lok Sabha.

Appointments in National Highway Authority of India

3169. SHRI ANADI CHARAN DAS : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the post-wise appointments made in the National Highway Authority of India on deputation/regular basis in the categories of Group 'A', 'B' and 'C';

(b) whether reservation for SCs/STs and 40 point roster have been followed in (a) above;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the time by which the quota for SCs/STs would be completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) The post-wise appointment made in the National Highway Authority of India in the categories of Group 'A', 'B' and 'C' are as follows :

Group	Category	No. of posts filled in	Basis
A	General Manager	2	Deputation
A	Deputy General Manager	1	Regular
A	Deputy General Manager	3	Deputation
A	Manager	3	Deputation
B	Private Secretary	4	Deputation
B	Accounts Officer	1	Deputation
B	Personal Assistant	1	Deputation
C	Steno Grade D	3	Temporary
C	Cashier	1	Deputation
Total		19	

(b) to (e). As per the latest orders of Government, a 200 point roster for SC/ST/OBC is applicable to the National Highways Authority of India at present.

Reservation orders are not applicable in respect of posts filled up on deputation basis. 15 out of the 19 posts have been filled on deputation basis. One officer who was originally recruited as Senior Manager has been promoted as Deputy General Manager on regular basis. There was only one sanctioned post of Senior Manager and therefore the reservation orders were not applicable in this case. It has been decided to fill up the posts of Stenographer Grade 'D' by direct recruitment. An advertisement was issued calling for applications for the posts of Stenographer Grade 'D'. There are at present 9 sanctioned posts of Stenographer Grade 'D'. Out of this, as per the 200 point roster, two posts are to be reserved for Scheduled Castes, one for Scheduled Tribe and two for Other Backward Classes. So far, three posts have been filled up, out of which one is OBC and two are in the General Category. A decision has been taken to issue a separate advertisement in leading papers inviting applications for Stenographer Grade 'D' exclusively from SC/ST/OBC candidates. These will be filled up as soon as the candidates are available.

Mineral Exploration Corporation Limited

3170. SHRI RABI RAY : Will the Minister of MINES be pleased to state :

(a) whether the Mineral Exploration Corporation Limited has failed to meet drilling and mining during April-September, 1995;

(b) if so, the details thereof; and

(c) the steps taken by the Government to enable the MECL to reach its targets?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) Yes, Sir.

(b) During April-September, 1995, Mineral Exploration Corporation Limited (MECL) achieved 67,430 metres of drilling (75%) and 991 metres of mining (62%) against the targets of 90,000 metres and 1,600 metres respectively.

(c) (i) The physical and financial performance of the Company is reviewed regularly in the Quarterly Performance Review Meetings taken by Secretary (Mines) and two OPR meetings of MECL for the quarter April-June, 1995 and July-September, 1995 were held on 29.8.95 and 29.11.95 respectively, in which, the Company was directed to make all-out efforts with available resources to improve its performance in order to achieve the targets fixed for the year 1995-96.

(ii) The Government has also provided an amount of Rs. 1.75 crores as Non-Plan loan in order to help the Company to achieve its targets.

Tree Plantation Under NABARD - VIMCO Scheme

3171. SHRI LAKSHMAN SINGH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether any work of tree plantation has been carried out under the "NABARD-VIMCO" scheme in the country;

(b) if so, the States in which this scheme has been implemented; and

(c) the average of land converted into forest as a result of implementation of the above scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELAND DEVELOPMENT) (COL. RAO RAM SINGH): (a) and (b). Yes, Sir. According to the information supplied by the WIMCO, the scheme is being implemented as a continuing scheme since 1984 in the States of Haryana, Punjab and Uttar Pradesh for plantation of Poplar species under the National Bank for Agriculture and Rural Development (NABARD)-WIMCO Agro-Forestry scheme. In the States of Assam and West Bengal, 'Kadam' species are planted from 1991 under the scheme.

(c) Poplar and 'Kadam' species are raised in the agricultural lands with agricultural crops as inter-cropping under the scheme. However, the land is not converted into a forest. At an average rate of 500 plants per hectare, from 1984 till March 1995, about 25,000 hectare were planted under the scheme.

Inadequate Storage Facility in Horticultural Productions

3172. SHRI ASTBHUJA PRASAD SHUKLA :
DR. K.D. JESWANI :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the horticultural production get wasted due to inadequate food processing, storage and infrastructural facilities; and

(b) if so, the reasons therefor and the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) and (b). Although, no specific survey has been conducted to assess the actual wastage of horticultural produce, it was estimated in 1981 that quality deterioration and subsequent loss of value and wastage that takes place is about 25 to 30% in some fruits and vegetables, mainly due to their perishability, inadequacy of post harvest infrastructure and processing facilities. The total quantitative loss may not exceed 5%-7% of their total production. The Government is implementing a number of plan Schemes which encourage setting up of processing units and creation of infrastructural facilities to minimise the losses.

Capping of Agni Missile Programme

3173. SHRIMATI SUSEELA GOPALAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that U.S. Congress has been told that India's decision to cap Agni missile programme was in response to US missile capping proposals;

(b) whether the Government has taken up the matter with the US Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Potable Sea Water

3174. SHRIMATI SAROJ DUBEY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have any scheme to make the sea water potable;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) No, Sir.

(b) Does not arise.

(c) No such scheme has been received from any State Government. Moreover, the requirement in rural areas with brackishness in drinking water is being met by alternative safe sources or supply through desalination plants based on brackish ground water.

Mineral Based Industries in Bihar

3175. SHRIMATI GIRIJA DEVI : Will the Minister of MINES be pleased to state :

(a) whether the Government propose to set up some mineral based industries in Bihar during the Eighth Five Year Plan period;

(b) if so, the number of such industries; and

(c) the locations/sites identified for the purpose and other details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (c). Mineral based industries set up in Bihar during the Eighth Five

Year Plan period as furnished by Government of Bihar are as under :

FERROUS MINERAL (IRON ORE)

1. TISCO, Jamshedpur—Modernisation and expansion.
2. Bokaro Steel Limited—Modernisation and expansion.
3. Usha Martin Industries, Adityapur—Modernisation and expansion from one lac tonnes to 2 tonnes per year.

GRANITE BASED INDUSTRIES

4. Bihar Granite Limited, Dumka—under partial production.
5. Ranchi Granite, Ranchi.

LIMESTONE

6. Eastern Cement (India), Bokaro—Expansion.
7. Eastern Cement (Mini Cement), Ramgarh.
8. Bahubali Cement, Fatwah.

OTHERS

9. Bodh Gaya Ceramics Limited.
10. Babul Smokeless Coke, Madhubani.
11. Maharani Fuels, Muzaffarpur.
12. Shushila Ceramics, Hajipur.
13. Shiv Domestic Coke, Fatwah.
14. Pushpajhali Coke, Aurangabad.
15. Aman Coke, Aurangabad and Patna.
16. Magadh Smokeless, Aurangabad.
17. Baidyanath Chemicals, Daltonganj.
18. R.S. Coke, Hazaribagh.
19. Ashoka Smokeless, Patratu.
20. Inter Link Coke, Patratu.
21. Solar Smokeless, Hazaribagh.
22. Balajee Fuels, Daltonganj.
23. Basic Fuels, Giridih.
24. Gya Coke, Gaya.
25. Arya Coke, Hazaribagh.
26. Mithila Coke, Muzaffarpur.
27. Sewarnrekha Coke, Darbhanga.
28. Gautam Coke, Ranchi.

Prime Minister's Talks with US Leaders

3176. SHRI MOHAN SINGH (DEORIA) : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Prime Minister held any bilateral talks with US leaders during his recent visit to New York in connection with the 50th anniversary of the UNGA; and

(b) if so, the issues figured in his talks with them and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir.

(b) Does not arise.

Rural Sanitation Programme

3177. SHRI RAM SINGH KASHWAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the allocations earmarked by the Union Government for Rural Sanitation Programme during the year 1994-95, State-wise;

(b) the States which have sought more funds for rural sanitation;

(c) whether the Union Government have taken any decision to develop the model village under the said programme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The Statewise allocation under the Centrally Sponsored Rural Sanitation Programme during the year 1994-95 is given in the enclosed *statement*.

(b) the State Governments of Andhra Pradesh, Gujarat, H.P., Kerala, Manipur, Sikkim, U.P., and Union Territory of Andaman and Nicobar Islands had sought more funds for rural sanitation.

(c) Yes, Sir.

(d) Development of 67 villages as model sanitation villages have been approved in the following States :

State	No. of model village schemes sanctioned so far
Andhra Pradesh	9
Assam	1
Bihar	8
Himachal Pradesh	1
Karnataka	4
Kerala	5
Madhya Pradesh	3
Maharashtra	9
Orissa	3
Rajasthan	4
Tamil Nadu	7
Uttar Pradesh	13
	67

STATEMENT

(in Rs. lakhs)

S.No.	States/UTs	Allocation Numer CRSP during 94-95
1.	Andhra Pradesh	315.000
2.	Arunachal Pradesh	9.000
3.	Assam	115.000
4.	Bihar	560.000
5.	Goa	5.000
6.	Gujarat	142.00
7.	Haryana	51.000
8.	Himachal Pradesh	53.000
9.	J and K	70.000
10.	Karnataka	256.000
11.	Kerala	194.000
12.	Madhya Pradesh	368.000
13.	Maharashtra	404.000
14.	Manipur	15.000
15.	Meghalaya	16.000
16.	Mizoram	5.000
17.	Nagaland	11.000
18.	Orissa	221.000
19.	Punjab	52.000
20.	Rajasthan	190.000
21.	Sikkim	5.000
22.	Tamil Nadu	334.000
23.	Tripura	23.000
24.	Uttar Pradesh	783.000
25.	West Bengal	303.000
26.	D and N Haveli	5.000
27.	A and N Island	5.000
28.	Lakshadweep	5.000
29.	Pondicherry	5.000
30.	Delhi	5.000
31.	Daman and Diu	5.000
32.	Chandigarh	5.000
Total		4535.000

[English]

Central Institute of Plastic Engineering and Technology

3178. SHRIMATI KRISHNENDRA KAUR (DEEPA): Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Central Institute of Plastic Engineering and Technology has set up its extension centres in the country;

(b) if so, the details including the locations thereof;

(c) whether the Institute/Government have received any proposal to establish such extension centre at Jaipur in Rajasthan; and

(d) if so, the details thereof and the present position in the matter?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) and (b). Yes, Sir. The Central Institute of Plastics Engineering and Technology has set up its extension centres at Ahmedabad, Amritsar, Bhopal, Bhubaneshwar, Hyderabad, Imphal, Lucknow and Mysore with Headquarter Centre at Madras.

(c) No, Sir.

(d) Does not arise.

[Translation]

Deep Sea Fishing

3179. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the facilities provided to the foreign companies for fishing in the Bay of Bengal are being misused in a large scale;

(b) if so the action taken by the Government to check it;

(c) whether the whole catch is being sent to the foreign countries by the foreign companies;

(d) if so, the details thereof and the reasons therefor, and

(e) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) and (b). No foreign companies have been permitted for fishing in the Bay of Bengal. However, 18 Indian companies have been given permission for operation of 68 deep sea fishing vessels under joint venture, lease and charter from the base ports located on the East Coast. Out of these 68 vessels, 20 vessels are in operation, at present.

(c) and (d). Catch from the chartered/leased and joint venture vessels is exported by the Indian companies to foreign countries after inspection and export formalities by concerned Indian authorities as per rules.

(e) Does not arise.

[English]

Private Power Plants Using Diesel as Fuel

3180. SHRI CHIRANJI LAL SHARMA : Will the Minister of POWER be pleased to state :

(a) whether private power plants have been barred from using diesel as fuel;

(b) if so, the reasons therefor; and

(c) its impact on supply of power?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Yes, Sir.

(b) and (c). The Government has permitted power plants to be set up based on heavy distillates such as Low Sulphur Heavy Stock (LSHS), Furnace Oil (FO), Heavy Furnace Oil (HFO) and Heavy Petroleum Stock (HPS), in order to meet the immediate energy/peaking shortages, pending commissioning of the larger coal/gas based and hydro plants which have longer gestation period. Since the country is deficit in petroleum and petroleum products, judicious use of such fuels for power generation purposes is essential, keeping in view the resultant foreign exchange burden. Since High Speed Diesel is critically required in the defence, transport and domestic sector and since alternate fuels, as indicated above, can be used for power generation, the policy has barred the use of High Speed Diesel for power generation for projects coming up in the future. This decision of the Government is not likely to affect the power supply position.

Funds Under Jawahar Rozgar Yojana

3181. SHRI R. ANBARASU : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government are aware that funds allocated for Jawahar Rozgar Yojana are misused by the Tamil Nadu Government;

(b) if so, the facts and details thereof; and

(c) the corrective measures Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) As per information furnished by the State of Tamil Nadu, JRY funds been utilised by the

Government of Tamil Nadu in accordance with the guidelines of the JRY.

(b) Does not arise.

(c) Comprehensive and elaborate guidelines have been framed which are to be followed by the respective implementing agencies, under JRY. As per these guidelines, JRY funds (Central share as well as State share), shall be kept in a bank or a post office in an exclusive and separate savings bank account by the Zilla Parishads/DRDAs/Village Panchayats. The bank could be a nationalised bank, a scheduled bank or a cooperative bank. The drawal of funds from the JRY accounts, by the DRDAs/Zilla Parishads, shall only be made for incurring expenditure under the Yojana. In respect of Village Panchayats, the amount for payments from the account should be drawn through a cheque. The cheque shall be signed by the head of the Panchayat along with another persons who has been specially authorised by the Village Panchayat by a Resolution. The other persons must be a person of a member of Village Panchayat or a Secretary of the Panchayat. Payment of every amount should be authorised in the meeting of the village Panchayat and the Gram Sabha should be informed about it in its following meeting. Drawal for any other purpose shall be unauthorised.

[Translation]

Voluntary Organisations Blacklisted by CAPART

3182. SHRI KUNJEE LAL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of voluntary organisations blacklisted by the Council for Advancement of Peoples Action and Rural Technology (CAPART), State-wise;

(b) the reasons for blacklisting these organisations and the name of the agency making investigation in this regard;

(c) the total amount provided by "CAPART" to the blacklisted organisations and the estimated amount feared misutilised out of it;

(d) the details of the persons responsible for misutilising the amount and action taken against them;

(e) State-wise details of those organisations against which inquiry is being conducted by "CAPART" for misutilising the amount;

(f) whether "CAPART" would take action against the blacklisted organisations; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) As on 30.9.1995, CAPART has blacklisted 360 voluntary organisations including those

blacklisted by other Government agencies/departments. The State-wise break-up is given in the enclosed Statement.

(b) CAPART has blacklisted the voluntary organisations mostly on grounds of misuse of funds, false reporting, forging of documents, etc. The main agencies of investigation in such cases are the Project Evaluators deputed by CAPART to monitor the implementation of the sanctioned projects.

(c) The information is being collected and will be laid on the Table of the House.

(d) Individual responsibility would be fixed after completion of necessary investigations. Thereafter, appropriate actions would be taken against such individuals. However, CAPART has stopped further funding to the blacklisted voluntary organisations.

(e) The information is being collected and will be laid on the Table of the House.

(f) Yes, Sir.

(g) CAPART has reported that it has directed the delinquent voluntary organisations to refund the amounts where assistance has been recalled or projects terminated. In some cases, legal action against such voluntary organisations has also been initiated. Also, some of the cases have been referred to CBI by CAPART.

STATEMENT

S.No.	State	No. of Voluntary Organisations
1.	Assam	4
2.	Andhra Pradesh	72
3.	Bihar	71
4.	Delhi	19
5.	Gujarat	13
6.	Haryana	6
7.	Himachal Pradesh	1
8.	Karnataka	16
9.	Kerala	4
10.	Maharashtra	14
11.	Manipur	2
12.	Madhya Pradesh	14
13.	Orissa	7
14.	Rajasthan	27
15.	Tamil Nadu	7
16.	Uttar Pradesh	75
17.	West Bengal	8
Total		360 (Provisional)

Rehabilitation of Victims

3183. SHRI PHOOL CHAND VERMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether any proposal has been received by the Union Government from the State Government of Madhya Pradesh to raise the present amount of Rupees 163.10 crore to complete the action plan approved for the rehabilitation of Bhopal Gas Tragedy victims; and

(b) if so, the details thereof and the time by which Government would raise the funds for rehabilitation and to what extent?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) and (b). Yes, Sir.

The Government of Madhya Pradesh has requested for increasing the outlay of the Action Plan from Rs. 163.10 crores to Rs. 201.84 crores. The request is being examined for which further information has been sought from the State Government.

[English]

Achievements of Jawahar Rozgar Yojana

3184. SHRI GOPI NATH GAJAPATHI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the achievements made under JRY in each State since its inception; and

(b) the steps taken to make this centrally sponsored scheme more effective and meaningful?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) and (b). Since inception of the Jawahar Rozgar Yojana a total of 56097.61 lakh mandays of employment has been generated in the country under the scheme. A statement showing employment generated (yearwise & statewise) since inception of the scheme is enclosed. In order to make the implementation of the JRY more effective and meaningful, the Centre has recently written to the State Government to set up State, District and Block level Committees which would supervise, exercise vigilance and monitor the implementation of the scheme in the respective areas.

STATEMENT

Achievements of Jawahar Rozgar Yojana

EMPLOYMENT GENERATED UNDER JAWAHAR ROZGAAR YOJANA

(Lakh Mandays)

S.No.	State/UT's	1989-90	1990-91	1991-92	1992-93	1993-94	1994-95	1995-96
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	727.43	810.66	680.41	677.93	1028.90	812.25	209.22
2.	Arunachal Pradesh	7.25	8.44	6.57	6.52	4.85	5.58	0.83
3.	Assam	122.51	126.02	124.02	109.72	278.24	263.29	64.01
4.	Bihar	907.31	1130.05	847.68	1036.16	1474.25	986.88	523.49
5.	Goa	8.62	8.88	9.56	8.12	8.53	6.45	4.31
6.	Gujarat	202.93	188.82	254.13	235.03	232.64	258.48	74.17
7.	Haryana	34.13	35.03	37.49	32.63	33.29	33.96	7.02
8.	Himachal Pradesh	37.86	35.86	34.16	26.16	34.54	28.87	8.22
9.	Jammu & Kashmir	52.19	54.27	60.37	43.01	32.16	88.04	17.17
10.	Karnataka	407.56	486.56	401.64	418.29	651.30	499.67	130.95
11.	Kerala	231.79	180.96	177.08	134.54	120.43	100.01	34.09
12.	Madhya Pradesh	932.24	958.57	945.39	709.66	849.24	1075.25	248.54
13.	Maharashtra	795.93	850.22	771.64	823.53	1188.50	1100.73	294.81
14.	Manipur	10.50	12.16	5.11	5.23	6.68	7.16	4.06
15.	Meghalaya	4.02	7.88	12.02	8.90	9.55	8.50	2.11
16.	Mizoram	4.79	19.69	5.95	4.78	6.32	5.72	1.46
17.	Nagaland	20.29	18.98	27.92	15.47	16.02	8.47	0.00
18.	Orissa	517.63	341.97	348.86	326.39	522.96	604.51	211.75
19.	Punjab	34.23	21.81	19.76	31.78	38.57	24.36	0.00
20.	Rajasthan	443.77	506.01	387.63	339.09	450.37	545.58	119.03
21.	Sikkim	6.28	8.80	13.62	13.42	10.14	7.03	3.94
22.	Tamil Nadu	910.81	755.21	831.73	767.86	881.10	1027.66	402.67
23.	Tripura	19.53	19.06	20.71	13.94	23.41	29.02	10.33
24.	Uttar Pradesh	1624.93	1628.27	1562.14	1496.29	1791.16	1395.94	479.02
25.	West Bengal	558.81	516.85	491.99	525.55	554.03	580.82	159.15
26.	A & N Islands	3.08	2.97	2.18	1.71	1.81	2.59	0.31
27.	Chandigarh	0.42	0.11	0.00	0.00	0.00	0.00	0.00
28.	D & N Haveli	3.04	2.84	3.94	2.70	2.34	2.07	0.28
29.	Daman & Diu	1.08	0.63	0.88	0.12	0.59	0.55	0.31
30.	Delhi	2.30	0.89	0.00	0.00	0.00	0.00	0.00
31.	Lakshadweep	2.53	2.23	2.23	2.68	2.21	1.91	0.50
32.	Pondicherry	8.08	4.89	5.20	3.81	4.27	4.72	2.90
Total		8643.87	8745.59	8092.01	7821.02	10258.40	9517.07	3019.65

Iron Ore Mines of NMDC

3185. SHRI PRAMOTHES MUKHERJEE :
SHRI TARA SINGH :

Will the Minister of STEEL be pleased to state :

(a) whether iron ore mine of the NMDC are incurring losses and are under-utilised; and

(b) if so, the position of each of the iron ore mines of the NMDC?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) No, Sir.

(b) Does not arise.

Offensive Language by Pak Leaders

3186. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have taken note of immoderate and offensive language used by Pakistani leaders against India at international fora;

(b) if so, details of such cases during 1995; and

(c) the reaction of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). Pakistani representatives have, in certain instances, used undignified language against India in various international fora. The resort to such language is a reflection of the lack of international support to their constant anti-India tirade. Indian representatives have responded in adequate measure and with dignity to the points raised against India by Pakistani representatives in such fora.

ISI Activities in Bangladesh

3187. SHRI ATAL BIHARI VAJPAYEE :
MAJ. GEN. (RETD.) BHUWAN
CHANDRA KHANDURI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether there has been a spurt in the anti-India activities of Pakistan's Inter-Services Intelligence inside Bangladesh in the recent past;

(b) whether this matter was discussed at the official level with the official of the Bangladesh Government in Dacca during July, 1995;

(c) if so, the response of the Bangladesh Government to the concern of the Government of India;

(d) whether it is a fact that Pakistan and Bangladesh have not ratified the SAARC Convention on terrorism so far; and

(e) whether the Government have any plan to counter anti-India activities sponsored in Bangladesh to create disturbance in the North Eastern regions of the country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The Government is aware of anti-India activities of Pakistan's Inter-Services Intelligence inside Bangladesh.

(b) This matter was taken up during official level talks in Dhaka in June, 1995.

(c) It was decided that senior officials concerned from the two sides would meet to discuss all security related issues.

(d) Both Pakistan and Bangladesh have ratified the SAARC Regional Convention on Suppression of Terrorism.

(e) Security related concerns are taken up on a regular basis with the Government of Bangladesh. Government have taken a series of steps which include deployment of additional security forces, enhanced vigilance, and coordination among various security agencies and the concerned State Governments for effective anti-insurgency operations.

Land Allotment by VPT

3188. SHRI RAMA KRISHNA KONATHALA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Visakhapatnam Port Trust (VPT) has been offering their lands to private entrepreneurs on long term lease;

(b) if so, the details thereof from January, 1993, till date;

(c) whether all the leases are in accordance with the terms and conditions; and

(d) if not, the reasons therefor and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Yes, Sir.

(b) A statement is enclosed.

(c) Yes, Sir.

(d) Does not arise.

STATEMENT

Following Private entrepreneurs have been allotted land on 30 years long term lease by VPT from 1.1.93 to till date.

S.No.	Name of the Entrepreneurs	Area allotted
1	2	3
1.	M/s Andhra Petrochemical.	2454.6 sq mtrs.
2.	M/s Besemn Inraport Services (P) Ltd.	4.00 Ac.

1	2	3
3.	M/s K.R. & Sons.	10.00 Ac.
4.	M/s Dolphin Constructions.	15.00 Ac.
5.	M/s Prathyusha Stevecon (P) Ltd.	6.06 Ac.
6.	Bhartiya Vidhya Bhavan.	1159 Sq. yds.
7.	M/s Sotnra Shipping Services (P) Ltd.	4.78. Ac.
8.	M/s Sarat Chatterjee & Co.	0.76 Ac.
9.	M/s Alu Flouride.	7.00 Ac.
10.	M/s Visakha Storage System (P) Ltd.	50.00 Ac.
11.	M/s Visakha Petroleum Products Ltd.	25.00 Ac.
12.	M/s Indo-Flames Petrochemicals Ltd.	10.00 Ac.
13.	M/s Tinna Oils & Chemicals Ltd.	5.00 Ac.
14.	M/s Tinna Shipping & Warehousing (P) Ltd.	5.83 Ac.

Target of Steel Production

3189. SHRI DEVENDRA PRASAD YADAV : Will the Minister of STEEL be pleased to state :

- the projected target of steel production by the end of Ninth Five Year Plan period;
- the extent of private sectors involvement therein;
- the financial implications thereof; and
- the details of investments to be made during the Eighth and Ninth plan periods?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) The Ministry of Steel has projected that the demand of steel, including requirement for export will be about 37 million tonnes in 2001-2002, the terminal year of Ninth Five Year Plan. However, production target for Ninth Five Year Plan has not yet been finalised.

(b) and (c) The increase in demand will be met through creation of additional capacity in private sector and through modernisation and expansion of existing steel plants in public sector, since there is no proposal to set up any new steel plant in public sector. Investments in private sector will depend upon several factors like the technology to be adopted, capacity of the plant, product-mix of the plant, etc.

(d) The Government has approved an outlay of Rs. 14579.00 crores with budgetary support component of

Rs.774.00 crores for the Eighth Five Year Plan (1992-97) for the Public Sector Undertakings of Ministry of Steel. The process of fixing the targets and outlay of Public Sector Undertakings of Ministry of Steel during Ninth Five Year Plan has not yet been completed.

Passport Offices in Kerala

3190. SHRI RAMESH CHENNITHALA :
SHRI KODIKKUNNIL SURESH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- the number of passport offices in Kerala;
- the average number of applications handled every month by each office;
- whether there is delay in the issue of passport;
- if so, whether is any proposal to open another passport office in the State;
- if so, the details thereof; and
- if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Three are three Passport Offices in the State of Kerala in Thiruvananthapuram, Cochin and Kozhikode.

(b) The average number of passport applications received every month is approximately 7700, 7000 and 11200 by Passport Offices in Thiruvananthapuram, Cochin and Kozhikode respectively.

(c) There is no delay in issue of fresh passports by these Passport Offices.

(d) No, Sir.

(e) Does not arise.

(f) The Standing Committee of Parliament has recommended that new Passport Offices should be opened only in regions from where input of applications for passports is a minimum of 50,000 per annum. Opening of new Passport Offices does not itself improve the services until necessary infrastructure and personnel are available. The Government is, therefore concentrating on clearing the backlog of pending applications and trying to cut down on delays in issuing passports and streamlining and simplifying procedures.

Mineral Reserves

3191. SHRI HARADHAN ROY : Will the Minister of MINES be pleased to state :

(a) the estimated reserves of different kinds of minerals in the country, State-wise; and

(b) the quantity of minerals mined during each of the last three years, State-wise and the cost thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Displaced Persons of Orissa

3192. SHRI RAJESH KUMAR : Will the Minister of POWER be pleased to state :

(a) the number of people displaced in Orissa during the last five years due to the implementation of different power projects;

(b) the steps taken to rehabilitate those people; and

(c) the details of schedule thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) 5590 families have been displaced in Orissa during the last 5 years due to construction of Ib Thermal Power Station and Upper Indrawati Power Project. 2351 families have been displaced due to the construction of Talcher Thermal Power Projects.

(b) and (c). Displaced persons have received rehabilitation assistance from time to time as per the rehabilitation policy of the Orissa Government.

[Translation]

Construction of Bridges

3193. SHRIMATI SHEELA GAUTAM :
SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of bridges constructed/proposed to be constructed on the National Highways during the Eighth Five Year Plan, year-wise and State-wise;

(b) the number of bridges being repaired, State-wise; and

(c) the expenditure incurred on repairing of these bridges during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) The number of bridges on National Highways constructed/proposed to be constructed during the 8th Five Year Plan (Year-wise) is given in the enclosed statement-I.

(b) and (c). The number of bridges on National Highways repaired/being repaired & the funds released during the last three years (year-wise & State-wise) is given in the enclosed Statement-II.

STATEMENT-I

S.No.	State	No. of Bridges Sanctioned (Nos.) in VIII Plan	1992-1993- 1994-		
			93	94	95
1.	Andhra Pradesh	34	1	-	4
2.	Arunachal Pradesh	3	-	-	-
3.	Assam	22	2	2	3
4.	Bihar	49	4	3	5
5.	Delhi	2	-	-	-
6.	Goa	3	-	-	-
7.	Gujarat	8	1	5	9
8.	Haryana	5	-	-	2
9.	Himachal Pradesh	32	3	5	4
10.	Karnataka	29	-	1	-
11.	Kerala	24	3	1	-
12.	Madhya Pradesh	42	3	-	7
13.	Maharashtra	55	6	6	6
14.	Manipur	6	-	-	-
15.	Meghalaya	17	4	1	1
16.	Orissa	18	-	2	6
17.	Punjab	12	-	-	4
18.	Rajasthan	23	5	1	1
19.	Tamil Nadu	18	-	1	7
20.	Uttar Pradesh	19	5	2	2
21.	West Bengal	17	3	3	-

STATEMENT-II

(Rs.in lakhs)

S.No.	State/UT	1992-93		1993-94		1994-95	
		Nos.	Amount released	Nos.	Expenditure	Nos.	Amount released
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1	1.19	1	1.00	1	7.00
2.	Arunachal Pradesh	-	-	1	16.00	1	33.00

1	2	3	4	5	6	7	8
3.	Assam	7	48.90	11	142.00	17	256.86
4.	Bihar	3	67.66	1	0.50	-	-
5.	Delhi	1	5.26	-	-	-	-
6.	Goa	2	60.80	2	6.70	1	8.80
7.	Gujarat	6	96.67	2	4.00	8	58.31
8.	Haryana	1	0.94	1	0.60	1	1.06
9.	Himachal Pradesh	5	43.05	3	37.94	1	1.00
10.	Jammu & Kashmir	2	13.00	2	20.60	-	-
11.	Karnataka	1	10.00	1	24.20	1	1.00
12.	Kerala	3	18.09	2	18.47	5	13.93
13.	Madhya Pradesh	8	57.90	7	3.87	8	7.29
14.	Maharashtra	3	40.30	5	24.13	8	60.82
15.	Manipur	-	-	1	7.77	1	2.00
16.	Meghalaya	-	-	-	-	1	2.00
17.	Nagaland	-	-	1	1.03	-	-
18.	Orissa	5	16.24	6	7.00	12	50.72
19.	Punjab	6	89.23	6	46.38	5	20.33
20.	Rajasthan	3	10.43	-	-	-	-
21.	Tamil Nadu	-	-	4	150.01	3	63.54
22.	Uttar Pradesh	9	50.21	7	27.65	8	160.64
23.	West Bengal	9	100.59	20	171.71	20	220.00

[English]

Per Capita Consumption of Power

Arsenic Free Water Project of West Bengal

3194. SHRIMATI MALINI BHATTACHARYA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government of West Bengal has submitted a project to provide arsenic free water to various districts in the State;

(b) if so, the details thereof; and

(c) response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). The Government of West Bengal has submitted a Project for German assistance for Arsenic affected urban and rural areas in 24 Paraganas district at an estimated cost of Rs.108 crores of which the rural component is Rs. 46 crores.

(c) The State Government has been informed that it is not necessary to seek foreign assistance for the project and it may be reformulated for assistance under the Sub-Mission programme of Rajiv Gandhi National Drinking Water Mission.

3195. SHRI CHETAN P.S. CHAUHAN : Will the Minister of POWER be pleased to state :

(a) whether Rajasthan is getting lesser allocation of power from Central Sector generating stations as per the present formula in force in this regard;

(b) whether the Government of Rajasthan has represented for review of this power allocation formula;

(c) if so, the action by Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No, Sir. Rajasthan is getting allocation of power from Central Sector generating station as per the present formula.

(b) to (d). No representation from the Government of Rajasthan has been received for review of the power allocation formula. The existing formula regarding distribution of the power to the State from the central power projects is working satisfactorily and as such at present, it is not envisaged to review the existing formula.

Production in Mines

3196. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of MINES be pleased to state :

(a) whether the rate of annual increase in the production in Mines has decline during the financial year 1994-95 in comparison to financial year 1993-94;

(b) if so, the facts in this regard;

(c) the rate of annual increase in the production in Mines during the last three years, separately;

(d) whether several arrangements had been made for allowing the private sector to invest capital in Mine Industries during the above years;

(e) if so, the capital invested by the private sector in this regard during the last three years, separately; and

(f) the extent of foreign exchange invested therein?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) and (b). No, Sir. As per the records maintained by Indian Bureau of Mines the Overall rate of annual production in minerals has increased from 2.3% in the financial year 1993-94 to 6.1% in the financial year 1994-95.

(c) The percentage of annual rates, increase/decrease in the production of various minerals during the financial year 1992-93, 1993-94 and 1994-95 is given in the enclosed statement.

(d) The new National Mineral Policy announced in March, 1993 has thrown open the mineral sector to private entrepreneurs. 13 minerals namely iron ore, manganese ore, chromite, sulphur, gold, diamond, copper, lead, zinc, molybdenum, tungston ore, nickel and platinum group of metals reserved for exploitation by public sector have been dereserved for exploitation by private sector.

(e) and (f). The information is being collected and will be laid on the Table of the House.

STATEMENT

Mineral	Unit	1992-93	1993-94	1994-95	% increase in 1993-94 over 1992-93	% increase in 1994-95 over 1993-94
1	2	3	4	5	6	7
METALLIC MINERALS						
Bauxite	Tonne	5144916	5534913	4757865	7.58	-14.00
Chromite	"	1071075	1064684	1139294	-0.60	7.01
Copper Ore	"	5209584	5009050	4767628	-3.85	-4.82
Gold	Kg.	1850	2075	2373	12.16	14.86
Iron Ore	000 t	57147	59655	63037	4.39	5.67
Lead Conc.	Tonne	60648	53850	52584	-11.20	-2.35
Managanese Ore	"	1902650	1696111	1642889	-10.90	-3.14
Silver	Kg.	46560	56096	45911	20.48	-18.20
Tin	"	65811	127340	59226	93.49	-53.50
Tungsten	"	5188	5247	5721	1.14	9.03
Zinc Conc.	Tonne	301283	290152	258215	-3.69	-7.56
NON-METALLIC MINERALS						
Agate	Tonne	650	725	600	11.54	-17.20
Apatite	"	16912	12342	11066	-27.00	-10.30
Asbestos	"	42213	41725	28610	-1.16	-31.40
Ball Clay	"	264849	367562	364368	38.78	-0.87
Barytes	"	480952	526346	483791	-9.44	-8.08
Calcareous Sand	"	83072	221218	181678	166.30	-17.90

1	2	3	4	5	6	7
Calcite	Tonne	64754	70793	62034	9.30	-12.40
Chalk	"	109220	109397	147980	0.16	35.27
Clay (Others)	"	39875	42308	59008	6.10	39.47
Corundum	Kg.	21210	20709	7220	-2.36	-65.10
Diamond	Carat	18017	19222	25845	6.69	34.46
Diaspore	Tonne	12085	11318	9923	-6.35	-12.30
Diatoma. Earth	"	0	0	0	0.00	0.00
Dolomite	"	3232042	3349526	3086894	3.63	-7.84
Dunite	"	0	7597	56834	0.00	648.11
Emerald	Kg.	0	0	0	0.00	0.00
Felsite	Tonne	000	904	1027	7.35	6.54
Felsper	"	74046	87155	81343	17.64	-6.67
Fireclay	"	461870	427824	384137	-7.37	-10.20
Fluorite (Conc.)	"	19596	22773	24788	16.20	8.85
Fluorite (Graded)	"	3160	4402	4546	39.30	3.27
Fusch.	"	1	154	797	153.000	417.50
Quartzite	"					
Garnet (Abrasive)	"	23029	48383	60508	110.10	25.06
Garnet(Gem)	Kg.	507	841	378	65.88	-55.00
Graphite	Tonne	78185	83956	101164	7.38	20.50
Gypsum	Tonne	1801677	1685531	1550812	-6.45	-7.99
Jasper	"	4284	5556	4443	29.69	-20.00
Kaolin	"	668110	645080	663190	-3.45	2.81
Laterite	"	494754	469045	367128	-5.19	-21.70
Kyanite	"	9716	10736	4680	10.50	-56.40
Lime Kankar	"	59275	130667	137787	120.40	5.45
Limeshell	"	106032	109595	78938	3.36	-28.00
Limestone	000 t	80204	83695	88128	4.35	5.30
Magnesite	Tonne	540904	374597	336181	-30.80	-10.30
Mica	"	2560	2144	1963	-17.00	-7.58
Mica (Waste &SCR)	"	1158	878	748	-24.20	-14.80
Ochre	"	148651	202405	191240	36.16	-5.52
Perlite	"	215	254	274	18.14	7.87
Phosphorite	"	689774	1035517	1086291	50.12	4.90
Pyrites	"	130100	115000	117650	-11.60	2.30
Pyrophyllite	"	82266	92373	91373	12.29	-1.08
Quartz	"	204754	177608	170138	-13.30	-4.21
Quartzite	"	108419	87030	72973	-19.70	-16.10
Salt (Rock)	"	2900	3100	2875	6.90	-7.26
Sand (others)	"	2096690	1444829	1249409	-31.10	-13.50
Shale	"	217881	192455	189273	-11.70	-1.65
Silica Sand	"	1208463	2163657	1268088	79.04	-41.40

1	2	3	4	5	6	7
Sillimanite	000 t	20394	12287	9972	-39.80	-18.80
Slate	"	14013	11136	6947	-20.50	-37.60
Steatite	"	413929	421257	388521	1.77	-7.77
Sulphur	"	14543	17579	19050	20.88	8.37
Vermiculite	"	1455	2322	1899	59.59	-18.20
Wollastonite	"	54183	62029	74538	14.48	20.17

Instability in Afghanistan

3197. SHRI SUDHIR SAWANT : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are concerned about the instability prevailing in Afghanistan and its impact on Indian security; and

(b) the steps being taken by the Government to bring about stability in the region?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Government are concerned at the unstable conditions in Afghanistan which can affect the region. Government support the efforts of the UNSG's Special Representative to bring about conciliation, peace and stability in Afghanistan and have called for the cessation of foreign interference in the internal affairs of Afghanistan.

Revival of Hooghly Dock and Port Engineering Limited

3198. PROF. SUSANTA CHAKRABORTY : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government considering any package for the revival of the Hooghly Dock and Port Engineering Limited;

(b) if so, the details thereof; and

(c) if not, whether the Government are contemplating to wind up the unit?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) and (b). Yes, Sir. A short term revival plan submitted by the Company has been examined by an Expert Committee appointed by the Ministry of Surface Transport. The Committee has recommended the revival of the company. The recommendations of the Committee are being examined in consultation with the concerned Ministries.

(c) Does not arise.

Drinking Water Schemes of Gujarat

3199. SHRI SHANKERSINH VAGHELA :

DR. K.D.JESWANI :

SHRI KASHIRAM RANA :

SHRI DILEEP BHAI SANGHANI :

SHRI HARILAL NANJI PATEL :

DR. AMRITLAL KALIDAS PATEL :

SHRI CHHITUBHAI GAMIT :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Gujarat has submitted a number of drinking water schemes for clearance and to be aided by some foreign countries for the benefit of the scarcity prone areas of Gujarat;

(b) if so, the details of each scheme submitted by the Government of Gujarat;

(c) the action taken by the Government thereon in each case so far; and

(d) the progress made in the clearance/obtaining financial assistance from foreign countries in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) The following projects were received from the State Government of Gujarat for assistance by the Government of Netherlands :

1. Rural sanitation project
2. Ghogha regional water supply scheme
3. Lathi Lilya regional water supply scheme
4. Ambaji Dante regional water supply scheme
5. Regional water supply scheme for Jamnagar district
6. Kadi regional water supply scheme for Mehsana district
7. Aji RWS Scheme under the desert development programme

(c) The project for sanitation was returned to the State Government of Gujarat for reformulation in accordance with the guidelines for implementation of Centrally Sponsored Rural Sanitation Programme. The Dutch Authorities had agreed in principle to support the projects at S.No. 2 & 3 above. The 3 projects at S.No. 4 to 6 were not approved by the funding authority and returned to the State Government of Gujarat. As regards Aji RWS scheme the State Government has been advised to clear the project under the delegated powers.

(d) The final response of the funding authority is awaited for the Ghogha and Lathi Lilya RWS schemes.

Power Share Among States

3200. SHRI AMAR PAL SINGH : Will the Minister of POWER be pleased to state :

(a) whether an agreement was signed between the Union Government and the State Governments of Punjab, Haryana and Rajasthan on May 10, 1984 regarding sharing of power produced in power projects in Punjab;

(b) if so, whether the share of Rajasthan has not so far been finalised in respect of projects covered under the agreement;

(c) if so, the details thereof and also the reasons therefor;

(d) whether the Union Government propose to refer claims of Rajasthan for power sharing to the Supreme Court;

(e) if so, the details thereof; and

(f) if not, the reasons therefor and the steps being taken to expedite the finalisation of Rajasthan's Share of Power?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) An agreement was reached among Punjab, Haryana, Rajasthan and the Central Government on 10.5.1984 for making a reference to the Supreme Court on the question of entitlement of Haryana and Rajasthan to a share in the power generated in the Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam Project, Upper Bari Doab Canal (UBDC) State-II and Shahpur Kandi Hydel Scheme; and, in case of there being such an entitlement, to determine the share of each state.

(b) Yes, Sir.

(c) to (f). This has been a subject matter of discussion in various inter State meetings held by the Ministry of Water Resources. However, no consensus could be reached. The Northern zonal council has now been approached to persuade the States concerned to arrive at an amicable settlement.

Non-Permanent Seat in UN Security Council

3201. SHRI GEORGE FERNANDES : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether election to the non-permanent rotating seat from Asia in the U.N. Security Council is due to be held in late 1996;

(b) if so, whether India has staked its claim for the seat;

(c) whether other Asian countries have sought India's support for their membership; and

(d) if so, the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) to (d). India and Japan have declared their candidature for one vacant seat from the Asian region. In view of our competing claims, the question of extending support to Japan's candidature does not arise.

Allocations for Centrally Sponsored Schemes in Karnataka

3202. SHRI G. MADE GOWDA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the total amount released by the Union Government for JRY, IRDP and other Centrally sponsored schemes during 1995-96 in Karnataka;

(b) the amount spent by the Karnataka Government on these schemes during 1995-96;

(c) whether Utilisation Certificate for the amount released so far has not been submitted by the Karnataka Government to the Union Government; and

(d) if so, the steps taken to ensure that the amount released is spent in time?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). (i) Integrated Rural Development Programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY); (iii) Employment Assurance Scheme (EAS); and (iv) Accelerated Rural Water Supply Programme (ARWSP) are major centrally sponsored schemes being implemented by the Centre in various States/UTs including Karnataka. The amount released by the Central Govt. under these schemes to Karnataka and amount utilised by the State Govt. during 1995-96 are as under:-

(Rs. in lakhs)

	Central funds released (upto 31st Oct., 95)	Amount utilised
(i) IRDP	1126.66	294.21 (upto Aug.95)
(ii) JRY	9254.88	8495.76 (upto Oct.95)
(iii) EAS	5020.00	5023.89 (upto Oct.95)
(iv) ARWSP	2772.00	2357.54 (upto Oct.95)

(c) and (d). In accordance with the laid down instructions, the utilisation certificate for given year is required by the second quarter of the following financial year. As such, the utilisation certificate for the amount released during the year 1995-96 will be received from the State Govt. in the second quarter of the next financial year.

Relief Package to Exporters

3203. SHRI HARIN PATHAK : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government propose to provide any relief package to the exporters of processed food;

(b) if so, the details thereof, State-wise;

(c) whether the exporters strictly follow the guidelines issued by the Reserve Bank of India in this regard; and

(d) if not, the reasons therefor, and the steps being taken to ensure the compliance of the same?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) and (b). The Ministry of Food Processing Industries does not propose to provide any relief package to the exporters of processed foods.

(c) and (d). FERA 1973 has laid down regulations relating to the prescribed period for realisation of exports proceeds and the manner of payment of export value of goods. The exporters are required to declare their exports on prescribed forms. Through the mechanism of follow-up for export realisation, on-site inspection and off-site surveillance through returns, RBI ensure compliance with their guidelines.

Hydel Projects of Karnataka

3204. SHRI A. VENKATESH NAIK : Will the Minister of POWER be pleased to state :

(a) whether construction work on Kadra, Kodsalli and Geru Soppa hydel power projects in Karnataka is going on;

(b) if so, the details thereof; and

(c) the time by which hydel power projects are expected to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c). The construction work of Kadra, Kodsalli and Gerusoppa hydroelectric projects are under execution in North Kanara district of Karnataka. The details are as given below :-

S.No.	Name of Project	Installed Capacity (MW)	Period of commissioning (anticipated)	Present Status
1.	Kadra	3x50	1996-97	Civil works are in progress.
2.	Kodasalli	3x40	IX Plan	Turbo Generator (TG) sets have been received and erection work commenced.
3.	Gerusoppa (Sharvathi Tail Race)	4x60	IX Plan	Civil works are in progress. TG sets have been ordered and 60% supplies completed.

[Translation]

Small/Mini Hydel Power Projects

3205. SHRIMATI SUMITRA MAHAJAN : Will the Minister of POWER be pleased to state :

(a) whether construction work of new power projects in addition to Small and Mini Hydel Power Projects has been started during the year 1994-95 in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the project-wise details of the financial

assistance being provided by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). Construction of Sanjay Gandhi Thermal Power Project Unit-III and IV of 210 MW each at Birshingpur is in progress. In addition, the orders for machinery for Vindhychal-II (2x500 MW) have been placed during 1994-95.

(c) Union Government does not provide any financial assistance in respect of State Sector projects. Vindhychal-II of NTPC, is being funded under World Bank times slice loan of US \$ 400 million.

*[English]***Environment Friendly National Highways**

3206. SHRI TARA SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Union Government are considering a proposal to create environment friendly National Highways;

(b) if so, the details thereof;

(c) whether Asian Development Bank has agreed to provide funds for such projects;

(d) if so, the details thereof; and

(e) the extent to which these Highways would be successful?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) and (b). Yes, Sir. All major National Highway projects are taken up only after obtaining the Environmental clearance from Ministry of Environment & Forests.

(c) and (d). Asian Development Bank has provided Technical Assistance of US \$ 2,40,000/- to prepare manual and guidelines for environmental management of road projects. The study has been completed.

(e) All mitigation measures identified during Environmental studies of National Highway projects are included in the project costs. These are implemented during execution to have environmental friendly highways.

*[Translation]***Fruits and Vegetables**

3207. SHRI KESRI LAL : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the forms in which fruits and vegetables are being processed;

(b) whether there has been any adverse impact on availability of fruits and vegetables due to their processing; and

(c) if so, the steps taken by the Government to ensure adequate availability thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) While the fruits are mostly processed to make pulps/juices/concentrates/ready-to-serve fruit-beverages/jams and canned products, vegetables are mostly processed for making purees/pastes/pickles/dehydrated/frozen and canned products.

(b) No, Sir.

(c) Does not arise.

*[English]***Monitoring of DRDA's**

3208. SHRI SARAT PATTANAYAK : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government are considering to strengthen monitoring of works of DRDAs by appointing Central Cadre Officials;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) to (c). There is no such proposal with the Government. However, with a view of strengthening the existing accounts wings in the DRDAs. States have recently been advised to consider taking on deputation officers from organised Central or State Accounts Services.

Further, to oversee, supervise and monitor the programmes of the Ministry, States have been advised to set up vigilance and monitoring committees at State, District and Block levels. These Committees would comprise of State Government Officers as well as public representatives.

Youths of Assam Covered Under TRYSEM

3209. SHRI PROBIN DEKA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of youths from Assam Trained under TRYSEM scheme during 1994-95;

(b) the number of youths out of them who had succeeded in setting up their own employment and the number of youths who are still to succeed;

(c) whether any evaluation of the scheme has been made in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) The Number of youths from Assam trained under TRYSEM scheme during 1994-95 was 9249.

(b) The number of youths out of these trained who had succeeded in setting up their own employment was 2603 and the number of youths who are still to succeed is 6645.

(c) Yes, Sir.

(d) A Quick Evaluation of TRYSEM was carried out in 61 districts of 10 major states including Assam during June to August, 1993 to assess the effectiveness of the implementation of TRYSEM Programme. Major findings from the survey relating to the State of Assam are given below :

- (i) Of the total trained beneficiaries surveyed, 40% beneficiaries had taken up self-employment in the same trade in which they had got training, 1.25% in the trade other than in which they were trained and 58.75% of beneficiaries did not take up self employment.
- (ii) 78.21% and 21.79% beneficiaries were found capable and incapable respectively of taking up self employment.
- (iii) 92.50% beneficiaries applied for loan during the training and 7.50% did not apply for loan.
- (iv) Improvement in Socio-Economic conditions was reported in case of 37.50% of the beneficiaries.
- (v) That Block Development Officers (BDOs) were fully involved in the implementation.

Computerisation of Land Records

3210. SHRI BRAJA KISHORE TRIPATHY :

SHRI PAWAN DIWAN :

SHRI LALL BABU RAI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the total budget outlay in Eighth Plan for computerisation of Land Records;

(b) the total amount spent so far under the Central Sector Scheme for computerisation of Land Records;

(c) the total number of districts covered under the programme, State-wise;

(d) names of the district where the land record management has been totally computerised; and

(e) the time by which the entire country is expected to be covered under the programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The total budget outlay for Eighth Plan for Computerisation of Land Records is Rs. 48.00 crores.

(b) The total amount spent under the Computerisation programme so far is Rs.33.48 crores out of which Rs.28.46 crores have been spent during the Eighth Plan so far.

(c) The total number of districts so far covered under the programme is 162 out of which 138 districts have been covered till now during the Eighth Plan. The State-wise details are given in the enclosed statement.

(d) computerisation of Land Records has been completed in 4 districts viz. Morena (Madhya Pradesh), Rewari (Haryana), Gulbarga (Karnataka) and Sonitpur (Assam).

(e) It is expected to cover the entire country under the programme by the end of the Ninth Plan.

STATEMENT

Computerisation of Land Records

Name of the State/UT	No. of districts covered
1. Andhra Pradesh	22
2. Assam	5
3. Bihar	7
4. Gujarat	1
5. Goa	1 (Entire State)
6. Haryana	5
7. Himachal Pradesh	8
8. Jammu & Kashmir	4
9. Karnataka	7
10. Kerala	7
11. Madhya Pradesh	12
12. Maharashtra	14
13. Manipur	3
14. Mizoram	1
15. Orissa	6
16. Punjab	5
17. Rajasthan	16
18. Sikkim	1
19. Tamil Nadu	7
20. Tripura	3
21. Uttar Pradesh	16
22. West Bengal	8
23. Dadra & Nagar Haveli	1 (Entire U.T.)
24. Delhi	1 (Entire U.T.)
25. Pondicherry	1 (Entire U.T.)
Total :	162

[Translation]

Rural Development Programme

3211. SHRI PAWAN DIWAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether benefits of most of the Rural Development Programmes have not reached to the poor;

(b) if so, the reasons therefor;

(c) whether the Government propose to review the methods adopted for formulating policies for the rural poor;

(d) whether the persons formulating policy for rural development are not aware of the rural life; and

(e) if so, the steps proposed to be taken by the Government to bring forward the new talents for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). No, Sir. It is not true that the benefits of most of the rural development programmes have not reached to the poor. Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) & Accelerated Rural Water Supply Programme (ARWSP) are major rural development programmes being implemented by the centre for the benefit of rural poor. Under IRDP & JRY, self employment & wage employment opportunities are provided to the rural poor living below the poverty line. Similarly under EAS there is provision of assured employment of 100 mandays to all able bodied adults in the rural areas who are in need of work and seeking for it.

Under ARWSP the funds are released to the State Governments to cover no source problem villages/habitations identified through various surveys. Besides, the scheme also covers all villages with contaminated drinking water etc.

(c) The methods adopted for formulating policies for the rural poor are reviewed from time to time based on the inputs received from discussions through seminars/workshops of Project Directors of various District Rural Development Agencies (DRDA) as well as through periodical progress reports received from State Governments on the implementation of rural development programmes. Besides, concurrent evaluation studies are also carried out to assess the impact of these programmes. In this direction several new initiatives have been taken by the Government to reinvigorate the implementation of these programmes. For instance in the case of IRDP recent initiative taken

to review the programme include (a) raising of investment level per family (b) extension of family credit plan (c) abolition of cut off line & (d) strengthen of programme infrastructure etc.. Similarly in the case of JRY the funds earmarked for IAY has been raised from 6% to 10% of total allocation.

(d) No, Sir. The persons formulating policies for rural development are fully aware of the rural life as they are in constant touch with the grass root level through field inspection, interaction with village Panchayats, Block Development officials, District Authorities and Non-Governmental organisations. Recently, the Ministry also organised an all India Sammelan of Panchayat Adhyakshas in Delhi in October, 1995.

(e) Does not arise.

[English]

Taking over of Steel Complex, Kerala by SAIL

3212. SHRI K. MURALEE DHARAN :
SHRI V.S. VAJAYARAGHAVAN :
PROF. K.V. THOMAS :

Will the Minister of STEEL be pleased to state :

(a) whether the Kerala Government has submitted any proposal for taking over of the Steel Complex Ltd. at Kozhikode, Kerala by SAIL;

(b) if so, the details thereof; and

(c) the action taken on the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) to (c). Though the Government of Kerala has requested the Ministry of Steel to consider taking over of Steel Complex Ltd., Kozhikode, Kerala by SAIL, a SAIL team which visited the Complex during October 1994, had decided against the take over of the unit; SAIL had, offered to render technical assistance to the unit, if required by it.

[Translation]

NRIs and Multinationals in mining Work

3213. SHRI ARJUN SINGH YADAV : Will the Minister of MINES be pleased to state :

(a) the number of the Non-Resident Indians (NRIs) and multinational companies, who had applied for permission for undertaking mining work in the country;

(b) the number of such companies granted permission during the last one year and the details of the agreement signed in this regard; and

(c) the time by which commercial production is likely to be started by such companies?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (c). According to information available, only the State Government of Tamil Nadu has granted a mining lease to a company promoted by a NRI to set up a mini cement plant in Ariyalur Taluk of Trichy District. The Government of Madhya Pradesh has also received one application for permission for mining but no such permission has so far been granted. Indian companies promoted by foreign multinational companies like M/s. CRA Exploration, M/s. Ashton Mining, M/s. De Beers and M/s. AIR (Australian Indian Resources) have applied for grant of prospecting licences in different States but no such permission under the Mines and Minerals (Regulation and Development) Act, 1957 has been granted by the Central Government so far.

[English]

Nitrogenous and Phosphatic Fertilizers

3214. SHRI PRATAPRAO B. BHONSLE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the production of Nitrogenous, Phosphatic and complex fertilisers separately in the country during 1993-94 and 1994-95;

(b) the quantities of Nitrogenous, Phosphatic fertilizers imported during 1993-94 and 1994-95; and

(c) the details of steps taken or proposed to be taken to increase the internal production of Fertilizer?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) The production of Nitrogenous, Phosphatic and Complex fertilisers in the country during 1993-94 and 1994-95 is given in the enclosed Statement.

(b) Urea and DAP are the major nitrogenous and phosphatic fertilizers imported in the country. The imports effected during 1993-94 and 1994-95 were as follows:

Commodity	(In Lakhs Tonnes)	
	1993-94	1994-95
Urea	28.08	28.70
DAP*	15.69	8.25

* Figures of imports made after decontrol and decanalisation are only approximations.

(c) As per the Industrial Policy Statement issued by the Government on 24th July, 1991, no industrial licence is required for setting up a fertilizer plant.

The Public Sector/Cooperative units under the administrative control of the Department of Fertilizers have adopted the following strategy to increase fertilizer production :

- (i) Expansion/retrofitting/revamping of existing fertilizer plants;
- (ii) Overcoming the constraints in the availability of natural gas, the preferred feedstock for manufacturing nitrogenous fertilizers by setting up naphtha-based fertilizer plants and installing dual fuel/feedstock facilities in the existing plants and projects under implementation; and
- (iii) Setting up joint venture projects in countries having abundant and cheap raw material resources.

The Retention Price-cum-Subsidy Scheme, at present applicable to urea, provides for a reasonable return on investments to the entrepreneurs. The scheme has been an important factor in inducing capacity addition in the fertilizer sector.

To cushion the impact of increase in prices of the decontrolled fertilizers, Government has been giving a special concession at the rate of Rs.1000/- per tonne on imported Muriate of Potash (MOP) and indigenous DAP and a proportionate concession in respect of other complex fertilizers. The following measures have also been taken with a view to encouraging domestic production :

- (i) Customs duty was abolished w.e.f. 27.8.1992 on import of phosphoric acid, a raw material for manufacture of DAP;
- (ii) Customs duty on import of capital goods for setting up new plants and modernisation of the existing units, was abolished w.e.f. 23.9.1992;
- (iii) A scheme was announced in February, 1993 for 3% concession in the interest rates on the term loan raised from the financial institutions or Government;
- (iv) Railway freight was reduced w.e.f. 5.9.1992 in respect of phosphatic and potassic fertilisers and their raw materials.

The production in the sick units of the Fertilizer Corporation of India Limited (FCI) and Hindustan Fertilizer Corporation Limited (HFC) has been sustained by providing additional budgetary support.

Concerted efforts are also made to overcome the constraints of input supply and infrastructure in order to optimise the indigenous production of fertilizers.

STATEMENT

Product-wise Production of various types of fertilizers during 1993-94 & 1994-95

Name of Product	Production 1993-94			Production 1994-95		
	QTY	N	P	QTY	N	P
Urea	13148.3	6048.2	0.0	14282.9	6570.1	0.0
A/S	621.9	130.6	0.0	582.5	122.3	0.0
CAN	666.2	166.6	0.0	571.8	142.9	0.0
A/C	130.7	32.7	0.0	137.1	34.3	0.0
DAP	1950.6	351.1	897.3	2823.3	508.2	1298.7
20:20	882.9	176.6	176.6	1116.3	223.3	223.3
SSP	1900.0	0.0	304.0	2636.9	0.0	421.9
15:15:15	303.1	45.5	45.5	240.2	36.0	36.0
ANP(20.8:20.8)	267.2	55.3	55.3	254.2	52.6	52.6
17:17:17	483.7	54.4	82.2	650.2	110.5	110.5
10:26:26	251.0	25.1	65.3	262.7	26.3	68.3
12:32:16	193.2	23.2	61.8	352.8	42.3	112.9
14:35:14	10.6	1.5	3.7	19.9	2.8	7.0
19:19:19	129.4	24.6	24.6	153.7	29.2	29.2
28:28	284.2	79.6	79.6	326.5	91.4	91.4
16:20	87.8	14.0	17.6	141.9	22.7	28.4
23:23	10.2	2.3	2.3	54.8	12.6	12.6
14:28:14	0.0	0.0	0.0	0.0	0.0	0.0
Imp.Urea(NPK)				-39.1	-18.0	0.0
Ind.Urea(NPK)				-139.7	-64.3	0.0
Total:	21321.0	7231.2	1815.7	24428.9	7945.4	2492.8

Exploration of Sea Minerals

3215. DR. AMRIT LAL KALIDAS PATEL :
SHRI SHANKERSINH VAGHELA :

Will the Minister of MINES be pleased to state :

(a) whether France has offered Rs.250 crores long term credit package for extending the country's exclusive economic zone;

(b) if so, the benefits to be reaped thereof, State-wise;

(c) whether GSI also propose to utilise the package for procuring a sea going vessel for exploration and research purpose;

(d) if so, the type of vessel proposed to be acquired;

(e) the details of other projects likely to be taken up; and

(f) the details of activities undertaken by the authorities in the sphere of exploration of sea minerals as on date?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (d). France has made no specific proposal for financial assistance for extending the country's exclusive economic zone. However, French assistance in the form of loans at concessional rates of interest are available for specified projects under the Indo-French Financial Protocol. During the 9th Meeting of the Indo-French Working Group on Mineral Exploration and Development one of the projects identified for French assistance was the acquisition of a sea going vessel for exploration and research purpose. The proposal is still at a preliminary stage.

(e) The other projects likely to be taken up are :-

- (i) Setting up of a geo-scientific data centre at GSI.
- (ii) Detailed exploration of platinum group of metals in Orissa.
- (iii) Development of application techniques in relation to environmental management of mines and waste recoveries.
- (iv) Aero-Geophysical Surveys for minerals, groundwater and wasteland development.

(f) Activities being undertaken by the GSI in the exploration of the sea-bed include mapping of the sea bed within the exclusive economic zone of India: detailed and focussed surveys for specified minerals; strategic studies on sea bed morphology and geo-chemical scan for hydrocarbons, etc.

Import of Coal for Steel Plants

3216. SHRI BASUDEB ACHARIA : Will the Minister of STEEL be pleased to state :

(a) whether the Government have decided to import nine million tonnes of coal for the Steel Plants under Steel Authority of India;

(b) if so, the details thereof;

(c) whether there is any proposal to take over those coal washeries which are now being managed by Bharat Coking Coal Limited; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) To bridge the qualitative and quantitative gap between its requirements and availability from indigenous sources, SAIL plans to import 6 million tonnes of coking coal during the current year 1995-96.

(b) The quantity of coal imported by SAIL during 1995-96 (upto November, 1995), based on actual receipts at ports is 3.583 Million tonnes.

(c) and (d). No Sir. SAIL has no proposal to take over those coal washeries which are now being managed by Bharat Coking Coal Limited (BCCL).

Lease Finance To UPSEB

3217. DR. SAKSHIJI : Will the Minister of POWER be pleased to state :

(a) whether the Power Finance Corporation has explored the possibility of lease finance in Uttar Pradesh for power projects;

(b) if so, the details thereof; and

(c) the total amount earmarked for power projects during last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). UPSEB has not submitted any specific proposal to PFC but only made a general enquiry with regard to Sale and Lease Back arrangements.

(c) PFC's funds are not earmarked for any particular State and loans are sanctioned on merits of the project-proposals.

US Views on Kashmir

3218. SHRI HANNAN MOLLAH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have taken into consideration the recent shift in US views on Instrument of Accession on Kashmir;

(b) whether the Government have taken up the matter with the US Government; and

(c) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Government have taken note of the references to Kashmir in the recent statement made by US Assistant Secretary of State for South Asia, Ms. Robin Raphel before the House International Relations Committee's Sub-Committee on Asia and the Pacific on December 6, 1995. However, similar statements have been made earlier by US Administration officials.

(b) No, Sir.

(c) Does not arise.

[Translation]

Productivity of Kandla Port

3219. SHRI KASHIRAM RANA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the estimated productivity of the Kandla Free Trade Zone Port during each of the last three years;

(b) the reasons for the low productivity, if any;

(c) the estimated working hours which were to be observed and the actual working hours realised per day at this port during the above period;

(d) whether any measures have been taken or are proposed to be taken for maximum utilisation of the potential;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M.RAJASEKARA MURTHY) : (a) & (b). Presumbaly, the Hon. Member wants to know the estimated productivity of Kandla Port and not Kandla Free Trade Zone. The productivity per

birth per day and output per gang per shift are given below :

	1992-93		1993-94		1994-95	
	Kandla	Vadinar	Kandla	Vadinar	Kandla	Vadinar
(i) Productivity per berth day (in tonne)	2984	68500	3045	77992	3179	85334
(ii) Output/gang shift (in tonne)	181	-	214	-	228	-

(c) Kandla Port is working 24 hours in three shifts every day except 13 declared holidays for dock and shore labour in a year. During 1992-93, 1993-94 and 1994-95, the Port worked in normal manner as above.

(d), (e) & (f). Improvement in productivity is a continuous process, which includes mechanisation, training of manpower, proper monitoring of operations, computerisation. etc.

[English]

Infrastructure Committee

3220. SHRI DILEEP BHAI SANGHANI : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the infrastructure committee of the Federation of Indian Export Organisations has stated that inadequacy of port facilities, frequent upward revision of terminal charges, bunker adjustment factor and non-availability of berths are the main problems that require urgent remedial measures on the part of Union Government; and

(b) if so, the facts thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) and (b). The Federation of Indian Export Organisations have emphasized the need to stabilise freight charges, modernisation of equipment and facilities at Ports and provision for adequate storage facilities.

An outlay of Rs.2984. crores has been provided in 8th Five Year Plan 1992-97 development and modernisation of Major ports. The Terminal charges and Bunker adjustment factor are being collected by the Shipping agents directly from Importers/Exporters and not levied by Ports. Various Government & Non-Governmental organisations keep on making suggestions which are considered for implementation wherever practicable.

Investment in Ports

3221. SHRI C.K. KUPPUSWAMY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that a very low investment is taking place in the case of Indian ports;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the private companies are facing problems in taking up the developmental work in the Indian ports by way of their own investment; and

(d) if so, the steps being taken to solve the problems of private companies?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) No, Sir. During the 8th Five Year Plan 1992-97, an investment of over Rs.1000 crores has already been made so far in the development of Major Ports in the country. Further, an outlay of Rs.620 crores has been proposed to be spent on Major Ports during 1996-97.

(b) Does not arise.

(c) No such instance has been brought to the notice of the Government by any of the Major Ports in the country.

(d) Does not arise.

[Translation]

Transport Facilities to Myanmar

3222. SHRI MANJAY LAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the agreement signed with Myanmar for facilitating border trade through Imphal border has not since been implemented;

(b) if so, the details thereof;

(c) whether there has been constant demand of Indian community in Myanmar for transport facility through road;

(d) whether the Government are taking any action for providing more visa and Immigration facilities to boost trade through road; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). No Sir. The agreement on border Trade by Land route between India and Myanmar through Moreh in Manipur and Tamu in Myanmar has been implemented. The agreement was signed on 21.1.94 and the border Trade was officially operationalised on 12.4.95.

(c) No Sir. No demand from Indian community in Myanmar for transport facility through road has been formally received by the Government so far. However

this proposal has been raised by members of the Indian community in Myanmar informally with the Indian Ambassador in Yangon.

(d) and (e). Yes Sir, Ministry of Home Affairs have issued detailed instructions to the State Government of Manipur to provide immigration facilities at the border check post. A travel pass facility for use by legitimate Indian businessman has been initiated.

[English]

Assistance Sought by Kerala Government

3223. PROF. K.V. THOMAS : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Kerala Government has urged financial assistance for the development of Kerala Institute of Local Administration; and

(b) if so, the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). Yes, Sir. This Ministry has released a sum of Rs.55.00 lakhs to the Government of Kerala for the construction of building for 2nd stage development of Kerala Institute of Local Administration, Thrissur, in two instalments in the year 1991 and 1994.

Gurudas Kamat Committee Report

3224. SHRI RAM KAPSE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No.7656 on May 29, 1995 regarding Gurudas Kamat Committee Report and state :

(a) whether the Government have received the requisite information;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (c). Yes Sir. According to the information received from the Government of Maharashtra, a Committee was set up by the State Government on 5.5.1993 and the Committee has submitted its report to the State Government. Action on the recommendations of the Committee is to be taken by the State Government of Maharashtra.

Allotment of Plots By Kandla Port Trust

3225. SHRI SOMJIBHAI DAMOR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Kandla Port Trust had invited applications for allotment of plots in the Industrial Area at Gandhidham during 1989;

(b) if so, the details thereof;

(c) whether the Plot Allotment Committee set-up by KPT has recommended the cases for which the allotment of plots remained deferred on one or the other pre-text by KPT;

(d) if so, the details of plots recommended by the Committee during its 4th meeting held in 1990-91;

(e) whether the allotment of plots has not been materialised by KPT so far;

(f) if so, the reasons therefor;

(g) whether the Government are aware that KPT has allotted the plots to those persons who have not applied for these plots;

(h) if so, the facts thereof; and

(i) the action taken by the Government to allot the plots to those applicants who have fulfilled all requisite formalities and pending for allotment, till-date?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) No, Sir.

(b) Does not arise.

(c) and (d). It may, however, be stated that some parties had been making applications for allotment of land in a routine manner. The Plot Allotment Committee had recommended 4 such cases which were not approved by the KPT Board.

(e) to (i). No allotment of plot has been made by KPT in the industrial area of Gandhidham since then. No allotment to the old pending applicants is now possible in view of revised guidelines issued by the Government during April, 1995.

[Translation]

Bridge on Indravati Riven

3226. SHRI MANKU RAM SODI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether any provision has been made during the current financial year for conducting survey in regard to construction of bridge on Indravati river at Jagdalpur-Nizamabad National Highway;

(b) if so, the time by which survey in this regard is likely to be conducted; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) No, Sir.

(b) Does not arise.

(c) In view of limited availability of funds, no provision is made during current year.

*[English]***Power Supply to Dadri in Ghaziabad**

3227. SHRI PREM CHAND RAM : Will the Minister of POWER be pleased to state :

(a) whether the Government have any proposal for supply of power from central power projects directly to the rural feeders of Dadri in district Ghaziabad, Uttar Pradesh on 33 K.V./13 K.V. sub-stations; and

(b) if so, the details of the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Supply and distribution of power to various consumers in rural/urban feeders of a State is the responsibility of the State Government/SEB.

(b) Does not arise.

Rehabilitation of Persons returned from Kuwait

3228. SHRI JAGAT VIR SINGH DRONA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the steps taken by the Government to rehabilitate the repatriated Indians from Kuwait and from other countries during the Gulf war; and

(b) the details of repatriated Indians rehabilitated so far and compensation given due to loss of life and property?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The information is being collected and will be laid on the Table of the House.

(b) The information is being collected regarding rehabilitation of repatriated Indians.

The United Nations Compensation Commission, Geneva (UNCC) has released payment of US \$ 642,500 in respect of 167 Indian category 'B' (Death/Injury as a direct result of Iraqi aggression) claims out of a total of 258 claims in this category lodged with them. The remainder of the 'B' claims were either rejected/found to be duplicate or transferred to category 'C' (Personal property damages) by UNCC. Disbursement of this money is currently under way.

Out of an approximate 146,000 claims filed in all categories (A,B,C&D) the UNCC have conveyed their decision only in respect of 60,320 category 'A' claims (ex-gratia payment for departure from Kuwait/Iraq) and 258 category 'B' claims. The UNCC is yet to complete scrutiny of claims in 'A' category and take up examination of individual claims in categories 'C' (Personal Property Losses upto US \$ 100,000) and 'D' (Personal Property Losses exceeding US \$ 100,000). Corporate claims in Category 'E' and the Government

claim in Category 'F' will be taken up only when claims in individual categories have been completed.

While it is the exclusive responsibility of the UNCC to examine and scrutinise claims and award payment to successful claimants, the Government of India have from time to time been impressing upon the Governing Council of the UNCC (comprising current members of the Security Council) to expedite settlement of Indian claims.

Pucca Road Link to Villages in U.P.

3229. DR. LAL BAHADUR RAWAL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the total number of villages in Saharanpur district, U.P.;

(b) the number of villages not connected by pucca road so far;

(c) whether village Sundal Heri, P.O. Punworka (Saharanpur) with a population of above ten thousand has been included under Ambedkar Yojana for overall development of the village;

(d) whether the village has not been connected by a pucca road even after 47 years of independence;

(e) if so, the details and reasons therefor;

(f) the time by which the village will be connected by a pucca road;

(g) the other public facilities provided in the village so far; and

(h) the details of the facilities planned to be provided during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (h). This Ministry does not maintain district-wise and village-wise data on roads and other public facilities.

*[Translation]***Drinking Water in Rural and Tribal Areas**

3230. SHRI MAHESH KANODIA :
SHRI KASHIRAM RANA :
SHRI KHELAN RAM JANGDE :
SHRI PAWAN DIWAN :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of the targets fixed and achieved for providing drinking water in the rural and tribal areas of the country during the seventh five year plan period, State-wise;

(b) the target fixed to solve drinking water problem during the eighth five year plan period; and

(c) the number of villages in the country proposed to be provided with drinking water facility during the eighth five year plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The State-wise details of the targets fixed and achieved for providing drinking water for the rural including tribal areas of the country during the Seventh Five Year Plan period are given in the enclosed statement.

(b) & (c). 2,33,528 villages/habitations are proposed to be provided with safe drinking water facility during first four years of the Eighth Five Year Plan. The target for 1996-97 has not been fixed so far.

STATEMENT

S.No.	State/UT	No. of villages covered with safe drinking water during VII Plan	
		Targets	Achievements
1	2	3	4
1.	Andhra Pradesh	14601	20589
2.	Arunachal Pradesh	1275	1173
3.	Assam	11952	9126
4.	Bihar	27326	26955
5.	Goa	106	141
6.	Gujarat	5863	6474
7.	Haryana	2206	2252
8.	Himachal Pradesh	2250	2494
9.	Jammu & Kashmir	2335	2054
10.	Karnataka	26909	25879
11.	Kerala	770	1356
12.	Madhya Pradesh	22600	25377
13.	Maharashtra	14725	13907
14.	Manipur	1208	1227
15.	Meghalaya	2928	2634
16.	Mizoram	538	527
17.	Nagaland	664	597
18.	Orissa	20345	21769
19.	Punjab	1407	1416
20.	Rajasthan	8585	10949
21.	Sikkim	284	260

1	2	3	4
22.	Tamil Nadu	10306	11518
23.	Tripura	4234	3358
24.	Uttar Pradesh	30370	48403
25.	West Bengal	9873	10728
26.	A&N Islands	125	160
27.	Chandigarh	0	0
28.	D&N Haveli	0	0
29.	Daman & Diu	0	7
30.	Delhi	0	0
31.	Lakshadweep	10	13
32.	Pondicherry	127	88
Total		223922	251431

[English]

Power Share of States

3231. SHRI RAM NAIK : Will the Minister of POWER be pleased to state :

(a) whether receipt of power by Maharashtra is less than its share from Central Sector;

(b) if so, the details of share allotted to the State from the central sector during 1993-94 and 1994-95;

(c) the actual quantum of power made available to the State during the above period; and

(d) the steps being taken to meet the demand of power in Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c). Yes, Sir. Entitlement vis-a-vis actual drawal of power by Maharashtra from central stations during 1993-94, 1994-95 and April-October, 1995 is given below :

	1993-94	1994-95	April-October 95
Entitlement (MU)	7925.1	8184.9	5839.0
Actual drawal (MU)	6668.1	6524.6	5146.9

(d) In order to bridge the gap between demand and availability, amongst the measures being taken are - expediting the commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, implementation of R&M programme, reduction of T&D losses, implementation of better demand management & energy conservation measures and transfer of power from neighbouring states/systems. In addition, the state also gets its due share from Central Sector Stations of Western Region.

Villages Affected by Flouride

3232. SHRI DHARMABHIKSHAM : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of villages still facing Flouride problem in Andhra Pradesh;

(b) the assistance provided by the Union Government in this regard; and

(c) the details of schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) As on 1.4.1995 there were 6345 habitations facing problem of excess flouride in drinking water in Andhra Pradesh.

(b) During 1992-93 to 1995-96 so far, a total assistance of Rs. 6543.96 lakhs has been provided to the State Government of Andhra Pradesh.

(c) The details of the major schemes are as under:-

1. Kanigiri & 87 villages in Prakasham
2. Anantapur (54 villages)
3. Kurnool (8 villages)
4. Kurnool (81 villages)
5. 69 villages Mehboobnagar
6. Guntur 17 villages
7. Nizamabad 116v/59 hab
8. Marimnagar 81 villages
9. East Godavari 43v/14h
10. Rangareddy 97 villages
11. Prakasham 71 villages
12. Nellore 123 villages
13. Kurnool 126 villages
14. Guntur 52 villages
15. Warangal 24 villages
16. Karimnagar 82 villages.

Setting up of National Energy Authority

3233. PROF. RASA SINGH RAWAT : Will the Minister of POWER be pleased to state :

(a) the extent to which the purpose of setting up National Energy Authority has been successful;

(b) whether the Government have made any efforts to find out a solution of existing power crisis in the country by calling a Conference of Energy Ministers;

(c) if so, the outcome thereof;

(d) the names States having shortage and of those having excess power availability in the country;

(e) the names of various resources of power and the quantum of power being generated at present in the country and the quantum of additional power required; and

(f) the effective steps taken by the Union Government to remove the power crisis?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) No National Energy Authority has been set up.

(b) and (c). The Power Ministers' Conference was held in January, 1993 in which an Action Plan was adopted for improving the physical and financial performance of the power sector.

(d) All the States except Himachal Pradesh had energy shortage during the period April-November, 1995.

(e) The power generation from different sources during November, 1995 is given below :

	Source	Generation (Million Units)
1.	Thermal	24589
2.	Nuclear	505
3.	Hydro	5777
Total		30871

The power generation programme for the year 1995-96 is 377150 million units.

(f) In order to bridge the gap between demand and availability various measures being taken, inter-alia, include expediting the commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, implementation of renovation and modernisation programme, reduction of transmission and distribution losses, implementation of better demand management & energy conservation measures and transfer of power from surplus to deficit regions.

Gas Based Power Projects

3234. SHRIMATI MAHENDRA KUMARI : Will the Minister of POWER be pleased to state :

(a) whether the Union Government had notified the tariff for Anta, Auriya and Dadri gas power stations on April 30, 1994;

(b) whether the tariff is not in accordance with the decision taken by the Union Government on December 15, 1993;

(c) whether the Rajasthan had represented for amendment in tariff notification for gas based power station by the National Thermal Power Corporation;

(d) if so, the details thereof; and

(e) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Yes, Sir.

(b) The tariff for Anta, Auriya and Dadri Gas based power stations has been fixed in accordance with the decision taken by the Government on December 15, 1993.

(c) and (d). Rajasthan State Electricity Board has represented for amendment in the tariff notification with regard to substituting the "Calorific Value" of gas mentioned in the fuel price adjustment formula incorporated in the tariff notification by the words "Gross Calorific Value".

(e) The matter is presently under consideration of the Central Electricity Authority.

[Translation]

Rehabilitation Package of Tehri Dam Project

3235. SHRI SURENDRA PAL PATHAK : Will the Minister of POWER be pleased to state :

(a) whether the Government has announced any new rehabilitation package through the Tehri Hydro Development Corporation Limited for the people likely to be displaced due to Tehri Dam Project; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). The Tehri Hydro Development Corporation Limited (THDC) has announced new/improved measures in the policy for rehabilitation of the project affected persons. These measures include, inter-alia, construction of 100 one-room flats for free of cost allotment to the economically weaker landless oustees, financing arrangements on subsidised terms for construction of houses or purchase of built houses/flats, introduction of cash options in lieu of allotment of land/plot/flat/shop to enable oustees to settle elsewhere on their own, incentives for early shifting, enhancement of cash grants and bearing of stamp duty charges on the registration of conveyance deeds by THDC. Additional benefits have also been provided for families living in villages which would be partially submerged by the reservoir.

[English]

Passport Offices

3236. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of passport offices in each State/Union territory;

(b) the number of these offices set up during the last five years;

(c) whether the Government propose to set up any more Passport Offices in any of the States that have been issuing highest number of Passports, over the last five years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA) : (a) There are 23 Passport Offices in the country at present. Their State/Union Territory wise location is indicated in the enclosed Statement.

(b) Only two to these were set up during the last five years, i.e. Passport Office, Trivandrum in January, 1992 and Passport Office, Jammu in March, 1994.

(c) No, Sir.

(d) Does not arise.

STATEMENT

S.No.	State/Union Territory	No. of offices	Exact location
1	2	3	4
1.	Gujarat	1	Ahmedabad
2.	Karnataka	1	Bangalore
3.	Uttar Pradesh	2	Bareilly Lucknow
4.	Madhya Pradesh	1	Bhopal
5.	Orissa	1	Bhubaneshwar
6.	Maharashtra	2	Bombay Nagpur
7.	West Bengal	1	Calcutta
8.	Punjab, Haryana	2	Chandigarh Jalandhar
9.	Kerala	3	Cochin Kozhikode Trivandrum
10.	Delhi	1	Delhi
11.	Assam	1	Guwahati

1	2	3	4
12.	Andhra Pradesh	1	Hyderabad
13.	Rajasthan	1	Jaipur
14.	Tamilnadu	2	Madras Tiruchirappalli
15.	Goa	1	Panaji
16.	Bihar	1	Patna
17.	Jammu & Kashmir	1	Jammu

Scheme to Pay in Kind

3237. SHRI SANAT KUMAR MANDAL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the scheme to pay in kind has failed to impress the poor;

(b) whether the Union Government scheme to link the Public Distribution System (PDS) and revamped PDS (RPDS) to anti-poverty schemes like Jawahar Rozgar Yojana appears to have fallen flat; and

(c) if so, the action taken to link PDS and RPDS to employment generation programmes as mooted in February, 1994 and to ensure that it does not fail like to food for work (FWP) programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) No, Sir.

(b) and (c). Distribution of foodgrains as part of wages under rural employment programmes is based on the principle of protecting the real wages of the workers besides improving the nutritional standards of the families of the rural poor. Foodgrains should be given as part of wages under JRY. In view of its sustained benefits to the rural poor at the rate of 2 kgs. per Manday. When foodgrains are available in the open market at prices cheaper than those prescribed under the Public Distribution System, the workers engaged under Jawahar Rozgar Yojana (JRY) will be at a disadvantage, if foodgrains are compulsorily given to them at the rate prescribed under Public Distribution System. In view of this possibility, which may occur during some months in a year, distribution of foodgrains under JRY may be optional depending upon the prices in the open

market. The quantity of foodgrains distributed to workers yearwise is given below:-

Year	Foodgrains distributed (in MTs)
1992-93	229443
1993-94	411094
1994-95	269023
1995-96 (upto Oct. 1995)	60322

[Translation]

Requirement of Tin Plate

3238. SHRI SUSHIL CHANDRA VARMA : Will the Minister of STEEL be pleased to state :

(a) the estimated requirement of tin plates in the country during the year 1995-96, and the number of tin plates likely to be produced indigenously alongwith the names of the producers;

(b) whether the production of tin plates is not adequate to meet the requirement of the country;

(c) if so, whether tin plates are being imported;

(d) if so, the quantum of tin plates expected to be imported during the year 1995-96; and

(e) the names of the countries from which tin plates are imported?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) The estimated domestic requirement of tinplates in the country during 1995-96 is about 2.60 lakh tonnes. The expected domestic production of tinplates in 1995-96 is 1.1 lakh tonnes. The Producer-wise breakup of this production is as under :

Name of Producer	Quantity
Tin Plate Company of India Ltd.	50,000 tonnes
Steel Authority of India Ltd.	50,000 tonnes

(b) Yes, Sir.

(c) Yes, Sir.

(d) There is an estimated gap of about 1.5 lakh tonnes in the domestic requirement and production of tinplates in 1995-96. However, the actual import will depend upon several factors like domestic and international prices, requirement of individual consumer, prices of substitute material etc.

(e) Tinplate is imported from several countries like USA, Brazil, South Africa, Japan, UK, Germany, Italy, Norway and South Korea.

[English]

Development of Mormugao Port

3239. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government are aware that the Mormugao port in Goa is not yet equipped for container traffic;

(b) if so, the reasons therefor and the potential for container traffic to and from Goa;

(c) the specific steps taken/proposed to be taken to modernise and make the port in Goa container traffic worthy; and

(d) the projections of container traffic port in Goa and proposal envisaged to harness the same?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Yes, Sir.

(b) The potential of container traffic through Mormugao Port has been very limited due to type and proportion of general cargo and also infrastructural constraints.

(c) and (d). The newly built cargo berths No. 10 & 11 have been designed for handling containers and also have been provided with stacking area for containers. Presently, the container traffic is being handled by ships' gears and the shore equipment provided by private parties.

It is expected that the linking of Mormugao Port with broad gauge railway will give fillip to container traffic.

Illegal Stone Mining

3240. SHRIMATI VASUNDHARA RAJE : Will the Minister of MINES be pleased to state :

(a) whether the Government are aware of the illegal stone mining in some States;

(b) if so, the details thereof, State-wise; and

(c) the steps being taken to regulate illegal stone mining?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (c). Building stones, gravel etc. are minor minerals as per section 3 (e) of the MMRD Act, 1957 and as such State Governments are empowered to grant mining concessions as per rules framed by them under section 15 of the MMRD Act. The State Governments are empowered under section 21 of the said Act to take penal action in cases where mining operations may be in contravention of the provisions of law. The Central Government does not compile details in this regard.

Demand and Supply of Power in Uttar Pradesh

3241. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of POWER be pleased to state :

(a) the number of power projects/proposals under consideration for setting up of in private sector or public sector with the assistance of domestic and international organisations in Uttar Pradesh;

(b) if so, the details thereof and the action taken in this regard;

(c) the details of demand and supply of power in Uttar Pradesh by the end of the current financial year;

(d) whether the Government have any proposal to fill up the gap between demand and supply of power; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). Expressions of interest have been received from promoters for setting up 20 power projects with an aggregate capacity of 5112 MW at an estimated cost of 16409.800 crores in Uttar Pradesh. Details are given in the enclosed statement. These projects will be taken up for execution by the private companies after establishing the necessary linkages, obtaining the statutory/non-statutory/non-statutory clearances and after signing of satisfactory agreements with the concerned States/State Electricity Boards. In the Public Sector, the Government of Uttar Pradesh has submitted proposals for Anpara 'C' Thermal Power Project (2x500 MW) and Koteswar Dam Hydro Electric Project (4x100 = 400 MW) for accord of techno-economic clearance of the Central Electricity Authority.

(c) The details of Estimated Power Supply position (MU) and Actual Peak Demand Vs Peak Met (MW) by the end of current financial year in Uttar Pradesh is as under :

Requirement	Availability	Shortage	%
39500	37089	2411	6.1

Actual Peak Demand Vs Peak Met - MW

Peak Demand	Peak Met	Shortage	%
6850	5950	900	13.1

(d) and (e). To increase availability of power in the State of Uttar Pradesh, various steps being taken include improving the performance of the existing power stations, R&M of power stations, reduction in T&D losses, implementation of better demand management and energy conservation measures, transfer of energy from neighbouring systems and promotion of private sector investment in power sector.

STATEMENT

S.No.	Name of Project	Foreign/Indian	Capacity (MW)	Estimated Cost (Rs.Crs.)	Name of Company
1	2	3	4	5	6
1.	Aligarh Power Project	Indian	100	350.000	M/s Unison Power Ltd.
2.	Bowala Nand Prayag		3 x 44	347.000	Under Bidding
3.	Gajraula Power Project	Indian	100	350.000	M/s Enpro India Ltd.
4.	Chandausi Power Project	Indian	100	350.000	M/s India Power Partners
5.	Greater Noida P. Project	Indian	100	350	M/s RPG Ind. Ltd.
6.	Jawaharpur TPS	Foreign	800	2896.000	Pacific Elec. Power Dev. Corp., Canada
7.	Kosi Kala Power Project	Indian	60	210	M/s DSM Ltd.
8.	Loharinag Pala		4 x 130	637.000	Under Bidding
9.	Maneri Bhali-II HEP		4 x 130	637.000	Under Bidding
10.	Moradabad	Indian	100	350.00	M/s Global Boards
11.	Muzaffarnagar P. Project	Indian	100	350.00	M/s Subhash Proj. & Mktg. Ltd.
12.	Pala Maneri HEP		416	1456	Under Bidding
13.	Panki Power Project	Indian	100	350.000	M/s Dalmia Bros. P. Ltd.
14.	Renusagar	Indian	2x90	424.330	M/s Hindalco Industries
15.	Rosa TPS	Indian	2x250+ 1x250	2587.470	Indo-Gulf Fertilisers & Chem. (I) & Power Gen. PLC, U.K.
16.	Sahibabad	Indian	100	350.00	M/s Modi Mirrless Black Stone.
17.	Sikendrabad	Indian	100	350.00	M/s Dalmia Bros. P. Ltd.
18.	Srinagar HEP	Indian	330	1510.00	M/s Duncan Agro (I) Ltd.
19.	Tapovan Vishnugad HEP	Foreign	360	1260.00	Under Bidding
20.	Vishnuprayag HEP	Indian	4 x 100	1287.130	M/s Jai Prakash Industries Ltd.
Total			5112.00	16828.930	

* Rs. 3.5 Crores/MW has been assumed as capital cost wherever State/Promoter has not given the provisional cost estimates.

Closure of Fertilizer Promotion and Agricultural Research

3242. SHRI R. SURENDER REDDY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether there is any proposal for an immediate closure of the Fertilizer Promotion and Agricultural Research Division of the Hindustan Fertilizer Corporation Limited (HFC);

(b) if so, the details thereof and the reasons therefor;

(c) whether the aforesaid Division of HFC has in any way contributed to the overall losses suffered by the HFC in recent years;

(d) if so, the details thereof;

(e) the number of workers likely to be rendered jobless by the closure of the aforesaid Division of the HFC; and

(f) the measure proposed to be taken for their rehabilitation?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :

(a) No, Sir.

(b) Does not arise.

(c) and (d). Yes, Sir. The details of income and expenditure of FP&ARD for the last three years are given below :

(Rs. Lakhs)		
Year	Income	Expenditure
1992-93	89.95	580.49
1993-94	64.10	461.11
1994-95	38.89	918.60

(e) Does not arise.

(f) As per the revival package for HFC approved by the Government in principle, the Manpower of FP&ARD is to be offered to the State Government(s) for being absorbed by them for deployment on agricultural extension work, subject to the approval of the Board for Industrial and Financial Reconstruction (BIFR).

Mineral Based Units in Maharashtra

3243. SHRI ANNA JOSHI : Will the Minister of MINES be pleased to state :

(a) whether the Government propose to set up some new mineral based units in Maharashtra;

(b) if so, the locations thereof; and

(c) the details of the proposals in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (c). As per information furnished by the State Government of Maharashtra the Government does not propose to set up new mineral based units in the State as such. However, some mineral-based units like thermal power generation units, cement plants, sponge iron plant etc. are being set up in the State of Maharashtra by private entrepreneurs. Bhadrawati, Ghugus and areas near Gadchandur of Chandrapur district are the locations of the new proposed mineral based units. A thermal power generation unit with annual capacity of 1000 MW is being set up by M/s. Nippon Denro Ispat Ltd. at Bhadrawati in Chandrapur district based on the coal deposits in it. Similarly, based on the limestone deposits of Nandgaon-Ekodi and Chandur-Thutra, two new cement plants are proposed to be set up by M/s. Ratnagiri Building Products and M/s. Maratha Cement Ltd. with annual capacity of 0.75 lakh tonnes and 1 million tonnes, respectively near Gadchandur in Chandrapur district. M/s. Lloyds Steel Ltd. has proposed to set up a Sponge Iron plant with an annual capacity of 5 lakh tonnes at Ghugus in Chandrapur district. This sponge iron plant is based on the iron ore deposits of Gadchiroli district.

Indian Ocean Community

3243A. SHRI SYED SHAHABUDDIN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether there have been number of meetings recently to consider the question of the development of Indian Ocean Community;

(b) the brief particulars of the initiatives taken in this regard;

(c) whether the Government of India support the formation of such a Community primarily for economic and cultural intercourse among the littoral countries; and

(d) if so, whether the Government shall take the initiative for consultations among the littoral countries, to convene a meeting of all the littoral countries at the expert level?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (d). The Government is aware of and has contributed to and participated as appropriate in a number of meetings to discuss the broad concept and ingredients for the making of an 'Indian Ocean Community'. Such events include the Conference organised by the Indira Gandhi Memorial Trust from 19 - 22 November 1995 on the subject of 'Making of Indian Ocean Community' and the Seminar on 'Indian Ocean Cooperation' by the 'World Focus' Journal on 'July 24, 1995. Also as part of the second track non-governmental consultative process which encompasses 29 countries of the Indian Ocean Rim, the FICCI, on behalf of all Indian apex Chambers, and the Centre for Policy Research on behalf of other Indian research bodies, have organised non-governmental meetings of 'Indian Ocean Rim Consultative Business Network' and 'Indian Ocean Research Network' respectively on 12-13 December 1995. The Government support the academic and business exploration of areas of cooperation and work Programme for realising regional economic cooperation among Indian Ocean countries.

[Translation]

Confiscation of Ships by Pakistan

3244. SHRI CHANDRESH PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have received any representations/petitions etc. from various organisations and Members of Parliament from Gujarat between the period from January 1, 1990 to December 1, 1995 in which it has been mentioned that the Coast Guards of Pakistan has confiscated ships and shipment worth crores of rupees and the crew members of those ships were imprisoned in Pak jails;

(b) if so, the details thereof and the number of the persons still in Pakistan jails, year-wise;

(c) the details of the steps being taken to get them released; and

(d) the number of the persons got released so far and the time by which remaining persons would be released?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Numerous representations have been received from various public bodies, political leaders and activists regarding the capture/detention of Indian fishing boats/fishermen and cargo boats/crew members by Pak authorities.

According to available information, 31 fishing boats and 191 fishermen captured during 1994/95 and 8 cargo boats and 110 crew members captured during 1993 are still in Pak custody.

(c) and (d). Government have taken up with the Government of Pakistan all instances of apprehension/detention of Indian fishing boats/fishermen and cargo boats/crew members and have sought the release and repatriation of these detainees and their boats. As a result of Government's sustained efforts, a total of 311 fishermen were released from Pak jails and repatriated to India since 1 January, 1990. Efforts to secure the release of others continue.

[English]

Accommodation of Steel Plants to State Governments

3245. SHRI MANORANJAN BHAKTA : Will the Minister of STEEL be pleased to state :

(a) the details of residential/office accommodations belonging to steel plants under SAIL of his Ministry, provided to the respective State Governments or any other agency/individual not connected with the plant or industry;

(b) whether any rent is collected and the total claims State/Plant-wise;

(c) whether any agreement was arrived at in the matter and if so the terms and conditions; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Information in respect of the public sector Steel Authority of India Limited (SAIL) and the Rashtriya Ispat Nigam Limited (VSP) is as follows :-

1. SAIL

The plant-wise details of accommodation/quarters belonging to the four integrated steel plants under SAIL (excluding subsidiaries) provided to other than company employees/agencies, including Central/State Government, other PSUs, educational/social

organisations, private units etc., are given below :

Plant/State	No. of Quarters Provided
Bhilai Steel Plant (Madhya Pradesh)	2915
Durgapur Steel Plant (West Bengal)	927
Bokaro Steel Plant (Bihar)	3331
Rourkela Steel Plant (Orissa)	1836

The Agencies/individuals who have been provided accommodation are, however, rendering services to the plant/plant employees in one way or other.

II. RASHTRIYA ISPAT NIGAM LIMITED (VSP)

Plant/State	No. of Quarters Provided
Visakhapatnam Steel Plant (Andhra Pradesh)	80

Also, a total of 1782.64 sq. meters have been provided to organisations like the Post Office, Banks and Telecom Department.

In addition to the above, other organisations like Joint Commissioner of Labour, Government Audit, CISF, Schools etc. who are working for VSP have been provided accommodation and in most of the cases these facilities have been provided on the specific understanding that these services would be provided only if office/residential accommodation is extended.

(b) Yes, Sir. Rent is collected for the accommodation allotted to various agencies. The quantum of rent varies depending upon the nature of the organisation/agency allotted accommodation; in some cases accommodation has also been allotted to organisations in lieu of services provided by them to the Steel Plants.

(c) and (d). Allotment of accommodation is made after examination of the needs of the organisation/agency concerned and the terms and conditions of the same are decided by the management of the concerned plant.

V.I.S.L.

3246. SHRIMATI CHANDRA PRABHA URS : Will the Minister of STEEL be pleased to state :

(a) whether Visvesvaraya Iron and Steel Limited is a joint venture industry between the Karnataka Government and the SAIL;

(b) if so, when the SAIL took it over;

(c) whether the Government are aware that VISL is pushing into the hands of BIFR; and

(d) if so, the steps proposed to be taken to get the co-operation from the Karnataka Government?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). Yes, Sir. SAIL took over VISL on August 1, 1989.

(c) and (d). As on 31st March, 1995 VISL is not Sick Industrial Company within the meaning of Clause (o) of Sub-Section (1) of Section 3 of the Sick Industrial companies (Special Provisions) Act, 1985. However, the financial position of VISL continues to be worrisome, largely due to inadequate power supply from Karnataka Electricity Board (KEB) and non-availability of various reliefs. These issues have been taken up with the Government of Karnataka, and this will help in improving the financial position of VISL.

[Translation]

Electricity Supply Act, 1948

3247. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of POWER be pleased to state :

(a) whether States are facing power crisis after giving more power to Central Electricity Authority;

(b) whether generation capacity of power has not been mentioned in the relaxation provided to States for the project worth Rs. 100 crores;

(c) if so, the steps being taken to extend the limit of maximum megawatt capacity of the project costing Rs.100 crores;

(d) whether any proposal is under consideration to give more autonomy to the States in the power generation sector by making amendment in Electricity Supply Act, 1948; and

(e) if so, the steps taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) As per Section 29 of the Electricity (Supply) Act, 1948 and Notifications issued under the provisions of the Act from time to time, every Power Scheme of State Electricity Board/Generating Company estimated to

involve a capital expenditure exceeding Rs.100 crores shall be submitted to the Central Electricity Authority for its concurrence. The cost limit in respect of Schemes requiring Central Electricity Authority's concurrence was raised from Rs. 25 crores to Rs.100 crores w.e.f. 19.10.1994.

(b) Yes, Sir.

(c) Does not arise.

(d) and (e). Yes, Sir. However, a final decision notifying a change has not been taken.

[English]

Donations by PSU's

3248. DR. RAMESH CHAND TOMAR :
SHRI AMAR PAL SINGH :

Will the Minister of STEEL be pleased to state :

(a) the details of the demands of Rs.50 lakhs and above made by each public sector undertaking under his Ministry during 1995-96 so far;

(b) the amount of demands given to each P.S.U. and the purposes thereof;

(c) whether public sector undertakings in his Ministry donate to those organisations which are not engaged in activities connected with their PSU's; and

(d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). The details of budgetary provisions of Rs.50 lakhs and above sought by the Public Sector Undertakings of the Ministry of Steel at the stage of Budget Estimates 1995-96 and the amounts provided in the Detailed Demands for Grants 1995-96 of the Ministry of Steel are given below. These provisions have been made for meeting expenditure towards implementation of Voluntary Retirement Scheme and plan schemes to meet cash losses, payment of statutory dues etc.

S.No.	Name of PSUs	Projections (Demand) Made by PSUs at the B.E. 1995-96 stage (Rs. in crores)		Amount provided (Rs. in Crores)	
		Plan	Non-Plan	Plan	Non-Plan
1	2	3	4	5	6

REVENUE SECTION

A. Grants-in Aid for implementation of Voluntary Retirement Scheme

1.	Bird Group of Companies	6.20		2.00	
2.	Hindustan Steel Works Construction Limited	40.00		15.00	

1	2	3	4	5	6
3.	Bharat Refractories Limited	3.00	1.00		
4.	Steel Authority of India Ltd., for its Subsidiary Indian Iron Steel Co. (IISCO)	30.00	10.00		
5.	Steel Authority of India Ltd., for its subsidiary Visvesvaraya Iron & Steel Limited	10.00	1.00		
6.	Manganese Ore (India) Limited	6.00	1.00		
CAPITAL SECTION					
<i>B. Loans & Investment</i>					
1.	Bird Group of Companies	3.00	5.00	3.00	0.01
2.	Bharat Refractories Limited	17.75	3.00	6.00	0.01
3.	Sponge Iron India Ltd.	5.83	-	4.50	-
4.	Rashtriya Ispat Nigam Limited	292.56	392.00	264.00	-
5.	Hindustan Steel Works Construction Ltd.	6.00	10.00	6.00	5.00
6.	Steel Authority of India Ltd. for its subsidiary Indian Iron & Steel Company (IISCO)	43.71	-	1.00	-

(c) and (d). Yes, Sir. The details are enclosed as statement.

STATEMENT		
<i>Details of donations made to bodies/voluntary institutions by public sector undertakings under Ministry of Steel from 1991-92 to 1995-96 (September).</i>		
<i>Name of PSU: Steel Authority of India Limited</i>		
(Rs.)		
Year	Amount	Name of Organisation
1	2	3
1991-92	1000000	National Council at Burdwan.
	500000	Patliputra Medical College at Dhanbad.
	1000000	Chief Minister's relief fund, Bihar.
	500000	Chief Minister's relief fund, Orissa.
	500000	Durand Football Tournament Society.
	500000	Chief Minister's relief fund, U.P.
	1200000	Distt. Sports Association, Silchar.
Total	5200000	

1	2	3
1992-93	2500000	Sanjay Gandhi Memorial Trust.
	1120000	State Govt. of Uttar Pradesh.
	500000	Durand Football Tournament.
	500000	Indian Institute of Metals, Calcutta.
	1000000	Society for International Development, Dhanbad.
	500000	Jawahar Lal Nehru Fournament Society.
	1000000	Bihar Chief Minister's relief fund.
Total	7120000	
1993-94	1000000	Indian Everest Expedition, Calcutta.
	600000	District Sports Association, Hallakandi and Shishu Bharti School, Silchar.
	1000000	Bihar Chief Minister's relief fund.
	1000000	Prime Minister's National Relief Fund.
	660000	Dr. Vidya Sagar Hospital.
Total	15260000	

1	2	3
1994-95	500000	Central Asia Cultural Expedition.
	1560720	National Heart Institute, New Delhi.
	2000000	Sanjay Gandhi Memorial Trust.
	500000	Indian Institute of Metals, Delhi Chapter.
	5000000	Ravi Shankar Shukla Group of Hospitals.
	5000000	Cachar Cancer Hospital Society, Silchar.
	500000	Orissa Chief Minister's Relief Fund.
	500000	Priyadarshini Mahila Mahavidyalay Jalda.
	500000	District Magistrate, Ballia, U.P.
	500000	Institute of Labour Studies, Jamshedpur.
	2500000	Bidhan Sishu Udyan, Calcutta.
	*400000	Parliament Secretariat (Shri R.V. Sutar, Sculptor).
	1000000	Council for Rural Welfare, New Delhi.
	500000	HOPE Society for Handicapped Orientation
Total :	20960720	Programme & Education, Durgapur.

Note : Details of donations above Rs. 5 lacs only.

* A donation of Rs.16.00 lakhs was approved by Board, out of which Rs.4.00 lakhs were released in the financial year 1994-95. The remaining amount i.e. Rs12.00 lakhs is to be released during the financial year 1995-96.

1	2	3
1995-96	*12.00 Lakhs	Parliament Sectt. (Shri R.V. Sutar, Sculptor).
	25.00 Lakhs	Rohiteshwar Saikia Memorial Indoor Stadium, Wazira.
	5.00 lakhs	Orissa Chief Minister Relief Fund.
	35.00 lakhs	Ravi Shankar Shukla Appollo Hospital.

1	2	3
	25.00 lakhs	District Sports Association, Silchar.
	10.00 lakhs	All India Gram Pradhan Sangathan.
	5.00 lakhs	Deenul Islam Sabha, Cannore.
	5.00 lakhs	People for Animals Trust.
	100.00 lakhs	Rajiv Gandhi Foundation.
	12.50 lakhs	M/s. Kaleida India.
	10.00 lakhs	Gwalior Division Cricket Assn., Gwalior.
	10.00 lakhs	Bihar Chief Minister's Relief Fund.
Total:	254.50 Lakhs	Note : Details of donations above Rs.5 lacs only.
G.Total:	73990720	

* The amount sanctioned for the statue of Smt. Indira Gandhi is Rs.16.00 lakhs, out of which 4 lakhs have been paid to the Sculptor from the budget of 1994-95. Rs.2.00 lakhs have been released in August, 1995. The remaining 10.00 lakhs will be paid during the financial year 1995-96.

Name of PSU:		Rashtriya Ispat Nigam Limited
1991-92	Nil	
1992-93	20000000	Monetary Contribution to Govt. of A.P. for King George Hospital, Visakhapatnam.
Total:	20000000	
1993-94	1000000	PM's Relief Fund.
Total:	1000000	
1994-95	Nil	
1995-96	60 tonnes of Steel	Dr. B.R. Ambedkar Education Society, Hyderabad.
1995-96	50000	Contribution to IIM, Delhi Chapter.
	50000 +	
	60T of Steel	
Grand Total	Rs.21050000 + 60 Tonnes of Steel.	

Name of PSU: Kudremukh Iron Ore Company Limited

Year	Amount (Rs.)	Name of Organisation
1	2	3
1991-92	Nil	
1992-93	250000	M/S Gray Cells, New Delhi.
Total	250000	
1993-94	2000000	Prime Minister's Relief Fund.
Total	2000000	
1994-95	1500000	Karnataka Regional Engineering College, Suratkal.
	304400	Wenlock Hospital, Mangalore.
Total	1804400	
1995-96	1500000	Mangalore University.
	2000000	Cachar Cancer Hospital Society, Silchar.
Total	3500000	
Grand Total	7554400	

Name of PSU : Manganese ore India Limited

1991-92	30000	Prime Minister's Relief Fund.
	10000	Principal Higher Secondary School, Balaghat.
	1000000	Central India Institute of Medical Science, Nagpur.
	23400	State Govt. of Maharashtra
	400	C.P. Club Nagpur.
Total	1063800	
1992-93	15729	Dhiptal Ramdas.
Total :	15729	
1993-94	100000	Prime Minister's Relief Fund.
	50000	Grampanchayat School, Balagh
	2000	Zilla Pazishad School Dongri, Buzurg.
	28000	R.N.T. School, Ukwa.
	5000	R.J. District Governor.
Total	185000	

1	2	3
1994-95	501	S.F.S. Education Society, Nagpur.
Total	501	
1995-96	Nil	
Grand Total	1265030	

Name of PSU :MSTC Ltd.

1991-92	Nil	
1992-93	Nil	
1993-94	97000	Prime Minister's Relief Fund.
	20000	Bharat Sevashram Sangh.
Total:	117000	
1994-95	Nil	
1995-96	Nil	
Grand Total	117000	

Name of PSU : Hindustan Steel Works Construction Limited

1991-92	Nil
1992-93	
1993-94	
1994-95	
1995-96	

Name of PSU : Sponge Iron India Limited

1991-92	3000	A.P. Lown Tennis Association
	25000	A.P. Film Dev. Corpn.
Total :	28000	
1992-93	Nil	
1993-94		
1994-95		
1995-96		
Grand Total	28000	

Name of PSU : Metallurgical & Engineering Consultants (India) Ltd.

1991-92	7650	Cheshire Home India, Ranchi.
	100000	Indian Institute of Metals.

1	2	3
Mecon Contd.	5000	Indian Institute of Science, Bangalore.
	24500	Bharat Sevashram Sangh.
	5000	Durgapur Mountaineers Association.
	10000	Prof. G.S. Tendulkar Memorial Trust.
	10000	Centre Mining Research Station, Dhanbad.
Total:	162150	
1992-93	5400	Cheshire Homes, Ranchi
	5000	Shaheed Smarak Samity.
	10000	Dolona Day School Trust, Calcutta.
	10000	Indian Red Cross Society, Ranchi.
	2500	All India Quami Ekta Samity.
	5000	The Ranchi District Blindness Control Society, Ranchi.
	5000	Ramkrishan Mission Ashram.
	39500	Donation made from other offices.
Total:	82400	
1993-94	3000	Bihar School of Yoga, Munger.
	9000	Cheshire Home, Ranchi.
	6000	Saheed Samrak Samity, Ranchi.
	100000	Indian Institute of Metals, Delhi Chapter.
	5000	Birla Institute of Technology, Ranchi.
	10000	Ranchi Chikitsak Sangh, Ranchi.
	5000	Abhinav Kala Kendra, Ranchi.
	24304	The Institute of Metals, Calcutta.
	2000	Amar Saheed Sekh bikhari Samity, Ranchi.

1	2	3
	5000	Ram Krishna Mission, Morabadi.
	10000	Birsa Jayanti Samaroh, Ranchi.
	5000	DAV Public School, Lohardaga.
	38950	Donations made from other offices of MECON.
Total:	223254	
1994-95	35000	Bharat Ratna, Dr. B.R. Ambedkar Installatioin.
	5400	Cheshire Homes, Ranchi.
	5000	Nirmala College.
	5000	I.I.T., Kharagpur.
	10000	St. Xavier's College.
	5000	W.W.F. India.
	5000	Indian Epilepsy Association, Ranchi Chapter.
	5000	R.K. Mission Ashram, Ranchi.
	3000	Kamta Seva Kendra, Deo.
	2500	Birla Institute of Technology.
	100000	Chinmoyia Mission.
	37300	By other site offices.
Total:	218200	
1995-96	*13000	
Grand Total:	699004	

* Organisation names have not been indicated as the amounts donated are small.

Name of PSU : Bharat Refractories Limited

1991-92	}	Nill
1992-93		
1993-94		
1994-95		
1995-96		

Name of PSU : National Mineral Development Corporation

1991-92	500	Bolaram Golf Club, Hyderabad.
	100	-do-
	500000	Administrative Staff College of India, Hyderabad.
Total	501500	

1	2	3
1992-93	Nil	
1993-94	1500000	PM's Relief Fund.
	200000	Ramkrishna Mutt. Hyderabad.
	10000	Remkrishna Mutt. Calcutta.
Total :	1710000	
1994-95	10000	All India NMDC Workers' Federation.
	5000	Urdu Educational Committee, Hyderabad.
	5000	Oriental Newsmakers' Hyderabad.
	300000	Mining, Geological & Metallurgical Institute, Calcutta.
	200000	Mining, Geological & Metallurgical Institute, Calcutta.
Total :	520000	
1995-96	200000	Indian Institute of Metals, Delhi Chapter, New Delhi.
	10000	Children Academy of Culture, Durgapur.
	25000	International Conference on Mineral Processing and future trends, Kanpur.
	51000	National Foundation for Communal Harmony, New Delhi.
Total :	286000	
Grand Total :	3017500	

Infant Milk Food

3249. SHRI M.V.V.S. MURTHY : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government propose to set up a task force as a part of the World Health Organisation programme to declare 1995 'Year of Child'

(b) if so, whether the task force has rejected the applications for manufacturing and marketing of new infants milk brands under the Milk and Milk products Order;

(c) if so, the details thereof and the reasons therefor;

(d) whether there is shortage of infant milk; and

(e) if so, the steps being taken to make up the shortages?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) and (b). No, Sir.

(c) Does not arise.

(d) and (e). While no shortage of infant milk food is reported at present, the manufacture of milk products including infant milk food is delicensed and the companies can undertake manufacture of these products depending upon the domestic and export demand.

Merger of PFC, PGC and NTPC

3250. SHRI S.M. LALJAN BASHA : Will the Minister of POWER be pleased to state :

(a) whether the Government have any proposal to merge the various corporations like Power Finance Corporation, Power Grid Corporation, NTPC into one body;

(b) whether any study has been done on such a proposal;

(c) if so, the details thereof and the benefits expected to be accrued by such a decision; and

(d) the time by which the same is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No, Sir.

(b) to (d). Do not arise.

South Korea in Power Sector

3251. SHRI BOLLA BULLI RAMAIAH :
SHRI M.V.V.S. MURTHY :

Will the Minister of POWER be pleased to state :

(a) whether ENRON controversy have affected South Korean projects in India;

(b) the projects South Korea had agreed to undertake in India;

(c) whether any assurance has been given to the South Korea that these will be implemented without delay;

(d) if so, the details thereof; and

(e) the stages at which these projects stand at present?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No Sir.

(b) So far, only one power project, Korba East TPS (2x500 MW) in India is proposed to be set up by a South Korean Company.

(c) No Sir.

(d) Does not arise.

(e) The project has obtained most of the clearances/inputs such as signing of Power Purchase Agreement, Publication under Section 29 of the Electricity (Supply) Act, 1948, NOC by the State Pollution Control Board, Civil Aviation Clearance, Registration of the Company, Water linkage by the State Authorities, availability of land confirmation of allocation of coal by the Ministry of Coal, and 'in-principle' techno-economic clearance of Central Electricity Authority.

Comprehensive Test Ban Treaty

3252. SHRI SHRAVAN KUMAR PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention have been drawn to reported negotiations for a Comprehensive Test Ban Treaty amongst signatories to the NPT;

(b) if so, the progress made in this regard;

(c) whether US administration has offered any special terms to India for such a treaty;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Since January 1994, negotiations are being held in the 38 member Conference of Disarmament (CD) in Geneva to conclude a Comprehensive Test Ban Treaty (CTBT). These negotiations have made considerable progress through some issues have yet to be resolved. India is actively participating in the on-going negotiations. It is expected that a CTBT would be concluded in 1996.

(c) No, Sir.

(d) and (e). Do not arise.

Pak's Supply of F-16 to China

3253. SHRI SULTAN SALAHUDDIN OWAIISI :
SHRI MOHAN SINGH (DEORIA) :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the reports regarding clandestine transfer of F-16 and MIG aircrafts to China by Pakistan;

(b) if so, the details thereof;

(c) whether the Government have drawn the attention of the US Government in this regard;

(d) whether it is also reported that China have provided technology and material to Pakistan for the setting up of nuclear plants and for the production of missiles; and

(e) if so, the details thereof and the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). We have seen press reports to the effect that Pakistan had secretly transferred a US-Built F-16 aircraft to China.

(c) During bilateral interactions with the United States in the context of the passage of the Brown Amendment in the US Congress to permit the transfer of \$ 368 million worth of military equipment to Pakistan through a one-time waiver of the Pressler Amendment, attention has been drawn to the military cooperation between Pakistan and China.

(d) and (e). Government are aware of extensive cooperation between China and Pakistan in the field of defence, including transfer of sophisticated missiles and technology. There have been reports from time to time pointing towards possible China collaboration in Pakistan's efforts for developing nuclear weapons. China and Pakistan are, inter alia, collaborating in the development of 300-megawatt nuclear power plant at Chashma in Pakistan. Our concerns regarding external assistance in the enhancement of Pakistan's military capabilities well beyond their legitimate defence requirements have been made known to the Chinese Government.

Minerals Explored in Gujarat

3254. SHRI N.J. RATHVA :

SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of MINES be pleased to state :

(a) the minerals being explored in the country till date especially, in the backward/rural/tribal areas of Gujarat;

(b) the details thereof for the last three years;

(c) the State-wise/place-wise/year-wise details of the production of various minerals during last three years; and

(d) the country-wise and year-wise details of the foreign exchange earned by the Union Government through the exports of minerals during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (d). The information is being collected from the concerned Ministries/Deptt. and will be laid on the Table of the House.

DAP Plant for KRIBHCO

3255. SHRI RAM NIHOR RAI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have explored the possibility of acquiring a sick plant for KRIBHCO in U.S.A. and Russia;

(b) if so, the details thereof;

(c) whether any consultant companies had been appointed to explore the possibility;

(d) whether the relevant rules have been followed in this regard;

(e) if not, the details thereof, and the action being taken in this regard; and

(f) the details of the findings thereof and the outcome of the study conducted in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) and (b). Pursuant to Government approval to the proposal of KRIBHCO for initiating the 'Due Diligence Process' (Preparation of the Detailed Feasibility Report) for acquiring equity stakes in phosphatic fertilizer plant (s) in USA/Russia, one plant in USA and two plants in Russia were shortlisted.

(c) and (d). Yes, Sir.

(e) Does not arise.

(f) The report of the Due Diligence Process was examined by a Committee of Senior Executives of KRIBHCO. As per the assessment of the Committee, the acquisition was not found to be techno-economically viable. The Board of Directors of KRIBHCO have, therefore, finally decided not to go in for any investment in acquiring phosphatic manufacturing facilities either in USA or in Russia.

[Translation]

Jobs to Women in FPI

3256. SHRI LAKSHMAN SINGH : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the steps taken by the Union Government to provide jobs to women in food processing industries in the country; and

(b) the number of women employed in these industries as on date?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) and (b). Considering the high employment generating potential in the food processing industries with comparatively lesser investment, the Government have taken steps to encourage investment in the food processing industries.

While no specific data of employment of Women in food processing industries is available, a large number of women are employed directly and indirectly in the various sub-sectors of food processing industries, especially in fruits and vegetable processing, fish processing, milk processing, spice processing, traditional food products, etc. Therefore, Government is

taking steps to develop these industries through various incentives and Plan Schemes so that greater employment for women is generated.

In the Food Processing Training Centres assisted by this Ministry priority is given for training of women so that they are encouraged to set up food processing units. Government has also set up Mahila Udyog Nidhi through which assistance is provided to women entrepreneurs.

[English]

Poverty Alleviation Programmes

3257. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether directives have been issued to the various Ministries which are concerned with various anti-poverty programmes to monitor it; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). No specific directives have been issued to various Ministries which are concerned with various anti-poverty programmes to monitor them. However, guidelines and instructions have been issued by the Ministry to the implementing agencies for effective monitoring of the poverty alleviation programmes. The monitoring mechanism includes field inspection, system of periodical progress report, holding of workshops, meetings, co-ordination committees and system of area officers at the Centre for monitoring of Programmes.

[Translation]

Shortage of Coking Coal

3258. SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the Minister of STEEL be pleased to state :

(a) whether attention of the Government has been drawn to the news-item appearing in the daily "Business Standard", dated October 5, 1995 under caption "SAIL output may be hit by Coking Coal Shortage";

(b) if so, whether the steel production is likely to decline due to non-supply of coal in adequate quantity;

(c) if so, the reaction of the Government in this regard; and

(d) the percentage of coal supplied by the Coal India Ltd., as against the demand of Steel Authority of India Ltd. till October 1995 during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) to (d). The receipt of coking from Coal India Limited sources during the period April to October 1995 has been approximately 80% of the prorata annual allocation by Coal India Limited. The inadequate supply of indigenous coking coal has resulted in depletion of coking coal stocks at SAIL plants and has also affected their techno-economic parameters. To step up the supplies of coking coal, SAIL plants are interacting on continuous basis with Coal India Limited and Railways. Availability of imported coal is also being augmented to the plants to meet the shortfall in indigenous supplies.

Molasses Decontrol Order

3259. SHRI KUNJEE LAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the promulgation of Molasses De-control order in 1993 has created imbalance in various States and the working of industries have been adversely affected by that order;

(b) if so, the details thereof;

(c) the recommendations made by the working group of State Excise duty Ministers; and

(d) whether the Union Government propose to implement the said recommendations and the impact of these on prohibition policy?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (d). Even after the decontrol of molasses notified by the Government of India in 1993, some States continued control on supply and prices of molasses under their respective State Laws. The Associations of alcohol-based industries represented about the difficulties faced by them due to non-availability of molasses at reasonable prices. The main recommendation of the Working Group of State Excise Ministers on molasses and alcohol was for imposition of partial distribution control on molasses. The report of the Working Group was subsequently considered in the meeting of the State Excise Ministers but there was no consensus on the recommendations of the Working Group.

Policy to encourage the Private Sector

3260. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have apolicy under consideration to encourage the private sector in setting up the chemical fertilizer factories;

(b) if so, the way in which private sector will be promoted and the details thereof;

(c) whether some private companies have applied for the purpose;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (e). As a result of the encouragement given to the private sector, the installed capacity of nitrogenous fertilizers in the private sector has increased from 22.84 lakh MT in 1990-91 to 33.06 lakh MT in 1994-95. Private sector projects under implementation and on the anvil are expected to add a capacity of 12.30 lakh MT of Nitrogen by 2000-2001.

The promotional measures undertaken in the recent past include delicensing of the fertilizer industry, abolition of customs duty on import of capital goods for setting up new plants/modernisation of existing units and on imports of phosphoric acid for manufacture of phosphatic fertilizers, a 3% concession in interest rates on term loans raised from financial institutions/Government for new fertiliser/revamp projects, reduction in railway freight in respect of phosphatic/potassic fertilizers as well as their raw materials and a scheme of special concessions for indigenously manufactured phosphatic fertilizers. The Retention Price-cum-Subsidy Scheme, at present applicable to urea, which provides for a reasonable return on investments to the entrepreneurs, is also an important factor in inducing capacity addition.

[English]

Hindustan Shipyard Limited

3261. SHRI RAMA KRISHNA KONATHALA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Hindustan Shipyard Limited propose to set up a Joint Company with multinationals;

(b) if so, whether any memorandum of understanding has been signed in this regard;

(c) if so, the salient features thereof; and

(d) the time by which the proposal is likely to be floated?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Hindustan Shipyard Ltd. is exploring the possibility of Joint Venture with the foreign shipyards, in order to improve viability, bring fresh investments, technological support and attain competitiveness in the global market. However, no proposal has yet concretised.

(b) No, Sir.

(c) and (d). Dose not arise.

Visa Fee Hike by Saudi Arabia

3262. SHRI RAMESH CHENNITHALA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the visa fee has been abnormally raised by Saudi Arabia recently;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). It is a fact that Government of Saudi Arabia has increased the visa fee from SR50/- to SR 1000/- in respect of all foreign workers including those from India for their employment with private companies and establishments in the Kingdom of Saudi Arabia.

(c) The matter was taken up with the concerned authorities in the Kingdom of Saudi Arabia who have clarified that the revised visa fee is to be borne by the Saudi employers and not by the expatriate workers.

New Liquid Fuel Power Policy

3263. PROF. UMMAREDDY VENKATESWARLU :

SHRI S.M. LALJAN BASHA :

SHRI SANAT KUMAR MANDAL :

Will the Minister of POWER be pleased to state :

(a) whether Power Producers Association of India recently made any representation regarding the new liquid fuel policy of the Government;

(b) if so, the details thereof and the reaction of the Government in this regard;

(c) the reasons for encouraging liquid fuel based power plants in the country;

(d) whether the proposal will be cost effective; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b). Independent Power Producers Association of India (IPPAI) sends suggestions from time to time on the private power policy of Government of India. These suggestions are mostly in the form of issues proposed to be discussed in conferences and seminars etc. organised by the IPPAI or are extracts of deliberations held in their concluded conferences. Recently, IPPAI have communicated observations expressed in their two days conference on "liquid fuel power stations-Part -II" held in November'95, regarding the recently announced liquid fuel policy of the Government of India.

Sometimes, officials of the Government of India participate in these conferences with a view to project policy of the Government of India, provide clarifications wherever sought and to derive the benefits of useful suggestions.

(c) Even though the response to the private power policy of the Government of India announced in October'91 has been encouraging with several coal, lignite, gas based and hydel projects coming up, it was recognised that these projects have a long gestation period and could come on stream only after 3 to 5 years. With a view to ensure a quick capacity addition in the background of likely severe power crisis in the near future, it was decided to permit private sector unit to also set up diesel engine generating (DG) units of reciprocating type (which have comparatively lower gestation period), using heavy fuel oils such as Heavy Petroleum Stock (HPS), Low Sulphur Heavy Stock (LSHS), Heavy Furnace Oil (HFO), Furnace Oil (FO) and Natural Gas, wherever available, as primary fuel. It was also decided that no HSD (Diesel) would be permitted as fuel.

(d) and (e). All the power projects including those based on liquid fuel have to statutorily obtain techno-economic clearance of Central Electricity Authority (CEA). CEA, while according the techno-economic clearance inter-alia scrutinises the reasonableness of the cost estimates. For power projects costing upto Rs. 100 crores, for which techno-economic clearance of CEA is not required, it is expected that the State Governments/State Electricity Boards would arrive at agreements keeping in view the reasonableness of the cost estimates of the projects.

Promotions in IRCC

3264. SHRI ANADI CHARAN DAS :

SHRI KARIA MUNDA :

SHRI PIUS TIRKEY :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the post-wise chain vacancies and backlog of SC/ST as on December 1992, December 1993 and as on date in Indian Road Construction Corporation;

(b) the number of general category employees promoted just after the completion of eligibility period and the number of eligible SC/ST employees still to be promoted from 1991 to 1993 list, alongwith reasons therefor;

(c) the time by which these vacancies would be filled in through eligible SC/ST as per R and P Rules;

(d) whether his Ministry had constituted any high level committee to look into the issue;

(e) if so, whether the committee has submitted its report;

(f) if so, the recommendations of the committee and the action taken/proposed to be taken by the Government thereon; and

(g) if not, the reasons for delay and the time by which the Government propose to implement the assurances given by IRCC to Most in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Post-wise chain vacancies and backlog of SC/ST as on December, 1992, December, 1993 and as on date are given in the enclosed Statement.

(b) and (c). Two General category employees were promoted after completion of eligibility period. 4 eligible SC/ST employees are still to be promoted. Their cases are under consideration.

(d) Yes, Sir.

(e) to (g). The recommendations of the Committee are at present under implementation.

STATEMENT

S.No.	Category	Reserved (back-log) posts laying as vacant	
		3	4
1	2	3	4
		SC	ST
OPEN MARKET			
1.	Clerk (Typist)	2	-
2.	Dak Sorter	1	-
3.	Electrician-plumber	1	-
4.	Gest Optr.	1	-
5.	Staff Car Driver	1	1
6.	Record Keeper	1	-
7.	RTO	1	1
8.	Assistant	3	1
9.	Junior Steno	2	1
10.	Tlx Optr.	1	-
11.	P.A.	1	1
12.	Ch. Mech	1	-
13.	Sr. Assistant	1	1
14.	Sr. Assistant (A/cs)	2	1
15.	Sr. D'man	1	-
16.	Tech. Assistant	1	1
17.	Section Officer (A/cs)	1	1
18.	Section Officer (P and A)	1	-
19.	Section Officer (Civil)	1	1
20.	Dy. Mgr. (Civil)	2	1
21.	Dy. Mgr. (Eqpt)	1	1
22.	Dy. Mgr. (P and A)	1	-

1	2	3	4
23.	Dy. Mgr. (F and A)	1	1
24.	Mgr. (Civil)	1	1
25.	Mgr. (Mech)	1	1
26.	Mgr. (P)	1	1
27.	Mgr. (A/cs)	2	1
28.	Sr. Mgr. (A/cs)	1	1
29.	Sr. Mgr. (Civil)	1	1
30.	Dy. Gen. Mgr. (Eqpt)	1	-
31.	AGM (P)	1	-
D.P.C.			
32.	Dy. Mgr. (C)	-	1
33.	S.O. (C)	1	-
34.	Sr. D'man	-	-
35.	Dy. Mgr. (Eqpt)	1	-
36.	Asstt. Foreman	1	-
37.	OEM	-	1
38.	Dy. Mgr. (F and A)	2	1
39.	S.O. (A/cs)	1	-
40.	Sr. Asstt	2	-
41.	Dy. Mgr. (P and A)	1	1
42.	Asstt. (P and A)	-	1
43.	PS to CMD	1	-
44.	APS	1	1
45.	PA	2	-
46.	Liaison Supdt.	1	-
47.	Liaison Coord. Asstt	1	-
48.	Elect-cum-plumber	1	-
49.	Sr. Driver	1	1
50.	Driver	1	1
51.	Record Keeper	1	-
52.	Peon	-	1

[Translation]

Bailadila Mines

3265. DR. SATYNARAYAN JATIYA : Will the Minister of STEEL be pleased to state :

(a) the quality as well as the availability of iron in the iron ore found in the Bailadila mines, and the quality of iron ore, available in other parts of the country, separately percentage-wise;

(b) the quantity of iron ore exported so far to each of the country from the above mines agreement-wise, alongwith its value in Indian currency, separately;

(c) whether the Government are not having adequate extraction facility;

(d) if so, the reasons therefor;

(e) the estimated quantity of iron ore available in the above mines and the quantity of iron ore mined so far indicating the quantity yet to be mined; and

(f) the latest sale price of the iron ore mined from the above mines?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) The recoverable reserves of iron ore in the country as on 1.4.90 as per Indian Bureau of Mines (IBM) are given in the enclosed Statement I and II.

The deposit-wise recoverable reserves of iron ore in Bailadila as on 1.4.90 as per IBM are given in the enclosed Statement III.

(b) Details of country-wise export of Bailadila Iron Ore by MMTC during the years 1991-92 to 1994-95 alongwith its value in Indian currency are given in the enclosed Statement IV.

(c) NMDC has adequate mining facilities to extract iron ore from its operating mines in Bailadila.

(d) Does not arise in view of (c).

(e) According to the IBM inventory as on 1.4.90, the estimated recoverable reserves of iron ore in the three operating Bailadila iron ore mines of National Mineral Development Corporation Limited (NMDC) were about 340 million tonnes. Production of iron ore from these mines during 1990-91 to 1994-95 has been around 38 million tonnes.

(f) The domestic selling prices of Bailadila iron ore for the year 1995-96 are as under :

(i) Calibrated lump ore	Rs. 400.29 plus Rs. 18 towards Royalty per tonne.
(ii) Lump	Rs. 349.31 plus Rs. 18 towards Royalty per tonne.
(iii) Fines	Rs. 235.59 plus Rs. 13 towards Royalty per tonne.

STATEMENT - I

Recoverable Reserves of Iron ore (Haematite) as on 1.4.90

(In million tonnes)

S.No.	Zone/State	High Grade (+65%)	Medium Grade (62-65%)	Low Grade (-62%)	Unclas- sified	Total
1.	Zone A					
	Bihar	85	1792	903	187	2967
	Orissa	322	1288	752	305	2667
		407	3080	1655	492	5634
2.	Zone B					
	Madhya Pradesh	630	483	516	416	2045
	Maharashtra	-	35	15	126	176
		630	518	531	542	2221
3.	Zone C					
	Karnataka	221	438	73	197	929
4.	Zone D					
	Goa	14	153	465	130	762
5.	Zone E					
	Andhra Pradesh	7	5	32	3	47
	Rajasthan	-	-	7	2	9
		7	5	39	5	56
	Total India	1279	4194	2763	1366	9602

Note : Recoverable reserves include Proved, Probable and Possible reserves.

Source : IBM

STATEMENT - II

(in Million Tonnes)

Recoverable Reserves of Iron ore (Magnetite) as on 1.4.90

S.No.	State	Metallurgical Grade	Coal Washery Grade	Foundry Grade	Unclassified	Total
1.	Andhra Pradesh	37.9	-	-	380.0	417.9
2.	Bihar	-	5.0	—	—	5.0
3.	Goa	98.3	-	—	66.2	164.5
4.	Karnataka	1298.9	-	—	1219.3	2518.2
5.	Kerala	35.4	-	—	—	35.4
6.	Rajasthan	-	-	0.5	—	0.5
7.	Tamil Nadu	1.1	-	—	—	1.1
Total India		1471.6	5.0	0.5	1665.5	3142.6

Note :

- Metallurgical Grade : (a) Fe - 38% minimum.
(b) should be in Oxidised State.
- Coal Washery Grade : (a) Magnetite content : 70 to 75% minimum or as used by the industry.
- Recoverable reserves include proved, probable and possible reserves.
Source : IBM

STATEMENT - III

Deposit-wise Recoverable Reserves of Iron ore in Bailadila Mines as on 1.4.1990.

Unit : Thousand Tonnes

Name of deposit	Total reserve	Grade
1. Bailadila No. 3	32810	Unclassified
2. Bailadila No. 5	124671	High
	51180	Blue Dust
3. Bailadila No. 10	112710	Low
4. Bailadila No. 11A	11830	High
5. Bailadila No. 11B	104170	High
6. Bailadila No. 11C	125460	High
7. Bailadila No. 14	24380	High
	15155	Blue Dust
Total: 602.36 m.t.		

Note:

- High Grade (+) 65% Fe
- Medium Grade 62-65% Fe
- Low Grade (-) 62% Fe.

STATEMENT - IV

Details of Bailadila Iron ore Exported by MMTC

Year	Country	Quantity (lakh MT)	Value (Rs. Crs.)
LUMPS			
1991-92	Japan	35.79	229.62
1992-93	Japan	31.09	233.47
1993-94	Japan	27.96	196.50
1994-95	Japan	26.58	176.83
FINES			
1991-92	Japan	10.00	46.96
	S. Korea	4.67	23.39
1992-93	Japan	8.45	46.99
1993-94	Japan	8.86	69.98
	S. Korea	2.63	13.70
	China	2.12	11.20
1994-95	Japan	10.83	52.43
	S. Korea	1.32	6.18
	China	3.08	14.76

[English]

Privatisation of Mines

3266. SHRIMATI SHEELA GAUTAM :
DR. MUMTAZ ANSARI :

Will the Minister of MINES be pleased to state :

(a) whether the Government propose to private some of the mines in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether concerned States have been consulted in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (d). The new National Mineral Policy, 1993 has thrown open the mineral sector to private investment. 13 minerals i.e., iron ore, manganese ore, chrome ore, sulphur, gold, diamond, copper, lead, zinc, molybdenum, tungsten ore, nickel and platinum group of metals reserved for exploitation by public sector, have been dereserved for exploitation by the private sector. State Governments receive and process applications for grant of mineral concessions as per the provisions of the Mines and Minerals (Regulation and Development) Act and the rules framed thereunder.

[Translation]

DTC Buses

3267. SHRI PHOOL CHAND VERMA :
SHRI KRISHAN DUTT SULTANPURI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether DTC buses plying on various routes in Delhi have been withdrawn;

(b) if so, the details thereof and the reasons therefor;

(c) whether there is any proposal to restart these services;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) and (b). On account of non-availability of sufficient number of Road worthy buses with DTC, the number of duties on certain routes have been held up and the requisite details are enclosed as Statement.

In addition buses on route numbers 175, 202, 214, 252, 256, 303, 314, 329, 334, 341, 362, 462, 470, 508, 733 and 882 have been withdrawn and the same have been supplemented by buses plying under permits issued by STA.

(c) to (e). The services on the affected routes will be restored as and when the fleet strength of DTC improves.

STATEMENT

Sub: Details of routes where DTC duties are held-up.

Route No.	Buses	Route No.	Buses	Route No.	Buses	Route No.	Buses
1	2	3	4	5	6	7	8
1	2	6	1	42	1	569	3
3	1	24	1	91	1	709	1
10	1	27	1	95	3	907	1
12	3	118	1	MS(+)	(-)43	908	1
13	2	163	4	235	1	937	3
16	3	203	3	945PTS	1	943	1
18	1	204	3	SS(+)	(-)2	944	1
19	1	244	3	981	1	954	1+2=3
23	1	275	3	972	1	958	1
185	1	302	1	938	1	959	1
255	1	305	1	904	1	961	1
271	1	309	3	263	2	966	1

1	2	3	4	5	6	7	8
272	1	310	1	200	1	967	1
322	1	315	3	189	2	978	2
327	3	316	2	184	3	979	1
127	1	325	1	178	1	980	2
134	2	326	2	168	1	RL-93	4
147	3	330	2	160	4	GL-94	3
165	2	343	2	151	5	405	3
166	1	345	1	150	2	411	2
167	1	348	1	122	4	416	3
179	1	350	2	113	1	417	4
183	2	352	1	104	3	419	2
194	1	364	3	9	2	422	2
186	1	373	1	22	2	423	3
333	2	390	1	77	2	427	1
8	2	39	3	80	1	463	1
33	4	89	1	82	5	500	1
34	4	93	1	86	1	501	1
300	5	94	3	88	2	502	4
301	1	110	1	90	1	509	1
307	5	115	2	96	1	513	1
321	1	121	2	98	1	521	3
323	3	139	2	152	2	523	2
324	1	157	3	159	1	525	2
332	2	171	1	218	3	526	1
338	2	220	3	618	2	527	3
346	2	226	2	619	1	528	2
347	1	240	1	71	1	530	1
355	2	251	2	722	1	531	1
359	1	365	1	804	1	532	1
360	1	902	2	GL-82	2	533	1
361	1	948	1	219	5	535	4
384	2	973	1	229	3	544	2
GL-32	1	RL-1	1	231	5	548	1
GL-35	3	RL-2	2	539	2	580	1
				567	2	581	1
						680	3
RL-42	4	437	1	70	1	666(+)	3
F-I	2	441	1	72	1	702	2
M-13	1	450	2	74	1	705	1
421	1	451	2	75	1	714	1
425	2	452	2	76	2	774	1

1	2	3	4	5	6	7	8
428	1	459	1	78	1	775	1
429	9	460	1	81	1	51	3
431	1	461	2	87	2	53	1
432	2	469	3	97	1	464	1
433	2	471	1	156	3	536	2
434	1	507	1	212	3	611	1
439	2	644	1	234	1	780	3
445	3	711	2	313	2	103	1
447	2	TMS(+)	4	318	1	106	5
449	3	RL-4S	1	351	3	107	1
469	1	GLTMS	3	550	1	109	1
480	3	116	2	755	1	112	1
481	2	164	3	801	2	114	6
482	1	174	1	823	4	119	2
491	4	186	2	TMS(+)(-)	9	130	1
492	1	197	1	56	1	131	2
504	2	247	1	66.	2	133	3
514	2	808	1	207	2	135	1
540	1	846	1	323	1	136	2
541	2	901	2	372	2	161	1
864 Ltd.	1	953	3	467	1	177	3
865 Ltd.	1	977	2	511	1	188	2
26	1	962	1	515	2	701	2
45	4	969	1	516	4	708	1
304	1	970	1	517	2	924	3
364	3	971	2	519	3	941	1
400	2	170	2	524	1	977	1
402	1	173	2	537	2	100	1
403	2	232	2	560	1	102	6
404	1	568	4	602	1	117	2
407	1	906	1	603	2	124	2
408	2	909	3	604	1	125	3
410	2	911	2	605	2	126	2
414	1	921	1	616	1	128	2
415	1	930	1	620	1	129	1
418	5	932	1	621	1	137	3
424	4	951	2	622	3	138	1
GL-425	2	984	1	623	1	142	5
426	2	5	1	628	2	144	2

1	2	3	4	5	6	7	8
433Stl	1	28	2	631	2	145	2
435	1	29	6	632	1	146	1
436	1	45	2	640	1	148	1
		47	1	666Stl.	1	149	2
162	1	281	1	810	1	829	1
172	1	312	2	824	2	833	1
176	2	317	3	825	3	834	2
180	2	320	3	850	1	836	2
181	1	335	3	869	1	844	1
187	3	RL-33	2	886	1	848	1
193	2	337	2	891	3	872	1
222	3	340	4	D.Seva	1	873	1
223	3	342	4	RL 76	7	878	1
225	3	354	3	F-4	2	884	1
237	2	357	2	F-5	2	922	1
259	4	358	2	818	1	RL-78	3
986	1	RL-24	2	835	3	209	1
GL-16	7	73	1	838	5	233	1
205	1	83	2	852	1	249	1
213	1	85	4	856	2	408	1
221	2	108	2	859	1	538	1
224	2	208	1	861	1	857	1
239	1	228	2	868	1	900	2
241	2	238	4	547	1	903	2
246	2	308	4	875	2	910	1
262	3	448	2	GL-83	3	912	2
331	2	518	1	F-6	1	913	3
353	2	713	1	863	4	917	2
374 LTD.	5	715	1	813	2	939	1
375	3	716	1	855	1	949	1
381	1	720	2	854	2	952	2
RL-21	3	723	1	845	1	953St.	4
RL-23	1	718	2	851	7	956	2
2	2	721	4	832	1	960	1
215	4	731	1	807	3	629	1
216	5	732	1	578	2	793	2
217	3	727	4	707	1	805	1
		740	2	764	2	830	1
227	2	735	2	783	2	839	2
242	1	760	3	790	4	841	2

1	2	3	4	5	6	7	8	
243	1	761	2	792	1	847	1	
248	2	771	1	806	1	871	1	
260	5	772	1	817	3	874	1	
261	6	752	2	819	2	881	1	
264	5	753	2	821	1	883	1	
265	2	754	1	822	2	RL-71	1	
270	5	770	1	826	2	RL-75	5	
280	4	778	2	827	4			
		781	1	828	3			
Total buses : 1122								
Total Route : 553								

[English]

Private Investment in Road Sector

3268. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Highways to yet another scam" appearing in the 'Indian Express' dated September 4, 1995;

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) whether his Ministry has retained the right to award 30 per cent of the contract to any party whose feasibility study was accepted even if the amount quoted by the party concerned was not the lowest;

(e) if so, the reasons therefor and the measures taken/being taken to check the misuse of the power to retained;

(f) whether his Ministry has also empowered itself to reject any application without assigning any reason whatsoever; and

(g) if so, the reasons thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Yes, Sir.

(b) The news item expressed apprehension about varying estimates of costs, tendering procedures and chances of high construction costs resulting in users to pay high toll.

(c) As the news item was not based on facts, a clarification was issued by the Ministry in Indian Express on 12.9.95.

(d) No, Sir. The correct facts are that competitive bidding following transparent procedure will be adopted for award of contract and the feasibility study provider who carries out the study at no cost of Government, will be qualified as BOT bidder and entitled to award of 30% of route length at the toll and terms and conditions of the lowest bidder.

(e) Does not arise.

(f) and (g). This is a general clause to protect public interest.

Committee on Petro-Chemical Projects

3269. SHRI CHETAN P.S. CHAUHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government had appointed an Expert Committee to finalise Petro-Chemical Projects to be included in the Eighth Five-Year Plan;

(b) if so, whether the Committee had submitted its final report;

(c) if so, the details of projects cleared by the Committee;

(d) whether any proposal for setting up of Petro-Chemical Projects in Rajasthan are considered by the Committee; and

(e) if so, the decision taken thereon?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (e). Department of Chemicals and Petrochemicals, Government of India, had constituted an Expert Group on Petro-Chemical sector under the Chairmanship of Dr. Rakesh Mohan, Economic Adviser, Ministry of Industry, with members from Government and industry

on 11.11.91. Some of the tasks set before the Expert Group were :

- (i) Review and update the demand supply analysis of the Kapoor Committee on Perspective Planning of Petrochemicals, review the climate for investment in the petrochemical sector both for crackers and major downstream units in the context of revised Industrial Policy Provisions. Review the import policy tariff rates and the opportunities for exports for the sector especially in the light of the latest changes announced in the Union Budget as well as the new trade policy announced by Ministry of Industry.
- (ii) Review minimum economic sizes prescribed and the appropriate technology and the technology absorptions development in the country.
- (iii) Review of feedstock supply and prices.

The Committee submitted its final Report in November 1993. The recommendations of the Committee do not pertain to clearance of specific projects or setting up of a petrochemical project in Rajasthan or any other State.

Indira Awaas Yojana

3270. SHRI MOHAN RAWALE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the aims and objectives of Indira Awaas Yojana;
- (b) the amount given by the Union Government to each State under the said scheme during the last three years, yearwise;
- (c) the number of houses so far constructed under the Indira Awaas Yojana in each State during the last three years, year-wise;
- (d) the amount Union Government propose to make available to each State during 1995-96 under the scheme; and
- (e) the number of houses proposed to be built in each State during 1995-96 under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) The aims and objectives of Indira Awaas Yojana (IAY), which is a sub-scheme of Jawahar Rozgar Yojana (JRY), are primarily to provide houses to the members of Scheduled Castes, Scheduled Tribes, freed bonded labourers and non-SC/ST poor below poverty line living in rural areas free of cost. At the same time, the objective is to generate additional gainful employment for the unemployed and under-employed persons and also to create assets in favour of rural poor and improve the overall quality of life in the rural areas.

(b) and (c). During last three years i.e. from 1992-93 to 1994-95, an amount of Rs. 784.07 crores have been given to various State and Union Territory Governments by the Central Government for implementation of Indira Awaas Yojana and during these last three years 9,24,907 houses have been constructed in various States/UTs throughout the country. (State-wise and Year-wise details of amount given and the number of houses constructed and given in the enclosed Statement I and II.

(d) and (e). During 1995-96, Rs. 1250 crores (including Rs. 250 crores State share) has been allocated for construction of 10 lakh houses to the States under Indira Awaas Yojana. The State-wise allocation for 1995-96 is given in the enclosed Statement - III and targets under Indira Awaas Yojana (IAY) for 1995-96 are given in the enclosed Statement IV.

STATEMENT - I

Central Allocation under IAY (Rs. lakhs)

S.No.State/UTs.		1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	3796.43	1969.61	2667.50
2.	Arunachal Pradesh	32.72	25.80	25.80
3.	Assam	145.92	648.39	713.70
4.	Bihar	1981.29	3863.31	5630.95
5.	Goa	1.06	27.88	27.88
6.	Gujarat	728.41	723.00	1106.88
7.	Haryana	107.29	173.67	191.17
8.	Himachal Pradesh	45.03	88.58	88.58
9.	Jammu and Kashmir	23.14	125.74	248.30
10.	Karnataka	659.29	1322.50	1832.91
11.	Kerala	210.87	499.06	529.61
12.	Madhya Pradesh	2199.57	2495.78	3966.67
13.	Maharashtra	1112.77	2147.14	3180.82
14.	Manipur	7.27	33.07	33.07
15.	Meghalaya	50.91	38.69	38.70
16.	Mizoram	30.64	16.30	16.30
17.	Nagaland	53.73	41.48	41.48
18.	Orissa	988.53	1597.81	2330.26
19.	Punjab	154.69	130.74	135.94
20.	Rajasthan	914.97	1036.90	1506.86
21.	Sikkim	7.26	15.10	15.10
22.	Tamil Nadu	858.53	1780.50	2220.23

1	2	3	4	5
23.	Tripura	39.46	12.95	42.95
24.	Uttar Pradesh	2349.29	4799.87	5950.14
25.	West Bengal	1401.67	1765.06	2432.84
26.	A and N Islands	2.00	15.27	15.27
27.	Chandigarh	0.00	0.00	0.00
28.	D and N Haveli	8.32	8.29	8.29
29.	Daman and Diu	0.99	4.88	4.88
30.	Delhi	0.00	0.00	0.00
31.	Lakshadweep	2.00	7.66	7.66
32.	Pondicherry	7.05	14.95	14.95
Total		17921.10	25460.00	35025.66

STATEMENT - II

*Houses Constructed Under Indira Awaas Yojana
During 1992-93, 1993-94 and 1994-95*

(Units : Nos.)

S.No.	State/UTs.	1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	10961	44897	57483
2.	Arunachal Pradesh	218	120	219
3.	Assam	1037	4304	6862
4.	Bihar	28189	88960	59216
5.	Goa	55	84	201
6.	Gujarat	4889	7117	7895
7.	Haryana	1002	1552	3536
8.	Himachal Pradesh	351	629	853
9.	Jammu and Kashmir	425	390	1697
10.	Karnataka	7197	8820	13831
11.	Kerala	4100	4827	3891
12.	Madhya Pradesh	47156	48108	48967
13.	Maharashtra	8778	18370	22812
14.	Manipur	213	208	171
15.	Meghalaya	432	318	241
16.	Mizoram	224	240	368
17.	Nagaland	1603	1536	895
18.	Orissa	11305	10581	13297
19.	Punjab	3359	2739	3849
20.	Rajasthan	10541	19958	28934
21.	Sikkim	140	142	108
22.	Tamil Nadu	14409	33758	33176

1	2	3	4	5
23.	Tripura	343	636	567
24.	Uttar Pradesh	22218	47792	47555
25.	West Bengal	13300	13389	15526
26.	A and N Islands	20	21	21
27.	Chandigarh	0	0	0
28.	D and N Haveli	52	60	59
29.	Daman and Diu*	21	13	45
30.	Delhi	0	0	0
31.	Lakshadweep	0	0	0
32.	Pondicherry	47	48	0
Total:		192585	360047	372275

* - included in Goa U

O - Nil/Not Report

STATEMENT - III

*Allocation of funds under Indira Awaas Yojana
During 1995-96*

(Rs. in lakhs)

S.No.	State/U.Ts.	Funds earmarked for IAY Centre
1	2	3
1.	Andhra Pradesh	7764
2.	Arunachal Pradesh	80
3.	Assam	2556
4.	Bihar	15229
5.	Goa	86
6.	Gujarat	2850
7.	Haryana	685
8.	Himachal Pradesh	274
9.	Jammu and Kashmir	556
10.	Karnataka	5213
11.	Kerala	1897
12.	Madhya Pradesh	9838
13.	Maharashtra	8464
14.	Manipur	102
15.	Meghalaya	120
16.	Mizoram	50
17.	Nagaland	128
18.	Orissa	6299
19.	Punjab	487

1	2	3
20.	Rajasthan	40087
21.	Sikkim	47
22.	Tamil Nadu	7019
23.	Tripura	133
24.	Uttar Pradesh	18921
25.	West Bengal	6958
26.	A and N Islands	47
27.	D and N Haveli	26
28.	Daman and Diu	15
29.	Lakshadweep	24
30.	Pondicherry	46
Total :		100000

STATEMENT-IV

S.No.	State/U.Ts.	Target (No. of Houses to be Built)
1	2	3
1.	Andhra Pradesh	77642
2.	Arunachal Pradesh	797
3.	Assam	25560
4.	Bihar	152292
5.	Goa	861
6.	Gujarat	28501
7.	Haryana	6846
8.	Himachal Pradesh	2736
9.	Jammu and Kashmir	5561
10.	Karnataka	52133
11.	Kerala	24624*
12.	Madhya Pradesh	98384
13.	Maharashtra	84641
14.	Manipur	1022
15.	Meghalaya	1195
16.	Mizoram	504
17.	Nagaland	1281
18.	Orissa	62986
19.	Punjab	7047 **
20.	Rajasthan	40875
21.	Sikkim	466

1	2	3
22.	Tamil Nadu	70187
23.	Tripura	1327
24.	Uttar Pradesh	189211
25.	West Bengal	69579
26.	A and N Islands	377
27.	D and N Haveli	205
28.	Daman and Diu	121
29.	Lakshadweep	***
30.	Pondicherry	369
Total :		1007331

* — Also include Targets against Rs. 707.14 lakhs (2/3rds. of allocation under MWS permitted to be utilised for IAY)

** — It also includes Targets against Rs. 272.28 lakhs of MWS allocation permitted to be utilised for IAY

*** — Permitted to utilise the funds for Genl. JRY.

Indira Awaas Yojana

3271. SHRI SUDHIR SAWANT : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have extended Indira Awaas Yojana for ex-servicemen and serving soldiers and their family members;

(b) if so, whether the announcement in this regard was made by the Prime Minister;

(c) whether the Government are aware that all ex-servicemen receive pension or pay more than Rs. 12,000/- per year;

(d) if so, then how the Government propose to make Indira Awaas Yojana applicable to personnel of the Armed Forces;

(e) whether Government are aware that the Backward Classes did not own land in villages and as such cannot get benefit of Indira Awaas Yojana;

(f) the action being taken to rectify the same; and

(g) the number of Indira Awaas Yojana projects sanctioned in Sindhudurg and Ratnagiri districts in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) The Government has extended the facility under Indira Awaas Yojana (IAY) to rehabilitate the needy ex-servicemen widows or next of kin of

defence personnel and para-military forces who have died in action.

(b) Yes, Sir.

(c) Yes, Sir.

(d) The benefits of IAY have been extended to the families of servicemen and paramilitary forces killed in action irrespective of income criteria subject to the condition that :

- (i) they reside in rural areas;
- (ii) they have not been covered under any other scheme of shelter rehabilitation; and
- (iii) they are homeless or in need of shelter or shelter upgradation.

The priority under IAY is also given to other ex-servicemen and retired members of the paramilitary forces as long as they fulfil the normal eligibility conditions of IAY and have not been covered under any other shelter rehabilitation scheme.

(e) and (f). Under Indira Awaas Yojana, houses are provided to the Scheduled Castes, Scheduled Tribes, freed bonded labourers and non-SC/ST rural people living below poverty line. Under 20-Point Programme, the Government is providing house sites to the people of the categories explained above and the houses under IAY are constructed on the allotted site. In several cases, the houses are being constructed on the existing unserviceable house sites of the beneficiary.

(g) No project under Indira Awaas Yojana has been sanctioned by the Ministry during the last three years in the Sindhudurg and Ratnagiri districts. However, the Government is allocating money to the States for construction of houses under IAY and the district-wise targets for construction of houses are fixed by the State Governments.

[Translation]

Membership in ASEAN

3272. SHRIMATI GIRIJA DEVI :
PROF. ASHOK ANANDRAO DESHMUKH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India has applied for the membership of ASEAN;

(b) if so, the details thereof and the stage at which the matter stands at present; and

(c) the reasons for which India has not been allowed the membership of ASEAN so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) India is greatly interested to be associated with the activities of ASEAN which is a regional grouping of South East Asian nations. India has established Sectoral Dialogue

Partnership with ASEAN in April 1993 and four sectors have been identified for expanding cooperation. These are: Trade, Investment, Science and Technology, and Tourism. However, India has not applied for membership of ASEAN.

(b) and (c). Do not arise.

Self Employment Schemes

3273. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of rural youth imparted training under the self-employment scheme during 1994-95 and 1995 till date;

(b) whether the Uttar Pradesh Government have submitted any scheme for the rural areas of the State for the approval of Union Government; and

(c) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) The number of rural youth imparted training under the Self-Employment scheme i.e. Training of Rural Youth for Self-Employment (TRYSEM) during 1994-95 and 1995 (till September, 1995) in the country is 281874 and 38319 respectively.

(b) and (c). The Government of Uttar Pradesh have not submitted any separate self employment scheme. However, under the normal, TRYSEM scheme, the State's proposal for release of funds is under consideration.

[English]

DRDA'S under Control of Parishads

3274. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have decided to bring the District Rural Development Agencies (DRDA) under the overall supervision, control and guidance of the Panchyat Zilla Parishads;

(b) if so, the action taken by the Union Government to implement the above proposal;

(c) whether the Government have made any interaction with the State Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) Yes, Sir.

(b) Instructions have been issued to State Governments to restructure the DRDAs accordingly.

(c) and (d). After the 73rd Amendment of the Constitution, a Conference of State Panchayat Ministers and a Workshop of Project Directors of DRDAs were held where this issue was discussed. It was felt necessary to have a closer coordination between the Zilla Parishads and DRDAs. States have now been advised that DRDAs should function under the overall supervision, control and guidance of Zilla Parishads. Chairman of Zilla Parishad would be the ex-officio Chairman of the Governing Body of DRDAs and would preside over its meetings. District Collectors/DMs/Deputy Commissioners are to be designated as Chief Executive Officers/Executive Directors of the Governing Body of DRDAs and will preside over the Meetings of the Executive Committee of DRDA. The Chief Executive Officer of Zilla Parishad, where the post is not held by the DM/Collector/Deputy Commissioner, will be the Member Secretary of the Governing Body of the DRDA.

Gandhar Gas Based Power Project

3275. SHRI SHANKERSINH VAGHELA :
SHRI KASHIRAM RANA :

Will the Minister of POWER be pleased to state :

(a) whether it is a fact that the Union Government have sanctioned two power projects based on Gandhar Gas in Central Sector whereby Gujarat will get only 28% of the power generated;

(b) if so, the details of the projects proposed under the central sector and their locations;

(c) whether all the formalities have been completed for setting up these projects;

(d) if so, the details thereof; and

(e) if not, the steps to be taken by Government to supply adequate power to Gujarat as per their demands?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (e). Government of India has sanctioned only one combined cycle gas power project of 657 MW capacity at Gandhar in Gujarat based on fuel supply from Gandhar gas field. The project has been executed by National Thermal Power Corporation. The project has already been commissioned and is under operation. Gujarat has been allocated 36.1% of power from this project.

Power Network Transmission

3276. SHRI SOBHAN DREESWARA RAO VADDE : Will the Minister of POWER be pleased to state :

(a) whether the power transmission network has not been developed equally vis-a-vis the power generation network/infrastructure;

(b) if so, the reasons therefor;

(c) whether the Government have any plans to create a network to ensure dependable transmission covering the entire country; and

(d) if so, the details thereof and the total cost involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). For the evacuation of power from the generating stations, appropriate associated transmission links are planned and executed as an on-going process. The transmission network is in the process of being further augmented/strengthened.

(c) Action has already been initiated for the formation of a National Power Grid involving inter-connection of regional grids to facilitate exchange of power across various regions in the country and to make optimum utilisation of the available generation resources.

(d) The details of the Schemes for integrating the Regional grids into a National Grid which are already approved are as follows :

(i) A 500 MW HVDC Back to Back transmission link at Vindhyaachal connecting Northern and Western Regions already exists.

(ii) A 1000 MW HVDC back to back link at Chandrapur connecting Southern and Western Regions is under execution and expected to be commissioned in 1997-98.

(iii) A 500 MW HVDC Back to Back link at Gazuwaka (Vishakhapatnam) connecting Eastern and Southern Regions has also been approved for commissioning during 1998-99.

The total estimated cost involved in the above three schemes works out to approximately Rs. 1707 crores.

[Translation]

Allotment of Steel Quota for Maharashtra

3277. SHRI DATTA MEGHE : Will the Minister of STEEL be pleased to state :

(a) whether the Union Government have received representation from the Government of Maharashtra to increase the quota of steel;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the quantum of steel allotted to the State during the last two years; and

(d) the details of their utilization by the Government as well as people of Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) No, Sir.

(b) Does not arise.

(c) and (d). The Development Commissioner for Iron and Steel (DCI & S) makes allocation of steel to Small Scale Industries Corporations (SSICs) of the States to meet the requirements of Small Scale Industries keeping in view the demand registered by the SSICs and their past offtake. Allocation of steel to and offtake by the Maharashtra Small Industries Corporation during the last two years were as under :

(In tonnes)

	Allocation	Offtake
1993-94	43395	32374
1994-95	58936	21945

[English]

Power Shortage in Karnataka

3278. SHRI G. MADE GOWDA : Will the Minister of POWER be pleased to state :

(a) whether the Karnataka Government has sent power projects for clearance to the Union Government;

(b) if so, the details thereof;

(c) whether Karnataka Government have sought financial assistance also for the aforesaid projects; and

(d) if so, the reactions of the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) and (b). The following proposals have been received in the Central Electricity Authority (CEA) for accord of techno-economic clearance :

S.No.	Name of the Project	Capacity (MW)
1.	Yelahanka Diesel Power Station Extn. (KEB)	2x23.4
2.	Manglore TPS (Private)	4x250
3.	Raichur TPS Units 5 and 6 (Private)	2x210
4.	Toranagallu TPS (Private)	2x120

(c) and (d). The funding of these projects will be relevant after accord of all the requisite clearance.

Assessment of Fruits and Vegetables Processing

3279. SHRI HARIN PATHAK : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the average annual production of fruits and vegetables in the country;

(b) whether the Government have made any assessment of installed capacity of fruits and vegetable processing in the country;

(c) if so, the details thereof as on October, 1995;

(d) whether optimum utilisation of installed processing capacity is being achieved; and

(e) if not, the reasons therefor, and the percentage of annual utilisation?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) As per the data compiled by the National Horticulture Board, production of fruits and vegetables in the year 1992-93 was 32.96 millions tonnes and 71.01 million tonnes respectively.

(b) to (e). In the current year, till October, 1995, the total installed capacity of fruits and vegetable processing industry excluding fried and sun dried products is estimated to be about 16.5 million tonnes. Although there is scope for improvement in capacity utilisation in many of the fruits & Vegetable processing units, the over all present capacity utilisation is approximately 48%. Limited and seasonal availability of processable varieties of fruits and vegetables, inadequate efforts for domestic market expansion and comparatively higher prices for the processed products due to various factors including taxes and duties are some of the reasons for not achieving higher capacity utilisation.

UN Space Science Centre

3280. SHRI D. VENKATESWARA RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether China has opposed the proposal of setting up of United Nations Regional Centre for Space Science and Technology for the Asia-Pacific in India;

(b) if so, the reasons therefor and the counter steps being taken by the Government in this regard;

(c) whether this proposal is proposed to be dropped by the UN;

(d) if so, the details thereof and the steps being taken by the Government in this regard; and

(e) if not, the time by which the centre is to be set up in India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (e). The UN Centre for Space Science and Technology Education in Asia and the Pacific was established in India on 1 November, 1995 with Indonesia, Kazakhstan,

Kyrgyzstan, Mongolia, Nauru, Nepal, Sri Lanka, Uzbekistan, Republic of Korea and India as the founding members. The Centre has been set up pursuant to a decision by the UN and a subsequent determination in November 1994 that the Centre should be located in India. China had also offered to host the Centre. In order to accommodate China's wishes, the UN Committee on Peaceful Uses of Outer Space (COPOUS) agreed that "upon approval of its Governing Board, the Centre would grow into a network of nodes in order to fully utilise the resources and potentials of the region". So far, China has not joined the Centre.

[Translation]

Infants Milk Food

3281. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the number of plants making milk powder in the country, particularly in the State of Gujarat;

(b) the quantum of production of the milk powder by each plant during the last three years and as on September 30, 1995; and

(c) the details of its supply and demand, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) In the organised sector, there are 80 plants who manufacture milk powders, some of which also manufacture infant milk foods. 8 such plants are located in Gujarat.

(b) While estimated production of milk powders including infant milk food during the years 1992, 1993 and 1994 was 1,65,000 M.T., 1,85,000 M.T. and 1,95,000 M.T. respectively estimated production of infant milk food in last 3 years and upto September, 1995, unitwise, is given in the enclosed Statement.

(c) The details of supply and demand for milk powders including infant milk food in various States and the inter-state movements of these products are not maintained in this Ministry. However, there has been no report of shortages of such items in recent years.

STATEMENT

Unit-wise estimated Annual Production of Infant Milk Food during the years 1992, 1993, 1994 and 1995 (Upto September, 1995)

(Figures in Metric Tonnes)

S.No.	Name of the unit	Location	Production of Baby Food			
			1992	1993	1994	1995 (Upto September, 1995)
1.	M/s. Gujarat Coop. Milk Marketing Federation Ltd.	(a) Anand (b) Mehasana (c) Sabarkantha	42,400	40,000	38,000	28,000
2.	M/s. Heinz India Ltd.	Aligarh (UP)	610	210	265	50
3.	M/s. Nestle (India) Ltd.	Moga (Punjab)	12,600	11,600	13,140	10,200
4.	M/s. Dalmia Industries Ltd.	Bharatpur (Rajasthan)	2,700	2,265	1,805	1,400
5.	M/s. Raptakos Brett and Co. Ltd.	Bombay	500	575	645	300
Total :			58,810	54,650	53,855	39,950

[English]

Stainless Steel Plant in Sukinda

3282. SHRI GOPI NATH GAJAPATHI : Will the Minister of STEEL be pleased to state :

(a) whether the Government propose to set up a stainless steel plant near Sukinda Valley in Orissa in joint sector;

(b) if so, the private companies (both Indian and foreign) which are participating in the establishment of that plant; and

(c) the progress made in the implementation of the above proposal?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) There is no proposal to set up a Stainless Steel Plant near Sukinda Valley in Orissa in Joint Sector.

(b) and (c). Do not arise.

Agricultural Produce Grains and Marketing Act

3283. SHRI SARAT PATTANAYAK : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to amend Agricultural Produce Grains and Marketing Act to bring more items under its purview;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) No, Sir.

(b) Does not arise.

(c) The Section 6 of the Agricultural Produce (Grading and Marking) Act, 1937 (Act No. 1 of 1937) (as amended upto 1986) empowers the Central Government to cover more items under the aforesaid Act by notification in the Official Gazette.

Indian Territories Occupied by Other Countries

3284. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the total area of Indian territory at the time of attaining independence and the total area of territory at present;

(b) the reasons for shrinkage in the area of territory and the names of the countries, which are occupying Indian territory; and

(c) the steps being taken/proposed to be taken to get back the Indian territories which are under occupation of other countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The total area of Indian territory as on September 1, 1947 was 32,63,945 Sq. Kms. The total area of Indian territory at present is 32,87,263 Sq. Kms.

(b) It will be seen from the above that the total area of territory instead of shrinking has increased. The area in Jammu and Kashmir under illegal occupation of China is approximately 38,000 Sq. Kms. In addition, under the so-called Sino-Pakistan Boundary Agreement of 1963, Pakistan has illegally ceded approximately 5,180 Sq. Kms. of Indian territory in Pakistan Occupied Kashmir to China. The area of the Indian State of Jammu and Kashmir under the illegal and forcible occupation of Pakistan is approximately 78,000 Sq. Kms.

(c) India and China are committed to work towards a fair, reasonable and mutually acceptable settlement of the boundary question and this task has been entrusted to the India-China Joint Working Group. The Government are committed to the Simla Agreement under which all differences with Pakistan are to be resolved peacefully through bilateral negotiations.

CAPART Scheme in Assam

3285. SHRI PROBIN DEKA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of projects sanctioned under CAPART in Assam since its inception as on date;

(b) the names of the agencies to which assistance have been provided in the State through CAPART with their locations; and

(c) the amount sanctioned and released to each of these agencies, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translation]

Mission Premises

3286. SHRI RAJENDRA AGNIHOTRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the countries where Indian missions/consulates are functioning in rented premises;

(b) whether the Government propose to construct their own buildings in these countries; and

(c) if so, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) At present 85 (eighty five) premises of Indian Missions/Consulates are rented.

(b) The Government proposes to construct or acquire buildings for the Indian Missions in as many countries as possible in a planned manner. At present constructions for Indian Missions in the following countries are under various stages of progress :

1. Saudi Arabia
2. United Arab Emirates
3. Oman
4. Bangladesh
5. Belarus

6. Uzbekistan
7. China
8. Nepal
9. Brazil
10. Qatar
11. Poland
12. Nigeria
13. Germany
14. Ukraine
15. Russian Federation

(c) In Saudi Arabia, the construction of the building is in progress and is scheduled to be completed in February, 1996. The preliminary plans for construction in the above countries, except Bangladesh, are ready and planning is proceeding towards construction stage. For construction in Bangladesh, the requirements are under discussions with the Architect.

[English]

Production of Steel

3287. SHRI BASUDEB ACHARIA : Will the Minister of STEEL be pleased to state :

- (a) the target of steel production by the end of Eighth Five Year Plan;
- (b) whether a large number of mini steel plants have been closed down; and
- (c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) The anticipated production of finished steel by 1996-97, the terminal year of Eighth Five Year Plan, is about 23.8 million tonnes.

(b) and (c). As on 27.10.95, out of the total 183 commissioned Electric Arc Furnace (EAF) units, also known as mini steel plants, 92 units were reported to be closed. The EAF industry is characterised by a predominance of Small Sized furnace which are not able to adopt modern technological features. Coupled with this, labour, financial and managerial problems faced by these units led to the closure of a number of units over a period of time. In addition, their performance has been adversely affected by the rise in the international prices of scrap which constitutes their basic raw material and other factors like high power tariff.

[Translation]

Fall in Level of Ground Water

3288. SHRI PAWAN DIWAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether the Government of Madhya Pradesh has sent some schemes for raising ground water level in some districts of the State;
- (b) if so, the number of schemes sent alongwith the estimated cost;
- (c) whether the Union Government propose to accord clearance to the schemes on priority basis; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) Five schemes estimated to cost Rs. 2500.28 lakhs have been sent by the State Government of Madhya Pradesh.

(c) and (d). The schemes have been sent for technical scrutiny to the Central Ground Water Board who are processing them in consultation with the State Government.

Fertilizer Plants in U.P.

3289. DR. SAKSHIJI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether some proposals to set up fertilizer plants in Uttar Pradesh are pending with the Union Government for approval;
- (b) if so, the project-wise/location-wise details thereof; and
- (c) the time by which approval would be accorded to these projects/proposals?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) As per the Industrial Policy Statement issued by the Government on 24th July, 1991, no industrial licence is required for setting up a fertilizer plant. The entrepreneurs are free to set up fertilizer projects anywhere in India, subject to environment clearance. Public Sector/Co-operative units under the administrative control of Department of Fertilizers, however, have to obtain the approval of the Government for incurring capital expenditure over and above their delegated financial powers. No such proposal is pending in the Government.

(b) and (c). Do not arise.

[English]

Employment Assurance Scheme in Kerala

3290. SHRIMATI SUSEELA GOPALAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have received representation from the Government of Kerala for creation of additional Employment Assurance Scheme Blocks in Kerala;

(b) if so, the details thereof; and

(c) the reasons for not making allocation to EAS blocks in Kerala, when additional blocks have been created recently?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) Yes, Sir.

(b) Details may please be seen at the enclosed Statement.

(c) Recently EAS has been extended to only 5 blocks of Jammu and Kashmir as a Special case, in view of disturbed conditions prevailing there. The request from the Government of Kerala has not been accepted as the conditions there are quite different from Jammu and Kashmir.

STATEMENT

Received from	District	S.No.	Blocks
Smt. M.T. Padma Minister of Fisheries and Secretary RD, Kerala	Kollam	1.	Anchal
		2.	Ranchi
		3.	Chalakkudi
		4.	Ollukkara
		5.	Kollankode
		6.	Chittoor
		7.	Nennara
	Kozhikode	8.	Malanpuzha
		9.	Thuneri
	Kannur	10.	Kunnankulam
		11.	Koduvally
		12.	Koothu- parambu
	Kasaragod	13.	Trikkur
		14.	Manjeswaran
		15.	Kanjanged
	Malappuram	16.	Kasaragod
		17.	Mankada

Implementation of Employment Programme

3291. SHRI RAM KRIPAL YADAV : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of districts identified for implementing special employment programme whereby 10,000 persons will be getting employment in each district, State-wise;

(b) whether earthquake affected Latur district in Maharashtra is proposed to be considered for giving benefit to the persons from that district whose plights are miserable and sorrowful; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) to (c). The Special Employment Programme is being implemented by the Ministry of Industry who have informed that based on the criteria of backwardness and availability of good institutions to take up viable KVI units, 70 districts have been selected in the country so far for implementing the programme as per enclosed Statement.

STATEMENT

List of 70 Selected District for Coverage under the Special Employment Programme.

I.	ANDHRA PRADESH
	1. Kurnool
	2. Adilabad
	3. Mehboob Nagar
	4. Prakasam
	5. Karimnagar
	6. East Godavari
	7. Srikakulam
II.	ARUNACHAL PRADESH
	8. Changlang
III.	ASSAM
	9. Marigaon
	10. Lakhimpur
IV.	BIHAR
	11. Saharsa
	12. Godda
	13. Madhubani
	14. Gaya

- V. GUJARAT
15. Banaskantha
16. Panchmahal
17. Kutch
- VI. HIMACHAL PRADESH
18. Chamba
19. Kullu and Mandi
- VII. HARYANA
20. Rewari
- VIII. JAMMU AND KASHMIR
21. Anant Nag
22. Jammu
- IX. KARNATAKA
23. Kolar
24. Raichur
25. Dharwad
26. Chitradurga
- X. KERALA
27. Alleppey
28. Pathanamthitta
29. Thrissur
30. Kozhikode
- XI. MADHYA PRADESH
31. Sarguja
32. Bhind
33. Guna
34. Raipur
35. Jhabua
36. Betul
- XII. MAHARASHTRA
37. Chandrapur
38. Yavatmal
39. Beed
40. Nanded
- XIII. MANIPUR
41. Imphal
- XIV. MEGHALAYA
42. East Garo Hills, West Garo Hills and South Garo Hills
- XV. MOZORAM
43. Lunglei and Aizawal
- XVI. NAGALAND
44. Dimapur and Kohima
- XVII. ORISSA
45. Kalakandi
46. Phulbani
47. Koraput
- XVIII. PUNJAB
48. Hoshiarpur
- XIX. RAJASTHAN
49. Dausa
50. Tonk
51. Udaipur
52. Jaipur
- XX. TRIPURA
53. Tripura (West)
- XXI. TAMIL NADU
54. Ramanathapuram
55. Tirunelveli
56. Dharampuri
57. North Arcot
58. South Arcot
- XXII. UTTAR PRADESH
59. Mau
60. Almora and Pithoragarh
61. Chamauli and Uttarkashi
62. Mathura
63. Shahjahanpur
64. Jhansi
65. Jaunpur
- XXIII. WEST BENGAL
66. Birbhum
67. North 24 Parganas and South 24 Parganas
68. Malda
69. Nadia
- XXIV. SIKKIM
70. Sikkim
-
- Power Supply in Kanpur**
3292. SHRI JAGAT VIR SINGH DRONA : Will the Minister of POWER be pleased to state :
- (a) whether the Union Government are aware that Kanpur City (UP) is facing hardships in the timely and adequate supply of electricity, facing the problem of irregular electric bills to consumers, frequent changes of dates of payments etc.; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAJ PATEL): (a) and (b). Supply and distribution of power to various districts/city of a State is a responsibility of the State Government/State Electricity Board. Central Government supplements the State Government's generation by supplying power to the State Grid from the Central generating units. Various measures taken to improve the availability of power in Uttar Pradesh include maximizing the generation from the existing capacity, implementation of renovation and modernisation programme, reduction in T and D losses, effective load management and energy conservation measures and assistance from neighbouring States/system.

Coal Burnt in Rourkela Steel Plant

3293. KUMARI FRIDA TOPNO : Will the Minister of STEEL be pleased to state :

(a) whether the Government are aware that the stock of M.V. coal imported from Australia and Canada and stored at stockyard at Rourkela Steel Plant has been burning since 1993;

(b) if so, the quantum of imported M.V. coal burnt till date and its value;

(c) the efforts made by the Government so far to extinguish the fire; and

(d) the action Government have taken/propose to take against the persons responsible therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) No imported coal has been burning in Rourkela Steel Plant.

(b) to (d). Do not arise in view of (a) above.

Development of Ports

3294. SHRI GURUDAS KAMAT :

KUMARI SUSHILA TIRIYA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the World Bank has made any suggestions in regard to development/privatisation of ports and port trusts; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) and (b). Yes, Sir. A large number of suggestions have been made by the World Bank with regard to Indian Ports. As regards development, the World Bank has recommended modernisation of Port facilities at various major Ports in the country, conversion of multi-purpose terminals into container terminals

wherever necessary and development of multi-purpose facilities as well as rehabilitation and re-equipping more recent general cargo berths. The report has also suggested that operations in each terminal should be integrated with a view to have the same operator in charge of stevedoring, shore-handling, storage and delivery and that customs procedures should be rationalized. The report also recommends that Port facilities/services can be leased out to the private sector.

Highway Sector Policy Package

3295. SHRI RAM KAPSE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that the Ministry of Finance has not approved the Highway Sector Policy package formulated by his Ministry;

(b) if so, the details of the package sent to the Ministry of Finance; and

(c) the main objection raised by the Ministry of Finance in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) to (c). There is no Highway Sector Policy package formulated by this Ministry. However, the National Highway Act has been amended to entitle the private sector to collect and retain fees at such rates for services or benefits rendered by him having regard to the expenditure involved in building, maintenance, management and operation of the whole or part of National Highways. This has also been accepted by the Ministry of Finance.

Cheating of Indian Companies

3296. SHRI DHARMABHIKSHAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Indian Companies/Organisations which were cheated by foreign companies in their business transaction during the last three years, year-wise;

(b) the amount involved therein; and

(c) the steps being taken by the Government to solve the problems of Indian Companies?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Uniformity in Allotment of Funds in DRDAs

3297. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether allocation of funds to DRDAs/Zilla Parishads is uniform;

(b) if so, the average allocation of funds per year to each DRDA/Zilla Parishad in Kerala;

(c) whether any control is exercised by the Union Government on the income/expenditure by DRDA/Zilla Parishad; and

(d) if so, the details of procedure adopted for monitoring utilization of funds by DRDAs/Zilla Parishads?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OR RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) and (b). Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) are major poverty alleviation programmes being implemented by the Centre in various States/UTs, including the State of Kerala. These programmes are implemented at the grass root level through DRDAs/Zilla Parishads in various States. In case of IRDP, funds to the DRDAs are allocated on the basis of number of blocks at uniform rate in each district. However, in the case of JRY the allocation of funds from the State to the districts are made on the basis of index of backwardness formulated on the basis of equal weightage to the proportion of rural SC/ST population in a district to total SC/ST population in the State and inverse of Per capita production of agricultural workers in that district. Based on the available information during 1994-95, the average allocation of funds to each DRDA/Zilla Parishads in Kerala comes to Rs. 72.72 lakhs for IRDP and Rs. 438.54 lakhs for JRY.

(c) Yes, regular progress reports and audit reports are asked for by the Union Government from DRDA/Zilla Parishads.

(d) Constant and regular monitoring of utilisation of funds by DRDAs is done by State Governments as well as by the Centre through periodical progress reports. Besides, Senior Officers from the Ministry also inspect DRDAs for qualitative progress of physical and financial achievements.

Bakreswar Thermal Power Station

3298. SHRI SANAT KUMAR MANDAL : Will the Minister of POWER be pleased to state :

(a) whether the Government had sought any clarifications from the Government of West Bengal in regard to Bakreswar Thermal Power Station (BTPS);

(b) if so, the details thereof and the clarifications submitted by West Bengal;

(c) whether the Government have examined these clarifications;

(d) if so, the details thereof; and

(e) the present stage of the project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (e). Ministry of Power is in correspondence with West Bengal Government and West Bengal Power Development Corporation Ltd. with regard to tender evaluation of main plant package of Bakreswar Thermal Power Station.

[Translation]

Power Supply to Agra

3299. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of POWER be pleased to state :

(a) the details of objections raised by the Central Electricity Authority on the project worth rupees 172 crore submitted by Uttar Pradesh State Electricity Board for constant and uninterrupted power supply to Agra and proposals to the protected area of Taj;

(b) whether the objections raised have been cleared by Uttar Pradesh Electricity Board;

(c) the time by which the approval is likely to be accorded to this project by C.E.A.;

(d) whether the Government have taken up the issue with Asian Development Bank for raising necessary financial resources for the project; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c). Uttar Pradesh State Electricity Board had included certain approved schemes in their proposal for improving distribution system in the Taj Trapezium area to ensure better power supply. On the advice of CEA, such schemes have been excluded and the project now has an estimated cost of Rs. 99.45 crores. The cost of project being less than Rs. 100 crores, approval of CEA is not required for the project.

(d) No, Sir.

(e) Does not arise.

[English]

Expansion in Activities and Sphere of Power Finance Corporation

3300. SHRI R. SURENDER REDDY : Will the Minister of POWER be pleased to state :

(a) whether the Power Finance Corporation (PFC) has decided to offer bill discounting facilities and loan syndication for the private sector developers promoting captive or independent power projects;

(b) if so, the details thereof;

(c) whether the PFC also propose to expand its activities and clientele so as to become a full fledged specialised financial institution especially offering financial support to the foreign power developers setting up power projects in India;

(d) if so, the details thereof;

(e) whether the PFC propose to seek loans and financial aid from international financial institutions and also intend to tap international markets for mopping up the capital to carrying on its expansion activities; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Yes, Sir.

(b) For availing the facilities of bill discounting and loan syndication, the norms would, inter-alia, stipulate that the seller entity should have been in operation for at least 3 years, it should have a good performance record and financial position, and should not have defaulted to its term-lenders.

(c) PFC has decided to expand its clientele to include central Power Utilities; Power Utilities under municipal bodies; Joint Sector Utilities and private Sector Power developers. However, there is no proposal under its consideration at present for extending financial support to any foreign power developer.

(d) Does not arise.

(e) Yes, Sir.

(f) PFC has in the past, taken loans from international financial institutions like the World Bank and the Asian Development Bank, but external commercial borrowing has not yet been resorted to. PFC, as a Development Financial Institution for the power sector would, depending upon the fund requirements, examine all options for mobilisation of resources from various sources including IBRD, ADB and international capital market.

Construction of Rural Roads

3301. SHRI SYED SHAHABUDDIN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government had sanctioned scheme of construction of rural roads to be funded by the Union Government as proposed by the Member of Parliament;

(b) if so, the total length thereof in kilometres sanctioned so far, State-wise;

(c) the total funds allotted and released for the purpose, State-wise; and

(d) the expenditure incurred thereon by the States, State-wise and the number of kilometres completed and the number of kilometres under construction, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) This Ministry has not sanctioned any scheme for construction of rural roads in the country on proposal made by Member of Parliament.

(b) to (d). Do not arise.

Bottling and Blending Plants

3302. SHRI CHANDRESH PATEL : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether there is any proposal to issue industrial licences to Small Scale Industrial Units for setting up of bottling and blending plants for manufacturing of IMFL/CL;

(b) if so, the details thereof; and

(c) the action being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) to (c). As per the New Industrial Policy of July, 1991, the manufacture of potable alcohol including IMFL/Country Liquor, is under compulsory licensing of the Government of India irrespective of the level of investment. However, fresh applications for the same are not being entertained by the Government of India since 16th March, 1991.

Only units functioning with/without the aid of power and employing less than 50/100 workers respectively, are exempt from compulsory licensing in this respect.

Five Nation Talks to Halt Spread of Nuclear Weapons

3303. SHRI SHRAVAN KUMAR PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether two US Senators had visited India during August, 1995 to discuss the prospects of India's signing NPT;

(b) whether any discussions were also held regarding India's participation in five nation talks to halt the spread of nuclear weapons; and

(c) if so, the details and the outcome of the discussion in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Senators Hank Brown and Arlen Specter Visited India for tourism from August 25-28, 1995 and were in Delhi for a brief stop-over enroute to Jaipur.

(b) No, Sir. Discussions during a courtesy call on the Prime Minister covered only the 1988 Action Plan on Nuclear Disarmament. Reports in the media about discussions on India's participation in five nation talks to halt the spread of nuclear weapons were incorrect and were apparently based on a misunderstanding on the part of Senator Specter.

(c) Does not arise.

World Bank Energy Paper

3304. SHRI M.V.V.S. MURTHY : Will the Minister of POWER be pleased to state :

(a) whether World Bank has brought out a paper on energy;

(b) if so, the salient features of the paper having a relevance on production, conservation and transmission of energy;

(c) whether the Government of India propose to apply the measures recommended therein to improve the power production, transmission and conservation within the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (e). Government is not aware of any specific report on energy brought out by the World Bank on India. However, World Bank brings out a series of articles and publications on the subject from time to time. These are studied and processed with reference to Indian conditions and their suggestions are given due consideration.

Small and Medium Power Projects

3305. SHRI BOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the Minister of POWER be pleased to state :

(a) whether some States have opted for small and medium power projects to overcome the shortage of electricity;

(b) if so, the details thereof, State-wise and project-wise;

(c) whether before arriving at such a decision the Union Government have been consulted in the matter; and

(d) if so, the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Yes, Sir.

(b) The details of sanctioned and on-going small and medium power projects are given in the enclosed Statement.

(c) The State Governments are competent to take decision regarding setting up of such power projects after obtaining all the statutory and other necessary clearances.

(d) Does not arise.

STATEMENT*Small and Medium Power Projects*

S.No.	Name of the Project	Capacity (MW)
1	2	3
HYDEL		
HARYANA		
1.	Dadupur	4x1.5
HIMACHAL PRADESH		
2.	Ghanvi	3x7.5
3.	Uhi-III	4x17.5
4.	Baner	3x4
5.	Gaj	3x3.5
JAMMU AND KASHMIR		
6.	Upper Sindh-II	2x35
7.	Upper Sindh Extn.	1x35
RAJASTHAN		
8.	Jakham	2x2.5
UTTAR PRADESH		
9.	Sobla	2x3
MADHYA PRADESH		
10.	Bansagar Tons Phase-II and III	2x15+3x20
11.	Bansagar Tons Phase-IV	2x10
12.	Rajghat	3x15
13.	Tawa LBC (Private)	2x6
MAHARASHTRA		
14.	Bhandardara Stage-II	1x34
15.	Surya	1x6
16.	Warna	2x8
17.	Dudhganga	2x12
18.	Dimbhe	1x5
19.	Bhivpuri PSS (Private)	1x90
ANDHRA PRADESH		
20.	Singur	2x7.5
21.	Somasila	2x5
22.	AP PH at Balimela	2x30
23.	Guntur Canal-I (Private)	3x1.25
24.	Guntur Canal-II. (Private)	2x2.25

1	2	3
KARNATAKA		
25.	Dandeli	2x30+3x50
26.	Brindavan	2x6
27.	Bhadra RBC Extn.	1x6
KERALA		
28.	Malankara (Muvathupazha)	2x3.5
29.	Kakkad	2x25
30.	Poringalkuthu LB Extn.	1x16
31.	Kuttiyadi Extn.	1x50
32.	Anakkayam	2x4
TAMIL NADU		
33.	Lower Bhawani Dam RBC	2x4
34.	Sathanur Dam	1x7.5
35.	Parson's Valley (Kundah-V Extn.)	1x30
BIHAR		
36.	Eastern Gandak	3x5
37.	Soni Eastern Canal	2x1.65
38.	Chandil	2x4
39.	North Koel	2x12
ORISSA		
40.	Potteru	2x6
41.	Bargarh Canal	3x3
SIKKIM		
42.	Rathongchu	3x10
43.	Rangit-III (NHPC)	3x20
WEST BENGAL		
44.	Rammam Stage-II	4x12.5
45.	Teesta Falls I-IV	3x3x7.5
46.	Rammam Stage-I	3x12
ARUNACHAL PRADESH		
47.	Nuranang	3x2
ASSAM		
48.	Karhi Langpi(Lower Borpani)	2x50
49.	Dhansiri	15x1.33
50.	Dalaïma	3x2
51.	Koplii Extn. (NEEPCO)	2x50
MIZORAM		
52.	Serui-B	2x4.5
NAGALAND		
53.	Likim-Ro	3x8
54.	Doyang (NEEPCO)	3x25

1	2	3
Thermal		
RAJASTHAN		
55.	Ramgarh Extn.	1x35.5
GUJARAT		
56.	Kutch Lignite-III	1x75
KARNATAKA		
57.	Kolar. Bidar Jamkhandi	12x6.48
KERALA		
58.	Brahmapuram D.G.	5x20
PONDICHERRY		
59.	Karaikal CCGT	3x5+1x7.5
TRIPURA		
60.	Rokhia Stage-I	2x8
61.	Rokhia Stage-II	2x8
62.	Agartala G.T.	4x21

Slow Disbursement of Compensation

3306. SHRI RAM NAIK : Will the Minister of CHEMICLAS AND FERTILIZERS be pleased to state :

(a) whether there is slow disbursement of compensation to the victims of Bhopal gas disaster;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken to expedite the disbursement of compensation?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (c). The disbursement of compensation to the victims which could start from October, 1992 after transfer of settlement amount by the Supreme Court to the Welfare Commissioner for Bhopal gas victims, has since been speeded up. Out of 2.55 lakh claims disposed off upto 7.11.95, as many as 1.20 lakh cases have been adjudicated since January, 1995. To expedite the adjudication of claims and disbursement of compensation, Lok Adalats have been set up by the welfare Commissioner and the Madhya Pradesh High Court has been requested to provide more judicial officers for setting up more courts in addition to the 44 courts already functioning. The co-operation of newspapers has also been obtained for publicising the notices to the claimants and cases of all the members of a family are taken up at a time even if notice is served on one member of the family.

Sponge Iron Industry

3307. SHRI S.M. LALJAN BASHA : Will the Minister of STEEL be pleased to state :

(a) the present status of sponge iron industry in the country;

(b) whether a demand has been made for cheaper import of scrap iron to feed such plants; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) As per available information, there are 15 coal based sponge iron units with a capacity of 2.13 million tonnes per annum, and 3 gas based sponge iron units with a capacity of 3.267 million tonnes per annum. Production during 1994-95 was 3.39 million tonnes.

(b) and (c). As scrap iron is not used in the production of sponge iron, no demand has been made for cheaper imported scrap iron.

Centrally Sponsored Schemes for Goa

3308. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of blocks in Goa State covered under the centrally sponsored schemes like Employment Assurance Scheme, Jawahar Rozgar Yojana, Indira Awaas Yojana, Integrated Rural Development Programme and other such schemes;

(b) the details of funds allocated, actually utilised and achievements made in terms of assets, benefits accrued to individuals, employment generated under each of such schemes as a result of their implementation in Goa;

(c) the total number of applications received for loans from each block, number of proposals approved and pending with reasons for rejection/pendency;

(d) whether the schemes are properly monitored/evaluated so as to ensure that intended benefits reach the target groups/rural poor; and

(e) if not, the reasons therefor and the steps taken to plus the loopholes in the entire schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) and (b). (i) Integrated Rural Development Programme (IRDP) (ii) Jawahar Rozgar Yojana (JRY) & (iii) Indira Awas Yojana (IAY) Rural Development Programme are being implemented in all the blocks of Goa State. The details of funds allocated, actually utilised and

corresponding physical achievements under these schemes are as under :-

Programme	Allocation	(Rs. in lakhs)	
		Utilisation*	Achievement*
IRDP	141.87	33.96 (families benefitted)	324
JRY	348.46	222.76 (lakh mandays)	5.13
IAY	107.65	12.21 (houses constructed)	259

* IRDP upto July, 1995

JRY & IAY upto October, 1995

(c) There is no scheme for granting loan to individuals under JRY. There is however, provision to grant loans to individuals under IRDP but the information on number of applications received for loans etc. is not maintained at the Central level.

(d) and (e). Yes, Sir. The schemes are properly and closely monitored through periodical progress reports received from the State Governments as well as through review meetings of Central and State officers and inspection under the Area Officer's Scheme. Besides, concurrent evaluation studies are also carried out to assess the impact of these programmes for effective implementation.

Visit of Chinese Leaders

3309. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some Chinese leaders propose to visit India to have discussions with the Government in the near future;

(b) if so, the details thereof;

(c) the details of Chinese leaders/Officials who had visited India during the last one year; and

(d) the subjects discussed and the decisions arrived at during these visits?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) Visits by Several high-ranking Chinese leaders to India in the near future are under discussion. These include visits by Minister for Forestry, Vice Minister for Petroleum and Vice Minister for Public Security, among others.

(c) The important visits from China to India during the last one year include, inter alia, Assistant Minister for Culture, Gao Yunjia in February 1995; Vice Minister for Radio, Film and TV, Tian Congming in May 1995; Vice Minister for Health, He Jiasheng in June 1995; Minister for Labour, Li Boyong in June, 1995; Vice Minister for Foreign Affairs, Tang Jiashan in August 1995; Chariman of the Standing Committee of the National People's Congress, Qiao Shi in November 1995; Chairman of the State

Education Commission, Zhu Kaixuan in November 1995; Vice Chairperson of the Chinese People's Political Consultative Conference, Qian Zhengying in December 1995; and Minister for Coal, Wang Senhao, in December 1995.

(d) During these visits, there were-ranging discussions on various aspects of bilateral relations and other issues of mutual interest. These visits have helped in imparting an enhanced content to India's relations with China.

[Translation]

Development of Wasteland in Rajasthan

3310. SHRI KUNJEE LAL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether any scheme has been launched for the development of wasteland in Rajasthan;

(b) if so, whether any scheme has been formulated for the development of acidic soil, wasteland, as well as forestry in hilly areas of the State;

(c) if so, the names of the districts selected for these projects;

(d) the area of land in hectare likely to be included under these projects;

(e) by when the work on these projects is likely to start; and

(f) the number of persons likely to be benefited by these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH) : (a) to (f). The information is being collected and will be laid on the Table of the House.

[English]

Kumaraswamy Mines

3311. SHRIMATI CHANDRA PRABHA URS : Will the Minister of STEEL be pleased to state :

(a) whether Karnataka Government had urged the Union Government to transfer the Kumaraswamy Mines of NMDC to them so as to provide iron ore for the Jindal Vijayanagar Steel Plant;

(b) if so, whether Government have formulated the terms and conditions for effecting such transfer; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) to (c). A proposal has been received from Government of

Karnataka for advising NMDC to surrender Block 'C' of Kumaraswamy mine in Karnataka in order to assign it to Jindal Vijayanagar Steel Limited. The Government has not taken any decision in the matter.

[Translation]

Fertilizer Plants in Maharashtra

3312. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the schemes formulated to set up new fertilizer plants in various parts of Maharashtra;

(b) whether there is any scheme under consideration for revival of sick fertilizer units in the State;

(c) if so, the details thereof, and the amount allocated for this purpose; and

(d) the additional quantity of fertilizers likely to be produced as a result thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (d). As per the Industrial Policy Statement issued by the Government on 24th July, 1991, no industrial licence is required for setting up a fertilizer plant. The entrepreneurs are free to set up fertilizer projects anywhere in India subject to environment clearance.

The Public Sector/Cooperative units under the administrative control of the Department of Fertilizers have adopted the following strategy to increase fertilizer production:

- (i) Expansion/retrofitting/revamping of existing fertilizer plants.
- (ii) Overcoming the constraints in the availability of natural gas, the preferred feedstock for manufacturing nitrogenous fertilizers, by setting up naphtha-based fertilizer plants and installing dual fuel/feedstock facilities in the existing plants and projects under implementation; and
- (iii) Setting up joint venture projects in countries having abundant and cheap raw material resources.

M/s Rashtriya Chemicals & Fertilizers Ltd., a public sector company under the control of this Ministry, has submitted a proposal on 28th Nov., 1995 for setting up the third stream of 1350 TPD Ammonia and 2200 TPD urea at its Thal Complex.

The Ministry has no information of a fertilizer unit located in Maharashtra being declared sick by the Board for Industrial and Financial Reconstruction (BIFR) under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985.

[English]

Supply of Power to Madhya Pradesh

3313. SHRI DHARMANNA MONDAYYA SADUL :
SHRIMATI SUMITRA MAHAJAN :

Will the Minister of POWER be pleased to state :

(a) whether some of the industrial units had to be closed in Madhya Pradesh recently on account of severe power crisis;

(b) if so, the details thereof;

(c) the steps taken by Union Government to obviate the recurrence of such events;

(d) whether the State Government have taken up the matter with his Ministry with a view to provide electricity from any other sources available with the Union Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c). Power Supply to various category of consumers is the responsibility of the respective State Governments/ SEBs who accord due priority to various sectors. There has been no severe power crisis in M.P. where energy shortage during April to Oct., 1995 has been 6.1%.

(d) and (e). M.P. has received the following assistance from other regions during April-October, 1995:

Assistance From	Million Units
Rajasthan	268.0
Northern Region	84.0
NTPC (Auraiya)	135.5
Andhra Pradesh	2.2

G-15 Summit

3314. SHRI MANORANJAN BHAKTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the subjects discussed at the G-15 Summit held in Argentina recently;

(b) whether any concrete steps were suggested in regard to eradication of poverty, unemployment and social inequalities among themselves; and

(c) if so, the details thereof and the cooperation/ assistance being sought for the purpose from developed countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The following subjects were discussed at the Fifth G-15

Summit held at Buenos Aires from 5th to 7th November 1995:

(i) The Challenges of the International Economic Situation, viz., Globalisation and Regional Integration; Poverty, Unemployment and Migration; and Financial Flows and External Debt.

(ii) A New Partnership for Development covering the United Nations, the Bretton Woods Institutions, the World Trade Organisation and Food Security.

(iii) Strengthening Cooperation among Developing Countries including South-South Trade, and Economic Cooperation, specific Cooperative Projects for Inter-Regional Cooperation.

(iv) Terrorism, Drug Trafficking and Corruption.

(b) The Summit exhorted the Developed Countries not to undermine employment opportunities in Developing Countries by imposition of trade barriers or the restriction of flows of resources to them. The Summit also committed themselves to combating unemployment, poverty and social inequalities with all available resources. It also affirmed that equitable economic growth, based on sound macroeconomic policies, within a more positive international economic framework, industrialisation, human resource development and constructive partnership between Government and business would find lasting solutions to these problems.

(c) The Summit hoped that this new political framework which resulted from the end of the Cold War should contribute to bringing about greater convergence between the developed and the developing countries. The Summit called for increased financial flows in the form of ODA and foreign direct investment from developed to developing countries to accelerate world-wide growth and economic development in the developing countries, and reiterated the demand for cancellation or substantial reduction of the external debt of the least developed and low-income countries. In order to make the common aspirations of the developing countries a reality, the Summit called for a constructive dialogue with the G-7 countries on the necessity of bringing reasonable stability to exchange and interest rates so as to limit the uncertainty and volatility of capital flows which mostly effect developing countries. The Summit emphasised that the macroeconomic policies of industrialised countries should take into account the interest of all countries, in particular developing countries, with a view to creating an environment aimed at global stability, economic growth, enhanced trade, investment and development. The Summit also asserted that the Generalised System of Preferences should be expeditiously reinforced and its coverage widened and deepened.

Development of National Waterways

3315. SHRI RAMESH CHENNITHALA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether certain inland waterways in Kerala has been declared as National Waterways by the Government;

(b) if so, the details thereof, and the amount spent for their development alongwith the progress made so far in this regard; and

(c) the details of the plans for the development of these waterways during the next two years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Yes, Sir.

(b) The Kollam-Kottapuram stretch of the West Coast Canal (168 kms), Champakkara Canal (14 kms) and Udyogamandal Canal (23 kms) has been declared as National Waterway No. 3 with effect from 1st February, 1993. An expenditure of Rs. 2.58 crores has so far been incurred on the development of this waterway. The major works executed by the Inland Waterways Authority of India (IWAI) are : detailed hydrographic survey of entire waterway stretch except Kochi-Kottapuram (30 kms), dredging of critical shoals in Udyogamandal and Champakkara canals and in Kayamkulam area of the West Coast Canal. Day navigational aids have also been provided to facilitate movement of barges. As a result of works executed, including removal of a defunct lock at Thottappally, POL movement by barges have commenced between Kochi and Edappallykotta from November, 1994 onwards. Studies for obtaining environmental clearance are nearing completion. Requirement of land for widening of narrow canals and setting up of terminals have been detailed and a scheme for their acquisition has been finalised.

(c) The IWAI has planned the following activities for next two years to be implemented based on availability of funds :

- (i) Acquisition of land and widening of narrow canal stretches.
- (ii) Implementation of Environmental Management Plan for the National Waterway No. 3.
- (iii) Provision of navigational channel with 2 m. minimum depth and 32 m. width in Kochi-Kollam stretch of West Coast Canal, Champakkara Canal and Udyogamandal Canal.
- (iv) Provision of bank protection in vulnerable stretches.
- (v) Provision of 24 hrs. navigational facilities in Champakkara, Udyogamandal Canals and Kochi-Kollam stretch.

(vi) Improvement of Thrikunnapuzha lock.

(vii) Construction of Terminals at Kochi, Alapuzha and Kollam.

Expansion of Power Projects in A.P.

3316. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of Power be pleased state :

(a) whether the NTPC has any proposals to expand its Power Projects in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether there is any plan to permit NTPC to go in for collaboration with private companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) and (b). Yes, Sir. National Thermal Power Corporation (NTPC) proposes to expand its existing Ramagundam Super Thermal Power Project (2100 MW), located in Andhra Pradesh by adding one unit of 500 MW capacity subject to coal linkage. The Feasibility Report for this project is under consideration by Central Electricity Authority (CEA) for techno-economic clearance. In addition, feasibility reports for the following two projects to be located in Andhra Pradesh are also under consideration by CEA for techno-economic clearance;

(i) Simhadri Thermal Power Project (2x500 MW) based on coal, to be located in District Vishakhapatnam.

(ii) Hyderabad Metro Combined Cycle Power Project (650 MW) to be located in District Rangareddy.

(c) and (d). NTPC has been accorded permission by the Government to establish joint sector power projects with other public/private entities. NTPC in association with Spectrum Technologies incorporated, USA and Jaya Foods Industries is promoting a combined cycle power project (208 MW) at Kakinada in Andhra Pradesh. The Promoters Agreement was signed in June, 1993.

Rihand Super Thermal Power Plant (U.P.)

3317. SHRI RAM NIHOR RAI : Will the Minister of POWER be pleased to state :

(a) whether Rihand Super Thermal Power Plant, Bijapur, U.P. supply power to Uttar Pradesh State Electricity Board;

(b) if so, the quantum of power supplied to UPSEB, annually;

(c) whether the above said Power Plant also supply power to the nearby villages, towns and commercial establishments;

(d) if so, the quantity of power being supplied per annum; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) NTPC's Rihand Super Thermal Power Project (STPP) (2x500 MW) located in Sonebhadra District in U.P. is supplying power to the Uttar Pradesh State Electricity Board (UPSEB) in addition to others.

(b) Allocation from Rihand STPS to UPSEB is 36.5% of its generation. The annual energy supplied varies each year depending on actual drawals.

(c) to (e). Supply and distribution of power in various areas of the State is the responsibility of State Government/State Electricity Board.

DWACRA Scheme

3318. SHRI SUDHIR SAWANT : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the DWACRA Scheme is being implemented successfully in Sindhudurg and Ratnagiri districts;

(b) if so, the number of women and women groups, who have received benefits from this scheme;

(c) the type of projects undertaken by women;

(d) whether any assistance is extended to Mahila Mandal for implementation of DWACRA Scheme;

(e) whether it is proposed to link DWACRA Scheme with training projects under the H.R.D. Schemes; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) Yes, Sir.

(b) The number of women and women groups, who have received benefits from this scheme in Sindhudurg and Ratnagiri Districts (combined) are 2464 and 183 respectively (upto October, 1995).

(c) A wide range of economic activities can be undertaken under DWACRA such as handicrafts, handloom weaving, tailoring, production of confectionary, traditional food items, dairy, poultry, leather work, plastic works and ready made garments etc.

(d) Assistance for DWACRA is given to DRDAs for implementation of the programme at the district level.

(e) and (f). Training is being imparted to women in the DWACRA groups through the TRYSEM programme. There is, no proposal at present to link DWACRA Scheme with training projects under the H.R.D. schemes.

[Translation]

Development of Rural Areas

3319. PROF. RASA SINGH RAWAT : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the amount earmarked for various projects during the Eighth Five Year Plan for the overall development of rural areas and the amount spent on these schemes so far;

(b) the criterion on the basis of which assessment in regard to fixation, distribution, requirement of the amount fixed by the Union Government for various States for undertaking rural development schemes is made;

(c) the scheme-wise amount allocated for the development of rural areas in Rajasthan during the current financial year and the targets fixed in this regard; and

(d) the reasons for not releasing the amount in respect of Jawahar Rozgar Yojana second stream?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) & Accelerated Rural Water Supply Programme (ARWSP) are major rural development programmes being implemented by the Centre for the overall development of rural areas in the country. The amount allocated under these schemes during the Eighth Plan & the amount spent upto October, 1995 is as follows :

Scheme	Amount earmarked in 8th Plan (Rs. in crores)	Total amount spent upto October, 1995 (Rs. in crores)
1. IRDP	3350.00	2027.06
2. JRY	18400.00	11180.25
3. EAS	5111.01*	2103.53
4. ARWSP	5100.00	2283.48

*Allocated amount from 1993-94 to 1996-97.

(b) The funds under JRY & IRDP are allocated to a State on the basis of the proportion of rural poor in that State to the total rural poor in the country. Under 2nd stream of JRY, funds are allocated between the 120 identified backward districts by going equal weightage to its SC/ST population and the inverse of agricultural productivity. The funds under EAS are allocated to the blocks on the basis of proportion of rural population in that block in the total rural population to all the blocks under EAS.

The criteria for allocation of funds under ARWSP is as follows.

Criteria	Weightage (%)
Rural Population	35%
Rural Area	20%
Incidence of poverty	20%

States under Desert Development Programme (DDP), Hill Area Development Programme (HDAP) and Special Category Hill States in terms of

(i) Rural Population	12.5%
(ii) Rural area	12.5%
Total	100.00%

These allocations are subject to matching provision by States under their Minimum Needs Programme.

(c) The amount allocated for the development of rural areas in the State of Rajasthan alongwith the physical targets during 1995-96 are as under :

Scheme	Amount Allocated (Rs. in Lakhs)	Physical Target fixed
IRDP	4388.01	10118 (no. of families covered upto Oct. 1995)
JRY	16539.01	335.00 (lakh mandays)
EAS	9075.00 (Release upto Oct. 1995)	125.20 (lakh mandays generated)
ARWSP	9739.00	4500 (Nos.)

(d) Funds for JRY 2nd stream have not been released to the four districts of Rajasthan i.e. (i) Udaipur (ii) Banswara (iii) Dungarpur & (iv) Barmer respectively as these districts have been fully covered under EAS.

[English]

Road Over Bridge in Gujarat

3320. SHRI SHANKERSINH VAGHELA :
SHRI DILEEP BHAI SANGHANI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the work of road over bridge on the World Bank aided Ahmedabad-Vadodara Expressway NE-1 project is in its final stage of completion;

(b) if so, whether the Government of Gujarat has requested the Union Government to make available funds according to the revised estimates; and

(c) if so, the funds made available so far, and proposed to be made available during rest of the period?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) and (b). Yes, Sir.

(c) Funds to the extent of Rs. 149.05 crore has been incurred for the entire project in question upto March, 1995. However, for the financial year of 1995-96, a sum of Rs. 10.00 crores is allocated for the purpose.

Extension of Counter Guarantee

3321. SHRI SOBHANADRESWARA RAO VADDE: Will the minister of POWER be pleased to state :

(a) whether the Government have not approved the extension of counter guarantee for non-compliance of the terms and conditions for SEBs;

(b) if so, the details of those SEBs; and

(c) whether total generating capacity of such SEBs is likely to be adversely affected as a result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMANBHAI PATEL):

(a) No, Sir.

(b) and (c). Do not arise.

Sub-Station of Itawah

3322. SHRI JAGAT VIR SINGH DRONA : Will the Minister of POWER be pleased to state :

(a) whether an order has been issued to stop the work of Saifai power Sub-Station of Itawah, U.P.;

(b) if so, the reasons therefor; and

(c) when the work is likely to be restarted ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMANBHAI PATEL) : (a) and (b). Yes Sir, the work of 220 KV Sub-Station at Saifai in district Itawah, Uttar Pradesh, has been stopped as per the orders of Uttar Pradesh Government in June, 1995.

(c) The work will start depending upon the availability of funds.

[Translation]

Linking of Roads to National Highways

3323. SHRI DATTA MEGHE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government of Maharashtra have sent any proposal for allocation of special funds for linking of certain roads to National Highways;

(b) if so, the details thereof; and

(c) the amount proposed to be allocated to the State for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) No proposal from the Government of Maharashtra for allocation of special funds for linking of certain roads to National Highways has been received in the Ministry.

(b) and (c). Do not arise.

[English]

Donation From Foreign Agencies

3324. SHRI HANNAN MOLLAH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his Ministry accept donations from foreign agencies in pharmaceutical sector;

(b) if so, the guidelines issued for the acceptance of such donations for the purpose of distribution through public and private channels; and

(c) the extent, in terms of dollars/rupees, of such donations received during the last three years?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :

(a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Allocations For Rural Development Schemes

3325. SHRI LAKSHMAN SINGH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state the details of allocations made for rural development schemes in the country during the last three years, State-wise and Year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (i) Integrated Rural Development Programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY); (iii) Employment Assurance Scheme (EAS); and (iv) Accelerated Rural Water Supply Programme (ARWSP) are major rural development schemes being implemented by the Centre in various States/UTs. State-wise details of allocations made under these schemes, during the last three years, i.e. 1992-93, 1993-94 and 1994-95 are given in the enclosed statements I to IV.

STATEMENT-I

for the year 1992-93, 1993-94 & 1994-95

(Rs. in lakhs)

States/UTs	1992-93 Allocation	1993-94 Allocation	1994-95 Allocation
1	2	3	4
Andhra Pradesh	6293.76	10588.47	8344.00
Arunachal Pradesh	720.90	725.99	623.00
Assam	2029.06	3097.11	2747.00
Bihar	11297.89	13021.35	16232.00
Goa	124.12	186.09	142.00
Gujarat	2156.44	2952.43	3063.00
Haryana	895.37	1364.77	736.00
Himachal Pradesh	324.62	504.50	240.00
Jammu & Kashmir	587.28	750.04	1000.00
Karnataka	3174.42	5596.24	5603.00
Kerala	1836.70	2334.06	2038.00
Madhya Pradesh	8070.70	11365.45	10573.00
Maharashtra	5962.53	9794.01	9096.00
Manipur	104.81	196.40	450.00
Meghalaya	208.96	221.77	478.00
Mizoram	216.59	280.98	201.00

1	2	3	4
Nagaland	285.16	7110.02	337.00
Orissa	4171.31	7140.03	6769.00
Punjab	1091.76	1301.21	523.00
Rajasthan	4464.73	5734.91	4393.00
Sikkim	38.31	50.95	56.00
Tamil Nadu	4805.32	8194.13	7543.00
Tripura	630.25	865.27	643.00
Uttar Pradesh	16362.11	24733.04	20335.00
West Bengal	6561.68	7671.69	7478.00
A & N Islands	58.45	65.44	71.00
D & N Haveli	10.80	16.70	15.00
Daman & Diu	22.95	14.00	28.00
Lakshadweep	9.94	9.37	7.00
Pondicherry	50.61	71.88	58.00
All India	82567.53	119166.50	109822.00

STATEMENT-II*Allocation of funds under JRY during 1992-93, 1993-94 & 1994-95*

S.No.	States/UTs	Allocation (Rs. in lakhs)		
		1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	18506	24691	26675
2.	Arunachal Pradesh	258	258	258
3.	Assam	5187	6484	7137
4.	Bihar	38347	52418	56309
5.	Goa	338	279	279
6.	Gujarat	7690	10340	11068
7.	Haryana	1833	1737	1912
8.	Himachal Pradesh	1004	886	886
9.	Jammu & Kashmir	1455	1940	2483
10.	Karnataka	11502	16997	18329
11.	Kerala	6127	4991	5296
12.	Madhya Pradesh	25179	37153	39667
13.	Maharashtra	20653	29645	31808
14.	Manipur	499	331	331
15.	Meghalaya	563	387	387
16.	Mizoram	196	163	163

1	2	3	4	5
17. Nagaland		502	415	415
18. Orissa		12830	21693	23303
19. Punjab		1586	1307	1359
20. Rajasthan		12138	14024	15068
21. Sikkim		186	151	151
22. Tamil Nadu		16440	20409	22202
23. Tripura		523	430	430
24. Uttar Pradesh		48813	54667	59501
25. West Bengal		26739	22551	24328
26. A & N Islands		153	153	153
27. D & N Haveli		91	83	83
28. Daman & Diu		49	49	49
29. Lakshadweep		79	77	77
30. Pondicherry		232	149	149
Total		253645	324856	350256

STATEMENT-III

Allocation of funds under EAS during 1993-94 & 1994-95

(Rs. in Lakhs)

S. No.	Name of the States/UTs	Allocation of funds	
		1993-94	1994-95
1	2	3	4
1.	Andhra Pradesh	3600.00	10390.00
2.	Arunachal Pradesh	240.00	960.00
3.	Assam	2070.00	4632.00
4.	Bihar	4710.00	10390.00
5.	Gujarat	485.00	3580.00
6.	Haryana	1320.00	2880.00
7.	Himachal Pradesh	35.00	500.00
8.	Jammu & Kashmir	835.00	2950.00
9.	Karnataka	2820.00	6550.00
10.	Kerala	580.00	1360.00
11.	Madhya Pradesh	5695.00	14536.00
12.	Maharashtra	2645.00	7222.00
13.	Manipur	660.00	990.00
14.	Meghalaya	160.00	640.00
15.	Mizoram	600.00	1600.00
16.	Nagaland	840.00	1120.00
17.	Orissa	4268.00	7884.00

1	2	3	4
18.	Rajasthan	3660.00	9900.00
19.	Sikkim	116.00	160.00
20.	Tamil Nadu	1055.00	3942.00
21.	Tripura	610.00	1818.00
22.	Uttar Pradesh	2806.20	10990.00
23.	West Bengal	4055.00	7698.00
24.	A & N Islands	10.00	40.00
25.	D & N Haveli	5.00	20.00
26.	Daman & Diu	5.00	0.00
27.	Lakshadweep	25.00	100.00
Total		43910.25	112852.00

Note : EAS was started in 1993-94.

STATEMENT -IV

Allocation of funds under Accelerated Rural Water Supply Programme (ARWSP) during 1992-93, 1993-94 & 1994-95

(Rs. in Crores)

State/UTs	Allocation		
	1992-93	1993-94	1994-95
1	2	3	4
Andhra Pradesh	25.470	41.240	46.440
Arunachal Pradesh	4.620	7.460	8.420

1	2	3	4
Assam	13.700	13.700	14.220
Bihar	29.990	48.560	54.690
Goa	0.550	0.840	1.290
Gujarat	16.330	26.360	30.390
Haryana	9.990	16.520	20.00
Himachal Pradesh	6.420	8.330	9.420
Jammu & Kashmir	19.160	23.030	25.990
Karnataka	23.420	33.120	42.720
Kerala	11.910	19.280	21.720
Madhya Pradesh	28.190	45.040	51.420
Maharashtra	33.900	54.880	61.820
Manipur	3.080	3.080	3.090
Meghalaya	4.200	4.200	4.200
Mizoram	1.290	2.100	2.360
Nagaland	4.220	4.220	4.220
Orissa	13.350	21.600	24.340
Punjab	4.240	6.880	7.750
Rajasthan	41.830	68.860	82.220
Sikkim	3.720	3.720	3.720
Tamil Nadu	20.190	32.780	36.820
Tripura	3.500	3.500	3.500
Uttar Pradesh	47.240	76.480	86.160
West Bengal	18.240	29.520	33.260
A & N Islands	0.400	0.400	0.380
D & N Haveli	0.130	0.200	0.220
Daman & Diu	0.220	0.950	0.130
Lakshadweep	0.100	0.100	0.100
Pondicherry	0.260	0.400	0.260
Total	390.000	600.270	681.600

[English]

Indian Marine Fisheries

3326. SHRI D. VENKATESWARA RAO : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government had constituted the national fisheries action committee to conduct a study on joint venture in Indian Marine fisheries;

(b) if so, whether the Government have received the report of the expert committee;

(c) if so, the recommendations of the committee; and

(d) the action taken thereon, recommendation-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) The Government has constituted a Review Committee under the chairmanship of Shri P. Murari, Former Secretary to the Government of India, to make recommendations for review of the New Deep Sea Fishing Policy.

(b) No, Sir.

(c) and (d). Do not arise.

[Translation]

World Bank Loan For Rural Development Projects

3327. SHRI N.J. RATHVA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the World Bank has agreed to the proposal of some States to provide loans for rural development schemes;

(b) if so, the details thereof and whether Gujarat State has been included in this proposal;

(c) whether any World Bank team has visited some States in this regard;

(d) if so, the details thereof;

(e) whether Government propose to extend this scheme to other States also; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). Yes, Sir. The World Bank has agreed in principle to support the projects for drinking water supply in Gujarat, Uttar Pradesh and Punjab.

(c) to (f). The World Bank Team have visited Punjab and Uttar Pradesh. As regards the projects in Punjab, the State Government is preparing detailed estimates for pilot projects as suggested by the World Bank. Projects for World Bank assistance are taken up on individual merits and based on specific proposals from the States.

[English]

Safe Drinking Water and Sanitation in Villages

3328. SHRI GOPI NATH GAJAPATHI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the guidelines and direction issued by the Union Government to States with regard to the completion of safe drinking water and sanitation schemes in the villages;

(b) if so, the progress made by State Governments in that regard so far; and

(c) the date by which the programmes are likely to be implemented in every village of the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The guidelines given to the States relate to preparation of action plan for coverage of not covered (NC) and partially covered (PC) (getting less than 10 Lpcd) habitations by 1997 alongwith habitations suffering from quality problems of excess-fluoride and arsenic in drinking water. The States have also been requested to take-up water supply and toilet

facilities in school where such facilities do not exist at present.

(b) The information relating to coverage of NC and PC habitations for 1995-96 is given in the enclosed statement. As instructions regarding safe drinking water supply and toilets facilities in schools have been issued recently, there is no progress so far.

(c) The programme for coverage of NC and PC (0-10 Lpcd) habitations is likely to be implemented by 1997 subject to the availability of resources required therefor. The remaining PC (10-40 Lpcd) habitations will be covered in the subsequent period. The provision of facilities in primary schools is expected to be completed by the year 2000.

STATEMENT

Physical Target and Coverage of Habitations 1995-96

State/UT	Month	(No. of Habitations/villages)			Coverage		
		NC	PC	Total	NC	PC	Total
1	2	3	4	5	6	7	8
Andhra Pradesh	10/95	1536	1564	3100	803	823	1626
Arunachal Pradesh	10/95	150	0	150	30	0	30
Assam	10/95	1500	0	1500	212	0	212
Bihar	9/95	10000	7621	17621	1291	1083	2374
Goa	10/95	21	33	54	4	18	22
Gujarat	9/95	700	400	1100	185	125	310
Haryana	10/95	0	1000	1000	0	260	260
Himachal Pradesh	10/95	825	100	925	411	102	513
Jammu & Kashmir	11/95	359	0	350	182	-	182
Karnataka	10/95	3600	6914	10414	368	1876	2244
Kerala	10/95	301	764	1065	2	74	76
Madhya Pradesh	9/95	9000	0	9000	5069	70	5139
Maharashtra	10/95	202	5798	6000	202	2630	2832
Manipur	9/95	190	120	310	27	14	41
Meghalaya	10/95	526	80	606	11	0	11
Mizoram	10/95	42	198	240	4	45	49
Nagaland	7/95	124	0	124	0	0	0
Orissa	11/95	5000	1000	6000	3464	667	4131
Punjab	10/95	684	0	684	158	0	158
Rajasthan	10/95	4000	500	4500	2066	558	2624
Sikkim	10/95	50	38	88	17	8	25
Tamil Nadu	10/95	548	1952	2500	520	584	1104
Tripura	9/95	703	92	795	356	0	356

1	2	3	4	5	6	7	8
Uttar Pradesh	10/95	10285	2668	12953	4184	5563	9747
West Bengal	10/95	2205	3373	5578	1672	0	1672
A & N Islands	9/95	0	15	15	0	6	6
D & N Haveli	9/95	0	12	12	0	0	0
Daman & Diu	9/95	0	29	29	0	11	11
Delhi	10/95	0	0	0	-	0	0
Lakshadweep	10/95	0	5	5	0	2	2
Pondicherry	9/95	0	0	28	28	0	9
Total		52442	*34304	86746	21238	14528	35766

* Includes the following N-Cat. PVs of 1985 list

State	Target	Coverage
Assam	3	
Gujarat	9	
J & K	45	4
Maharashtra	22	
Meghalaya	54	
Rajasthan	13	3
Total	146	7

Expansion of Directorate of Marketing & Inspection

3329. SHRI SARAT PATTANAYAK : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to expand the net-work of Directorate of Marketing and Inspection; and

(b) if so, the areas identified for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) No, Sir, as the present network is adequate.

(b) Does not arise.

IRDP in Assam

3330. SHRI PROBIN DEKA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether loan/concessions are granted to the tribals of Assam under Integrated Rural Development Programme;

(b) if so, whether the districts of Assam come under the purview of this programme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). IRDP is a centrally sponsored scheme under which loan and subsidy is provided to families below poverty line in Rural Areas for acquiring income generating assets.

During 1994-95 total funds amounting to Rs. 3112.74 lakhs (Central & State Share) were given to all the Districts of Assam for subsidy under IRDP. Credit to the tune of Rs. 2359.85 lakhs was also provided by the Banks.

A total No. of 61861 families of beneficiaries were assisted out of which 15037 were Scheduled Tribe families.

Electric Bills in UP-SEB

3331. SHRI RAJENDRA AGNIHOTRI : Will the Minister of POWER be pleased to state :

(a) whether the Government are aware of the alleged bungling in the electric meter being committed by the U.P.S.E.B., Rudraprayag;

(b) whether on the basis of fictitious meter bill is being collected from the residents of Ratura-Rudraprayag, the number of such meters installed there; and

(c) the number of persons who have applied alongwith necessary deposit fee for meter connections and have not been provided the same so far ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) Government of India are not aware of it, as it is a subject matter of the State Government.

(b) and (c). Do not arise.

[Translation]

Gap between Supply and Consumption of Power

3332. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of POWER be pleased to state :

(a) whether the P.H.D. Chamber of Commerce and Industry had conducted analysis of consumption and supply of power in northern region during the year 1995-96.

(b) if so, the estimated gap between supply and consumption of power in the northern States;

(c) whether economic activities of the States in which the said gap would be maximum, would be affected adversely; and

(d) if so, the measures proposed to be taken by the Union Government to tackle the said situation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) P.H.D. Chamber of Commerce and Industrial Federation has conducted a study in regard to power supply position to the Northern Region during 1995-96.

(b) Anticipated power supply position in the States of the Northern Region during 1995-96 is as per details given below :

Name of the State/UT	Require-ment	Availa-bility	(Figures in MU)	
			Surplus (+) Deficit (-)	(%)
Chandigarh	775	775	0	0.0
Delhi	13500	12903	-597	-4.4
Haryana	13100	11383	-1717	-13.1
Himachal Pradesh	1950	2479	+529	+27.1
Jammu & Kashmir	4300	3445	-855	-19.9
Punjab	21000	20050	-950	-4.5
Rajasthan	18300	16195	-2150	-11.5
Uttar Pradesh	39500	37089	-2411	-6.1
Northern Region	112425	104319	-8106	-7.2

(c) It is the responsibility of the State Government to fix inter-se priority for supply of electricity to different sectors and the States are expected to inter-alla give priority to different sectors in the matter of supply of power in such a way that the adverse effect on economic activities is minimized.

(d) To bridge the gap between requirement and availability the energy is supplied from surplus system to deficit system, assistance is being received by Delhi,

Haryana, Punjab and Rajasthan from Himachal Pradesh as and when system conditions permit. Assistance is also rendered from the unallocated output of central sector stations in Northern Region to the constituents depending upon their seasonal requirement and demand in agricultural sector.

[English]

Peripheral Developments Near Steel Plants

3333. SHRI ANADI CHARAN DAS : Will the Minister of STEEL be pleased to state :

(a) the total amount spent by various steel plants on the peripheral developments in the surrounding areas of the respective steel plants in the country during the last three years;

(b) whether there is any demand from the residents of the surrounding areas for spending more amount on peripheral development of the areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) The total amount spent by the public sector steel plants under the administrative control of Ministry of Steel on peripheral development during the last three years is indicated below :

Name of the Plants	(in lakhs of rupees)		
	1992-93	1993-94	1994-95
SAIL Plants	297.18	280.50	425.30
VSP	274.00	419.00	107.00

(b) and (c). Requests are received from time to time by the Corporate Offices and by local management at plant locations for more allocation for peripheral development of the areas around the steel plants. Depending upon priorities and availability of funds, efforts are made to accommodate as many projects as possible.

Roads in Villages

3334. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of villages in Eastern Uttar Pradesh which are not connected by pucca roads to the nearby town; and

(b) the reasons therefor and the steps taken to connect those villages with pucca roads with town?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). This Ministry does not maintain detailed data on district-wise/region-wise village connectivity in any State. Connectivity of Villages by pucca roads is a State subject.

Visit of Former US Secretary of State

3335. SHRI RAM KAPSE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the former US Secretary of State Mr. Henry Kissinger had visited India in November, 1995 at the invitation of the Institute for Defence Studies and Analysis;

(b) whether he had any meeting with Mr. Kissinger during this visit;

(c) whether any suggestions were made by him for espousing India's cause in the US Congress; and

(d) if so, the reaction of the Government to these suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) No, Sir.

(c) and (d). Do not arise.

[Translation]

Fruits and Vegetable Processing Industries

3336. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the details of the units of State Government Organisation and Cooperative sector engaged in the development of fruits and vegetables processing industries in the country during the last three years and as on 30 September, 1995;

(b) whether the Union Government have provided any financial assistance to the various State Governments; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) Besides nodal agencies in every State, some of the State Government Undertakings like Agro Industries Corporations, Industrial Development Corporations, Marketing Boards, Cooperative organisations, etc., are engaged in the development of fruits and vegetable processing industries in the States. The Number of Cooperative Sector and the Government undertakings engaged in processing of fruits and

vegetables, as on December 1992, 1993, 1994 and 30th September, 1995, is as follows :-

Year	Public Sector	Cooperative Sector
1992	107	94
1993	105	113
1994	107	150
1995	195	168

(b) and (c). The Minister of Food Processing Industries is implementing various Plan Schemes to encourage setting up of fruit and vegetable processing industries in the country and has provided financial assistance to various States, the details of which are given in the enclosed statement.

STATEMENT

Details of Assistance Released to Various States under F&VP Plan Schemes during the first four years of 8th Plan (upto 30.9.1995)

(Rs. in lakhs)

S.No.	State	Total amount released
1.	Andhra Pradesh	299.47
2.	Arunachal Pradesh	5.02
3.	Assam	118.75
4.	Bihar	64.50
5.	Goa	-
6.	Gujarat	13.30
7.	Haryana	38.00
8.	Himachal Pradesh	614.44
9.	Jammu & Kashmir	35.00
10.	Karnataka	244.72
11.	Kerala	46.93
12.	Madhya Pradesh	91.49
13.	Maharashtra	262.11
14.	Manipur	6.16
15.	Meghalaya	-
16.	Mizoram	284.16
17.	Nagaland	83.05
18.	Orissa	103.66
19.	Punjab	210.66
20.	Rajasthan	2.51
21.	Sikkim	-
22.	Tamil Nadu	64.82
23.	Tripura	6.00
24.	Uttar Pradesh	305.00
25.	West Bengal	65.77

[English]

Allocations under Rural Areas and Employment Scheme to Orissa

3337. KUMARI FRIDA TOPNO : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the total allocations made for Orissa under Rural Areas & Employment scheme during the last three years;

(b) the total amount utilised by the State Government; and

(c) the demand made by Orissa Government during the last three years for different schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). (i) Integrated Rural Development Programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY); (iii) Employment Assurance Scheme (EAS) and Accelerated Rural Water Supply Programme (ARWSP) are major Rural Development Schemes being implemented by the centre in various States including Orissa. The total allocation made under these schemes and corresponding utilisation in respect of Orissa during the last three years is given below :-

(Rs. in lakhs)

S.No.	Scheme	Allocation			Utilisation		
		1992-93	1993-94	1994-95	1992-93	1993-94	1994-95
1.	IRDP	3198.00	6826.00	6769.00	3373.97	5768.78	6034.80
2.	JRY	16036.90	27116.41	29128.16	13067.13	21493.65	25542.96
3.	EAS	Not Started	5335.00*	9855.00*	-	1280.35	11655.94
4.	ARWSP	1335.00	2160.00	2434.00	1494.00	2162.50	2770.60

(*Release)

(c) The Government of Orissa has sent a proposal for construction of 1500 Primary School buildings under operation Black Board programme. Another proposal for construction of 358 Anganwadi centres has also been received from State Government. The State Government has sought an assistance of Rs.840.29 lakhs for these schemes under JRY.

Production and Export of Sponge Iron

3338. SHRI R. SURENDER REDDY : Will the Minister of STEEL be pleased to state :

(a) the number of sponge iron manufacturing companies functioning presently in the country, their location and the type of fuel they use in its production units;

(b) the production of sponge iron (in tonnes) during the last three years, year-wise;

(c) the quantity of sponge iron (in tonnes) exported during the aforesaid years and the amount of foreign exchange earned thereby, year-wise;

(d) the target fixed for production and export of sponge iron for the current financial year;

(e) whether the Sponge Iron Manufacturers Association has recently submitted a memorandum to the Government urging for certain facilities for the better performance of the sponge iron sector; and

(f) if so, the details thereof, and the Governments reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) As per information available, there are 18 sponge iron units as listed in the enclosed statement.

(b) The production of sponge iron during 1992-93, 1993-94 and 1994-95 has been reported as 1.44, 2.39 and 3.39 million tonnes respectively.

(c) As per available information, the exports of sponge iron for the last three years and approximate foreign exchange earned are as follows:-

Year	Export (in lakh tonnes)	Foreign exchange earned (Rs. crores)
1992-93	2.0	105
1993-94	7.0	370
1994-95	6.6	350

(d) The expected production of sponge iron and the likely sponge iron exports for the current financial year has been estimated as 4.20 million tonnes and 0.9 million tonnes respectively.

(e) Yes, Sir.

(f) Representations received from the domestic steel producers/associations regarding change in customs duty are considered and remedial measures taken by Government as necessary.

STATEMENT*List of Sponge Iron Units and Their Location*

S.No.	Name of the Unit	Location
A. COAL BASED		
1.	OSIL	Palasdonga, Keonjhar, Orissa.
2.	SIIL	Kothagodam Khaman, A.P.
3.	IPITATA	Joda Keonjhar, Orissa.
4.	BSIL	Chandil, Bihar.
5.	Sunflag I&S Co. Ltd.	Bhandara, Maharashtra.
6.	Goldstar Steels & Alloys Ltd.	Vijayanagaram, A.P.
7.	Bellary Steels & Alloys Ltd.	Bellary, Karnataka.
8.	Jindal Strips Ltd.	Kharsia Road, Raigarh, M.P.
9.	H.E.G. Ltd.	Durg, M.P.
10.	Kumar Metallurgical Corpn. Ltd.	Nalgonda, A.P.
11.	Prakash Industries Ltd.	Champa, Bilaspur, M.P.
12.	Nova Iron & Steel Ltd.	Dagoria, Detha Tehsil, Bilaspur, M.P.
13.	Raipur Steels & Alloys Ltd.	Raipur, M.P.
14.	Monnet Ispat Ltd.	Kurud, Raipur, M.P.
15.	Tamil Nadu Sponge Ltd.	Hostampatti, Salem, Tamil Nadu.
B. GAS BASED		
1.	Essar Gujarat	Hazira, Surat, Gujarat.
2.	Vikram Ispat Ltd. (Grasim)	Raigad, Maharashtra.
3.	Nippon Denro Ispat Ltd.	Alibagh, Raigad, Maharashtra.

Land Reforms

3339. SHRI SHRAVAN KUMAR PATEL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Madhya Pradesh has submitted a scheme of radical land reforms;

(b) if so, the details of the scheme; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) No, Sir.

(b) and (c). Question does not arise.

Bottling and Blending Plants

3340. SHRI CHANDRESH PATEL :
SHRI SHRAVAN KUMAR PATEL :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have issued any instructions/guidelines imposing a ban on the setting up of bottling and blending plants to manufacture of IMFL/CIL in Silvassa, (UT of Dadra and Nagar Haveli);

(b) if so, the details thereof;

(c) the reasons for imposing the ban;

(d) whether the Government have received any representations to lift the ban; and

(e) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) to (e). No. Sir. However, fresh applications for the manufacture of potable alcohol, including IMFL & country liquor, are not being entertained by the Government of India for units to be located anywhere in the country, since 16th March, 1991.

Formation of Comprehensive Energy Policy

3341. SHRI M.V.V.S. MURTHY : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have held any discussion with the representatives of State Governments on formation of comprehensive power policy and the legislation;

(b) if so, the States with whom the talks were held;

(c) whether any concrete proposal have been worked out; and

(d) if so, to what extent they are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). Periodic discussions are held with the representatives of all the State Governments to formulate suitable policies and bring about necessary legislative changes.

(c) and (d). One of the major outcomes has been the Orissa Reform Bill which has already been passed by the Orissa Legislative Assembly to put in place the reform measures in the power sector in Orissa.

Investment for Power Sector

3342. SHRI MANORANJAN BHAKTA : Will the Minister of POWER be pleased to state :

(a) whether Government's attention has been drawn to UNIDO's Global Report 1995 according to which the power sector in India needs \$200 billion investment during the next fifteen years, if the country's annual growth rate of 6 per cent in GDP (Gross Domestic Product) is to be sustained; and

(b) if so, how the investment needed for the power sector is proposed to be met during that period and how the power requirements in the years to come are to be met?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):
(a) Yes, Sir.

(b) The power sector has been opened up to the private sector in order to complement the public sector investment by private investment.

In addition, in order to bridge the gap between demand and availability, various measures being taken, inter-alia, include expediting the commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, implementation of renovation and modernization programme, reduction of transmission and distribution losses, implementation of better demand management & energy conservation measures and transfer of power from surplus to deficit regions.

Clearance of Power Projects by States

3343. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of POWER be pleased to state :

(a) whether the Government propose to delegate its power to various State Government's examine, assess, finalise and clear power projects;

(b) if so, the details thereof; and

(c) the reasons for delegating more power to States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):
(a) to (c). Government of India vide notifications dated 29.10.1991 and 19.10.1994 have raised the limit of capital expenditure in respect of power schemes to Rs. 25 crores and Rs.100 crores respectively, exceeding which the schemes would require concurrence of CEA.

This measure is intended to give greater autonomy to State Governments in examining, assessing, finalising and clearing power projects at their own level.

Tours by KRIBHCO Officials

3344. SHRI RAM NIHOR RAI :
SHRI CHEDI PASWAN :
SHRI KASHIRAM RANA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the KRIBHCO officials made a number of tours to abroad to conduct details studies;

(b) if so, the total number of tours and the destinations alongwith number of persons and their designation;

(c) out of these tours, the number of tours conducted in connection with Oman Project;

(d) the total expenditure incurred on these trips; and

(e) the aims and objectives of these tours?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :
(a) to (e). KRIBHCO officials has travelled abroad to undertake detailed studies and negotiations in connection with the proposed joint ventures in Oman and Iran and the proposal for acquisition of existing DAP manufacturing facilities in USA/Russia. For this purpose, during the period from April, 1993 to October, 1995, 105 trips were made by the Directors/Executives of KRIBHCO to U.S.A., Russia, Abu Dhabi, Oman, Iran, U.A.E., Bahrain, Saudi Arabia, France, Germany, U.K. And Italy. This includes 83 trips undertaken in connection with the Oman - India Fertilizer Project, on which an expenditure of Rs.236.45 lakhs was incurred.

Granite Scam

3345. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of MINES be pleased to state :

(a) whether during August and September, 1995 a number of complaints have been received by the Union Government from various States about the granite scam;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government have conducted any enquiry into the alleged smuggling of granite; and

(d) if so, the findings, thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Minerals in A.P.

3346. SHRI S.M. LALJAN BASHA : Will the Minister of MINES be pleased to state :

(a) whether any survey has been conducted to explore mineral wealth in Andhra Pradesh during the last three years;

(b) if so, the details thereof;

(c) if not, the reasons thereof; and

(d) the steps taken by the Government to simplify clearance procedure for encouraging mining in the country, especially in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) Yes, Sir.

(b) As a result of survey carried out by Geological Survey of India and other agencies in Andhra Pradesh, the following significant mineral reserves have been estimated:-

Minerals	Reserves
Gold	0.15 Million tonnes
Diamond	10 Kimberlite
Coal	134.50 Million tonnes

Basemetal : Investigation for Base-Metal has been carried out and estimation of reserves has not been made so far.

(c) Does not arise.

(d) To encourage investment in the mining sector, under the New National Mineral Policy announced in March, 1993, 13 minerals hitherto reserved exclusively or predominantly for state exploitation have been dereserved for investment by private sector. The Mines and Minerals (Regulation and Development) Act, 1957 has also been amended accordingly in 1994.

[Translation]

Rural Development Schemes by Madhya Pradesh Government

3347. SHRI LAKSHMAN SINGH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of Rural Development Schemes sent by the Government of Madhya Pradesh lying pending with the Union Government for clearance;

(b) whether a number of schemes have been rejected by the Union Government; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (c). Five schemes under Rural Water Supply Programme have been sent by the State of Madhya Pradesh to the Centre for raising ground water level in some districts of Madhya Pradesh. These schemes have been sent to the Central Ground Water Board for technical scrutiny.

[English]

Coal and Iron Ore from Australia

3348. SHRI D. VENKATESWARA RAO : Will the Minister of STEEL be pleased to state :

(a) whether the Government have decided to acquire coal and iron ore from Australia;

(b) if so, whether any agreement in this regard have been signed;

(c) if so, whether some of the private steel manufacturing companies have decided to increase their steel making capacity; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) No, Sir. However, Steel Authority of India Limited and Visakhapatnam Steel Plant are importing coking coal from Australia.

(b) to (d). Do not arise in view of (a) above.

[Translation]

Rural Sanitation Programme

3349. SHRI N.J. RATHVA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Rural Sanitation Programme Sponsored by the Union Government is running smoothly in the country particularly in the tribal areas of Gujarat;

(b) if so, the details of the projects completed during the last three years and during the current year so far;

(c) whether the Union Government has received any representation in this regard during the current financial year;

(d) if so, the details thereof; and

(e) the time by which these representations are likely to be disposed of and the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). The progress of

Implementation of Centrally Sponsored Rural Sanitation Programme (CRSP) in States in as shown below:

(Rs.in lakhs)

Year	Physical		Financial	
	Target	Achievement	Release	Expenditure
1992-93	90285	51272	1563.995	1002.37
1993-94	2211943	134190	2309.958	1908.07
1994-95*	627276	592333	4764.914	4554.73
1995-96*	760187	236049	2268.379	1660.21

* combined target and achievement under CRSP and States sector fund.

The Progress is monitored in terms of construction of sanitary latrines and not on the basis of the projects completed.

The progress of implementation of CRSP and State sector MNP in Gujarat including the tribal areas during 1993-94, 1994-95 and 1995-96 is as under :-

Year	Target	Achievement
1993-94	5367	4621
1994-95	25000	16804
1995-96	30000	17946**

** upto October, 1995.

(c) and (d). Proposals for additional assistance have been received during the current financial year from the State Governments of A.P., Assam, Orissa, Sikkim and U.P.

(e) The State Government of A.P. has been advised to reformulate the project for additional assistance, keeping in view the guidelines of implementation of CRSP. The State Government of Sikkim has been requested to provide certain additional information. In view of the slow progress and under utilisation of the normal allocation under CRSP, no additional assistance has been provided so far to the State Governments of Assam, Orissa and U.P. The position will be reviewed after adequate progress in utilisation of the available funds is made by these States.

[English]

Widening of National Highways

3350. SHRI HARISH NARAYAN PRABHU ZANTYE:
SHRI SOBHANADREESWARA
RAO VADDE :
SHRI DWARAKA NATH DAS :
SHRI ANNA JOSHI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal under consideration of the Government to widen the National Highways in the country during the Eighth Plan;

(b) if so, the details of sectors of each of such highways widened, or proposed to be widened into four lanes during the period;

(c) whether any funds have been allocated for the purpose;

(d) if so, the details thereof, State-wise and National Highway-wise; and

(e) the sections of National Highways for development of which private/foreign investment have been sought alongwith the details of such assistance already provided during the Eighth Plan?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Yes, Sir.

(b) A statement-I indicating section of highways sanctioned/proposed for widening to four lane during the Eighth Five Year Plan is enclosed.

(c) and (d). Funds are allocated State-wise not National Highway/Scheme-wise. Funds allocated for development of National Highways including widening to four lanes year-wise during the 8th Five Year Plan are at enclosed statement-II.

(e) No section of four laning has been taken up so far under private sector participation.

STATEMENT-I

Widening of National Highways.

S. No.	States	NH No.	Section	Length in Km
1.	Andhra Pradesh	5	Madras-Vijawada-Eluru	87
2.	Assam	37	Guwahati bypass	10
3.	Bihar	2	Barwadur-Earkar	43
4.	Gujarat	6	Ahemdabad-Bombay	69
		8C	Chiloda-Sarkhej	9
5.	Haryana	8	Delhi-Jaipur	71
		10	Delhi-Rohtak	36
6.	Karnataka	4	Bangalore-Tumkur & Bangalore-Madras	65
7.	Madhya Pradesh	6	Raipur-Durg	27
8.	Maharashtra	4	Bombay-Pune	55
		8	Bombay-Morar	2
9.	Rajasthan	8	Delhi-Jaipur	55
10.	Tamil Nadu	7	Karnataka border-Hosur	8
11.	Uttar Pradesh	2	Allabhabad-Urban link	14
		24	Ghaziabad-Hapur *	21
12.	West Bengal	2	Raniganj-Panagarh	42

STATEMENT-II

(Rs. in Lakhs)

S.No.	Name of State/ U.Ts.	1992-93 Development	1993-94 Development	1994-95 Development	1995-96 Development
1.	Andhra Pradesh	2600.00	4524.00	5194.00	5700.00
2.	Assam	1275.00	1400.00	1485.00	1800.00
3.	Bihar	1385.00	1920.34	2121.00	2050.00
4.	Gujarat	4650.00	6200.00	7098.00	4600.00
5.	Haryana	1870.00	3200.00	5160.00	7300.00
6.	Karnataka	1880.00	2709.00	3189.00	2600.00
7.	Madhya Pradesh	1915.00	1678.00	2347.39	2400.00
8.	Maharashtra	3280.00	2831.00	3262.92	3059.00
9.	Rajasthan	3095.00	4028.00	4720.88	4800.00
10.	Tamil Nadu	1600.00	3064.00	2589.50	1100.00
11.	Uttar Pradesh	4995.00	4579.00	8455.68	7950.00
12.	West Bengal	2230.00	3500.00	3987.00	3600.00

Indo-South Africa Agreement in Power Sector

3351. SHRI BOLLA BULLI RAMAIAH : Will the Minister of POWER be pleased to state :

(a) whether India and South Africa have signed any agreement for joint venture in power sector for power generation;

(b) the terms and conditions of the agreement;

(c) the details of power projects that will be set up; and

(d) the time by which the implementation of the Plan is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No Government to Government agreement relating to power generation has been signed with South Africa. Government is also not aware of any agreement with South African companies for any joint venture projects in the power sector.

(b) to (d). Do not arise.

Talcher Super Thermal Power Project

3352. SHRI GOPI NATH GAJPATHI : Will the Minister of POWER be pleased to state :

(a) the total investment approved for commissioning the Super Thermal Power Project by NTPC at Talcher in Orissa;

(b) the break up of the amount proposed to be financed by World Bank, French Government, Union Government and NTPC;

(c) whether the first unit of the super thermal power plant has been commissioned;

(d) if so, the expected time of commissioning of second and the last unit of the thermal power plant; and

(e) the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) The approved cost of Talcher Super Thermal Power Station (2x500 MW) implemented by National Thermal Power Corporation (NTPC) is Rs. 1404.04 crores. However, revised cost estimate of this project as considered by the Public Investment Board in its meeting held on 22.11.1995 is Rs. 2592.18 crores based on III quarter 1995 price level.

(b) The break-up of funding of the latest estimated cost of Rs.2592.18 crores is as follows :

	Rs. in crores
Union Government by way of equity and loan to NTPC	1102.01
- World Bank : \$ 367 million	
- French Govt.: FF536.34 million	
Direct borrowing by NTPC	712.76
NTPC (Internal resources)	777.41
Total	2592.18

(c) Yes, Sir.

(d) and (e). The second Unit is expected to be commissioned in February, 1996. The boiler was lighted up in November, 1995 and steam blowing is in progress. The turbine has been put on barring gear and is getting ready for synchronisation.

Labourer in Border Roads Development Board

3353. SHRI RAJENDRA AGNIHOTRI : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) The number of persons working as labourer in Border Roads Development Board;

(b) whether the Government are aware that persons working for last thirty years have not been made permanent;

(c) if so, the reasons therefor; and

(d) the steps being taken to make them permanent?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) The total number of Casual Paid Labourers both skilled and unskilled working in Border Roads Organisation as on 30th June, 1995 were 80164.

(b) to (d). The Casual Paid Labourers are employed on daily or monthly rates of pay not exceeding six months at a time. Since their employment is casual in nature, their services are disengaged when no longer required. The Casual Paid Labourers who fulfil the requirement of age, educational qualifications and medical standard are given preference for recruitment against 2/3rd vacancies in Group 'E' posts in Border Roads Organisation.

National Highway Revolving Fund

3354. SHRI SHANKERSINH VAGHELA :

SHRI SANAT KUMAR MANDAL :

SHRI R. SURENDER REDDY :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have a proposal to create a National Highway Revolving Fund by levying surcharges on petrol and diesel;

(b) if so, the reasons therefor the broad features thereof;

(c) whether the Government have ascertained the views of State Governments on the creation, sources and financing of the proposed fund;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the estimated amount which the authorities anticipate to raise every year from this exercise;

(f) the likely rate of surcharge to be levied on each litre of petrol used and diesel consumed; and

(g) the manner in which this fund is planned to be utilised and the percentage likely to be made available to the States for maintenance of roads?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) to (g). It is proposed to create a National Highway Revolving Fund. However, the proposal is at conceptual stage and it is too early to indicate the details thereof.

Employment Assurance Scheme

3355. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Andhra Pradesh has urged for sanction of more funds under Employment Assurance Scheme; and

(b) if so, the response of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTIEMWAR) : (a) and (b). The first instalment of Central Assistance amounting to Rs.47.520 crores under Employment Assurance Scheme (EAS) was released on 9.5.1995. Recently, the State of Andhra Pradesh requested for more funds under EAS. Funds under EAS are released on the basis of utilisation of available funds and also the number of persons who have registered themselves for work under the scheme. Accordingly, the second instalment of Central Assistance of Rs.47.50 crores has been released on receipt of utilisation of available funds and other details from the State. Thus, Rs.95.00 crores stands released to the State under EAS during the current financial year.

Loss in Up- SEB

3356. SHRI RAJENDRA AGNIHOTRI : Will the Minister of POWER be pleased to state :

(a) cumulative losses incurred by State Electricity Board of Uttar Pradesh and Madhya Pradesh during the last three years;

(b) the reasons for these losses; and

(c) the steps taken to improve the functioning of those SEBs?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) The accounts of the SEBs for the year 1994-95 have not been finalised so far. Profit/loss of UPSEB and MPEB, with subsidy and without subsidy during

1991-92, 1992-93 and 1993-94 are given as under :-

	(Rs. in crores)					
	With Subsidy (as provided in the accounts)			Without Subsidy		
	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
UPSEB	67.09	213.86	61.23	-720.25	-691.46	-1090.20
MPEB	83.71	101.01	118.24	-180.23	-279.04	-297.01

(b) The reasons for the losses of the SEBs, inter-alia include unremunerative tariff including the agricultural tariff, non-conversion of loans into equity, high T&D losses, low level of PLF, high fuel consumption in Thermal Power Stations, etc.

(c) In order to improve the functioning of the SEBs, State Governments/SEBs have been advised, from time to time, to undertake measures such as rationalisation of tariff, regular payment of rural electrification subsidy, improvement in Plant Load Factor (PLF), installation of Tamper Proof Meters, disconnection of illegal connections etc.

Targetted Power Capacity

3357. SHRI SULTAN SALAHUDDIN OWAIS : Will the Minister of POWER be pleased to state :

(a) whether the internal exercise undertaken shows that only 50% of the targetted power capacity will be commissioned during the Eighth Five Year Plan period;

(b) if so, whether any target was fixed for the production of power by the central PSU i.e. NTPC, NHPC and Atomic Energy Commission;

(c) whether the contributions of the private sector have been projected during the Eighth Five Year Plan period;

(d) if so, whether the power plans of the State Governments are ineffective and power shortage have started surfacing throughout the country during the current year itself; and

(e) if so, the main points suggested for achieving power target during the remaining period of the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) The capacity addition target fixed for the Eighth Five Year Plan is 30537.7 MW. As per the latest assessment of the Central Electricity Authority (CEA), 20729.7 MW of generating capacity is likely to be added during the 8th Plan period.

(b) and (c). Yes, Sir.

(d) There is both energy and peak shortages at present in the country.

(e) In order to ensure the timely commissioning of power projects which are under execution, the Ministry of Power and the Central Electricity Authority (CEA) are closely monitoring the progress of these projects and rendering timely assistance to the projects by taking up the matter with the concerned authorities.

Panki Power House

3358. SHRI JAGAT VIR SINGH DRONA : Will the Minister of POWER be pleased to state :

(a) whether Union Government are aware that certain number of transformers were burnt in Kanpur recently;

(b) if so, the details thereof including the reasons for burning;

(c) whether adequate technical know-how is not available in the Panki Power House;

(d) if so, the measures Government would adopt to provide adequate technical know-how; and

(e) the other remedial measures being taken to obviate the recurrence of such mishap?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Yes, Sir.

(b) About 1000 distribution transformers are installed in Kanpur city out of which 39 were damaged during October - November, 1995. The damage was caused by overloading.

(c) and (d). Adequate technical know-how is available in the Panki Power Station.

(e) It is planned to construct about 50 nos. new distribution sub-stations during the year 1995-96 in order to avoid the overloading of the existing transformers.

11.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 19, 1995/Agrahayana 28, 1917 (Saka).

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